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पेटेंट कार्यालय का एक प्रकाशन
PUBLICATION OF THE PATENT OFFICE

INTRODUCTION

In view of the recent amendment made in the Patents Act, 1970 by the Patents (Amendment) Act, 2005 effective from 01st January 2005, the Official Journal of The Patent Office is required to be published under the Statute. This Journal is being published on weekly basis on every Friday covering the various proceedings on Patents as required according to the provision of Section 145 of the Patents Act 1970. All the enquiries on this Official Journal and other information as required by the public should be addressed to the Controller General of Patents, Designs & Trade Marks. Suggestions and comments are requested from all quarters so that the content can be enriched.

(Om Prakash Gupta)
CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS

18ND DECEMBER, 2020

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**THE PATENT OFFICE
KOLKATA, 18/12/2020**

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<p>2 The Patent Office, Government of India, Boudhik Sampada Bhavan, Near Antop Hill Post Office,S.M.Road,Antop Hill, Mumbai - 400 037</p> <p>Phone: (91)(22) 24137701 Fax: (91)(22) 24130387 E-mail: mumbai-patent@nic.in</p> <p>❖ The States of Gujarat, Maharashtra, Madhya Pradesh, Goa and Chhattisgarh and the Union Territories of Daman and Diu & Dadra and Nagar Haveli</p>	<p>5 The Patent Office (Head Office), Government of India, Boudhik Sampada Bhavan, CP-2, Sector -V, Salt Lake City, Kolkata- 700 091</p> <p>Phone: (91)(33) 2367 1943/44/45/46/87 Fax: (91)(33) 2367 1988 E-Mail: kolkata-patent@nic.in</p> <p>❖ Rest of India</p>
<p>3 The Patent Office, Government of India, Boudhik Sampada Bhavan, Plot No. 32., Sector-14, Dwarka, New Delhi - 110075</p> <p>Phone: (91)(11) 25300200 & 28032253 Fax: (91)(11) 28034301 & 28034302 E.mail: delhi-patent@nic.in</p> <p>❖ The States of Haryana, Himachal Pradesh, Jammu and Kashmir, Punjab, Rajasthan, Uttar Pradesh, Uttaranchal, Delhi and the Union Territory of Chandigarh.</p>	

Website: www.ipindia.nic.in

www.patentoffice.nic.in

All applications, notices, statements or other documents or any fees required by the Patents Act, 1970 and The Patents (Amendment) Act, 2005 or by the Patents (Amendment) Rules, 2006 will be received only at the appropriate offices of the Patent Office.

Fees: The Fees may either be paid in cash or may be sent by Bank Draft or Cheques payable to the Controller of Patents drawn on a scheduled Bank at the place where the appropriate office is situated.

पेटेंट कार्यालय
कोलकाता, दिनांक 18/12/2020

• कार्यालयों के क्षेत्राधिकार के पते

विभिन्न जगहों पर स्थित पेटेंट कार्यालय के पते आंचलिक आधार पर दर्शित उनके प्रादेशिक अधिकार क्षेत्र के साथ नीचे दिए गए हैं:-

<p>1 कार्यालय : महानियंत्रक, एकस्व, अभिकल्प तथा व्यापार चिह्न, एंटोप हिल डाकघर के समीप, एस. एम. रोड, एंटोप हिल, मुम्बई- 400 037, भारत, फोन: (91) (22) 24123311 फ़ैक्स: (91) (22) 24123322 ई. मेल: cgpdmt@nic.in</p>	<p>4 पेटेंट कार्यालय, भारत सरकार इंटेलेक्चुअल प्रॉपर्टी राइट्स बिल्डिंग, इंडस्ट्रियल इस्टेट एसआईडीसीओ आरएमडी गोडाउन एरिया एडजसेन्ट टु ईगल फ्लास्क, जी. एस. टी. रोड, गायन्डी चेन्नई - 600 032. फोन: (91) (44) 2250 2081-84 फ़ैक्स: (91) (44) 2250-2066 ई. मेल: chennai-patent@nic.in ❖ आन्ध्र प्रदेश, तेलंगाना, कर्नाटक, केरल, तमिलनाडु तथा पुडुचेरी राज्य क्षेत्र एवं संघ शासित क्षेत्र, लक्षदीप</p>
<p>2 पेटेंट कार्यालय, भारत सरकार बौद्धिक संपदा भवन, एंटोप हिल डाकघर के समीप, एस. एम. रोड, एंटोप हिल, मुम्बई- 400 037, फोन: (91) (22) 24137701 फ़ैक्स: (91) (22) 24130387 ई. मेल: Mumbai-patent@nic.in ❖ <input type="checkbox"/> गुजरात, महाराष्ट्र, मध्य प्रदेश, गोवा तथा छत्तीसगढ़ राज्य क्षेत्र एवं संघ शासित क्षेत्र, दमन तथा दीव, दावर और नगर हवेली.</p>	<p>5 पेटेंट कार्यालय, भारत सरकार कोलकाता, (प्रधान कार्यालय) बौद्धिक संपदा भवन, सीपी-2, सेक्टर- V, साल्ट लेक सिटी, कोलकाता-700 091, भारत. फोन: (91) (33) 2367 1943/44/45/46/87 फ़ैक्स:/Fax: (91) (33) 2367 1988 ई. मेल: kolkata-patent@nic.in ❖ भारत का अवशेष क्षेत्र</p>
<p>3 पेटेंट कार्यालय, भारत सरकार बौद्धिक संपदा भवन, प्लॉट सं. 32, सेक्टर- 14, द्वारका, नई दिल्ली- 110 075. फोन: (91) (11) 25300200, 28032253 फ़ैक्स: (91) (11) 28034301, 28034302 ई. मेल: delhi-patent@nic.in हरियाणा, हिमाचल प्रदेश, जम्मू तथा कश्मीर, पंजाब, राजस्थान, उत्तर प्रदेश, दिल्ली तथा उत्तरांचल राज्य क्षेत्रों, एवं संघ शासित क्षेत्र चंडीगढ़</p>	

वेबसाइट: <http://www.ipindia.nic.in>
www.patentoffice.nic.in

पेटेंट अधिनियम, 1970 तथा पेटेंट (संशोधन) अधिनियम, 2005 अथवा पेटेंट (संशोधन) नियम, 2006 द्वारा वांछित सभी आवेदन, सूचनाएं, विवरण या अन्य दस्तावेज़ या कोई शुल्क पेटेंट कार्यालय के केवल उपयुक्त कार्यालय में स्वीकृत होंगे। शुल्क: शुल्क या तो नगद रूप में या Controller of Patents के नाम में देय बैंक ड्राफ्ट या चेक के द्वारा भेजी जा सकती है जो उसी स्थान के किसी अनुसूचित बैंक में प्रदत्त हो जहाँ उपयुक्त कार्यालय स्थित है।

SPECIAL NOTICE

18 Months publication as required under Section 11A of the Patents Act, 1970 as amended by the Patents (Amendment) Act, 2005.

Notice is hereby given that any person at any time before the grant of Patent may give representation by way of opposition to the Controller of Patents at appropriate office on the ground and in a manner specified under section 25(1) of the Patents (Amendment) Act, 2005 read with Rule 55 of the Patents (Amendment) Rules, 2006.

Notice is also given that if any interested person requests for copies of the complete specification, drawing and abstract of any application already published, the photocopy of the same can be supplied by the Patent Office as per the jurisdiction on payment of prescribed fees of Rs.8/- per page. If any further details are required to be obtained, the same can be provided by the respective Patent Offices on request.

(Om Prakash Gupta)
CONTROLLER GENERAL OF PATENTS, DESIGNS & TRADE MARKS

SPECIAL NOTICE

Under the new provision of the Patents Act, 1970 as amended by the Patents (Amendment) Act, 2005 and Rules there under, Publication of the matter relating to Patents in the Official Gazette of India Part III, Section 2 has been discontinued and instead The Official Journal of the Patent Office is being published containing all the activities of The Patent Office such as publication of all the patent applications after 18th months , grant of patents & all other information in respect of the proceedings as required under the provisions of the Patents (Amendment) Act, 2005 and Rules thereunder on weekly basis on every **Friday**.

The Journal is uploaded in the website every Friday. So Paper form and CD-ROM form of the Journal are discontinued from 01/01/2009.

SPECIAL NOTICE

Every effort is being taken to publish all the patent applications under section 11(A) of the Patents Act. However, if duplication of publication of any application is found, then earlier date of publication will be taken for the purpose of provisional protection for applicant and Patent Office will grant Patent not before six months from the date of second publication, provided that there is there is no third party representation.

Early Publication:

The following patent applications have been published under section 11A (2) of The Patents (Amendment) Act 2005 and rule 24A of The Patents (Amendment) Rules, 2006. Any person may file representation by way of opposition to the Controller of Patents at the appropriate office against the grant of the patent in the prescribed manner under section 25(1) of the Patents (Amendment) Act 2005 read with the rule 55 of The Patents (Amendment) Rules, 2006:

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911034994 A

(19) INDIA

(22) Date of filing of Application :30/08/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : PARTIALLY CRYSTALLINE NITROGEN DOPED TITANIUM DIOXIDE FOR UNBIASED PHOTOELECTROCHEMICAL WATER SPLITTING FOR HYDROGEN GENERATION

(51) International classification	:H01G0009200000, C25B0001000000, C25B0011040000, B01J0035000000, C25B0001040000	(71)Name of Applicant : 1)BISWAS NEERAJ KUMAR (MR.) Address of Applicant :DAYALBAGH EDUCATIONAL INSTITUTE, AGRA UTTAR PRADESH-282005, INDIA Uttar Pradesh India 2)SRIVASTAV ANUPAM (DR.) 3)SAXENA SAKSHI (MS.) 4)VERM ANURADHA (DR.) 5)BANERJEE ANAMIKA (DR.) 6)KUMARI ASHA (MS.) 7)SATSANGI VIBHA RANI (PROF.) 8)SHRIVASTAV ROHIT (PROF.) 9)DASS SAHAB (PROF.)
(31) Priority Document No	:NA	(72)Name of Inventor : 1)BISWAS NEERAJ KUMAR (MR.) 2)SRIVASTAV ANUPAM (DR.) 3)SAXENA SAKSHI (MS.) 4)VERM ANURADHA (DR.) 5)BANERJEE ANAMIKA (DR.) 6)KUMARI ASHA (MS.) 7)SATSANGI VIBHA RANI (PROF.) 8)SHRIVASTAV ROHIT (PROF.) 9)DASS SAHAB (PROF.)
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application	:NA	
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a partially crystalline Titanium Dioxide photoelectrode consisting of Nitrogen as a dopant with a considerably high photon to current conversion efficiency of 18.7% at zero bias (Unbiased condition). This photoelectrode is to be referred as Partially Crystalline Nitrogen Doped Titanium Dioxide (PCNDTO) to be employed as a photoanode for solar water splitting for hydrogen generation

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911044736 A

(19) INDIA

(22) Date of filing of Application :04/11/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AI BASED EVENT MANAGEMENT SYSTEM

(51) International classification :G06Q0030060000,
G01W0001100000,
H04L0029060000,
G06Q0030020000,
G06Q0010020000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Prerit Sharma
Address of Applicant :Flat No 21137, Chestnut Tower,
Mahagun Mywoods, Sector 16 C, Techzone 4, Noida Extension,
U.P: 201306, India. Uttar Pradesh India
(72)**Name of Inventor :**
1)Prerit Sharma

(57) Abstract :

The present invention discloses an artificial intelligence based event management system having onboard service providers on a platform accessible to end user to book events. The system comprises of interface/APIs to integrate other clients of vendors to provide one end solution to vendors to maintain their inventory; a predefined database for storage and maintaining inventory, a messaging system to broadcast all clients/market place, plurality of network protocols, a vendor feedback analytic platform, a weather forecasting integration mechanism to recommend customers to choose services based on weather forecasting; a real time negotiation system between customer booking service or product and vendor providing service or product for automating the process of price negotiation.

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011019565 A

(19) INDIA

(22) Date of filing of Application :08/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN IMPROVED ANTHROPOMETRICALLY DESIGNED FACE SHIELD AND A PROCESS THEREOF

(51) International classification	:A41D0013120000, G02B0003000000, A41D0013110000, C11D0003386000, D06M0016000000	(71) Name of Applicant : 1)MOTILAL NEHRU NATIONAL INSTITUTE OF TECHNOLOGY ALLAHABAD Address of Applicant :Prayagraj-211004, Uttar Pradesh, India Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)AMBAK KUMAR RAI
(33) Name of priority country	:NA	2)ASHUTOSH MANI
(86) International Application No	:NA	3)SAMEER SRIVASTAVA
Filing Date	:NA	4)SHIVESH SHARMA
(87) International Publication No	: NA	5)NAND KUMAR SINGH
(61) Patent of Addition to Application Number	:NA	6)RAJEEV TRIPATHI
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an improved anthropometrically designed face shield and a process thereof. More particularly, the present invention provides an improved anthropometrically designed face shield which is based on anthropometric measurements of the human face and head that offers full coverage to face and protects frontline workers such as healthcare workers, police personnel, sanitary workers etc. from various infectious agents and is inexpensive, efficient, user friendly, comfortable in nature and works as one size fit all • face shield to fit all types of faces and also provides a process of preparation thereof.

No. of Pages : 18 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011021910 A

(19) INDIA

(22) Date of filing of Application :26/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SINGLE STEP SYNTHESIS OF MULTIMODAL MAGNETO-FLUORESCENT CORE-SHELL SUPERPARAMAGNETIC IRON OXIDE NANOPARTICLES AND FLUORESCENT CARBON NANODOTS

(51) International classification	:C11D0003390000, A61K0039390000, A61K0049000000, C09C0003060000, H01M0002020000	(71) Name of Applicant : 1)Dr Jaspreet K Randhawa Address of Applicant :School of Engineering, Indian Institute of Technology Mandi, Kamand Campus 175005, Himachal Pradesh India Himachal Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr Jaspreet K Randhawa
(33) Name of priority country	:NA	2)Mr Ashish Tiwari
(86) International Application No	:NA	3)Dr Chayan K Nandi
Filing Date	:NA	4)Dr Anup Singh
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Present invention relates to single step synthesis of fluorescent carbon coated core-shell SPIONs and fluorescent carbon nanodots and insitu tunability of their magneto-optical properties hitherto, by varying the amount of oxidizing agent during the synthesis; such that shell-thickness-controlled carbon coated SPIONs maybe synthesized. Moreover it discloses a composition comprising of the said two products - fluorescent carbon coated core shell SPIONs and fluorescent carbon nanodots together wherein the said synergistically integrated nanomaterials have applications such as multimodal cancer cell imaging.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011029821 A

(19) INDIA

(22) Date of filing of Application :14/07/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AIR CIRCULATION AND VENTILATION SYSTEM FOR PROTECTIVE GARMENT

(51) International classification	:A61M0016200000, F24F0013140000, A61M0016000000, A43B0007080000, F24F0003160000	(71) Name of Applicant : 1)Joey Envirotech Pvt. Ltd Address of Applicant :B-24, Pal Road, Parasvnath City, Sangaria Pal By Pass Road, Jodhpur, Rajasthan Rajasthan India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MISHRA, Anubhav
(33) Name of priority country	:NA	2)TATIYA, Shreyansh
(86) International Application No	:NA	3)BHANSALI, Anila
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses an air circulation and ventilation system (100) for a protective garment. The system includes one or more head units (10), a first connector (30), a waist unit (20) and one or more fan assemblies (40) housed inside the waist unit (20). Each head unit (10) includes a plurality of band segments (10c), a plurality of coupling means (10d) and a distributor (10a). The plurality of band segments (10c) includes a plurality of distribution means (10b). Two adjacent band segments (10c) are coupled to each other via a coupling means (10d). The structure includes two free ends which are coupled to the distributor (10a) via a coupling means (10d). The first connector (30) is coupled to the distributor (10a) at a first end (31) and to the waist unit (20) at a second end (32). Each fan assembly (40) includes a first opening (50a), a second opening (50c), a third opening (50d) and an exhaust opening (50b). When the fan assembly (40) is operational, the fan assembly (40) circulates the ambient air.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011049318 A

(19) INDIA

(22) Date of filing of Application :11/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A PROTECTION DEVICE FOR AN ILLUMINATION SYSTEM

(51) International classification	:H02M 5/458 H01T 1/14 H03K 17/0814	(71) Name of Applicant : 1)OVERDRIVE ELECTRONICS PVT. LTD. Address of Applicant :C-121, Hosiery Complex, Phase II Extension, Noida, G.B. Nagar, 201305 (U.P.) INDIA Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MOHIT KUMAR MITTAL
(33) Name of priority country	:NA	2)MANISH PANDEY
(86) International Application No	:NA	3)R. K. SHARMA
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Disclosed is a protection device for an illumination system and fixtures. Said device a plurality of fuses (1) connected in series for absorbing the heat generated from high surge pulse occurred at an instant, wherein one terminal of said fuse is connected to one point of the bridge rectifier (BD 2A); one or more electrolytic capacitor connected in series (2) for capturing high pick pulse for charging said capacitor/s, wherein the pick voltage occurs at the terminal points of said capacitors; a unidirectional diode (D1)(4) connected in series to the one or more electrolytic capacitors connected in series, for allowing the current/voltage to flow said capacitor; and one or more serially connected SMD resistors (3) for discharging the charged electrolytic capacitor, by this way high surge pulse/s is/are restricted to enter into the illumination system.

No. of Pages : 29 No. of Claims : 10

(54) Title of the invention : A process for Fluorescence imaging of functional silver nanoparticles and multi drug resistant Bacteria

(51) International classification	:B22F 9/24 B22F 1/00 B82Y 30/00	(71) Name of Applicant : 1)Prem Chandra Pandey Address of Applicant :Department of Chemistry, IIT(BHU) Uttar Pradesh India (72) Name of Inventor : 1)Roger Jagdish Narayan 2)Ashish Kumar Pandey 3)Murli dhar Mitra 4)Prem Chandra Pandey
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Organotrialkoxysilanes, particularly, amino- glycidoxy and epoxy- functionalized alkoxy silanes allow controlled synthesis of noble metal nanoparticles, their bimetallic and allow enable concentration dependent enhancement in resonance Rayleigh scattering potentially useful in selective sensing of hydrazine. 3-Aminopropyltrimethoxysilane (3-APTMS) treated gold cations are converted into gold nanoparticles within few seconds (<1 min) in the presence if 3-glycidoxypropyltrimethoxysilane (3-GPTMS) with subsequent control in nanogeometry of as made gold nanoparticles as a function of their concentrations. Two different average size of organotrialkoxysilane functionalized gold nanoparticles i.e 9 nm and 17 nm are made and explored in synchronous fluorescence (SFS) sensing of Hydrazine as a function of nanogeometry. Organotrialkoxysilane further allow the formation of Nickel-palladium bimetallic nanocrystallite supported mesoporous silica nanoparticles at a controlled ratio of Pd/Ni. organotrialkoxysilane serve as a template for the stabilization and formation of bimetallic Pd-Ni nanocrystallite within mesoporous silica nanoparticles support as characterized by TEM. As made heterogeneous support allows real-time degradation of hydrazine and serves as a cheaper effective catalyst based on BET analysis for selective hydrazine decomposition. Almost several thousand folds higher concentration of hydrazine (1.2 M) is adequately decomposed into hydrogen at room temperature based on BET analysis. The use of Pd-Ni bimetallic nanoparticles inserted mesoporous silica nanoparticles of particle diameter 200 nm justify relatively faster hydrazine degradation dynamics

No. of Pages : 24 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053489 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A PROCESS FOR DEVELOPMENT OF HERBAL TOOTH PASTE FOR SENSITIVE TEETH

(51) International classification	:A61Q 11/00 A61K 8/25 A61K 8/9789	(71) Name of Applicant : 1)DR.PANCKAJ GARG Address of Applicant :Jayoti Vidyapeeth Women TM s University, Vedaant Gyan Valley, Village-Jharna, Mahala Jobner Link Road, Jaipur Ajmer Express Way, NH-8, Jaipur-303122, Rajasthan (INDIA) Rajasthan India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DR.PANCKAJ GARG
(33) Name of priority country	:NA	2)Dr. Aziz Mohammad Khan
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Toothpaste is used to clean and maintain oral hygiene. The majority of the components are chemical ingredients which are often not useful for the. The aim of this investigation is to prepare herbal toothpaste formulations to avoid the teeth problems which are caused by several chemicals. The herbal tooth paste is specially prepared for sensitive teeth containing extracts of Neem, apple, babul, miswak, coconut, spinach and banana extract. The formulated toothpaste was evaluated for its organoleptic and physical properties as per standards specified by Bureau of Indian Standards and compare with marketed toothpaste formulations. Lab made herbal toothpaste was formulated by suitable ingredients to get formulation more stable. . In this patent herbal toothpaste is produced by the use of plant extraction method and prepared toothpaste could be commercialized as described for ~sensitive teethTM. Nutrient characteristic of the prepared toothpaste is analyzed by pharmacological studies.

No. of Pages : 7 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053523 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : HOMOEOPATHIC ANTI-FUNGAL OINTMENT FOR RINGWORM- DERMICIDEH

(51) International classification	:A61K 8/92 A61K 36/534 A61Q 19/00	(71) Name of Applicant : 1)DR.PANCKAJ GARG Address of Applicant :Jayoti Vidyapeeth Women TM s University, Vedaant Gyan Valley, Village-Jharna, Mahala Jobner Link Road, Jaipur Ajmer Express Way, NH-8, Jaipur-303122, Rajasthan (INDIA) Rajasthan India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DR.PANCKAJ GARG
(33) Name of priority country	:NA	2)Dr. MP Sharma
(86) International Application No	:NA	3)Dr. Neha Saini
Filing Date	:NA	4)Dr. Ritu Sharma
(87) International Publication No	: NA	5)Dr. Ajay Jatoliya
(61) Patent of Addition to Application Number	:NA	6)Dr. G. Jaysee John
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Homoeopathic medicine blended with natural herbal ingredients that give relief in fungal infection of skin in very reliable and natural way and leave the skin smooth, soft and healthy. This homoeopathic product contains Morina oleifera Q 4%, Mentha piperita 1%, Chrysarobinum acid Q 5%, as an active ingredient and Olive oil 75%, Bee wax 15% as a base. Moringa oleifera leaves and seed extract has been used as antifungal agent since ancient time and now its efficacy of antifungal property is proved by in-vitro studies. Chrysarobinum acid has homoeopathically proved its antifungal property. Olive oil as base provides effective moisturization to skin and also having anti-bacterial property. Beeswax is a natural wax produced by honey bees of the genus Apis. Chemically, beeswax consists mainly of esters of fatty acids and various long-chain alcohols. All ingredients are having origin of natural sources and very safe for skin diseased conditions. Ingredients are- 1. Morina oleifera tincture form(Q): Used 4%extract of seed having abundant antifungal property. 2. Mentha piperita Q : 1% Especially useful for itching, cooling and soothing effect on irritated skin . 3. Chrysophanicum Acidum:- 5% used and proved efficacy in ringworm as external application. 4. Olive oil: 75% gives skin moisture and having antioxidant property to keep skin healthy and young. 5. Bee wax: 15% Superior to white petroleum jelly and natural healing property and retain medicine longer on skin surface.

No. of Pages : 5 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053660 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN INTEGRATED ROAD AND UTILITY ACCESS SYSTEM

(51) International classification	:E04H 1/00 H05K 7/14 E01C 3/00	(71) Name of Applicant : 1)NOVU RND LLP Address of Applicant :H. NO. 58 M, Shivpur Shahbazganj, Padri Bazar, Gorakhpur-273014, Uttar Pradesh, India Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)SRIVASTAVA, Nitin
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an integrated road and utility access system that allows for provisioning all the necessary utilities for any human settlement and surface roads, in one cohesive, functional, modular, scalable, and prefabricated setup. The said system allows for setting up utilities and roads for anyone interested in developing such infrastructure, such as governments, and private infrastructure companies, to implement world class utility and road infrastructure in most demanding areas such as slums, old city areas having very narrow streets with relative ease.

No. of Pages : 27 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053677 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SMART HEALTH MONITORING SYSTEM

(51) International classification	:A61B 5/00 A61B 5/024 A61B 5/0205	(71) Name of Applicant : 1)GRAPHIC ERA (DEEMED TO BE UNIVERSITY) Address of Applicant :566/6, Bell Road, Clement Town, Dehradun 248002, Uttarakhand, India Uttarakhand India (72) Name of Inventor : 1)Dr. Mohammad Wazid 2)Dr. Devesh Pratap Singh 3)Dr. Bhaskar Pant
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention discloses a smart health monitoring system 100 comprising: a plurality of sensors 201, a biometric unit 203, an alerting unit 204, a sensitization unit 205, a printing unit 206, a communication module 202, a processor 207, a biometry-based health monitoring device 200, and a memory 208. The method of providing a biometry-based health monitoring comprises storing a plurality of biometric data of each person; identifying a person standing on said biometry-based health monitoring device; monitoring a plurality of health parameters of each person; alert using said alerting unit 204 when at least one of said plurality of health parameters is above a predefined value, wherein said predefined value for each of said plurality of health parameters is pre-stored; and send said plurality of health parameters to an authorize system when at least one of said plurality of health parameters is above a predefined values.

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053788 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN IMPROVED PROCESS FOR CONVERSION OF PLASTIC WASTE TO FUEL

(51) International classification	:C10L 5/46 B01D 71/26 C10G 1/06	(71) Name of Applicant : 1)GUPTA, Kamlesh Madanlal Address of Applicant :Flat No. 04, Plot No. 38, Gayatri Chs, Sector 14, Koprakhairane, Navi Mumbai, 400709, Maharashtra, India. Maharashtra India 2)GUPTA, Kavita Madanlal
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)GUPTA, Kamlesh Madanlal
(33) Name of priority country	:NA	2)GUPTA, Kavita Madanlal
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure provides an improved process for conversion of a plastic waste to fuel that is economical. An aspect of the present disclosure provides an improved process for conversion of a plastic waste to fuel, said process including the steps of: (a) contacting the plastic waste with a transporting agent in a reactor to obtain a first mixture, said first mixture being in a molten state, wherein said transporting agent is a high molecular weight wax having carbon atoms ranging from 30 to 100 and molecular weight ranging from 500 to 2000; (b) effecting filtration of said first mixture to obtain a filtered molten mixture; (c) effecting thermal cracking of said filtered molten mixture to obtain an overhead stream and a bottoms stream; and (d) subjecting said overhead stream to flashing to obtain a fuel stream and a transporting agent stream.

No. of Pages : 29 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053875 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR MULTIMODAL SEMANTIC AUTO ENCODER

(51) International classification	:G06N 3/08 G06N 3/04 A61M 1/00	(71) Name of Applicant : 1)Shaily Malik Address of Applicant :23, GreenparK, Niranjapur, Dehradun, Uttarakhand,248171 Uttarakhand India 2)Dr. Poonam Bansal
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Shaily Malik
(33) Name of priority country	:NA	2)Dr. Poonam Bansal
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides a method for: performing, through distinctive regularized semantic autoencoder (DRSAE), joint projection of image and text features into a common latent space in the semantic autoencoder with distinctive features; preserving, the locality of feature space in manifold space, wherein manifold locality projection of AE is performed by using distinct features with multilabels; and transforming, the multilabels into a feature aware semantic space by following the extension of conditional principal label space transformation (CPLST) into the multimodal space using common space data mapping.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053949 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DIGITAL PAINTING

(51) International classification	:G06F 3/0354 G06F 3/048 G09G 5/02	(71)Name of Applicant : 1)Prof. Shiv Singh Sarangdevot Address of Applicant :Vice Chancellor, JRN Rajasthan Vidyapeeth Deemed (to be) University, Udaipur, Rajasthan, India Rajasthan India 2)Dr. Munesh Chandra Trivedi
(31) Priority Document No	:NA	3)Ms. Dimple Chawla
(32) Priority Date	:NA	4)Ms. Adhya Trivedi
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)Prof. Shiv Singh Sarangdevot
Filing Date	:NA	2)Dr. Munesh Chandra Trivedi
(87) International Publication No	: NA	3)Ms. Dimple Chawla
(61) Patent of Addition to Application Number	:NA	4)Ms. Adhya Trivedi
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention discloses a digital painting system 100 for painting a picture by capturing colors from at least one of an electronic display or from an environment, said digital painting system 100 comprising: a processor 102; a computer-readable medium 104; a display 106; a user interface 108; an external-devices 110, wherein said external devices 110 is an electronic touch pen 201; a communication network 112; and a memory 202 communicatively coupled to the processor 102. The memory 202 stores processor instructions, which, on execution, causes the processor 202 to capture colors from at least one of an electronic display or from an environment. The method of capturing colors from an environment comprising: placing said electronic touch pen 201 near a colorful object, capturing color of said colorful object of the environment, storing color of said colorful object in the memory 202, and painting a desired picture.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053957 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A WEARABLE DEVICE AND METHOD FOR ALERTING CLOSED DISTANCE CONTACT FOR PREVENTING SPREAD OF INFECTIOUS VIRUS

(51) International classification	:C08L 69/00 H04M 19/04 G08B 21/02	(71) Name of Applicant : 1)GraphicEra Hill University, Dehradun Campus Address of Applicant :510, Society Area, Clement Town, Dehradun, 248002, Uttrakhand, India Uttarakhand India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Ms. Atika Gupta
(33) Name of priority country	:NA	2)Ms. Divya Kapil
(86) International Application No	:NA	3)Ms. Anupriya
Filing Date	:NA	4)Aditya Harbola
(87) International Publication No	: NA	5)Ms. Deepika Sharma
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to the wearable device and method for alerting closed distance contact for preventing spread of infectious virus and other communicable microbes. The wearable device 100 comprising: a polycarbonate casing 105 of dimension 2.5 X 7 X 5 cm; and an pair of adjustable straps 102, wherein said pair of adjustable strap 102 are connected at lateral side of said polycarbonate casing 105. The polycarbonate casing 105 comprises: a controlling unit 106, wherein said controlling unit 106 with operating voltage 5 volt and having automatic voltage regulator architecture; at least one ultrasonic sensor 101 for scanning and detecting within an area of radius 1 m and wherein said ultrasonic sensor 101 transmit sensing data of detected objects with 1 m range to said controlling unit 106; a buzzer 104 for ringing notification; a Plurality of LED lights; a vibration motor 108 for instant vibration; a power supply 107 for supplying at least 5 volt to said controlling unit 106.

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011053977 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : I_SUIT: AN ARTIFICIAL INTELLIGENCE AND IOT BASED REMOTE CONTROLLED DEVICE FOR FACILITATING MOBILITY IN HUMAN BODY.

(51) International classification	:A63B 69/00 A61G 5/10 A61H 3/00	(71)Name of Applicant : 1)Geeta Rani Address of Applicant :H.no.2383, Sector 9A, Bahadurgarh, Jhajjar, Haryana Haryana India 2)Vaibhav Kalra 3)Anshul Khilrani 4)Divyansh Garg 5)Vijaypal Singh Dhaka
(31) Priority Document No	:NA	(72)Name of Inventor : 1)Geeta Rani 2)Vaibhav Kalra 3)Anshul Khilrani 4)Divyansh Garg 5)Vijaypal Singh Dhaka
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

I_Suit: An Artificial Intelligence and IoT based remote controlled device that is interchangeably called I_Suit (99) for providing the low cost and easy to use I_Suit (99) for solving the problem of immobility faced by the amputees and paraplegic people but not limited to wherein the I_Suit (99) provides the mobility, movement and/or locomotion to the users without sitting in a wheelchair. the I_Suit helps in maintaining the balance of the human body, standing, climbing, walking, coordinated leg movement and proper algorithmic steps, wherein the I_Suit can include or remove the components comprising it to fulfil, improve or add one or more functionalities. the I_Suit does not provide the mechanism or support for running and jumping. The architecture of the I_Suit is shown in Fig. 4.

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054023 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ARTIFICIAL INTELLIGENT BASED PEN FOR VOICE RECOGNITION & TRANSLATION

(51) International classification	:G10L 15/26 G06F 3/16 G10L 15/22	(71)Name of Applicant : 1)Dr. Rajanikanta Mohanty Address of Applicant :Principal,Department of Computer Science & Engineering, JIET, Jagatpur, Cuttack- 754021, India Orissa India 2)Udit Mamodiya 3)V. Vinay Kumar 4)V.Sridhar 5)Dr. Pavithra G. 6)Dr. T.C.Manjunath 7)Dr. Praveen N.
(31) Priority Document No	:NA	(72)Name of Inventor : 1)Dr. Rajanikanta Mohanty 2)Udit Mamodiya 3)V. Vinay Kumar 4)V.Sridhar 5)Dr. Pavithra G. 6)Dr. T.C.Manjunath 7)Dr. Praveen N.
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an artificial intelligent based pen for voice recognition & translation. The objective of the present invention is to solve the problems in prior art related to the voice recognition and translation devices.

No. of Pages : 24 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054057 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : OPTIMIZED SMART SENSOR BASED ILLUMINATION LIGHT SYSTEM

(51) International classification	:G06N 3/12 G06F 30/13 F24F 11/30	(71) Name of Applicant : 1)Aditee Mattoo Address of Applicant :Department of Information Technology, Noida Institute of Engineering & Technology, Greater Noida, Uttar Pradesh 201306 Uttar Pradesh India 2)Dr. Kumud Saxena 3)Dr. Somesh Kumar 4)Neha Bagwari
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Aditee Mattoo 2)Dr. Kumud Saxena 3)Dr. Somesh Kumar 4)Neha Bagwari
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Optimization of illumination systems has been attempted to reduce the energy and increase the performance using automated, microcontroller based sub-systems for generating different light patterns as per the requirement. The sub-units have been designed using Wi-Fi module, microcontroller unit, and interfacing circuits for proper signal handling. For predicting the optimized illumination pattern, bacterial foraging optimization (BFO) and genetic algorithm (GA) are employed. The results of the two optimizing algorithms have been analyzed with respect to effectiveness, efficiency, convergence rate, computational time, and the required population size. It is observed that GA requires comparatively lesser computational time and the energy. In case of GA, the energy saving has been observed in the range of around 36%, indicating a considerable enhancement in the efficiency. The system may be very useful for managing and controlling the illumination patterns of smart cities of the future.

No. of Pages : 25 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054171 A

(19) INDIA

(22) Date of filing of Application :12/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MOSQUITO LARVA ADULT 2 IN 1 REARING JAR

(51) International classification	:A01K 67/033 A01M 1/10 A23K 50/90	(71) Name of Applicant : 1)Dr. Neetu Kachhwaha Address of Applicant :D/O Kailash Chandra Sankhla Kan Singh Bhati Colony,Near Satellite Hospital, Nayapura Jodhpur Rajasthan India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Dr. Neetu Kachhwaha
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

It is a mosquito adult larva rearing apparatus designed to culture either adult to larvae or larva to adult or both by maintaining the optimum conditions in the laboratory. The adults collected from the field or laboratory cultures can be released into the upper adult rearing chamber so that they can find a suitable breeding place to oviposit (laying of eggs) in a lower larva rearing chamber containing stagnant water. Similarly, the collected eggs or larvae can be dropped into the lower larva rearing chamber containing an aqueous medium where they can undergo metamorphosis (Ist, IInd, IIIrd & IVth instar larva/ wriggler) and reach the adult stage via passing through the pupal stage (tumbler). This unique and sole device provides multiple spaces to rear all the stages (egg, larva, pupa, adult) of mosquitoes in the laboratory to carry out various research experiments. In brief, the present invention of the device is an appropriate, cost-effective, portable, lightweight, independent entity that can be handled by a single person.

No. of Pages : 16 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054172 A

(19) INDIA

(22) Date of filing of Application :13/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : HYBRID SELF-LUBRICATING COMPOSITE FOR ENGINE CYLINDER LINER AUTOMOTIVE APPLICATION

(51) International classification	:C04B 35/117 C04B 35/44 B22F 3/105	(71) Name of Applicant : 1)PRANAV DEV SRIVYAS Address of Applicant :Research Scholar. Mechanical Engineering Department, National Institute of Technology Srinagar, Srinagar, Hazratbal-190006, India. Jammu & Kashmir India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)PRANAV DEV SRIVYAS
(33) Name of priority country	:NA	2)M. S. CHAROO
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention is related to a novel self-lubricating hybrid composite. The composite material consists of eutectic aluminum silicon (Al-Si) alloy as the matrix material, which is reinforced with hard phase ceramic Aluminum Oxide (-Al₂O₃) as primary reinforcements. Furthermore, graphene nano-platelets (GNPs), serving as solid lubricants in weight percentages of 0.5, 1, 2, 3, 4, and 5, are used as the secondary reinforcement in the eutectic Al-Si/6 Wt.% -Al₂O₃ composite to improve the tribological properties (i.e., to improve the coefficient of friction and wear of the hybrid self-lubricating composite). The composite is fabricated using a spark plasma sintering (SPS) process with processing parameters optimized to produce a highly dense composite (100). The hybrid composite has good density, mechanical, and tribological properties and, therefore, is a promising candidate for tribological applications, even under dry conditions for various high-end tribological applications.

No. of Pages : 26 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054239 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEMS AND METHODS FOR DYNAMIC AND INTELLIGENT TRANSPORTATION SYSTEM (ITS) FOR SELF DRIVING CAR

(51) International classification	:G05D 1/00 G06K 9/00 B64C 39/02	(71) Name of Applicant : 1)ABES ENGINEERING COLLEGE Address of Applicant :ABES Engineering College, Campus - 1, 19th KM Stone, NH 24, Ghaziabad, Uttar Pradesh 201009 Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Lopamudra Mohanty
(32) Priority Date	:NA	2)Dr. Pankaj Sharma
(33) Name of priority country	:NA	3)Poonam Rana
(86) International Application No	:NA	4)Sonia Lamba
Filing Date	:NA	5)Sanika Singh
(87) International Publication No	: NA	6)Harsh Verma
(61) Patent of Addition to Application Number	:NA	7)Kajal Chaudhary
Filing Date	:NA	8)Sakshi Singh
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides A method for dynamic and intelligent transportation system (ITS) for a self-driving vehicle, the system comprises: capturing one or more images of the environment which is vicinity of the self-driving vehicle, by one or more image sensors of a drone; receiving, at the self-driving vehicle, captured one or more images from the drone, through a wireless communication link, generating, a three-dimensional map based on the received one or more images; and determining a navigation condition based on the generated three-dimensional map.

No. of Pages : 25 No. of Claims : 10

(54) Title of the invention : SYSTEM AND METHOD FOR CONTROLLING HOME APPLIANCES

(51) International classification	:A61B 5/00 A61B 5/0476 G06F	(71)Name of Applicant : 1)Dr. ROHIT TRIPATHI Address of Applicant :Associate Professor, Department of Electronics & Communication Engineering 21/4 Vishnupuri Colony Nawabganj, Kanpur-208002, U.P., India Uttar Pradesh India 2)Dr. SUBODH KUMAR TRIPATHI 3)NITIN GOEL 4)Dr. VIDHYA SAGAR GUPTA 5)DR. SHIVANGI AGARWAL 6)Dr. BRIJESH KUMAR SINHA
(31) Priority Document No	:NA	(72)Name of Inventor : 1)Dr. ROHIT TRIPATHI 2)Dr. SUBODH KUMAR TRIPATHI 3)NITIN GOEL 4)Dr. VIDHYA SAGAR GUPTA 5)DR. SHIVANGI AGARWAL 6)Dr. BRIJESH KUMAR SINHA
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A system (100) for controlling home appliances (102a-102n) using brainwaves comprising: a wearable headband (104) having a sensor unit (110) to acquire Electroencephalogram (EEG) signals from Electroencephalograph (EEG) sensors; an automation unit (106) comprising: a processor (114) and a communication module (118), wherein the communication module (118) is adapted to establish a wireless connection between the wearable headband (104), a mobile device (108) and the automation unit (106) using a wireless communication medium to control home appliances (102a-102n) using brainwaves, wherein the detected EEG signals are transmitted from the sensor unit (110) to the processor (114), the processor (114) detects attention levels and double-blinking strength values of the user and transmit a signal for triggering relays (120a-120m) to switch ON and/or OFF the home appliances (102a-102n) when the userTMs double-blinking strength values is above a first threshold value and the userTMs attention level value is above a second threshold value.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054279 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : IN-SILICO SCREENING OF PEPTIDE NUCLEIC ACID DERIVATIVES AGAINST SARS-COV-2 MAIN PROTEASE

(51) International classification	:C12Q 1/68 C07K 7/06	(71)Name of Applicant : 1)Ms. Kavita Khatana Address of Applicant :Department of Chemistry Jamia Millia Islamia (Central University) Jamia Nagar, New Delhi, India Uttar Pradesh India
(31) Priority Document No	:NA	2)Dr Divya Bajpai Tripathy
(32) Priority Date	:NA	3)KAVITA KHATANA
(33) Name of priority country	:NA	4)Dr Anujit Ghosal
(86) International Application No	:NA	5)Dr Anjali Gupta
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)KAVITA KHATANA
(61) Patent of Addition to Application Number	:NA	2)Dr Fahmina Zafar
Filing Date	:NA	3)Dr Anjali Gupta
(62) Divisional to Application Number	:NA	4)Dr Anujit Ghosal
Filing Date	:NA	5)Dr Divya Bajpai Tripathy

(57) Abstract :

The current situation of a pandemic caused by SARS-CoV-2 has compelled us all to think of environmental benign alternatives for sustaining life. Here, we have explored the drug-like abilities of modified peptide nucleic acid (PNA) monomers against viral targets via., molecular docking approach. The molecules were tested against two viral [PDB: 6Y2E & 6VWW (SARS-CoV-2, 2019- nCoV)] protein targets. The rapid in-silico screening and molecular docking of potential molecules against different COVID-19 targets provide an outlook towards the use of these synthetic RNA/DNA based derivatives for multi-disease remediation. Out of fifty-two derivatives, a set of highly active molecules with the possible ability to inhibit the progression of microbes have been identified based on the structure and functionality of the derivatives. Based on similar parameters the drug efficacy of the active derivatives was also compared with some generic viral drug molecules(Umifenovir and hydroxychloroquine). The higher binding modes and binding interactions of guanidine groups incorporated in the basic backbone of the PNA derivatives may have been responsible for the improved activity against viral targets/anti-COVID19 and have shown promising results to become active drug ingredients against these protein targets. The reported results would be greatly helpful in the next step during the process of drug discovery against COVID-19.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054366 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A DECISION SUPPORT SYSTEM FOR SECURED MANAGEMENT OF A WATER DISTRIBUTION NETWORK AND METHOD THEREOF

(51) International classification	:H04W 4/024 H04L 29/06	(71) Name of Applicant : 1)SHARDA UNIVERSITY Address of Applicant :32-34, Knowledge Park III, Greater Noida, 201310, Uttar Pradesh (UP), India Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Gaurav Saini
(33) Name of priority country	:NA	2)Dr. Pooja
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a decision support system (100, 200) for secured management of a water distribution network and method (300) thereof. The decision support system (100) comprises a plurality of first computing devices (20), where each first computing device (20) is associated with each water resource (10) and is configured to transmit a first status of water of each water resource (10); a plurality of second computing devices (40), where each second computing device (40) is in electronic communication with at least one sensor associated with each branching point (50) of the water distribution network, and is configured to transmit a second status of water detected by at least one sensor associated with each branching point (50); a distributed ledger (60) for secured information exchange between plurality of first computing devices (20), plurality of second computing devices (40) and a plurality of third computing devices (80); plurality of third computing devices (80), where each third computing device (80) is enabled to authorize commencement or decline of extraction of water from each water resource (10) based on the first status of water, commencement or decline of distribution of water from each branching point (50) based on the second status of water; and a data center (90) in communication with the distributed ledger (60) to store data related to each transaction.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054397 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DIGITAL FACEMASK

(51) International classification	:H04N 101/00 G06Q 50/10 H04N 5/77	(71)Name of Applicant : 1)Prof. Shiv Singh Sarangdevot Address of Applicant :Vice Chancellor, JRN Rajasthan Vidyapeeth Deemed (to be) University, Udaipur, Rajasthan, India Rajasthan India 2)Dr. Munesh Chandra Trivedi 3)Mr. Vedansh Trivedi 4)Ms. Soumya Trivedi
(31) Priority Document No	:NA	(72)Name of Inventor : 1)Prof. Shiv Singh Sarangdevot 2)Dr. Munesh Chandra Trivedi 3)Mr. Vedansh Trivedi 4)Ms. Soumya Trivedi
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention discloses a digital facemask 100 for providing ease in wearing facemask at dark places using electronic devices, said digital facemask 100 comprising: a plurality of Light Emitting Diodes (LEDs) 101, and an electronic device 102. The electronic device 102 further comprising: a processor 202, a computer-readable medium 204, a display 206, a user interface 208, an external-devices 210, a communication network 212, a chargeable battery 214, a switch 216, an RGB controller 218, a GPS module 220, a Light-Dependent Resistor (LDR) 222, a timer 224, and a memory 226 communicatively coupled to the processor 202. The memory 226 stores processor instructions, which, on execution, causes the processor 202 to provide ease in wearing facemask at dark places by glowing said plurality of LEDs 101.

No. of Pages : 23 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054478 A

(19) INDIA

(22) Date of filing of Application :15/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A LIGHT FIDELITY (LIFI) BASED WIRELESS CCTV SYSTEM

(51) International classification	:H04N 7/18 H04B 10/116 H04N 5/232	(71) Name of Applicant : 1)Prof. (Dr.) Shakti Kumar Address of Applicant :Panipat Institute of Engineering and Technology, Pattikalyana, Smalkha, Panipat (Haryana) Haryana India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Shakti Kumar
(32) Priority Date	:NA	2)Ishant Kumar
(33) Name of priority country	:NA	3)Amar Singh
(86) International Application No	:NA	4)Rajeev Kumar
Filing Date	:NA	5)Manoj Arora
(87) International Publication No	: NA	6)Ajay Singh
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a system having LiFi Wireless Camera, LiFi Digital Video Recorder (DVR) and LiFi Wireless Display based CCTV monitoring / surveillance system. The system includes, but not limited to, a LiFi wireless camera unit adapted to capture live images and recording of a premise and send it to a LiFi wireless DVR unit by using a LiFi camera transmission module and a LiFi DVR receiving module, and a LiFi wireless display unit for casting live videos received from the LiFi wireless DVR unit by using a LiFi DVR transmission module and a LiFi display unit receiving module.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202011054516 A

(19) INDIA

(22) Date of filing of Application :15/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : APPARATUS & METHOD FOR MULTI-MATERIAL EXTRUSION BASED 3D PRINTING

(51) International classification	:B29C 48/25 B65G	(71) Name of Applicant : 1)Ajay Address of Applicant :H. No. 1902, v.p.o. Lakkan Majra, Meham Road, District Rohtak, Haryana, Pin 124514 Delhi India
(31) Priority Document No	1/04	(72) Name of Inventor :
(32) Priority Date	:NA	1)Ajay
(33) Name of priority country	:NA	2)Amit Jangir
(86) International Application No	:NA	3)Virendra Kumar Shrivastava
Filing Date	:NA	4)Tanuj Satti
(87) International Publication No	: NA	5)Sweety Rajput
(61) Patent of Addition to Application Number	:NA	6)Brijesh Kumar
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an apparatus 100 for multi-material extrusion based 3D printing comprising a telescopic column 101 capable of moving longitudinally and rotationally along its axis, multiple horizontal arms 102 diverging out from a point of contact on telescopic column 101 to mimic the rotational movements, multiple mechanical actuators 103 physically associating telescopic column 101 with the horizontal arms 102 to retractably facilitate folding of the horizontal arms 102, two or more parallel vertical arms 104 disposed below each of the horizontal arms 102 and capable of moving transversally along horizontal arms 102 and multiple extruder nozzle assemblies 105, each mounted on each vertical arm 104 for conveying multiple melted materials, further comprising atleast one outlet nozzle 106 to dispense the materials.

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202012054228 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SMART VET CARE

(51) International classification	:G06Q 50/22 A61D 3/00 G16H 10/60
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:201911051952
Filed on	:14/12/2019

(71)Name of Applicant :

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(72)Name of Inventor :

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2)VENKATARAMAN, SAMBANDHAMOORTHY

3)BAJPAI, Dr. ALOK

4)BAJPAI, SUKIRTI

5)VIJAY, ASHISH

(57) Abstract :

A system for providing smart vet care is disclosed. The system provides for seamless coordination between its users, namely animal owners, caretakers, veterinarians, health centers, and medical suppliers. The system maintains an electronic medical records (EMR) of a registered animal, allows authorized users to update the EMR, and shares the EMR with users as needed for care and treatment of the registered animal. Further, the system facilitates periodic veterinarian visits, timely vaccination of the animals, e-consultation with veterinary experts, and emergency (SOS) care services for the registered animal. The system manages invoices and payments for services and medical supplies. The system assists users in keeping inventory tracking and automatic replenishment of medical supplies. The system provides a repository of veterinary reference material to facilitate skill development and standardization of operating procedures for veterinary care. The system analyzes the EMR data to generate public health alerts.

No. of Pages : 67 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017047558 A

(19) INDIA

(22) Date of filing of Application :30/10/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MOTION CONTROL PROGRAM, MOTION CONTROL METHOD, AND MOTION CONTROL DEVICE

(51) International classification :G05B 19/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2018/023764
Filing Date :22/06/2018
(87) International Publication No :WO 2019/244329
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :Tachikawa AS Building 2F, 3-1-13,
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(72)**Name of Inventor :**
1)PAN, Ziyuan
2)KIM, Jsoon
3)YANG, Boo-Ho

(57) Abstract :

Provided is a motion control program that causes a computer to function such that: a channel management unit in a real-time operating system creates, in a shared memory, a shared operation channel for a plurality of receiving units; the plurality of receiving units in a non-real-time operating system instruct, over the operation channel, a generation unit to generate a control command channel if a preparation instruction is received from a user-created program associated with the receiving units; the channel management unit in the real-time operating system generates, in the shared memory, a control command channel associated with the user-created program that issued the preparation instruction; a receiving unit in the non-real-time operating system receives a control command from the user-created program, and stores control command information indicating the received control command content in the control command channel; and a periodic processing unit in the real-time operating system transmits, per motion control cycle and on the basis of the control command information acquired from the control command channel, an interpolation command to a device to be controlled.

No. of Pages : 67 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017052110 A

(19) INDIA

(22) Date of filing of Application :30/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : BIODEGRADABLE RESIN MOLDED ARTICLE, METHOD FOR PRODUCING SAME, AND PELLET BODY USED THEREFOR

(51) International classification :C08L101/00,C08J5/18,C08J5/20
(31) Priority Document No :2018-202229
(32) Priority Date :26/10/2018
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2019/035780
Filing Date :11/09/2019
(87) International Publication No :WO 2020/084945
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

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Address of Applicant :6F, 7-17, Ginza 2-chome, Chuo-ku, Tokyo 1040061 Japan

(72)Name of Inventor :

1)TERADA Takahiko

(57) Abstract :

Provided is a biodegradable resin molded article which has good workability, demonstrates sufficient strength as a molded article, and is advantageous in terms of cost, while having excellent biodegradability in the environment, particularly marine biodegradability. Also provided are a method for producing the same and a pellet body used therefor. The molded article is formed using a biodegradable resin composition containing a biodegradable resin and calcium bicarbonate particles at a mass ratio of 50:50 to 10:90.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017054339 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : Lithium Ion Secondary Battery, Battery, Core, Negative Electrode Plate, And Apparatus

(51) International classification :H01M4/66
(31) Priority Document No :201910472635.4
(32) Priority Date :31/05/2019
(33) Name of priority country :China
(86) International Application No :PCT/CN2020/070449
Filing Date :06/01/2020
(87) International Publication No :WO 2020/238225
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

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1)LIU, Xin

2)HUANG, Qisen

3)WANG, Shiwen

4)LIU, Xianghui

5)PENG, Jia

6)LI, Mingling

7)SHENG, Changliang

(57) Abstract :

The present disclosure provides a lithium ion secondary battery, a battery core, a negative electrode plate and an apparatus containing the lithium ion secondary battery. The lithium ion secondary battery includes a battery core and an electrolytic solution, the battery core including a positive electrode plate comprising a positive current collector and a positive active material layer disposed on a surface of the positive current collector, a separator, and a negative electrode plate comprising a negative current collector and a negative active material layer disposed on a surface of the negative current collector, wherein the positive current collector and/or the negative current collector are a composite current collector, the composite current collector comprises a polymer-based support layer and a conductive layer disposed on at least one surface of the support layer, and the composite current collector has a thermal conductivity in a range of 0.01W/(mK) to 10W/(mK), preferably in a range of 0.1 W/(mK) to 2W/(mK).

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921026238 A

(19) INDIA

(22) Date of filing of Application :01/07/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR FACILITATING UNIFIED ACCESS OF CONTENT ACROSS MULTIPLE CLOUD DATA STORES

(51) International classification :H01M0010440000,
G11B0017049000,
G03G0015080000,
A24D0003060000,
B65D0006220000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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Royal Orchard, D P Road, Aundh, Pune - 411007, Maharashtra,
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(72)**Name of Inventor :**
1)RAJAA, Subash
2)GAWALI, Ashish

(57) Abstract :

An embodiment of the present disclosure provides a system and a method for facilitating a unified access of a first set of data objects. The disclosure enables to maintain at a plurality of cloud data stores operatively configured to a computing device, a plurality of storage structures having the first set of data objects being stored as per a predefined schema. The computing device facilitates to retrieve a second set of metadata records based on receipt of a request pertaining to retrieval of the second set of metadata records. Dynamically creating a digital catalog and storing the retrieved second set of metadata records in the created digital catalog. The retrieved second set of metadata records are arranged in the digital catalog based on one or more attributes related to the first set of data objects. Further, the attributes are normalized so as to be uniformly represented in the digital catalog.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921028902 A

(19) INDIA

(22) Date of filing of Application :18/07/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR MAINTAINING CONSISTENCY AMONGST ON PREMISES AND CLOUD-BASED DATA

(51) International classification	:H04L0029060000, H04L0029080000, G06F0011140000, G06F0016230000, G06F0016245500	(71) Name of Applicant : 1)Iphysics Systems Private Limited Address of Applicant :S No. 165/1/1, 165/1/2, FL 37, A 3, Royal Orchard, D P Road, Aundh, Pune - 411007, Maharashtra, India. Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)RAJAA, Subash
(33) Name of priority country	:NA	2)GAWALI, Ashish
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An embodiment of the present disclosure provides a method for providing a consistent data storage. The method includes creating a plurality of files at remote-based target data storage and including a first set of objects. The plurality of files is created based on a plurality of tables stored at on-premises based source data storage including a second set of objects. Further, a data structure comprising a bitmap representation is created at the remote-based target data storage. The bitmap representation includes a set of bitmap values associated with the first set of objects. The set of bitmap values of the bitmap representation indicates a matching amongst the second set of objects and the first set of objects. When an update of the second set of objects is determined, at least one bitmap value of a new bitmap representation is updated.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921034396 A

(19) INDIA

(22) Date of filing of Application :27/08/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SPERM WASHING METHOD AND APPARATUS THEREFOR

(51) International classification	:G01N0033543000, B01L0003000000, G01N0009000000, G01F0023296000, B32B0007020000	(71) Name of Applicant : 1)SUBHAG HEALTHTECH PVT LTD Address of Applicant :63, FLOOR 2, A AND B, MUNICIPAL INDUSTRIAL ESTATE DAINIK SHIVNERI MARG, WORLI NAKA, BHIM NAGAR, WORLI MUMBAI MAHARASHTRA INDIA 400018 Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)JI KWANG JEONG
(33) Name of priority country	:NA	2)LAKSHYA SATYARTHI
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application	:NA	
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A sperm washing method includes layering a first density medium, a second density medium, and semen in a main tube and forming a sperm pellet of washed sperm by centrifuging the contents of the main tube. The density of the first density medium is higher than density of the second density medium. The layering includes forming a first layer of the first density medium at the bottom of the main tube, forming a second layer of the second density medium under the first layer and forming a third layer of semen over the first layer. FIG. 2A

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921034708 A

(19) INDIA

(22) Date of filing of Application :28/08/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A PROCESS FOR MANUFACTURING SPECIALTY POLYESTERS & CO-POLYESTERS FROM RECYCLED BIS 2-HYDROXYETHYL TEREPHTHALATE (rBHET) AND PRODUCT THEREOF

(51) International classification	:C08J0011240000, C08J0011060000, C07C0069820000, C08G0063160000, C08G0063910000	(71) Name of Applicant : 1)KULKARNI, Sanjay Tammaji Address of Applicant :A3 & A4, Nachiket Apartments, Patwardhan Baug, Raja Mantri Road, Karve Nagar, Pune-411052, Maharashtra, India. Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)KULKARNI, Sanjay Tammaji
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to the process for manufacturing specialty polyesters & co-polyesters from recycled Bis 2-Hydroxyethyl terephthalate (rBHET) derived from Polyethylene terephthalate (PET) recycled from PET scraps or waste. The polyesters/co-polyesters thus obtained are clean and of high quality which can be used for all applications but not limited to textiles, packaging, engineering and industry.

No. of Pages : 31 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921036587 A

(19) INDIA

(22) Date of filing of Application :11/09/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A TAMPER-PROOF SEAL

(51) International classification :H01M0010440000,
G11B0017049000,
G03G0015080000,
A24D0003060000,
B65D0006220000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application
Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GANDHI, Darshan Dhruman
3)KAMAT, Dattaprasad Narayan
4)NATHANI, Murad

(57) Abstract :

ABSTRACT A TAMPER-PROOF SEAL The present disclosure is related to a tamper-proof seal (100), wherein the seal (100) comprises a hollow cylindrical main body(130) having a flange (130c) formed at one end and ratchets (131) formed adjacent to the flange(130c), a PCB (105) disposed at bottom portion of the main body (130), an insert (125) configured to be inserted into the main body (130), an outer cap (135) with a through hole (135a) configured thereon, the outer cap (135) configured to be fastened on the main body (130) and thereby sealing the seal (100), and one end of a wire (100) soldered with the PCB (105) and free end being configured to be wound around a high value article to form a secure tamper loop. The seal (100) ensures that the ends of the wire (100) are not accessible from outside and prevents tampering thereof.

No. of Pages : 25 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921038815 A

(19) INDIA

(22) Date of filing of Application :26/09/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : ARTIFICIAL INSEMINATION APPARATUS AND METHOD

(51) International classification	:A61D0019020000, A61B0017430000, A61K0031570000, G05D0001100000, A61K0031496500	(71) Name of Applicant : 1)SUBHAG HEALTHTECH PVT LTD Address of Applicant :63, FLOOR 2, A AND B, MUNICIPAL INDUSTRIAL ESTATE, DAINIK SHIVNERI MARG, WORLI NAKA, BHIM NAGAR, WORLI, MUMBAI, MAHARASHTRA 400018, INDIA Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)JI KWANG JEONG
(33) Name of priority country	:NA	2)LAKSHYA SATYARTHI
(86) International Application No	:NA	3)SHILPI MITTAL
Filing Date	:NA	4)RAVIKA DUTTA
(87) International Publication No	: NA	5)CHANDAN PRASAD
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method and apparatus for artificial insemination for human female is disclosed. The method includes placing a reservoir of an artificial insemination apparatus in close proximity of cervix of woman, and delivering washed sperm to the reservoir of the artificial insemination apparatus. The method further includes keeping the washed sperm in the reservoir in close proximity of the cervix by keeping the artificial insemination apparatus in a predetermined position for a predetermined time period

No. of Pages : 19 No. of Claims : 10

(54) Title of the invention : MAINTENANCE FREE WATER FLOW AND LEVEL SENSOR

(51) International classification	:G01F0023240000, F04D0015020000, G05D0009120000, E03B0001040000, G01F0023000000	(71)Name of Applicant : 1)SHRI RAMDEOBABA COLLEGE OF ENGINEERING AND MANAGEMENT Address of Applicant :RAMDEO TEKDI, GITTIKHADAN, KATOL ROAD, NAGPUR - 440013, MAHARASHTRA, INDIA Maharashtra India
(31) Priority Document No	:NA	2)MRS. ALEEFIA A.KHURSHID
(32) Priority Date	:NA	(72)Name of Inventor :
(33) Name of priority country	:NA	1)MRS. ALEEFIA A. KHURSHID
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to water level and flow sensors used in process industries . A water level sensor is incorporated to indicate and control water level in water tanks .Industrial water is used for processing in paper , chemical , food and similar production industries . For diluting ,washing , equipment cooling and other processes , the water level is to be maintained in the reservoirs / tanks for uninterrupted production . As the water is used continuously , water tank level drops and it is necessary to top up the water level by running the water make up pump . The complete process of maintaining the water level is automatic and is accomplished by level sensors , associated electrical circuit and the water pump . For trouble free operation of the processes consuming water , it is very important that the level sensor be failsafe , failure of level sensor may hamper entire process and finally production . Failure of low level sensor may not start the pump to raise the water level in the tank and may lead to insufficient water for industrial processes which affect production.. Similarly high level sensor failure may result into non stopping of the pump and tank may overflow resulting to unnecessary wastage of water . A failsafe level sensor must have reliable sensing and communicating mechanism for millions of operations. The existing level sensors used for water level control have elements like float unit with magnet and trunion , electrical contact assembly, mounting flange etc. As the water level alters , the float unit moves radially via trunion and operates electrical contact assembly through magnet which gives command to electrical circuit to operate the water pump . The level sensor has moving parts which at times may stuck , the electrical contact assembly has pivot and bush mechanism which need replacement when worn out, and is not reliable for repetitive operations . The stainless steel flange has a sealing gasket which need periodic replacement . Thus the existing float type level sensor requires frequent maintenance after ageing . Thus water level management in process industries with conventional level sensors is cumbersome . Present invention provides a totally maintenance free water level sensor which is suitable for industrial water level control . The invention is based on water conductivity .The level switch has no mechanical moving parts and electrical contact assembly which need frequent maintenance and replacement. The level switch consists of galvanised cast iron tube and a conducting electrode, both with terminal for electrical connection and an insulator made of nylon . The construction is very simple reliable and has no maintenance replacement parts. When there is no water in the tube the conductivity between the cast iron body of the tube and the electrode is zero .As soon as water enters the tube it touches the conductive electrode and the conductivity between the tube and electrode increases which is sufficient to switch the electronic circuit connected and the output indicates presence of water level which is then connected to the electrical circuit of the water make up pump . Below given figure 1 indicates the design of the level sensor made up of galvanised cast iron tube and electrode made of high conductivity metal i.e. copper or steel with terminal for electrical connection and is inserted through nylon insulator . MAINTENANCE FKEK WATER LEVEL SENSOR A water flow sensor is also incorporated to control various processes in the industries where water flow is continuous .The flow sensor plays very important role in safe running of the water pump. The existing flow sensors used for water flow indication and control have elements like moving vane with magnet, pivot and bush, electrical contact assembly, inline mounting flange etc. As the water flow is established, the vane with magnet moves radially via trunion and operates electrical contact assembly which gives command to electrical circuit of the water pump . The flow sensor has moving parts which at times may stuck , the electrical contact assembly has pivot and bush mechanism which need MAINTENANCE FREE WATER FLOW SENSOR Figure 2 replacement when worn out, and is not reliable for repetitive operations . The stainless steel flange has a sealing gasket which need periodic replacement. Thus the existing flow sensor also require frequent maintenance .Therefore the present invention provides a totally maintenance free flow sensor which is suitable for industrial water management. The invention is based on water conductivity .The flow switch also consists of galvanised cast iron tube and a conducting electrode, both with terminal for electrical connection and an insulator made of nylon . When there is no water in the tube the conductivity between the galvanised cast iron tube and the electrode is zero .As soon as water enters the tube it touches the conductive electrode and the conductivity between the tube and electrode increases which is sufficient to switch the electronic circuit connected and the output indicates presence of water flow which is then connected to the electrical circuit of the water make up pump . The design of the flow sensor is as indicated in figure2 and the positions for insertion of flow and level sensor is indicated in figure 3for maintaining the tank water level. FIGURE 3 The water tank has one High and one Low level sensor , one suction flow sensor and one discharge flow sensor . As the water is utilised in process industry, the water level drops . When the water level decreases below the low level sensor electrode, the conductivity decreases and comes to zero and water low level is sensed and communicated to electrical circuit to switch ON the water make up pump . The pump starts filling the water tank. For safe working of the pump two flow sensors are connected in the circuit so that pump may not run dry. The invented Level and Flow sensors have no replacement parts, thereby maintenance and spares cost is negligible . The design is simple and cost effective . The sensors may be customised for variable pipe diameters .

No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921042410 A

(19) INDIA

(22) Date of filing of Application :18/10/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A METHOD OF MANUFACTURING POLYESTER YARN FROM POLYESTER WASTE

(51) International classification	:C22B0007000000, D01F0006620000, B29B0017000000, C08J0011240000, B29B0017040000	(71) Name of Applicant : 1)JIWRAJKA, Surendra Bhagirathmal Address of Applicant :901/902, Palm Beach, 67A Sir Pochkhanwala Road, Worli, Mumbai 400 025, Maharashtra, India. Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)JIWRAJKA, Surendra Bhagirathmal
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure generally relates to the field of recycling of PET waste. More specifically, the present disclosure relates to a method of manufacturing recycled polyester yarn from polyester wastes including waste PET chips, waste PET flakes, polyester fiber waste, polyester yarn waste and the likes.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921045758 A

(19) INDIA

(22) Date of filing of Application :11/11/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : ECOFRIENDLY PESTICIDE COMPOSITION

(51) International classification	:A01K0067033000, A01M0001020000, C11D0003320000, A01N0065000000, A01N0065240000	(71) Name of Applicant : 1)Dr. Sonal Sanjay Dhabekar Address of Applicant :PLot No. 85, 1st Floor, Ambazari Layout, Nagpur-440033, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Sonal Sanjay Dhabekar
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a pesticide composition, which is eco-friendly and made of environmentally friendly ingredients, that have strong pest/insect repellence and strong larvicidal activity. It has effective action against the developmental stages (i.e. larvae, pupae and adult) of pests and insects such as mosquitoes, flies, ants, cockroaches, termites, mantids, etc. The composition also provides larvicidal, oviposition deterrent activity and adulticidal activity so as to deliver a complete pest/insect control programme.

No. of Pages : 23 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921046244 A

(19) INDIA

(22) Date of filing of Application :14/11/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A FINGER VEIN PATTERN BASED SYSTEM FOR CARD USAGE BY BENEFICIARIES OF CARD OWNERS

(51) International classification	:G06K0009000000, A61B0018140000, G06K0009200000, G06Q0020340000, G07F0007100000	(71) Name of Applicant : 1)Kshitij Sanjay Dighe Address of Applicant :8, Morya Sanskruti 84 Meghana Society Sahakar Nagar No. 2 Pune 411009. Maharashtra. INDIA Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Kshitij Sanjay Dighe
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Abstract A vein pattern based system for card usage by card owners and their beneficiaries which comprises, a vein pattern scanner (1) to generate a vein pattern template, (2) a communication means to transfer vein pattern template to a presentation layer wirelessly connected to a cloud based system engine on cloud (4) with cloud based memory (DB) (5), engaged with the cloud platform (9) based system engine on cloud named PayUngli (4) to retrieve, compare, authenticate the finger vein pattern data (1) and associated card data generated at the merchant sale point (6) connected to system engine on cloud (4) via the presentation layer (3) with or without wire, a payment gateway connecting the system engine on cloud (4) and the bank/financial institution network of the user (8). The system provides for one profile for one cardholder or beneficiary with multiple cards and enables controls. FIG. (1)

No. of Pages : 31 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921051038 A

(19) INDIA

(22) Date of filing of Application :10/12/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : TENSION SENSOR

(51) International classification	:G01D0005140000, A01K0087040000, G05D0001020000, G01R0015200000, A61B0008000000	(71) Name of Applicant : 1)PATEL, Brij Address of Applicant :7, 8 Gautam Bhavan, Bhagyalaxmi Society-1, Piplod, Surat, Gujarat, India. Gujarat India 2)PATEL, Harshal
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)PATEL, Brij
(33) Name of priority country	:NA	2)PATEL, Harshal
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure pertains to an apparatus to measure strain or stress associated with a moving line. The apparatus comprises a line guide assembly and a sensor assembly. The line guide assembly includes a line guide configured to guide the moving line, a cantilever spring member having a permanent magnet attached thereto. The sensor assembly includes a hall effect transducer, an amplifier, and a data acquisition system. The line guide assembly is configured to reversibly move downwards with respect to the moving line based on the tension associated with the moving line. The hall effect transducer is disposed at a distance perpendicular to the permanent magnet and in turn the entire line guide assembly forming an air gap between the hall effect transducer and the permanent magnet.

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202021036235 A

(19) INDIA

(22) Date of filing of Application :22/08/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : POLYHERBAL FORMULATION EFFECTIVE AGAINST COUGH

(51) International classification	:A61K0036810000, A61K0036590000, A61K0036185000, A01K0067027000, C07D0409120000	(71) Name of Applicant : 1)Vikram Vinayakrao Nimbalkar Address of Applicant :Plot no-8, shri niwas, nandanwan colony, Kohinoor mangal karyalay road, savedi, Ahmadnagar Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Vikram Vinayakrao Nimbalkar
(33) Name of priority country	:NA	2)Sachin Dnyanoba Shinde
(86) International Application No	:NA	3)Rameshwar Sanjabrao Cheke
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Present invention based on preparation of polyherbal formulation and evaluation of its pharmacological activity by using animal models. Polyherbal formulation containing Withania somnifera, Glycerizha glabra, Tinospora cordifolia, Ajwain, Menthol, Camphor are used for its anti-cough activity. Present invention proved that polyherbal formulation has anti-cough activity.

No. of Pages : 3 No. of Claims : 0

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202027044973 A

(19) INDIA

(22) Date of filing of Application :15/10/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AUTOMATIC COFFEE AND TEA MAKER

(51) International classification	:A47J 31/18, A47J 31/42	(71) Name of Applicant : 1)UAB APARATA Address of Applicant :Vilniaus str. 155-19 76352 Siauliai Lithuania
(31) Priority Document No	:2018 028	
(32) Priority Date	:10/09/2018	
(33) Name of priority country	:Lithuania	(72) Name of Inventor :
(86) International Application No	:PCT/IB2019/054020	1)KLEIÀ MANTAS, Giedrius
Filing Date	:15/05/2019	
(87) International Publication No	:WO 2020/053669	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention is attributed to professional coffee and tea maker devices. A fully automatic coffee and tea maker is offered. Apart from all coffee maker advantages it includes the improvements that enable it to make tea. The essence of the invention is that when tea is made, the mixture of tea leaves is accurately dosed, the making is carried out without mechanical compression of the tea leaves dose and after making each portion of tea and/or coffee, the machine net (29) and the making chamber (24a) of the making module (3) is steam cleaned. For this purpose, a coffee dosing device (7) in the coffee maker, an additional control unit (2a) is installed as well as a branch (26b) in the tea and coffee exit tube (26a) connected to the steam generator (13) via the control valve (14).

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941053484 A

(19) INDIA

(22) Date of filing of Application :23/12/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A FIXTURE ASSEMBLY FOR ESTABLISHING CENTRE OF AN IRREGULAR SHAPED COMPONENT

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)BEML Limited Address of Applicant :BEML Soudha, 23/1, 4th Main, Sampangirama Nagar, Bengaluru - 560 027, Karnataka, India Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)BANGALORE SHIVAKUMAR, Thandava Murthy
(33) Name of priority country	:NA	2)MAHADEVIAIAH, Chandrashekar
(86) International Application No	:NA	3)VISHAKANTA NAIKA, Shankarananda
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Present subject matter relates to fixture for establishing centre of an irregular shaped component for machining operation. Machining an irregular shaped component is a time consuming and tedious task so to reduce the time of machining the component, a fixture (120) is designed to hold component (100) on the jig mill boring machine (150). The fixture (120) consists of a center bit holder (110) to locate center of irregular shape component which ensures smooth machining operations like facing and centering. The component (100) is mounted on V-blocks (124) and clamps (140) of the fixture (120). This arrangement ensures high quality and productivity of machined components. Also the rate of rejection and set up time of components is reduced by using fixture (120) for machining component (100).

No. of Pages : 14 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941053720 A

(19) INDIA

(22) Date of filing of Application :24/12/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A METHOD FOR PREVENTING WHEEL RIM FAILURE IN HEAVY DUTY TRUCKS

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)BEML Limited Address of Applicant :BEML Soudha, 23/1, 4th Main, Sampangirama Nagar, Bengaluru - 560 027, Karnataka, India Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)S. Mohaezhilan
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Present subject matter discloses an improved wheel rim for heavy duty trucks and method for preventing wheel rim failure. Tyre burst or wheel rim failure leads to sudden loss of control of the vehicle. One of the reasons for vehicle wheel rim failure is improper assembling of tyre on the rim. To prevent failure of improved rim flange thickness and proper assembling of tubeless tyre to wheel rim is needed. Leak-proof assembling of tubeless tyre on wheel rim is achieved by increasing rim flange thickness and lubricating tyre beads and rim surfaces. Moreover, to ensure proper bead seating, the tubeless tyre is to be assembled by inflating 20% more than the desired pressure and reduce the pressure to required pressure. This will ensure proper gripping of tubeless tyre to wheel rim and bead seating. This procedure of assembling the tubeless tyre to vehicle rim avoids failure of wheel rim.

No. of Pages : 17 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941054248 A

(19) INDIA

(22) Date of filing of Application :27/12/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN ELECTRICAL CONVERTER SYSTEM FOR A REMOTELY OPERATED VEHICLE (ROV)

(51) International classification :H01M0010653000,
H01M0010630000,
H01M0010623000,
H01M0010623500,
H01L0023440000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Sreeram S A
2)Vineet Upadhyay
3)Santhosh Ravichandran
4)Govindaraj K
5)Rakesh Sirikonda

(57) Abstract :

The present disclosure envisages an electrical converter system (100) for a remotely operated vehicle. The system is compact in nature, and facilitates maximum heat transfer from heated components to fluid environment surrounding the system (100). The system (100) comprises a sealed housing (110) made of a heat conductive material and a contractible mechanism (130). The mechanism (130) is disposed within the housing (110). The mechanism (130) is configured to be received in the housing (110) in a contracted state thereof, and is configured to expand when received in the housing (110). The mechanism (130) is configured to facilitate mounting of Printed Circuit Boards (PCB) having Integrated Circuit (IC) chips thereon, and facilitate abutting of the Integrated Circuit (IC) chips to an inner surface of the housing (110) when the mechanism (130) expands in the housing (110).

No. of Pages : 20 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041006714 A

(19) INDIA

(22) Date of filing of Application :17/02/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TEXT INTO PHO ALGORITHM

(51) International classification	:G10L0013080000, G10L0015187000, G10L0015020000, G10L0013060000, G10L0013000000	(71) Name of Applicant : 1)DUBISETTY NAGARAJU Address of Applicant :26-1-80, GAYATHRI NAGAR, 3RD LINE, NELLORE, ANDHRA PRADESH, INDIA. 524004. Andhra Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DUBISETTY NAGARAJU
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Telugu is a prominent south Indian language in the states of Andhra Pradesh and Telangana. From few decades speech synthesis systems with emotions are developed significantly in European languages like English. A small number of Indian emotional systems are accessible. The basic function of phonetic algorithm is phonetic conversion i.e. text to phoneme. Phonetic algorithm applications are classified into to two types, first one is indexing of words by their pronunciation and another is conversion of text to phoneme. First one is used in searching of words and second one is useful in text to speech synthesis systems. Leading phonetic algorithms are searching algorithms. The invented algorithm Text to Pho (TtP) is phone mapping algorithm. Generally, Text to phoneme converts text into phoneme. The invented Text to Pho algorithm converts text into phoneme, in addition to that phone duration and frequency of the phone at a position is added to the phone. Proposed Text to Pho algorithm is useful to any language..

No. of Pages : 8 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041006717 A

(19) INDIA

(22) Date of filing of Application :17/02/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : EMOTIONAL SPEECH GENERATION FROM NEUTRAL SPEECH BY USING VOICE MORPHING ALGORITHM

(51) International classification	:G10L0017260000, G10L0013033000, G06N0003000000, G10L0025630000, G10L0025900000	(71) Name of Applicant : 1)DUBISETTY NAGARAJU Address of Applicant :26-1-80, GAYATHRI NAGAR, 3RD LINE, NELLORE, ANDHRA PRADESH, INDIA. 524004. Andhra Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DUBISETTY NAGARAJU
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Emotion can represent the mental status and behaviour of human beings. Nature, surrounding climates and stress can effects the human mental status thus emotional speech. During the generation of emotion speech prosodic parameters will be changed, different emotions have different changes. The existing algorithms convert one speaker voice into other speaker voice and male speech into female speech and vice versa. The invented system is based on expressive voice. The invented voice morphing algorithm converts neutral voice to emotional voice or emotional voice to neutral voice or one emotional voice to another emotional voice. Pitch and duration are two important prosodic parameters in speech signal.

No. of Pages : 9 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041011195 A

(19) INDIA

(22) Date of filing of Application :16/03/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : FLAT IRONING MACHINE

(51) International classification :D06F0083000000,
F16H0061662000,
D06F0067020000,
D06F0067000000,
D06F0069020000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number:NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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DISTRICT RANGA REDDI STATE TELANGANA PIN
501401. Telangana India
(72)**Name of Inventor :**
1)Mr. Sesham Naga Bhagavan

(57) Abstract :

TITLE: FLAT IRONING MACHINE • 7. ABSTRACT The invention relates to the ironing machine with a padding cloth (112) and spring loaded tensioners (116) to leverage a movement of rollers to auto adjust the tension on rollers to get the best results in ironing quality wherein the machine comprises of at least 2 rollers at front-end (102) for guiding the cloth, a padding cloth (112) mounted on the front-end rollers (102) to carry the cloth for pressing and ironing, a hollow cylindrical heat controller roller (104) with internal heating equipment, top roller (103) to take out the pressed cloth, at least a support roller (106) at back-end for keeping the cloth aligned to heat control roller (104), a gas/electrical heating setup (114) inside the heat control roller, spring loaded belt-tensioners (116) equipped at both ends of front roller (102) and back-end roller to prevent the padding cloth (112) slippage, a bottom shaft (108) with geared setup (120) at both ends the in connection with the said bottom roller (105) for tightening the belt/padding cloth (112) thus maintaining required friction between the rollers and padding cloth (112). Figure related to abstract is FIG. 1.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041025010 A

(19) INDIA

(22) Date of filing of Application :15/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : POLYMERIC NANO COMPOUNDS BASED DISINFECTANT FORMULATION FOR PROLONGED HAND AND SURFACE HYGIENE

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)Tamil Nadu Agriculture University Address of Applicant :Lawley Road Coimbatore, Tamil Nadu, India 641003 Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Arunachalam Lakshmanan
(33) Name of priority country	:NA	2)Lakshmanan Sivashankari
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
NA

No. of Pages : 27 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041028358 A

(19) INDIA

(22) Date of filing of Application :03/07/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TOPICAL HERBAL OIL FORMULATION FOR INSTANT RELIEF OF MUSCLAR OR JOINT PAINS

(51) International classification	:A61K0036530000, A61K0008920000, A61K0047440000, A61K0036450000, A61F0007020000	(71) Name of Applicant : 1)Dr. Paidi V L Naidu Address of Applicant :Flat No. 402 (4th FLOOR) SREE DMK HEIGHTS (Opposite to Church) SHEELA NAGAR, VISAKHAPATNAM - 530012 ANDHRA PRADESH Andhra Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Paidi V L Naidu
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a novel formulation of blend of herbal oil and a method of preparing said formulation for instant relief for induced muscular and joint pains. This formulation includes essential oils of Gaultheria is a genus of the family Ericaceae., most preferably one or more variety of Gaultheria oil / winter green oil in the ratio with a vegetable oils specifically Brassica nigra oil / Mustard oil, wherein the blend formulation with the properties are used as herbal medicine for immediate relief of rheumatoid arthritis, swelling, and pain. This herbal formulation provides relief rheumatic or musculo skeletal conditions diseases and syndromes, or for treating all types of muscular and joint pain which is inexpensive

No. of Pages : 12 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041030197 A

(19) INDIA

(22) Date of filing of Application :15/07/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MAGNETIC FIELD TRAIN

(51) International classification	:B61B0013080000, H01F0007200000, H02K0053000000, B66C0001060000, B61K0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT//
Filing Date	:01/01/1900
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Pugazhendhi Ruthrapathi
Address of Applicant :Mr. Pugazhendhi Ruthrapathi , 21-D
Rodier Mill Street, Mudalierpet, Puducherry, 605004, India
Pondicherry India
(72)**Name of Inventor :**
1)Pugazhendhi Ruthrapathi

(57) Abstract :

MAGNETIC FIELD TRAIN Magnetic field train is disclosed, concrete poles are kept at regular interval say 3m to 4m throughout entire carriage way (101). Electromagnets (102) are positioned at the top and bottom and both sides each concrete pole throughout entire carriage way. Centralized control unit will control Current / Ampere of each electromagnet each pole throughout entire carriage way. Iron Body Carrier (103) with passenger seat (Green color) will be lifted or floated between electromagnet. Movement of carrier from the starting concrete pole to final pole will be monitored by a centralized computer by giving required current to each electro magnet. Computer shall reverse the direction of movement as and when required. Concrete poles are structurally designed for self-weight of concrete pole + self-weight of electromagnet + moving weight of carrier with passengers + wind load + seismic load. Figure 1

No. of Pages : 12 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041030271 A

(19) INDIA

(22) Date of filing of Application :16/07/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A COMPARATIVE STUDY ON VARIOUS POLYSACCHARIDE CHIRAL STATIONARY PHASES ALONG WITH ENANTIOSEPARATION OF ORPHENADRINE CITRATE BY UFLC TECHNIQUE

(51) International classification	:B01J0020320000, B01J0020290000, G01N0030020000, B01J0020283000, C07K0016320000	(71) Name of Applicant : 1)JSS Academy of Higher Education & Research (JSSAHER) Address of Applicant :Sri Shivarathreshwara Nagar, Mysore- 570015 Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)B M Gurupadayya
(33) Name of priority country	:NA	2)Prachi P Raikar
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The proposed invention aims at developing a UFLC method for effective separation of orphenadrine citrate enantiomers in standard drug by performing experimental trials in three different modes namely reverse phase mode, polar mode and normal phase mode using various polysaccharide chiral stationary phases. The developed Ultra-Fast Liquid Chromatographic method uses a shorter column of length 150mm compared to the reported method which uses 250mm column. The linearity of the developed method was reported to be in the range of 0.2-1.2 µg/mL which is much lower than the reported method. The method was developed using a low injection volume of 10 µL unlike the reported 20 µL injection volume. Though the retention times of both the methods are comparatively similar, however, the developed method proved superior to the reported method with respect to most of the validation parameters.

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041042996 A

(19) INDIA

(22) Date of filing of Application :03/10/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : HYBRID SOLAR DRYER FOR DRYING OF AGRICULTURAL COMMODITIES

(51) International classification	:A23B 7/02	(71)Name of Applicant :
(31) Priority Document No	:NA	1)The Director, ICAR - Central Institute of Fisheries Technology
(32) Priority Date	:NA	Address of Applicant :ICAR - Central Institute of Fisheries Technology, Cochin-682 029, India. Kerala India
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)CHANDRAGIRI, Ravishankar Nagarajaro
Filing Date	:NA	2)PADIYARA, Manoj Samuel
(87) International Publication No	: NA	3)SUBRAMANI, Murali
(61) Patent of Addition to Application Number	:NA	4)DHANAPaul, Aniesrani Delfiya Selvaraj
Filing Date	:NA	5)PALLI, Alfiya Veedu
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Described herein is a hybrid solar dryer suitable for continuous drying of agricultural commodities including fish and fishery products. The hybrid solar dryer of the invention uses water as heat storage as well as heat transfer medium. Accordingly, the primary heat source for water heating is flat plate solar water collector (10) and backup heat source is automatic gas water heater (22). The hybrid solar dryer of the invention is designed to work mostly on solar energy during peak sunshine hours and LPG water heater as auxiliary heat source during off-sunshine hours i.e. rainy/cloudy days & during night.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041046382 A

(19) INDIA

(22) Date of filing of Application :23/10/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DESIGN AND MANUFACTURING OF A SINGLE PIECE ROCKET ENGINE

(51) International classification	:F02K9/46	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Agnikul Cosmos Private Limited
(32) Priority Date	:NA	Address of Applicant :910, Syndicate Bank Colony, Anna
(33) Name of priority country	:NA	Nagar West Extension, Chennai - 600101, Tamil Nadu, India,
(86) International Application No	:NA	Tamil Nadu India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)Syed Peer Mohamed Shah Khadri
(61) Patent of Addition to Application Number	:NA	2)Srinath Ravichandran
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT DESIGN AND MANUFACTURING OF A SINGLE PIECE ROCKET ENGINE Disclosed herein is a single piece, integrated, light weighted, cost-effective 3D printed engine for space vehicles. FIG. 5 illustrates an integrated engine that comprises a combustion chamber to burn the fuel, an injector plate (504) to inject the fuel to the combustion chamber, an igniter (502) to ignite the fuel mixture, a nozzle (506) to pass hot gas to produce thrust and cooling channels (508) for regenerative cooling, where all these components are fused to form a single piece integrated engine. The engine of the present invention eliminates the need of assembling the individual components. Further, the engine is additively manufactured with high grade aerospace materials. Thus, the cost and mass of the engine is reduced when compared to traditionally manufactured engines, which leads to frequent missions.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052006 A

(19) INDIA

(22) Date of filing of Application :29/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TITLE OF INVENTION: ALARM SYSTEM FOR SWIMMING POOL USING ARTIFICIAL INTELLIGENCE AND METHODS THEREOF

(51) International classification	:G06N 20/00	(71)Name of Applicant : 1)Dr. Sharada K.A Address of Applicant :Associate professor, Address: Dept. Of Computer Science and Engineering , HKBK college of Engineering ,Bangalore Karnataka India
(31) Priority Document No	:NA	2)Prof.Suhas G K
(32) Priority Date	:NA	3)Prof. Bhagappa
(33) Name of priority country	:NA	4)Prof.Prathibha. S.B
(86) International Application No	:NA	5)Prof. Basavaraj G. Kumbar
Filing Date	:NA	6)Dr. Narasimha Murthy M S
(87) International Publication No	: NA	7)Dr. Praveen Naik
(61) Patent of Addition to Application Number	:NA	8)Dr.Aravind K U
Filing Date	:NA	(72)Name of Inventor :
(62) Divisional to Application Number	:NA	1)Dr. Sharada K.A
Filing Date	:NA	2)Prof.Suhas G K
		3)Prof. Bhagappa
		4)Prof.Prathibha. S.B
		5)Prof. Basavaraj G. Kumbar
		6)Dr. Narasimha Murthy M S
		7)Dr. Praveen Naik
		8)Dr.Aravind K U

(57) Abstract :

TITLE OF INVENTION: ALARM SYSTEM FOR SWIMMING POOL USING ARTIFICIAL INTELLIGENCE AND METHODS THEREOF ABSTRACT: Swimming Pools have witnessed many deaths due to negligence of the swimmers, naive learners and safeguards. The invention discloses a safety alarming system by observing the people in swimming pool by a surveillance camera, the continuous monitoring system captures images based on sensors data of availability of people in swimming pool, with the help of image processing techniques the drowning or ill health behavior are detected and with a strong alarm system, pool authority is alerted for quick action. This invention ensures safety of people from getting drowned and ensures safe environment. The system also ensures continuous surveillance based on the sensors detection of people in the pool.

No. of Pages : 10 No. of Claims : 0

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052009 A

(19) INDIA

(22) Date of filing of Application :29/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SADDLE-RIDE VEHICLE

(51) International classification	:B60R 11/02	(71) Name of Applicant : 1)TVS Motor Company Limited Address of Applicant :TVS Motor Company Limited, Chaitanya • , No. 12, Khader Nawaz Khan Road, Nungambakkam, Chennai 600006 Tamil Nadu India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)LAKSHMANAN SUBRAMANIAN
(87) International Publication No	: NA	2)ANAND MOTILAL PATIL
(61) Patent of Addition to Application Number	:NA	3)KANDREGULA SRINIVASA RAO
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present subject matter provides a saddle-ride vehicle (100) comprising a frame assembly (130). A power unit (120) is mounted to a main frame (120). An electrical machine (125) is functionally mounted to the power unit (120). The vehicle is provided with two controllers. A power unit-controller (220) is configured to control one or more components of the power unit (120) and a machine-controller (225) is configured to control operation of the electrical machine (120). The power unit-controller (220) and the machine-controller (225) are disposed rearward to the power unit (120). The machine-controller (225) being disposed farther from the power unit (120) than the power unit-controller (225).

No. of Pages : 39 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052746 A

(19) INDIA

(22) Date of filing of Application :03/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM AND METHOD FOR DETECTING ANOMALIES IN A STREAMING DATA

(51) International classification	:H04L 29/06	(71) Name of Applicant : 1)SRM Institute of Science and Technology Address of Applicant :Kattankulathur, Chennai-603203, Tamil Nadu, India Tamil Nadu India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)B.Ida Seraphim
Filing Date	:NA	2)E. Poovammal
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A SYSTEM AND METHOD FOR DETECTING ANOMALIES IN A STREAMING DATA The present disclosure relates to the field of anomaly detection and discloses a system (100) for detecting anomalies in a streaming data. The system (100) comprises a data logger (102), an analyzing engine (104), a scoring engine (106) and a classifier (108). The data logger (102) receives a data stream from data source and stores a log of the data events of received data stream. The analyzing engine (104) selects one or more fields of the data stream based on pre-assigned field importance values. The scoring engine (106) computes anomaly scores for the data events of the selected data fields using a pre-defined function. The classifier (108) analyses the received anomaly scores using one or more pre-trained classification models to identify abnormal data events from the data events of the selected data fields. The system (100) provides good accuracy of anomaly detection and requires less amount of time.

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052748 A

(19) INDIA

(22) Date of filing of Application :03/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM FOR CROP GROWTH PREDICTION AND A METHOD THEREOF

(51) International classification	:G06Q 10/04	(71) Name of Applicant : 1)SRM Institute of Science and Technology
(31) Priority Document No	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(32) Priority Date	:NA	Nadu, India Tamil Nadu India
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)S. Ram Kumar
Filing Date	:NA	2)Vasudevan C K
(87) International Publication No	: NA	3)Sarnaam Musthafa Karipp
(61) Patent of Addition to Application Number	:NA	4)Sahaana Karthikeyan
Filing Date	:NA	5)S.Suresh
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A SYSTEM FOR CROP GROWTH PREDICTION AND A METHOD THEREOF The present disclosure relates to the field of prediction and the system (100) for crop growth prediction comprises an image processing module (102), a repository (104), a training module (106) and a prediction module (108). The image processing module (102) is configured to process at least one image received from at least one external source. The repository (104) is configured to store at least one model and a pre-defined CNN rules. The training module (106) is configured to cooperate with the image processing module (102) and the repository (104) train the model based on the processed images. The prediction module (108) is configured to analyse each of the trained model, and is further configured to predict the crop growth based on the analysis and the pre-defined CNN rules. The system (100) predicts the stages of crop growth in automated fashion periodically useful for farmers in taking remedial action.

No. of Pages : 23 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052749 A

(19) INDIA

(22) Date of filing of Application :03/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM FOR SELF-ASSESSMENT OF DEPRESSION

(51) International classification	:G16H 40/63	(71) Name of Applicant : 1)SRM Institute of Science and Technology Address of Applicant :Kattankulathur, Chennai-603203, Tamil Nadu, India Tamil Nadu India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)M.UMA
Filing Date	:NA	2)D.VIVEK
(87) International Publication No	: NA	3)M.YOHAPRIYAA
(61) Patent of Addition to Application Number	:NA	4)V. VIJAYPRIYA
Filing Date	:NA	5)S. METILDA FLORENCE
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A SYSTEM FOR SELF-ASSESSMENT OF DEPRESSION The present disclosure envisages a system (100) for self-assessment of depression. The system (100) comprises a display (102), and an analyzer (104). The display (102) is configured to display queries to a user in need of his assessment. The analyzer (104) is configured for analyzing a social media post and comments of the user to said queries to predict risk of early stage of depression.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052881 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR REMOTELY INSPECTING PROCESS OF FOOD PREPARATION AND MEASURING PARAMETERS IN REAL-TIME

(51) International classification	:A47J 36/32	(71) Name of Applicant : 1)TEJASHREE R
(31) Priority Document No	:NA	Address of Applicant :81007, NIKOO HOMES1, RK HEGDE
(32) Priority Date	:NA	NAGAR, THANISANDRA MAIN ROAD, BANGALORE,
(33) Name of priority country	:NA	KARNATAKA, 560064, INDIA Karnataka India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)TEJASHREE R
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A system for remotely inspecting process of food preparation and measuring parameter(s) in real-time is provided. The system includes a media streaming subsystem (30) which records the process of the food preparation and streams to a user. The system also includes a health condition monitoring subsystem (60) which measures a temperature of kitchen community member(s) and communicates to the user. The system also includes a food quality detection subsystem (80) which detects a quality of food item(s) and communicates to the user. The system also includes an alert generation subsystem (100) which generates an alert when one of the temperature of at least one of the kitchen community member(s) varies with a threshold temperature value, the quality of the food item(s) detected varies with standard quality parameter(s), or a combination thereof, thereby enabling the user to remotely inspect the process of the food preparation and measure the parameter(s) in real-time. FIG. 1

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052961 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN AUTOMATIC MACHINE TO REMOVE CONTAMINANTS FROM VEHICLE BODY SURFACE BEFORE PAINTING

(51) International classification	:E04F 21/08	(71)Name of Applicant : 1)Dr. P.K.POONGUZHALI Address of Applicant :Assistant Professor, Department of Electronics and communication Engineering, Hindusthan College of Engineering and Technology, Coimbatore 641032, Tamilnadu, India. poogasanthosh@gmail.com 9787451716 Tamil Nadu India 2)Dr.Sengottuvel P 3)Dr.K.Vetrivel Kumar 4)Dr. S. Joseph Dominic Vijayakumar 5)Dr. S. PAULSINGARAYAR 6)S.SENTHILNATHAN 7)JOSEPH MANUEL D 8)SHEIK MOHAMED M 9)Ms.K.Uma 10)Prof.Alim Shaikh 11)Dr. K.M Baalamurugan 12)Ms.C.Sagana
(31) Priority Document No	:NA	(72)Name of Inventor : 1)Dr. P.K.POONGUZHALI 2)Dr.Sengottuvel P 3)Dr.K.Vetrivel Kumar 4)Dr. S. Joseph Dominic Vijayakumar 5)Dr. S. PAULSINGARAYAR 6)S.SENTHILNATHAN 7)JOSEPH MANUEL D 8)SHEIK MOHAMED M 9)Ms.K.Uma 10)Prof.Alim Shaikh 11)Dr. K.M Baalamurugan 12)Ms.C.Sagana
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention AN AUTOMATIC MACHINE TO REMOVE CONTAMINANTS FROM VEHICLE BODY SURFACE BEFORE PAINTING • is a device for removing dust, lint and other particulate contaminants from the surfaces of various types of articles such as a vehicle body prior to priming or painting the surfaces. To obtain quality painting of exterior surfaces of a vehicle body, dust, lint and other particulate contaminants must be removed from the body surfaces just prior to painting these surfaces. A specially designed rotary side brushes automatically follows the profile of the vehicle body as it moves past the brush to remove dust and other particulate contaminants from the front, hood, roof, and any rear deck in back of the vehicle body. The rotary brush is comprised of a driven tubular shaft and ostrich feathers secured in circumferentially spaced holes in hubs mounted on the tubular shaft. This automatic machine senses the location of the vehicle, the style of the vehicle, and moves the elements of the brush assembly into wiping contact with the surface to be painted.

No. of Pages : 13 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041052977 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A HIGH SPEED LOW POWER TERNARY CONTENT ADDRESSABLE MEMORY DEVICE

(51) International classification	:H04L 25/49	(71)Name of Applicant : 1)NAGARAJA SHYLASHREE Address of Applicant :Associate Professor, Department of Electronics and Communication, RV College of Engineering, RV Vidyaniketan Post, 8th Mile, Bengaluru 560059, Karnataka, India, Karnataka India
(31) Priority Document No	:NA	2)NEELNOOR PRAVEENA
(32) Priority Date	:NA	3)SHENOY PRASAD
(33) Name of priority country	:NA	4)BIDIKINAMANE VENKATARAMANAI AH UMA
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)NAGARAJA SHYLASHREE
(87) International Publication No	: NA	2)NEELNOOR PRAVEENA
(61) Patent of Addition to Application Number	:NA	3)SHENOY PRASAD
Filing Date	:NA	4)BIDIKINAMANE VENKATARAMANAI AH UMA
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention is related to a ternary content addressable memory (TCAM) device, the said TCAM device consisting of a ternary inverter having p-type FinFET and n-type FinFET (P1, N1), a data write FinFET (P2), an evaluation FinFET (P3). Further a multi threshold complementary metal oxide semiconductor (MTCMOS) based FinFET TCAM device, the power of the TCAM device is controlled by introducing a hvt sleep FinFET(P4) and speed of the TCAM device is increased by using low threshold voltage FinFETs. Refer Fig 6 and Fig 7

No. of Pages : 35 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053017 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : IOT BASED AUTOMATIC CHEMICAL MANAGEMENT (ACM) SYSTEM TO PREVENT FIRE ACCIDENTS IN FIREWORK INDUSTRY

(51) International classification	:G06Q 50/10	(71)Name of Applicant : 1)RAMAMOORTHY S Address of Applicant :SRM Institute of Science and Technology, Associate Professor,Department of CSE SRM Nager,Potheri Chengalpattu Tamil Nadu India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	2)D.RAJESWARI
Filing Date	:NA	3)POORVADEVI R
(87) International Publication No	: NA	4)KOWSIGAN M
(61) Patent of Addition to Application Number	:NA	(72)Name of Inventor :
Filing Date	:NA	1)RAMAMOORTHY S
(62) Divisional to Application Number	:NA	2)D.RAJESWARI
Filing Date	:NA	3)POORVADEVI R
		4)KOWSIGAN M

(57) Abstract :

Firecracker disasters are continuously happening across multiple firework industries. The major reason for frequent occurrence of these fire accidents on these fireworks industries are happening due to lack of standard technique to handle the chemical mixing process. The most challenging part of any firecracker industries unable to handle the chemical balance under the different environmental conditions during the firecracker preparation. The gunpowder preparation needs proper guidelines to avoid friction and the spark it causes major accidents in the firework plant. Deadly disaster arises periodically, turn out in eye-opening misery of human soul and harm to workers. The misery stuffs and fewer pricey precautionary schemes ought to be achieved to avert such calamities. The environmental changes based on the climate conditions influence more on the fire accident. The continuous environmental monitoring and proper guideline to mix the chemical without any risk control the fire accident. The protective estimate on the supervision negotiations and recommended the temperature, smoke alert sensors are support to the workers block elsewhere from excessive damage. The IoT based planted sensors that are set up on the area to observe the climate conditions of the environment. The well-timed alert by this wise protective scheme will prevent the misfortune of human life and periodic calamities in the cracker industry. Adoption of IoT based Automatic Chemical Management (ACM) method controls the Chemical mixing ratio mechanism is done corresponding to the likely threshold value. The Proposed system implements the Automatic Chemical Management (ACM) to balance the chemical compounds to avoid any friction based fire accidents in cracker manufacturing Industry along with soft computing based risk classifier.

No. of Pages : 14 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053060 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SAFE WALLET WITH ULTRAVIOLET SANITIZATION USING UVC LED™S

(51) International classification	:A61L 2/10	(71) Name of Applicant : 1)SRM Institute of Science and Technology
(31) Priority Document No	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(32) Priority Date	:NA	Nadu, India Tamil Nadu India
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)MALLIDI MANIKANTHA REDDY
Filing Date	:NA	2)SRISHTEE
(87) International Publication No	: NA	3)S.UMAMAHESWARI
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A WALLET ASSEMBLY The present invention envisages a wallet assembly (100) for disinfecting object(s) stored within the wallet. The assembly (100) comprises at least one wallet enclosure (102) and a disinfecting unit (104). The wallet enclosure (102) is configured to store said object(s). The disinfecting unit (104) is embedded inside the wallet enclosure (102). The disinfecting unit (104) comprises a plurality of Ultraviolet-C light sources (106), a timing unit (108), a switching unit (110), and a power source (112). The each of the Ultraviolet-C light source (106) is configured to emit Ultraviolet-C rays. The disinfecting unit (104) is configured to expose the stored object(s) to Ultraviolet-C rays, for disinfecting the stored object(s). Advantageously, the present invention is environment friendly, safe to use, economical to manufacture and use.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053061 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : POLYMORPHS OF SUCCINIC ACID AND A PROCESS FOR THEIR PREPARATION

(51) International classification	:C12P 7/46	(71) Name of Applicant : 1)SRM Institute of Science and Technology
(31) Priority Document No	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(32) Priority Date	:NA	Nadu, India Tamil Nadu India
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)Arthanareeswari Maruthapillai
Filing Date	:NA	2)DasameswaraRao Kavitapu
(87) International Publication No	: NA	3)S V NARASAYYA
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT POLYMORPH OF SUCCINIC ACID AND A PROCESS FOR ITS PREPARATION. The present disclosure relates to polymorphs of the succinic acid form A-1 and form A-2. The polymorphs of the succinic acid (forms A1 and A2) of the present disclosure can be useful for modulating the solid-state properties of the succinic acid. Further, the present disclosure relates to a process for preparation of the polymorphs of succinic acid which is simple and economical.

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053062 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A FATTY ACID SOLVATE OF DASATINIB AND A PROCESS FOR ITS PREPARATION

(51) International classification	:C07D 417/12	(71) Name of Applicant : 1)SRM Institute of Science and Technology Address of Applicant :Kattankulathur, Chennai-603203, Tamil Nadu, India Tamil Nadu India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)Arthanareeswari Maruthapillai
Filing Date	:NA	2)S V NARASAYYA
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A FATTY ACID SOLVATE OF DASATINIB AND A PROCESS FOR ITS PREPARATION The present disclosure relates to a fatty acid solvate of Dasatinib. The fatty acid solvate of Dasatinib of the present disclosure has better solubility and release profile when compared to the commercially available polymorph of Dasatinib. The present disclosure further relates to a process for preparing a fatty acid solvate of Dasatinib.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053094 A

(19) INDIA

(22) Date of filing of Application :06/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ANALYZING PATIENT HEALTH INFORMATION BASED ON IOT SENSOR WITH AI FOR IMPROVING PATIENT ASSISTANCE IN THE FUTURE DIRECTION

(51) International classification	:G16H 50/30	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Dr Manikandan N,Vellore Institute of Technology
(32) Priority Date	:NA	Address of Applicant :Associate Professor School of
(33) Name of priority country	:NA	Information Technology and Engineering Vellore Institute of
(86) International Application No	:NA	Technology Vellore Tamil Nadu India
Filing Date	:NA	2)Dr Nachiyappan S,Vellore Institute of Technology
(87) International Publication No	: NA	3)Dr Braveen M,Vellore Institute of Technology
(61) Patent of Addition to Application Number	:NA	4)YASASVI Josyula
Filing Date	:NA	5)Dr.M.Asha Jerlin
(62) Divisional to Application Number	:NA	6)Dr.V.Sumathi,Vellore Institute of Technology
Filing Date	:NA	7)Dr Anusha K,Vellore Institute of Technology
		8)Dr Prasad M,Vellore Institute of Technology
		(72)Name of Inventor :
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		3)Dr Nachiyappan S,Vellore Institute of Technology
		4)Dr Prasad M,Vellore Institute of Technology
		5)Dr Manikandan N,Vellore Institute of Technology
		6)Dr.V.Sumathi,Vellore Institute of Technology
		7)Dr Anusha K,Vellore Institute of Technology
		8)Dr.M.Asha Jerlin

(57) Abstract :

Abstract In this invention patient information is analyzed with the IoT sensor to improve the details of patients and hospital. Medical services now presently broadening essentially towards e-clinical and drug-assistive applications. The medical care administration progression is most requested in each country. The quality medical care administration can be given with AI installed IoT could serve the inventive and progressive possibilities. The AI utilized in medical care administration would give more chances of cutting edge illness forecast and propose preventive methods and diagnostics. The distributed computing would serve the registering, correspondence, stockpiling and huge extent of information handling in medical care framework. The IoT requires information stockpiling and handling system to stream the clinical information. The body sensor and RFID labels are utilized to gather different human physiological information which are then common through remote innovation to be put away and handled in the cloud and served through IoT application for better information utilization. The clinical information dealt with here incorporates edge registering to convey just the important information to suitable client. The medical data handled here includes edge computing to deliver only the necessary data to appropriate user.

No. of Pages : 9 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053113 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : INTRA LAYERED HYBRID FIBER REINFORCED COMPOSITES FOR REPLACEMENT OF AUTOMOTIVE COMPONENTS

(51) International classification	:C08L 23/16	(71)Name of Applicant : 1)MURALI.B Address of Applicant :ASSISTANT PROFESSOR, DEPARTMENT OF MECHANICAL ENGINEERING VEL TECH RANGARAJAN DR.SAGUNTHALA R& D INSTITUTE OF SCIENCE AND TECHNOLOGY, 400 FEET OUTER RING ROAD AVADI, CHENNAI-600 062, TAMIL NADU, INDIA Tamil Nadu India
(31) Priority Document No	:NA	2)YOGESH.P
(32) Priority Date	:NA	3)KARTHICKEYAN.N.K
(33) Name of priority country	:NA	4)MUTHUKUMARASAMY.S
(86) International Application No	:NA	5)MOHAN.A
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)MURALI.B
(61) Patent of Addition to Application Number	:NA	2)YOGESH.P
Filing Date	:NA	3)KARTHICKEYAN.N.K
(62) Divisional to Application Number	:NA	4)MUTHUKUMARASAMY.S
Filing Date	:NA	5)MOHAN.A

(57) Abstract :

Composites made with natural fibers are finding applications in a wide variety of engineering fields due to their low cost and eco-friendly nature. This invention deals with the fabrication and evaluation of hybrid natural fiber composite using aloe vera and palm fibers along with Kevlar fibers. Each composite is made up of five layers with three layers of aloe vera and palm enclosed by two layers of Kevlar fibers. Mechanical characterization of the natural composite is obtained by testing the composite lamina for tensile, flexural, and impact strength. The structure of the composite is such that, the aloe vera fiber is present at the center flanked by epoxy resin on both sides. Kevlar fiber is used to laminate the composite on top and bottom, which improves the surface finish and adds strength. The natural fibers are arranged in horizontal and vertical directions to provide strength on all sides. The composite is manufactured by hand layup process

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053134 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : LED TRAFFIC PATHWAY CONE WITH INTEGRAL TROLLEY

(51) International classification	:H04L1/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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(57) Abstract :
NA

No. of Pages : 11 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053135 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AUTOMATIC WATER WASHER FOR TWO WHEELER

(51) International classification	:B05B3/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)P.JAYAKUMAR

(57) Abstract :
NA

No. of Pages : 10 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053139 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MACHINE LEARNING BASED INTELLIGENT AUTOMATIC WATER TANK CLEANING ROBOT FOR HOME

(51) International classification	:G06N 20/00	(71)Name of Applicant : 1)Dr.M.INDRASENA REDDY Address of Applicant :DEPT. OF CSE, RAJEEV GHANDHI MEMORIAL COLLEGE OF ENGINEERING & TECHNOLOGY, NANDYAL KURNOOL DIST, ANDHRA PRADESH, INDIA-518 501. Andhra Pradesh India
(31) Priority Document No	:NA	2)Dr.M. PURUSHOTHAM REDDY
(32) Priority Date	:NA	3)Dr.A.P. SIVA KUMAR
(33) Name of priority country	:NA	4)P.VENKATESWARA RAO
(86) International Application No	:NA	5)A.P.BHUVANESWARI
Filing Date	:NA	6)TEJASWINI K
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)Dr.M.INDRASENA REDDY
Filing Date	:NA	2)Dr.M. PURUSHOTHAM REDDY
(62) Divisional to Application Number	:NA	3)Dr.A.P. SIVA KUMAR
Filing Date	:NA	4)P.VENKATESWARA RAO
		5)A.P.BHUVANESWARI
		6)TEJASWINI K

(57) Abstract :

Abstract In Indian households the Water which is in tanks, ground water, rainwater or other sources is usually collected. The stored water will contain fine pieces, which settle at the bottom of the water tank and form stains and precipitate for some time when left untreated. It must be constantly washed. Until routinely purified, salt deposits can be produced in pipes and water routes can be diverted. At the moment, there is a great deal of physical sweeping. A man must get inside and clean the tank during the manual washing process. The problem with this cleaning procedure involves an incorrect visibility light, lack of tank materials, and the possibility of destroying the tank if constructed from plastic or lightweight material. Their issues include: The suggested project proposal would turn this lengthy manual labor into a simple process. For the cleaning of various industrial tanks, several robots are available. These robots cannot be used since they are applications-specific for washing household water tanks. The location of the water tank is different, a rainwater storage tank is normally built underground, and a storage tank for groundwater is built on the roof top to utilize the pressure of gravity. The robot suggested can quickly clean the water tank. But the robot must be put in the tank and the robot put in the tank, a human component. When in the tank, the robot is self-cleaning and the owner will withdraw the robot after the procedure has been completed.

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053147 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : EXPULSION ENHANCING DEVICE FOR PROPELLANT TANK

(51) International classification	:B64G	(71)Name of Applicant :
(31) Priority Document No	1/40	1)Indian Space Research Organization
(32) Priority Date	:NA	Address of Applicant :Department of Space, Antariksh
(33) Name of priority country	:NA	Bhavan, New BEL Road, Bangalore 560 231, India Karnataka
(86) International Application No	:NA	India
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)Sourabh Karmarkar
(61) Patent of Addition to Application Number	:NA	2)V. Nandakumar
Filing Date	:NA	3)V. Samuel David
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A propellant expulsion device (10) for complete expulsion of a propellant from a propellant tank (50) is disclosed. The propellant expulsion device (10) includes a tank interface ring (12) attached to a tank outlet nozzle ring (32) located on an axisymmetric opening (26) at a bottom portion of the tank (50). A plurality of equally spaced radial drain holes (40) is bored through a circumference of the tank interface ring (12). A toroid shape ring assembly (15) having six support members (16) of heptagonal cross section is mounted on the interface ring (12) and a conical flow deflector (18) having an external segment (20) and an internal segment (22) is assembled on the support members (16) to create a fluid flow channel (28). A replaceable wire mesh filter (24) is sandwiched between a plurality of mesh holders (25) installed at a bottom portion of the ring assembly (15). A propellant from the tank (50) flows via the conical flow deflector (18) and the wire-mesh filter (24) by inducing a siphoning effect in such a way to supply filtered propellant to an engine feed system and reduce the unused propellant mass by creating a flow field which reduces the critical height of gas ingestion in a feed-pipe (30). Figure 2

No. of Pages : 22 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053187 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A LATCHING SOLENOID VALVE

(51) International classification	:F16K 31/06	(71) Name of Applicant : 1)Indian Space Research Organization Address of Applicant :Department of Space, Antariksh Bhavan, New BEL Road, Bangalore 560 231, India Karnataka India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)Venkata Sunil Sai Nukala
(87) International Publication No	: NA	2)Venkittaraman D
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The latching solenoid valve of this invention includes a solenoid bobbin (9) and a central shaft (4) cooperating therewith and movable between a first position and a second position i.e., open and closed fluid control positions, a opening coil (11) and a closing coil (12) providing flux sources individually housed in separate closed cavity along with arc shaped permanent magnets (10) providing a magnetic circuit relation to the central shaft (4) in both fluid control positions of the central shaft (4), and a biasing member (8) for optimizing the actuation loads simultaneously ensuring a sliding free central shaft (4) movement. [Figure 1]

No. of Pages : 27 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053378 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM AND METHOD FOR TRAFFIC SURVEILLANCE TO IDENTIFY MOVING AND STATIONARY VEHICLES IN REAL TIME

(51) International classification	:G08B 13/196	(71) Name of Applicant : 1)Smitha J A
(31) Priority Document No	:NA	Address of Applicant :Associate Professor Department of ISE
(32) Priority Date	:NA	AMC Engineering College Bannerghatta Main Road, Bangalore-
(33) Name of priority country	:NA	560083 Karnataka India
(86) International Application No	:NA	2)Dr. N. Rajkumar
Filing Date	:NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)Smitha J A
(61) Patent of Addition to Application Number	:NA	2)S. Shanthi
Filing Date	:NA	3)Dr. N. Rajkumar
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A SYSTEM AND METHOD FOR TRAFFIC SURVEILLANCE TO IDENTIFY MOVING AND STATIONARY VEHICLES IN REAL TIME A system and method for traffic surveillance is disclosed that identifies the vehicles and whether the vehicles are moving or stationary. The method involves capturing (111), using an image capture device, images of a road, wherein one or more vehicles are moving or parked on the road. A hypothesis is generated based on the features of the extracted image that are extracted from the shadow of the vehicle. The region of interest is identified (113) and the hypothesis is verified post application of Sobel extraction (114). The hypothesis generated is then verified and extracted features are compared with the pre stored training data in the database using the OFFNN classifier to identify the vehicle and determine if it is moving. The system includes a camera, a storage unit, a transceiver to transmit data to the server.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053475 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A FLEXIBLE EXTENSION SWITCH BOX ALONG WITH SHOCK PROOF TECHNIQUES

(51) International classification

:H01H
9/04

(31) Priority Document No

:NA

(32) Priority Date

:NA

(33) Name of priority country

:NA

(86) International Application No

:NA

Filing Date

:NA

(87) International Publication No

:NA

(61) Patent of Addition to Application Number

:NA

Filing Date

:NA

(62) Divisional to Application Number

:NA

Filing Date

:NA

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(57) Abstract :

ABSTRACT A FLEXIBLE EXTENSION SWITCH BOX ALONG WITH SHOCK PROOF TECHNIQUES A flexible extension switch box along with shock proof techniques aims at providing a flexible and compact switch box that can be folded along the line of fold. The line of fold can be used to fold the switch box and make it look compact and easy to carry around. The shock proof is achieved along with cutoff mechanism that is the switch box will have threshold voltage preset and the gate will cut off the passing of electricity when there is short circuit or abrupt voltage variation. The entire body of the switch box is made by using an insulating material and thus claiming to be shock proof as well.

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053479 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DESIGN AND FABRICATION OF ELECTRIC SMART BIKE WITH VOICE RECOGNITION

(51) International classification :H02J7/1407
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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10)Kesava Vamsi Krishna K V

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9)Suman Tenali

10)Kesava Vamsi Krishna K V

11)Dr.Anand J Dhas

(57) Abstract :

Abstract An electric smart bike is portrayed and incorporates a voice recognition sense air speed at the bike, an electric engine to give intention power to the bike, and a regulator operatively associated with the engine, the regulator to control the electric engine utilizing the speed sensed by the air speed sensor. The regulator incorporates a set electric-engine boundary for the yield intensity of the engine. The electric-engine boundary can be bike speed. The regulator can likewise utilize ground tendency to decide the ability to be yield by the engine to help with driving the bicycle. A smart bike technique for deciding a client movement incorporate or characterize a majority of pattern marks, every standard mark relating to a sort of client action and having information shaped from a first information speaking to a differing static electric field and a subsequent information speaking to movement. Information receptive to a changing static electric field is gotten from a first sensor, and information receptive to movement is acquired from a subsequent sensor. The primary information is joined with the subsequent information, and the client action is distinguished dependent on a correlation of the consolidated first and second information with the majority of pattern marks. The regulator can utilize ground tendency to decide the ability to be yield by the engine to charge a battery in the bicycle. The regulator can set the intensity of engine help to be more prominent in a more noteworthy headwind than in a lighter headwind. The regulator utilizes rider weight and rider stature as boundaries for controlling the engine.

No. of Pages : 10 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053483 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN INTEGRATED ULTRA-WIDE BAND (UWB) AND NARROWBAND (NB) ANTENNA SYSTEM FOR COGNITIVE RADIO (CR) APPLICATIONS

(51) International classification	:H04W52/02	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)P.Prabhu
(87) International Publication No	: NA	2)Malarvizhi Subramani
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT AN INTEGRATED ULTRA-WIDE BAND (UWB) AND NARROWBAND (NB) ANTENNA SYSTEM FOR COGNITIVE RADIO (CR) APPLICATIONS The present disclosure relates to the field of Cognitive Radio (CR) technology and discloses an integrated Ultra-wide band (UWB) and Narrowband (NB) antenna system for Cognitive Radio (CR) applications. The antenna system (100) has a 3D structure. A plurality of UWB radiating elements (UWB-A1, UWB-A4) and NB antennas (NB-A1-A4) are printed on a substrate (102) and two planar surfaces (104, 106) of the 3D structure. The UWB radiating elements (UWB-A1-A4) are selectively polarized horizontally or vertically to facilitate sensing of white spaces in UWB frequency range. The NB antennas (NB-A1-A4) facilitate communication in the UWB frequency range. The proposed integrated eight-port antenna system (100) is the first 3D CR antenna system that includes vertically and horizontally polarized antennas to facilitate effective sensing and communication compared to the existing CR antennas.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053484 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM FOR DETECTING ROAD SAFETY SIGNS FOR VEHICULAR COMMUNICATION AND A METHOD THEREOF

(51) International classification	:G08G1/166	(71)Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)C. T. Manimegalai
(87) International Publication No	: NA	2)Sabitha Gauni
(61) Patent of Addition to Application Number	:NA	3)K. Kalimuthu
Filing Date	:NA	4)V. Sravan
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A SYSTEM FOR DETECTING ROAD SAFETY SIGNS FOR VEHICULAR COMMUNICATION AND A METHOD THEREOF The present disclosure envisages a system(100) for detecting road safety signs for vehicular communication comprises an image capturing unit(102), an image processor(104), a comparison module(106), a classifier module(108), a storage module(110) and an output module(112). The image capturing unit(102) is mounted on a vehicle to capture an image of vehicle surroundings in its field of view continuously. The image processor(104) detects presence of objects and predict boundary of each of the object. The image processor(104) further extract parameters associated with each of the object in the image and calculates score for each of the bounded object. The comparison module(106) uses a pretrained data set to distinguish objects. The classifier module(108) identify relevant objects from the distinguish objects. The storage module(110) stores the relevant objects in a repository one(120) and the output module(112) display it to user. Figure 1

No. of Pages : 19 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053488 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : FINDING PROPERTIES FROM FOUR LOGICS OF JAINA LOGIC FOR ARTIFICIAL INTELLIGENCE/MACHINE LEARNING CONCEPTS

(51) International classification	:G06T 7/00	(71) Name of Applicant : 1)Dr.R.MALATHI
(31) Priority Document No	:NA	Address of Applicant :59/1, Gandhi Nagar, 3rd Street, Kanchipuram, 631501, Tamil Nadu, India Tamil Nadu India
(32) Priority Date	:NA	2)Dr. T. VENUGOPAL
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)Dr.R.MALATHI
Filing Date	:NA	2)Dr. T. VENUGOPAL
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In this work, we focus our concentration upon the Jaina doctrine of syat. It is popularly known as Syadvada or Jaina Logic. It is a well established fact that no judgment can be absolutely true under all circumstances, excluding other judgments about the same topic. Present Knowledge Discovery And Decision Support Systems extensively use true / false arguments for giving the most logical solution. But this straightforward logic may lead to erroneous decisions. So a new decision support and knowledge discovery system incorporating Jaina logic as a multiple valued logic is developed. A survey of Jaina / Indian logic is done from the point of view of computer science. According to Jaina logic, every attribute by being affirmed and denied according to different aspects may bring about seven fundamental propositions true of real subject, there are no possibilities other than this.

No. of Pages : 10 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053515 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SIMPLE METHOD TO SYNTHESIZE CERIUM OXIDE NANOMATERIAL WITH ENHANCED ELECTROCHEMICAL PROPERTIES

(51) International classification	:H01M 10/0525	(71) Name of Applicant : 1)DR. B.K. KARTHIKEYAN
(31) Priority Document No	:NA	Address of Applicant :MEPCO SCHLENK ENGG.
(32) Priority Date	:NA	COLLEGE, SIVAKASI - 626 005. Tamil Nadu India
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)DR. B.K. KARTHIKEYAN
Filing Date	:NA	2)DR.K. SAKTHIRAJ
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Abstract The present invention relates to the synthesis of cerium oxide nanoparticles using different solvents with improved electrochemical properties making them suitable for cathode material in electrochemical applications. The method includes the production of cerium oxide nanoparticles in powder form, which can be deposited over the mild steel thereby producing an electrode using a suitable fabrication method. The morphology and structural investigation of the prepared nanoparticles was performed using X-ray diffraction pattern, HRTEM image and SAED pattern. The present invention also discloses a simple method for the fabrication of electrode coated with the as-synthesized cerium oxide nanoparticles. The electrochemical properties of the electrodes were analysed using cyclic voltammetry measurement and galvanostatic charge discharge method, keeping in view of these electrodes as cathode materials in electrochemical applications.

No. of Pages : 17 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053586 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : Title: Santulan: A device for Car safety

(51) International classification :H04M1/72577
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT//
Filing Date :01/01/1900
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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Address of Applicant :Professor, School of CSE KLE
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3)Dr. Parashuram Baraki
4)Er Dr Srinivas Deshpande
5)Dr. Chatti Subbalakshmi
6)Dr. Rajesh T. M
7)Sangeeta P. Sangani
8)Mallamma C G
9)Mr. Mohan Kumar T G
10)Veeranna Kotagi
(72)Name of Inventor :
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5)Dr. Chatti Subbalakshmi
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8)Mallamma C G
9)Mr. Mohan Kumar T G
10)Veeranna Kotagi

(57) Abstract :

Title: Santulan: A device for Car safety The invention discloses a device which reads the total weight of car using sensors and generates the maximum speed at which the car should move in order to move swiftly. It has been many times reasons for road accidents due to overweight and losing control over vehicle. This invention gives a clear idea using Artificial intelligence and prompts the driver with suggestions to drive on relevance to the weight of the car and strength of vehicle

No. of Pages : 10 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053591 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A COMPUTER IMPLEMENTED SYSTEM AND METHOD FOR DETERMINING THE THREE-DIMENSIONAL (3D) STRUCTURE OF PROTEINS

(51) International classification	:B33Y 30/00	(71) Name of Applicant : 1)SRM Institute of Science and Technology
(31) Priority Document No	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(32) Priority Date	:NA	Nadu, India Tamil Nadu India
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)P.C.Karthik
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A COMPUTER IMPLEMENTED SYSTEM AND METHOD FOR DETERMINING THE THREE-DIMENSIONAL (3D) STRUCTURE OF PROTEINS The present disclosure relates to the field of bioinformatics and discloses a system (200) and method (100) for determining the 3D structure of proteins. The method (100) comprises storing (step-102) a pre-determined set of force balancing rules; determining (step-104) a primary structure of the protein comprising an ordered sequence of amino acid residues linked together by peptide bonds; determining (step-106) a plurality of force field parameters indicating forces acting between the amino acid residues; constructing (step-108) a force diagram indicating the acting forces on the primary protein structure; and balancing (step-110) the acting forces of force diagram based on the pre-determined set of force balancing rules until the total force on the protein structure is zero, to arrive at the 3D structure of the protein. The method (100) requires less computational memory and time for force balancing and eliminates the local minima problems faced in conventional energy minimization techniques.

No. of Pages : 16 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053616 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : Design and Analysis of a Flexible MIMO Antenna with a Defected Ground Structure for ISM, Wi-MAX, and WLAN applications

<p>(51) International classification :H04W72/121 (31) Priority Document No :NA (32) Priority Date :NA (33) Name of priority country :NA (86) International Application No :PCT// Filing Date :01/01/1900 (87) International Publication No : NA (61) Patent of Addition to Application Number :NA Filing Date :NA (62) Divisional to Application Number :NA Filing Date :NA</p>	<p>(71)Name of Applicant : 1)S Salma Address of Applicant :Antennas & Liquid Crystal Research Lab, Department of ECE, Koneru Lakshmaiah Education Foundation, Guntur, Andhra Pradesh, India Andhra Pradesh India 2)Habibulla Khan 3)B T P Madhav 4)D Ram Sandeep 5)Vamseekrishna Allam 6)M C Rao 7)S S Mohan Reddy 8)K Aruna Kumari (72)Name of Inventor : 1)S Salma 2)Habibulla Khan 3)B T P Madhav 4)D Ram Sandeep 5)Vamseekrishna Allam 6)M C Rao 7)S S Mohan Reddy</p>
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(57) Abstract :

In this work, we have developed a tri-band MIMO antenna on a flexible polyimide substrate. The Air traffic control tower inspires the radiating elements design, and its radiating elements contain two elements of similar form. The proposed model is fed by using the tapered feeding mechanism. The inverted L-shaped slots, along with the defected ground mechanism (DGS), successfully operated the antenna in ISM bands, WLAN, and Wi-MAX in the frequencies of 2.45, 3.3, and 5.9 GHz and attained band notches above -5 dB from 1-1.8, 1.95-2.2, 2.6-2.8 GHz. The finger-like protrusions in the ground elements are introduced to improve the isolation between the two radiating elements in the operating bands and achieved the isolation of 20 dB. The proposed antenna is flexible and impacts of bending on the antennaTMs performance are investigated by bending it in from 0- 45 degrees in both vertical and horizontal dimensions. A good validation between the simulation and measurement is observed in the flat case and all vertical and horizontal bending circumstances. The validated results from the anechoic chamber confess the applicability of the proposed flexible MIMO antenna in the frequencies of 2.45, 3.3 and 5.9 GHz. Keywords: Flexible MIMO antenna, DGS, tapered fed, ISM, WLAN, and WiMAX applications.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053617 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : Design and Analysis of Implantable Miniaturized Circularly Polarized Jute Textile antenna for WLAN and ISM band applications

<p>(51) International classification :D05C17/02 (31) Priority Document No :NA (32) Priority Date :NA (33) Name of priority country :NA (86) International Application No :PCT// Filing Date :01/01/1900 (87) International Publication No : NA (61) Patent of Addition to Application Number :NA Filing Date :NA (62) Divisional to Application Number :NA Filing Date :NA</p>	<p>(71)Name of Applicant : 1)D Ram Sandeep Address of Applicant :Antennas & Liquid Crystal Research Lab, Department of ECE, Koneru Lakshmaiah Education Foundation, Guntur, Andhra Pradesh, India Andhra Pradesh India 2)N Prabakaran 3)B T P Madhav 4)Vamseekrishna Allam 5)S Salma 6)M C Rao 7)S S Mohan Reddy 8)K Aruna Kumari (72)Name of Inventor : 1)D Ram Sandeep 2)N Prabakaran 3)B T P Madhav 4)Vamseekrishna Allam 5)S Salma 6)M C Rao 7)S S Mohan Reddy</p>
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(57) Abstract :

In the present study, we have developed a circularly polarized jute textile antenna and investigated its implantability in different conditions by wholly submerged in human blood, plasma, SBF and D-MEM. The Thai-Chi symbol inspired the design of the proposed jute antenna, and its radiating patch encompasses a semi-circular shape. The ground plane is supported with an identical form but placed in the opposite direction of the patch element. The overall footprints of the textile antenna are 20—16—1.5 mm³. In normal dry conditions the proposed antenna is operating in the frequencies of 3.5, 4.9 and 5.8 GHz and in-vitro implantable conditions in human blood its working in 4.9 and 5.8 GHz. In an implantable plasma state, its working in 3.3, 4.9, and 5.8 GHz. The Proposed model is also thoroughly investigated in other implantable conditions by fully submerging it in simulated body fluid and D-MEM fluids. In all the cases of different implantable conditions, the proposed model successfully operating with circular polarization in the 4.9 GHz WLAN and 5.8 GHz ISM bands. The antennas lifetime, durability and its biocompatibility in vitro measurements are also measured in the electrochemical workstation. The results from the real-time measurements in-vitro implantable conditions shows the biocompatibility and excellent performance of the proposed jute antenna. Keywords: Blood, plasma, SBF, D-MEM, in-vitro conditions, jute textile antenna.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053639 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A system of offline dynamic QR code encouraging secured contactless payments for Semi Structured Sellers and historical Covid19 contact tracing using spending footprints with Blockchain

(51) International classification :G06F3/04817
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT//
Filing Date :01/01/1900
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Ashutosh Verma

4)Dr. Jaime Lloret Mauri

5)Dr. Darsha Panwar

6)Binay Kumar Pandey

7)Digvijay Pandey

8)Hemant J. Shinde

9)Chivukula Bharadwaj

(72)Name of Inventor :

1)Addepalli Lavanya Murali

2)VidyaSagar S.D.

3)Ashutosh Verma

(57) Abstract :

ECommerce solutions contain huge consumer sensitive data and information, which is stored with the seller and the seller becomes the target of cyber-attacks. According to the 2018-19 Global Information Security Report, consumer information is the number one type of data from attackers and customer login credentials is in top 5 attacks. In the wake of a global pandemic of covid 19 outbreak, developed and developing countries have switched to online payment systems using mobile wallets. The innovation presents an ecosystem of contactless secured shopping with the introduction of user defined customized and dynamic QR code as security layer and converts unstructured sales like street sellers to a semi-structured system. Encouraging contactless transaction and maintaining social distancing the system allows the consumer to keep a record of spending along with footprints to traceback in case of contraction of COVID19 virus.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053656 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : CLOSED LOOP SMART INSULIN INFUSION PUMP SYSTEM FOR DIABETES MELLITUSPATIENTS

(51) International classification	:A61B5/14532	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Dr. Annie Grace Vimala
(32) Priority Date	:NA	Address of Applicant :Associate Professor, Department of
(33) Name of priority country	:NA	Biomedical Engineering, Chennai Institute of Technology,
(86) International Application No	:NA	Kundrathur, Chennai Tamil Nadu India
Filing Date	:NA	2)Dr. M.V. Karthikeyan
(87) International Publication No	: NA	3)Dr. D. Sungeetha
(61) Patent of Addition to Application Number	:NA	4)Dr. M. Samayaraj
Filing Date	:NA	5)Ms. S. Tephillah
(62) Divisional to Application Number	:NA	6)Dr. Kiran George
Filing Date	:NA	7)Dr. John Kalloor
		8)Dr. R. Nanmaran
		(72)Name of Inventor :
		1)Dr. Annie Grace Vimala
		2)Dr. M.V. Karthikeyan
		3)Dr. D. Sungeetha
		4)Dr. M. Samayaraj
		5)Ms. S. Tephillah
		6)Dr. Kiran George
		7)Dr. John Kalloor
		8)Dr. R. Nanmaran

(57) Abstract :

Diabetic mellitus is a chronic disease that causes serious health problems, that gradually leads to damage major organs. The diabetic cases are significantly increasing over the years in the world. Most of the countries spending huge amount of money for finding or inventing new treatment modalities to improve the survival of the patients. However still diabetes is a major challenge for researchers, though many patients aware of that the glucose control is critical factor for the better survival. But still they fail to maintain or monitor the blood glucose level because of the tedious and painful method of identifying blood glucose level each time. Therefore in this invention we propose automatic insulin infusion system based on continuous monitoring of blood glucose level. This system controls the insulin dosage automatically according to the real time glucose level and the feed back system helps for managing the diabetes. Further this module is connected with patient mobile through IoT, this helps for store complete record of the blood glucose level, food intake and the insulin pump information. This invention helps to improve the quality of life for type1 diabetes mellitus patients.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053681 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND A METHOD FOR GENERATING PROOF FOR ASSURANCE OF LIVE HUMAN INTERACTION

(51) International classification	:H04L63/08	(71) Name of Applicant :
(31) Priority Document No	:NA	1)CMR TECHNICAL CAMPUS
(32) Priority Date	:NA	Address of Applicant :Kandlakoya, Medchal Road,
(33) Name of priority country	:NA	Hyderabad- 501401, Telangana, India. Telangana India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)ASHUTOSH SAXENA
(87) International Publication No	: NA	2)MAUGHAL AHMED ALI BAIG
(61) Patent of Addition to Application Number	:NA	3)AVALA RAJI REDDY
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention provides a method, a system, and a computer program product checking for live human interaction dynamically to enable the required assurance. The method comprises collecting a plurality of actions. For each action, a plurality of properties is defined. A set of action is selected from the plurality of collected actions. Thereafter, instructions are generated based on the properties of the selected actions. Instructions which have a non-unique or ambiguous response are removed. The selected sets of instructions are presented to the user who is trying to prove the liveliness. The response by the user to the instruction, based on properties of the selected action, is stored. The user is considered to be live if the response received from the user is validated against the stored answer of the selected instruction.

No. of Pages : 18 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053683 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A NOVEL COMPOSITION AND ITS IMPLEMENTATION METHOD OF PREPARATION OF EXTRACTS FROM CATHARANTHUS ROSEU

(51) International classification	:A01H 5/02	(71)Name of Applicant : 1)DR.G.SRINIVASAN Address of Applicant :PROFESSOR & HEAD, DEPARTMENT OF CHEMICAL ENGINEERING, PAAVAI ENGINEERING COLLEGE(AUTONOMOUS) NH-44, PAAVAI NAGAR, PACHAL, NAMAKKAL-637018, TAMILNADU. Tamil Nadu India
(31) Priority Document No	:NA	2)MR.S.SARAVANAN
(32) Priority Date	:NA	3)MR.A.SRIRAM
(33) Name of priority country	:NA	4)MR.D.NITHESKUMAR
(86) International Application No	:NA	5)MR.C.SATHISH KUMAR
Filing Date	:NA	6)MR.S.BALAMURUGAN
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)DR.G.SRINIVASAN
Filing Date	:NA	2)MR.S.SARAVANAN
(62) Divisional to Application Number	:NA	3)MR.A.SRIRAM
Filing Date	:NA	4)MR.D.NITHESKUMAR
		5)MR.C.SATHISH KUMAR
		6)MR.S.BALAMURUGAN

(57) Abstract :

The present invention is directed to a compositions comprising, as well as methods of making and using, extracts of catharanthus roseus. The present invention also provides a method of treating or preventing inflammatory conditions in mammal by administering extract of catharanthus roseus.

No. of Pages : 10 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053689 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : FOOT ULCER DETECTION USING DEEP LEARNING MODELS

(51) International classification	:G06K 9/62	(71)Name of Applicant : 1)MR.V.CHANDRAN Address of Applicant :ASSISTANT PROFESSOR, DEPARTMENT OF ECE, KPR INSTITUTE OF ENGINEERING & TECHNOLOGY, COIMBATORE, TAMIL NADU, INDIA 641407 Tamil Nadu India 2)MR.M.MANIKANDAN 3)DR.M.G.SUMITHRA 4)MRS.B.ELAKKIYA 5)DR.D.VAISHALI 6)MR.V.JAYARAJAN 7)DR.SWATHY VODITHALA 8)DR LAXMI CHAND 9)P.MUTHU 10)DR.DHIVYASRI.G
(31) Priority Document No	:NA	(72)Name of Inventor :
(32) Priority Date	:NA	1)MR.V.CHANDRAN
(33) Name of priority country	:NA	2)MR.M.MANIKANDAN
(86) International Application No	:NA	3)DR.M.G.SUMITHRA
Filing Date	:NA	4)MRS.B.ELAKKIYA
(87) International Publication No	: NA	5)DR.D.VAISHALI
(61) Patent of Addition to Application Number	:NA	6)MR.V.JAYARAJAN
Filing Date	:NA	7)DR.SWATHY VODITHALA
(62) Divisional to Application Number	:NA	8)DR LAXMI CHAND
Filing Date	:NA	9)P.MUTHU
		10)DR.DHIVYASRI.G

(57) Abstract :

The wound assessing method is done by using deep learning models and system of the present teachings provide a convenient, quantitative mechanism for diabetic foot ulcer assessment and the monitored data base is sent to the patient via mobile application.

No. of Pages : 6 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053704 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SOLAR WIND PROPELLER

(51) International classification :F03D9/007
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)Dr.SHAIK KHAMURUDEEN
3)Gayathri Devi Kotha
4)KEDARI LAKSHMI PRIYANKA
5)RACHAMALLU VENKATASATYANARAYANA

(57) Abstract :

To produce current at low cost with no pollution because around the industries producing current there is a lot of pollution. Due to this pollution the people are being affected with some deadly diseases. So to overcome this problem to some extent we came up with this idea of developing equipment. The product can have repeated purchases from a user because if he install more number of equipments they can get a large output beyond what they thought. With one equipment they can get a large output but if they needed more than that they can purchase more equipment. There will be no disturbances in the equipment up to the maximum life of the product. As per the changes and for other changes we always provide services

No. of Pages : 10 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053705 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : INDOOR AIR QUALITY MONITORING SYSTEM USING IOT

(51) International classification	:F24F11/30	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Dr V Kamatchi Kannan
(32) Priority Date	:NA	Address of Applicant :Associate Professor, Department of
(33) Name of priority country	:NA	EEE, Bannari Amman Institute of Technology, Sathyamangalam
(86) International Application No	:NA	Tamil Nadu India
Filing Date	:NA	2)Dr S Jaanaa Rubavathy
(87) International Publication No	: NA	3)Dr R Srimathi
(61) Patent of Addition to Application Number	:NA	4)Dr K Chitra
Filing Date	:NA	5)Dr R Venkatasubramanian
(62) Divisional to Application Number	:NA	6)Dr P Ponnurugan
Filing Date	:NA	(72)Name of Inventor :
		1)Dr V Kamatchi Kannan
		2)Dr S Jaanaa Rubavathy
		3)Dr R Srimathi
		4)Dr K Chitra
		5)Dr R Venkatasubramanian
		6)Dr P Ponnurugan

(57) Abstract :

The invention is all about an IoT-based indoor air quality monitoring platform, consisting of an air quality-sensing device called Smart-Air • and a web server. This platform relies on an IoT and a cloud computing technology to monitor indoor air quality anywhere and anytime. Smart-Air has been developed based on the IoT technology to efficiently monitor the air quality and transmit the data to a web server via LTE in real time. The device is composed of a microcontroller, pollutant detection sensors, and LTE modem. The system is designed to measure a concentration of aerosol, VOC, CO, CO₂, and temperature-humidity to monitor the air quality. Also, cloud computing has been integrated into a web server for analyzing the data from the device to classify and visualize indoor air quality according to the standards. An application was developed to help in monitoring the air quality. The air quality can be monitored at any time and from anywhere, via either the web server or the application. The web server stores all data in the cloud to provide resources for further analysis of indoor air quality.

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053728 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A PRICKLY HEAT POWDER COMPOSITION, AND METHOD OF PREPARING THE SAME

(51) International classification	:C11D3/3765	(71) Name of Applicant :
(31) Priority Document No	:NA	1)CHOLAYIL PRIVATE LIMITED.
(32) Priority Date	:NA	Address of Applicant :No. 8, J Block, 6th Avenue, Anna
(33) Name of priority country	:NA	Nagar East, Chennai 600 102, Tamil Nadu, India Tamil Nadu
(86) International Application No	:NA	India
Filing Date	:NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)Pradeep Cholayil
(61) Patent of Addition to Application Number	:NA	2)Heeroon Rasheed M S
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT PRICKLY HEAT POWDER COMPOSITION, AND METHOD OF PREPARING THE SAME A prickly heat talcum powder composition and a process for making that composition. The composition comprises of Maize starch, Talc, Zinc oxide, Boric acid, Odoriferous substance, Menthyl Ethylamido Oxalate, Vetiverol, Khusimol, Zingiberene, Cinnamaldehyde, Linoleic acid, and a Preservative. FIG. 1

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053730 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : NEW METHOD FOR USER AUTHENTICATION USING ARTIFICIAL INTELLIGENCE AND MACHINE LEARNING APPROACHES

(51) International classification	:G06F3/0481	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Dr. R. Ramesh
(32) Priority Date	:NA	Address of Applicant :Dr. R. Ramesh Principal & Professor
(33) Name of priority country	:NA	Department of Electronics and Communication Engineering
(86) International Application No	:NA	Saveetha Engineering College Chennai Tamil Nadu India
Filing Date	:NA	2)Dr. Senthil Kumar R
(87) International Publication No	: NA	3)Ms. Seema Patil
(61) Patent of Addition to Application Number	:NA	4)Ms. Shobha T
Filing Date	:NA	5)Ms. Sowmya HK
(62) Divisional to Application Number	:NA	6)Ms Jesy Janet Kumari J
Filing Date	:NA	(72)Name of Inventor :
		1)Dr. R. Ramesh
		2)Dr. Senthil Kumar R
		3)Ms. Seema Patil
		4)Ms. Shobha T
		5)Ms. Sowmya HK
		6)Ms Jesy Janet Kumari J

(57) Abstract :

The present disclosure present disclosure relates to artificial intelligence and machine learning based system and method for user authentication. The system can include a user behavior capture module that captures one or more behavioral attributes of a user using one or more devices while said user is entering and/or interacting with an ATM, a user profile creation module that creates a profile for the user based on the captured one or more behavioral attributes, and a user profile based subsequent ATM transaction execution module that captures a second set of behavioral attributes of the user during a second ATM transaction attempt, and compares the second set of behavioral attributes with respect to the created profile so as to confirm if the user is authentic, based on which said second ATM transaction is executed

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053736 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : VAX INDIA TECH - PROVIDENT VACCINE DISTRIBUTING STRATEGY FOR INDIA

(51) International classification	:A61K 39/00	(71)Name of Applicant : 1)VELLORE INSTITUTE OF TECHONOLOGY CHENNAI
(31) Priority Document No	:NA	Address of Applicant :VANDALUR-KELAMBAKKAM
(32) Priority Date	:NA	ROAD, CHENNAI, TAMIL NADU, INDIA - 600 127. Tamil
(33) Name of priority country	:NA	Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)DR.SUSAN ELIAS
(87) International Publication No	: NA	2)PREETHI CHANDIRASEKARAN
(61) Patent of Addition to Application Number	:NA	3)RUDRA NACHIKET PATIL
Filing Date	:NA	4)PRANAV NITIN MOTARWAR
(62) Divisional to Application Number	:NA	5)ANIKITA DURAPHE
Filing Date	:NA	6)VEDANT ROKDE

(57) Abstract :

Amidst the COVID-19 Pandemic, there is rapid progress in the development of potential vaccines. India presents itself as a unique case study being a land of diversity with endless geographical, economic and political patterns which are visible across the subcontinent. The vaccine distribution system poses huge unprecedented challenges in the domains of logistics, last mile delivery, surveillance and more. In addition to these challenges, the vaccine distribution process must ensure equitable distribution, accountability and transparency. We present an approach that every country can follow to deal with the humungous task of vaccine distribution such as the Covid-19 immunisation. We have identified 75 challenges which can lead to inequitable and inefficient vaccine distribution in India. We recommend organising the challenges as presented in our approach. While we have performed this stratification on India specific problems, it is recommended that countries use a similar approach to categorise their challenges before they plan the solution strategies. We have developed the steps to convert problem statement to policy using the TRIZ (Theory of Inventive Problem Solving) model and microsimulations. In addition to this we have presented recommendations for the Vaccines journey and post vaccination tracking. Through this we have also highlighted the use of modern technologies (RFID, IoT sensors, Blockchain etc.) to ensure accountability, transparency and security of the vaccine supply chain.

No. of Pages : 16 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053754 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : Monitoring of Precision Viticulture System using IoT

(51) International classification :C02F1/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT//
Filing Date :01/01/1900
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

1)Dr Narayana Swamy Ramaiah

Address of Applicant :Professor, Dept of CSE, Faculty of Engineering and Technology, JAIN (Deemed to be University), Ramanagara District, Karnataka. Karnataka India

2)Dr V Sangeetha

3)Dr D Nesakumar

4)Mr T Santhosh Kumar

5)Ms M Saritha

6)Mr V Adithya Pothan Raj

7)Dr G Pavithra

8)Dr T C Manjunath

9)Dr V Kamatchi Kannan

10)Dr P Ponmurugan

(72)Name of Inventor :

1)Dr Narayana Swamy Ramaiah

2)Dr V Sangeetha

3)Dr D Nesakumar

4)Mr T Santhosh Kumar

5)Ms M Saritha

6)Mr V Adithya Pothan Raj

7)Dr G Pavithra

8)Dr T C Manjunath

9)Dr V Kamatchi Kannan

10)Dr P Ponmurugan

(57) Abstract :

Precision Agriculture (PA) is an ever-expanding field that takes modern technological advancements and applies it to farming practices to reduce waste and increase output. One advancement that can play a significant role in achieving precision agriculture is wireless technology, and specifically the Internet of Things (IoT) devices. Small, inch scale and low-cost devices can be used to monitor great agricultural areas. The proposed system is for precision viticulture which uses IoT devices for real-time monitoring. The different components of the system are programmed properly and the interconnection between them is designed to minimize energy consumption. Wireless sensor nodes measure soil moisture and soil temperature in the field and transmit the information to a base station. If the conditions are optimal for a disease or pest to occur, a drone flies towards the area. When the drone is over the node, pictures are captured and then it returns to the base station for further processing. The feasibility of the system is examined through experimentation.

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053761 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : CUTTING CHILLIES AND PROTECTING THEM WHILE DRYING DURING RAINFALL

(51) International classification	:B26D1/0006	(71)Name of Applicant :
(31) Priority Document No	:NA	1)KKR & KSR Institute of Technology and Sciences,
(32) Priority Date	:NA	Address of Applicant :KKR & KSR Institute of Technology
(33) Name of priority country	:NA	and Sciences, Vinjanampadu. Guntur, Andhra Pradesh India
(86) International Application No	:PCT//	522017 Andhra Pradesh India
Filing Date	:01/01/1900	(72)Name of Inventor :
(87) International Publication No	: NA	1)Dr.Chittineni Aruna
(61) Patent of Addition to Application Number	:NA	2)Bandaru Lakshmi Deepthi
Filing Date	:NA	3)DASARI ANITHA
(62) Divisional to Application Number	:NA	4)CENIKALA BASWANTH VIGNESH
Filing Date	:NA	

(57) Abstract :

Abstract This invention the Chilly is considered as one of the commercial spice crops. It is the most widely used universal spice, named as wonder spice. Different varieties are cultivated for various uses like vegetable, pickles, spice and condiments. In daily life, chillies are the most important ingredient in many different cuisines around the world as it adds pungency, taste, flavor and color to the dishes. The Indian chilly is considered to be world famous for two important commercial qualities namely, its color and pungency levels. Some varieties are famous for the red color because of the pigment and other quality parameters in chilly are length, width and skin thickness. The world production of chilly crop to around 7 million tones, which is cultivated on 1.5 million hectares of land. India is the world leader in chilly production. Among Indian states, Andhra Pradesh is one of highest chilly producing state. Andhra Pradesh is having highest area, output and productivity of chilly. So there is a lot of scope to increase the chilly area. Hence our parents as well as other neighbors, relativesTM main occupation are chilly cultivation

No. of Pages : 8 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053819 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN IOT ENABLED AUTONOMOUS IRRIGATION SYSTEM AND A METHOD THEREOF

(51) International classification	:A01G25/092	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:PCT//	(72) Name of Inventor :
Filing Date	:01/01/1900	1)MALAISAMY MURALI
(87) International Publication No	: NA	2)S KANMANI
(61) Patent of Addition to Application Number	:NA	3)J SHOBANA
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT AN IOT ENABLED AUTONOMOUS IRRIGATION SYSTEM AND A METHOD THEREOF The present disclosure describes the field of agriculture irrigation. The IoT enabled autonomous irrigation system (100) comprises a plurality of sensing modules (102), a control unit (104), a repository (106) and a decision engine (108). The plurality of sensing modules (102) configured to sense various parameters and further configured to generate a sensed data based on the sensed parameters. The control unit (104) receive the sensed data. The repository (106) stores a pre-defined list of parameters, pre-defined threshold values corresponding to each of the parameters, a pre-defined activation logic, and a pre-trained predictive model. The decision engine (108) configured to analyse the received sensed data to predict weather conditions and moisture content of soil of the agricultural field. The decision engine (108) configured to generate a pump activation signal or a pump de-activation signal for controlling a field pump to in turn control the moisture level of the field.

FIGURE 1

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053820 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A METHOD FOR DETECTION AND QUANTIFICATION OF NITROSAMINE IMPURITIES IN A DRUG SAMPLE

(51) International classification	:C12Q1/42	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:PCT//	(72) Name of Inventor :
Filing Date	:01/01/1900	1)M.Arthanareeswari
(87) International Publication No	: NA	2)Gopireddy Ramana Reddy
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A METHOD FOR DETECTION AND QUANTIFICATION OF NITROSAMINE IMPURITIES IN A DRUG SAMPLE The present disclosure related to a method for detection and quantification of nitrosamine impurities in a drug sample. This method can detect twelve nitrosamine impurities using a single analytical method. These nitrosamine impurities are N-nitrosodimethylamine (NDMA), N-nitrosodiethylamine (NDEA), N-nitroso-4-methyl-4-aminobutyric acid (NMBA), N-nitrosoethylisopropylamine (NEIPA), N-nitrosodiisopropylamine (NDIPA), N-nitrosodibutylamine (NDBA), N-nitrosoethylmethylamine (NMEA), N-nitrosopyrrolidine (NPyR), N-nitrosopiperidine (NPIP), N-methyl-N-nitrosoaniline (NMPhA), N-isopropylmethyl nitrosamine (NMIPA), and N-tert-butyl-N-ethylnitrosamine.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053822 A

(19) INDIA

(22) Date of filing of Application :10/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A METHOD FOR SEPARATION OF SEMICONDUCTING SINGLE-WALLED CARBON NANOTUBES (S-SWCNTS)

(51) International classification :G01N27/4473
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT//
Filing Date :01/01/1900
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SRM Institute of Science and Technology
Address of Applicant :Kattankulathur, Chennai-603203, Tamil Nadu, India Tamil Nadu India
(72)**Name of Inventor :**
1)Sundramoorthy Ashok Kumar
2)Kumar T.H.Vignesh

(57) Abstract :

ABSTRACT A METHOD FOR SEPARATION OF SEMICONDUCTING SINGLE-WALLED CARBON NANOTUBES (S-SWCNTS) The present invention envisages a method (100) for separation of semiconducting single-walled carbon nanotubes (s-SWCNTs). The process comprises adding PADDs reagents are directly to an aqueous suspension containing a mixture of m-SWCNTs and s-SWCNTs followed by the physical separation of the chemically functionalized m-SWCNTs from the non-functionalized s-SWCNTs. Due to higher mass, m-SWCNT-chemical complex is separated by centrifugation method and high purity s-SWCNTs (99.51%) is obtained with high yield (~95%). The separated s-SWCNTs solution is then transferred into electric field cell to produce aligned s-SWCNTs. Field-effect transistor (FET) system (300) comprising a film containing a network of aligned s-SWCNTs is also provided. The system (300) can be used in the fabrication of high-quality electronic devices.

No. of Pages : 38 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053913 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : POLYMER ENRICHED BRIDGING LIQUID TECHNIQUE FOR SOLUBILITY AND FLOW PROPERTY ENHANCEMENT OF ANTIHYPERTENSIVE DRUGS

(51) International classification	:G01F 1/684	(71) Name of Applicant : 1)DR.SEENIVASAN PALANICHAMY
(31) Priority Document No	:NA	Address of Applicant :PROFESSOR, DEPARTMENT OF
(32) Priority Date	:NA	PHARMACEUTICS, SRI RAMACHANDRA FACULTY OF
(33) Name of priority country	:NA	PHARMACY SRI RAMACHANDRA INSTITUTE OF HIGHER
(86) International Application No	:NA	EDUCATION AND RESEARCH PORUR, CHENNAI TAMIL
Filing Date	:NA	NADU INDIA 600116 Tamil Nadu India
(87) International Publication No	: NA	(72) Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)DR.SEENIVASAN PALANICHAMY
Filing Date	:NA	2)MR. MANOJ KRISHNAN
(62) Divisional to Application Number	:NA	3)DR ARUL KUTTALINGAM
Filing Date	:NA	4)DR.SENTHILKUMAR MARIMUTHU

(57) Abstract :

APPLICANT: DR.SEENIVASAN PALANICHAMY TITLE: POLYMER ENRICHED BRIDGING LIQUID TECHNIQUE FOR SOLUBILITY AND FLOW PROPERTY ENHANCEMENT OF ANTIHYPERTENSIVE DRUGS •

ABSTRACT The present invention discloses a process of enhancing solubility and flow property of antihypertensive drugs having poor water solubility with limited bio-availability, belong to the class II of Biopharmaceutics Classification System by Polymer Enriched Bridging Liquid Technique. The process of the present invention comprises of following steps; i) dissolving the antihypertensive drugs in an organic solvent and added to ultrapure (Milli-Q) water to form a drug solution; ii) dissolving an hydrophilic polymer in an organic solvent to form a polymer solution; iii) mixing the polymer solution to the drug solution followed by stirring at predetermined temperature for predetermined time to form crystal agglomerates; iv) separating the crystal agglomerates by vacuum filtration and drying to form antihypertensive drugs with enhanced bioavailability.

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053914 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : PERFORMANCE CHARACTERISTICS OF SELF EXCITED CAGE INDUCTION GENERATOR UNDER VARYING LOAD AND SPEED CONDITIONS

(51) International classification	:F02B75/02	(71)Name of Applicant : 1)Dr.S.SELVAPERUMAL Address of Applicant :PROFESSOR & HEAD, DEPARTMENT OF EEE, SYED AMMAL ENGINEERING COLLEGE, RAMANATHAPURAM, TAMIL NADU, INDIA- 623 502. Tamil Nadu India
(31) Priority Document No	:NA	2)Dr.M.S.SIVAGAMA SUNDARI
(32) Priority Date	:NA	3)Dr.R.NAGARAJAN
(33) Name of priority country	:NA	4)Dr.S.MUTHULAKSHMI
(86) International Application No	:NA	5)Dr.S.AISWARIYA
Filing Date	:NA	6)Dr.M.SENTHIL KUMAR
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)Dr.S.SELVAPERUMAL
Filing Date	:NA	2)Dr.M.S.SIVAGAMA SUNDARI
(62) Divisional to Application Number	:NA	3)Dr.R.NAGARAJAN
Filing Date	:NA	4)Dr.S.MUTHULAKSHMI
		5)Dr.S.AISWARIYA
		6)Dr.M.SENTHIL KUMAR

(57) Abstract :

Performance Characteristics of Self Excited Cage Induction Generator under Varying Load and Speed Conditions Technical Field: Electrical Engineering ABSTRACT OF INVENTION A steady state analysis of self-excited cage induction generator have been developed using Newton Raphson method to compute the capacitance requirements under system conditions and to maintain the terminal voltage constant under varying loads at constant speed and under no load and full loads at varying speed. A voltage controller employing a fixed capacitor-thyristor controlled reactor (FC-TCR) have been used for continuous variation of excitation with load is necessary for regulating the voltage of the machine. For constant terminal voltage, the value of capacitance and VARs increases with output power. It may also be seen that for an increase in output power of the machine at rated speed, the reactive VAR has to vary continuously for regulating the machine terminal voltage. Such data can provide suitable guidelines for the design of voltage regulating system to keep the terminal voltage constant by varying effective capacitive reactance continuously. The terminal voltage drop with load is more pronounced with lagging power factor load than unity or leading power factor loads.

No. of Pages : 8 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053918 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MIND READER SYSTEM IN SUPER MARKET

(51) International classification	:H01L 27/092	(71) Name of Applicant : 1)VELS INSTITUTE OF SCIENCE, TECHNOLOGY & ADVANCED STUDIES (VISTAS)
(31) Priority Document No	:NA	Address of Applicant :VELAN NAGAR, PV
(32) Priority Date	:NA	VAITHIYALINGAM RD, PALLAVARAM, CHENNAI, TAMIL
(33) Name of priority country	:NA	NADU, INDIA 600117 Tamil Nadu India
(86) International Application No Filing Date	:NA :NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)DR.E.N. GANESH
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :

7. ABSTRACT OF THE INVENTION RFID Tag is pasted in all the shelves in the market and in cart and gloves of customer also RFID is provided. The above block diagram the left side shows tag in the shelves of supermarket (assuming all the products are bar coded and connected with RFID Numbers) and right side in cart which has built in Microcontroller with database of products when switch is on the products in the cart will be matched with database memory and depends on the matching through zigbee - communication micro controller it is passed to gloves of customer. The circuit in the gloves with the customer is built in communication microcontroller which receives and reads the product data either by voice or data through RFID. Then comparison is made with the data in RFID tag of customer with the selected products. Each rfid is connected with health insurance card or input database at the billing counter. Depending on matching the product clearance is given by speech output. Similarly product in the cart is transmitted to billing counter and when the product is chosen then the billing is simultaneous and transmitting values to counter automatically. Hence billing is fast and while selecting the product the guidance to customer in both position and health wise will be given by speech output. This way the proposed i system has good advantage in guiding the customer and providing health consciousness and helping the billing ; i counter accurately. It reduces the rush in billing counter, frees the staff, saving time and quantity pickup is accurate with health guidance.

No. of Pages : 9 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041053950 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A METHOD OF PREPARATION OF MILLET BASED GLUTEN FREE CREAMY WAFER AND CHIPS

(51) International classification	:H01L 21/78	(71) Name of Applicant : 1)VELLANKI.KALYAN CHAKRAVARTHY Address of Applicant :FLAT NO. 201, PLOT NO. 1884, SRI KAKATEEYA ARCADE, INCOIS ROAD KAKATEEYA HILL, PRAGATHINAGAR, HYDERABAD - 500 090. Telangana India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)VELLANKI.KALYAN CHAKRAVARTHY
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method of preparing a millet based gluten free creamy wafer and chips, comprises: (a) scaling and mixing the ingredients in a mixture container wherein the said ingredients are selected in different weight percentages from millet flour, Starch, Gums, corn powder, soya powder, vegetable oil, jaggery, salt, Spices, shortening, raising agent, Vitamins and added minerals (b) Formation of batter by grinding an adequate amount of water with the ingredients mixture for 10-15 minute, (c) Pouring of batter in to the sheets of different size having a thickness of 1-3 mm. (d) baking the gluten free product at 80-120 degree centigrade for 2-3 minutes (e) layering of wafer with cream to obtain sandwich and or sprinkle spice powder on wafer to form chips.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054009 A

(19) INDIA

(22) Date of filing of Application :11/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TITLE: AUTOMATIC SIGNAL ALERT FOR PREVENTING ACCIDENTS

<p>(51) International classification :G06K 9/00 (31) Priority Document No :NA (32) Priority Date :NA (33) Name of priority country :NA (86) International Application No :PCT// Filing Date :01/01/1900 (87) International Publication No : NA (61) Patent of Addition to Application Number :NA Filing Date :NA (62) Divisional to Application Number :NA Filing Date :NA</p>	<p>(71)Name of Applicant : 1)Thanuj Kumar M Address of Applicant :Associate Professor, Dept.of Mechanical Engg, Rajarajeswari College of Engineering , No.14, Ramohalli Cross, Kumbalgodu, Mysore Road, Bengaluru, Karnataka 560074 Karnataka India 2)Dr. Rajesh T. M 3)Arati Shahahapurkar 4)Kavita D.Hanabaratti 5)Dr.C.Umarani 6)ASHOK KUMAR C N 7)Dhanya Prakash R Babu 8)Veeranna Kotagi</p> <p>(72)Name of Inventor : 1)Thanuj Kumar M 2)Dr. Rajesh T. M 3)Arati Shahahapurkar 4)Kavita D.Hanabaratti 5)Dr.C.Umarani 6)ASHOK KUMAR C N 7)Dhanya Prakash R Babu 8)Veeranna Kotagi</p>
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(57) Abstract :

TITLE: AUTOMATIC SIGNAL ALERT FOR PREVENTING ACCIDENTS ABSTRACT The invention capable of Automatic Signal Alerting for Preventing Accidents in Hair Pin Bend Roads, The system ensures alerting Red signal if any vehicle is on other side of road and generates Green signal if no traffic on other side .The system uses Artificial Intelligence & IOT Sensors for accuracy & reliability of signaling process. Hairpin bend accidents occur mostly because of the driver unable to see the vehicle coming from the opposite sides of the road curves. Our system uses sensors to detect any vehicles reaching hair pin bend and alerts immediately on other side vehicles by red signal and also producing alert sound. If hair pin bend road is clear green signal is produced. Thus this system provides safety for drivers to prevent accidents and ride

No. of Pages : 10 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054144 A

(19) INDIA

(22) Date of filing of Application :12/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : COVID-TRACKER

(51) International classification	:H03F	(71)Name of Applicant :
(31) Priority Document No	3/24	1)ASHWIN SABU
(32) Priority Date	:NA	Address of Applicant :B. TECH STUDENT, COMPUTER
(33) Name of priority country	:NA	SCIENCE AND ENGINEERING, SAINTGITS COLLEGE OF
(86) International Application No	:NA	ENGINEERING, KOTTUKULAM HILLS, PATHAMUTTOM
Filing Date	:NA	P.O, KOTTAYAM 686532 Kerala India
(87) International Publication No	: NA	2)GOKUL R
(61) Patent of Addition to Application Number	:NA	3)ABEY SAJI KURIAN
Filing Date	:NA	4)ALLEN MATHEW VARGHESE
(62) Divisional to Application Number	:NA	5)AMRITA SREE S
Filing Date	:NA	6)Er. NISHA JOSEPH
		(72)Name of Inventor :
		1)ASHWIN SABU
		2)GOKUL R
		3)ABEY SAJI KURIAN
		4)ALLEN MATHEW VARGHESE
		5)AMRITA SREE S
		6)Er. NISHA JOSEPH

(57) Abstract :

COVID-19 is a communicable disease caused by a newly discovered coronavirus in early 2020 which causes respiratory disorders. We noticed that the majority of cases were reported through contact and decided to figure on something contactless • ! Currently, most shops are employing a manual mode of registration which may be a cause for spread. The most threat of health authorities is to form a route map of an individual who is tested covid-19 positive. So, we are here with an alternate way in our proposed system. We are creating a system in which the temperature of an individual is being verified. If the measured temperature is normal, a QR code is going to be displayed on our system. The generated code is scanned by the customer through our web application which had already been signed in by the customer. The entry time of the customer alongside the shop details is being recorded to our database as soon since it is scanned. Similarly, the exit time is additionally being recorded because the customer confirms his exit via the button. Through this, if an individual is found positive it might be easier for the authorities to border his route map and thereby restricting its spread to an extent.

No. of Pages : 13 No. of Claims : 5

(54) Title of the invention : INTERNET OF THINGS BASED SMART WATER TESTING DRONE SYSTEM FOR SEWAGE TESTING PROCESS

<p>(51) International classification :B64C 39/02</p> <p>(31) Priority Document No :NA</p> <p>(32) Priority Date :NA</p> <p>(33) Name of priority country :NA</p> <p>(86) International Application No :PCT// Filing Date :01/01/1900</p> <p>(87) International Publication No : NA</p> <p>(61) Patent of Addition to Application Number :NA Filing Date :NA</p> <p>(62) Divisional to Application Number :NA Filing Date :NA</p>	<p>(71)Name of Applicant :</p> <p>1)Mr.V.NAGARAJ Address of Applicant :S/O G.VARATHARAJ,HOUSE NO : 1/351,BACKSIDE OF CANARA BANK,SANDAIPETTAI, VAIKUNTHAM(PO) SANGAGIRI(TK),SALEM(DT) - 637103 INDIA Tamil Nadu India</p> <p>2)Mr.MANOJ KUMARS</p> <p>3)Dr.M.UMAMAHESWARI</p> <p>4)Ms.SREEDEVI S</p> <p>5)Dr.P.SASIKALA</p> <p>6)Dr.L.NAGARAJAN</p> <p>7)Dr.C.UDHAYA SHANKAR</p> <p>8)Dr.K.KUMARAGURU</p> <p>9)Dr.KABIR GAJANAN KHARADE</p> <p>10)Dr.P.SARAVANAN</p> <p>11)Dr.M.ILAYARAJA</p> <p>12)Mrs.LAKSHMI H R</p> <p>13)Mr.S.HARIHARAN</p> <p>14)Mr.J.CHARLES VINOTH</p> <p>15)Dr. ABHAY VIDYARTHI</p> <p>16)Dr.S.A.SIVAKUMAR</p> <p>(72)Name of Inventor :</p> <p>1)Mr.V.NAGARAJ</p> <p>2)Mr.MANOJ KUMARS</p> <p>3)Dr.M.UMAMAHESWARI</p> <p>4)Ms.SREEDEVI S</p> <p>5)Dr.P.SASIKALA</p> <p>6)Dr.L.NAGARAJAN</p> <p>7)Dr.C.UDHAYA SHANKAR</p> <p>8)Dr.K.KUMARAGURU</p> <p>9)Dr.KABIR GAJANAN KHARADE</p> <p>10)Dr.P.SARAVANAN</p> <p>11)Dr.M.ILAYARAJA</p> <p>12)Mrs.LAKSHMI H R</p> <p>13)Mr.S.HARIHARAN</p> <p>14)Mr.J.CHARLES VINOTH</p> <p>15)Dr. ABHAY VIDYARTHI</p> <p>16)Dr.S.A.SIVAKUMAR</p>
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(57) Abstract :

Water bodies are the natureTMs gift to human beings. Around 70% of the earthTMs surface is surrounded by water. In that, about 95% of the water is in the oceans which are saline in nature. Remaining 5% of water is available as major resources for not only the human beings, but also for animals, birds, plants, trees, etc. It is estimated that about 2% of water bodies are considered as fresh water that supports life. Because the water bodies are getting polluted in rapid rate due to mixing industrial wastages, household wastages, agricultural wastages, toxic and chemical agents to the water bodies. This contamination of water bodies affects the ecosystem of the marine life also. It is time to awake and treat the sewage which is the major cause of water pollution. The sewage is the type of waste water that characterized by the amount of physical, chemical and toxic constituents mixed to the water and also microbes affects the water. If the sewage is not treated, then it leads to spread of various diseases that may result in epidemic and even pandemic situations. Hence there is a need of sewage management and treatment system to reduce the water pollution. To enhance the sewage treatment, it is necessary to test and understand the status of the water bodies. This invention presents smart water testing drone system for sewage testing process based on internet of things. The drone system receives the location of the water bodies using global positioning system from the cloud server. The drone system reaches the selected water body and test the status of the water body using various internet of things sensors. The sensors are used to measure temperature, pH values, humidity, turbidity, salinity, dissolved oxygen, carbon dioxide, dissolved solid particles and microbes such as virus, bacteria, fungi and algae. All the sensed quantities will be updated to the cloud server. The data updated to the cloud server are analyzed and sewage treatment procedures are carried out. Hence, the proposed invention helps to test the sewage in real time and initiate the treatment processes

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054169 A

(19) INDIA

(22) Date of filing of Application :12/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : IOT BASED GARBAGE PAIL MONITORING SYSTEM

(51) International classification	:H04L 29/08	(71)Name of Applicant : 1)Dr.S.Balakrishnan Address of Applicant :Department of Computer Science and Business Systems, Sri Krishna College of Engineering and Technology, Coimbatore - 641008 Tamil Nadu India
(31) Priority Document No	:NA	2)Mr. Vinoth R
(32) Priority Date	:NA	3)Dr. S. Saravanan
(33) Name of priority country	:NA	4)Dr.Ranjith Kumar A
(86) International Application No	:NA	5)Mr. Madhan Balaji R
Filing Date	:NA	6)Mr.Sabaresan V
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)Dr.S.Balakrishnan
Filing Date	:NA	2)Mr. Vinoth R
(62) Divisional to Application Number	:NA	3)Dr. S. Saravanan
Filing Date	:NA	4)Dr.Ranjith Kumar A
		5)Mr. Madhan Balaji R
		6)Mr.Sabaresan V

(57) Abstract :

Internet of Things (IoT) is shaping and touching our lives in every sphere. Garbage Pail Monitoring System is an innovative project idea for maintaining the clean environment of the city. The smart garbage bins have Ultrasonic Sensors placed on the lid which detects the garbage level in the bins. By this, the garbage bins can be monitored and the monitoring information can be obtained through the webpage. The level of the garbage is compared with the depth of the bins. This system comprises of an Arduino Microcontroller, Wi-fi modem and LCD display along with a buzzer.

No. of Pages : 5 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054170 A

(19) INDIA

(22) Date of filing of Application :12/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : IOT BASED STREET LIGHT MONITORING SYSTEM

(51) International classification	:F21S 8/08	(71)Name of Applicant : 1)Dr.S.Balakrishnan Address of Applicant :Department of Computer Science and Business Systems, Sri Krishna College of Engineering and Technology, Coimbatore - 641008 Tamil Nadu India
(31) Priority Document No	:NA	2)Mr. Vinoth R
(32) Priority Date	:NA	3)Dr.Ranjith Kumar A
(33) Name of priority country	:NA	4)Mr.Sabaresan V
(86) International Application No	:NA	5)Mr. Madhan Balaji R
Filing Date	:NA	6)Dr.D.Judson
(87) International Publication No	: NA	(72)Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)Dr.S.Balakrishnan
Filing Date	:NA	2)Mr. Vinoth R
(62) Divisional to Application Number	:NA	3)Dr.Ranjith Kumar A
Filing Date	:NA	4)Mr.Sabaresan V
		5)Mr. Madhan Balaji R
		6)Dr.D.Judson

(57) Abstract :

Internet of Things (IoT) technology establishes a communication between all things and the Internet through sensing devices. The aim of this research for designing and executing the advanced development in embedded systems for minimum electrical energy consumption. This research consist sensor, light, power system. This framework is used to sense the vehicles and act accordingly. In this system, street lights control by the sensors. It gets the data from object. When vehicles appear to sensor then automatically lights ON and the object moved on from sensors lights turn OFF. It reduces cost and gives more reliability.

No. of Pages : 5 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054174 A

(19) INDIA

(22) Date of filing of Application :13/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SEA-WAVES POWER PLANT CONSISTING ~A SHAFT, MESH TYPE BLADES, HINGED SAILS™ MOUNTED ON BUOYANT OBJECTS

(51) International classification	:F03B 17/06	(71) Name of Applicant : 1)VOORADI RAJESHWARA PRASAD
(31) Priority Document No	:NA	Address of Applicant :V. RAJESHWARA PRASAD, House
(32) Priority Date	:NA	No: 2-4-118, Ramnagar street, Hanamkonda Town, Warangal
(33) Name of priority country	:NA	(Urban) District, Telangana State, INDIA PIN Code: (506001)
(86) International Application No	:NA	Telangana India
Filing Date	:NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)VOORADI RAJESHWARA PRASAD
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT OF THE INVENTION A novel device for power generation from sea-waves named as Sea-waves power plant consisting ~a shaft, mesh type blades, hinged sails™ mounted on buoyant objects suitable for conversion of energy of sea-waves into dynamic energy and other useful forms of energy. This mechanical device comprises of following components. 1) One or more long shafts. 2) Plurality of mesh type blades fitted with swinging sails, and connected to said shaft at equal angular intervals all around said shaft. Said each one • mesh type blade (fitted with swinging sails • comprises following parts. a) Radial arms fitted to said shaft at equal angular intervals all around said shaft b) Mesh type frames connected to outer ends of said radial arms. c) Means for holding and connecting said each one swinging sail™s holding means along with said swinging sail • to its holding and supporting radial frame. d) One or more swinging sails fitted separately to said each one radial frame, through said sail™s connecting attaching means. 3) Buoyant objects provided to support the shaft. Said each one • buoyant support • consists of following two parts. a) Frame for holding and supporting buoyant means so as to form a buoyant support. b) Buoyant matter or buoyant means rigidly held by said frame so as to form a buoyant object. 4) Anchoring tie wires provided to anchor said buoyant object. 5) Anchoring means embedded into sea-bed to anchor said buoyant objects through tie wires to sea bed. 6) Electrical or hydraulic power generation equipment. 7) Means for transmission or circulation of generated power.

No. of Pages : 67 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054176 A

(19) INDIA

(22) Date of filing of Application :13/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN EFFICIENT ENERGY UTILIZATION ANALYSIS USING NOVEL CHESS OPTIMIZATION ALGORITHM

(51) International classification	:A63F 3/00	(71) Name of Applicant : 1)Ms.S.Dhivya
(31) Priority Document No	:NA	Address of Applicant :73/60, Mannargudi Street
(32) Priority Date	:NA	Chidambaram-608001 Tamil Nadu India Tamil Nadu India
(33) Name of priority country	:NA	2)Dr.R.Arul
(86) International Application No	:NA	3)Mr.S.Ramesh
Filing Date	:NA	4)Dr. K.Padmanathan
(87) International Publication No	: NA	(72) Name of Inventor :
(61) Patent of Addition to Application Number	:NA	1)Ms.S.Dhivya
Filing Date	:NA	2)Dr.R.Arul
(62) Divisional to Application Number	:NA	3)Mr.S.Ramesh
Filing Date	:NA	4)Dr. K.Padmanathan

(57) Abstract :

The demand for the power distribution to the residential buildings is a non-consistent form that depends on the inhabitant requirement, occupancy dynamism, and the appliances that were working in it. This invention proposes a Novel Chess Optimization (NCO) Algorithm with three phases: preprocessing, feature extraction, and classification. The proposed algorithm effectively utilizes the datasets to compare the trained and testing phase to fix the global active power and time-series data set values. The experimental results prove that the proposed invention optimization algorithm possesses minimal energy difference (with a standard deviation of 0.1)

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054179 A

(19) INDIA

(22) Date of filing of Application :13/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SEAWAVES POWER PLANT CONSISTING ~A SHAFT, MESH TYPE BLADES, HINGED SAILS™ MOUNTED ON COLUMNS

(51) International classification	:F03B 17/06	(71) Name of Applicant : 1)VOORADI RAJESHWARA PRASAD
(31) Priority Document No	:NA	Address of Applicant :V. RAJESHWARA PRASAD, House
(32) Priority Date	:NA	No: 2-4-118, Ramnagar street, Hanamkonda Town, Warangal
(33) Name of priority country	:NA	(Urban) District, Telangana State, INDIA PIN Code: (506001)
(86) International Application No	:NA	Telangana India
Filing Date	:NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)VOORADI RAJESHWARA PRASAD
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT OF THE INVENTION A novel device for power generation from sea-waves named as Sea-waves power plant consisting ~a shaft, mesh type blades, hinged sails™ mounted on columns • is useful for conversion of energy of sea-waves into dynamic energy. This device relates to Physical Sciences. This mechanical device consists of following components. 1) One or more long beams or shafts to support all other sea-wave energy conversion components of the device. 2) Plurality of mesh type blades (40) fitted with swinging sails (80), or shutters (80), and connected to said shaft (10) at equal angular intervals all around said shaft (10). Said each one • mesh type blade (40) fitted with swinging sails (80), or shutters (80) • comprises following parts. a) Radial arms (20) fitted to said shaft (10) at equal angular intervals all around said shaft (10). b) Mesh type frames (50) connected to outer ends of said radial arms (20). c) Means (60) for holding and connecting said each one swinging sail™s holding means (70) along with said swinging sail (80) • to its holding and supporting radial frame (50). d) One or more swinging sails (80) fitted separately to said each one radial frame (50), through said sail™s connecting attaching means. 3) Columns (100) provided to support the shaft (10). 4) Anchoring tie wires (130) provided to anchor said columns (100) to prevent buckling of said columns. 5) ~Anchoring means (140) provided at sea-bed™ to anchor said columns (100) through tie wires (130) to sea bed. 6) Electrical or hydraulic power generation equipment. 7) Means for transmission or circulation of generated power.

No. of Pages : 53 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054194 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : CONFIGURATION DRIVEN NESTED ITERATIVE AND INTERPRETED CALCULATION FRAMEWORK FOR DATA SCIENCE AND MACHINE LEARNING SYSTEMS

(51) International classification	:G06N 20/00	(71) Name of Applicant : 1)SUMYAG DATA SCIENCES PVT LTD Address of Applicant :D603, Mantri Serenity, Doddakallasandra, Bangalore, 560062, Karnataka, India Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)VISHWANATH RAMDAS
(33) Name of priority country	:NA	2)CHANDRA MAHENDRA VIKRAM SINGH
(86) International Application No	:PCT///	
Filing Date	:01/01/1900	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present embodiment provides a system and a computer-implemented method for real-time generation of complex aggregate functions for use in feature enrichment, de-noising, and content classification and scoring. The system includes a configuration interpreter module, a driver layer module and an iterative function interpreter module. The configuration interpreter module is configured to interpret, evaluate and execute functions stored as a text statement (105) in a configuration tabular data. The driver layer module is configured to generate complex aggregate function as new features. The iterative function interpreter module is configured to process and generate a complex aggregate function output in the data frame through an iterative and a nested process. Reference Figure 1

No. of Pages : 16 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054209 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : POWER PRODUCTION FROM WASTE WATER USING MICROBIAL FUEL CELL HAVING CONDUCTIVE POLYMER ELECTRODES AN

(51) International classification	:H01M 8/16	(71) Name of Applicant : 1)Dr. G. PUTHILIBAI Address of Applicant :PROFESSOR, DEPARTMENT OF CHEMISTRY, SRI SAIRAM ENGG.COLLEGE, WEST TAMBARAM, CHENNAI, TAMIL NADU, INDIA, 600044 Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. G. PUTHILIBAI
(33) Name of priority country	:NA	2)Ms. P. SHANMUGAPRIYA
(86) International Application No	:NA	3)Ms. R. JEYASHRI
Filing Date	:NA	4)Dr. S. VASDHEVAN
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The disclosed microbial fuel cell includes an anode compartment with an anode and an anode biocatalyst and a cathode compartment with a cathode and a cathode biocatalyst. Disclosed is a high surface area electrode for use in a microbial fuel cell. The high surface area polymeric material contains an electroactive material-CNTs coated. The electrodes offer superior removal of chemical oxygen demand (COD) and are thus useful in the remediation of wastewaters. The invention also provides microbial fuel cells that utilize the electrodes of the invention. The reduced organic substance can form a precipitate, thereby removing the inorganic substance from solution. In some cases, the biocatalyst is capable of catalyzing oxidation of an inorganic substance, and the cathode biocatalyst is capable of catalyzing reduction of an organic or inorganic substance. The electrode offer superior removal of Chemical Oxygen Demand(COD).

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054215 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : URINAL MICROBIAL FUEL CELL: ELECTRICITY GENERATION AN ECO FRIENDLY APPROACH

(51) International classification	:C02F9/00	(71) Name of Applicant :
(31) Priority Document No	:NA	1)Dr. G. PUTHILIBAI
(32) Priority Date	:NA	Address of Applicant :Professor, Department of Chemistry,
(33) Name of priority country	:NA	Sri Sairam Engineering College, West Tambaram, Chennai,
(86) International Application No	:NA	600044, Tamil Nadu, India Tamil Nadu India
Filing Date	:NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)Dr. G. PUTHILIBAI
(61) Patent of Addition to Application Number	:NA	2)Dr. T. PORSELVI
Filing Date	:NA	3)K. SHIVANI GOPIKA
(62) Divisional to Application Number	:NA	4)Dr. S. VASDHEVAN
Filing Date	:NA	

(57) Abstract :

Our bodys major excretory waste is Urine. It causes various water borne diseases and foul odor besides urine serves as a source of electrolytes and can be profitably utilized in microbial fuel cells (MFCs)as anolyte. MFCs are the bio-electrochemical system that converts chemical energy of urine (organic matter) into electrical energy by using various catalytic actives of microorganisms. This present invention discloses a novel electronic urinal by combining a continuous flow microbial fuel cell with urinal. Electrode modified e-urinals will be an efficient power source for the decentralized areas and tested under laboratory controls with an ecofriendly approach of generation of biofertilizers.

No. of Pages : 15 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054230 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD OF EXACTING SMILAX ZEYLANICA LINN FIBER

(51) International classification	:A01N37/18	(71)Name of Applicant :
(31) Priority Document No	:NA	1)Dr.SP.ARUNKUMAR
(32) Priority Date	:NA	Address of Applicant :ASSOCIATE PROFESSOR, DEPARTMENT OF AERONAUTICAL ENGINEERING, NEHRU INSTITUTE OF ENGINEERING AND TECHNOLOGY, COIMBATORE, TAMILNADU, INDIA, 641
(33) Name of priority country	:NA	105. Tamil Nadu India
(86) International Application No	:NA	2)Mrs.C.PRABHA
Filing Date	:NA	3)Dr.M.SANTHOSH
(87) International Publication No	: NA	4)Dr.P.MANIARASAN
(61) Patent of Addition to Application Number	:NA	5)Dr.C.M.ANAND PARTHEEBAN
Filing Date	:NA	6)Dr.A.THIRUMURUGAN
(62) Divisional to Application Number	:NA	7)Dr.R.MALKIYARASALIN PRINCE
Filing Date	:NA	8)Dr.D.ARULKIRUBAKARAN
		(72)Name of Inventor :
		1)Dr.SP.ARUNKUMAR
		2)Mrs.C.PRABHA
		3)Dr.M.SANTHOSH
		4)Dr.P.MANIARASAN
		5)Dr.C.M.ANAND PARTHEEBAN
		6)Dr.A.THIRUMURUGAN
		7)Dr.R.MALKIYARASALIN PRINCE
		8)Dr.D.ARULKIRUBAKARAN

(57) Abstract :

NA

No. of Pages : 10 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054231 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : LOW-COST DEVICE FOR MEASURING TRANSPORT PROPERTIES OF POROUS MATERIAL

(51) International classification :A61B3/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Dr.NATRAYAN .L

3)Dr.NIRMAL KUMAR.R

4)Dr.A.YOGANANDA

(57) Abstract :

The porous material used for the acoustic application needs to characterize prior to knowing its sound absorption capability. There are acoustic prediction models to quantify sound absorption coefficient; among those models, the Johnson Champoux Allard model is widely used, which demands intrinsic properties as Porosity, Flow resistivity, Tortuosity, Viscous, and Thermal characteristic length. To find out the above parameters requires a dedicated test setup out of which Tortuosity test setup is costlier, not affordable by many of the laboratories. Outwit this problem; a low-cost test up is developed with simple design and ease of use. It works on the principle of transmission, time taken for signal reach from transmitter end to receiver end with and without porous material. The ratio of time taken for with sample to the time taken without sample gives the value of Tortuosity. Also, this device can be easily-portable and useful in a variety of applications.

No. of Pages : 8 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054242 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : FLYING OBJECT WITH METAL ELEMENT FOR CLEAN ENERGY PRODUCTION

(51) International classification :B64C39/024
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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14)Dr. D. BALAJI

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6)Mr. S. ANANDARAJ

7)Dr. V. RAJESHKUMAR

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(57) Abstract :

Abstract: Height varying spring attached kite used to generate power ABSTRACT: The kite energy for power generation is one of the cheapest of all wind energy harvesting methods. In which the incorporation of height varying and spring (3) to the string (2) of the kite (1) is the cheapest way in which power generation through the wind energy. The other supporting thing is the height varying protects the kite (1) and string (2) with the help of the sensor (5)

No. of Pages : 4 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054246 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MUTABLE PRINTING HEAD

(51) International classification :G02F1/15
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :

Abstract: The next industrial revolution is additive manufacturing. Most of the world became faster in their own technology. Since the additive manufacturing also growing enormously, the present invention supports the way with the increased speed to proceed to next level. This invention is also to flexible and not involved much cost because the modification is being done only from the standard existing input to provide the speeder version of additive manufacturing printers.

No. of Pages : 5 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054251 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DEVICE TO RECOVER DURING MISHAP

(51) International classification :H02M5/4505
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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9)DR.R. DHARMARAJ
10)DR.R. SARAVANAKUMAR
11)MS.S. BHARANI
12)MR.G. RAMESHKUMAR
13)DR.A.K. PRIYA
14)DR.D. BALAJI

(57) Abstract :

The accident of vehicle in road is getting increased day by day. Many safety devices altering devices are developed by many researches, even though still accident rate not slows down. The survey says the passengers dying mostly being struck inside the vehicle. The present invention mainly focused on this aspect. The safety device is developed to safe guard the passengers before or after the accident occurs to the vehicle and as well as controlled automatically or manually. This device is connected to the main display during accident the main display is not damaged, this unit guide the passenger how to operate it manually.

No. of Pages : 5 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054257 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : WATER RESERVOIR WITH ROLLING ELEMENT FOR GREEN ENERGY GENERATION

(51) International classification :F24D11/002
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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14)DR.D. BALAJI

(57) Abstract :

The automatic dam with multiple rollers can be the effective alternative energy source available right now. This could be built in any size and can be designed as per the requirement of energy source. This can be used to produce electricity or can be operate other systems. The output from this system is direct mechanical output can be modified for any rotating machines namely vehicles, generators and other. Simply, this can be used wherever it requires the mechanical rotation of shafts, the system uses non-polluting, less costlier liquids, so system operating and maintenance cost replace the entire house electricity requirements.

No. of Pages : 6 No. of Claims : 2

(54) Title of the invention : VIRTUAL LABS USING CLOUD COMPUTING

<p>(51) International classification :G06F 9/50 (31) Priority Document No :NA (32) Priority Date :NA (33) Name of priority country :NA (86) International Application No :PCT// Filing Date :01/01/1900 (87) International Publication No : NA (61) Patent of Addition to Application Number :NA Filing Date :NA (62) Divisional to Application Number :NA Filing Date :NA</p>	<p>(71)Name of Applicant : 1)Dr.P.VISHNU RAJA Address of Applicant :Associate professor Department of Computer Science and Engineering Kongu Engineering College Thoppupalayam, Perundurai, Tamil Nadu 638060 Mobile No:9865277122 Tamil Nadu India 2)Dr.K.SANGEETHA 3)Dr.V.SRINIVASAN 4)Dr.S.DEVI SUGANYA 5)Ms.R.MAHESHWARI 6)Ms.S.KIRUBA 7)Ms.T.KOKILAVANI 8)Mrs. DHIVYA V P 9)Dr.V.SIVABHARATHI 10)Dr. K RAM CHANDRA 11)Dr.M.RAMARAO</p> <p>(72)Name of Inventor : 1)Dr.P.VISHNU RAJA 2)Dr.K.SANGEETHA 3)Dr.V.SRINIVASAN 4)Dr.S.DEVI SUGANYA 5)Ms.R.MAHESHWARI 6)Ms.S.KIRUBA 7)Ms.T.KOKILAVANI 8)Mrs. DHIVYA V P 9)Dr.V.SIVABHARATHI 10)Dr. K RAM CHANDRA 11)Dr.M.RAMARAO</p>
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(57) Abstract :

ABSTRACT VIRTUAL LABS USING CLOUD COMPUTING This invention relates to research Cloud-based Virtual Labs for Educational Purposes. Virtual labs aim to provide remote - access to laboratories in various disciplines of science and engineering for students at all levels from undergraduate to research. It also intends to develop a complete learning management system where the students can avail the various tools for learning, including additional web resources, video lectures, animated demonstrations and self-evaluation Virtual labs help the students to practice and learn science and engineering and the experiments behind them. This invention addresses the concept of Cloud Computing and its application in the field of Education. In the Engineering courses the students often face the problem that all the software cannot be accessed from a single laboratory. Also, institute needs to pay more for buying different software for each PC and have to manage their updates. Virtual laboratories are popping up in school districts and online learning curriculum across the country and making it easier and less expensive for students to do experiments remotely. Students will get to access all the software from those labs which are connected to this Private Cloud.

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054355 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A MASK AND A MONITORING SYSTEM FOR RESPIRATORY MONITORING OF A USER

(51) International classification	:A61M16/1065	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)T. Jayanthi
(87) International Publication No	: NA	2)A.K. Jayanthy
(61) Patent of Addition to Application Number	:NA	3)Datta Debabrata
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A MASK AND A MONITORING SYSTEM FOR RESPIRATORY MONITORING OF A USER The present disclosure envisages a mask (100) and a monitoring system (200) for respiratory monitoring of a user. The mask (100) is communicatively coupled to a handheld computing device (300) over a communication network. The mask (100) adapted to house one or more pressure sensors (102), one or more pulse sensors (104), and a communication unit (106). The pressure sensors (102) measure air inhalation-exhalation pressure of the user. The pulse sensors (104) determine oxygen level and pulse rate of the user. The communication unit (106) sends signals as received from the sensors (102, 104) to the computing device (300). The computing device (300) is configured to store and process the signals and generate an output indicative of respiratory health of the user based on a predefined set of parameters stored in the computing device (300). The sensors (102, 104) and the communication unit (106) are housed in a casing (108).

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054356 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM AND A METHOD FOR ENSURING SAFETY OF MOVING VEHICLES

(51) International classification	:G01G19/024
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :Kattankulathur, Chennai-603203, Tamil Nadu, India Tamil Nadu India
(72)**Name of Inventor :**
1)H. Kathikeyan
2)G. Usha

(57) Abstract :

ABSTRACT A SYSTEM AND A METHOD FOR ENSURING SAFETY OF MOVING VEHICLES The present disclosure discloses a system (100) and a method (200) for ensuring safety of moving vehicles, the system (100) comprises on-board vehicular units(102), a decision module(116) and an output module(118) . The vehicular units(102) comprises a plurality of sensors(104) , a controller (104) and a LiFi module(108) . The sensors(104) sense various parameters associated with the vehicle and generate a corresponding sensed data. The controller (104) collects the sensed data. The LiFi module(108) receive the collected data and process it for transmission. The LiFi module(108) then amplify and transmit the processed data to a server and also receive an incoming light beam and amplify and process the received light beam for extracting alert messages. The decision module(116) receive the processed data, and analyse it to detect abnormal travel conditions. The output module (118) generate and transmit the alert messages to notify the vehicle and a responding authority.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054357 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A REAL-TIME PERFORMANCE MONITORING SYSTEM AND A METHOD THEREOF

(51) International classification	:H02J3/003	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)Sabitha Gauni
(87) International Publication No	: NA	2)C. T. Manimegalai
(61) Patent of Addition to Application Number	:NA	3)K. Kalimuthu
Filing Date	:NA	4)P. Sagarika
(62) Divisional to Application Number	:NA	5)Arjun V
Filing Date	:NA	6)Shiv Narain

(57) Abstract :

ABSTRACT A REAL-TIME PERFORMANCE MONITORING SYSTEM AND A METHOD THEREOF The present invention envisages a system and a method for monitoring performance of a player during a sports event. The system (100) comprises a sensing module (102) and a server (112). The sensing module (102) is attachable to a foot of the player. The sensing module (102) comprises a plurality of sensors (104), a processing unit (106), a communication module (108) and a power supply unit (110). The sensing module (102) is configured to sense to sense various parameters associated with the actions of the player during the event, process the sensed parameters to numerical values and communicate the numerical values to the server (112). The server (112) is configured to receive the numerical values from the sensing module and log the received numerical values, the server (112) is further configured to facilitate remote monitoring of the playerTMs performance by generating a performance report based on the received numerical values.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054358 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A FUEL INJECTOR OF AN ENGINE

(51) International classification :F02D19/0615
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

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7)BAHETHEY, Yashvardhan

8)DATTA, Arindam

9)Krish Narsang Barad

(57) Abstract :

ABSTRACT A FUEL INJECTOR OF AN ENGINE The present disclosure discloses a fuel injector 100 of an engine comprising: a housing 10 having outer sidewalls 12 and inner sidewalls 14. The housing 10 are configured to be coupled to a carburetor of the engine. The outer sidewalls 12 and the inner sidewalls 14 define a first fluid passage and a second fluid passage there through. The fuel injector further comprises a nozzle 20 configured downstream of the housing 10 and configured to discharge a metered quantity of a mixture formed of a first fluid flowing through the first fluid passage and a second fluid flowing through second fluid passage. The fuel injector 100 is configured to cause mixing of the first fluid and the second fluid, and supply the mixture to the combustion chamber of the engine.

No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054359 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN IOT BASED SYSTEM FOR MONITORING ENVIRONMENTAL AND PHYSIOLOGICAL CONDITIONS

(51) International classification	:A61B5/00	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)C. Santhanakrishnan
(87) International Publication No	: NA	2)Annapurani.K
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT AN IoT BASED SYSTEM FOR MONITORING ENVIRONMENTAL AND PHYSIOLOGICAL CONDITION The present disclosure envisages an IoT based system (100) for monitoring environmental and physiological condition of a subject. A first set of sensors (102) senses various parameters associated with the condition of the environment to generate a first sensed data. A second set of sensors (104) senses various parameters associated with the condition of the subject to generate a second sensed data. An image capturing unit (106) generates a corresponding live image data stream based on the sensed data. A communication module (108) transmits the first sensed data of the environment and captured image data stream to a monitoring unit (114) of a server (110). The monitoring unit (114) analyses the received first sensed data and the received image data stream to remotely control the entities to generate an alert signal to notify the subject when the abnormal condition is detected.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054360 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN EXOSKELETON ARM FOR REHABILITATION OF POST-STROKE PATIENTS

(51) International classification	:A61H1/00	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)D. Kathirvelu
(87) International Publication No	: NA	2)Muhammed Suleiman Yusuf
(61) Patent of Addition to Application Number	:NA	3)Nisarga Frederick Baral
Filing Date	:NA	4)David Collins A
(62) Divisional to Application Number	:NA	5)P. Vinupritha
Filing Date	:NA	

(57) Abstract :

ABSTRACT AN EXOSKELETON ARM FOR REHABILITATION OF POST-STROKE PATIENTS The present disclosure envisages an exoskeleton arm (100) for rehabilitation of post-stroke patients. The exoskeleton arm (100) is configured to be worn by a user for rehabilitation of paralyzed arm. The arm (100) is configured to monitor plurality of physiological parameters and is further configured to administer mild electrical stimulations to enhance rehabilitation of the paralyzed arm.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054361 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM FOR IDENTIFICATION OF A SUSPECT AND A METHOD THEREOF

(51) International classification	:G06K9/4671	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)HARIBAABU V
(87) International Publication No	: NA	2)R Ananth Kumar
(61) Patent of Addition to Application Number	:NA	3)M.B.MUKESHKRISHNAN
Filing Date	:NA	4)G. ELAVEL VISHVANATHAN
(62) Divisional to Application Number	:NA	5)JOSEPH JAMES
Filing Date	:NA	6)A.SAJEEVRAM

(57) Abstract :

The present disclosure describes the field of identifying suspect. A system (100) for identification of a suspect comprises a database (102), an input module (104), a transforming unit (106), and an identification unit (108). The database (102) configured to store a list of persons with a criminal history, information relating to the persons, and face images of each of the persons. The input module (104) configured to receives at least one input sketch of the suspect to be identified via a user interface (105). The transforming unit (106) configured to receive the face images, and further configured to employ machine learning based image processing techniques to transform each of the images into corresponding sketches. The identification unit (108) configured to receive the transformed sketches and the input sketch, and further configured to compare the input sketch with each of the transformed sketches to identify the suspect.

No. of Pages : 18 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054362 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A TOOTH BRUSH FOR PLAQUE DETECTION AND ORAL IRRIGATION

(51) International classification :A61C17/228
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Pradeep kumar yadalam

4)N.Vivek

5)K.T Magesh

6)Raja Pandian.K

7)Kalaivani .V

(57) Abstract :

ABSTRACT A TOOTH BRUSH FOR PLAQUE DETECTION AND ORAL IRRIGATION The present disclosure envisages a tooth brush (100) for plaque detection and oral irrigation. The tooth brush (100) comprises a handle (102), a brush head (104), and a miniature camera (106). The handle (102) has a push button (102A) configured to turn ON/ OFF the tooth brush (100). The brush head (104) is configured to provide a jet of pressurized water therefrom. The miniature camera (106) is disposed adjacent to the brush head (102). The miniature camera (106) is configured to capture image of teeth and gum surfaces for plaque detection and the brush head (104) configured to provide pressurized water jet to provide oral irrigation upon actuation of the push button (102A).

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054363 A

(19) INDIA

(22) Date of filing of Application :14/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SELF-SANITIZING RESPIRATORY APPARATUS

(51) International classification	:A61M16/16	(71) Name of Applicant :
(31) Priority Document No	:NA	1)SRM Institute of Science and Technology
(32) Priority Date	:NA	Address of Applicant :Kattankulathur, Chennai-603203, Tamil
(33) Name of priority country	:NA	Nadu, India Tamil Nadu India
(86) International Application No	:NA	(72) Name of Inventor :
Filing Date	:NA	1)NACHINARKINIYAN, DEEPA
(87) International Publication No	: NA	2)P. A. SRIDHAR
(61) Patent of Addition to Application Number	:NA	3)KARNAM, Sunitha Anantha
Filing Date	:NA	4)KUMAR, Prabhat
(62) Divisional to Application Number	:NA	5)BEHERA, Abhisekh
Filing Date	:NA	6)SANIL, Sahil Harishchandra

(57) Abstract :

ABSTRACT A SELF-SANITIZING RESPIRATORY APPARATUS The present disclosure envisages a self-sanitizing respiratory apparatus (100). The apparatus (100) comprises a face mask (102), an air distribution mechanism (104), and a filtration and sterilization unit (108). The air distribution mechanism (104) is in fluid communication with the face mask (102) and is configured to facilitate breathing process of a user by drawing in fresh air from the surrounding or discharging clean exhaled air to the surrounding based on the pressure inside the face mask (102). The filtration and sterilization unit (108) is configured to receive the draft of exhaled air from the distribution mechanism (104). The filtration and sterilization unit (108) is further configured to perform wet-scrubbing based filtration and UV-C based sanitization on the received draft of the exhaled air to facilitate sanitized air to be exhaled into the atmosphere. The apparatus (100) is reusable and is efficient in terms of disinfection of exhaled air.

No. of Pages : 25 No. of Claims : 10

(54) Title of the invention : FLOATING TYPE ~SEA-WAVES ENERGY CONVERTER™ SUPPORTED ON COLUMNS OR BUOYANT OBJECTS OR ON TWO TYPES.

(51) International classification :F03B13/1845
 (31) Priority Document No :NA
 (32) Priority Date :NA
 (33) Name of priority country :NA
 (86) International Application No :PCT//
 Filing Date :01/01/1900
 (87) International Publication No : NA
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

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 No: 2-4-118, Ramnagar street, Hanamkonda Town, Warangal
 (Urban) District, Telangana State, INDIA PIN Code: (506001)
 Telangana India

(72)**Name of Inventor :**
1)VOORADI RAJESHWARA PRASAD

(57) Abstract :

A novel device for power generation from sea-waves named as Floating type ~sea-waves energy converter™ supported on columns or buoyant objects or on two types • relates to Physical Sciences. This device consists of following components. I. One or more ~long beams (10), or shafts (10)™. Said ~long beam, or shaft (10)™ is also referred hereafter as shaft (10), and also referred as buoyant shaft (10) • for ease of understanding. II. Radial arms (90) connected to said shaft (10) at equal angular intervals all around said shaft (10). III. Plurality of mesh type blades (110) consisting of mesh type frames (120) fitted with swinging sails, or shutters (150) •, and connected to said shaft (10) through said radial arms (90). Said each one • mesh type blade (110) (fitted with swinging sails, or shutters (150) • comprises following parts. 1) Mesh type frames (120) connected to radial arms (90). 2) Means for holding and connecting said each one swinging sail™s holding means along with said swinging sail • to its holding mesh type frame (120). 3) One or more swinging sails or shutters (150) fitted separately to said each one mesh type frame (120), through said sail™s holding means. IV. Means for holding and supporting ~said buoyant shaft™ in floating condition on surface of sea water. V. Tie wires (250) provided to anchor said shaft™s supporting means (~buoyant objects (200), and columns (160)™) through tie wires (250) to sea bed. VI. Anchoring means (260) provided at sea-bed to anchor said buoyant object (190) through tie wires (250) to sea bed. VII. Electrical or hydraulic power generation equipment. VIII. Means for transmission or circulation of generated power. This device is useful for conversion of energy of sea-waves into ~dynamic energy, and other useful forms of energy™.

No. of Pages : 95 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202041054578 A

(19) INDIA

(22) Date of filing of Application :15/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN IOT BASED HEALTH MANAGEMENT SYSTEM AND A METHOD THEREOF

(51) International classification	:H04L 29/08	(71) Name of Applicant : 1)SRM Institute of Science and Technology Address of Applicant :Kattankulathur, Chennai-603203, Tamil Nadu, India Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)K. Sornalakshmi
(33) Name of priority country	:NA	2)VENKATARAMAN REVATHI
(86) International Application No	:PCT//	3)N.PARTHIBAN
Filing Date	:01/01/1900	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT AN IOT BASED HEALTH MANAGEMENT SYSTEM AND A METHOD THEREOF The present disclosure relates to a health management system. The IoT based health management system (100) comprises a wearable device (102) and an IoT server (104). The wearable device (102) is configured to be associated with a user to sense at least one value pertaining to at least one sensing parameter corresponding to the body of the user. The IoT server (104) is configured to cooperate with the wearable device (102) to receive the sensed value corresponding to sensing parameter, and is further configured to authorize at least one pre-stored trust parameter based on the sensed value with the sensed parameter. The IoT server (104) is further configured to analyse the sensed values based on at least one pre-stored threshold value for each of the sensing parameter and generate at least one recommendation related to the health of the user based on the analysis.

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202043053537 A

(19) INDIA

(22) Date of filing of Application :09/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A MULTISTAGE AIR FILTER ASSEMBLY

(51) International classification	:B01D50/00	(71)Name of Applicant :
(31) Priority Document No	:NA	1)TVS Motor Company Limited
(32) Priority Date	:NA	Address of Applicant :Chaitanya • , No. 12, Khader Nawaz
(33) Name of priority country	:NA	Khan Road, Nungambakkam, Chennai 600006 Tamil Nadu India
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)PATTABIRAMAN VENUGOPALAN
(87) International Publication No	: NA	2)GUTTI GNANAKOTAIAH
(61) Patent of Addition to Application Number	:	3)MYSORE KRISHNAMOORTHY AJAY KUMAR
Filed on	:01/01/1900	4)KUDUVA SHANTHULAL VISHNUKUMAR
(62) Divisional to Application Number	:NA	5)R VARALAKSHMY
Filing Date	:NA	

(57) Abstract :

The present invention related to multistage air filter assembly (101) comprising one or more separator (104); and one or more air filter (103) being configured to accommodate one or more filter elements (202). The filter elements (202) include one or more paper filter elements (202B), and one or more foam filter elements (202A). The multistage air filter assembly (101) has different stages of filtration to trap fine dust and particles, thereby improving quality of air.

No. of Pages : 22 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053148 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ORDER PROCESSING DEVICE, ISSUER DEVICE, AND SYSTEM

(51) International classification :G06Q 40/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2018/021442
Filing Date :05/06/2018
(87) International Publication No :WO 2019/234806
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GVE LTD.
Address of Applicant :13-1, Nihonbashi-Kabutocho, Chuo-ku,
Tokyo 1030026 Japan
(72)**Name of Inventor :**
1)FUSA Koji
2)KUSAKABE Yu
3)TAKAMATSU Keita

(57) Abstract :

[Problem] To provide a device and the like with which an amount of financial products to be supplied is automatically determined on the basis of the supply and demand in the market. [Solution] An order processing device connected via a network to a plurality of user devices operated by each of a plurality of users, and to an issuer device operated by an issuer of financial products, wherein the order processing device is provided with an order information storage device and a contract establishment information storage device, and wherein the order processing device: receives a set of order information from each of the plurality of user devices and the issuer device; stores each received set of order information in the order information storage device; combines a set of order information the trade category of which indicates sell, with a set of order information the trade category of which indicates buy, from among the sets of order information stored in the order information storage device, so as to establish a contract; and stores contract establishment information in the contract establishment information storage device while deleting, from the order information storage device, the sets of order information that have been combined to establish the contract.

No. of Pages : 32 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201931051951 A

(19) INDIA

(22) Date of filing of Application :14/12/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AUTONOMOUS NAVIGATION MODULE FOR POWERED WHEELCHAIR

(51) International classification	:A61G0005100000, G06F0003048800, A61G0005040000, A61G0005020000, A61G0005120000	(71)Name of Applicant : 1)Sateesh Reddy Avutu Address of Applicant :Department of Biomedical Engineering, School of Technology, North-Eastern Hill University, Umshing Mawkynroh, Shillong Meghalaya India
(31) Priority Document No	:NA	2)Sudip Paul
(32) Priority Date	:NA	(72)Name of Inventor :
(33) Name of priority country	:NA	1)Sateesh Reddy Avutu
(86) International Application No	:NA	2)Sudip Paul
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A touchscreen-based navigation module can become a novel detachable system that comprises the accuracy of two centimetres. Its accuracy is independent of light and environment nature. This module helps to access and operated through the Internet from a remote place. It uses Light Detection and Ranging (LIDAR) technology to map the specified range environment. The slam ware core module built-in with Inertial measurement unit (IMU) has incorporated with the changed D shortest path search algorithm, interfaced all the sensors through the Breakout board. This module can easily detachable and suitable for any powered wheelchair available in the global market. This invention helps a lot for the wheelchair manufacturing industry, implementation of the Internet of things in Health care technology, and the patients unable to use the joystick.

No. of Pages : 18 No. of Claims : 11

Publication After 18 Months:

The following Patent Applications have been published under Section 11A (3) of The Patents (Amendment) Act, 2005. Any Person may file representation by way of opposition to the Controller of Patents at the appropriate office against the grant of the patent in the prescribed manner under section 25(1) of the Patents (Amendment) Act, 2005 read with the rule 55 of The Patents (Amendment) Rules, 2006:

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911019269 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

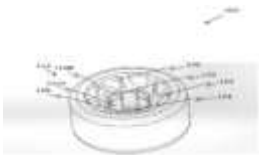
(43) Publication Date : 18/12/2020

(54) Title of the invention : WHEEL ASSEMBLY FOR ROLLER SKATES

(51) International classification	:A63C0017000000, B60B0005020000, B60G0007000000, H04R0031000000, B60G0003200000	(71) Name of Applicant : 1)Sayar Singh Choudhary Address of Applicant :45, CHAMPAPURA, KALWAR ROAD, P.O.-MANCHWA, JAIPUR-303706, RAJASTHAN, INDIA Rajasthan India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Sayar Singh Choudhary
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Disclosed is a lightweight wheel assembly for roller-skates, the lightweight wheel assembly comprising a rim component including a hollow receptacle; a plurality of counters positioned along an inner circumference of the rim component, wherein each of the counters of the plurality of counters comprise a structural locking mechanism; a bearing component positioned within the hollow receptacle of the rim component, wherein the bearing component is snugly held within the rim component by the structural locking mechanism; and a cap comprising a plurality of arms, wherein each of the plurality of arms is positioned in each of housing structures formed by the plurality of counters and the hollow receptacle.



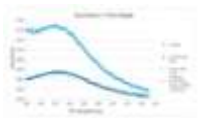
No. of Pages : 24 No. of Claims : 10

(54) Title of the invention : GLUCOSE OXIDASE COUPLED GOLD NANOPARTICLES

(51) International classification	:C12Q0001540000, C12Q0001000000, F25J0003040000, H01L0029660000, H01L0029780000	(71) Name of Applicant : 1)VBRI INNOVATION PRIVATE LTD. Address of Applicant :16, BLOCK-07, KALKAJI EXTENSION, NEW DELHI DELHI, INDIA, PIN: 110019 Delhi India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)ASHUTOSH TIWARI
(33) Name of priority country	:NA	2)AYUSHI TIWARI
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a photometric nano-transducer for detection of glucose concentration by functionalizing and modulating gold nanoparticles with an glucose oxidase comprising a citrate-stabilized AuNPs and a glucose oxidase (GOx) and a method for the preparation of same comprising incubating AuNPs and GOx for 80 to 160 minutes at 30°C to 40°C.



No. of Pages : 26 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023066 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN EFFICIENT PROCESS FOR THE SYNTHESIS OF N-SUBSTITUTED TETRANITROPYRROLE

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)CHAIRMAN, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION Address of Applicant :Ministry of Defence, Govt of India, Room no. 348, B-wing, DRDO Bhawan Rajaji Marg, New Delhi India 110011 Delhi India 2)ACRHEM, HYDERABAD
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)THALTIRI, Vikranth
(33) Name of priority country	:NA	2)Shanmugapriya V
(86) International Application No	:NA	3)PANDA Pradeepta K.
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an efficient synthetic route for the preparation of N-Substituted 2,3,4,5-tetranitropyrrrole.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023233 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : ELECTRONIC SEAL WITH QUALITY CONTROL IMPLEMENTABLE WITH MOBILE PHONES

(51) International classification	:B01L0003000000, G01N0035000000, G01R0031280000, H05K0001020000, G01N0021880000	(71) Name of Applicant : 1)CHEN, Chih-Chuan Address of Applicant :No.8, Lane 114, Yule Rd., Nantou City, Nantou County 540, Taiwan
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)CHEN, Chih-Chuan
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An insertion pin includes a pin member on which a circuit board, an inspection antenna, and an inspection chip are mounted. The circuit board includes a main circuit, a main chip, and an inspection circuit set in an open-circuit condition with respect to the inspection antenna and the inspection chip. A lock base includes a main antenna matching the main chip. When the lock base and the pin member are combined and locked together, the main chip is electrically connected with the main antenna to emit a first signal for monitoring with an identification device, and the inspection circuit is electrically connectable with the inspection chip and the inspection antenna to emit a second signal to allow a mobile phone to carry out quality control to determine if the first signal is in normal operation. Cutting off the insertion pin terminates both the first and second signals.



No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023235 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

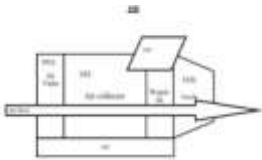
(43) Publication Date : 18/12/2020

(54) Title of the invention : PORTABLE SMART HYBRID FIRE BLOWER SYSTEM

(51) International classification	:A61N0001365000, B25B0021000000, H01M0010655100, F24F0011760000, F04D0025100000	(71) Name of Applicant : 1)R2E Technologies Private Limited Address of Applicant :403, A Block Umrawnagar PO Padampur Motadhak Kotdwar Uttarakhand India Uttarakhand India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Renu Thapliyal
(33) Name of priority country	:NA	2)Ajit Kumar Yadav
(86) International Application No	:NA	3)Basant Singh Bhaskar
Filing Date	:NA	4)Ritesh Kestwal
(87) International Publication No	: NA	5)Mukesh Chandra Kestwal
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present subject matter relates to portable smart hybrid fire blower system. The system (100) includes a housing (102) that is disposed within a base (101), the housing (102) that includes an air inlet (102a) and air outlet (102b), and a blowing motor (M) that is adapted to be positioned in the housing (102). Further, the system (100) includes a solar battery panel (103) that is adapted to be connected with a chargeable battery, such that the chargeable battery is positioned in the housing (102) and connected with the blowing motor (M), and a control unit (105) that is adapted to be positioned on the housing (102), which controls speed of air flow.



No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023260 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AYURVEDIC FORMULATION FOR CURING DIABETES MELLITUS AND METHOD THEREOF

(51) International classification	:A61K0036530000, A61K0036470000, A61K0036420000, A61K0036670000, A61K0036870000	(71) Name of Applicant : 1)SRI SRI SANTOSHI BABA Address of Applicant :324A, BRAJGHAT 2,BRAJGHAT,GARHMUKTESHWAR, GHAZIABAD,UTTARPRADESH--245205,INDIA Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)SRI SRI SANTOSHI BABA
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The current invention discloses a method and formulation for curing the Diabetes mellituss, wherein the formulation is essentially comprised of ayurvedic and herbal constituents. The formulation is essentially comprised of Prunus amygdalus, Aegle marmelos, Emblica officinalis, Ocimum Sanctum, Swertis Chirata, Vitis vinifera, Momordica Charantia and Piper Longum along with other excipients and constituents. The formulation disclosed herein is obtained through the process of mixing the constituents in their most effective forms in specified ratios.



No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023287 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

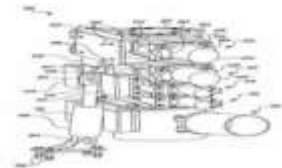
(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR DISASSEMBLING DRILL ASSEMBLIES

(51) International classification	:G01N0030460000, B63B0001100000, G01N0030300000, F01D0025280000, E21B0047024000	(71) Name of Applicant : 1)CATERPILLAR GLOBAL MINING EQUIPMENT LLC Address of Applicant :3501 S. FM HWY 1417, DENISON, TEXAS 75020, UNITED STATES OF AMERICA U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)SELVAM, SUDHAGAR
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A system for disassembling a drill assembly including a drill bit and one or more columns interlinked with each other. The system includes a first clamping mechanism adapted to engage one of the drill bit or a first column, and a second clamping mechanism adapted to engage a second column disposed successively to the drill bit or the first column. The second clamping mechanism is turned relative to the first clamping mechanism to at least partially delink the second column from the first column or the drill bit. The system further includes a first actuator adapted to move one of the first clamping mechanism or the second clamping mechanism relative to the other to define a gap therebetween to reveal an interface between the second column and the drill bit or the first column for delinking the second column relative to the drill bit or the first column.



No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023296 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

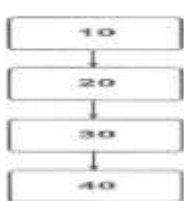
(43) Publication Date : 18/12/2020

(54) Title of the invention : SYNERGISTIC CLEANING DISINFECTANT SOLUTION WITH ENHANCED STABILITY, AND METHODS OF USING THE SAME

(51) International classification	:H04L0029080000, C07D0417140000, C07D0417060000, C07D0263320000, G03G0015000000	(71) Name of Applicant : 1)Diversey, Inc. Address of Applicant :1300 Altura Road, Suite 125, Fort Mill, South Carolina 29708 USA, U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Patel, Bhavesh Kantilal
(33) Name of priority country	:NA	2)Chaudhari, Kedar Pandurang
(86) International Application No	:NA	3)Rege, Henry von
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method of cleaning and disinfecting a surface comprises producing a diluted cleaning disinfectant solution from a concentrated cleaning disinfectant solution, and contacting the surface with the diluted solution. A concentrated cleaning disinfectant solution is stable at freezing temperatures and comprises antimicrobial acid, surface cleaning acid, solubilizing agent, hydrotrope, and surfactant. The antimicrobial acid comprises a synergistic combination of (i) salicylic acid, derivative of salicylic acid, or a combination thereof, and (ii) gluconic acid, derivative of salicylic acid, or a combination thereof. The surface cleaning acid comprises at least one acid selected from mineral acid, methane sulfonic acid, formic acid, or sulfonic acid having an alkyl group with no greater than three carbon atoms. The surfactant selected from anionic surfactant, non-ionic surfactant, or a mixture thereof.



No. of Pages : 28 No. of Claims : 20

(54) Title of the invention : FLEXIBLE SHAPE CHANGING TRAPWAY ARRANGEMENT FOR TOILET SYSTEM

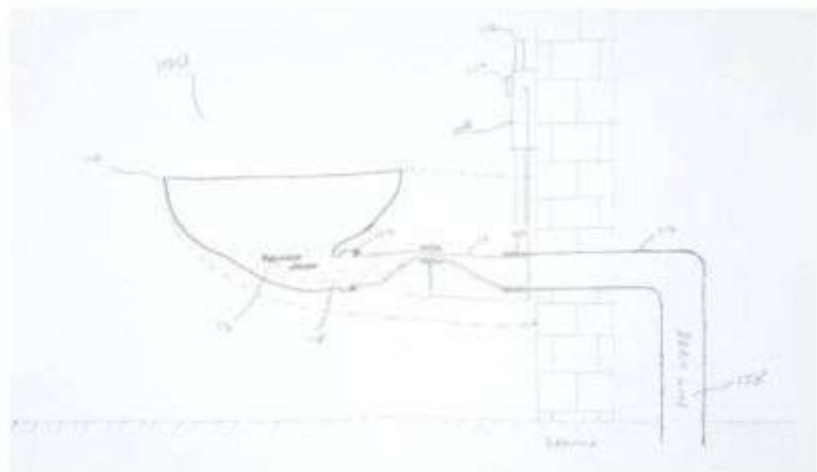
(51) International classification :G01N0033533000,
H05B0031000000,
B01J0020286000,
C02F0003280000,
B63C0007260000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Kohler India Corporation Private Limited
Address of Applicant :26 A, Ring Road, Lajpat Nagar- IV,
New Delhi 110024, India Delhi India

(72)**Name of Inventor :**
1)Natesh Abhinay
2)Gupta Anshuman

(57) Abstract :
FLEXIBLE SHAPE CHANGING TRAPWAY ARRANGEMENT FOR TOILET SYSTEM Described herein is a flexible trapway arrangement [106] for connecting a toilet system [100] to a drain line [110]. The trapway arrangement includes a trapway and a trap mechanism [120]. The trapway [118] is made up of resilient material. The trap mechanism [120] arranged with the trapway [118], the trap mechanism [120] being adapted to operate the trapway [118] in a constricted state and a dilated state. In the constricted state, the trap mechanism [120] constricts at least a portion of the trapway [118] to restrict a flow of components therethrough. In the dilated state, the trap mechanism [120] dilates the trapway [118] to allow a flow of components therethrough.



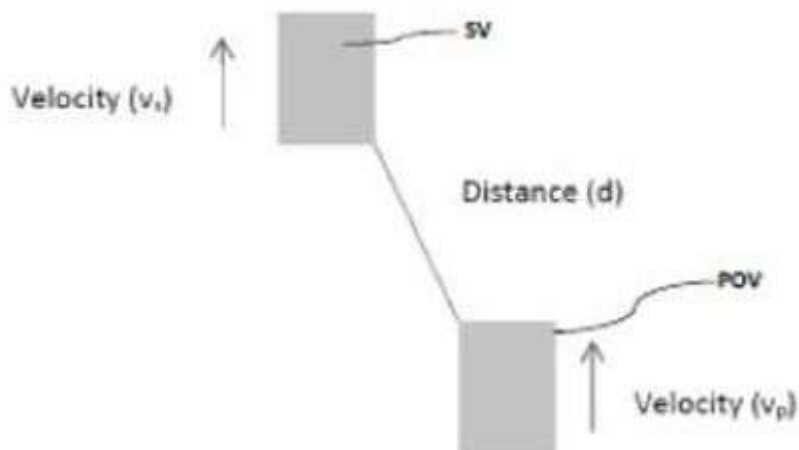
No. of Pages : 21 No. of Claims : 11

(54) Title of the invention : VEHICLE COLLISION WARNING APPARATUS AND METHOD THEREOF

(51) International classification	:G08G0001160000, B60T0007220000, B60Q0009000000, G01S0013930000, B60L0003040000	(71) Name of Applicant : 1)MARUTI SUZUKI INDIA LIMITED Address of Applicant :1 Nelson Mandela Road, Vasant Kunj, New Delhi-110070, India. Delhi India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)AVNISH GOSAIN
(33) Name of priority country	:NA	2)DINESH KUMAR LALWANI
(86) International Application No	:NA	3)MUDIT GUPTA
Filing Date	:NA	4)VINOD RAHUL POCHAMPALLY
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The subject matter disclosed herein relates to an apparatus and a method for detecting possibility of collision between subject vehicle (SV) and primary other vehicle (POV) based on measured distance, relative speed, and time to collision. The present apparatus (100) includes a system (101) to detect relative speed and time to collision to measure possibility of collision. Based on the possibility, the system generates a warning to a warning display device (115) to indicate or alert the driver about the potential collision of the SV with the POV present in the blind spot of the vehicle.



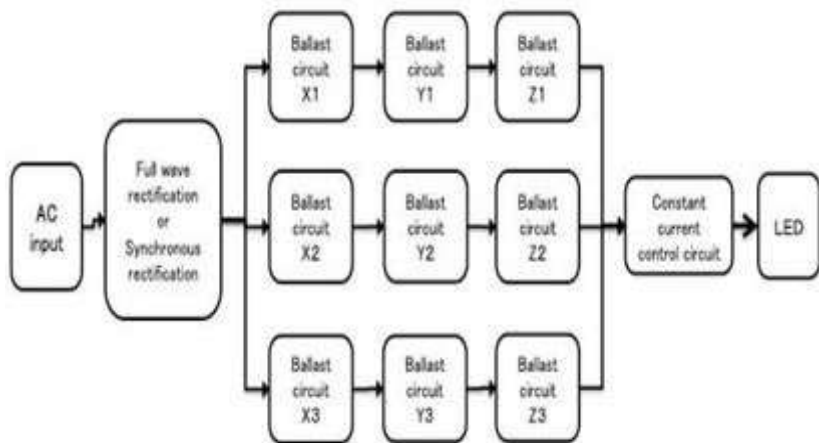
No. of Pages : 29 No. of Claims : 17

(54) Title of the invention : LED LIGHTING DEVICE AND DRIVING CIRCUIT FOR LED

<p>(51) International classification</p> <p>(31) Priority Document No</p> <p>(32) Priority Date</p> <p>(33) Name of priority country</p> <p>(86) International Application No</p> <p style="padding-left: 20px;">Filing Date</p> <p>(87) International Publication No</p> <p>(61) Patent of Addition to Application Number</p> <p style="padding-left: 20px;">Filing Date</p> <p>(62) Divisional to Application Number</p> <p style="padding-left: 20px;">Filing Date</p>	<p>:H05B0033080000, F21K0009232000, F21V0003040000, G09G0003340000, F21K0009238000</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>: NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p>	<p>(71)Name of Applicant : 1)Shinobu Sekkei Co., Ltd. Address of Applicant :3F Nikko Daiichi Building, 290 Shimohirama, Saiwai-ku, Kawasaki-shi, Kanagawa-pref., JAPAN Japan</p> <p>(72)Name of Inventor : 1)SATO, Akinori</p>
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(57) Abstract :

To provide an LED lighting device which can obtain stable light emission, can reduce the number of parts, can be manufactured at low cost, improves long-term reliability, and realizes low power consumption, the driving circuit for LED has been invented. The LED driving circuit includes a plural LED light emitting elements and an LED drive circuit for driving the same, and the LED driving circuit efficiently stabilizes the drive current supplied to the LED light emitting elements, and suppresses the capacitance of the capacitor to be used for reliability and cost. The LED driving circuit includes a configuration in which a plural ballast circuits are connected in parallel, and the output from the plural ballast circuits including the parallel connected portion is LED via a constant current control circuit. By supplying light to the LED elements, ripples are removed, stable light emission can be obtained, and the capacity of the capacitor used can be suppressed to achieve both reliability and cost.



No. of Pages : 16 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023381 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : WATER RESISTANT COATING FORMULATION AND A METHOD THEREOF

(51) International classification	:C08L0063000000, C08L0077000000, C09D0163000000, C08K0003160000, C08L0093020000	(71) Name of Applicant : 1)I.T.S Engineering College Address of Applicant :46, Knowledge Park III, Greater Noida, Uttar Pradesh 201308, India. Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Praveen Chandra Jha
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a water resistant coating formulation comprising 35-50% by weight of shellac as natural resin, 5-20% by weight of a polyamide resin, 5-20% by weight of an epoxy hardener resin, and 35-50% by weight of solvent mixture. The method for the preparation includes: preparing a solvent mixture, adding shellac resin to the solvent mixture to obtain a shellac solution, adding a polyamide resin to the solvent mixture to obtain a polyamide solution, adding an epoxy hardener resin to the solvent mixture to obtain an epoxy hardener solution, mixing the shellac solution with the polyamide solution to obtain a homogeneous mixture, mingling the epoxy hardener solution with the homogeneous mixture to obtain a final mixture, shaking the final mixture to protect it from gel formation and keeping the final mixture aside to obtain the coating formulation.

No. of Pages : 11 No. of Claims : 8

(54) Title of the invention : AUTOMATED TESTING FRAMEWORK FOR SOFTWARE APPLICATIONS

(51) International classification :G06F0011360000,
H04L0029080000,
G01M0099000000,
G06F0011260000,
G06F0011000000

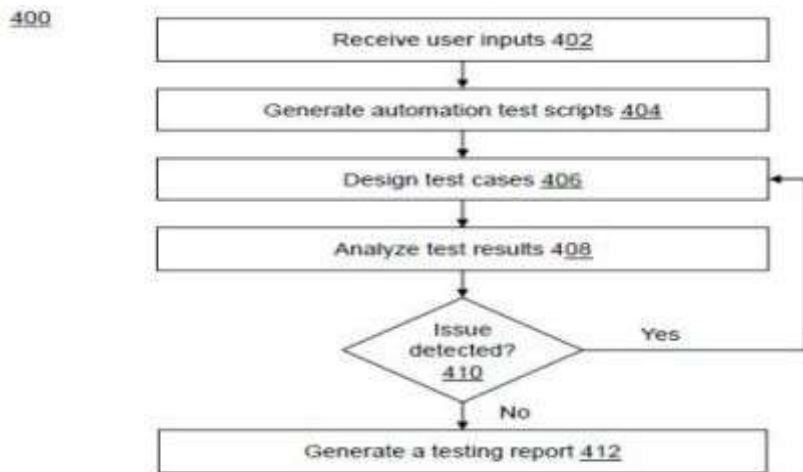
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)PERFEASY ENTERPRISES PRIVATE LIMITED
Address of Applicant :WZ-12, PLOT NO.-139 OLD NO 28-B , S/F, RAM NAGAR EXTENSION, TILAK NAGAR, NEAR CHAUKHANDI GURUDWARA, West Delhi, Delhi, India, 110018 Delhi India

(72)**Name of Inventor :**
1)Lalit Kumar Garg
2)Jitin Chadha
3)Atul Singh

(57) Abstract :

A system for automatic performance testing of a software application is disclosed. The system includes a processor, and a memory. The memory is coupled to the processor, the memory comprising at least one instruction executable by the processor, wherein the instruction comprising receiving user inputs by recording activities of a user on a user interface; generating an automation script for an automation tool based on the user inputs; executing the generated automation script on the automation tool; designing a performance test case based on the user inputs, a test result of the executed automation and/or performance test script, or a combination thereof; analyzing the test result received from the execution of the designed performance test case; and providing a testing report to the user based on the analysis.



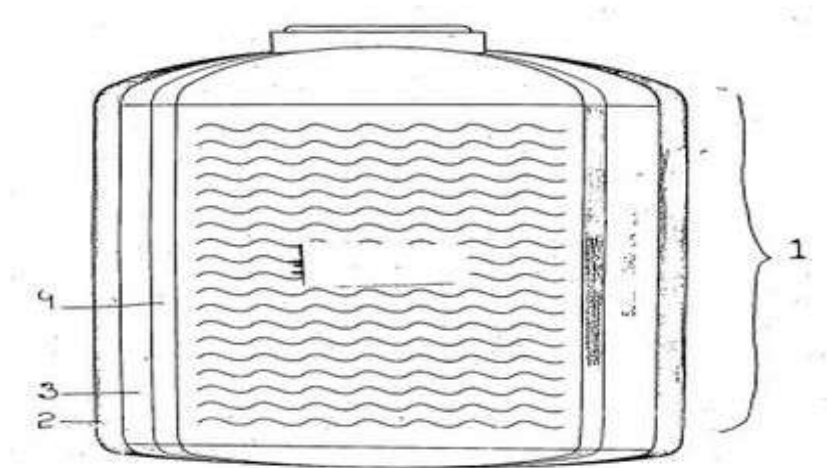
No. of Pages : 30 No. of Claims : 11

(54) Title of the invention : AN INSULATED WATER STORAGE TUB

<p>(51) International classification</p> <p>(31) Priority Document No</p> <p>(32) Priority Date</p> <p>(33) Name of priority country</p> <p>(86) International Application No</p> <p style="padding-left: 20px;">Filing Date</p> <p>(87) International Publication No</p> <p>(61) Patent of Addition to Application Number:</p> <p style="padding-left: 20px;">Filing Date</p> <p>(62) Divisional to Application Number</p> <p style="padding-left: 20px;">Filing Date</p>	<p>:F24H0001180000, B29C0041220000, E04H0001120000, B65D0025160000, F16L0059020000</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>: NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p>	<p>(71)Name of Applicant : 1)GURMIT SINGH Address of Applicant :INDUSTRIAL AREA, E-238, BLACK STONE INDUSTRIES, PHASE 8/B, MOHALI, SAS NAGAR, PUNJAB-160062 Punjab India</p> <p>(72)Name of Inventor : 1)GURMIT SINGH</p>
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(57) Abstract :

Present invention talks about an insulated water storage tub, which is having 3 layers. Inner most layer is made of stainless steel; middle layer is made of foam and outer layer is thick virgin LLDPE layer.



No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023510 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : IOT DEVICE AND METHOD TO OPERATE THE IOT DEVICE

(51) International classification	:H04W0084120000, H04W0012040000, H04W0088040000, H04W0064000000, H04W0004700000	(71) Name of Applicant : 1)HAVELLS INDIA LIMITED Address of Applicant :904, 9th Floor, Surya Kiran Building, KG Marg, Connaught Place, New Delhi-110001, Delhi, India Delhi India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)ARUN KUMAR SINGH
(33) Name of priority country	:NA	2)VISWANATHAN SUBRAMANIAN
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application	:NA	
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention disclosure relates to an IoT device (104) and a method to operate the IoT device (104). The method comprises operating the IoT device (104) in a station mode by communicatively coupling the IoT device (104) to an 5 IoT service access point device (102) over a wireless primary network (106) and concurrently operating the IoT device (104) in an access point mode by communicatively coupling the IoT service access point device (102) to one or more wireless devices (110) over a wireless extended network (108).



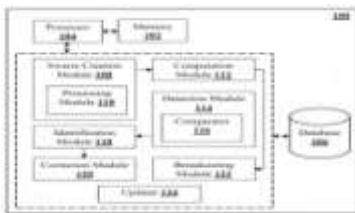
No. of Pages : 28 No. of Claims : 19

(54) Title of the invention : AN AUTOMATED SYSTEM FOR HEALING A FAULTY NODE IN A NETWORK AND METHOD THEREOF

(51) International classification	:H04L0029080000, G06F0011070000, G06Q0050000000, B65H0029620000, G06F0016220000	(71) Name of Applicant : 1)Samsung Electronics Co., Ltd. Address of Applicant :129, Samsung-Ro, Yeongtong Gu, Suwon-Si, Gyeonggi-Do, 16677, Republic of Korea Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Gurdev Singh
(33) Name of priority country	:NA	2)Naresh Kumar Eddlakadi Yadu
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses an automated system (100) and method for healing a faulty node in a network. The system (100) includes a database (106) that stores pre-defined attributes related to nodes, nodes properties, and pre-determined healing profiles. A swarm creation module (100) creates a swarm of nodes in the network based on the node properties. A computation module (112) computes a fitness value of each of the nodes based on the pre-defined attributes of each of the nodes. A detection module (114) detects an anomaly of at least one node based on the fitness value using a swarm based logic technique, and identifies a faulty node. An identification module (118) identifies a control mechanism based on a healing profile, and transmits the identified control mechanism to the identified faulty node. A correction module (120) corrects the faulty node by applying the control mechanism to the faulty node.



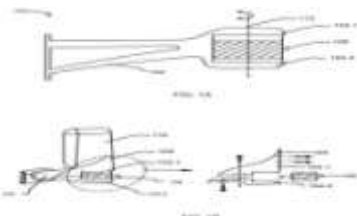
No. of Pages : 61 No. of Claims : 40

(54) Title of the invention : MOUNTING ASSEMBLY FOR MOUNTING SENSORS ON A VEHICLE

(51) International classification	:B60R0011000000, B60R0001080000, B60R0001040000, B60R0021000000, F01N0003200000	(71) Name of Applicant : 1)Daimler AG Address of Applicant :70546 Stuttgart, Germany Germany 2)Robert Bosch GmbH
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Mr. Nicholas Atanasov
(33) Name of priority country	:NA	2)Mr. Jerg Pfeil
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A mounting assembly 100 for mounting sensors on a vehicle is disclosed, comprising a cantilever member 102 fixed to the vehicle; and one or more support members 104 coupled to a free end of the cantilever member 102. The support members 104 are adapted to support one or more sensors that capture a wide field of view that includes a frontal space, back space, and side lanes of the vehicle. There may be two support members including a top support member 104-1 and a bottom support member 104-2 with a sensor 106 sandwiched between them, where one of the support members includes a mount for a rear-view mirror. Alternatively, there may be a single support member, with sensors fitted on either an upper side or lower side, where the other side of the mount includes a rear view mirror mount.



No. of Pages : 16 No. of Claims : 10

(54) Title of the invention : PREDICTION OF T CELL EPITOPES AGAINST ENTEROTOXIGENIC ESCHERICHIA COLI

(51) International classification :A61K0039000000,
A61K0038000000,
A61K0039104000,
C07K0014005000,
C07K0014470000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
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Address of Applicant :NH-91, Near Mandhana Railway Station, Rama City, Mandhana, Kanpur 209217, Uttar Pradesh, India. Uttar Pradesh India

(72)Name of Inventor :
1)KHAN, Fariya
2)SRIVASTAVA, Vivek
3)KUMAR, Ajay

(57) Abstract :

The present invention relates to novel T cell epitopes in enterotoxigenic E.coli strains as suitable candidates for vaccines against global threat of diarrhea and ETEC infections. The present invention provides novel antigenic T cell epitopes comprising amino acid sequences as set forth in SEQ ID NO: 1, SEQ ID NO: 2, SEQ ID NO: 3, SEQ ID NO: 4, SEQ ID NO: 5 and SEQ ID NO: 6. The epitopes act as suitable candidates for multi epitope vaccine compositions.



No. of Pages : 42 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023584 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A NOVEL PROCESS FOR PREPARATION OF GREEN AMLA POWDER

(51) International classification	:G02B0006020000, A61K0036470000, A23F0005020000, A23N0012020000, A23B0009080000	(71) Name of Applicant : 1)COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH Address of Applicant :ANUSANDHAN BHAWAN 2 RAFI MARG NEW DELHI-110001, INDIA Delhi India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)K. VENKATESH MURTHY
(33) Name of priority country	:NA	2)R. CHETANA
(86) International Application No	:NA	3)NITIN SONKAR
Filing Date	:NA	4)G. SURESH KUMAR
(87) International Publication No	: NA	5)BS. ROOPA
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The process consists of grading/separation of green Amla berries from fiped Amla berries followed by thorough washing with hot water at temperature ranging between 70-80°C to remove the soil, stones, dirt and other foreign materials. Washed Amla berries were subjected to air/shade drying for removal of surface moisture. Washed fresh Amla berries subjected to grating using a dedicated grating machine to obtain the required particle size (in the range of 2.5-3.5 mm) and followed by formulating the gratings with sodium chloride (0.5-1%) is added. Pre determined quantities of wet gratings are spread on the stainless steel trays and loaded into the cabinet drier which is maintained at a temperature of 40~50°C. The wet gratings are dried for in the cabinet drier for the time ranging from 8 - 10 h and the reduction of moisture content is from 85% to 4%. The dried green Amla powder is homogenized using a granulator and the size of the gratings are in the range of 2-3 mm. The granulated powder was packaged in opaque polyethylene pouches and stored in cartons. No additives are used for retention of flavour and colour. The present proposal deals with A novel process for preparation of green Amla powder are quite different from those traditional/current practices and the powdered Amla gratings having good aroma with natural green color. The green Amla powder has a shelf life of more than 3 months at 37± 2 C in thermo stable pouches.

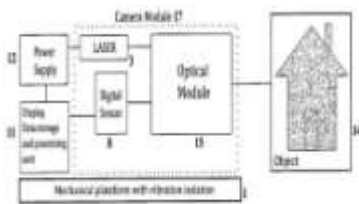
No. of Pages : 17 No. of Claims : 10

(54) Title of the invention : COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH

(51) International classification	:G02B0005320000, G03H0001040000, G02B0027100000, G03H0001000000, G03H0001260000	(71) Name of Applicant : 1)COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH Address of Applicant :ANUSANDHAN BHAWAN 2 RAFI MARG NEW DELHI-110001, INDIA Delhi India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)RAJ KUMAR
(33) Name of priority country	:NA	2)GAURAV DWIVEDI
(86) International Application No	:NA	3)OMENDRA SINGH
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method for optimally producing a holographic image using a Holographic Optical Element(HOE) and the HOE meant for controlling directions and divergences of light beams to impart system compactness . The system involves a unique optical design and architecture consisting of a combination of concave and convex lenses and other beam expanding, splitting, modulating and combining optics for realization of compactness and high throughput. The thin laser beam is split using a specially designed and fabricated holographic optical element (HOE) and a conventional beam splitter in two different embodiments. A neutral density filter is used to adjust the intensity of reference beam to match it with the intensity of object beam so that high quality digital holograms can be recorded. Effect of vibrations is minimized by use of compact optical design, use of anti-vibration mounts, by mounting all the opto-mechanical components on single rigid platform and by enclosing whole system in an enclosure. An electro-optical sensor array is used to record holograms digitally and an algorithm is developed to numerically reconstruct and further quantification of the results using a personal computer/laptop/tablet etc.



No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023586 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A DEVICE FOR WHEEL CONTROLLED ODOURLESS AND WATERLESS SEWAGE DISCHARGE SYSTEM IN TRAINS

(51) International classification :B61D0035000000,
A01K0001010000,
B61L0015000000,
F23G0007000000,
B65D0023000000

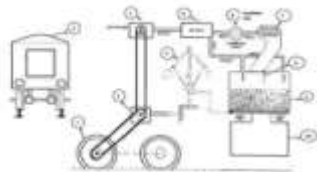
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)KASHYAP SUDHIR KUMAR
Address of Applicant :CSIR-CENTRAL INSTITUTE OF
MINING AND FUEL RESEARCH Jharkhand India
2)SINGH PRADEEP KUMAR
**3)COUNCIL OF SCIENTIFIC AND INDUSTRIAL
RESEARCH**

(72)Name of Inventor :
1)KASHYAP SUDHIR KUMAR
2)SINGH PRADEEP KUMAR

(57) Abstract :

The present invention provides a device for waterless and odourless toiletry system(Figure 1) in train powered & controlled by wheel. This is attachable to both the ends at the bottom of coach of the train. In this novel design power requirement is met by the wheels of train itself. This design is applicable in both Western and Indian pan type. The device is of compact and robust construction which requires minimal maintenance, and hence is very cost effective, thus economically viable compare to other existing toilets in train. It is self-powered operated through wheel of the train. It provides the continuous fragrance in the toiletry system and at the same time it uses air flushes instead of water. The sewage in the sewage tank after being dried by the high pressure air is transferred to another manure tank with the help of mechanical governor powered by the wheel. The device can also sustain the vibration level upto 3g as required. Consequently, the matter of platform cleanliness has taken a big shape and acutely requires a salutary remedial solution to lessen the severity of the problem. The present device would successfully take the great challenge in railway i.e., maintaining the railway platforms & lavatories (toilets) clean and hygienic having almost no consumption of water and making adjoining areas odorless.



No. of Pages : 16 No. of Claims : 7

(54) Title of the invention : MAGNET HOLDING STRUCTURE OF A MOTOR / GENERATOR

(51) International classification :H01M0010613000,
H02K0005220000,
B66C0001620000,
B63B0022000000,
F16D0003380000

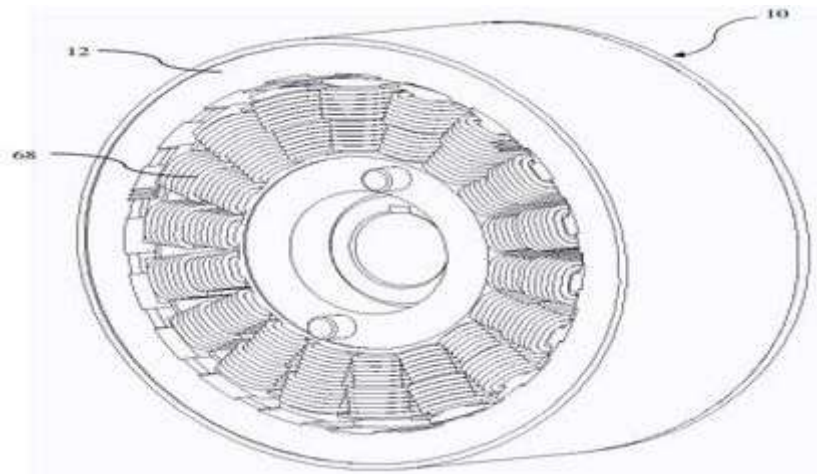
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
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2)GEM MOTORS D.O.O

(72)Name of Inventor :
1)DANGWAL, Rajeev
2)PAWAR, Vishnu
3)MANDLEJ, Simon
4)PUKSIC, Andrej

(57) Abstract :

The present invention provides a magnet holding structure of a motor / generator which is small, light-weight, comprises lesser parts and easy to manufacture. The magnet holding structure comprises a yoke member defining a closed end and an open end. The magnet holding structure comprises a cylindrical structure comprising of plurality of permanent magnets and plurality of magnet holding members placed alternatively. The cylindrical structure is located within the yoke member and comprises a first end and a second end, opposite the first end. The first end of the cylindrical structure is coupled to the closed end of the yoke member via a set of first connecting members.



No. of Pages : 20 No. of Claims : 11

(54) Title of the invention : ELECTRICAL SHOCK PROTECTION DEVICE

(51) International classification :H05K0001030000,
G09B0023180000,
F01D0021040000,
H02H0003050000,
H04R0011020000

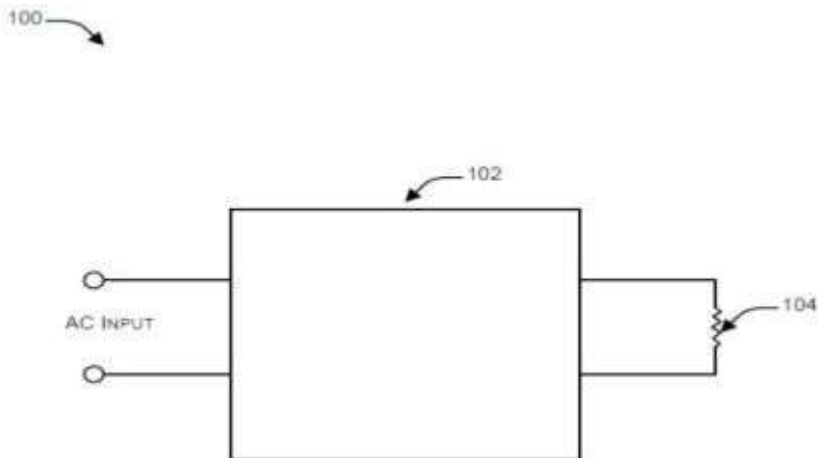
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :B-98/3, FF JOSHI COLONY
MANDAWALI, FAZAL PUR, DELHI-110092, INDIA. Delhi
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(72)**Name of Inventor :**
1)SINGH, Alok Kumar
2)JAIN, Mukesh Kumar

(57) Abstract :

An electric shock protection device (ESPD) for protection of a circuit is disclosed. The device includes: an alternating current (AC) input terminal; a plurality of electronics components connected to the AC input terminal, the plurality of electronics components comprising a resistance and a coil; and an alternating current (AC) output terminal connected to one or more loads of the circuit, wherein the plurality of electronics components are configured to allow uninterrupted supply of electric power to the one or more loads if an event of short circuit occurs in the circuit. Further, the ESPD helps elimination of short circuit as well under any circumstance.



No. of Pages : 15 No. of Claims : 2

(54) Title of the invention : SAHAJ VIDHUT

(51) International classification :F01B0009040000,
E21B0023010000,
F15B0015060000,
B60T0008340000,
H02P00090000000

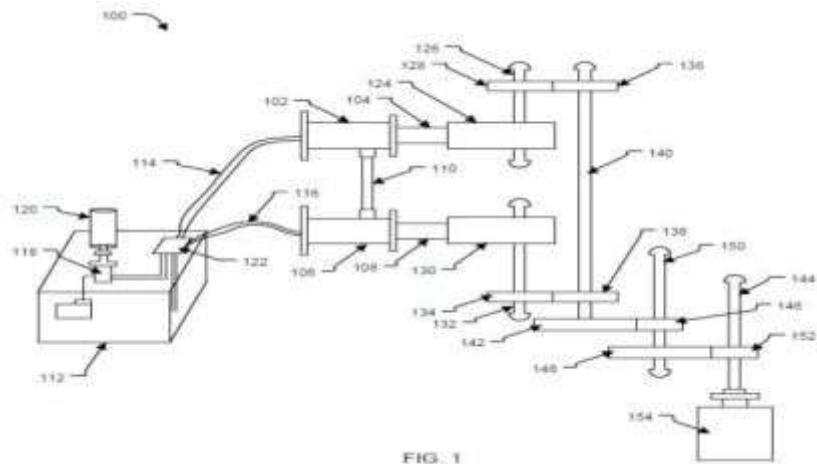
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
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Address of Applicant :B-98/3, FF JOSHI COLONY
MANDAWALI, FAZAL PUR, DELHI-110092, INDIA. Delhi
India

(72)Name of Inventor :
1)SINGH, Alok Kumar
2)JAIN, Mukesh Kumar

(57) Abstract :

A power generation system is disclosed. The disclosed power generation system is based on a first piston cylinder arrangement; a second piston cylinder arrangement; and hydraulic unit to move a first piston and a second piston of first position cylinder arrangement and second the position cylinder arrangement, respectively, from a closed position to an open position alternatively. A first rack and pinion arrangement and a second rack and pinion arrangement configured with first and the second piston cylinder arrangements to move a first free wheel and the second free wheel in a first direction. An output pinion shaft arrangement is configured to transfer rotary motion of the first free wheel and the second free wheel of the first rack and pinion arrangements and second rack and pinion arrangement, respectively, to a gear arrangement that is coupled to an alternator for rotating the alternator at predefined speed for power generation.



No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application
No.201911023774 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AIRCRAFT SKIN ACOUSTIC INSPECTION

(51)

International :B64D0045020000,A61B0005000000,G01M0005000000,B29C0070880000,G06F0003043000
classification

(31) Priority

Document :NA

No

(32) Priority :NA

Date

(33) Name
of priority :NA

country

(86)

International

Application :NA

No :NA

Filing

Date

(87)

International : NA

No

(61) Patent

of Addition

to

Application :NA

Number :NA

Filing

Date

(62)

Divisional to

Application :NA

Number :NA

Filing

Date

(71)Name of Applicant :

1)AIRBUS SAS

Address of Applicant :2, Rond
Point Emile Dewoitine 31700 Blagnac,
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(72)Name of Inventor :

1)SHAH, Harsh

2)THUKARAM, Santosh

(57) Abstract :

An aircraft comprising an aircraft skin with a lightning strike protection layer. An inspection system has one or more transducers carried by the aircraft skin and arranged to transmit acoustic waves into the lightning strike protection layer and receive acoustic echoes from the lightning strike protection layer to generate detection signals. A control and processing system is arranged to control the transducer(s) and process the detection signals. The structural health of the aircraft skin is obtained by analysis of the detection signals.



No. of Pages : 22 No. of Claims : 20

(54) Title of the invention : COMPOSITION CONTAINING FUNCTIONALIZED CHITOSAN, AND IMPLEMENTATIONS THEREOF

(51) International classification :A01N0025040000,
A61K0047360000,
A61K0008730000,
A01N0043160000,
A61L0027520000

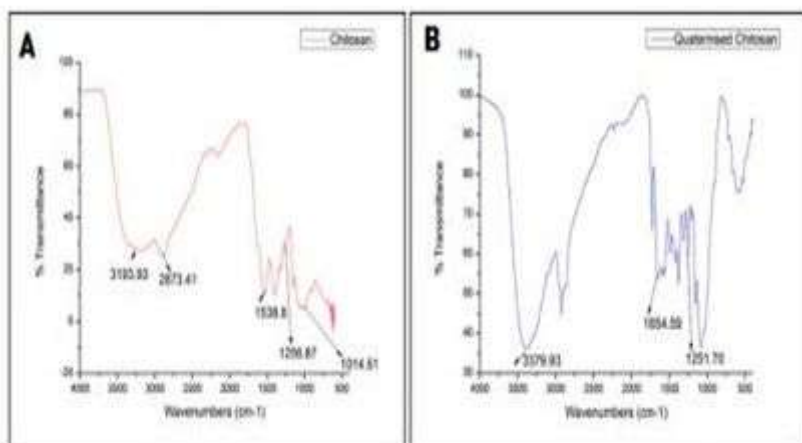
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)INDIAN INSTITUTE OF TECHNOLOGY DELHI
Address of Applicant :Hauz Khas, New Delhi-110016, India
Delhi India

(72)**Name of Inventor :**
1)KOUL, Veena
2)SINGH, Gopendra
3)NAYAL, Aradhana

(57) Abstract :

In the present disclosure there is provided a composition comprising: (a) at least one quaternized chitosan; and (b) at least one phosphorylated chitosan, wherein the at least one quaternized chitosan to the at least one phosphorylated chitosan weight ratio is in a range of 1:3 to 3:1. The present disclosure provides a hemostasis hydrogel composition comprising: (a) at least one quaternized chitosan; (b) at least one phosphorylated chitosan; (c) at least one polyphenolic compound; (d) at least one peptide; and (e) at least one gelling agent, wherein the at least one quaternized chitosan to the at least one phosphorylated chitosan weight ratio is in a range of 1:3 to 3:1. The present disclosure also provides processes for the preparation of said compositions. The use of the abovementioned composition and a method of promoting hemostasis by applying said composition is also provided.



No. of Pages : 44 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023795 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHODS AND COMPOSITIONS FOR IDENTIFICATION OF NOVEL ANTI-PERSISTENT ACTIVITY OF GRAS COMPOUNDS

(51) International classification	:C12Q0001180000, A61K0031496000, C07K0014705000, A61P0031040000, G01N0033574000	(71) Name of Applicant : 1)Indian Institute of Technology Roorkee Address of Applicant :Department of Biotechnology Indian Institute of Technology- Roorkee Roorkee Uttar Pradesh India 247667 Uttar Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Ranjana Pathania
(33) Name of priority country	:NA	2)Timsy Bhandu
(86) International Application No	:NA	3)Ananth Casius
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT The current invention relates to the field of identification of compounds that can act against antibiotic tolerant bacterial cells. The present invention relates to the methods and compositions for identifying antibacterial compounds that have the ability to decrease persister formation or survival, are capable of killing and/or inhibiting their growth, and methods for treating and/or preventing conditions associated with persister cells using Generally Regarded As Safe • compounds and their combinations with antibiotics.

No. of Pages : 37 No. of Claims : 13

(54) Title of the invention : METHOD IN BLOCKCHAIN SYSTEMS FOR FAST STABILIZATION AND INCREASED RESPONSIVENESS USING LINKS

(51) International classification :H04L0009320000,
H04L0009060000,
B65G0017080000,
G06F0021570000,
B65G0017400000

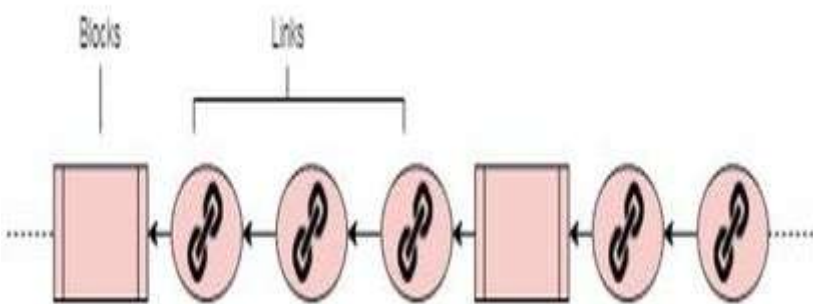
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :Hauz Khas New Delhi India 110016
Delhi India

(72)**Name of Inventor :**
1)RIBEIRO, Vinay, Joseph
2)SESHADRI, Ovia

(57) Abstract :

The present invention provides a computer implemented method in a blockchain system, wherein said method comprising: plurality of links, wherein said links includes a bitstring information comprising: Hash of a block or hash of a Link in a main chain, and (ii) a solution to a Proof Of Work (PoW) puzzle specific for said links; and (iii) optionally may contain an address of an entity creating each of said links or a coinbase transaction. The plurality of links generated, propagated and thereby accepted by plurality of peer nodes in a network on said blockchain system so as to increase the responsiveness and stability of a blockchain.



No. of Pages : 41 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023885 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : TEST STRIPS FOR FORENSIC ANALYSIS

(51) International classification	:A61B0010000000, G06F0016270000, H04L0029060000, H04N0005913000, G06F0016903000	(71) Name of Applicant : 1)Lovely Professional University Address of Applicant :Lovely Professional University, Jalandhar Delhi GT road Phagwara Punjab India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Jaskaran Singh
(33) Name of priority country	:NA	2)Shivani Rana
(86) International Application No	:NA	3)Vineet Kumar
Filing Date	:NA	4)Sakshi aneja
(87) International Publication No	: NA	5)Neeta Raj Sharma
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A test strip for forensic analysis for quantification of drug Alprazolam in blood samples of the victim. The process consists of nanoparticle formation of zinc oxides in agar solution of a known concentration, impregnation on a testing paper and then comparison with standard samples. The said method is very cost effective and effective enough to use on live crime locations.



No. of Pages : 20 No. of Claims : 6

(54) Title of the invention : VEHICLE MOUNTED SLIDING TYPE RETRACTABLE MOBILE PROTECTIVE SHIELD

(51) International classification	:E04B0001343000, F41H0005080000, B60P0003140000, E04H0009100000, H04L0029060000	(71) Name of Applicant : 1)COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH Address of Applicant :ANUSANDHAN BHAWAN, 2 RAFI MARG NEW DELHI-110001, INDIA Delhi India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)PALASH KUMAR MAJI
(33) Name of priority country	:NA	2)HARISH HIRANI
(86) International Application No	:NA	3)AVIK CHATTERJEE
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An improved Mob Control Vehicle (MCV) may be necessary to handle riots and mobs in the streets and grounds at urban and non-urban areas. One of the important requirements of this mob control activity is barricading the entire road or ground in such a way that mob cannot harm the vehicle or ground security personnel directly. Accordingly the present invention provides a Vehicle mounted Sliding Type Retractable mobile Protective Shield, which is integrated with MCV. In general the shield is in fivefold retracted condition on rooftop of the vehicle and can be transported at sites without dismantling. During mob control activities the entire shield is brought down on the ground in vertical position ahead of the vehicle through hydraulically actuated cylinders. The side shield frames are expanded as per requirement or road or ground width, such that it can barricade the entire road or ground to protect the vehicle as well as security personnel from aggressive mob. Once the mob control activities are over, the entire shield is folded and retracted on the roof for transportation.



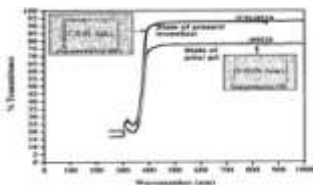
No. of Pages : 29 No. of Claims : 11

(54) Title of the invention : AN IMPROVED THERMOSET SHAPE MEMORY POLYMER (SMP) AND A PROCESS FOR PREPARATION THEREOF

(51) International classification	:C08G0018320000, C08F0002480000, A61L0031140000, A61L0027180000, C08G0018420000	(71)Name of Applicant : 1)COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH Address of Applicant :ANUSANDHAN BHAWAN, 2 RAFI MARG NEW DELHI-110001, INDIA Delhi India
(31) Priority Document No	:NA	(72)Name of Inventor :
(32) Priority Date	:NA	1)SINGANAHALLI THIPPAREDDY ARUNA
(33) Name of priority country	:NA	2)SAMIKKANNU RAJA
(86) International Application No	:NA	3)CHETAN SHIVAPUTRA JARALI
Filing Date	:NA	4)GNANADICKAM JERALD MARIA ANTONY
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a biocompatible and biodegradable shape memory polymer and a process for preparation thereof. The formulation comprises of tert-butyl acrylate (tBA), diurethane dimethacrylate (DUDMA), poly (ethylene glycol) dimethacrylate (PEGDMA) crosslinker and 2, 2-Dimethoxy phenyl acetophenone (DMPA) as photoinitiator. The augmented process of the present invention assists the inclusion of a second hard segment such as DUDMA into the existing tBA+PEGDMA matrix resulting in a new thermoset shape memory polymer suitable for biomedical shape memory lens, and morphing wing of Unmanned Aerial Vehicle application. Addition of DUDMA monomer in the formulation enhanced the mechanical properties of composites that meets the properties of the aircraft grade resin, suitable for aircraft morphing wing application. The thermoset shape memory polymer of the present invention has exhibited a Tg of 55°C, higher Youngs Modulus of 3.23 GPa, a transmittance of 95%, -100% shape recovery 20 s recovery rate and higher stiffness (8 MPa).



No. of Pages : 18 No. of Claims : 8

(54) Title of the invention : SOLAR POWERED ELECTRIC STREET-FOOD CART

(51) International classification :B62K0005080000,
B62K0005100000,
G06Q0030060000,
F02B0001040000,
B62K0005050000

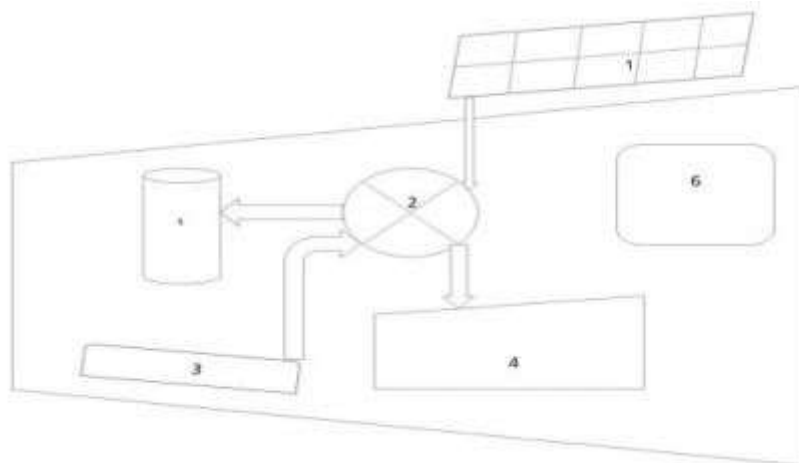
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Dr. S. Devaneyan
Address of Applicant :Ansal University, Sector 55, Golf Course Road, Gurugram, Haryana 122003. Haryana India

(72)**Name of Inventor :**
1)Dr. S. Devaneyan

(57) Abstract :

Most of the movable food vehicles are four wheeled, diesel or petrol operated and very few wagons are in three wheeled that too mostly gasoline powered. Despite mobile food cart business is more profit making, vendors are hesitating due to high-rise cost of fuel and the gasoline powered vehicles. More street food vendors are used low cost manual powered push carts where limited distance they can cover per day. As Government of India has announced policy on Electric Mobility, this is the right time to design and develop a food cart which is electric driven with solar assist, absolutely pollution free vehicle with upright viability.



No. of Pages : 7 No. of Claims : 3

(54) Title of the invention : LOW SPEED SOLAR POWERED MOBILE VEGETABLE CUM FRUIT LITHIUM-ION ELECTRIC 3 WHEELER

(51) International classification :B65B0025040000,
B62B0005060000,
B65G0051010000,
H01M0010052500,
A23N0012020000

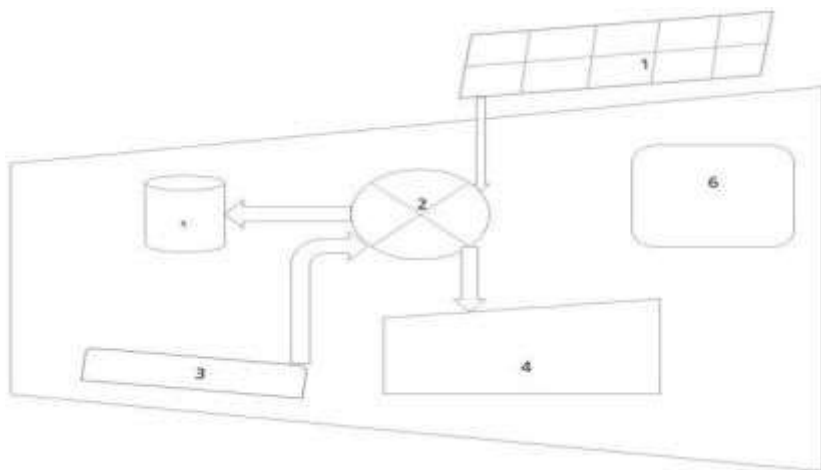
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Dr. S. Devaneyan
Address of Applicant :Ansal University, Sector 55, Golf Course Road, Gurugram, Haryana 122003. Haryana India

(72)**Name of Inventor :**
1)Dr. S. Devaneyan

(57) Abstract :

India is producing more agricultural and horticultural products especially in rural. Apart from selling vegetables and fruits in shops, many vendors are selling these in streets through movable manual powered push carts. These push carts are having capacity of carrying less loads and very short distance coverage, so vendors are not able to sell more and earn more. To uplift the earnings of these vendors, a low cost and low speed electric cart is designed and developed to carry more vegetables and fruits for longer distance. This vehicle is completely driven by lithium-ion battery powered DC motor and battery is fully charged by solar pv modules. This innovative product will increase more self-employed across the country.



No. of Pages : 7 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201911023982 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

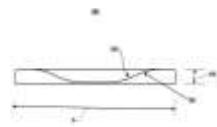
(43) Publication Date : 18/12/2020

(54) Title of the invention : PISTON FOR INTERNAL COMBUSTION ENGINE

(51) International classification	:F02B0023060000, F02B0023100000, F02B0075120000, F02F0003000000, F02F0003260000	(71) Name of Applicant : 1)MARUTI SUZUKI INDIA LIMITED Address of Applicant :1 Nelson Mandela Road, Vasant Kunj, New Delhi-110070, India. Delhi India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)GAURAV NIGAM
(33) Name of priority country	:NA	2)AKHIL SHARMA
(86) International Application No	:NA	3)KALPANA SINGH
Filing Date	:NA	4)RANJEET RAJAK
(87) International Publication No	: NA	5)AMANDEEP SINGH
(61) Patent of Addition to Application Number	:NA	6)ABHINAV AGARWAL
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present subject matter disclosed herein relates to a piston (100) for use in an internal combustion engine. The piston (100) has a piston bowl (102) at piston crown portion (101). The piston bowl having a substantial concave shape that is 5 contoured to be curved in a direction of a streamline of the vertical-vortex tumble flow. The piston bowl (102) having a flat portion (107) at center. The piston bowl (102) defines a ratio (CD) of a center flat diameter (CD) of the flat portion (107) of the piston bowl (102) to the cylindrical bore diameter (D) is within a range of 0.15 to 0.2. please write about the parameter here also.



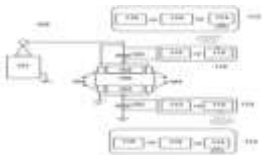
No. of Pages : 18 No. of Claims : 9

(54) Title of the invention : FOUR-TERMINAL ELECTRODE APPARATUS TO MEASURE A DIELECTRIC CURRENT

(51) International classification	:H01S0003097100, G09G0003294000, H01H0033140000, H01J0061540000, H02N0013000000	(71) Name of Applicant : 1)INDIAN INSTITUTE OF TECHNOLOGY ROPAR Address of Applicant :INDIAN INSTITUTE OF TECHNOLOGY ROPAR, Near Birla Farms, Rupnagar - 140001, Punjab, India Punjab India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)CHANDUPATLA, Chakradhar Reddy
(33) Name of priority country	:NA	2)SANDHU, Arshdeep Singh
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A four-terminal electrode apparatus for dielectric current measurement involves detection of an ultra-low, volumetric current flowing into a dielectric medium. A pair of main electrodes receives high voltage input guided by a set of guard electrodes. A pair of capacitors C1 and C2 are connected in series with the pair of main electrodes. The four-terminal electrode apparatus is responsible to transmit a volumetric current data wirelessly through a pair of sealed Arduino-Zigbee modules connected across the pair of capacitors C1 and C2 respectively. The transmitted volumetric current data is received at a remote station by a pair of Arduino-Zigbee modules. Further, the data of currents is used to compute space charge accumulation inside the dielectric material with time.



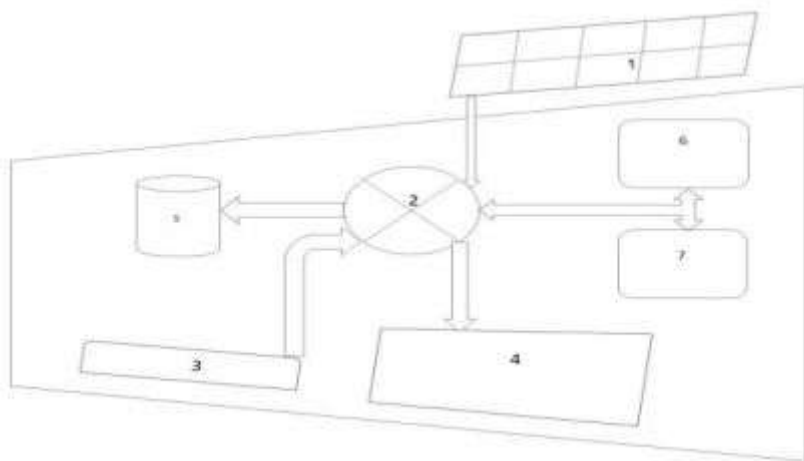
No. of Pages : 22 No. of Claims : 10

(54) Title of the invention : MOBILE LEGAL AWARENESS ELECTRIC VEHICLE WITH SOLAR-ASSIST

(51) International classification	:G06Q0050180000, G06Q0099000000, G09F0021040000, B61B0013100000, A63F0003040000	(71) Name of Applicant : 1)Dr. S. Devaneyan Address of Applicant :Ansal University, Sector 55, Golf Course Road, Gurugram, Haryana 122003 Haryana India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Dr. S. Devaneyan
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

India is a country with mass population and of illiterate. Majority of people are not aware of the legal systems prevailing in the country and also of their constitutional rights. Legal awareness sometimes called Public legal education, it is the empowerment of individuals regarding issues involving the law. It helps to promote consciousness of legal culture, participation is the formation of laws and the rule of law. Legal awareness can empower people to demand justice, accountability and effective remedies at all levels. We all know that India is a country unfrequented with illiteracy, poverty and innocuousness of wide range of people, it is in a position of getting awareness to the people in every matters. Here in each and every people no matters of illiteracy, they should be aware of the basic law of the country. Awareness of legal aid system and also its schemes should be learned by them. For that purpose of providing awareness in rural and urban, a three wheeled electric vehicle is designed and developed carrying Full HD LED Projector 3000 Lumens, 72W with 6ft x 4ft screen that runs 10 hrs a day from battery power which is charged by solar pv modules on the roof top of vehicle. This vehicle is completely driven by lithium-ion battery powered DC motor and battery is fully charged by grid and partly from PV solar modules. This innovative product will frequently travel to various rural areas of the country and gives free legal education to public.



No. of Pages : 7 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201917030899 A

(19) INDIA

(22) Date of filing of Application :31/07/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SUBSTITUTED HETEROCYCLE FUSED GAMMA-CARBOLINES SYNTHESIS

(51) International classification	:C07D 471/04, C07D 471/16	(71) Name of Applicant : 1)INTRA-CELLULAR THERAPIES, INC. Address of Applicant :430 East 29th Street Suite 900 New York, New York 10016 U.S.A.
(31) Priority Document No	:62/683411	
(32) Priority Date	:11/06/2018	
(33) Name of priority country	:U.S.A.	(72) Name of Inventor :
(86) International Application No	:PCT/US2019/036593	1)LI, Peng
Filing Date	:11/06/2019	2)ZHANG, Qiang
(87) International Publication No	:WO 2019/241278	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides improved methods for the preparation of substituted heterocycle fused gamma-carbolines, intermediates useful in producing them and methods for producing such intermediates and such heterocycle fused gamma-carbolines.

No. of Pages : 97 No. of Claims : 42

(54) Title of the invention : FLOW CONTROL MODULE AND METHOD FOR CONTROLLING THE FLOW IN A HYDRONIC SYSTEM

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000	(71) Name of Applicant : 1)Grundfos Holding A/S Address of Applicant :Poul Due Jensens Vej 7 - 11 Bjerringbro, 8850, Denmark Denmark
(31) Priority Document No	:19180068.9	(72) Name of Inventor :
(32) Priority Date	:13/06/2019	1)Agisilaos TSOUVALAS
(33) Name of priority country	:EUROPEAN UNION	2)Casper HILLERUP LYHNE
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure is directed to a flow control module (39) for controlling one or more pumps in a hydronic system (1), wherein the hydronic system (1) comprises - a primary side (3) with a first port (21) in fluid connection with an output (23) of at least one source element (7), a second port (27) in fluid connection with an input (29) 5 of the at least one source element (7), and at least one controllable primary side flow actuator (9) for providing a primary side flow (q1), - a secondary side (5) with a third port (31) in fluid connection with an input (33) of at least one load element (11), a fourth port (35) in fluid connection with an output (37) of the at least one load element (11), and at least one controllable secondary side flow 10 actuator (13) for providing a secondary side flow (q2), and - an intermediary transfer element (17) between the primary side (3) and the secondary side (5), wherein the intermediary transfer element (17) is in fluid connection with the first port (21), the second port (27), the third port (31) and the fourth port (35). The flow control module (39) is configured to calibrate a measurement of a first temperature 15 differential (Tc) between a temperature at the first port (21) and a temperature at the third port (31) in a first situation when the primary side flow (q1) exceeds the secondary side flow (q2), and in that the flow control module (39) is configured to calibrate a measurement of a second temperature differential (Th) between a temperature at the fourth port (21) and a temperature at the second port (31) in a second situation when the 20 secondary side flow (q2) exceeds the primary side flow (q1).

No. of Pages : 56 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014012782 A

(19) INDIA

(22) Date of filing of Application :24/03/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : INTERNAL COMBUSTION ENGINE PISTON

(51) International classification	:F16J0009220000, F16J0009000000, F02F0001200000, H01L0021316000, F02B0001040000	(71) Name of Applicant : 1)Suzuki Motor Corporation Address of Applicant :300 Takatsuka-cho, Minami-ku, Hamamatsu-shi, Shizuoka 432-8611, Japan Japan
(31) Priority Document No	:2019-112095	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)MURAKAMI, Haruhiko
(33) Name of priority country	:Japan	2)MASUHARA, Shinya
(86) International Application No	:NA	3)NISHIWAKI, Tomohiro
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An internal combustion engine piston (10) according to the present invention has a top ring groove (13) in an outer peripheral surface (12) thereof. Of an inner surface of the top ring groove, an inner surface (13c) region which is at least an inner surface region on a second ring groove side and which is in contact with a top ring (20) is equipped with an anode oxide film (20A). The anode oxide film (20A) exhibits a surface roughness Rpk in conformity to JIS B 0671-2 of 1.00 μm or less.

No. of Pages : 28 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014012836 A

(19) INDIA

(22) Date of filing of Application :24/03/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : INTERNAL COMBUSTION ENGINE PISTON AND METHOD OF MANUFACTURING THE SAME

(51) International classification	:F02D0013020000, F02B0003060000, F02M0069040000, F01M0013020000, B24C0001100000	(71) Name of Applicant : 1)Suzuki Motor Corporation Address of Applicant :300 Takatsuka-cho, Minami-ku, Hamamatsu-shi, Shizuoka 432-8611, Japan Japan
(31) Priority Document No	:2019-111201	(72) Name of Inventor :
(32) Priority Date	:14/06/2019	1)MASUHARA, Shinya
(33) Name of priority country	:Japan	2)IZUMI, Takuya
(86) International Application No	:NA	3)TAKAHASHI, Masaki
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an internal combustion engine piston shaped by casting using a mold, and to a method of manufacturing this piston. The piston has a piston apex portion on which an intake valve recess is formed, and the intake valve recess has: an intake bottom wall; and an intake outer side wall of an arcuate configuration rising in a tapered fashion from an outer portion of the intake bottom wall situated closer to an outer peripheral edge of the piston apex portion. The surface roughness of a surface of an intermediate portion in an extension direction of the intake outer side wall is Ra 4 μm or less. Shot peening processing is executed on a region of the mold corresponding to an intermediate portion in an extension direction of the intake outer side wall, and the intermediate portion of the intake outer side wall has a surface to which this mold region is transferred.

No. of Pages : 36 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014013445 A

(19) INDIA

(22) Date of filing of Application :27/03/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ILLUMINATION MODULE, ILLUMINATION DEVICE, VEHICLE AND DRIVING METHOD OF ILLUMINATION DEVICE

(51) International classification	:G02F0001290000, H05B0033080000, G02F0001134700, F21V0029710000, F21S0041200000	(71) Name of Applicant : 1)AU OPTRONICS CORPORATION Address of Applicant :NO. 1, LI-HSIN ROAD 2, SCIENCE- BASED INDUSTRIAL PARK, HSIN-CHU, TAIWAN
(31) Priority Document No	:TW 108120771	(72) Name of Inventor :
(32) Priority Date	:14/06/2019	1)Cheng-Te Lin
(33) Name of priority country/region	:Taiwan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An illumination module including a light emitting unit and a first liquid crystal lens is provided. The light emitting unit emits illumination light. The first liquid crystal lens is arranged corresponding to the light emitting unit and receives the illumination light. The first liquid crystal lens is configured to converge, diverge or deflect the illumination light. An illumination device, a vehicle, and a driving method for the illumination device are also provided.

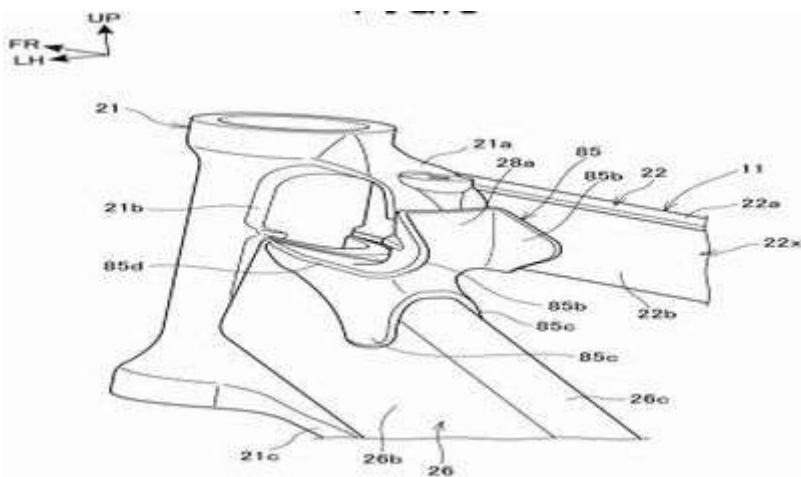
No. of Pages : 33 No. of Claims : 21

(54) Title of the invention : BODY FRAME OF SADDLE RIDING VEHICLE

(51) International classification	:H04L0029080000, C07D0417140000, C07D0417060000, C07D0263320000, G03G0015000000	(71)Name of Applicant : 1)HONDA MOTOR CO., LTD. Address of Applicant :1-1, Minami-Aoyama 2-chome, Minato-ku, Tokyo, 107-8556, Japan Japan
(31) Priority Document No	:2019-111248	(72)Name of Inventor :
(32) Priority Date	:14/06/2019	1)MATSUO, Tomoya
(33) Name of priority country	:Japan	2)HOSOYA, Kyohei
(86) International Application No	:NA	3)KAWASE, Hideaki
Filing Date	:NA	4)MOROOKA, Shinya
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

To provide a body frame of a saddle riding vehicle capable of suppressing stress concentration of the body frame. [Solution] In a body frame 11, a pair of left and right main frames 22 extend downward to the rear from the upper portion of a head pipe 21 and a down frame 26 extends downward to the rear from the lower portion of the head pipe 21, a gusset 85 is provided in the body frame 11, the gusset 85 being joined to the head pipe 21, and the gusset 85 includes a center wall portion 85a and lower extension portions 85c, the center wall portion 85a being disposed between inner side wall portions 22x of the left and right main frames 22, the lower extension portions 85c extending downward from the center wall portion 85a and being joined to outer side surfaces 26b of the down frame 26.



No. of Pages : 75 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014016461 A

(19) INDIA

(22) Date of filing of Application :16/04/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TANK WITH ENHANCED MECHANICAL STRENGTH

(51) International classification	:H04L0029080000, C07D0417140000, C07D0417060000, C07D0263320000, G03G0015000000	(71) Name of Applicant : 1)Schneider Electric Industries SAS Address of Applicant :35 rue Joseph Monier, 92500 Rueil Malmaison - FRANCE, France
(31) Priority Document No	:1906271	(72) Name of Inventor :
(32) Priority Date	:13/06/2019	1)BONFILS, Jean-Michel
(33) Name of priority country	:France	2)TRIOZON, Andr
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to a tank (100) with enhanced mechanical strength which is intended to be filled with a gas under a pressure greater than atmospheric pressure in order to house highvoltage electrical devices, and the jacket (200) of which comprises at least one flat panel (202, 204, 205, 206), characterized in that the tank (100) comprises 5 an electrically insulating reinforcing web (300) connecting at least two coupling points (310) of the internal face of the jacket (200) so as to counter any deformation of the at least one flat panel that is likely to occur under the effect of the pressure exerted by the gas.

No. of Pages : 16 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014017324 A

(19) INDIA

(22) Date of filing of Application :22/04/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MOUNTING STRUCTURE FOR REAR CONFIRMATION DEVICE IN REAR BUMPER

(51) International classification	:C07D0403120000, H04W0036220000, C07D0403140000, C07D0417060000, C07D0413040000	(71) Name of Applicant : 1)SUZUKI MOTOR CORPORATION Address of Applicant :300, Takatsuka-cho, Minami-ku, Hamamatsu-shi, Shizuoka 432-8611, Japan Japan
(31) Priority Document No	:2019-109482	(72) Name of Inventor : 1)Norihisa MATSUNAGA
(32) Priority Date	:12/06/2019	
(33) Name of priority country	:Japan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In, a mounting structure for a rear confirmation device (4) in a rear bumper (1) in which the rear confirmation device (4) is mounted to the rear bumper (1) at a rear of a vehicle to which a reflector (2) is attached via a garnish (3), a part of the garnish (3) includes a rear confirmation device mounting portion (32), and the reflector (2) and the rear confirmation device (4) are mounted to the rear bumper (1) with the common garnish (3).

No. of Pages : 34 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014018654 A

(19) INDIA

(22) Date of filing of Application :01/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : WIRING DEVICE, MOTOR STATOR AND WIRING METHOD •

(51) International classification	:H01L0027108000, H01L0029060000, H05B0037020000, H01L0027115680, H01L0027115000	(71) Name of Applicant : 1)Gogoro Inc. Address of Applicant :3806 Central Plaza, 18 Harbour Road, Wanchai, Hong Kong Hongkong(China)
(31) Priority Document No	:16/441,194	(72) Name of Inventor :
(32) Priority Date	:14/06/2019	1)HUNG, Po-Chang
(33) Name of priority country	:U.S.A.	2)YANG, Ching-Tan
(86) International Application No	:NA	3)LI, Kai-Chiang
Filing Date	:NA	4)LIN, Sung-Ching
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A wiring device includes a plurality of trenches and a plurality of channel sets. The trenches at least include a first trench, a second trench and a third trench, bottoms of which are respectively located at different height positions. Each of the channel sets at least includes a first channel, a second channel and a third channel. The first channels penetrate the wiring device from an outer sidewall thereof to the first trenches, respectively, the second channels penetrate the wiring device from the outer sidewall thereof to the second trenches, respectively, and the third channels penetrate the wiring device from the outer sidewall thereof to the third trenches, respectively. The wiring device has the advantages of a simple structure and a low cost for molding and manufacturing, and is suitable to perform winding by a manual or automatic machine and thus can prevent first output wires of the coil windings with in phase or out of phase from entangling or knotting with each other.

No. of Pages : 72 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014021943 A

(19) INDIA

(22) Date of filing of Application :26/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : WARP KNITTING TOOL AND WARP KNITTING MACHINE

(51) International classification	:D04B0027060000, D04B0035020000, D04B0027240000, D04B0037060000, D04B0027000000	(71) Name of Applicant : 1)KARL MAYER R&D GMBH Address of Applicant :BRUEHLSTRASSE 25, 63179 OBERTSHAUSEN, GERMANY Germany
(31) Priority Document No	:19180071.3	(72) Name of Inventor :
(32) Priority Date	:13/06/2019	1)GRUNDMANN, TIM
(33) Name of priority country	:EPO	2)HACKE, MATHIAS
(86) International Application No	:NA	3)OBMANN, KAY
Filing Date	:NA	4)SCHAMEITAT, PIERRE
(87) International Publication No	: NA	5)SCHULER, GUENTER
(61) Patent of Addition to Application Number	:NA	6)WALLOCHA, MICHAEL
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to a warp knitting tool (1) for insertion into a groove of a bar of a warp knitting machine, with a metallic warp knitting element of elongated configuration (2) having a functional section (4) and a shaft section (3). The warp knitting tool (1) has, according to the invention, multiple interconnected warp knitting elements (2). The invention furthermore relates to a warp knitting machine with a bar and with warp knitting elements (2) arranged in the bar, wherein each warp knitting element (2) has a shaft section (3) and a functional section (4) and wherein the bar has grooves for accommodating the warp knitting elements (2). According to the invention, multiple interconnected warp knitting elements (2) are arranged in each groove.

No. of Pages : 15 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014022223 A

(19) INDIA

(22) Date of filing of Application :27/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : CONE WARPING MACHINE AND METHOD OF OPERATING A CONE WARPING MACHINE

(51) International classification	:D02H0003000000, B25J0011000000, D02H0009000000, D02H0013340000, B24B0027000000	(71) Name of Applicant : 1)KARL MAYER R&D GMBH Address of Applicant :BRUEHLSTRASSE 25, 63179 OBERTSHAUSEN, GERMANY Germany
(31) Priority Document No	:19179809.9	(72) Name of Inventor :
(32) Priority Date	:12/06/2019	1)KOHN, ROLAND
(33) Name of priority country	:EPO	2)FUHR, MARTIN
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to a cone warping machine (1) with a warping drum (2) and with a warping table (3) arranged at the side of the warping drum (2), supporting a warping reed (5) for supplying threads, wherein the warping drum (2) and the warping table (3) can be displaced relative to one another and wherein the cone warping machine (1) has a robot arm (8). According to the invention, the robot arm (8) of the cone warping machine (1) has at least one tool for manipulating a warp section. The invention additionally relates to a method of operating a cone warping machine (1), with the steps of displacing a warping drum (2) of the cone warping machine (1) and a warping table (3) of the cone warping machine (1) relative to one another until the warping table (3) is located opposite a warping start region (6) of the warping drum (2), picking up a warp section from the warping table (3) using a robot arm (8) of the cone warping machine (1), and fixing the warp section on the warping drum (2) in the warping start region (6) using the robot arm (8).

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014022258 A

(19) INDIA

(22) Date of filing of Application :27/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : OPTICAL IMAGING LENS ASSEMBLY AND ELECTRONIC DEVICE

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000	(71) Name of Applicant : 1)ZHEJIANG SUNNY OPTICAL CO., LTD Address of Applicant :No. 66-68 Shunyu Road, Yuyao, Ningbo City, Zhejiang Province 315400, China China
(31) Priority Document No	:201910509276.5	(72) Name of Inventor :
(32) Priority Date	:13/06/2019	1)HUANG, Lin
(33) Name of priority country	:China	2)DAI, Fujian
(86) International Application No	:NA	3)ZHAO, Liefeng
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure discloses an optical imaging lens assembly and an electronic device. The optical imaging lens assembly includes, sequentially from an object side to an image side along an optical axis, a first lens having a refractive power, a second lens having a refractive power, a third lens having a refractive power and at least two subsequent lenses having refractive powers. A distance TTL along the optical axis from an object-side surface of the first lens to an imaging plane of the optical imaging lens assembly and a total effective focal length f of the optical imaging lens assembly satisfy TTL/f

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014022392 A

(19) INDIA

(22) Date of filing of Application :28/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : PASSENGER CONVEYOR AND INSPECTION METHOD

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000	(71) Name of Applicant : 1)TOSHIBA ELEVATOR KABUSHIKI KAISHA Address of Applicant :72-34, Horikawa-cho, Saiwai-ku, Kawasaki-shi, Kanagawa 212-0013, Japan Japan
(31) Priority Document No	:2019-109786	(72) Name of Inventor : 1)YOSHIDA, Masato
(32) Priority Date	:12/06/2019	
(33) Name of priority country	:Japan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A passenger conveyor according to an embodiment includes a plurality of steps, a driving device, a photographing device, and a control device. The plurality of steps are suspended between a departure floor and a destination floor by a pair of sprockets and are connected to each other. The driving device drives the plurality of steps. The photographing device photographs a step of the plurality of steps. The control device drives the plurality of steps in a predetermined pattern via the driving device, and photographs a step of the plurality of steps by the photographing device.

No. of Pages : 24 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014022769 A

(19) INDIA

(22) Date of filing of Application :30/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : PASSENGER CONVEYOR

(51) International classification	:B66B0023220000, E04F0011180000, G03G0021100000, F02M0069460000, F21W0111080000	(71) Name of Applicant : 1)TOSHIBA ELEVATOR KABUSHIKI KAISHA Address of Applicant :72-34, Horikawa-cho, Saiwai-ku, Kawasaki-shi, Kanagawa 212-0013, Japan Japan
(31) Priority Document No	:2019-109229	(72) Name of Inventor : 1)Tetsuya SUNADA
(32) Priority Date	:12/06/2019	
(33) Name of priority country	:Japan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

According to one embodiment, a passenger conveyor includes: a balustrade (36); a handrail rail (74) provided around the balustrade (36); a handrail belt (38) that travels on the handrail rail (74); a tube (84) made of a transparent synthetic resin; an LED substrate (86) provided inside the tube (84) and provided along the tube (84); LEDs (88) provided at predetermined intervals on the LED substrate (86); a support member (92) that supports the tube (84); and a first connecting unit (96, 98) for fixing the support member (92) to a lower part of the handrail rail (74).

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014022957 A

(19) INDIA

(22) Date of filing of Application :01/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ACTIVATION MECHANISM FOR A BATTERY FOR AN ELECTRONIC IGNITION MECHANISM

(51) International classification	:H01M0006380000, G01P0015080000, H01M0002100000, B60L0003000000, H01L0029786000	(71) Name of Applicant : 1)Diehl & Eagle Picher GmbH Address of Applicant :Fischbachstr. 20, 90552, Rthenbach/BRD, Germany Germany
(31) Priority Document No	:10 2019 004 140.2	(72) Name of Inventor : 1)Hein, Roland
(32) Priority Date	:12/06/2019	
(33) Name of priority country	:Germany	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Activation mechanism for a battery for an electronic ignition mechanism comprising an ampoule (5) filled with an electrolyte (6) characterized in that the mechanism for breaking has a snap spring element (4) to which the ampoule (5) is attached in a freely suspended manner, wherein the snap spring element (4) snaps from a first shape into a second shape when a force due to acceleration is applied, thereby severing the attachment of the ampoule

No. of Pages : 19 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014022967 A

(19) INDIA

(22) Date of filing of Application :01/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : GROUP MANAGEMENT CONTROLLER AND GROUP MANAGEMENT CONTROL SYSTEM

(51) International classification	:B66B0001240000, H04J0003170000, G06F0003048100, B66B0001180000, H04W0072040000	(71) Name of Applicant : 1)TOSHIBA ELEVATOR KABUSHIKI KAISHA Address of Applicant :72-34, Horikawa-cho, Saiwai-ku, Kawasaki-shi, Kanagawa 212-0013, Japan Japan
(31) Priority Document No	:2019-109222	(72) Name of Inventor : 1)Ryosuke Makiok
(32) Priority Date	:12/06/2019	
(33) Name of priority country	:Japan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

According to one embodiment, a group management controller controls operations of a plurality of cars. The group management controller includes a first 5 receiving unit, an assignment control unit and a sending unit. The assignment control unit is configured to execute an assignment process for assigning a registered destination hall call to any one of the plurality of cars and select an assigned car of 10 the destination hall call. The assignment control unit measures a time elapsed from start of the assignment process. The assignment control unit changes an assignment evaluation method of calculating evaluation values of the respective cars calculated in the 15 assignment process, in accordance with the measured elapsed time. The assignment control unit selects the assigned car of the destination hall call, based on the calculated evaluation values of the respective cars.

No. of Pages : 45 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014023276 A

(19) INDIA

(22) Date of filing of Application :03/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TRANSPORT RESTRAINT RING FOR A PRESSURE PLATE ASSEMBLY AND CORRESPONDING PRESSURE PLATE ASSEMBLY

(51) International classification	:F16D0013700000, F16D0013750000, F16D0013580000, F16H0063300000, F16D0013710000	(71) Name of Applicant : 1)Schaeffler Technologies AG & Co. KG Address of Applicant :Industriestr. 1-3, 91074 Herzogenaurach (DE) Germany
(31) Priority Document No	:10 2019 115 760.9	(72) Name of Inventor :
(32) Priority Date	:11/06/2019	1)ABDUL AZIZ, Ithayathullah
(33) Name of priority country	:Germany	2)KRISHNAPPA, Muniraj
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A transport restraint ring (5) for a pressure plate assembly (1) of a clutch, comprising two transport restraint ring halves (6), which are connected with each other through two connecting elements (7) so that they are movable opposite one another between a minimum outside diameter (13) and a maximum outside diameter (12). 10

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014023441 A

(19) INDIA

(22) Date of filing of Application :04/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND DEVICE FOR MEASURING AN ULTRASOUND PARAMETER OF A VISCOELASTIC MEDIUM

(51) International classification	:G06F0017210000, G06F0017220000, H04W0036220000, G06F0016930000, G06F0017240000	(71) Name of Applicant : 1)ECHOSENS Address of Applicant :6 Rue Ferrus, 75014, PARIS, France France
(31) Priority Document No	:19305761.9	(72) Name of Inventor :
(32) Priority Date	:14/06/2019	1)SANDRIN Laurent
(33) Name of priority country	:EPO	2)AUDIERE Stphane,
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A system and method for accumulating ultrasound attenuation data for the detection of disease or other conditions. In one embodiment, an ultrasound system generates a number of imaging pulses during an imaging mode. Echo signals received from the imaging pulses are tested against one or more quality metrics. Attenuation data from the echo signals that pass the quality metrics are accumulated and are used to compute a tissue characteristic. In one embodiment the tissue characteristic is a CAP measurement that is related to an amount of fat in a liver.

No. of Pages : 71 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024016 A

(19) INDIA

(22) Date of filing of Application :08/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ENABLING RETURN PATH DATA ON A NON-HYBRID SET TOP BOX FOR A TELEVISION

(51) International classification	:H04N0021810000, H04N0021658000, H04N0021410000, H04N0021426000, H04N0021442000	(71) Name of Applicant : 1)Accenture Global Solutions Limited Address of Applicant :3 Grand Canal Plaza, Grand Canal Street Upper, Dublin 4, Ireland Ireland
(31) Priority Document No	:16/443,314	(72) Name of Inventor : 1)NATESAN, VijayChandar
(32) Priority Date	:17/06/2019	2)G RAO, Srikanth
(33) Name of priority country	:U.S.A.	3)ANIFA, Azarudeen
(86) International Application No	:NA	4)CHOUDARY NUVVULA, Dongay
Filing Date	:NA	5)NANDURI, Chandra
(87) International Publication No	: NA	6)SANDILYA, Mathangi Gopalan
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An intelligent return path data (iRPD) system enables transmission of return path data via a communication network for a television connected to a non-hybrid set top box (STB). The iRPD system is configured to receive the key codes of the keys pressed on a remote control device along with the date time stamps and the location information. The iRPD system analyzes the keypress data along with the date time stamps to recognize the channels accessed in programming operations and the non-programming control operations executed by a viewer operating the remote control device. The viewerTMs behavior pattern is thus recorded and analyzed to identify the viewer. Upon identifying the viewer, various functions such as collecting the viewership statistics, implementing metered usage billing or ecommerce activities are enabled

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024055 A

(19) INDIA

(22) Date of filing of Application :08/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : THREE DIMENSIONAL AIRCRAFT AUTONOMOUS NAVIGATION UNDER CONSTRAINTS

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000	(71) Name of Applicant : 1)ISRAEL AEROSPACE INDUSTRIES LTD. Address of Applicant :Ben-Gurion International Airport Lod 7010000, Israel Israel
(31) Priority Document No	:267356	(72) Name of Inventor :
(32) Priority Date	:12/06/2019	1)ROZENBERG, Ohad
(33) Name of priority country	:Israel	2)AVRAHAMOV, Erez
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

According to the presently discloses subject matter, a flight path is autonomously generated (e.g. in response to an unexpected need to land the aircraft) leading the aircraft from its current position towards a target destination (e.g. a landing site) where the flight path is generated while taking into consideration flight constraints existing in the area and avoiding violation of the flight constraints. The flight path is then used for autonomous generation of flight instructions for controlling the aircraft and leading the aircraft to the desired destination.

No. of Pages : 44 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024095 A

(19) INDIA

(22) Date of filing of Application :09/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : FUEL SUPPLY DEVICE

(51) International classification	:H04L0029080000, C07D0417140000, C07D0417060000, C07D0263320000, G03G0015000000	(71) Name of Applicant : 1)AISAN KOGYO KABUSHIKI KAISHA Address of Applicant :1-1, Kyowa-cho 1-chome, Obu-shi, Aichi 4748588, Japan Japan
(31) Priority Document No	:2019-110577	(72) Name of Inventor :
(32) Priority Date	:13/06/2019	1)Takehiro SHIMIZU
(33) Name of priority country	:Japan	2)Hiroshi MAGOCHI
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A fuel supply device may include a flange closing an opening of a fuel tank, a fuel pump attached to the flange, and a regulator attached to the flange. The flange may include a lid covering the opening of the fuel tank, a fuel supply passage through which fuel discharged to an outside of the fuel tank passes, a fuel inlet hole extending in a first direction that is orthogonal to a contact surface where the fuel tank is in contact with the flange and extends from the contact surface toward an opposite side from a position where the fuel supply passage exists, wherein the fuel inlet hole communicates with the fuel supply passage and the fuel discharged from the fuel pump is introduced into the fuel inlet hole, and a regulator housing hole housing the regulator, extending in the first direction, and communicating an inside of the fuel tank with the fuel supply passage. In this fuel supply device, the fuel pump may be attached to the flange with an axis of the fuel pump being non-parallel to the first direction.

No. of Pages : 17 No. of Claims : 3

(54) Title of the invention : MANUFACTURING APPARATUS AND MANUFACTURING METHOD OF POROUS GLASSBASE MATERIAL FOR OPTICAL FIBER

(51) International classification	:C03B0037014000, C23C0016448000, C23C0016520000, C03B0019140000, H01M0008061200	(71) Name of Applicant : 1)SHIN-ETSU CHEMICAL CO., LTD. Address of Applicant :6-1, Ohtemachi 2-chome, Chiyoda-ku, Tokyo 100-0004, Japan Japan
(31) Priority Document No	:2019-109084	(72) Name of Inventor :
(32) Priority Date	:11/06/2019	1)NODA, Naoto
(33) Name of priority country	:Japan	2)IINUMA, Hitoshi
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A manufacturing apparatus of a porous glass base material for optical fiber comprises: a liquid mass flow controller for controlling a flow rate of a raw material liquid of an organic siloxane; a vaporizer for mixing the raw material liquid and a carrier gas to vaporize the raw material liquid to form a mixed gas in which a raw material gas and the carrier gas are mixed; a raw material liquid nozzle for ejecting the raw material liquid into the vaporizer; a carrier gas supply pipe for supplying the carrier gas into the vaporizer; a raw material liquid pipe for introducing the raw material liquid supplied from the liquid mass flow controller into the raw material liquid nozzle; a burner for combusting the mixed gas together with a combustible gas and a combustion supporting gas to produce SiO₂ fine particles; a mixed gas pipe for supplying the mixed gas to the burner; an open/close valve provided on a flow path of the raw material liquid pipe; and a purge gas supply pipe that joins the raw material liquid pipe between the open/close valve and the raw material liquid nozzle to supply a purge gas.

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024321 A

(19) INDIA

(22) Date of filing of Application :10/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : HEALD FRAME FOR WEAVING LOOMS, COMPRISING A BRAKING DEVICE OF THE HEALD MOVEMENT BY INERTIA DURING THE MOTION REVERSAL PHASES OF THE HEALD FRAMES

(51) International classification	:D03C0009060000, D03C0009020000, F16F0007120000, G07F0017340000, B23Q0001260000	(71) Name of Applicant : 1)ITEMA SPA Address of Applicant :Via Cav. Gianni Radici, 4, I - 24020 Colzate, Bergamo ITALY, Italy
(31) Priority Document No	:102019000009114	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)LORENZO MINELLI
(33) Name of priority country	:Italy	2)MASSIMO ARRIGONI
(86) International Application No	:NA	3)STEFANO CALZAFERRI
Filing Date	:NA	4)ANDREA PANZETTI
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Heald frame for weaving looms comprising two sidepieces (F) and two crossbars (H) mutually fixed at right angles by coupling joints, each crossbar (H) consisting of a metal extruded profile which comprises an appendix (C), at the longitudinal inner edge of the crossbar (H), to which a heald-bearing plate (S) is fixed, the hooked ends of a plurality of healds (L) being hooked with a play (G) to said heald-bearing plate (S). The heald frame further comprises a braking device of the heald (L) free movement by inertia allowed by said play (G), said braking device consisting of a deformable profile (1) fixed to the longitudinal inner edge of each of said crossbars (H) in such a position as to interfere with said free movement of the healds (L) and having a predetermined stiffness in order to allow a deformation of the deformable profile (1), upon contacting the ends of the moving healds (L). Said predetermined stiffness is low enough to allow said free movement of the healds (L) up to the limit stop contact of the healds (L) against one of said heald-bearing plates (S), and at the same time is high enough to lower the speed of said free movement of the healds (L).

No. of Pages : 22 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024339 A

(19) INDIA

(22) Date of filing of Application :10/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DIFFERENTIAL VERTICAL SHAFT IMPACT (VSI) CRUSHER

(51) International classification	:B02C0013160000, B02C0019000000, B02C0013180000, C09D0007400000, F23R0003420000	(71) Name of Applicant : 1)Sheng, Jinping Address of Applicant :No.086, Shengcun, Shenghe Administrative Village, Taochang, Hanshan, Chaohu, Anhui Province, China [CN] China
(31) Priority Document No	:201910504424.4 (CN)	(72) Name of Inventor : 1)Sheng, Jinping
(32) Priority Date	:12/06/2019	
(33) Name of priority country	:China	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a differential vertical shaft impact (VSI) crusher, including: a tank and a plurality of single-stage rotors, where a feed port and a discharge port are respectively disposed on an upper end and a lower end of the tank, 5 and a rotating shaft and a rotor block of each single-stage rotor are coaxial, where the rotating shafts of the plurality of single-stage rotors use a hollow shaft structure and are coaxially mounted in a sleeving and sheathing manner, the rotor blocks of the plurality of single-stage rotors are connected in series, the plurality of single-stage rotors form a multi-stage rotor, the multi-stage rotor is mounted inside the tank in a 10 vertical rotation manner, rotating shafts of two single-stage rotors that are mounted in the sleeving and sheathing manner are in running fit with each other, each single-stage rotor has an independent drive apparatus and can rotate independently, an impact lining is mounted on an inner wall of the tank, and impact hammers are mounted around the rotor block of each single-stage rotor. According to the present 15 invention, stage-based differential crushing and simultaneous multi-stage crushing of a single machine are implemented, and products of full specifications can be crushed, thereby greatly increasing a reduction ratio of a single machine. In addition, stage-based independence of power drive is implemented, to provide a precondition of implementing comprehensive and intelligent control.

No. of Pages : 8 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024377 A

(19) INDIA

(22) Date of filing of Application :10/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR DETERMINING AXLE LOAD

(51) International classification	:G06Q0010040000, B60L0003000000, G01C0021160000, B60Q0009000000, A63B0021060000	(71) Name of Applicant : 1)DANA HEAVY VEHICLE SYSTEMS GROUP, LLC. Address of Applicant :3939 Technology Drive, P.O. Box 1000, Maumee, Ohio 43537, United States of America U.S.A.
(31) Priority Document No	:62/860,982	(72) Name of Inventor :
(32) Priority Date	:13/06/2019	1)DAVIS, Mark A.
(33) Name of priority country	:U.S.A.	2)PASSERO, Anthony N.
(86) International Application No	:NA	3)STOYCHEV, Stoyan I.
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Methods and systems for estimating an axle load of a vehicle are described. In one example, a method is disclosed wherein axle load is estimated in response to an angle between two components of an axle. The angle may change as weight is added to or removed from the axle such that axle load may be determined as a function of the angle.

No. of Pages : 32 No. of Claims : 10

(54) Title of the invention : FUEL SUPPLY DEVICE

(51) International classification	:F02M0037100000, F02M0055020000, B60K0015030000, H02K0001160000, F02M0037440000	(71) Name of Applicant : 1)AISAN KOGYO KABUSHIKI KAISHA Address of Applicant :1-1, Kyowa-cho 1-chome, Obu-shi, Aichi-ken, Japan Japan
(31) Priority Document No	:2019-110358	(72) Name of Inventor :
(32) Priority Date	:13/06/2019	1)Kayoko TAKENOUCHI
(33) Name of priority country	:Japan	2)Tomonori NAGASE
(86) International Application No	:NA	3)Taichi KANAZAWA
Filing Date	:NA	4)Tesshu TSUCHIYA
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides a fuel supply device capable of reducing the diameter of a cover member and/or increasing the capacity of a fuel reservoir portion while improving operability in attachment/detachment of an external connector with respect to an electric connector. A fuel supply device (20) includes a cover member (22), having an electric connector (40) and a fuel reservoir portion (60). The fuel reservoir portion (60) includes a peripheral wall (62) having an adjacent wall (80) adjacent to and spaced apart from the electric connector (40). A recess (82) is formed at a corner defined between the adjacent wall (80) and a bottom wall (64) of the fuel reservoir portion (60), and includes a recess bottom (82a) positioned above the bottom wall (64), and a recess wall (82b) positioned further away from the electric connector (40) than the adjacent wall (80). Refer to Figure-2

No. of Pages : 18 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024439 A

(19) INDIA

(22) Date of filing of Application :10/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : EXHAUST GAS AFTERTREATMENT APPARATUS AND SANDWICH MIXING PIPE THEREOF

(51) International classification	:G01N0033533000, H05B0031000000, B01J0020286000, C02F0003280000, B63C0007260000	(71) Name of Applicant : 1)ROBERT BOSCH GMBH Address of Applicant :Postfach 30 02 20, 70442 Stuttgart, Germany Germany
(31) Priority Document No	:201910505694.7	(72) Name of Inventor :
(32) Priority Date	:12/06/2019	1)DING, Ningning
(33) Name of priority country	:China	2)WANG, Di
(86) International Application No	:NA	3)BU, Jing
Filing Date	:NA	4)LUO, Jing
(87) International Publication No	: NA	5)XIE, Youfu
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A mixing pipe (6) included in an exhaust gas aftertreatment apparatus, the mixing pipe (6) being used to mix a reductant for exhaust gas treatment into exhaust gas, and the mixing pipe comprising an inner pipe (10, 20; 80) and an outer pipe (30), wherein an upstream end of outer pipe (30) surrounds and is connected to an upstream end of inner pipe (10, 20; 80), a downstream end of the outer pipe (30) surrounds and is connected to a region of the inner pipe (10, 20; 80), and a cylindrical surrounding space is formed between the outer pipe (30) and an inner pipe part faced radially by outer pipe (30); in an axial direction of mixing pipe (6), the surrounding space at least covers a mounting position, in the mixing pipe (6), of a mixer for promoting the mixing of the reductant and exhaust gas and inducing rotational flow.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024442 A

(19) INDIA

(22) Date of filing of Application :10/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MOBILE TERMINAL

(51) International classification :H04W0036220000,
G06F0017220000,
G06F0017210000,
C07D0403120000,
C07D0413040000
(31) Priority Document No :201920881910.3
(32) Priority Date :12/06/2019
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application
Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
**1)GUANGDONG OPPO MOBILE
TELECOMMUNICATIONS CORP., LTD.**
Address of Applicant :No.18, Haibin Road, Wusha, Chang'an,
Dongguan, Guangdong 523860, China. China
(72)**Name of Inventor :**
**1)Qiang WANG
2)Lisi XU
3)Biao LI**

(57) Abstract :

The present disclosure provides a mobile terminal, including: one or more camera components located inside the mobile terminal, wherein each of the camera components comprises a lens having a circular viewing angle, the camera component has a field of view, and the field of view is within the circular viewing angle; and a sheet that covers the camera component, wherein the sheet comprises a light-transmitting region and a light-shielding region, the light-shielding region surrounds the light-transmitting region, and the field of view intersects with the sheet to form intersections located in the light-transmitting region; the light-transmitting region comprises edge contour lines comprising first straight line segments and first arc line segments connected to each other, the first straight line segments are located in a circle in which the first arc line segments are located, and first straight line segments are partially or entirely located in the circular viewing angle.

No. of Pages : 39 No. of Claims : 15

(54) Title of the invention : APPARATUS FOR COMPACTING A CONTINUOUS TEXTILE SUBSTRATE BY MEANS OF ELASTIC BELT

(51) International classification	:D06C0021000000, B41J0011000000, B41J0015040000, B41J0002005000, B65H0005060000	(71) Name of Applicant : 1)SANTEX RIMAR GROUP S.R.L. Address of Applicant :Localit Colombara, 50, I-36070 Trissino, VICENZA, ITALY Italy
(31) Priority Document No	:IT 102019000009201	(72) Name of Inventor : 1)MANDRUZZATO, Giulio 2)NICOLETTI, Andrea
(32) Priority Date	:17/06/2019	
(33) Name of priority country	:Italy	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to an apparatus for compacting a 5 continuous textile substrate (T) by means of elastic belt. The apparatus (1) comprises: - a heatable rotating cylinder (10); - an endless belt (20) movable along a closed path to support and transport the textile substrate (T) in contact with a side surface portion 10 (10a) of said heatable rotating cylinder (10), said belt being elastically deformable in elongation; - a roller system (31, 32, 33, 34, 35) on which said belt (20) is wound in an elongation pretensioning state. The roller system comprises a plurality of idle return rollers (33, 15 34, 35) and a plurality of motorized rollers (31, 32) operable so as to make said belt (20) slide along said closed path imposing on said belt an additional elongation tension state at a first section (T1) of said path extending - with respect to an advancement direction 20 (X) of the belt - upstream of a second section (T2) of said path in which said belt (20) is maintained in contact with the rotating cylinder. The apparatus (1) comprises means (40) for guiding the textile substrate (T) between the belt (20) and said heatable cylinder (10) 25 37 along said second section (T2) of said path. The roller system comprises a motorized drive roller (31), a motorized brake roller (32), a first idle return roller (33), which is arranged between said motorized brake roller and said motorized drive roller, and a second idle 5 return roller (34). The first section (T1) of the path extends between the motorized brake roller (32) and the motorized drive roller (31), passing in partial winding around the first idle return roller (33), while the second section (T2) of the path extends between the 10 motorized drive roller (31) and the second idle return roller (34). The closed path is completed by a third section (T3) extending between the second idle return roller (34) and the motorized brake roller (32). In use along the third section (T3) of the path, the belt (20) 15 is in a relaxed tension state with respect to the first section (T1) of the path. Figure: 1

No. of Pages : 39 No. of Claims : 19

(54) Title of the invention : APPARATUS FOR COMPACTING A CONTINUOUS TEXTILE SUBSTRATE BY MEANS OF ELASTIC BELT

(51) International classification	:D06C0021000000, B32B0037100000, B30B0005060000, G03G0015000000, B65G0015300000	(71) Name of Applicant : 1)SANTEX RIMAR GROUP S.R.L. Address of Applicant :Localit Colombara, 50, I-36070 Trissino, VICENZA, ITALY Italy
(31) Priority Document No	:IT 102019000009198	(72) Name of Inventor : 1)MANDRUZZATO, Giulio 2)NICOLETTI, Andrea
(32) Priority Date	:17/06/2019	
(33) Name of priority country	:Italy	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to an apparatus for compacting a 5 continuous textile substrate (T) by means of elastic belt, comprising: - a heatable rotating cylinder (10); - an endless belt (20) movable along a closed path (P) to support and transport the textile substrate (T) in contact with a side surface portion (11) of said heatable 10 rotating cylinder (10), said belt being elastically deformable in elongation; - a roller system (31, 32, 33, 34, 35) on which said belt (20) is wound in a state of pretensioning in elongation, wherein said roller system comprises a plurality of idle return rollers (33, 34, 35) 15 and a plurality of motorized rollers (31, 32) which may be operated so as to slide said belt (20) along said closed path (PC), imposing on said belt an additional tensional state of elongation at a first section (T1) of said path which extends - with respect to a direction of 20 advancement (X) of the belt - upstream of a second section (T2) of said path in which said belt (20) is kept in contact with the rotating cylinder; means (40) for guiding said textile substrate (T) between said belt (20) and said heatable cylinder (10) along said second section 25 52 (T2) of said path. The apparatus comprises a system for reducing friction coefficient between the belt (20) and the heatable rotating cylinder (10), said system for reducing friction coefficient comprising one or more interposition tapes (61, 62; 63) between belt and 5 cylinder. Figure: 1

No. of Pages : 60 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014024925 A

(19) INDIA

(22) Date of filing of Application :13/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : WEARABLE DEVICE, STRAP AND ENGAGING MECHANISM

(51) International classification	:H04W0036220000, G06F0017220000, G06F0017210000, C07D0403120000, C07D0413040000	(71) Name of Applicant : 1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD. Address of Applicant :No.18, Haibin Road, Wusha, Chang'an, Dongguan, Guangdong 523860, China. China
(31) Priority Document No	:201920909837.6	(72) Name of Inventor :
(32) Priority Date	:14/06/2019	1)Jianghua HU
(33) Name of priority country	:China	2)Yuege XUE
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present application relates to a wearable device, a strap, and an engaging mechanism. The wearable device includes a watch body and a strap, wherein the watch body is provided with an installation groove, and the strap can be installed in and detached from the installation groove. The strap includes a strap body, a peg, a eject pin, and a linkage component. The strap body is provided with a receiving space, and the strap body is provided with a sliding hole and a first through hole. One end of the peg passes through a sliding hole and the other end is located in the receiving space; the eject pin is located in the receiving space and can pass through the first through hole; the linkage component is connected between the peg and the eject pin, and the peg can drive the eject pin to protrude from the first through hole and engage in the installation groove through the linkage component, so that the strap is installed onto the watch body; the peg can drive the eject pin towards the receiving space to be detached the strap from the installation groove. The above structure is relatively simple, and it is convenient for a user to exert force, and it is convenient to detach the strap from the watch body. The watch body uses an installation groove to connect the strap, which reduces the gap between the strap and the watch body and improves the aesthetics.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202014025386 A

(19) INDIA

(22) Date of filing of Application :17/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : COMPOUND ECO-FRIENDLY STOVE OF SMOKE-FREE GRILL AND PIZZA OVEN WITH SINGLE BUTTERFLY STYLE BURNER ASSEMBLY •

(51) International classification	:A47J0037070000, A47J0037060000, F24C0015160000, A21B0003150000, F24C0015200000	(71) Name of Applicant : 1)LOVINFLAME, INC. Address of Applicant :9th Fl., No. 298 Rueiguang Rd., Neihu Dist., Taipei City 114, Taiwan
(31) Priority Document No	:10-2019-0071663	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)HOME, WILLIAM
(33) Name of priority country	:Republic of Korea	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A compound eco-friendly stove includes a main body, a baking tray support, a baking tray, a butterfly style burner assembly, a grill grate, a grease guide plate, a grease pan, and a lift handle. The main body is provided, on a top, with a first cover and a second cover, which define therebetween an airflow passage. The baking tray support supports the baking tray thereon and is formed with multiple through holes at two sides of the baking tray. The butterfly style burner assembly, the grill grate, the grease guide plate, and the grease pan are disposed sequentially under the baking tray support. An upper compartment oven is formed between the baking tray support and the first and second covers and a lower compartment grill is formed between the butterfly style burner assembly and the grill grate.

No. of Pages : 27 No. of Claims : 8

(54) Title of the invention : PLATE THICKNESS CONTROL DEVICE AND PLATE THICKNESS CONTROL METHOD

(51) International classification	:B21B0037160000, B22C0009040000, B22C0007020000, B21B0037180000, B22C0021140000	(71) Name of Applicant : 1)TOSHIBA MITSUBISHI-ELECTRIC INDUSTRIAL SYSTEMS CORPORATION Address of Applicant :3-1-1, Kyobashi, Chuo-ku, Tokyo 1040031, Japan Japan
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)TACHIBANA, Minoru
(33) Name of priority country	:NA	
(86) International Application No	:PCT/JP2019/023668	
Filing Date	:14/06/2019	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A plate thickness control device is a plate thickness control device for controlling 5 the plate thickness of a hot rolling mill provided with a rolling stand. The plate thickness control device includes: a pyrometer disposed on the entry side of the rolling stand; a difference calculation part that outputs a difference temperature between a lock-on temperature of the plate-to-be-rolled measured by the pyrometer and a measurement value of a portion other than the tip portion of the plate-to-be10 rolled measured by the pyrometer; a tracking part that transfers the difference temperature from the position of the pyrometer to immediately below the rolling stand based on the plate speed of the plate-to-be-rolled; and a computation part that calculates a screw-down amount of the rolling stand based on the difference temperature transmitted from the tracking part. The computation part may include 15 a proportional differential control part that performs proportional differential control on the difference temperature, and a screw-down amount calculation part that calculates a screw-down amount based on an output value of the proportional differential control part.

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017021523 A

(19) INDIA

(22) Date of filing of Application :22/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD FOR PRODUCING SOLID TRIAZOLINEDIONE COMPOUND, SOLID TRIAZOLINEDIONE COMPOUND, AND METHOD FOR PRODUCING TRIAZOLINEDIONE COMPOUND

(51) International classification :C07D 249/12
(31) Priority Document No :2018-112192
(32) Priority Date :12/06/2018
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2019/023163
Filing Date :11/06/2019
(87) International Publication No :WO 2019/240140
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
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Address of Applicant :1-1, Mikage-cho, Shunan-shi,
Yamaguchi 7458648 Japan
2)JEOL LTD.
(72)Name of Inventor :
1)SEKI Masahiko
2)FUKUZAWA Seketsu
3)TAKIWAKI Masaki

(57) Abstract :

Provided are a method for separating a DAPTAD-containing triazolinedione compound in solid form from a reaction solution, a separated solid triazolinedione compound, and a novel method for producing a triazolinedione compound. A triazolinedione solution in which a DAPTAD-containing triazolinedione compound is dissolved is brought into contact with a C5-15 hydrocarbon-based poor solvent to obtain a solid triazolinedione compound. Also, a triazolinedione compound is oxidized using an oxidizing agent that does not produce acid as a byproduct to obtain a triazolinedione compound.

No. of Pages : 57 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017021524 A

(19) INDIA

(22) Date of filing of Application :22/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD FOR PRODUCING SEMICARBAZIDE COMPOUND

(51) International classification :C07C 281/06
(31) Priority Document No :2018-112193
(32) Priority Date :12/06/2018
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2019/023164
Filing Date :11/06/2019
(87) International Publication No :WO 2019/240141
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Yamaguchi 7458648 Japan
2)JEOL LTD.
(72)**Name of Inventor :**
1)SATOU Makoto
2)MATSUSHIGE Misao
3)FUKUZAWA Seketsu
4)TAKIWAKI Masaki

(57) Abstract :

Provided is a method for producing a high-purity, high-quality semicarbazide compound at a high yield by a simple method. The semicarbazide compound is recrystallized by a solvent containing a halogenated hydrocarbon. Dichloromethane is preferred as the halogenated hydrocarbon.

No. of Pages : 29 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017028163 A

(19) INDIA

(22) Date of filing of Application :02/07/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : COOLING EFFICIENCY-ENHANCED BATTERY MODULE AND BATTERY PACK COMPRISING SAME

(51) International classification	:H01M 10/6551, H01M 10/653, H01M 10/647, H01M 2/10, H01M 10/613	(71) Name of Applicant : 1)LG CHEM, LTD. Address of Applicant :128, Yeoui-daero, Yeongdeungpo-Gu, Seoul 07336 Republic of Korea
(31) Priority Document No	:10-2018-0087424	(72) Name of Inventor :
(32) Priority Date	:26/07/2018	1)CHOI, Yun-Ki
(33) Name of priority country	:Republic of Korea	
(86) International Application No	:PCT/KR2019/007012	
Filing Date	:11/06/2019	
(87) International Publication No	:WO 2020/022643	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A battery module, according to one embodiment of the present invention, comprises: a module main body comprising a cell assembly stack formed by stacking a plurality of cell assemblies, and a module case for accommodating the cell assembly stack; and a pair of heatsinks arranged on the upper and lower parts of the module main body so as to discharge heat transferred from the module case. The cell assembly comprises: at least one battery cell; a cartridge for accommodating the battery cell; and a pair of thermally conductive resin layers for filling empty spaces respectively formed between the top end of the battery cell and the cartridge, and between the bottom end of the battery cell and the cartridge.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017030152 A

(19) INDIA

(22) Date of filing of Application :15/07/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ELECTRIC VEHICLE BATTERY PACK COOLING SYSTEM AND ELECTRIC VEHICLE BATTERY PACK SYSTEM COOLING METHOD USING SAME

(51) International classification	:H01M 10/6572, H01M 10/63, H01M 10/6556, H01M 10/625, H01M 10/613	(71) Name of Applicant : 1)LG CHEM, LTD. Address of Applicant :128, Yeoui-daero, Yeongdeungpo-Gu, Seoul 07336 Republic of Korea
(31) Priority Document No	:10-2018-0080099	(72) Name of Inventor :
(32) Priority Date	:10/07/2018	1)CHOI, Yun-Ki
(33) Name of priority country	:Republic of Korea	
(86) International Application No	:PCT/KR2019/007008	
Filing Date	:11/06/2019	
(87) International Publication No	:WO 2020/013455	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Provided are: an electric vehicle battery pack cooling system which can be used at the time of quick charging; and an electric vehicle battery pack system cooling method using same. The electric vehicle battery pack cooling system according to the present invention comprises: a battery pack; a water cooling type-cooling device; a thermoelectric element module installed between refrigerant pipes of the water cooling type-cooling device; a current sensor for detecting the intensity of a charging current to be supplied to the battery pack; and a control unit for determining a charge C-rate from the intensity of the charging current and driving the thermoelectric element module when the charge C-rate is a preset threshold or higher.

No. of Pages : 29 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017031129 A

(19) INDIA

(22) Date of filing of Application :21/07/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ELECTROLYTE FOR LITHIUM SECONDARY BATTERY AND LITHIUM SECONDARY BATTERY COMPRISING SAME

(51) International classification	:H01M 10/0567, H01M 10/42, H01M 10/052	(71) Name of Applicant : 1)LG CHEM, LTD. Address of Applicant :128, Yeoui-daero Yeongdeungpo-gu Seoul 07336 Republic of Korea
(31) Priority Document No	:10-2018-0067431	(72) Name of Inventor :
(32) Priority Date	:12/06/2018	1)KIM, Hyun Seung
(33) Name of priority country	:Republic of Korea	2)LEE, Chul Haeng
(86) International Application No	:PCT/KR2019/007005	3)AN, Yu Ha
Filing Date	:11/06/2019	4)OH, Jeong Woo
(87) International Publication No	:WO 2019/240465	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an electrolyte for a lithium secondary battery and a lithium secondary battery comprising same, the electrolyte comprising: lithium salt; an additive including a compound represented by chemical formula 1; and an organic solvent.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017033322 A

(19) INDIA

(22) Date of filing of Application :04/08/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MOUNTING ASSEMBLY OF A VEHICLE INTERIOR MIRROR OR OTHER PANE ADD-ON PARTS

(51) International classification	:B60R 1/04
(31) Priority Document No	:18181947.5
(32) Priority Date	:05/07/2018
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2019/065817
Filing Date	:17/06/2019
(87) International Publication No	:WO 2020/007595
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SAINT-GOBAIN GLASS FRANCE
Address of Applicant :12 Place de l'Iris Tour Saint-Gobain
92400 Courbevoie France

(72)**Name of Inventor :**
1)BARRAS, Claire
2)LAKSHMANAN, Martin

(57) Abstract :

The invention relates to a mounting assembly (10; 20; 30; 40) of a vehicle interior mirror or other pane add-on part, comprising the following: a pane adhesive element (13; 23; 33; 43), which is shaped in a substantially plate-shaped or disc-shaped manner, and having a first free surface (13a; 33a) designed as an adhesive surface for fastening the mounting assembly to the inner side of a vehicle pane (6; 6'), and a second surface (13b; 33b), and a mirror mount (12; 22; 32; 42) having a first end face (12a), on which the pane adhesive element is seated with the second surface thereof, and a second end face (12b) designed for mounting a housing (11; 21) of the vehicle interior mirror or the add-on part. The pane adhesive element has the shape of a flat truncated cone or a flat pyramid in such a way that the second surface is smaller than the free first surface.

No. of Pages : 8 No. of Claims : 10

(54) Title of the invention : AN APPARATUS FOR CONVERTING WIND OR WATER ENERGY

(51) International classification	:F03D 3/00, F03D 3/06, F03B 17/06	(71) Name of Applicant : 1)BEKO, Ferenc Address of Applicant :Berda J ³ zsef u. 50. 1043 Budapest Hungary
(31) Priority Document No	:P1800253	
(32) Priority Date	:17/07/2018	
(33) Name of priority country	:Hungary	(72) Name of Inventor :
(86) International Application No	:PCT/HU2019/000019	1)BEKO, Ferenc
Filing Date	:11/06/2019	
(87) International Publication No	:WO 2020/016619	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The subject-matter of the invention is an apparatus for converting energy of wind or water, it is driven by natural energy of wind or water, it is a rotating machine with either magnetic control or mechanic one where blades move along an open eccentric path with continuously changing radius in its construction; in the construction one or more sliding blocks (2) are fastened on a driven axle (1) shapes suitable for sliding are formed in the said blocks, their number depends on the number of blade arms (3) of the blades (5), there are secondary sliding blocks (4) and a power transmission system is established, which is realized by the driven axle (1) and the blades (5) led to a leading path (6) eccentric to the axle.

No. of Pages : 6 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202017036663 A

(19) INDIA

(22) Date of filing of Application :26/08/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : INDUCTION HARDENED CRANKSHAFT AND METHOD FOR PRODUCING MATERIAL FOR INDUCTION HARDENED CRANKSHAFT

(51) International classification	:C22C 38/00, C21D 8/00, C22C 38/60, F16C 3/06	(71) Name of Applicant : 1)NIPPON STEEL CORPORATION Address of Applicant :6-1, Marunouchi 2-chome, Chiyoda-ku, Tokyo 1008071 Japan
(31) Priority Document No	:2018-123664	(72) Name of Inventor :
(32) Priority Date	:28/06/2018	1)KUBOTA, Manabu
(33) Name of priority country	:Japan	2)MAEJIMA, Taketo
(86) International Application No	:PCT/JP2019/023491	
Filing Date	:13/06/2019	
(87) International Publication No	:WO 2020/004060	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Provided is an induction hardened crankshaft having an excellent balance of fatigue strength, machinability, and quenching crack resistance. The induction hardened crankshaft has a chemical composition containing, in mass%, 0.30-0.60% of C, 0.01-1.50% of Si, 0.4-2.0% of Mn, 0.01-0.50% of Cr, 0.001-0.06% of Al, 0.001-0.02% of N, 0.03% or less of P, 0.005-0.20% of S, and 0.005-0.060% of Nb, with the remainder comprising Fe and impurities, wherein the microstructure of non-induction hardened portions is mainly composed of ferrite/pearlite, the fraction of ferrite, Fa, satisfies expression (1) below, the microstructure of induction hardened portions is mainly composed of martensite or annealed martensite, and the grain size of prior austenite is 30 μm or less. (1): $Fa = 150 - [C\%] + 84$, wherein [C%] is the content (in mass%) of C in the induction hardened crankshaft.

No. of Pages : 21 No. of Claims : 2

(54) Title of the invention : ETHYLENE/ALPHA-OLEFIN COPOLYMER AND METHOD FOR PREPARING SAME

(51) International classification	:C08F 210/16, C08F 210/14, C08F 2/38, C08F 4/6592, C08F 4/649	(71) Name of Applicant : 1)LG CHEM, LTD. Address of Applicant :128, Yeoui-daero Yeongdeungpo-gu Seoul 07336 Republic of Korea
(31) Priority Document No	:10-2018-0052045	(72) Name of Inventor :
(32) Priority Date	:04/05/2018	1)JUN, Jung Ho
(33) Name of priority country	:Republic of Korea	2)JUNG, Seung Hwan
(86) International Application No	:PCT/KR2019/005369	3)GONG, Jin Sam
Filing Date	:03/05/2019	4)GWAK, Rae Keun
(87) International Publication No	:WO 2019/212308	5)LEE, Choong Hoon
(61) Patent of Addition to Application Number	:NA	6)LEE, Eun Jung
Filing Date	:NA	7)JU, Hyun Jin
(62) Divisional to Application Number	:NA	8)PARK, In Sung
Filing Date	:NA	9)PARK, Sang Eun

(57) Abstract :

The present invention provides an ethylene/alpha-olefin copolymer and a method for preparing same, the ethylene/alpha-olefin copolymer having a narrow molecular weight distribution with low density and ultra-low molecular weight, and having a minimum number of unsaturated functional groups and a particularly low content of vinylidene among the unsaturated functional groups, thus exhibiting excellent physical properties.

No. of Pages : 50 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201821047400 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

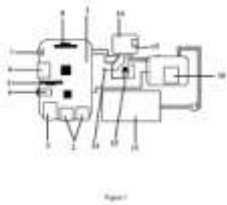
(43) Publication Date : 18/12/2020

(54) Title of the invention : APPARATUS AND METHOD FOR FLYING OF A MOBILE DEVICE

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)Niranjan Jashbhai Darji Address of Applicant :1- Nandanvan Society, B.H; J.K. Anand Marriage Hall, 80 Feet Road, Anand Gujarat India 388001 Gujarat India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Niranjan Jashbhai Darji
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Apparatus and Method for flying of a mobile device comprising of propellers in mobile phone body having at least four motors, basically co-planar and arranged on the sides of a quadrilateral, motor means for controlling and an electronic microcontroller for controlling said motor means. The invention also relates to a mobile phone to which a UAV as referred to above be inbuilt comprises extendable propellers. The mobile phone is equipped with means for remote control of the UAV or is operated by wrist smart band or any other wire or wireless devices. Preferably, the UAV is provided with collapsible and extendable propellers connected with motor.



No. of Pages : 37 No. of Claims : 29

(54) Title of the invention : A FLYING SHELL FOR PORTABLE ELECTRONIC DEVICE

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71)Name of Applicant : 1)Niranjan Jashbhai Darji Address of Applicant :1- Nandanvan Society, B.H; J.K. Anand Marriage Hall, 80 Feet Road, Anand Gujarat India 388001 Gujarat India
(31) Priority Document No	:NA	(72)Name of Inventor :
(32) Priority Date	:NA	1)Niranjan Jashbhai Darji
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT: A flying shell for Portable electronic device comprising the Unmanned aerial Vehicle (UAV) surrounded by the rubber polymer stretchable band, connected with all the four motors by sockets which are connected by the four propellers respectively. All the four sides and corners of the unmanned aerial Vehicle (UAV) are covered by the side covers and corner covers respectively to protect and strengthen the body of the unmanned aerial Vehicle (UAV). All the covers possess the same size during the operation and firmly hold the unmanned aerial Vehicle (UAV) and the stretchable band has the capacity to stretch as per the size of the bluetooth enabled portable electronic device.

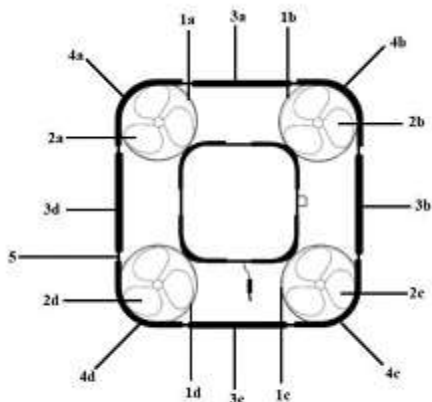


Figure 1

No. of Pages : 37 No. of Claims : 29

(54) Title of the invention : BLADDER FOAM SEAT

(51) International classification :H01M0010440000,
G11B0017049000,
G03G0015080000,
A24D0003060000,
B65D0006220000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

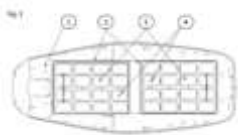
1)VARROC POLYMERS PVT. LTD.Address of Applicant :VPPL-R&D, Plot No. M 138/139,
MIDC-Waluj, Aurangabad 431 136, Maharashtra Maharashtra
India

(72)Name of Inventor :

1)Ganesh Garkhedkar**2)Amit Pant****3)Subhash Chakote****4)Sunil Joshi****5)Kalyan Mhaske**

(57) Abstract :

ABSTRACT BLADDER FOAM SEAT This invention pertains to a device for overcoming progressively weakening bounce-back property of polymer foam of an automobile seat and an automobile seat comprising the device. The device comprises an inflated flexible device with a non-return valve. The inflated flexible device comprises a bladder (3) inflated with water or a gas. The gas is either air or nitrogen or both. The automobile seat comprises a plastic molded seat base (7) having a surface A fixed to the chassis and face B that is face opposite to surface A, polyurethane foam (1) having a pocket (2) in polyurethane foam placed on the plastic molded seat base, an inflated bladder having a non-return valve (4) placed in the pocket of polyurethane foam, and a water resistant seat cover covering entire seat assembly except surface A of plastic Molded Seat Base. The water resistant seat cover comprises a rexine (6).



No. of Pages : 31 No. of Claims : 17

(54) Title of the invention : COLLAPSIBLE MULTILAYER FENCE SYSTEM

(51) International classification :E04H0017140000,
E04H0017160000,
A01K0015020000,
G01S0019160000,
E04H0017100000

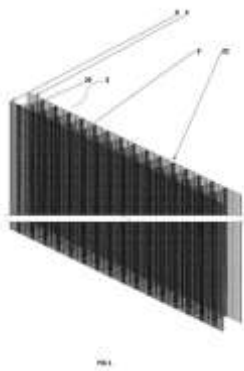
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
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Address of Applicant :21 A-B-C, RAJU INDUSTRIAL
ESTATE PREMISES CO-OP. SOCIETY LTD. PENKARPADA
ROAD, MIRA, DISTRICT-THANE-401107 Maharashtra India

(72)Name of Inventor :
1)Soundarapandian Srinivasan

(57) Abstract :

ABSTRACT: The invention is for a collapsible multilayer fence system (2) with barriers on multiple planes . It comprises of an outer attack side wire mesh panel (4), a spaced apart inner safe side wire mesh panel(6). Spaced apart units of inserts(8) of weld mesh strips between the wire mesh panels, separate the attack side and the safe side. The inserts vertically extend not more than the height of the wire mesh panels. Each insert comprises of at least three weld mesh strips (10,10TM,12) hingedly and loosely secured together along the vertical length (18) of their common edge at a pivot point (14) , and secured (18) along their oppositely located free edge, to the attack side and safe side wire mesh panels..



No. of Pages : 12 No. of Claims : 10

(54) Title of the invention : SYSTEM FOR INDICATING COLOUR FADING OF CLOTHES AND METHOD THEREFOR

<p>(51) International classification</p> <p>(31) Priority Document No</p> <p>(32) Priority Date</p> <p>(33) Name of priority country</p> <p>(86) International Application No Filing Date</p> <p>(87) International Publication No</p> <p>(61) Patent of Addition to Application Number Filing Date</p> <p>(62) Divisional to Application Number Filing Date</p>	<p>:G06K0019060000, G06F0016955000, G06Q0010060000, H04L0029060000, H04N0021472200</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p>	<p>(71)Name of Applicant : 1)MKSSS™s Cummins College of Engineering for Women Address of Applicant :Survey No. 11/2, Karvenagar, Pune 411052, Maharashtra, India Maharashtra India</p> <p>(72)Name of Inventor : 1)Vaidehi Anil Deoskar</p>
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(57) Abstract :

System for indicating colour fading of clothes and method there for Abstract Disclosed are a system (100) and a method for indicating colour fading of clothes. The system (100) includes a code generator (20), a scanner (40) and a display unit (60). The code generator (20) generates a quick response code that is customizable and unique for every cloth. The scanner (40) conveys the relevant information of the cloth by scanning the quick response code. The display unit (60) helps a user to decide on the fading of the cloth. The system (100) and the method are easy to implement and simple to use. The system (100) and the method save the time taken in labour work, card board printing and make the entire process digital. Figure 1a

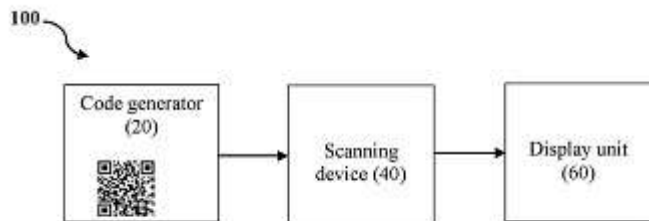


Figure 1a

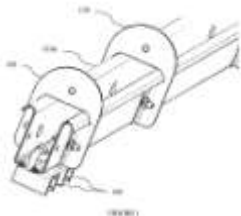
No. of Pages : 17 No. of Claims : 10

(54) Title of the invention : A CONVEYOR SYSTEM

(51) International classification	:B65G0037000000, B61B0003020000, B65G0047610000, B65G0021020000, B65G0017380000	(71) Name of Applicant : 1)GARTECH EQUIPMENTS PVT. LTD. Address of Applicant :No. 137/138, Chale, Tal. Mulshi, Dist. Pune-412108, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)GARWARE, Harish Rajaram
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure relates to the field of conveyors. A conveyor system (100) disclosed in the present disclosure eliminates the need of bearings and rollers. The conveyor system (100) comprises a track (110), an endless chain (140), carriage bolts (150), carriages (160) and driving mechanism. The track (110) comprises a pair of rails (110a, 110b) disposed parallel to each other in a spaced apart configuration, defining a gap (125) therebetween. The track (110) is positioned above ground level. The chain (140) is slidably disposed within the track (110). The carriage bolts (150) are connected to the chain (140), and extend downwards through the gap (125). Each of the carriages (160) is suspended from a free end of a carriage bolt (150), and is configured to be attached to an article to be transported. The driving mechanism is configured to move the chain (140), thereby displacing the carriages (160).



No. of Pages : 31 No. of Claims : 13

(54) Title of the invention : SPECTROELECTROCHEMICAL CELL HOLDING SET-UP FOR IN-SITU/OPERANDO SYNCHROTRON-BASED MEASUREMENTS

(51) International classification	:H01M0002100000, H01M0002200000, G01N0021650000, H01M0002020000, G01N0033280000	(71) Name of Applicant : 1) Indian Institute of Technology Bombay Address of Applicant :Powai, Mumbai 400076, Maharashtra India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Mr. Manas Ranjan Panda
(33) Name of priority country	:NA	2)Mr. Supriya Sau
(86) International Application No	:NA	3)Prof. Sagar Mitra
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

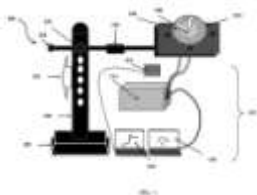
(57) Abstract :

ABSTRACT Spectroelectrochemical cell holding set-up for in-situ/operando Synchrotron-based measurements Embodiments relate to Spectroelectrochemical cell holding set-up for in-situ Synchrotron-based measurement for material characterizations. Spectroelectrochemical cell holding set-up comprises stand capable of moving in one or more directions and is having height adjusting means to adjust height of the stand for experimentation station. Cell holder with a two-polarity forming a casing is arranged to hold an electrochemical cell. The central portion of the electrochemical cell is covered with a predefined tapping material. Cell holder comprises insulating case and a metallic plate provided with a groove on the top surface of the cell holder for holding the electrochemical cell. Solid-bar with a junction enables a predefined rotation of the cell holder and a measurement unit configured for measuring characteristics spectra formed due to each of transmitted or reflected X-rays with respect to incident X-rays passed through electrochemical cell. The characteristics spectra are measured according to one or more mode of measurements. FIG.

1 Dated: 11th Day of June, 2019 Signature

Patent Agent.

Arun Kishore Narasani (IN/PA/1049)



No. of Pages : 21 No. of Claims : 17

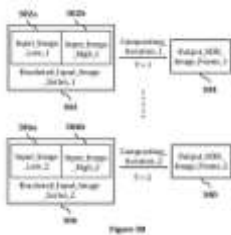
(54) Title of the invention : METHODS, SYSTEMS AND COMPUTER PROGRAM PRODUCTS FOR GENERATING HIGH DYNAMIC RANGE IMAGE FRAMES

(51) International classification :B64G0001360000,
H04N0021274300,
G09B0005140000,
G10L0021100000,
G05B0019042000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NERKAR, Sarang Dilip
Address of Applicant :19/503, Sabarigiri, Siddhachal Phase-3,
Pokhran Road No.2, Thane West, Maharashtra, 400610, India
Maharashtra India
(72)**Name of Inventor :**
1)NERKAR, Sarang Dilip

(57) Abstract :
ABSTRACT METHODS, SYSTEMS AND COMPUTER PROGRAM PRODUCTS FOR GENERATING HIGH DYNAMIC RANGE IMAGE FRAMES The invention relates to digital video image processing. In particular, the invention provides methods, systems and computer program products that optimize processes for generation of high dynamic range output video streams by optimizing the processes of parsing or extracting information from multiple input image frames and combining the multiple input image frames into a composite high dynamic range output video frames.



No. of Pages : 39 No. of Claims : 15

(54) Title of the invention : A COMBUSTOR

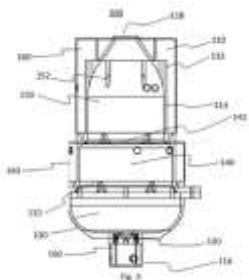
(51) International classification :F23R0003340000,
F23R0003280000,
F23R0003000000,
F23R0003140000,
F23R0003060000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Indian Institute of Technology, Bombay
Address of Applicant :Powai, Mumbai 400076, Maharashtra,
India Maharashtra India
(72)**Name of Inventor :**
1)SUDARSHAN KUMAR
2)SAURABH SHARMA

(57) Abstract :

ABSTRACT A Combustor The present invention provides a combustor of a gas turbine. The combustor comprises of a cylindrical housing having an outer wall and an inner wall extending between a first end and a second end, the inner wall defines a combustion chamber; a swirler adapted to the housing at first end, the swirler having a fuel injection central opening and circumferentially spaced air passages; and a plurality of air injection holes circumferentially spaced at predetermined location on the housing thereby dividing the combustion chamber into plurality of zones, the air injection holes extends through the outer and the inner wall at predetermined angle thereby providing passage for air to be injected inside respective zones of the combustion chamber. Figure 3



No. of Pages : 25 No. of Claims : 12

(54) Title of the invention : NEURAL NETWORK BASED PREDICTION OF COMPETITION BEHAVIOUR IN ENERGY MARKETS

(51) International classification	:G06F0016350000, G06F0017180000, G06Q0040040000, C07K0001000000, H01J0049420000	(71)Name of Applicant : 1)Tata Consultancy Services Limited Address of Applicant :Nirmal Building, 9th Floor, Nariman Point, Mumbai - 400021, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72)Name of Inventor : 1)ACHAR, Avinash
(32) Priority Date	:NA	2)SINGH, Abhay Pratap
(33) Name of priority country	:NA	3)SARANGAN, Venkatesh
(86) International Application No	:NA	4)NATARAJAN, Akshaya
Filing Date	:NA	5)SUBRAMANIAN, Easwara
(87) International Publication No	: NA	6)BHAT, Sanjay Purushottam
(61) Patent of Addition to Application Number:	NA	7)BICHPURIYA, Yogesh Kumar
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Sum of bid quantities (across price bands) placed by generators in energy markets have been observed to be either constant OR varying over a few finite values. Several researches have used simulated data to investigate desired aspect. However, these approaches have not been accurate in prediction. Embodiments of the present disclosure identified two sets of generators which needed specialized methods for regression (i) generators whose total bid quantity (TBQ) was constant (ii) generators whose total bid quantity varied over a few finite values only. In first category, present disclosure used a softmax output based ANN regressor to capture constant total bid quantity nature of targets and a loss function while training to capture error most meaningfully. For second category, system predicts total bid quantity (TBQ) of a generator and then predicts to allocate TBQ predicted across the various price bands which is accomplished by the softmax regression for constant TBQs.



FIG. 2

No. of Pages : 43 No. of Claims : 12

(54) Title of the invention : METHOD AND SYSTEM FOR BUILDING REINFORCEMENT LEARNING (RL) BASED MODEL FOR GENERATING BIDS

(51) International classification :H01M0010440000,
G11B0017049000,
G03G0015080000,
A24D0003060000,
B65D0006220000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

1)Tata Consultancy Services Limited

Address of Applicant :Nirmal Building, 9th Floor, Nariman Point, Mumbai - 400021, Maharashtra, India Maharashtra India

(72)Name of Inventor :

1)SUBRAMANIAN, Easwara

2)ACHAR, Avinash

3)BICHPURIYA, Yogesh Kumar

4)BHAT, Sanjay Purushottam

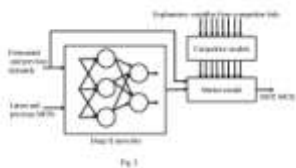
5)NATARAJAN, Akshaya

6)SARANGAN, Venkatesh

7)SINGH, Abhay Pratap

(57) Abstract :

In energy markets in which bidding process is used to sell energy, it is important that a mechanism for deciding bidding amount is in place. State of the art systems in this domain have the disadvantage that they rely on simulation data, and also they make certain assumptions, and both the factors can affect accuracy of results when the systems are deployed and are expected to handle practical scenarios. The disclosure herein generally relates to energy markets, and, more particularly, to a method and a system for Reinforcement Learning (RL) based model for generating bids. The system trains a RL agent using historical data with respect to competitor bids places and Market Clearing Prices (MCPs). The RL agent then processes real-time inputs and generates bidding recommendations.



No. of Pages : 28 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023164 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

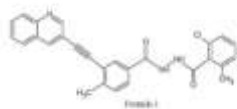
(43) Publication Date : 18/12/2020

(54) Title of the invention : TREATMENT FOR SYNUCLEINOPATHIES

(51) International classification	:A61K0038170000, A61K0031708800, A61K0048000000, C07D0231120000, A61K0031436000	(71) Name of Applicant : 1)SUN PHARMA ADVANCED RESEARCH COMPANY LIMITED Address of Applicant :17/B,MAHAL INDUSTRIAL ESTATE, MAHAKALI CAVES ROAD, ANDHERI (E),MUMBAI-400093,MAHARASHTRA,INDIA Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DAMLE NITIN KRISHNAJI
(33) Name of priority country	:NA	2)GOLDFINE ANDREW MICHAEL
(86) International Application No	:NA	3)MANDHANE SANJAYKUMAR NANDLAL
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

TREATMENT FOR SYNUCLEINOPATHIES A method of treating or preventing synucleinopathies in a human subject comprising administering a therapeutically effective amount of a compound of Formula 1, N NH NH Cl CH3 H3C O O Formula 1 or its pharmaceutically acceptable salt.



No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023166 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTING ON-STREET PARKING VIOLATIONS

(51) International classification :G01C0021260000,
G08G0001140000,
H04N0007180000,
G06K0009000000,
H04W0004180000

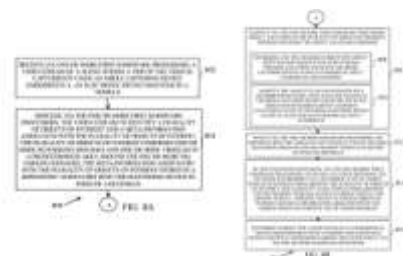
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Tata Consultancy Services Limited
Address of Applicant :Nirmal Building, 9th Floor, Nariman Point, Mumbai - 400021, Maharashtra, India Maharashtra India

(72)**Name of Inventor :**
1)MISRA, Prasant Kumar
2)VASAN, Arunchandar
3)KRISHNA KUMAR SUNIL, Komdam
4)SIVASUBRAMANIAM, Anand
5)RANJAN, Alok

(57) Abstract :

This disclosure relates generally to method and system for detecting on-street parking violations. The method include capturing, by using an media capturing device embodied in an electronic device mounted in a vehicle, a video stream of a scene during a trip of the vehicle. The video stream is processed at the electronic device to identify target objects such as no-parking signage and vehicles parked in the vicinity thereof. A meta-information associated with the target objects is stored in form of a short-term historian in a repository associated with the electronic device. The absolute locations of the target objects is determined and the historian is updated with the values of the absolute locations. A set of unique target objects is determined from amongst the target objects and a meta-information associated with the unique objects is sent to a cloud server for determining parking violations.



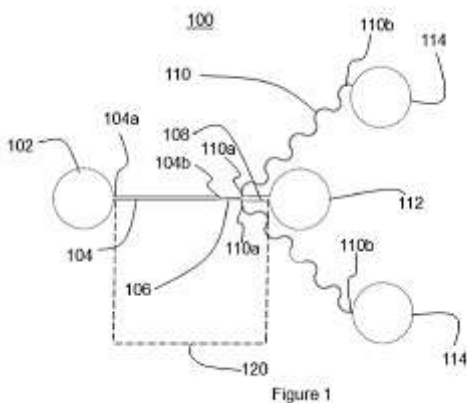
No. of Pages : 64 No. of Claims : 18

(54) Title of the invention : A MICROFLUIDIC DEVICE FOR SEPARATING PLATELETS FROM A BLOOD SAMPLE

(51) International classification	:B01L0003000000, G01N0033490000, A61M0001360000, H05K0001020000, F16B0013120000	(71)Name of Applicant : 1)Indian Institute of Technology, Bombay Address of Applicant :Powai, Mumbai 400076, Maharashtra, India Maharashtra India 2)Indian Institute of Technology, Madras 3)Indian Institute of Technology, Kharagpur
(31) Priority Document No	:NA	(72)Name of Inventor :
(32) Priority Date	:NA	1)Vijai Laxmi
(33) Name of priority country	:NA	2)Siddhartha Tripathi
(86) International Application No	:NA	3)Amit Agrawal
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT A MICROFLUIDIC DEVICE FOR SEPARATING PLATELETS FROM A BLOOD SAMPLE The present invention is directed to a microfluidic device for separation of platelets from a blood sample. The microfluidic device comprises a first reservoir for receiving the blood sample, a second reservoir for receiving residuary blood sample, a main microchannel and a side microchannel. The main microchannel has a first flow path in communication with the first reservoir at one end, the first flow path constricts at other end to define a constriction zone, a second flow path extending from the constriction zone at one end, the second flow path expands at other end to define an expansion zone, and a third flow path extending from the expansion zone at one end and in communication with the second reservoir at other end. The side microchannel branches out from the expansion zone and has a width smaller than a width of the first flow path or the third flow path. Figure 1



No. of Pages : 24 No. of Claims : 24

(54) Title of the invention : METHOD FOR PREVENTING ANOMALOUS REVIVAL OF A UICC FROM A STATE OF TEMPORAL SUSPENSION

(51) International classification	:H04L0029060000, H04W0004700000, H04W0008220000, G06F0008610000, H04W0008180000	(71) Name of Applicant : 1)Giesecke+Devrient Mobile Security GmbH Address of Applicant :Prinzregentenstrasse 159, 81677 Munich, Germany Germany
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Santosh Kumar Mishra
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Disclosed herein are aspects including an applet (08) preinstalled or installed as an over the air update on a UICC (02) that is received or installed in a MTC terminal (01) and a logic module (04) provisioned within execution environment of a MNO server (05) whereby server-based awareness and control is established, via stratified verification between MTC terminal (01) UICC (02) by means of their IMEI and ICCID respectively, and furthermore attributes of suspension or resumption requests, while causing the UICC (02) to assume, observe, and / or recover from temporal state of suspension only when truly scheduled or instructed by an authorized / allowed source to thereby reduce power consumption of the MTC terminal (01) in which said UICC (02) is received. Characteristically, this implementation includes an instance of reversible arrest or permanent decommissioning of the UICC (02) in the event the instance requesting waking up of said UICC (02) is determined to be anomalous or malicious in intent.

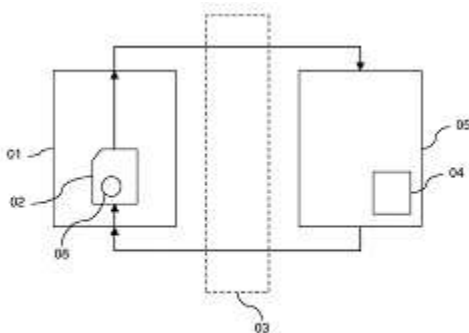


FIGURE 1

No. of Pages : 24 No. of Claims : 14

(54) Title of the invention : An inverter for multi-phase dc-to-ac and ac-to-dc conversion

(51) International classification :H02M0007483000,
H02M0001120000,
H02M0007480000,
B60W0010260000,
H02M0003158000

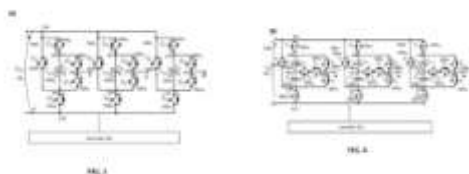
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Pallavee Bhatnagar
Address of Applicant :103, Ram Bhavan Nucleus House,
Berkhedi Road Jahangirabad Bhopal Madhya Pradesh India

(72)**Name of Inventor :**
1)Krishna Kumar Gupta
2)Pallavee Bhatnagar
3)Lalit Kumar Sahu

(57) Abstract :

ABSTRACT An inverter for multi-phase dc-to-ac and ac-to-dc conversion Embodiments herein provide inverter for three-phase dc-to-ac conversion, comprising a single input dc source voltage (VDC) (101, 201), at least three legs corresponding to an AC phase, each of the at least three legs including a plurality of power electronic switches, wherein each of the switches are configured to operate in a plurality of states, a controller (120, 220) connected to the single input DC source voltage (101, 201) and the at least three legs, wherein the controller (120, 220) is configured to operate the inverter in at least one state from the plurality of states by automatically simultaneously switching ON a first set of power electronic switches from the plurality of electronic switches in each of the at least three legs, and switch OFF a second set of power switches from the plurality of electronic switches in each of the at least three legs. FIG. 3 and FIG. 8



No. of Pages : 42 No. of Claims : 20

(54) Title of the invention : VIBRATOR MACHINE FOR COLLECTING OF WIRE ROPES FOR PLASTIC/FIBER MATTRESS

(51) International classification	:A47G0019300000, G05B0019050000, B65G0047100000, F16P0003120000, G01N0033720000	(71)Name of Applicant : 1)NANDKISHOR MAROTRAO SAWAI Address of Applicant :186, BAJAJ NAGAR, NEAR KASTURBA BHAVAN, NAGPUR - 440010, MAHARASHTRA, INDIA. Maharashtra India
(31) Priority Document No	:NA	2)DR. CHANDRAHAS CHANDRASHEKHAR HANDA
(32) Priority Date	:NA	3)DR. VITTHAL GULABRAO ARAJPURE
(33) Name of priority country	:NA	(72)Name of Inventor :
(86) International Application No	:NA	1)NANDKISHOR MAROTRAO SAWAI
Filing Date	:NA	2)DR. CHANDRAHAS CHANDRASHEKHAR HANDA
(87) International Publication No	: NA	3)DR. VITTHAL GULABRAO ARAJPURE
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

[0030] A Vibrator Machine for collecting of mat straws for Plastic/Fiber Mattress is a feasible, convenient solution for making the ends of the mat straws same. Nowadays because of heavy demands and fast supply, the requirement of automation is needed in every area, also, we can say that it is the era of automaton we need to go for automation in the field of household things, for this reason, the present invention provides automation in the making of a plastic mattress which we can say that a feasible, convenient solution. When we consider the traditional approach of the making of the plastic mattress, we can say that one or more operators required to perform a work of collecting mat straws from the pot and matching their ends same manually.

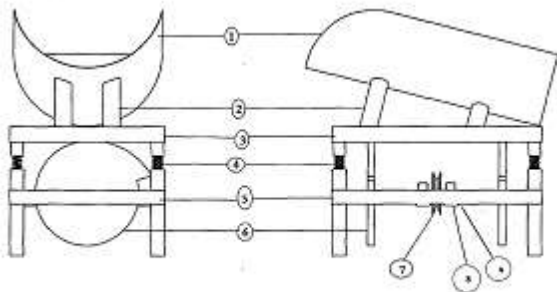


Figure 1

No. of Pages : 10 No. of Claims : 5

(54) Title of the invention : METHOD AND KIT FOR THE QUANTIFICATION AND DETECTION OF THEILERIOSIS

(51) International classification :A61K0039018000,
C12Q0001685100,
H04H0020310000,
C12Q0001688800,
C12Q0001680600

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GeNext Genomics Pvt. Ltd.
Address of Applicant :103, Abhyankar Nagar, Zenda Chowk,
Nagpur - 440010 Maharashtra India

(72)**Name of Inventor :**
1)Vinod Bhaurao Agarkar
2)Supriya Ashwin Kashikar

(57) Abstract :

ABSTRACT ~Method and kit for the quantification and detection of Theileriosis™ The present invention relates to the field of detection and quantification of nucleic acid. The Invention in particular provides a method of detection and extraction of Theileria Annulata genomic DNA from bovine blood sample.

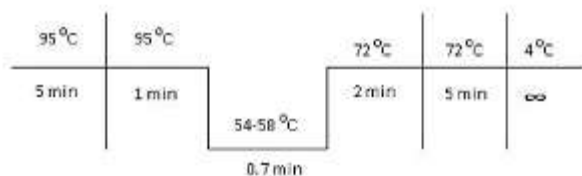


Figure 1(a)

No. of Pages : 22 No. of Claims : 12

(54) Title of the invention : ELECTRONICS PILL ASSISTANT SYSTEM

<p>(51) International classification</p> <p>(31) Priority Document No</p> <p>(32) Priority Date</p> <p>(33) Name of priority country</p> <p>(86) International Application No</p> <p style="padding-left: 20px;">Filing Date</p> <p>(87) International Publication No</p> <p>(61) Patent of Addition to Application Number</p> <p style="padding-left: 20px;">Filing Date</p> <p>(62) Divisional to Application Number</p> <p style="padding-left: 20px;">Filing Date</p>	<p>:A61J0007040000, A61J0001030000, A61B0005000000, A61B0005087000, A61J0007000000</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p>	<p>(71)Name of Applicant : 1)SHRI RAMDEOBABA COLLEGE OF ENGINEERING AND MANAGMENT Address of Applicant :RAMDEO TEKDI, GITTIKHADAN, KATOL ROAD, NAGPUR,MAHARASHTRA,INDIA-440013 Maharashtra India</p> <p>2)DR. SANKET KASTURIWALA</p> <p>(72)Name of Inventor : 1)DR. SANKET KASTURIWALA 2)CHINMAYI AGRAWAL 3)KRISHNA KAKOD</p>
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(57) Abstract :

A Pill medication reminding and monitoring system which will not only alert the user on the set time and indicate the user to take the medicine from the prescribed time from a compartment but also monitor whether a patient has consumed proper pill at proper time in a day or not. The corresponding message gets communicated to patient as well as concern relative or doctor through GSM module for further record. There are seven small chambers denoted with all the week days, each chamber is divided into three compartments as precisely for the three dosages in a day. The system focuses on improving the medication and monitoring system in hospitals as well as for a patient. A pill assistant monitoring system is a compact, portable and battery operated model. Total 21 pills per week can be stored in each chambers compartment. 9 Figures, 3 Claims

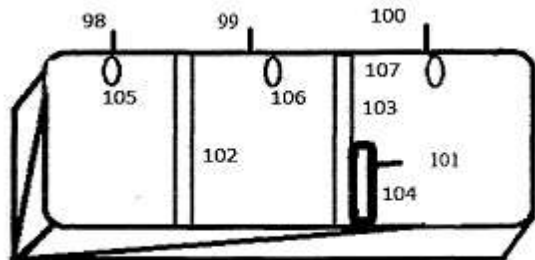


FIG.1

No. of Pages : 18 No. of Claims : 3

(54) Title of the invention : A TAMPER INDICATING DEVICE

(51) International classification :E05B0073000000,
G09F0003030000,
H01L0021020000,
G08B0013240000,
G09F0003000000

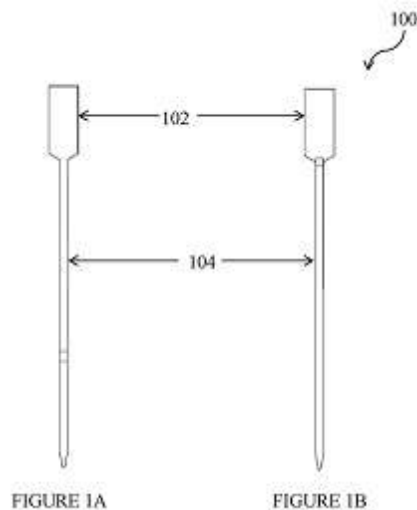
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number:NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SEPIO PRODUCTS PRIVATE LIMITED
Address of Applicant :037, Akshay Ind. Premises Co-
op.Society Ltd. Navghar, Vasi (E), Palghar-401 210, Maharashtra,
India Maharashtra India

(72)**Name of Inventor :**
1)NORONHA Paul Abner
2)GANDHI, Darshan Dhruman
3)KAMAT, Dattaprasad Narayan
4)NATHANI Murad

(57) Abstract :

The present disclosure envisages a tamper indicating device (300). The device (300) comprises a strap (100), and a locking means (200). The strap (100) is defined by a flag portion (102), and a tail portion (104). The flag portion is embedded with a unique strap code. The tail portion (104) is printed with a conductive path (106). The locking means (200) is having a first lock (202A), a second lock (202B), and a tag portion (207). The first lock (202A) is configured to provide a first non-reversible passage to the tail portion (104) therethrough. The second lock (202B) is configured to provide a second non-reversible passage to the tail portion (104) subsequent to the passage of the tail portion (104) from the first non-reversible passage. The device (300) is economical and allows reusability of the locking means (200).



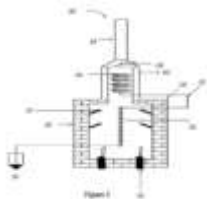
No. of Pages : 37 No. of Claims : 9

(54) Title of the invention : A Delayed Coking Furnace For Heating Coker Feedstock

(51) International classification	:C10B0055000000, C10G0009000000, C10G0055040000, C10G0009200000, H01M0008061200	(71) Name of Applicant : 1)Indian Oil Corporation Limited Address of Applicant :G-9, Ali Yavar Jung Road, Bandra (East), Mumbai-400 051, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)KOTTAKUNA, Arjun Kumar
(33) Name of priority country	:NA	2)PRADEEP, Ponoly Ramachandran
(86) International Application No	:NA	3)PRASAD, Terapalli Hari Venkata Devi
Filing Date	:NA	4)DAS, Satyen Kumar
(87) International Publication No	: NA	5)SAU, Madhusudan
(61) Patent of Addition to Application Number	:NA	6)BHATTACHARYYA, Debasis
Filing Date	:NA	7)MAZUMDAR, Sanjiv Kumar
(62) Divisional to Application Number	:NA	8)RAMAKUMAR, Sankara Sri Venkata
Filing Date	:NA	

(57) Abstract :

A delayed coking furnace (100) for heating coker feedstock (101) is disclosed. The furnace (100) includes a first heating zone (102) adapted to provide heat to the coker feedstock (101) through a convective heat transfer and then a second heating zone (104) positioned below the first heating zone (102) and adapted to heat the coker feedstock (101) through radiative heat transfer, wherein the second heating zone (104) include a lower portion and an upper portion. Further, said furnace (100) includes a plurality of burners (106) located at the lower portion of the second heating zone (104) and at least one baffle (111) disposed in the upper portion of the second heating zone (104). Further, the present disclosure provides that the at least one baffle (111) is adapted to increase a convective heat transfer coefficient associated with a flue gas flowing from the second heating zone (104) to the first heating zone (102).



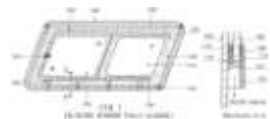
No. of Pages : 19 No. of Claims : 10

(54) Title of the invention : A NOVEL WINDOW ASSEMBLY FOR AN AC VEHICLE AND METHOD THEREOF

(51) International classification	:E06B0003660000, B60J0001170000, G02B0005200000, B60J0010740000, B60J0001200000	(71) Name of Applicant : 1)Pinnacle Industries Ltd. Address of Applicant :Plot No. 26, Yashwant Ghatge Nagar, Co-Operative Housing Society, Yashwant Nagar, Range hills Road, Pune. Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MEHTA, Sudhir
(33) Name of priority country	:NA	2)NAIKWADI, Rajeev
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Disclosed herein a window assembly within stuck glass window of a AC vehicle, wherein the assembly comprises a glass window slidably fixed at the channel on the stuck glass window of the vehicle, wherein said channel is U shaped operatively fixed inside of the inner side of stuck glass window and having different radius at the top and bottom channel corresponding to the radius of base window glass. The top and bottom channel is absolutely parallel to each other wherein front side of channel is curved corresponding to window glass front edge which enable leak proof and smooth locking employing a customised latch. Further, the bottom channel is having plurality of holes which are operatively connected with the guide means to enable water drain out from vehicle.



No. of Pages : 31 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023449 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : MIXED PLASTIC AGGREGATIVE/FLY ASH AND PRODUCTS MADE THEREFROM.

(51) International classification	:C04B0018020000, C04B0028020000, C04B0028040000, C04B0026260000, C08L0095000000	(71) Name of Applicant : 1)ROHIT LODHI Address of Applicant :LIG 74, M - SECTOR, AYODHYA NAGAR, PIPLANI, BHOPAL, MADHYA PRADESH, INDIA, PIN-462 021. Madhya Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)ROHIT LODHI
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention is directed at a synthetic lightweight aggregate composition comprising fly ash and a mixture of two or more polymer components. More specifically, the present invention is also directed at a lightweight concrete which cures to a hardened cementitious composite comprising Portland cement, water in a weight ratio of between about 0.2 and 0.7 of the water to the Portland cement, synthetic lightweight aggregate in a weight ratio of between about 0.1 and 0.5 of the synthetic lightweight aggregate to the cement, wherein the synthetic lightweight aggregate comprises fly ash and two or more polymer components.

No. of Pages : 14 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023451 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : POWER LINE CLEANER AND MAINTENANCE TOOL

(51) International classification	:B64C0039020000, H02G0001020000, H02J0003380000, G06Q0030020000, H02G0007200000	(71) Name of Applicant : 1)SHANTILAL SHAH ENGINEERING COLLEGE Address of Applicant :NEW SIDSAR CAMPUS, POST : VARTEJ SIDSAR, BHAVNAGAR - 364060, GUJARAT, INDIA. Gujarat India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)CHAMPANERI SHUBHAM KAMLESHBHAI
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Present Invention discloses online/offline maintenance of power line using properly and unique electrically insulated tool. This tool lifts up to height of transmission line by using unmanned aerial vehicle for maintenance operation. In Electrical Power System, transmission lines are the most important part for transmission and distribution of electrical energy from source to consumer. One of the problems with transmission line is that sometimes all kinds of trashes (like plastic, Kites etc..) wound on line these will create failure in transmission line if its persist for long time. The tool consists two electrically insulated arms for doing maintenance operation and motion of arms control by servo motors. This tool is better than present maintenance method with less human effort and work efficiently.



No. of Pages : 14 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023497 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR INDUSTRIAL ANOMALY DETECTION

(51) International classification :G05B0023020000,
G06F0003060000,
G05B0015020000,
G06Q0030000000,
G05B0019418000

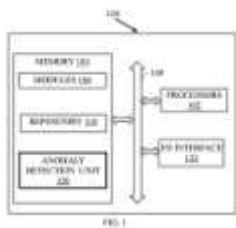
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Tata Consultancy Services Limited
Address of Applicant :Nirmal Building, 9th Floor, Nariman Point, Mumbai - 400021, Maharashtra, India Maharashtra India

(72)**Name of Inventor :**
1)RATHORE, Pradeep
2)BASAK, Arghya
3)NISTALA, Sri Harsha
4)RUNKANA, Venkataramana

(57) Abstract :

The disclosure relates to anomaly detection in an industrial environment including multiple industrial units and systems, generating huge volume of data. The conventional methods rely only on sensor data alone. The techniques of handling missing data plays a crucial role in determining the performance of industrial anomaly detection system. Further, imputation of missing data could cause error in computation, thus affecting the accuracy of the industrial anomaly detection system. The present disclosure addresses the problems associated with missing data by utilizing a masking technique. Further, the present disclosure utilizes quantitative and qualitative metadata associated with industrial system along with the sensor data to improve anomaly detection performance. Furthermore, the present disclosure includes a model recommendation system which provides transfer learning based utilization of existing models for similar industrial systems.



No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023526 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

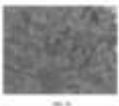
(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR IMPURITY DETECTION USING MULTI-MODAL IMAGING

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)Tata Consultancy Services Limited Address of Applicant :Nirmal Building, 9th Floor, Nariman Point, Mumbai - 400021, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)KUMAR, Achanna Anil
(33) Name of priority country	:NA	2)KHAWAD, Rishab
(86) International Application No	:NA	3)PANSE, Riddhi
Filing Date	:NA	4)GIGIE, Andrew
(87) International Publication No	: NA	5)CHAKRAVARTY, Tapas
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Impurity material detection in industrial processing is important to ensure quality of output, and also to save industrial machines from wear and tear caused by such impurity materials. State of the art systems in this domain rely on background subtraction related approaches, which fail to identify the impurity materials correctly. The disclosure herein generally relates to image processing, and, more particularly, to a method and system for impurity detection using multi-modal image processing. This system uses a combination of polarization data, and at least one of a depth data and an RGB image data to perform the impurity material detection. The system uses a graph fusion based approach while processing the captured images to detect presence of the impurity material, and accordingly alert the user.



No. of Pages : 35 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023560 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

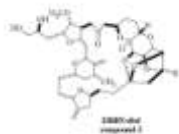
(43) Publication Date : 18/12/2020

(54) Title of the invention : IMPROVED PROCESS FOR THE PREPARATION OF ERIBULIN MESYLATE INTERMEDIATE

(51) International classification	:A61K0031357000, A61K0045060000, C07F0007180000, C07D0413060000, C07D0405120000	(71) Name of Applicant : 1)RK Pharma Solutions LLC Address of Applicant :15 Corporate Place South Suite 108 Piscataway New Jersey USA 08854 U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Ravishanker Kovi
(33) Name of priority country	:NA	2)Jayaraman Kannapan
(86) International Application No	:NA	3)Shivnath Sahebrao Patil
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Abstract An improved process for the preparation of eribulin mesylate intermediate. The present application relates to preparation of eribulin mesylate intermediate eribulin-diol (compound 3). More specifically, the present application relates to improved processes for the preparation of the eribulin mesylate intermediate eribulin-diol (compound 3)



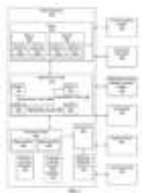
No. of Pages : 20 No. of Claims : 17

(54) Title of the invention : REPRESENTATION LEARNING FOR TAX RULE BOOTSTRAPPING

(51) International classification	:G06N0020000000, G05D0001000000, F41H0013000000, G06F0008410000, H04L0029080000	(71) Name of Applicant : 1)INTUIT INC. Address of Applicant :2700 COAST AVENUE, MOUNTAIN VIEW, CALIFORNIA 94043, USA U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)GHOSH, Mithun
(33) Name of priority country	:NA	2)GANU, Hrishikesh
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A rule having text is pre-processed by replacing terms with dummy tokens. A first machine learning model (MLM) uses the dummy tokens to generate a dependency graph with nodes related by edges tagged with dependency tags. A second MLM uses the dependency graph to generate a canonical version with node labels. The node labels are sorted into a lexicographic order to form a document. A third MLM uses the document to generate a machine readable vector (MRV) that embeds the document as a sequence of numbers representative of a structure of the rule. The MRV is compared to additional MRVs corresponding to additional rules for which computer useable program code blocks have been generated. A set of MRVs is identified that match the MRV within a range. The set of MRVs correspond to a set of rules from the additional rules. The set of rules is displayed to a user.



No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023616 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

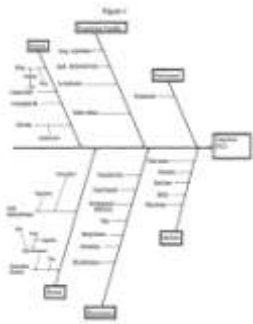
(43) Publication Date : 18/12/2020

(54) Title of the invention : NANOSTRUCTURED LIPID CARRIERS CONTAINING TAZAROTENE AND PHARMACEUTICAL FORMULATIONS CONTAINING SAID PARTICLES

(51) International classification	:A61K0009000000, A61K0009107000, A61K0009510000, A61K0045060000, A61K0009060000	(71) Name of Applicant : 1)Mayur Parmar Address of Applicant :A-2/13, Sukhsanti society, Harni Warsiya Ring road, Vadodara Gujarat India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Mayur Parmar
(33) Name of priority country	:NA	2)Dr. L. D. Patel
(86) International Application No	:NA	3)Lalji Rathod
Filing Date	:NA	4)Kinjal Parikh
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to stable topical pharmaceutical compositions comprising lipid nanoparticles of a retinoid more specifically tazarotene, wherein said lipid nanoparticles are stable Nanostructured lipid carriers (NLC). The present invention also relates to incorporation of Tazarotene NLCTMs into Gel formulation for ease of administration and desired release pattern. It also relates to processes for the preparation of the topical pharmaceutical compositions and a method of treating psoriasis by administering the topical pharmaceutical compositions.



No. of Pages : 37 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023621 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A COMPUTER IMPLEMENTED SYSTEM AND METHOD FOR TIMELY REPLACEMENT OF DETACHABLE GAS SENSOR.

(51) International classification	:G01N0033000000, G06Q0010000000, G06Q0010080000, G01N0027120000, G01N0027404000	(71) Name of Applicant : 1)Realty Automation & Security Systems Pvt. Ltd Address of Applicant :701, Deron Heights, Opposite Hotel Mahabaleshwar, Baner Road, Pune- 411045, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Nitin Joshi
(33) Name of priority country	:NA	2)Anant Gokhale
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A computer implemented system and method for timely replacement of detachable gas sensors in a gas leak detection device is described. The system is downloadable by the user on any electronic handheld device or computer. Once the working life of a gas sensor nears its end time, it becomes a necessity to change or replace the gas sensor to avoid any decrease in sensitivity. The system decides the period of life of the gas sensor and keeps a countdown of time by which the working capacity of the sensor will decrease from the installation date. Then, at a fixed time period the system provides notification to the user through the means of its server regarding the sensor life. The system also presents him with the option to purchase a new pre calibrated gas sensor compatible with the existing gas leak detection device through the logistics module of the system.

No. of Pages : 14 No. of Claims : 8

(54) Title of the invention : STORAGE BOX FOR A VEHICLE

(51) International classification	:B60R0007060000, D06F0037420000, H01L0021673000, G11B0033040000, E05C0017200000	(71) Name of Applicant : 1)FAURECIA INDIA PRIVATE LIMITED Address of Applicant :Plot No.T-187, Pimpri Industrial Area (B.G. Block), Behind Bhosari Police Station, Bhosari, Pune, 411026 MH. India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)BHUJADE, Annasaheb
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Abstract Title: Storage Box for a Vehicle The present invention provides a storage box (100) for a vehicle. The storage box has a housing (13) and a lid body (10). A locking member (20) is connected with the lid body (10) for locking the lid body (10) with the housing (13). The locking member (20) comprising a striker (22) and a hook (23). A striking member (30) is connected to the housing (13) and has a slot (32) for receiving the hook (22) of the locking member (20) in the close position of the housing (13). The locking member (20) and the striking member (30) are adaptable to move relative to each other such that upon opening of the housing (13), the striker (22) is abutting the striking member (30) thereby moving the locking member (20) and striking member (30) such that the hook (22) of the locking member (20) is guided out of the slot (22). Figure 1

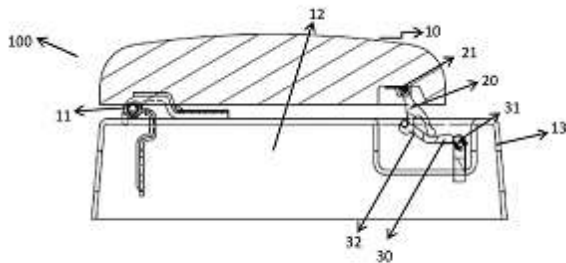


Figure 1

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023673 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

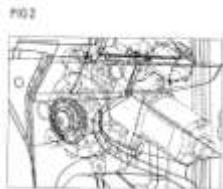
(43) Publication Date : 18/12/2020

(54) Title of the invention : WINDOW LIFTER ASSEMBLY AND MANUFACTURING METHOD

(51) International classification	:E05F0011480000, E05F0015689000, E05F0015697000, H02K0007116000, B60J0001170000	(71) Name of Applicant : 1)Brose Fahrzeugteile GmbH & Co. KG, Bamberg Address of Applicant :Berliner Ring 1, 96052 Bamberg, Germany Germany
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Milind LONDHE
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT WINDOW LIFTER ASSEMBLY AND MANUFACTURING METHOD A drive unit for a vehicle window lifter comprising: a drive motor; a housing; and a drive shaft coupled to the drive motor and configured to be rotated by the drive motor for driving a cable drum of the vehicle window lifter, wherein the housing comprises at least one fastening region for fastening a cable drum housing accommodating the cable drum to the housing of the drive unit, and wherein the housing of the drive unit further comprises a fixation region coaxial to the drive shaft for fixing the drive unit to a carrier member of the vehicle window lifter. Figure of Abstract : FIG 2



No. of Pages : 14 No. of Claims : 12

(54) Title of the invention : A SKIN RESTORATIVE AYURVEDIC CREAM AND METHOD OF PREPARATION THEREOF.

(51) International classification	:A61K0036906600, A61Q0019080000, A61K0008970000, A61K0036620000, A61K0036185000	(71) Name of Applicant : 1)Ms. Mona Dahibhate Address of Applicant :Runwal Sukun, Apt:4.,Green Park Society, Lane-2, Opposite Anandban Club, Behind Softlink International Ltd., Aundh, Pune, Maharashtra, India - 411007 Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Ms. Mona Dahibhate
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A skin restorative ayurvedic cream and method of preparation thereof, consisting of; an admixture of oil base and water base, wherein; the said oil base consists of 2.98 % beeswax, 2.49% cetyl alcohol, 8.96 % stearic acid, 0.79 % cetomacrogol-1000, 0.23 % propyl paraben and 15.9 % of herbal extract of Chandan (Santalum Album), Gahul (Prunus baccata), Jesthamadh (Glycyrrhiza), Kamal (Nelumbo nucifera), Koshta (Saussurea costus), Lodhra (Symplocos racemosa), Manjishtha (Rubia cordifolia), Nagkeshar (Mesuaferrea), Padmakashta (Prunus cerasoides), Talishpatra (Taxus baccata), Halad (Curcuma longa), Vala (vetiveriazanioides), Vekhanda (Acoruscalamus), and Daruhalad (Berberis aristrata) in sesame oil, such that each herb is 1% w/v of sesame oil. The water base contains 0.19 % borax, 0.26 % methylparaben, The admixture of oil base and water base is homogenized at 70°C ± 5°C. 1.99 % glycerine, 2.98 % propylene glycol and 1% fragrance is added on cooling the mixture to 35 °C -40 °C.

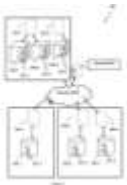
No. of Pages : 18 No. of Claims : 8

(54) Title of the invention : AN IOT ENABLED SMART CONTAINER SYSTEM AND A METHOD THEREOF

(51) International classification	:H04N0021442000, A61B0005020500, G06N0005040000, A61B0005045200, H04L0029060000	(71) Name of Applicant : 1)Zensar Technologies Limited Address of Applicant :Zensar Knowledge Park, Plot # 4, MIDC, Kharadi, Off Nagar Road, Pune-411014, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Doddi Durga Prasanna
(33) Name of priority country	:NA	2)Vishal Verma
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT AN IoT ENABLED SMART CONTAINER SYSTEM AND A METHOD THEREOF The present subject matter describes an IoT enabled smart container system and a method thereof. The system (201) comprises a smart container (205), a user device (204), sensors (207), a controller (301) and a memory (303). The system (201) comprises monitoring parameters captured by the sensors (207), comparing values of the parameters with a corresponding predefined threshold, notifying the user device (204) with an event indicative of an atmospheric condition deviating from an ideal atmospheric condition and amount of content consumed beyond the corresponding predefined threshold. The system (201) comprises analysing the values of the parameters in order to derive total quantity intake of the content by a user and nutritional intake of the content by the user, monitoring a consumption pattern of the user and a consumption pattern of the plurality of users and recommending an ideal nutritional intake for the user and an ideal content for the user. [To be published with Figure 2]



No. of Pages : 29 No. of Claims : 10

(54) Title of the invention : AN UNMANNED AERIAL VEHICLE AND A METHOD THEREOF

(51) International classification	:B64C0039020000, H04W0004020000, B64D0047080000, H04N0007180000, H04M0001725000	(71) Name of Applicant : 1)Zensar Technologies Limited Address of Applicant :Zensar Knowledge Park, Plot # 4, MIDC, Kharadi, Off Nagar Road, Pune-411014, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Hardik Munjal
(33) Name of priority country	:NA	2)Himanshu Pahadia
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT AN UNMANNED AERIAL VEHICLE AND A METHOD THEREOF Disclosed is an unmanned aerial vehicle (101) comprising an image capturing means (104), a navigation means (105) and a processor (201). The processor (201) receives a surveillance service request comprising geographical coordinates of a user of the user device (103). The navigation means (105) navigates the unmanned aerial vehicle (101), to a user location, based on the geographical coordinates. The image capturing means (104) captures feature points of a user. The processor (201) receives real-time sensor data from sensors associated with the user device (103). The image capturing means (104) monitors a path followed by the user and other people in the vicinity of the user. The processor (201) determines at least one anomaly corresponding to the user or other people in the vicinity of the user, wherein the anomaly corresponds to threats to the user. The processor (201) transmits message, to third party, indicating threats to the user. [To be published with Figure 1]

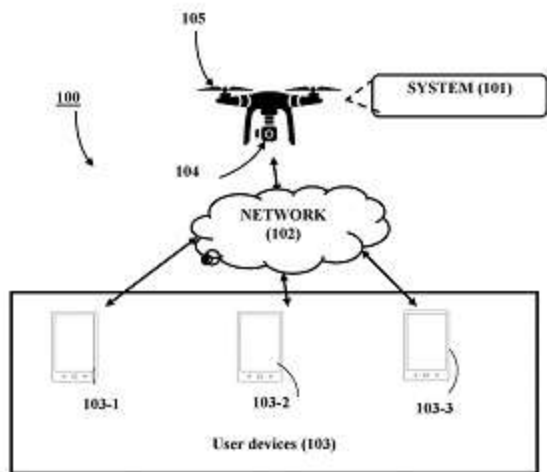


Figure 1

No. of Pages : 29 No. of Claims : 10

(54) Title of the invention : ROTOR LOCKING DEVICE

(51) International classification	:F03D0007020000, F03D0080000000, F03D0080500000, F01L0001344000, A61N0001050000	(71) Name of Applicant : 1)Suzlon Energy Limited Address of Applicant :Shrimali Society, Near Shri Krishna Complex, Navrangpura, Ahmedabad 380 009, Gujarat, India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Carlos Fernandez Diez
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT ROTOR LOCKING DEVICE A rotor locking device for locking a rotor (5) of a wind turbine (1), the rotor locking device (12) comprising a holding element (13, 13a) for holding a pin (14), a pin (14) for locking a rotor (5), and a pivot shaft (15) for securing the pin (14) at the holding element (13, 13a), wherein the pin (14) and the pivot shaft (15) are arranged at the holding element (13, 13a) in such a way that the pin (14) can pivot around the pivot shaft (15) from an unlocked position to a locked position and vice versa.



No. of Pages : 31 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023760 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR TECHNOLOGY RECOMMENDATIONS

(51) International classification	:G06F0016245700, G06Q0040060000, G05B0019048000, G06F0008770000, H05K0003340000	(71) Name of Applicant : 1)Tata Consultancy Services Limited Address of Applicant :Nirmal Building, 9th Floor, Nariman Point, Mumbai - 400021, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)KHADERBAD, Nagendra Vijaya Kumar
(33) Name of priority country	:NA	2)PANDA, Simanchala
(86) International Application No	:NA	3)GUDIPUDI, Harikishore
Filing Date	:NA	4)SREENIVASIAH, Satish
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This disclosure relates generally to method and system for technology recommendation for technology assets. Technology assets typically face technical challenges due to security issues arising due to underlying technology components, one or more technology components no longer supported, license information modified, and so on. The disclosed method overcomes these challenges by providing technology recommendations for the technology assets by assign a first ranking to technology factors corresponding to technology components of various assets, and a second ranking to each of asset factors corresponding to each of technology assets. Multiple mapping matrices corresponding to the technology assets are derived based on the technology and asset factors. A mapping matrix corresponding to technology asset is indicative of relative relevance of the technology factors with respect to asset factors. A mapping score is assigned to technology assets against each technology component based on the mapping matrices, which is used for recommending technology assets

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023808 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

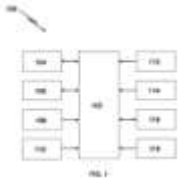
(43) Publication Date : 18/12/2020

(54) Title of the invention : A VEHICLE TRACKING SYSTEM WITH REAL TIME REPORTING

(51) International classification	:G07C0005080000, G01N0033497000, G08G0001000000, G01S0005000000, G01N0033000000	(71) Name of Applicant : 1)Anjali Shivram Sohani Address of Applicant :114/5, LABH PARK, GURUSAHANI NAGAR, N-4, CIDCO, AURANGABAD, MAHARASHTRA, INDIA Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Anjali Shivram Sohani
(33) Name of priority country	:NA	2)Abdul Raof Khan
(86) International Application No	:NA	3)Dr. P. V. Jabde
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a system that is capable of tracking a vehicle in real time. More specifically, the present invention discloses a system that includes a controller, a location determining device, at least one gas sensor, at least one impact sensor for detecting whether there have been an impact, an alcohol sensor, a display, an input device, and a trans-receiver module. The system of the present invention is capable of locating the exact position of the vehicle, determining whether the driver or any occupants thereof are consuming or carrying alcohol, or any other harmful materials such as butane and the like and provide a real time alert to concerned authorities that an accident has taken place or that the vehicle is loaded with one or more undesired material.



No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023832 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

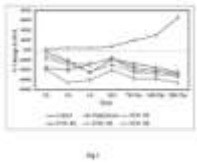
(43) Publication Date : 18/12/2020

(54) Title of the invention : DUAL INHIBITORS OF ALDOSE REDUCTASE AND PTP 1B, METHODS OF MAKING AND USES THERE OF

(51) International classification	:C07D0405120000, C07D0471140000, A61K0031569000, C07D0513100000, C07D0409140000	(71) Name of Applicant : 1)Sant Kumar Verma Address of Applicant :Institute of Pharmaceutical Sciences, Guru Ghasidas Vishwavidyalaya (A Central University), Bilaspur-495 009 (C.G.), India Chattisgarh India
(31) Priority Document No	:NA	2)Akhlesh Kumar Jain
(32) Priority Date	:NA	3)Suresh Thareja
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)Sant Kumar Verma
Filing Date	:NA	2)Akhlesh Kumar Jain
(87) International Publication No	: NA	3)Suresh Thareja
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to dual inhibitors of aldose reductase and PTP 1B, their method of making and uses thereof, to pharmaceutical compositions containing these compounds and to the use of such compounds and composition in medicines either alone or in combination with other compounds or any sort of formulation.



No. of Pages : 57 No. of Claims : 10

(54) Title of the invention : A METHOD FOR SUSPENDING INNER VESSELS OF DEWAR TYPE CONTAINER TO STORE CRYOGENIC FLUID.

(51) International classification :F17C0003080000,
F17C0013080000,
F17C0003020000,
F17C0001000000,
B03B0005620000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number:NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)Inox India Pvt. Ltd.
Address of Applicant :9th Floor, K P Platina, Race Course,
Vadodara Gujarat India 390007 Gujarat India

(72)**Name of Inventor :**
1)Anup Shapeti

(57) Abstract :

ABSTRACT: A method for suspending inner vessel of dewar type container to store cryogenic fluid comprises a suspension system for vacuum flask container that hold cryogenic liquid into it wherein the suspension system separates inner vessel and outer vessel by means of providing highly thermal insulating material into said system. The system designed in such manner that no direct contact between inner vessel and outer vessel that provide minimise heat loses from inner vessel without effecting functionality. Moreover, suspension system comprises fixed side and sliding side wherein fixed side rigidly supports to the inner vessel and sliding side allows smoothly relative motion to the inner vessel during subjected to normal contraction or expansion due to low temperature of cryogenic fluid. [Figure 1]

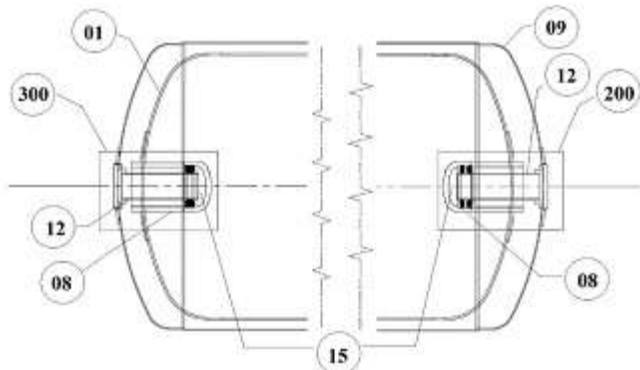


FIGURE 1

No. of Pages : 31 No. of Claims : 15

(54) Title of the invention : UNIVERSAL OPTICAL FIBRE

(51) International classification	:G02B0006020000, G02B0006036000, H01S0003160000, G02B0006440000, G02B0006024000	(71) Name of Applicant : 1)Sterlite Technologies Limited Address of Applicant :Sterlite Technologies Limited E1 E2 E3 Bajaj Nagar MIDC Waluj , Maharashtra - 431136 India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Apeksha Malaviya
(33) Name of priority country	:NA	2)Srinivas Munige
(86) International Application No	:NA	3)Anand Kumar Pandey
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT UNIVERSAL OPTICAL FIBRE • [0001] The present disclosure provides a universal optical fibre (100). The universal optical fibre (100) includes a core (102) extended from a central longitudinal axis (110) to a first radius r1. In addition, the universal optical fibre (100) includes a buffer clad (104) region extending from the first radius r1 to a second radius r2. Further, the universal optical fibre (100) includes a trench region (106) extending from the second radius r2 to a third radius r3. Furthermore, the universal optical fibre (100) includes a cladding (108) extending from the third radius to a fourth radius r4. Moreover, the core (102), the buffer clad region (104), the trench region (106) and the cladding (108) are concentrically arranged

100

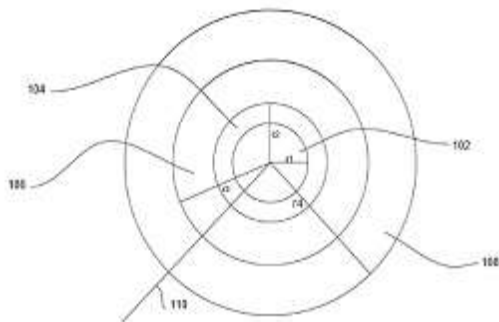


FIG. 1

No. of Pages : 29 No. of Claims : 15

(54) Title of the invention : DUAL MUFFLER MECHANIZATION FOR TRACTOR EXHAUST SYSTEM

(51) International classification	:F01N0013000000, F01N0001000000, F01N0001240000, F01N0001020000, F01N0013080000	(71)Name of Applicant : 1)MR. SAMIR TELANG Address of Applicant :81, VALLIBHAI BUILDING, C/O. MR. BHUSHAN MAHAJAN, WALKAR ROAD, MAHAL, NAGPUR - 440032, MAHARASHTRA, INDIA. Maharashtra India
(31) Priority Document No	:NA	2)MR. ANANT NEMADE
(32) Priority Date	:NA	3)DR. ARVIND CHEL
(33) Name of priority country	:NA	4)DR. CHANDAN VICHORY
(86) International Application No	:NA	(72)Name of Inventor :
Filing Date	:NA	1)MR. SAMIR TELANG
(87) International Publication No	: NA	2)MR. ANANT NEMADE
(61) Patent of Addition to Application Number:	:NA	3)DR. ARVIND CHEL
Filing Date	:NA	4)DR. CHANDAN VICHORY
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Sound is a propagating type of energy traveling through a medium with particular velocity. The unwanted sound is noise. Vibration is the variation or displacement of a body with respect to specific reference position with time, when displacement is alternatively greater or smaller than reference. This noise level are very much disturbing factor for tractor operator or farmers. The existing noise created in farming operation is approximately 95 -110 dba. This noise level not only make fatigue to operator but also not good for his health and causes various diseases also like heart, blood pressure, hearing problem etc. In this proposed patentable work Designed and fabricated Dual muffler mechanization for tractor exhaust system which reduces 10-15 dba noise level without effecting engine performance. The backpressure also measured and observed not contributing any effect on engine power. The working principle designed in such way that this basic mechanization of dual muffler distributed the exhaust gases and noise with two ways with exhaust route modification which causes effective noise and vibration reduction as compared to conventional tractor exhaust system. This Dual muffler mechanization for tractor exhaust system replace with the existing tractor in farms and validate its reduction of noise level which gives better performance and also improve ergonomics and finally supports to tractor operator or farmers.



Figure 1 : Cross view of dual muffler mechanization for tractor exhaust system.

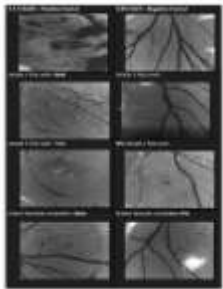
No. of Pages : 11 No. of Claims : 7

(54) Title of the invention : TRANSPARENT NON-IRRITANT CLEANSING COMPOSITION

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)SHAH, Vaishali Jinesh Address of Applicant :6/C, Sambhav Tirth, 6th Floor, 2A Bhulabhai Desai Road, Haji Ali, Mumbai 400026, Maharashtra, India Maharashtra India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)BOSE, Kaushik
(33) Name of priority country	:NA	2)ROY CHOWDHURY, Rima
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention provides a transparent non-irritant cleansing composition which is free of sulphate-containing surfactants comprising blend of surfactants, thickener; moisturising agent; and cosmetically acceptable ingredients. The invention also provides a process of making the transparent non-irritant cleansing composition.



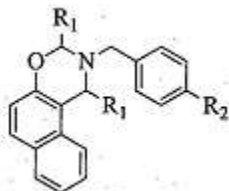
No. of Pages : 29 No. of Claims : 32

(54) Title of the invention : NAPHTHO [1,2-E][1,3]OXAZINE DERIVATIVES WITH THEIR PREPARATION THEREOF USING HETEROGENEOUS ACID CATALYST.

(51) International classification	:C07D0413140000, C07D0307920000, C07D0413120000, B01J0031160000, C07D0487220000	(71)Name of Applicant : 1)DR. M.M.V. RAMANA Address of Applicant :DEPARTMENT OF CHEMISTRY, UNIVERSITY OF MUMBAI, VIDYANAGARI, SANACRUZ (EAST), MUMBAI-400 098,INDIA Maharashtra India
(31) Priority Document No	:NA	2)ACHARYA POORNIMA MOHANAN
(32) Priority Date	:NA	3)KOTHOTTE ANJU ASHOKAN
(33) Name of priority country	:NA	4)SHAIKH SARFARAZ FAHIM
(86) International Application No	:NA	5)PAVALE GANESH SHANKAR
Filing Date	:NA	(72)Name of Inventor :
(87) International Publication No	: NA	1)DR. M.M.V. RAMANA
(61) Patent of Addition to Application	:NA	2)ACHARYA POORNIMA MOHANAN
Number	:NA	3)KOTHOTTE ANJU ASHOKAN
Filing Date	:NA	4)SHAIKH SARFARAZ FAHIM
(62) Divisional to Application Number	:NA	5)PAVALE GANESH SHANKAR
Filing Date	:NA	

(57) Abstract :

The present invention is concerned with green approach for synthesis of a series of new Naphtho[1,2-e][1,3]oxazine derivatives starting from substituted benzylamine, substituted benzaldehyde and 2-naphthol. The desired Naphtho[1,2e][1,3]oxazine derivatives have been prepared using PEG-400 as organic solvent and heterogeneous acid catalyst Boron Sulphonic Acid (BSA). Using the synthesis of Naphtho[1,2-e][1,3]oxazines as a benchmark reaction, a carba-version of the Betti multicomponent reaction has been developed. The reaction is simple, catalyst is easy to recover, recyclable and reusable, requires inexpensive starting materials and uses mild conditions, obtaining the products in good to excellent yields and in short reaction time.



No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023926 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A STABLE FORMULATION OF CETRORELIX •

(51) International classification	:A61K0038090000, A61K0009000000, A61K0047260000, A61K0009190000, A61K0009080000	(71) Name of Applicant : 1)Intas Pharmaceuticals Ltd. Address of Applicant :Intas Pharmaceuticals Ltd. Corporate House, Near Sola Bridge, S. G. Highway, Thaltej, Ahmedabad - 380054, Gujarat, India. Gujarat India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Alex K. George
(33) Name of priority country	:NA	2)Shailesh Kumar Jain
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A Stable Formulation of Cetorelix • ABSTRACT The present invention relates to a stable formulation of Cetorelix or its pharmaceutically acceptable salt in the form of ready-to-use solution. The said stable ready-to-use solution of Cetorelix prevents gel formation and provides better patient compliance. Further, the invention relates to a process for preparation of the said stable ready-to-use solution of Cetorelix.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023927 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM TO CONTROL THE PESTS AND MOSQUITOES USING RADIATION AND CHEMICAL BASED STERILIZATION

(51) International classification :A01M0001200000,
A01M0001020000,
A61L0002080000,
A01M0029120000,
A01N0025180000

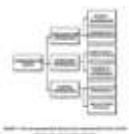
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)DR. RENU CHOITHRANI
Address of Applicant :ASSISTANT PROFESSOR,
DEPARTMENT OF PHYSICS AND ELECTRONICS,
BARKATULLAH UNIVERSITY,BHOPAL, MADHYA
PRADESH, INDIA-462026 Madhya Pradesh India

(72)**Name of Inventor :**
1)DR. RENU CHOITHRANI

(57) Abstract :

The invention contains a system which is designed to control pests and mosquitoes utilizing a chemical and radiation ejecting technology which can be scheduled and controlled remotely utilizing a computing device. The system has been designed with the facility to attract the pests and mosquitoes utilizing the organic composition used as bait and the odor is systematically released to drive the pests towards the system. A heat ejecting system is also used to provide an effect of a human body. The chemical released ensured sterilization of the male and female pests so as to reduce the possibility of breeding. The radiation released also inculcates sterilization and if required are made capable to kill the pests. The user is provided with the facility to schedule the working of the system so as to control the release of the chemical along with the amount of radiation released to sterilize of the pests and mosquitoes.
TITLE A system to control the pests and mosquitoes using radiation and chemical based sterilization



No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023944 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : ANTITUBERCULAR ACTIVITY OF NAPHTHO[1,2-E][1,3]OXAZINE DERIVATIVES

(51) International classification	:A61K0031137000, B01D0053940000, G01N0033680000, G01N0023040000, C07D0307920000	(71) Name of Applicant : 1)DR. M.M.V. RAMANA. Address of Applicant :DEPARTMENT OF CHEMISTRY, UNIVERSITY OF MUMBAI, VIDYANAGARI, SANTACRUZ (EAST), MUMBAI - 400098, MAHARASHTRA, INDIA. Maharashtra India
(31) Priority Document No	:NA	2)ACHARYA POORNIMA MOHANAN
(32) Priority Date	:NA	3)KOTHOTTE ANJU ASHOKAN
(33) Name of priority country	:NA	4)PAVALE GANESH SHANKAR
(86) International Application No	:NA	5)SHAIKH SARFARAZ FAHIM
Filing Date	:NA	(72) Name of Inventor :
(87) International Publication No	: NA	1)DR. M.M.V. RAMANA.
(61) Patent of Addition to Application Number	:NA	2)ACHARYA POORNIMA MOHANAN
Filing Date	:NA	3)KOTHOTTE ANJU ASHOKAN
(62) Divisional to Application Number	:NA	4)PAVALE GANESH SHANKAR
Filing Date	:NA	5)SHAIKH SARFARAZ FAHIM

(57) Abstract :

The present invention discloses antitubercular activity of Naphtho[1,2-e][1,3]oxazines. The present invention is concerned on testing strategies of various Naphtho[1,2-e][1,3] oxazine molecules which were found to possess good anti tubercular activity. However, these compounds were synthesized and characterized as reported in PATENT NO : 201921023923. They were evaluated for its anti-tubercular activity. . They were evaluated and concentration were compared with the Standard Tubercular Drug such as Pyrazinamide- 3.125µg/ml, Streptomycin- 6.25µg/ml, Ciprofloxacin-3.125µg/ml.

No. of Pages : 8 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023977 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : IMPROVED PROCESS FOR THE PREPARATION OF SAFINAMIDE MESYLATE INTERMEDIATE.

(51) International classification	:A61K0031498000, A61K0031475000, A61K0031165000, A61K0031474500, C07C0231120000	(71) Name of Applicant : 1)RK Pharma Solutions LLC Address of Applicant :15 Corporate Place South Suite 108 Piscataway New Jersey USA 08854 U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Ravishanker Kovi
(33) Name of priority country	:NA	2)Jayaraman Kannapan
(86) International Application No	:NA	3)Rajesh A Patel
Filing Date	:NA	4)Daxeshkumar Prakashbhai Patel
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present application provides methods for the synthesis of intermediates in the synthesis of Safinamide or a pharmaceutically acceptable salt thereof herein Safinamide Mesylate, that is substantially free of impurities.

No. of Pages : 18 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201921023987 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYNERGISTIC HERBICIDAL COMPOSITION OF TRIAFAMONE

(51) International classification	:A01N0047360000, A01N0037220000, A01N0043900000, A01N0043707000, A01N0025000000	(71) Name of Applicant : 1)GSP CROP SCIENCE PVT. LTD. Address of Applicant :House No. 404, Lalita Complex, 352/3 Rasala Road, Street Navrangpura, City Ahmedabad State Gujarat Country India Pin code 380009 Gujarat India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)GUJRAL, Ajit Singh
(33) Name of priority country	:NA	2)SHAH, Kenal V.
(86) International Application No	:NA	3)SHAH, Bhavesh V.
Filing Date	:NA	4)Dr. Arvind Singh
(87) International Publication No	: NA	5)PATEL Dipakkumar
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to synergistic herbicidal composition comprising A) Triafamone B) at least one herbicide selected from Bispyribac sodium, Fenoxaprop-P-Ethyl and Cyhalofop butyl C) at least one more herbicide selected from Pyrazosulfuron Ethyl, Ethoxysulfuron, Imazosulfuron, Propyrisulfuron, Penoxsulam, Pyribanzoxim, 2,4-D, Tefuryltrione and Propanil and salts thereof with one or more inactive excipients. The present invention also relates to process for preparing the said composition and its use as herbicide.

No. of Pages : 36 No. of Claims : 9

(54) Title of the invention : AQUEOUS POLYMER COMPOSITION

(51) International classification :D21H0017000000,
A01N0025240000,
B32B0037120000,
C08L0035000000,
C08L0025140000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :201921017688
Filed on :03/05/2019
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

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Mumbai - 400 055, Maharashtra, India Maharashtra India

(72)Name of Inventor :

1)Girish Mirchandani**2)Subhradeep Chakraborty****3)Aditi Bijani****4)Lipi Jain****5)Subarna Shyamroy**

(57) Abstract :

[0040] An aqueous polymer composition comprises reaction products of an alkyl ester of acrylic or methacrylic acid monomer, a hydroxylated alkyl ester of acrylic or methacrylic acid monomer, a hydroxylated polyalkoxyalkyl ester of acrylic or methacrylic acid monomer, and a water miscible co-solvent present in less than 10% by weight of the aqueous polymer composition, an epoxy silane monomer/oligomer and a tertiary amine and a primary/secondary amine. The hydroxylated alkyl ester of acrylic or methacrylic acid monomer and hydroxylated polyalkoxyalkyl ester of acrylic or methacrylic acid monomer are in a ratio 99.5:0.5 to 92:8 by weight. The tertiary amine and the primary/secondary amine are in a ratio of 20:80 to 100:0 by weight. The aqueous polymer composition has a total hydroxyl value in a range of 150 mg KOH/g to 250 mg KOH/g on solids, an acid value in a range of 5 to 35 mg KOH/g on solids, and a solid content of 35 to 60% by weight of the aqueous polymer composition by weight of the aqueous polymer composition.

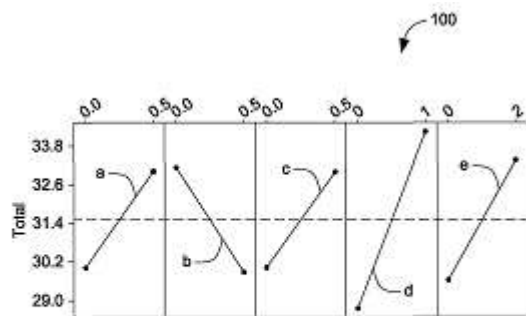


FIG. 1

No. of Pages : 30 No. of Claims : 25

(54) Title of the invention : ANTI-MICROBIAL MEDIA AND METHOD OF MAKING THE SAME

(51) International classification :C02F0001280000,
C02F0001000000,
B01D0053020000,
H05K0007020000,
B01D0039200000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :201721044004
Filed on :07/12/2017

(71)Name of Applicant :
1)Marmon Water (Singapore) Pte. Ltd.
Address of Applicant :No. 2 Serangoon North Avenue 5 #01-01, Singapore 554911 Singapore

(72)Name of Inventor :
1)SWAMY, Ramachandra S R
2)SOLOMON, Jola
3)URMALIYA, Kritika
4)Sridhar Chowdasandra

(57) Abstract :

A water filtration media which prevents or resists the accumulation of microbes while simultaneously addressing the added problem of leaching caused by the treatment of activated carbon. In one preferred embodiment, the combination of Cu and Ag on activated carbon is prepared. Steps are taken to bind the silver and copper using anionic surfactant so that there is less leaching of silver and copper from the media. In a separate embodiment, the combination of Cu and Zn is prepared, which is subjected to high temperature for better binding of the metal oxides with the carbon.

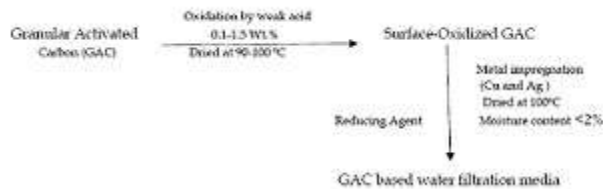


FIG. 1

No. of Pages : 36 No. of Claims : 12

(54) Title of the invention : SPICE TEMPERING APPLIANCE

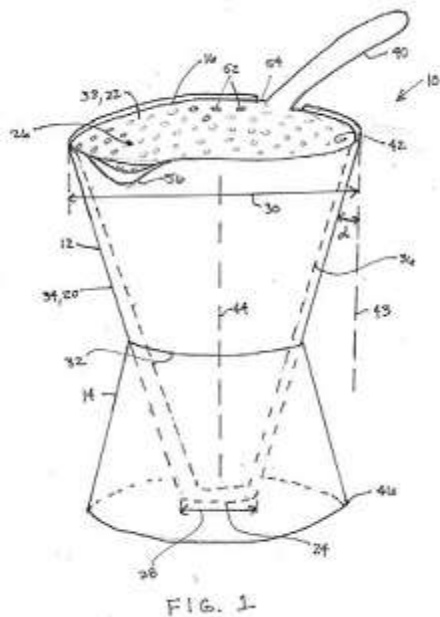
(51) International classification :G01N0001400000,
C02F0001000000,
B65F0001140000,
A47G0019240000,
B21D0051260000

(31) Priority Document No :62/860,492
(32) Priority Date :12/06/2019
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
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Address of Applicant :2604 SW 121st Court, Oklahoma City,
OK 73170, United States of America U.S.A.
(72)Name of Inventor :
1)Rakhi Patel

(57) Abstract :

A spice tempering device comprises a truncated conical container, a support member, a fitted strainer basket, and a lid. The container has an open top and a closed base, the closed base having a diameter smaller than a diameter of the open top. The fitted strainer basket is insertable through the open top of the container and holds the spices to be tempered. Oil is added to the container and the closed base is heated to temper the spices.



No. of Pages : 20 No. of Claims : 9

(54) Title of the invention : A DRAFTING SYSTEM UNIT HAVING A WEIGHTING ARM AND A WEIGHTING ARM FOR A GRAFTING SYSTEM UNIT

(51) International classification :H04N0019105000,
H05B0037020000,
H04L0029080000,
A61Q0017040000,
G06K0015020000

(31) Priority Document No :102019115905.9

(32) Priority Date :12/06/2019

(33) Name of priority country :Germany

(86) International Application No :NA
Filing Date :NA

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA
Filing Date :NA

(62) Divisional to Application Number :NA
Filing Date :NA

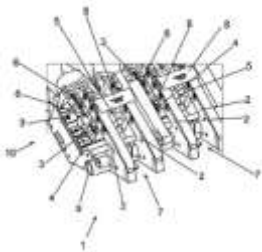
(71)**Name of Applicant :**
1)SAURER INTELLIGENT TECHNOLOGY AG
Address of Applicant :2, TEXTILSTRASSE ARBON
SWITZERLAND 9320 Switzerland

(72)**Name of Inventor :**
1)Diedrich, Joachim
2)Korn, Michael
3)Guenther, Karoline
4)Seshayer, Chandrasekaran
5)Siewert, Ralf
6)Schiffers, Philipp

(57) Abstract :

The present invention relates to a drafting system unit having a weighting arm and to a weighting arm for a drafting system unit for drafting a fiber band at a workstation of a textile machine, said weighting arm comprising a support arm and a top roller body, which is detachably mounted on a retaining device connected to the support arm. In order to provide a drafting system having a weighting arm and to provide a weighting arm for a drafting system unit for drafting a fiber band at a workstation of a textile machine, which drafting system and weighting arm can, in a user-friendly manner, be inspected, repaired and/or adapted to the fiber band material to be drafted and in particular allow the top roller bodies to be easily replaced, there is provision for the top roller body to have an actuation section, which protrudes beyond the support arm in the longitudinal axis direction of the top roller body. (Fig. 1)

FIG. 1



No. of Pages : 14 No. of Claims : 10

(54) Title of the invention : ELECTRONIC DEVICE

(51) International classification :H01L0033620000,
H01L0033380000,
H01L0023000000,
H02P0027060000,
H01L0023498000

(31) Priority Document No :201910502561.4

(32) Priority Date :11/06/2019

(33) Name of priority country :China

(86) International Application No :NA
Filing Date :NA

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA
Filing Date :NA

(62) Divisional to Application Number :NA
Filing Date :NA

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 Address of Applicant :No. 160 Kesuyue Rd., Jhu-Nan Site,
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(72)**Name of Inventor :**
1)Mei-Chi HSU
2)Yu-Chin LIN
3)Yu-Ting Liu

(57) Abstract :

The present disclosure provides an electronic device including a substrate, a first pad, a second pad and an integrated circuit chip. The first pad is disposed on the substrate. The second pad is disposed on the first pad and electrically connected to the first pad. The integrated circuit chip is disposed on the second pad and is electrically connected to the second pad. The second pad has a plurality of curved corners.

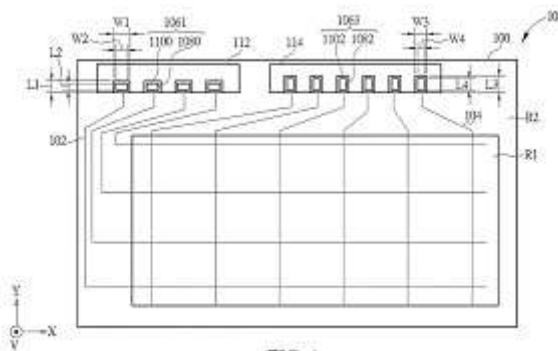


FIG. 1

No. of Pages : 50 No. of Claims : 20

(54) Title of the invention : WEARABLE DEVICE

(51) International classification :G04B0037140000,
A44C0005140000,
G04B0037180000,
A44C0005200000,
G04B0003040000

(31) Priority Document No :201920911977.7

(32) Priority Date :17/06/2019

(33) Name of priority country :China

(86) International Application No :NA
Filing Date :NA

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA
Filing Date :NA

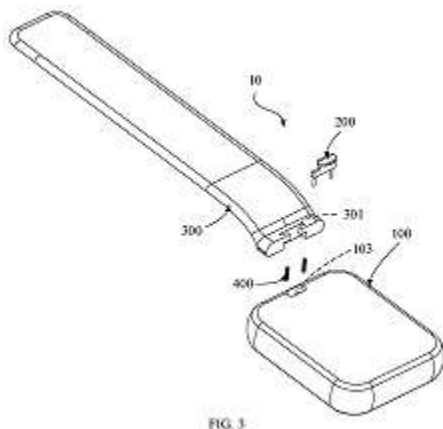
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GUANGDONG OPPO MOBILE TELECOMMUNICATIONS CORP., LTD.
 Address of Applicant :No. 18, Haibin Road, Wusha, Chang'an, Dongguan, Guangdong 523860, China. China

(72)**Name of Inventor :**
1)XUE, Yuege
2)HU, Jianguhua

(57) Abstract :

The present application relates to a wearable device, which includes a watchcase (100), a button (200), and a watchband (300). The watchcase (100) is provided with a groove (101). The button (200) is provided in the groove (101) and can be moved to a first position and a second position relative to the watchcase (100). An end portion of the watchband (300) is provided with a clamping groove (301) extending to an edge of the watchband (300), the end portion can be received in the groove (101), and in the first position, the button (200) passes through the clamping groove (301) and engages the watchband (300) with the watchcase (100), and in the second position, the button (200) can be withdrawn from the clamping groove (301) to enable the watchband (300) to be detached from the watchcase (100). Figure 3 is the representative figure.



No. of Pages : 24 No. of Claims : 15

(54) Title of the invention : METHOD FOR OPERATING A SUCTION DEVICE OF A TEXTILE MACHINE, AND A SUCTION DEVICE AND A TEXTILE MACHINE

(51) International classification :D01H0013000000,
B01D0046100000,
D01H0013140000,
D01H0005660000,
B65H0054700000

(31) Priority Document No :10 2019 116 224.6

(32) Priority Date :14/06/2019

(33) Name of priority country :Germany

(86) International Application No :NA
Filing Date :NA

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA
Filing Date :NA

(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)MASCHINENFABRIK RIETER AG
Address of Applicant :Klosterstrasse 20, 8406 Winterthur,
Switzerland. Switzerland

(72)Name of Inventor :
1)STEPHAN, Adalbert
2)STANG, Bernhard

(57) Abstract :

The invention relates to a method for operating a suction device (2) of a textile machine comprising a plurality of workstations (1), in particular a spinning machine, wherein an air flow and a vacuum are produced with the aid of the suction device (2). The air flow is filtered with the aid of a filter element (13) and a present loss of pressure and/or a volume flow at the filter element (13) are/is determined. On the basis thereof, an actual value at presently maximally simultaneously executable, vacuum-requiring operations of the workstations (1) is calculated. Based on a present number of ends down of the workstations (1), a setpoint value at at least simultaneously executable, vacuum-requiring operations is determined and/or manually set, and this setpoint value is compared to the actual value. Moreover, the invention relates to a suction device (2) and a textile machine for carrying out at least portions of this method. Figure 1 is the representative figure.

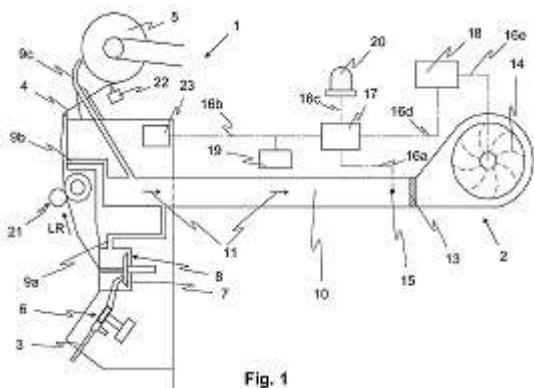


Fig. 1

No. of Pages : 20 No. of Claims : 15

(54) Title of the invention : SPINNING MACHINE

(51) International classification :H04N0019105000,
H05B0037020000,
H04L0029080000,
A61Q0017040000,
G06K0015020000

(31) Priority Document No :102019114234.3
(32) Priority Date :14/06/2019
(33) Name of priority country :Germany
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

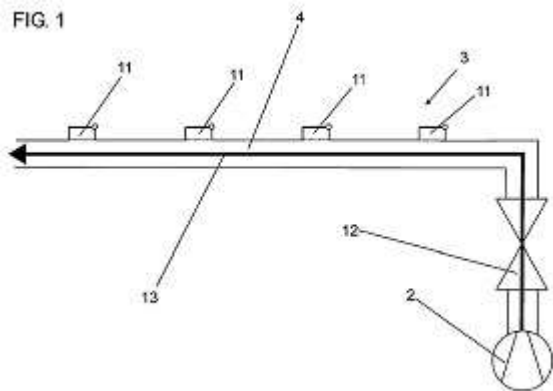
(71)Name of Applicant :
1)SAURER INTELLIGENT TECHNOLOGY AG
Address of Applicant :2, TEXTILSTRASSE ARBON
SWITZERLAND 9320 Switzerland

(72)Name of Inventor :
1)Schiffers, Philipp
2)Uedinger, Lothar
3)Toepke, Heiko

(57) Abstract :

ABSTRACT TITLE: SPINNING MACHINE The invention relates a spinning machine having several spinning positions, the spinning machine comprising an air flow supply unit for providing compressed air and/or suction air at the spinning positions and a drafting system support extending along the spinning positions, for detachably arranging drafting systems at the spinning positions. In order to provide a spinning machine that allows compressed air and/or suction air to be supplied to the spinning positions in an energy-efficient manner, it is provided that the drafting system support is designed as a longitudinally channelled tube body having a flow connection to the air flow supply unit and having connection openings assigned to the individual spinning positions.

FIG. 1



No. of Pages : 13 No. of Claims : 8

(54) Title of the invention : A TEXTILE MACHINE

(51) International classification :H04N0019105000,
H05B0037020000,
H04L0029080000,
A61Q0017040000,
G06K0015020000

(31) Priority Document No :102019116278.5

(32) Priority Date :14/06/2019

(33) Name of priority country :Germany

(86) International Application No :NA
Filing Date :NA

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA
Filing Date :NA

(62) Divisional to Application Number :NA
Filing Date :NA

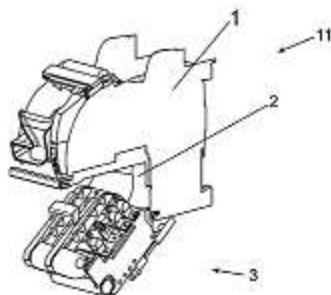
(71)**Name of Applicant :**
1)SAURER INTELLIGENT TECHNOLOGY AG
Address of Applicant :2, TEXTILSTRASSE ARBON
SWITZERLAND 9320 Switzerland

(72)**Name of Inventor :**
1)Dressen, Jochen
2)Prediger, Eduard

(57) Abstract :

The present invention relates to a textile machine comprising a plurality of spinning devices, more particularly air-jet spinning devices, which spinning devices have an inlet opening for a fiber band to be spun, and to a spinning hood for a spinning device of a textile machine. In order to provide a textile machine comprising a plurality of spinning devices, which have an inlet opening for a fiber band to be spun and in the case of which the feeding of contaminants into the inlet opening is prevented as much as possible, there is provision for a spinning hood to be provided, which is designed in such a way that the spinning hood separates a spinning space around an inlet opening of the spinning device from the surroundings.

FIG. 1



No. of Pages : 15 No. of Claims : 10

(54) Title of the invention : DIVIDED HOUSING WITH A ROTOR ASSEMBLY OF A ROTOR SPINNING MACHINE AND METHOD FOR INSTALLING A ROTOR ASSEMBLY IN A HOUSING OF A ROTOR SPINNING MACHINE

(51) International classification :G06F0016930000,
A61K0031443900,
H04N0019105000,
A01N0043760000,
G06F0003048100

(31) Priority Document No :19180477.2
(32) Priority Date :17/06/2019
(33) Name of priority country :EPO
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number:NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SAURER CZECH S.R.O.
Address of Applicant :15 Jugosljvskj, Njchod, CZECH
REPUBLIC 54701 Czech Republic

(72)**Name of Inventor :**
1)Kohl, Ondrej
2)Teiner, Petr
3)Wehner, Andreas
4)Zeitz, Guenter

(57) Abstract :

The invention relates to a divided housing with a rotor assembly of a rotor spinning machine as well as a method for installing a rotor assembly in a housing of a rotor spinning machine. To propose a housing with a rotor assembly of a rotor spinning machine which allows a particular precise adjustment of the spinning rotor position, in particular in an axial direction of the rotor shaft, and which significantly reduces the forces due to vibrations or imbalances and accordingly reduces the wear of the rotating parts and in particular the rotor shaft bearing substantially, the divided housing with a rotor assembly has a rotor assembly comprising a spinning rotor, a rotor shaft and at least one rotor shaft bearing, and the housing comprises a rotor section and a bearing section, the rotor section surrounding the spinning rotor and the bearing section enclosing at least a part of the rotor shaft as well as at least one rotor shaft bearing, wherein in the bearing section the housing is at least partially divided parallel to a longitudinal housing axis into two separate parts, the first part being a housing body extending over the rotor section as well as the bearing section and the second part being a housing cap closing an open part of the housing body in the bearing section. (Fig.1)

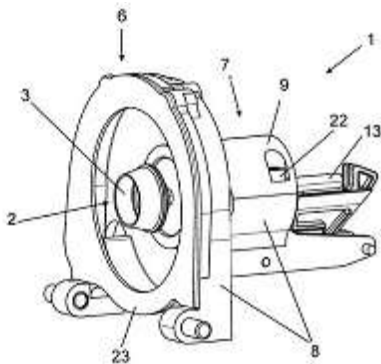


Fig. 1

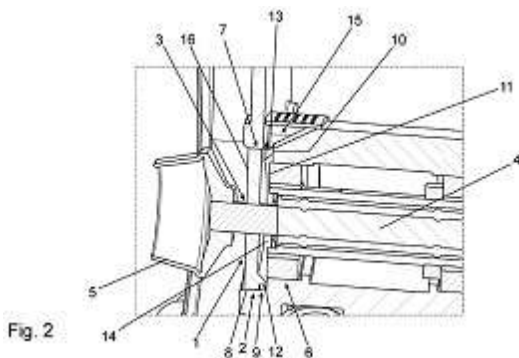
No. of Pages : 25 No. of Claims : 15

(54) Title of the invention : ROTOR GUARD RING FOR A ROTOR SPINNING MACHINE

(51) International classification	:H04N0019105000, H05B0037020000, H04L0029080000, A61Q0017040000, G06K0015020000	(71) Name of Applicant : 1)SAURER CZECH S.R.O. Address of Applicant :15 Jugosljvskj, Njchod, CZECH REPUBLIC 54701 Czech Republic
(31) Priority Document No	:19180484.8	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)Kohl, Ondrej
(33) Name of priority country	:EPO	2)Teiner, Petr
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to a guard ring for a rotor spinning machine, a spinbox for a rotor spinning machine as well as a rotor spinning machine. To propose a device to protect a spinning rotor of a rotor spinning machine from particles originating from a damaged bearing unit, to prevent lubricant from a bearing unit of a rotor assembly from contaminating a spinning rotor as well as to protect the fiber material or the roving supplied to the spinning rotor and the yarn or the thread produced by the spinning rotor from being contaminated by lubricant of the bearing unit, the guard ring comprises a front plate section with a hub opening for the guard ring to be arranged on a spinning rotor shaft of the rotor spinning machine between a spinning rotor and a bearing unit, wherein the guard ring is built as a separate part from the spinning rotor, the spinning rotor shaft and the bearing unit, and wherein the guard ring is provided to protect the spinning rotor from lubricant of the bearing unit and/or from mechanical damage due to wearing or damage of the bearing unit.



No. of Pages : 21 No. of Claims : 15

(54) Title of the invention : SPINNING ROTOR ASSEMBLY FOR A ROTOR SPINNING MACHINE

(51) International classification	:H04N0019105000, H05B0037020000, H04L0029080000, A61Q0017040000, G06K0015020000	(71)Name of Applicant : 1)SAURER CZECH S.R.O. Address of Applicant :15 Jugosljvskj, Njchod, CZECH REPUBLIC 54701 Czech Republic
(31) Priority Document No	:19180490.5	(72)Name of Inventor :
(32) Priority Date	:17/06/2019	1)Kohl, Ondrej
(33) Name of priority country	:EPO	2)Teiner, Petr
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Title: SPINNING ROTOR ASSEMBLY FOR A ROTOR SPINNING MACHINE The invention relates to a spinning rotor assembly for a rotor spinning machine as well as a rotor spinning machine. To propose a rotor assembly of a rotor spinning machine which can be securely operated, in particular to avoid an injury of a user operating the rotor spinning machine and to prevent materials in the environment of the rotor spinning machine from being entangled in the fast-rotating spinning rotor, the spinning rotor assembly comprises a spinning rotor fixed to a spinning rotor shaft, the spinning rotor shaft being rotatably mounted to a housing of the spinning rotor assembly by at least one bearing unit, wherein the spinning rotor assembly is movable, in particular pivotally between a first and a second position, and wherein a rotor brake for braking the spinning rotor is pivotally mounted to the housing, so that the rotor brake is automatically engaged when the spinning rotor assembly is moved, in particular pivoted from the first to the second position.

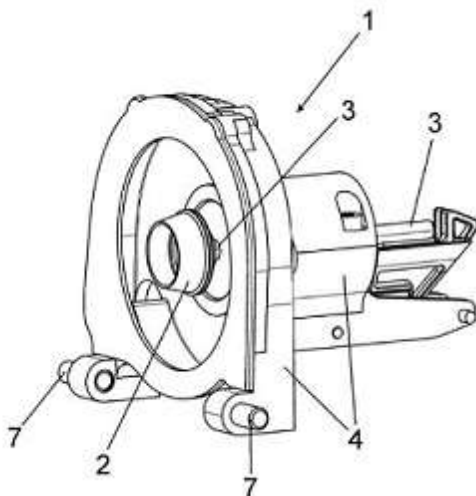


Fig. 1

No. of Pages : 21 No. of Claims : 14

(54) Title of the invention : OPTICAL ELEMENT DRIVING MECHANISM

<p>(51) International classification</p> <p>(31) Priority Document No</p> <p>(32) Priority Date</p> <p>(33) Name of priority country</p> <p>(86) International Application No</p> <p style="padding-left: 20px;">Filing Date</p> <p>(87) International Publication No</p> <p>(61) Patent of Addition to Application Number:</p> <p style="padding-left: 20px;">Filing Date</p> <p>(62) Divisional to Application Number</p> <p style="padding-left: 20px;">Filing Date</p>	<p>:G03F0007200000, B65G0069280000, A63B0024000000, H02N0001000000, G02B0013000000</p> <p>:62/861,440</p> <p>:14/06/2019</p> <p>:U.S.A.</p> <p>:PCT//</p> <p>:01/01/1900</p> <p>: NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p>	<p>(71)Name of Applicant : 1)TDK TAIWAN CORP. Address of Applicant :No.159, Sec. 1, Zhong Shan N. Rd., Yangmei Dist., Taoyuan City 326, Taiwan</p> <p>(72)Name of Inventor : 1)Jungsuck RYOO 2)Chieh-An CHANG 3)Pai-Jui CHENG 4)Chao-Chang HU</p>
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(57) Abstract :

A driving mechanism for an optical element is provided, including a fixed portion, a movable portion and a driving assembly. The movable portion is connected to the optical element, and moves relative to the fixed portion. The driving assembly drives the movable portion to move relative to the fixed portion.

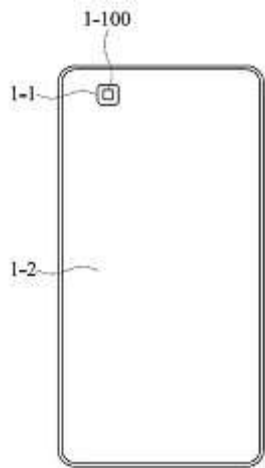


FIG. 1

No. of Pages : 201 No. of Claims : 20

(54) Title of the invention : OPTICAL ELEMENT DRIVING MECHANISM

(51) International classification :G02B0007090000,
F21V0003020000,
H04N0005225000,
H02N0001000000,
H02K0011215000

(31) Priority Document No :62/861,440

(32) Priority Date :14/06/2019

(33) Name of priority country :U.S.A.

(86) International Application No :NA
Filing Date :NA

(87) International Publication No : NA

(61) Patent of Addition to Application Number :NA
Filing Date :NA

(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Wen-Chang LIN
2)Chun-Chia LIAO

(57) Abstract :

An optical member driving mechanism is provided, including a movable portion, a fixed portion, a driving assembly, and an electrical connecting assembly. The movable portion is connected to an optical member, and is movable relative to the fixed portion. The driving assembly is configured to drive the movable portion to move relative to the fixed portion. The electrical connecting assembly is electrically connected to the driving assembly.

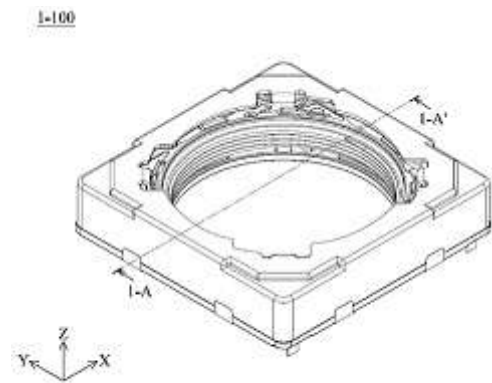


FIG. 1

No. of Pages : 132 No. of Claims : 10

(54) Title of the invention : CONTACT LENS PRODUCT

(51) International classification	:G02C0007040000, H01L0029872000, F21V0005040000, G01N0027447000, G03B0015000000	(71) Name of Applicant : 1)LARGAN MEDICAL CO., LTD. Address of Applicant :2F., No.14, Gongyequ 23rd Rd., Nantun Dist., Taichung City 408, Taiwan
(31) Priority Document No	:104130460	(72) Name of Inventor :
(32) Priority Date	:15/09/2015	1)En-Ping LIN
(33) Name of priority country/region	:Taiwan	2)Wei-Yuan CHEN
(86) International Application No	:NA	3)Chun-Hung TENG
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:201624031105	
Filed on	:12/09/2016	

(57) Abstract :

A contact lens product (100) includes a multifocal contact lens (110) and a buffer solution (120). The multifocal contact lens (110) includes a central region (111) and at least one annular region (112). The annular region (112) concentrically surrounds the central region (111). A diopter of the annular region (112) is different from a diopter of the central region (111). The multifocal contact lens (110) is immersed in the buffer solution (120), and the buffer solution (120) includes a cycloplegic agent.

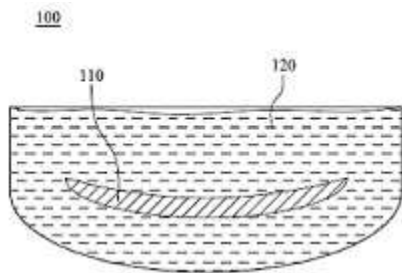


Fig. 1

No. of Pages : 82 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202025035160 A

(19) INDIA

(22) Date of filing of Application :14/08/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TITANIA-BASED TREATMENT SOLUTION AND METHOD OF PROMOTING PRECIPITATION AND REMOVAL OF HEAVY METALS FROM AN AQUEOUS SOURCE

(51) International classification	:B01J0021060000, C02F0001280000, B01J0020320000, B09C0001080000, C02F0001520000	(71) Name of Applicant : 1)GRAVER TECHNOLOGIES LLC Address of Applicant :200 Lake Drive, Glasgow, Delaware 19702, United States of America U.S.A.
(31) Priority Document No	:62/659,749	(72) Name of Inventor :
(32) Priority Date	:19/04/2018	1)James Knoll
(33) Name of priority country	:U.S.A.	2)Katie Henderson
(86) International Application No	:NA	3)Joshua L. Mertz
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:201924015623	
Filed on	:18/04/2019	

(57) Abstract :

A treatment solution and method for removing heavy metal contaminants and oxyanion contaminants from an aqueous solution by promoting the affinity of precipitating the contaminants. The method adjusts the pH and the ORP of the contaminated aqueous solution by applying FeCl₂ and/or NaOH reducing agents, and using and applying a titania-based treatment solution of TiO(SO₄), H₂SO₄, and FeSO₄.

No. of Pages : 26 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202027018708 A

(19) INDIA

(22) Date of filing of Application :01/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TREATMENT AGENT FOR POLYOLEFIN NONWOVEN FABRIC, POLYOLEFIN SYNTHETIC FIBERS, AND TREATMENT METHOD FOR POLYOLEFIN SYNTHETIC FIBERS

(51) International classification	:D06M 13/224, D06M 13/256, D06M 13/262, D06M 13/292, D06M 15/53	(71) Name of Applicant : 1)TAKEMOTO YUSHI KABUSHIKI KAISHA Address of Applicant :2-5, Minato-machi, Gamagori-shi, Aichi 4438611 Japan
(31) Priority Document No	:2018-114767	(72) Name of Inventor :
(32) Priority Date	:15/06/2018	1)KANEKO Ikki
(33) Name of priority country	:Japan	2)TAKEDA Yoshinori
(86) International Application No	:PCT/JP2019/023673	3)MORITA Masatake
Filing Date	:14/06/2019	4)KOMURO Toshihiro
(87) International Publication No	:WO 2019/240264	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The treatment agent for a polyolefin nonwoven fabric according to the present invention contains 30-98 mass% of a particular ether ester compound, 1-50 mass% of a particular polyoxyalkylene alkyl ether, and 1-50 mass% of a particular long-chain alkyl phosphoric acid ester salt, where the sum of the content proportions of the ether ester compound, the polyoxyalkylene alkyl ether, and the long-chain alkyl phosphoric acid ester salt is 100 mass%.

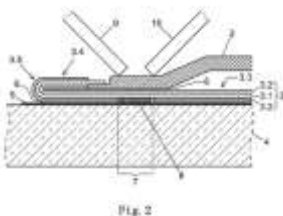
No. of Pages : 27 No. of Claims : 12

(54) Title of the invention : PANE HAVING AN ELECTRICAL CONNECTION ELEMENT AND CONNECTION CABLE

(51) International classification	:H05B 3/84	(71)Name of Applicant :
(31) Priority Document No	:18179698.8	1)SAINT-GOBAIN GLASS FRANCE
(32) Priority Date	:26/06/2018	Address of Applicant :12 Place de l'Iris Tour Saint-Gobain
(33) Name of priority country	:EPO	92400 Courbevoie France
(86) International Application No	:PCT/EP2019/065281	(72)Name of Inventor :
Filing Date	:12/06/2019	1)WERNER, Katja
(87) International Publication No	:WO 2020/001977	2)REUL, Bernhard
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a pane having at least one electrical connection element (2) and connection cable (3), at least comprising: ° a substrate (1), ° an electrically conductive structure (5) on a region of the substrate (1), wherein: ° the connection cable (3) has on the lower face thereof facing the substrate (4) a contact region (7) in which a conductor (3.1) of the connection cable (3) is connected to the region of the electrically conductive structure (5); ° the connection element (2) is rigid and has a first flat region (2.1) for making contact with the connection cable (3); ° the connection element (2) is electrically connected to the connection cable (3) by the conductor (3.1) of the connection cable (3) via a weld region on an upper face of the connection cable (3) facing away from the substrate (4); ° the contact region (7) of the connection cable (3) and the first flat region (2.1) of the connection element (2) are arranged one above the other such that the flat region (2.1) of the connection element is provided to transfer heat to the solder compound.



No. of Pages : 13 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941014949 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR REAL-TIME ADAPATIVE INTERACTIVE DIGITAL AISLE OF PRODUCTS

(51) International classification	:G06Q0030020000, G06Q0030060000, A61B0001040000, H04N0021454000, G06N0007000000	(71) Name of Applicant : 1)SOCIOGRAPH SOLUTIONS PRIVATE LIMITED Address of Applicant :307/6, 3RD CROSS, VENKATAPURA, KORAMANGALA 1ST BLOCK, BENGALURU Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)ANANTHAKRISHNAN GOPAL
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT SYSTEM AND METHOD FOR REAL-TIME ADAPATIVE INTERACTIVE DIGITAL AISLE OF PRODUCTS The various embodiments of the present invention provide a system and method for real-time adaptation of a digital virtual product aisle based on interactions of the consumer with the products rendered on the virtual aisle. Based on whether the consumer interacts in a positive or negative manner, the next section of the aisle is adapted to load a set of products which the consumer is most likely to be interested in purchasing. The decision about which products to load is based on the affinity graphs of the consumerTMs current interactions with previous interactions by other consumers as well as the attributes of the products interacted with. Additionally, any other information about the customer, either from prior visits to the digital store or from other inputs from sensors provided on the system. The invention reduces the time spent by the consumer and improves the chances of reaching a purchase decision.

No. of Pages : 27 No. of Claims : 7

(54) Title of the invention : METHODS AND SYSTEMS FOR FAST RX BEAM REFINEMENT IN 5G MMWAVENETWORKS

(51) International classification	:H04B0007060000, H03G0003300000, H04B0007080000, H01S0003130000, H04W0012040000	(71) Name of Applicant : 1)SAMSUNG ELECTRONICS CO., LTD Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Anusha Gunturu
(33) Name of priority country	:NA	2)Ashok Kumar Reddy Chavva
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application	:NA	
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Methods and systems enabling faster RX beam refinement in 5G mmWave systems. The RX beam refinement is performed for selecting RX beams for TX beam measurement. AGC values associated with RX beams of a UE are determined. The RX beams are sorted in an ascending order based on the AGC values. The RX beam refinement is performed by selecting a predefined number of RX beams with the lowest AGC values for TX beam measurement. A TX beam of a gNB is measured using only the selected RX beams for minimizing the time and/or power consumption of UE in performing the TX beam measurement. The strength of a signal, transmitted in the TX beam, received through the selected RX beams, is measured based on RSRP/SINR/RSRQ associated with the selected RX beams. AGC value of a RX beam is utilized for determining AGC value of another RX beam to optimize AGC measurement. FIG. 8



No. of Pages : 40 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023055 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : BIOAVAILABLE TURMERIC COMPOSITION AND PROCESS FOR PREPARATION THEREOF

(51) International classification :A23K0020147000,
C12P0019040000,
B82Y0030000000,
C22B0003000000,
C08L0097020000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application
Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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Estate, Chennai - 600058, Tamil Nadu, India Tamil Nadu India

(72)**Name of Inventor :**
1)NIRVANASHETTY, Somashekara
2)PANDA, Sanjib Kumar
3)PARACHUR, Vivek Anand

(57) Abstract :

The invention disclosed herein is a turmeric composition having enhanced self-dispersibility and bioavailability comprising a fresh turmeric rhizome extract and dried turmeric rhizome extract (standardized to 35-95% total curcuminoids), and is devoid of any externally added excipients/bio-enhancing agents/dispersing agents. The invention also disclosed herein a process for preparation of said bioavailable turmeric composition.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023094 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : BINDERLESS INTERLOCKING CONNECTOR FOR FLEXURAL AND COMPRESSION STRUCTURAL MEMBERS OF A PRECAST SINGLE BAY FRAME

(51) International classification	:E04B0001210000, E04B0001580000, H01R0013050000, E04B0007020000, E04B0005020000	(71) Name of Applicant : 1)VELAGAPUDI RAMAKRISHNA SIDDHARTHA ENGINEERING COLLEGE Address of Applicant :Kanuru, Vijayawada-520007, Andhra Pradesh, India. Andhra Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MEGHANA SUNKARA
(33) Name of priority country	:NA	2)NIPUN GORANTLA
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Exemplary embodiments of the present disclosure are directed towards a binder-less interlocking connector for flexural and compression structural members of a precast single bay frame. The connector comprising: at least one first protrusion101 extending from a bottom surface configured to interlock with a top surface of a vertical compression structural member514a, whereby the top surface of the vertical compression structural member comprising at least one first interlocking provision101TMto enable interlocking; at least one second protrusion103 extending from an adjacent surface configured to interlock with an adjacent surface of a horizontal flexural member, whereby the top surface of a horizontal flexural member comprising at least one second interlocking provision103TM to enable interlocking; and at least a plurality of sleeves102aTM-102dTM,108aTM-108dTMpresent one or more side surfaces provide the continuous reinforcement of horizontal flexural structural512a and vertical compression structural members514a for the force transfer with a corresponding structural elements. FIG.1

No. of Pages : 22 No. of Claims : 9

(54) Title of the invention : HYDROSTATIC BEARING FILM THICKNESS CONTROLLER USING CYLINDRICAL TUBE DIAPHRAGM

<p>(51) International classification</p> <p>(31) Priority Document No</p> <p>(32) Priority Date</p> <p>(33) Name of priority country</p> <p>(86) International Application No</p> <p style="padding-left: 20px;">Filing Date</p> <p>(87) International Publication No</p> <p>(61) Patent of Addition to Application Number</p> <p style="padding-left: 20px;">Filing Date</p> <p>(62) Divisional to Application Number</p> <p style="padding-left: 20px;">Filing Date</p>	<p>:F16C0032060000, G01N0030320000, F16C0029020000, F25B0041060000, G05D0005030000</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p> <p>:NA</p>	<p>(71)Name of Applicant :</p> <p>1)Indian Institute of Technology Madras (IIT Madras) Address of Applicant :The Dean, Industrial Consultancy & Sponsored Research [IC&SR], Indian Institute of Technology Madras, IIT PO, Chennai-600036 Tamil Nadu India</p> <p>2)Micromatic Grinding Technologies Limited</p> <p>(72)Name of Inventor :</p> <p>1)Ramanan Kumar</p> <p>2)Sudhanva Bhat</p> <p>3)Vishal Paidimarri</p> <p>4)Dr. Pradeep Kumar Prakasam</p> <p>5)Dr. Sathyan Subbiah</p> <p>6)Prof. Ramesh Babu Nimmagadda</p> <p>7)Kapil Dhand</p> <p>8)Anant Jain</p> <p>9)Prakash Sadhasivam</p>
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(57) Abstract :

ABSTRACT Hydrostatic bearing film thickness controller using cylindrical tube diaphragm • Embodiments herein disclose a hydrostatic bearing film thickness controller (100) includes a fixed restrictor (102) configured to provide a fixed resistance in the controller (100). The fixed restrictor (102) is connected in series with a variable restrictor (104). The variable restrictor (104) is configured to provide a variable resistance in the hydrostatic bearing film thickness controller (100), wherein the variable restrictor (104) is connected in line with a recess pocket (110). The fixed resistance comprises a geometry of a capillary restrictor. The variable resistance comprises a geometry, wherein the geometry deforms to actively control a flow rate in the hydrostatic bearing film thickness controller (100). The geometry is provided by a cylindrical tube diaphragm (106). The fixed restrictor (102) is connected in series with the cylindrical tube diaphragm (106) through the variable restrictor (104) and a capillary system to create a pressure gradient across the diaphragm (106). FIG. 1

No. of Pages : 14 No. of Claims : 8

(54) Title of the invention : A PROCESS FOR MANUFACTURING RICE AND RICE PRODUCTS WITH LOW GI

(51) International classification	:A23L0007196000, A23L0007100000, B02B0001000000, B02B0003000000, B02B0005020000	(71) Name of Applicant : 1)Rajaram K Address of Applicant :No. 51 Srirampura 2nd Stage Mysore - 570023 Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Rajaram K
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a processing method for producing low GI rice. The method comprises first 100, second 200 and third 300 phase of processing. The first phase 100 comprises the steps of: selecting the paddy 101 having nutritionally and chemically appropriate paddy from the paddy samples 102, cleaning the selected paddy for the removal of impurities 103 and storing the cleaned paddy into storage tanks 104. The second phase 200 of processing comprises the steps of: steaming the paddy 104 in a steaming tank 201, recording the moisture content of the steamed paddy 202, drying the steamed paddy 203 in a dryer, checking the moisture content of the dried paddy and storing the said paddy for at least 24 hours 204. The third phase 300 comprises the steps: recording the moisture content of the paddy from the second phase processing 301, de-husking for removal of husk from paddy in a de-husker 303; separating brown rice from the de-husked paddy grains 304, de-husking again for removal of the husk from paddy grains 305, polishing the rice grains post de-husking 306, categorizing the rice in a categorizer to separate immature grains 307, de-branning the rice in water stream to remove the bran layer 308 and grading of the de-branned rice to thereby to obtain low GI rice 309. Fig. 1

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023123 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : FLOW CONTROLLING UNIT FOR MAINTAINING CONSTANT FLUID FILM GAP IN HYDROSTATIC BEARING SYSTEM

(51) International classification	:F16C0032060000, F16C0029020000, F16K0047040000, G05D0007010000, F15B0013040000	(71)Name of Applicant : 1)Indian Institute of Technology Madras (IIT Madras) Address of Applicant :The Dean, Industrial Consultancy & Sponsored Research [IC&SR], Indian Institute of Technology Madras, IIT PO, Chennai, Tamil Nadu, India, 600036 Tamil Nadu India
(31) Priority Document No	:NA	2)Micromatic Grinding Technologies Limited
(32) Priority Date	:NA	(72)Name of Inventor :
(33) Name of priority country	:NA	1)Vishal Paidimarri
(86) International Application No	:NA	2)Ramanan Kumar
Filing Date	:NA	3)Dr. Pradeep Kumar Prakasam
(87) International Publication No	: NA	4)Dr. Sathyan Subbiah
(61) Patent of Addition to Application Number	:NA	5)Prof. Ramesh Babu Nimmagadda
Filing Date	:NA	6)Kapil Dhand
(62) Divisional to Application Number	:NA	7)Anant Jain
Filing Date	:NA	8)Prakash Sadhasivam

(57) Abstract :

ABSTRACT Flow controlling unit for maintaining constant fluid film gap in hydrostatic bearing system • Embodiments herein disclose a flow controlling unit (100) for maintaining a constant fluid film gap in a hydrostatic bearing system (200). The flow controlling unit (100) includes a fixed restrictor (106) configured to provide a fixed resistance in the flow controlling unit (100). The fixed restrictor (106) is connected in series with a variable restrictor (108). The variable restrictor (108) is configured to provide a variable resistance in the flow controlling unit (100). The variable restrictor (108) is connected in line with a recess pocket (112). The fixed resistance has a geometry of a capillary restrictor. The variable resistance comprises a geometry, wherein the geometry deforms to actively control a flow rate in the hydrostatic bearing system (200), wherein the geometry is provided by the circular flat membrane (102). The variable resistance is provided using a clearance (110) created by the circular flat membrane (102) and the annular land (104). FIG. 1

No. of Pages : 17 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023148 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN APPARATUS FOR DYNAMIC WAVE PROPAGATION ANALYSIS OF SOIL

(51) International classification	:B30B0015160000, B60R0016037000, G01R0031280000, G01N0033240000, B60Q0001140000	(71) Name of Applicant : 1)S. SURESH BABU Address of Applicant :DEAN (Research & Development) Adhiyamaan College of Engineering, Hosur Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)S. SURESH BABU
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An apparatus for dynamic wave propagation analysis of soil is disclosed. The apparatus includes an input unit configured to receive a plurality of test input parameters from a user for generation of an input command; a hydraulic power unit which includes one or more hydraulic actuators and configured to actuate a hydraulic press based on a received input command from the user. The hydraulic press is configured to suppress predefined quantity of soil placed in a container in a predefined direction by an application of a dynamic push load. The apparatus also includes a roller to induce stress on the container to push predefined quantity of suppressed soil; a sensing unit which includes one or more sensors configured to detect a plurality of properties associated with the soil for the analysis of the propagation of dynamic waves generated upon application of the dynamic push load. FIG. 1

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023153 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN EXCITATION CONTROL SYSTEM FOR AN ALTERNATOR OF A VEHICLE

(51) International classification	:B60H0001000000, G06F0009445000, H02P0009300000, B60W0040040000, H02J0007140000	(71) Name of Applicant : 1)MAHINDRA AND MAHINDRA LIMITED Address of Applicant :Mahindra & Mahindra Limited, Mahindra Research Valley, Mahindra World City, Plot No:41/1, Anjur P.O., Chengalpattu, Kanchipuram-603004, Tamilnadu, India Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)KUMAR MEGHNATHAN
(33) Name of priority country	:NA	2)N STANLY SHANMUGAM
(86) International Application No	:NA	3)PARVEJ ALAMKHAN MAJHARKHAN
Filing Date	:NA	4)KIRTY APURBO
(87) International Publication No	: NA	5)RAVI RANJAN
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure relates to the field of automotive alternator control systems and discloses an excitation control system (100) for an alternator (104) of a vehicle. The system (100) comprises plurality of sensor units (202a-n) and a driver unit (116). The sensor units (202a-n) periodically detect a plurality of parameters associated with the vehicle and generate sensed values based on the detected parameters. The driver unit (116) cooperates with the sensor units (202a-n) to receive the generated sensed values and identifies vehicle state based on the received sensed values. The driver unit (116) compares the generated sensed values with corresponding pre-determined value for each of the parameters associated with the identified vehicle state to generate a PWM control signal for controlling the excitation of the alternator (104). The excitation of alternator (104) is thus disabled when not required, thereby improving fuel economy.

No. of Pages : 25 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023157 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF PONATINIB OR SALT THEREOF

(51) International classification	:A23K0020147000, C12P0019040000, B82Y0030000000, C22B0003000000, C08L0097020000	(71) Name of Applicant : 1)AUROBINDO PHARMA LTD Address of Applicant :AUROBINDO PHARMA LIMITED The Water Mark Building, 1st Floor, Plot No.11, Survey No.9, Kondapur, Hitech City, Hyderabad, Telangana Telangana India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)CHANDIRAN TAKSHINAMOORTHY
(33) Name of priority country	:NA	2)RAKESH SINGH
(86) International Application No	:NA	3)VARADA JAYA KRISHNA
Filing Date	:NA	4)YASAM SIVARAMI REDDY
(87) International Publication No	: NA	5)SANA SUBBARAYUDU
(61) Patent of Addition to Application Number	:NA	6)MEENAKSHISUNDERAM SIVAKUMARAN
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

AN IMPROVED PROCESS FOR THE PREPARATION OF PONATINIB OR SALT THEREOF The present invention relates to an improved process for the preparation of Ponatinib or its pharmaceutically acceptable salt, which comprises activation of Ethynyl toluicacid intermediate with amide coupling agent to obtain an Active amide derivative, which is condensed with Amino methyl piperazine.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023183 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR ORGANIZATION AND CLASSIFICATION OF APPLICATION SECURITY VULNERABILITIES

(51) International classification	:H04L0029060000, G06F0021570000, G06F0003030000, G06F0021540000, G06F0021520000	(71) Name of Applicant : 1)ABHAY BHARGAV Address of Applicant :1628, 8TH MAIN ROAD, JAYANAGAR, BANGALORE 560011, KARNATAKA, INDIA. Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)ABHAY BHARGAV
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT SYSTEM AND METHOD FOR ORGANIZATION AND CLASSIFICATION OF APPLICATION SECURITY VULNERABILITIES The various embodiments of the present invention provide a system and a method for identifying and fixing security vulnerabilities in an application. The present invention also provides a system and a method that enables users to capture a plurality of information related to the vulnerabilities, identify and fix vulnerabilities in their applications with ease. The invention enables linking application security vulnerabilities to features and threat models. The invention is also configured to correlate vulnerabilities with aliases and derive security test cases from a vulnerability. The present invention also enables identifying appropriate security test cases and identify specific payloads to attack and find the vulnerability. The present invention also provides methods that enable developers to identify coding patterns to protect against vulnerabilities and creating application security checklists.

No. of Pages : 27 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023184 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : CONNECTING DEVICE FOR A FLUID CONDUIT SYSTEM, IN PARTICULAR OF A TRANSPORT VEHICLE, AND RELATED TRANSPORT VEHICLE

(51) International classification	:A61B0017700000, F16B0041000000, F01N0003080000, G02B0006380000, B65D0083540000	(71) Name of Applicant : 1)ALSTOM TRANSPORT TECHNOLOGIES Address of Applicant :48 rue Albert Dhalenne 93400 SAINT-OUEN, France France (72) Name of Inventor : 1)SHAIK, Bahadursha 2)TISSERANT, Jean-Christophe
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Connecting device for a fluid conduit system, in particular of a transport vehicle, comprising: - an inner substantially rigid body having a first hollow tubular portion extending along a longitudinal axis and a first end portion adapted to be connected to a first component of said fluid conduit system; - an outer substantially rigid body having a second hollow tubular portion extending along said longitudinal axis and a second end portion adapted to be connected to a second component of said fluid conduit system, the first hollow tubular portion of the inner body being inserted, at least partially, inside the second hollow tubular portion of the outer body; - a connection assembly configured to connect said inner body with said outer body so that they move one relative to the other, at least along said longitudinal axis, while said first end portion and said second end portion are connected with the first component and second component, respectively.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023189 A

(19) INDIA

(22) Date of filing of Application :11/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM AND METHOD FOR REDUCING POWER LOSS IN ELECTRIC CABLES OF PHOTOVOLTAIC MODULES

(51) International classification	:H02G0011000000, H01B0007300000, G06F0016350000, H01L0031022400, H03K0017120000	(71) Name of Applicant : 1)Tata Power Solar Systems Ltd Address of Applicant :78, Electronics City Phase I, Hosur Road, Bangalore 560100 Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Seshadri Devanadhan
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention provides a system and method for reducing power loss in a photovoltaic power station. Photovoltaic modules (102) with same or nearby length electric cables (104) are grouped (106) together. Clusters (110) of similar length electric cables (104) are formed using clustering modules (108). The clustered (110) electric cables (104) are connected to compartments (114) of an inverter (112). Similarly, the compartments (114) of each inverter (112) present in the photovoltaic power station receives clustered (110) similar length electric cables (104) from groups (106) of photovoltaic modules (102) comprising same or nearby length electric cables (104). Power loss in the electric cables (104) of the photovoltaic modules (102) is reduced by this way, thereby reducing overall power loss in the photovoltaic power station.

No. of Pages : 21 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023223 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : GRAPHENE OXIDE MODIFIED TWO-PART CYANOACRYLATE/FREE RADICALLY CURABLE ADHESIVE SYSTEMS

(51) International classification	:C09J0004000000, C09J0163000000, C09J0004060000, C08G0018220000, C09J0175060000	(71) Name of Applicant : 1)Henkel AG & Co. KGaA Address of Applicant :Henkelstrasse 67, D-40589 D ^¼ sseldorf, Germany Germany (72) Name of Inventor : 1)Krunal Trivedi 2)Nishant Tale 3)Jayesh P Shah
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to two-part cyanoacrylate adhesive comprising a) a first part comprising a cyanoacrylate component; a peroxide catalyst; a stabilizer and a thickener; and b) a second part comprising a (meth)acrylate component; a graphene oxide; an adhesion promoter; a metal salt; and a fumed silica. Adhesive according to the present invention provides good performance as structural adhesive, good adhesion strength, good open and fix times, good tensile lap shear strength and good peel strength.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023281 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A DIGITAL DENTAL TAPE FOR MEASURING THE OCCLUSAL VERTICAL DIMENSION OF A PATIENTS FACE

(51) International classification	:G01S0015930000, G01B0003100000, G01S0007521000, A61B0005107000, G01F0023296000	(71) Name of Applicant : 1)Dr. Ambedkar Institute of Technology Address of Applicant :Near Jnanabharathi Campus, Outer Ring Road, Mallathahalli Post Office, Bangalore, Karnataka, India, 560056 Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Shanthi KJ
(33) Name of priority country	:NA	2)Dr. Writuraj Sutradhar
(86) International Application No	:NA	3)Dr. Prajna Prakash Shetty
Filing Date	:NA	4)Dr. Ramesh Chowdhary
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A digital dental tape for measuring the vertical dimension of patients face [0027] A digital dental tape for accurate measurement of vertical dimension of patients face mainly comprises a frame (101) with an ultrasonic sensor (102), a microcontroller unit, and a display unit (103). The frame (101) holds the ultrasonic sensor (102) firmly and the frame is positioned on the patients nose tip to measure a distance between a nose and a chin of the patients face by measuring a time interval between a transmitted pulse and a received pulse. The microcontroller unit (103) computes the time interval in terms of distance measured by the ultrasonic sensor (102). The display unit (104) is interfaced with the microcontroller port to display the measured distance in a digital value. The frame comprising the ultrasonic sensor (102) is interfaced with the microcontroller unit through a flat cable (106) to the port lines. (Figure 3)

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023301 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : PROCESS FOR PREPARATION OF 1- SUBSTITUTED ARYL-2- AMINO ALCOHOLS

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)ANVITHA LIFE CARE PRIVATE LIMITED Address of Applicant :Plot no.06, APIIC Industrial Park, Attivram (v), Ozili (m), Naidupeta, Nellore District, Andhra Pradesh 524402. Andhra Pradesh India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Dr. Tangirala Prakasam
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
As attached

No. of Pages : 31 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023316 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR CLASSIFYING AN OBJECT IN INPUT DATA USING ARTIFICIAL NEURAL NETWORK MODEL

(51) International classification	:G06K0009000000, G06K0009620000, G06N0003080000, G05B0017020000, G06K0009500000	(71) Name of Applicant : 1)WIPRO LIMITED Address of Applicant :Doddakannelli, Sarjapur Road, Bangalore 560035, Karnataka, India. Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MANJUNATH RAMACHANDRA IYER
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This disclosure relates to method and system for classifying an object in input data using an artificial neural network (ANN) model. The method may include extracting positive features and orthogonal features associated with the object in the input data, performing a partial classification of the object based on the positive features by a first part of the ANN model, and determining an accuracy of the classification of the object based on the orthogonal features by a second part of the ANN model. The positive features are features uniquely contributing to identification of a class for the object, while the orthogonal features are features not contributing to identification of the class but contributing to identification of one or more of remaining classes. Figure 2

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023346 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR PROVIDING ACTIONABLE NOTIFICATION TO A USER OF AN AR DEVICE

(51) International classification	:G06F0003048100, A63F0013000000, G01S0013580000, G06F0017270000, H04M0001725000	(71) Name of Applicant : 1)Samsung Electronics Co., Ltd. Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi- do 443-742, Republic of Korea Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Naresh Kumar Gupta
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Method and System for providing Actionable Notification to a User of an AR Device • Embodiments herein disclose a method for providing actionable notification to a user of an AR device (200). The method comprises determining information about at least one object in a field of view of the AR device and determining a relation between a user of the AR device and the at least one object. The method further comprises determining at least one notification associated with the at least one object based on the information of the at least one object and the relation between the user of the AR device and the at least one object. The method also includes generating at least one actionable UI comprising at least one task to be performed based on the at least notification and augmenting at least one actionable UI comprising the at least one task to be performed corresponding to the at least notification in the field of the AR device in the AR mode. FIG. 4

No. of Pages : 38 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023357 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : CHANGEABLE BUTTON CLIP OR COVER

(51) International classification	:A41D0027080000, A43B0001000000, A43B0023240000, A44B0005000000, A41H0037000000	(71) Name of Applicant : 1)AVERY B THERE ENTERPRISE PRIVATE LIMITED Address of Applicant :#715 CTC, Parklane, Secunderabad, Hyderabad, Telangana, India, 500003 Telangana India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)PATRICK SVEN WIDMANN
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT CHANGEABLE BUTTON CLIP OR COVER [00050] The present invention generally relates to the field of device and method for a changeable button clip/cover (100) that may be used for all kind of but not limited to buttons on shirts, pants, suit, fashion accessories, garments and fabrics. In addition, the field of the invention relates to device and methods which teach users how to use the changeable cloth button clip/cover in but not limited to shirts, pants, suit, fashion accessories, garments and fabrics, which include all kinds™ top-wears and bottom-wears for both male and female.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023369 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : CENTERING DEVICE FOR CENTERING A FRONT COUPLER OF A RAILWAY CAR AND METHOD FOR CENTERING A FRONT COUPLER OF A RAILWAY CAR

(51) International classification	:B61G0007120000, B61G0007080000, B60R0011000000, E05F0003100000, B61G0007100000	(71) Name of Applicant : 1)ALSTOM TRANSPORT TECHNOLOGIES Address of Applicant :48 rue Albert Dhalenne 93400 SAINT-OUEN France
(31) Priority Document No	:NA	(72) Name of Inventor : 1)UPADHYAY, Ashwani
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Centering device (50) for centering a front coupler of a railway car comprising a coupling rod (1), said centering device (50) comprising: - a cam disk (52) having a lateral surface with a recess (52a), said cam disk (52) being connected to the coupling rod (1) so that when it rotates, the coupling rod (1) rotates; - a roller device (54) arranged to contact the lateral surface of the cam disk (52) when it is pushed by a spring (64) towards said lateral surface of the cam disk (52), so that when the cam disk (52) rotates, the roller device (54) engages the recess (52a) thus limiting pivoting of the cam disk (52) and centering the coupling rod (1), said roller device (54) being further arranged to disengage the recess (52a) when the spring (64) is compressed by tightening a nut (72), so as to make the coupling rod (1) free to rotate. Figure 2



No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023374 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AUTOMATED FOOD DISPENSING SYSTEM

(51) International classification	:A47J0039000000, B67D0001000000, A47F0003040000, A47J0037120000, F25D0029000000	(71) Name of Applicant : 1)Euphotic Labs Private Limited Address of Applicant :#526, 8th Main, 15th Cross, BEML Layout, Thubarahalli, Bengaluru Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)GANESH, Abhishek
(33) Name of priority country	:NA	2)VARACHHIA, Yatinkumar
(86) International Application No	:NA	3)PATEL, Khushal
Filing Date	:NA	4)PUTTASWAMY, Venkatesh
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure relates to an automatic food dispensing system (100), the system includes atleast one first tray (110) configured with plurality of channels (112). The channels can be configured with plurality of movable separating walls (114) along a length of the channel (112), and a space (116) between adjacent separating walls can be configured to store ingredients. A drive mechanism (204) can be operably configured with the plurality of independently movable separating walls (104), and the drive mechanism (204) on actuation can be configured to dispense the ingredients stored in the space (116) between the adjacent separating walls. A detaching mechanism (124) can be operably configured with the plurality of independently movable separating walls (114). The detaching mechanism (124) can be configured to stack the adjacent separating walls together after the ingredients stored in the space (116) between the adjacent separating walls are dispensed.



No. of Pages : 19 No. of Claims : 10

(54) Title of the invention : A SYSTEM AND A METHOD FOR ANTI-COUNTERFEITING OF PRODUCTS

(51) International classification	:G06Q0030060000, G06Q0030000000, B01L0003000000, G06Q0020360000, G01N0027447000	(71) Name of Applicant : 1)MR. AMRUT PRADEEP AKKI Address of Applicant :No:4, 1st Cross, Vinayak Nagar, Puttenehalli, Bangalore Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MR. AMRUT PRADEEP AKKI
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention provides a system for anti-counterfeiting of products, wherein said system comprising of a microchip code generator 201, a microchip encrypter 202, a user application 205, a database 203 and a server 204. The microchip code generator 201 configured for generating a unique identification code for a microchip 101. The microchip encrypter 202 configured for encrypting the microchip 101 with at least two set of unique product codes. The database 203 in the server 204 configured for storing the unique identification code and product codes of the microchip 101. The user application 205 configured for allowing the user to scan the microchip 101 and thereby retrieving and decrypting the unique product codes and further transmitting the both the codes to the server 204 and thereby checking the originality of the product by comparing both the codes with the stored codes in the database 203.

Fig. 2



No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023450 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : BATTLE FIELD ROBOT FOR DEFENCE PURPOSE USING DIJKSTRA'S ALGORITHM

(51) International classification	:G06Q0010100000, A61K0038000000, A63F0013000000, E04G0021320000, G08B0021020000	(71) Name of Applicant : 1)S. LOKESH Address of Applicant :DEPARTMENT OF ELECTRONICS AND COMMUNICATION ENGINEERING, VEL TECH, AVADI, CHENNAI Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)S. LOKESH
(33) Name of priority country	:NA	2)G. AKASH
(86) International Application No	:NA	3)S. GANGADHARAN
Filing Date	:NA	4)A.C. PRABHU
(87) International Publication No	: NA	5)P. VIVEK KUMAR SHARMA
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This invention is very helpful when a person working in collecting adventures have been losing their lives doing risky occupations.

No. of Pages : 4 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023455 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SMART AIR PURIFIER

(51) International classification	:G06F0011340000, H04L0029060000, H04L0029080000, F24F0003160000, H04N0007180000	(71) Name of Applicant : 1)DR. MGR EDUCATIONAL AND RESEARCH INSTITUTE Address of Applicant :MADURAVOYAL, CHENNAI - 600 095, TAMIL NADU, INDIA. Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DR.K.S.THIVYA
(33) Name of priority country	:NA	2)S.ELAKKIYA
(86) International Application No	:NA	3)SRINIVASAN VENUGOPALAN
Filing Date	:NA	4)M.JANANI
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A smart air purification system has a controlled architecture using necessary software, monitoring features in IoT based system, that provides a complete 360° filtering in a localized area. Additionally, in the present invention a Web based panel to monitor the activities of the air purifier which improves reliability and efficiency of localization of Air purification portability for personalized usage (Fig. 1).

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023456 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A METHOD OF ENHANCING THE MEMORY ACTIVITY USING ISOLATED ERYTHRININE

(51) International classification	:A61M0005000000, A23L0027300000, A61K0047100000, A61K0009500000, G01N0021552000	(71) Name of Applicant : 1)DR. MGR EDUCATIONAL AND RESEARCH INSTITUTE Address of Applicant :MADURAVOYAL, CHENNAI - 600 095, TAMIL NADU, INDIA. Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DR.G.R.SUBHASHREE
(33) Name of priority country	:NA	2)DR.C.ANDAL
(86) International Application No	:NA	3)DR.R.KAMALRAJ
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A Method of Enhancing the Memory Activity using Isolated Erythrinine, ring-c-oxygenated Erythrina alkaloid, from the leaves of Erythrina indica and evaluated the pharmacology activity on learning and memory enhancing in subject. The study protocol designed in the way it was carried out for 21 successive days by administrating the 5mg/kg, s.c doses of Isolated Erythrinine (107) to subject and the profile was challenged against the Subject feeds with Normal saline (105) as a positive control and the subject treated with 5mg/kg, s.c Corticosterone (106) as a Negative control for the amnesia using Morris water maze Teat method (105). Erythrinine administered subject are showing sowing remarkable retention of the Memory (109) (9.07 ± 0.52) on 21 st day as such of the positive control normal saline (105) (10.14 ± 0.22) and against the negative control Corticosterone (106) Injected subject (70.86 ± 0.54).

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023457 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : DESIGN AND FABRICATION OF SELF-GOVERNING SUBMERGED VEHICLES FOR OCEANIC AND UNDERWATER SAMPLING

(51) International classification	:G01N0033180000, G01N0001100000, G01N0001120000, G01S0019140000, G05D0001000000	(71) Name of Applicant : 1)DR. MGR EDUCATIONAL AND RESEARCH INSTITUTE Address of Applicant :MADURAVOYAL, CHENNAI - 600 095, TAMIL NADU, INDIA. Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MURUGAN KAMALAHASAN
(33) Name of priority country	:NA	2)DR.C.B.PALANIVELU
(86) International Application No	:NA	3)DR.RAMANTHAN NARAYANAM
Filing Date	:NA	4)THUKARAM RAGHU
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The design and fabrication of self-governing submerged vehicles for oceanic sampling are deployed from the surface vessel, sea shore, riverbanks and beach fronts in order to collect water samples from underwater. The biological weight of the water samples collected from an underwater can be calculated using a barometer. The submerged vehicle collects water samples from oceans up to 50 metres depth and it can be remotely controlled using a satellite. The location of the self-governing submerged vehicle can be easily tracked using a GPS device (107).Fig. 1

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023458 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : PORTABLE AIR POLLUTION MONITORING DEVICE FOR AMBIENT AIR QUALITY ASSESSMENT USING IOT AND GIS TECHNO

(51) International classification	:G01N0033000000, B01D0053600000, G06Q0050100000, A62B0007100000, G01W0001020000	(71) Name of Applicant : 1)DR. MGR EDUCATIONAL AND RESEARCH INSTITUTE Address of Applicant :MADURAVOYAL, CHENNAI - 600 095, TAMIL NADU, INDIA. Tamil Nadu India
(31) Priority Document No	:NA	2)DR.RAMANATHAN NARAYANAN
(32) Priority Date	:NA	3)MURUGAN KAMALAHASAN
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)DR.RAMANATHAN NARAYANAN
Filing Date	:NA	2)MURUGAN KAMALAHASAN
(87) International Publication No	: NA	3)DR.C.B.PALANIVELU
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A portable air pollution monitoring device for ambient air quality assessment using IoT and GIS technology resolves the air quality over the target area using internet web server. When the air quality goes down beyond the permissible limits, the harmful gases present in the atmosphere like SO_x, NO_x, O₃, PM 2.5 and PM 10 CO, CO₂, are monitored along with precise GPS coordinates in the indigenously fabricated portable gadget. Further the GPS location along with the air quality will be tracked through the system/server as webpage and showed as in-situ display LCD (113) and which can be directly uplinked to the cloud server (111) (Refer Fig. 1&2).

No. of Pages : 14 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023475 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : INDEXABLE DRILLING INSERTS

(51) International classification	:B23B0051040000, B23B0027140000, E21B0010600000, E02F0003400000, B27L0011000000	(71) Name of Applicant : 1)KENNAMETAL INDIA LIMITED Address of Applicant :8/9th Mile, Tumkur Road, Bangalore 560073, Karnataka, India Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)RAVI HALASUR
(33) Name of priority country	:NA	2)MAHESH TODKAR
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Drilling tool systems including a drilling body and a drilling inserts are disclosed. The drilling inserts include four indexable cutting edges. The four cutting edges may each comprise a plurality of cutting edge segments. The plurality of cutting edge segments are provided at distinct angles with respect to a reference plane of the drilling insert to provide effective chip breaking and a stronger cutting edge at the drilling insert corners. Furthermore, the side surfaces of the drilling inserts allow the drilling insert to be more stably supported in a pocket of the drilling body. The drilling inserts may be used in a central pocket of a drilling body.

No. of Pages : 30 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023491 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYSTEM AND METHOD FOR MACHINE TRANSLATION OF TEXT

(51) International classification	:G06F0017280000, G06K0009000000, G06K0009620000, G06N0003040000, G06N0003080000	(71) Name of Applicant : 1)WIPRO LIMITED Address of Applicant :Doddakannelli, Sarjapur Road, Bangalore 560035, Karnataka, India. Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)MANJUNATH RAMACHANDRA IYER
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method and system for machine translation of text is disclosed. The method includes processing an image comprising a text to generate a pattern associated with the text based on a trained Convolution Neural Network (CNN). The method further includes mapping the pattern to a word in a mapping table and at least one text attribute, based on a classifier network. The method further includes initiating an Optical Character Recognition (OCR) conversion for the pattern, when at least one of the mapping between at least one of the pattern and at least one word in the mapping table and the mapping between the pattern and the at least one text attribute is below a predefined threshold. The method further includes performing incremental learning for the trained CNN and the classifier network based on the OCR conversion. To be published with FIG 2.

No. of Pages : 38 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023533 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : INDEXABLE DRILLING INSERTS

(51) International classification	:B23C0005200000, B23B0051040000, B23B0027140000, E21B0010600000, C09K0008200000	(71) Name of Applicant : 1)KENNAMETAL INDIA LIMITED Address of Applicant :8/9th Mile, Tumkur Road, Bangalore 560073, India. Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)RAVI HALASUR
(33) Name of priority country	:NA	2)MAHESH TODKAR
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Drilling tool systems including a drilling body and a drilling inserts are disclosed. The drilling inserts include four indexable cutting edges. The four cutting edges may each comprise a plurality of cutting edge segments and a wiper edge. The plurality of cutting edge segments and the wiper edge are provided at distinct angles to provide effective chip breaking and a stronger cutting edge at the drilling insert corners. Furthermore, the side surfaces of the drilling inserts allow the drilling insert to be more stably supported in a pocket of the drilling body. The drilling inserts may be used in a peripheral pocket of a drilling body.

No. of Pages : 30 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023543 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SYNCHRONIZATION SIGNAL DESIGN FOR NARROWBAND COMMUNICATIONS

(51) International classification	:H04L0005000000, H04W0056000000, H04W0004700000, H04W0072040000, H04L0027260000	(71) Name of Applicant : 1)Indian Institute of Technology Madras (IIT Madras) Address of Applicant :The Dean, Industrial Consultancy & Sponsored Research[IC&SR], Indian Institute of Technology Madras, IIT PO, Chennai Tamil Nadu India
(31) Priority Document No	:NA	2)Centre of Excellence in Wireless Technology
(32) Priority Date	:NA	(72) Name of Inventor :
(33) Name of priority country	:NA	1)Bhaskar Ramamurthi
(86) International Application No	:NA	2)Chandrasekaran Mohandoss
Filing Date	:NA	3)Thirunageswaram Ramachandran Ramya
(87) International Publication No	: NA	4)Jeniston Deviraj Klutto Milleth
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Method for signal synchronization in OFDM based NB-IoT system • Accordingly, embodiments herein disclose a method for signal synchronization in orthogonal frequency-division multiplexing (OFDM) based Narrow Band-Internet of Thing (NB-IoT) system. The method includes generating a New Radio-Narrowband Primary Synchronization Signal (NR-NPSS). Further, the method includes mapping each Zadoff-chu sequence of 14 Zadoff-chu sequences of the NR-NPSS to resource elements of each OFDM symbol of 14 OFDM symbols in an NR-NPSS subframe. Further, the method includes transmitting the NR-NPSS subframe comprising the mapped NR-NPSS to at least one User Equipment (UE) (200), receiving the NR-NPSS subframe comprising the transmitted NR-NPSS by a base station (100), generating a reference NR-NPSS, mapping each of the 14 Zadoff-chu sequences of the NR-NPSS to resource elements of each OFDM symbol of 14 OFDM symbols in an NR-NPSS subframe, and detecting the NR-NPSS from the received NR-NPSS subframe using the reference NR-NPSS to obtain the time and frequency synchronization in the NB-IoT system. FIG. 5a

No. of Pages : 43 No. of Claims : 67

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023545 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A MECHANISM TO REGULATE MOVEMENT OF A SEAT IN A VEHICLE

(51) International classification	:B60R0021000000, B60N0002080000, G03B0021140000, B60N0002900000, H01R0013717000	(71) Name of Applicant : 1)Daimler AG Address of Applicant :70546, Stuttgart Germany
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Nitesh Yogesh Sawant
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

[054] The present disclosure relates to a mechanism to regulate movement of a seat in a vehicle. The mechanism includes a linkage bracket pivotally mounted on a rail assembly of the seat, the linkage bracket is configured to oscillate between a first position and a second position. The first position and second position of the linkage bracket corresponds to uppermost and lowermost position of the seat respectively. Further, the mechanism includes a first stopper bracket to restrict longitudinal forward motion of the seat beyond a first predetermined position. There is a second stopper bracket configured to contact an extending arm of the linkage bracket to restrict lateral downward motion of the seat beyond a second predetermined position. Thus, the mechanism restricts the forward longitudinal movement and the lateral downward motion to allow optimal functioning of knee air-bag and similar safety features of the vehicle.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023546 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : IMPROVISED EFFERVESCENCE OR FIZZ SEALING MECHANISM FOR PLASTIC BOTTLES FOR CARBONATED SOFT DRINKS

(51) International classification	:B67D0001040000, B65D0001020000, B65D0023000000, B65D0023100000, B65D0051160000	(71) Name of Applicant : 1)KALAIVANI SANKARANAINAR, SOLE PROPRIETRIX, TRADING AS KARTHIKA BEVERAGES Address of Applicant :249/3F, L & T BYE PASS ROAD, PALATHURAI ROAD JUNCTION, MADUKKARAI 641105, TAMIL NADU Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)KALAIVANI SANKARANAINAR
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT The present disclosure is directed to a novel spherical ball and marble holder system for carbonated soft drink PET/plastic bottle, wherein the pressure of the CO₂ gas on the spherical ball is used to seal the bottle to prevent escape of CO₂ from the PET/Plastic bottle. The disclosed mechanism enables a longer shelf life for the carbonated soft drink, and hence be transported over long distances.

No. of Pages : 21 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023555 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : GENERATING TEMPORARY LINKS

(51) International classification	:H04L0029080000, G06Q0030020000, G07F0017320000, A61B0005000000, A61B0005110000	(71) Name of Applicant : 1)HEWLETT PACKARD ENTERPRISE DEVELOPMENT LP Address of Applicant :11445 Compaq Center Drive West, Houston, Texas 77070, United States of America U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)PAREKH, Hardik Dhirendra
(33) Name of priority country	:NA	2)KOTHARI, Jaivish
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A system to create a temporary link is disclosed. The system includes a memory comprising instruction data representing a set of instructions; and a processor to communicate with the memory and to execute the set of instructions. The set of instructions, when executed by the processor, cause the processor to receive a request to create a temporary link; and, responsive to receiving said request, instruct the generation, in a serverless framework, of a serverless application to generate a temporary link and to communicate the temporary link to a user. The serverless application is deleted responsive to a defined criterion being met. A method and a machine-readable medium are also disclosed.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023556 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : HIGH PRECISION TRANSLATION AND ROTATION SYSTEM FOR HIGH TEMPERATURE FURNACE APPLICATIONS AND METHOD FOR PRODUCING SINGLE CRYSTAL

(51) International classification	:C30B0029400000, B23K0026062200, C30B0019060000, C30B0007100000, B29D0011000000	(71) Name of Applicant : 1)RAANA SEMICONDUCTORS PRIVATE LIMITED Address of Applicant :NO. 5, OPP. SAI BABA TEMPLE, TANK STREET, HOSUR Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)E. RAJASEKAR
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT HIGH PRECISION TRANSLATION AND ROTATION SYSTEM FOR HIGH TEMPERATURE FURNACE APPLICATIONS AND METHOD FOR PRODUCING SINGLE CRYSTAL The present invention relates to a highly precise system for producing bulk single crystals of a given material. The system (100) comprises of a high precision translation (50) and rotation units (60) that enable achieving slow translation movement causing even material deposition and vibration free movement for perfect single crystal production with reduced run out of the rotation unit (60). With reduced run out proper formation of single crystals is ensured.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023595 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SMART WIRELESS POWER CHARGING SYSTEM FOR INTRA - BMI

(51) International classification	:A61N0001378000, A61N0001360000, A61N0001050000, A61N0001390000, H02J0050300000	(71) Name of Applicant : 1)Dr. T. R. GANESH BABU Address of Applicant :249/1, 2A VISHVESHVARAN STREET SUBHASH NAGAR, CHROMPET, CHENNAI Tamil Nadu India
(31) Priority Document No	:NA	2)Dr. S. MOHAN KUMAR
(32) Priority Date	:NA	3)Dr. J. KIRUBAKARAN
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)Dr. T. R. GANESH BABU
Filing Date	:NA	2)Dr. S. MOHAN KUMAR
(87) International Publication No	: NA	3)Dr. J. KIRUBAKARAN
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This invention relates to development of a system on remote power distribution for bio-medical instrumentation placed in human body. Biomedical implanted devices are becoming popular in health and medical applications in a wide range of areas, such as, cardiac pacemakers, retinal prosthesis, cochlear implants, defibrillator, smart orthopedic implants, artificial hearts etc. The traditional approach of supplying power to these devices is implantable batteries, bio-fuel cell and percutaneous links. However, any battery has limited energy storage and life span similarly bio-fuel cell has low output power and percutaneous links are susceptible to infection and reliability problems. Currently, most commercial implanted devices utilize high volume, non-rechargeable batteries. These batteries inevitably need to be replaced at the end of their life span by costly surgery. In addition, bulky size of the batteries due to high energy requirement becomes an obstacle in design of compact implantable devices. The aim of this paper is to review WPT technology in biomedical Application and challenges in WPT system design. The most important advantage of wireless power transfer system is longer life span as compared to non rechargeable batteries and capability to deliver power without costly invasive surgery. In addition invasive surgery involves serious health hazards which are totally eliminated by Wireless Power Transfer System.

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023619 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A DEVICE FOR CONTROLLING SOOT POLLUTION

(51) International classification	:B82Y0040000000, B03B0009060000, C10L0010020000, C10L0001188000, B01D0005000000	(71) Name of Applicant : 1)ASHIK SHANKARANARAYANA VASANTH Address of Applicant :2/158, S/o.VASANTH KUMAR SHET SHRI DEVI KRUPA, KUPPARU, SHANKARANAR AYANA, KUNDAPURA(TK), UDUPI, KARNATAKA - 576227. Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)ASHIK SHANKARANARAYANA VASANTH
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

This invention is related to a device for collecting carbon particles from the smoke coming out of the exhaust of combustion is taken into the device by inlet suction fan of 3600 rpm, the pressure and velocity of the gas is regulated in the inlet section by reducing the area of the inlet pipe 3. The smoke with relatively less velocity and pressure is made to pass through the organic membrane containing fluid thin films 6. The fluid thin films 6 are created by downward flow of fluid emulsion through organic membrane. The carbon particulate matter gets separated in this stage and flows along with emulsion fluid. The fluid with carbon matter is pumped into purification chamber 7 where the carbon soot is separated by metal mesh. The clean fluid makes its way back into soot separation chamber. The pure gas after soot separation makes its way out of device through exhaust pipe.

No. of Pages : 14 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023638 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR HANDLING OF CLOSED ACCESS GROUP RELATED PROCEDURE

(51) International classification	:H04W0060000000, H04W0012100000, G06F0017270000, G06Q0020040000, H04W0004700000	(71) Name of Applicant : 1)Samsung Electronics Co., Ltd. Address of Applicant :at129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 443-742, Republic of Korea Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Kundan Tiwari
(33) Name of priority country	:NA	2)Narendranath Durga Tangudu
(86) International Application No	:NA	3)Rajavelsamy Rajadurai
Filing Date	:NA	4)Lalith Kumar
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Method and system for handling of closed access group related procedure • Accordingly, embodiments herein disclose a method for handling a CAG related procedure in a wireless communication system. The method includes triggering, by a UE (100), an initial registration procedure with at least one of an AMF entity (300a) and a SEAF entity (300b). Further, the method includes detecting, by the UE (100), that the UE (100) does not have a valid Non Access Stratum (NAS) security context and protecting, by the UE (100), a CAG identifier (CAG ID) during the initial registration procedure. The proposed method can be used to define how the wireless communication system will perform the subscription check for the received CAG identifier. Further, the method can also be defined how to perform resume procedure on a CAG cell when the UE (100) is in a 5GMM-CONNECTED with inactive indication or 5GMM-IDLE with suspend indication. FIG. 2

No. of Pages : 92 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023640 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR RENDERING AUGMENTED REALITY CONTENT

(51) International classification	:G06T0019000000, G06K0009620000, G06F0003010000, G06K0009000000, G06F0016245700	(71) Name of Applicant : 1)WIPRO LIMITED Address of Applicant :Doddakannelli, Sarjapur Road, Bangalore 560035, Karnataka, India. Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)MANJUNATH RAMACHANDRA IYER
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention discloses a method and a system for rendering Augmented Reality (AR) content that adapts to changing content in a video or image. The system (107) comprising a processor (115) is configured to receive real-time input data from a user device (101), identify a plurality of objects in the real-time input data, determine association between the plurality of objects in the real-time input data and metadata of the plurality of objects, determine one or more similar associated objects from a plurality of historic objects in a database (103) based on the determined association, select one of the one or more similar associated objects based on weightage, select at least one of an AR object and an AR action from the database (103) for the selected similar associated objects, and render the at least one of an AR object and an AR action, with the real-time input data. Fig. 2

No. of Pages : 39 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023682 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : BATTERY BOX

(51) International classification :H01M0010613000,
H01M0002100000,
H01M0010625000,
H02J0007000000,
H01M0010647000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application
Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)TATA ELXSI LIMITED
Address of Applicant :ITPB Road, Whitefield, Bangalore
Karnataka India
(72)**Name of Inventor :**
1)SRIKUMAR SRINIVASAN

(57) Abstract :

A battery box (100) including a battery pack (106) that includes battery cells (116A-E), an actuator device (114), and at least one telescopic duct (112) that enables uniform cooling of the battery cells (116A-E) using simple, cost-effective, and lightweight cooling mechanisms. The telescopic duct (112) includes tubular profiles (128A-E) arranged concentrically. The actuator device (114) is operatively coupled to the telescopic duct (112) and is configured to axially move the telescopic duct (112) from a contracted state (202) to an extended state (301) when a temperature associated with a specific battery cell (116C) is identified to be above a designated threshold. The axial movement of the telescopic duct (112) causes a designated tubular profile (128E) to be positioned in a region (302) adjacent to the specific battery cell (116C) for enabling release of a coolant fluid adapted to travel towards the region (302) for cooling the specific battery cell (116C).

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023707 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR SHARED SECRET FOR F1 SECURITY CONTEXT SET-UP

(51) International classification	:H04L0029060000, H04W0012040000, H04W0012060000, H04L0009080000, H04W0036000000	(71) Name of Applicant : 1)Samsung Electronics Co., Ltd Address of Applicant :129,Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do, Republic of Korea- 443-742 Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Rajavelsamy Rajadurai
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Method of dynamically provisioning a key for authentication in relay device • Embodiments herein provide a method for authentication by dynamically generating security credentials in plug and play scenarios without a pre-configuration of F1 security credentials at an Integrated Access and Backhaul (IAB) relay device (100) in a wireless network (1000). The method includes generating, by the IAB relay device (100), a stratum security key for one of an Access Stratum (AS) security establishment and a Non-Access Stratum (NAS) security establishment with an IAB donor device (200) in the wireless network (1000). Further, the method includes generating, by the IAB relay device (100), a Pre-Shared Key (PSK) based on the stratum security key. Further, the method includes generating an Internet Key Exchange (IKE) value using the PSK for establishing an F1 interface security with the IAB donor device (200). FIG. 3

No. of Pages : 45 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023750 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : DUAL MODE BRAKING SYSTEM FOR AGRICULTURAL TRACTORS

(51) International classification	:B60T0013580000, F16H0059020000, F16D0069040000, B60T0001100000, B60T0007040000	(71) Name of Applicant : 1)Brakes India Private Limited Address of Applicant :MTH ROAD, PADI, Chennai Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)BHASKAR BANDYOPADHYAY
(33) Name of priority country	:NA	2)N SEEMON
(86) International Application No	:NA	3)M. SARAVANAKUMAR
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Dual mode braking system for agricultural tractors consisting of a mechanism to engage and disengage the number of friction disc(s) based on application needs or as per driver needs. A cable driven mechanism with hand selector lever or integrated with brake pedal, is used to perform this function. Figure for publication Figure 1

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023752 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM FOR PERFORMING A BINARY DIVISION

(51) International classification	:G06F0007535000, G06F0007537000, H03K0023660000, G06K0009380000, G06F0007720000	(71) Name of Applicant : 1)Manipal Academy of Higher Education Address of Applicant :Madhav Nagar, Manipal Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)CHITTOOR, Chaitanya Vishnu Satya
(33) Name of priority country	:NA	2)ILANTHONDI, Keerthana
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Disclosed is a system (100) for performing a binary division. A comparator (102) receives a dividend value and a divisor value. A set of dividers (104) coupled to the comparator comprises a one-range divider (104.1), a one-hot divider (104.2), a two-part dividend divider (104.3) and a divide and conquer divider (104.4). A divider (104) from the set of dividers (104) is selected to perform a binary division from a set of binary divisions, based on the dividend value and the divisor value. A multiplexer (106) coupled to each of the dividers (104) from the set of dividers (104) and the comparator (102), selects an output of the binary division performed by the divider (104). The output comprises a quotient value. A remainder calculator (108) coupled to the multiplexer (106) determines a remainder value of the binary division based on the quotient value, the dividend value and the divisor value.

No. of Pages : 27 No. of Claims : 12

(54) Title of the invention : DEVICE FOR MOUNTING AND ORIENTING DENTAL CASTS ON A DENTAL ARTICULATOR

(51) International classification :A61C0011080000,
A61C0011020000,
A61C0009000000,
A61C0011000000,
A61C0011060000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)GARAIN, Ridyumna
2)HEGDE, Veena
3)GUPTA, Lokendra

(57) Abstract :

The present disclosure provides a device for mounting and orienting a dental cast on a dental articulator. The device includes a base coupled to a support member of the dental articulator; and a mounting plate mounted on the base to hold the dental cast to enable mounting of the dental cast on the dental articulator. An adjustment means configured below the mounting plate includes an orientation adjustment assembly and a height adjustment assembly coupled to the orientation adjustment assembly. The orientation adjustment assembly adjusts orientation of the mounting plate to change orientation of an occlusal plane of the dental cast multi-dimensionally at a preferred orientation and the height adjustment assembly adjusts height of the mounting plate to change height of the dental cast at a preferred height. Further, the orientation adjustment assembly includes ball and socket mechanism to adjust orientation of the mounting plate.

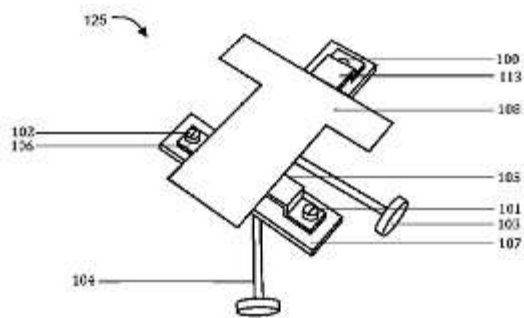


FIG. 1A

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023800 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : GLUCOSE SUSTAINED RELEASE COMPOSITIONS AND ITS PROCESS

(51) International classification :A23K0020147000,
C12P0019040000,
B82Y0030000000,
C22B0003000000,
C08L0097020000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application
Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)Hemanth Kumar BOTHRA

(72)Name of Inventor :
1)Shrinivasan Shesha IYENGAR
2)Chandanmal Pukhraj BOTHRA
3)Hemanth Kumar BOTHRA

(57) Abstract :

ABSTRACT GLUCOSE SUSTAINED RELEASE COMPOSITIONS AND ITS PROCESS The present invention also relates to compositions of sustained release glucose oral film coated tablets, film coated pellets, sachets, minitables, pellets, powder for suspension comprising dextrose monohydrate and pharmaceutically acceptable excipients to ensure continuous energy. The present invention also relates to simple process for the preparation of glucose oral sustained release film coated tablets and film coated pellets by using simple direct compression process comprising mainly the steps of sifting, blending, compressing and film coating. The present invention also relates to simple process for the preparation of glucose oral sustained release minitables and pellets by using simple direct compression process comprising the steps of sifting, dissolving, drying, blending and compressing. The present invention also relates to simple process for the preparation of glucose oral sustained release sachets and powder for suspension comprising the steps of sifting, drying, coating and blending.

No. of Pages : 36 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023805 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD OF HANDLING A MISSING VALUE IN A DATA MINING SYSTEM

(51) International classification	:G06N0003040000, G06N0020000000, G06N0005040000, G06N0007020000, G06N0005020000	(71) Name of Applicant : 1)Vijayakumar Kuppusamy Address of Applicant :Associate Professor, School of Computer Science and Engineering, Vellore Institute of Technology (VIT), Vellore Tamil Nadu India 2)Ilango Paramasivam
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Vijayakumar Kuppusamy
(33) Name of priority country	:NA	2)Ilango Paramasivam
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present disclosure relates generally to the computer system and computer related technology in medical field and in particularly relates to method for imputing missing data elements. The aim of the present invention is to design and develop the hybrid prediction model to impute the missing data in the dataset. Normally, the dataset poses categorical and numerical data where the data is missed in the attribute. The main challenge is to fill the data in both categorical and numerical data of the attribute. In order to achieve this objective, the constraint-based hybrid prediction model using WLI fuzzy clustering and the grey fuzzy neural network is proposed. Initially, the input dataset is undergone for the WLI fuzzy clustering mechanism in which the centroids are obtained. Due to the averaging process of the centroid, the data in the missing attribute is filled. Consequently, the input data is fed into the training algorithm. Thus, the training algorithm is designed by both grey wolf Optimizer (GWO) and Adaptive Neuro-Fuzzy Inference System (ANFIS).

No. of Pages : 26 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023834 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AUTHORIZATION FOR NETWORK FUNCTION SETS IN COMMUNICATION SYSTEM

(51) International classification	:H04L0029060000, G06F0021330000, G06F0021620000, G07C0009000000, G06Q0030000000	(71) Name of Applicant : 1)NOKIA TECHNOLOGIES OY Address of Applicant :Karaportti 3, 02610 Espoo, Finland Finland
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)BYKAMPADI, Nagendra
(33) Name of priority country	:NA	2)NAIR, Suresh
(86) International Application No	:NA	3)JERICHOW, Anja
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

AUTHORIZATION FOR NETWORK FUNCTION SETS IN COMMUNICATION SYSTEM Improved techniques for secure access control in communication systems are provided. Secure access control in one or more examples includes authorization of network function sets. For example, in accordance with an authorization server function, a method includes receiving a request from a service consumer in a communication system for access to a service type, wherein the request comprises information including a service producer set identifier. The method determines whether the service consumer is authorized to access the service type. The method identifies service producer instances that belong to the requested service producer set identifier. The method generates an access token that comprises identifiers for identified ones of the service producer instances that belong to the requested service producer set identifier, and sends the access token to the service consumer.

No. of Pages : 29 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023835 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : POLICY-BASED AUTHORIZATION FOR INDIRECT COMMUNICATIONS BETWEEN NETWORK FUNCTIONS IN A COMMUNICATION SYSTEM

(51) International classification	:H04L0029080000, G06F0009540000, H04N0021854500, H04W0012060000, H04L0029060000	(71) Name of Applicant : 1)NOKIA TECHNOLOGIES OY Address of Applicant :Karaportti 3, 02610 Espoo, Finland Finland
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)BYKAMPADI, Nagendra
(33) Name of priority country	:NA	2)NAIR, Suresh
(86) International Application No	:NA	3)JERICHOW, Anja
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In a communication system wherein a first service communication proxy element is coupled to a first network function, a method includes receiving at the first service communication proxy element a request from a second network function of the communication system for one or more services provided by the first network function. The method also includes determining, at the first service communication proxy element, a network function type of the second network function. The method further includes authorizing, by the first service communication proxy element, access by the second network function to one or more services provided by the first network function based at least in part on the network function type of the second network function.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023836 A

(19) INDIA

(22) Date of filing of Application :15/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SECURE ACCESS CONTROL IN COMMUNICATION SYSTEM

(51) International classification	:H04L0029060000, G06F0021620000, G06F0021330000, G07C0009000000, G06F0021600000	(71) Name of Applicant : 1)NOKIA TECHNOLOGIES OY Address of Applicant :Karaportti 3, 02610 Espoo, Finland Finland
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)BYKAMPADI, Nagendra
(33) Name of priority country	:NA	2)THIEBAUT, Laurent
(86) International Application No	:NA	3)JERICHOW, Anja
Filing Date	:NA	4)NAIR, Suresh
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

SECURE ACCESS CONTROL IN COMMUNICATION SYSTEM Improved techniques for secure access control in communication systems are provided. In one example, in accordance with an authorization server function, a method comprises receiving a request from a service consumer in a communication system for access to a service type and one or more resources associated with the service type. The method determines whether the service consumer is authorized to access the service type and the one or more resources associated with the service type. The method generates an access token that identifies one or more service producers for the service type and the one or more resources associated with the service type that the service consumer is authorized to access, and sends the access token to the service consumer. The service consumer can then use the access token to access the one or more services and one or more resources. In addition to such resource level access authorization, target network function group access authorization can be performed.

No. of Pages : 34 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023864 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : STAIR RAIL HOLDER

(51) International classification	:A61H0003000000, E04F0011180000, A61G0005060000, E04F0011020000, E04F0011090000	(71) Name of Applicant : 1)M. Gowtham Address of Applicant :135-138, First Floor Srinivasa Raghavan Road R.S. Puram, Coimbatore, 641002, Tamil Nadu, India Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)M. Gowtham
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention is about the stair rail holder that may assist the aiding patients or disabled persons to walk about on steps or stairways without anyone's support. The Stair Rail Holder is adjustable and grabs the stair rail by means of a mechanical grabber(1). It helps users from slipping out from steps while climbing. It does not need any switch buttons to fix grabbers on rails. So handicap people, old aged people and people who can't climb on stairs doesn't need to carry walking sticks, walker or any other handicap equipment for support to walk on steps. It also has connector(6) which can be removed or fixed to the holder. So connector can be fixed on any handicap equipment and it will give more stability for users to climb on stairs from slipping.

No. of Pages : 11 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023865 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN AUTOMATIC SHIFTING MECHANISM TO CROSS RAIL PLATFORMS FOR ELDERLY AND PHYSICALLY CHALLENGED

(51) International classification	:G01R0031318300, H04Q0003000000, B61B0001020000, H04W0004180000, F16M0011420000	(71) Name of Applicant : 1)Dr.C.CHELLASWAMY Address of Applicant :22, HARI AVENUE, CHENNAI, 600122, TAMIL NADU, INDIA. Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Dr.C.CHELLASWAMY
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Nowadays, railway stations have different facilities even though the elderly and physically challenged people are meeting problems for crossing the platforms. In this invention, a pneumatically operated cabin arrangements includes pneumatic leg, and wheels have used to transfer the elderly and physically challenged people from one platform to the other. A pair of a telescopic cylinder is used to lift the cabin upward, and the pneumatically controlled coupling arrangement is used to handle the horizontal movement. A password-protected application program (APP) has been developed for a particular user to access the shifting arrangement through their mobile phone. Moreover, the APP can communicate the user details to the controller and gets the current position with the time of arrival. The vehicle is independent of the rail signaling system so that unnecessary waiting due to the signal problem can be avoided in this invention. The monitoring unit consists of a computer system with a WiFi controller for processing the request sends by the user and sends the current status back. The monitoring unit executes the request based on a first-in-first-out basis. Multiple entries and wrong entry can be identified and managed by the controller. The controller can move the mechanism from one platform to another in any direction. The controller has the intelligence to move front or backward movement based on the request enabled by the user. This automatic shifting mechanism identifies the next approaching platform through the limit switches which has mounted in the specific locations.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023880 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : QUBIT BASED COMMUNICATION WITH CLASSICAL HARDWARE

(51) International classification	:H04M0007000000, H02M0003070000, G06N0010000000, H04M0007120000, G01S0019350000	(71) Name of Applicant : 1)Hemavarshini Technologies Pvt Ltd Address of Applicant :C/O 91, SPRING BOARD, LVR ARCHADE, JUBILEE ENCLAVE, HITECH CITY, HYDERABAD - 500 081. Telangana India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)V.Chaitanya Krishna
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Abstract: A method for developing and processing QubitbasedCommuhicationwithelassicalhardwarewithout; having, to deal with atomic and sub' atomic particles directly to transmit the data from one circuit to another using qubit processing of radio transmitted .modulations, Lifi, Lan:or other/modes of communications like satellites etc. with the help of-photronics and can also be done using electromagnetism and other such suitable phenomenon applying same methodology and principle which can eventually enhance the existing communication systems' by' making them two times more .efficient and helps in processing more data with in a much smaller unit time compared to existing Communication Systems.

No. of Pages : 7 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023884 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A NOVEL SYSTEM AND METHOD OF OXYSERVE - THE AIR PURIFIER

(51) International classification	:F24F0003160000, B01D0046000000, G06Q0010100000, A61K0031704800, G04G0009000000	(71) Name of Applicant : 1)Dr. S. PRAKASH Address of Applicant :PRINCIPAL, SRI SHAKTHI INSTITUTE OF ENGINEERING AND TECHNOLOGY, L&T BYPASS ROAD, COIMBATORE, TAMILNADU, INDIA- 641062 Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Ms. PRIYANKA. V
(33) Name of priority country	:NA	2)Ms. MENAKA. S
(86) International Application No	:NA	3)Ms. DIVANI. R
Filing Date	:NA	4)Mr. KATHIRESAN. C
(87) International Publication No	: NA	5)Mr. SEJIL. P
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT OF THE INVENTION The patent disclosure covers A Novel System and Method of Oxyserve - The Air Purifier. Contemporary rapid urbanization around the world in every city, including Indian cities has faced abundant air pollution in its atmosphere which has resulted in polluted oxygen to breathe and this has lead to severe consequential health ailments/hazards for the entire population living in and around that cities. On account of this pollution, there are several steps taken by the government and statutory bodies to reduce the ill effects of pollution. The proposed invention has a solution for this perennial problem by bringing a novel air purifier to allow people to breathe pure air. This purifier helping in enhancing the availability of oxygen in a room set up making it more affordable for common man.

No. of Pages : 5 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023908 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SPLASH-FREE WASH BASINS AND WATER CLOSETS

(51) International classification	:H01M0010440000, G11B0017049000, G03G0015080000, A24D0003060000, B65D0006220000	(71) Name of Applicant : 1)K.S. VIDYADHARAN Address of Applicant :KAROTTU ASWATHY, MANGANAM P.O, KOTTAYAM - 686 018, KERALA. Kerala India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)K.S. VIDYADHARAN
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
NA

No. of Pages : 6 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023918 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : WATER WAVE ENERGY CONSTANT BY R. VELMURUGAN

(51) International classification	:F03B0013180000, E02B0003060000, B28C0007020000, F03B0013220000, E04H0004000000	(71) Name of Applicant : 1)R.VELMURUGAN Address of Applicant :146/5 NORTH STREET, SENGAMEDU (VILL) AVINANGUDI (PO), TITTAGUDI (TK), CUDDALORE (DT), TAMIL NADU, INDIA - 606 111. Tamil Nadu India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)R.VELMURUGAN
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

I build a house to reside at Vridhachalam , Cuddalore district , Tamilnadu , India To strengthen the house daily i pour water on the concrete roof of the house with help of submersible in the house . While i was pouring water on the concrete roof i saw water waves on the water in the concrete roof then i measured frquency of water waves on the water, frequency multiplied by constant grant energy of water wave .Heretofore wrote facts were abstract of invenfion.

No. of Pages : 4 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023928 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SMART MIRROR USING RASPBERRY PI 3

(51) International classification	:G02B0026080000, G06Q0010100000, G06Q0010060000, G06Q0020140000, G06Q0020100000	(71) Name of Applicant : 1)R. THIRUMANGAL Address of Applicant :REVA UNIVERSITY, RUKMINI KNOWLEDGEPARK, KATTIGENAHALLI, YELAHANKA, BENGALURU - 560 064. Karnataka India 2)GANDIKOTA DIVYASREE 3)B.HARSHAVARDHINI 4)KANCHERLA ANKITHA CHITHNYA 5)GNANA DIXITH.M.N.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)R. THIRUMANGAL
(33) Name of priority country	:NA	2)GANDIKOTA DIVYASREE
(86) International Application No	:NA	3)B.HARSHAVARDHINI
Filing Date	:NA	4)KANCHERLA ANKITHA CHITHNYA
(87) International Publication No	: NA	5)GNANA DIXITH.M.N.
(61) Patent of Addition to Application	:NA	
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Abstract In todays society information is available on our phones, our laptops, our desktop and more. The one that concerns the common man is how it can be used to make day to day life easier and faster. A Mirror is a part of every persons life, everybody looks in the mirror every day and how would it be if you can display the weather details, the calendar, time and date, reminders, news and anything you need to see before you leave somewhere. Such mirrors are nothing but called as SMART MIRRORS. In this project the data would be transmitted from the machine and managed by the raspberry pi board.

No. of Pages : 4 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023952 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : MANAGE USER'S CONSENT FOR EXPOSURE OF NETWORK INFORMATION AND SERVICES TO EDGE APPLICATIONS

(51) International classification	:G06F0021620000, H04W0004020000, H04L0029080000, H04L0029060000, H04W0024020000	(71) Name of Applicant : 1)Samsung Electronics Co., Address of Applicant :129,Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do - 443-742 Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)GUPTA Nishant
(33) Name of priority country	:NA	2)RAJADURAI Rajavelsamy
(86) International Application No	:NA	3)TANGUDU Narendranath Durga
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Method and system for providing user consent to edge application • Embodiments herein provide a method for providing a service to an edge application (600). The method includes receiving, by a server (500), at least one of a request for accessing the service associated with a User Equipment (300) from the edge application (600), and a request for a user consent associated with the UE (300) from the edge application (600). The method includes retrieving, by the server (500), the user consent from the edge enabler client (100), where the user consent indicates a consent of a user of the edge enabler client (100) to provide at least one of the service and the user consent with the edge application (600). The method includes sending, by the server (500), at least one of the service and the user consent to the edge application (600). FIG. 1

No. of Pages : 99 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023988 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF GUAIFENESIN WITH A CUSTOMIZED PARTICLE SIZE

(51) International classification	:A61K0031090000, G01N0015020000, C07F0009380000, C13K0013000000, B01J0002040000	(71) Name of Applicant : 1)GRANULES INDIA LIMITED Address of Applicant :GRANULES INDIA LIMITED My Home Hub, 2nd Floor, 3rd Block, Madhapur, Hyderabad, Telangana, India. Telangana India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Krishna Prasad Chigurupati
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to an improved, industrially applicable and commercial scalable crystallization process to yield a highly pure product of Guaifenesin (Formula I) with controlled particle size distribution and an improved purity profile, wherein the process involves the use of heat liberation while crystallization. (I)

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941023994 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : BODY SHELL RETROFITTED TO TWO-WHEELER VEHICLE WITH CONDITIONAL BALANCING SYSTEM

(51) International classification	:H02J0007000000, H04N0007180000, G05B0023020000, B64C0039020000, G06Q0040020000	(71) Name of Applicant : 1)Anil Kumar V J Address of Applicant :216/1, Balaji Road, 2nd Block, T R Nagar, Bangalore Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Anil Kumar V J
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A body shell retro fitted to two-wheeler vehicle with conditional balancing system is disclosed. The system includes a body shell operatively coupled to a two-wheeler vehicle. The body shell includes at least one balancing means configured to balance the two-wheeler vehicle upon receiving at least one command from at least one of a rider and a control system based on predefined condition, wherein the at least one command is associated with a corresponding set of parameters sensed by one or more sensors, wherein the predefined condition corresponds to the unmatched value between the set of sensed parameters and set of threshold parameters. The system also includes a switch built with in the two-wheeler vehicle to drive the two-wheeler vehicle in a reverse direction. FIG. 1

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941024005 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : EMERGENCY AND MCS PROCEDURE HANDLING

(51) International classification	:H04W0004900000, H04W0076500000, H04L0001000000, H04L0029060000, C12N0015670000	(71) Name of Applicant : 1)SAMSUNG ELECTRONICS CO., LTD Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 443-742, Republic of Korea. Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Kundan Tiwari
(33) Name of priority country	:NA	2)Lalith Kumar
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT Methods and systems for handling emergency services in a wireless network. A method disclosed herein includes enabling at least one User Equipment (UE) supporting only Closed Access Group (CAG) cell/non-public network (NPN) to camp onto at least one non-CAG cell/public network cell to access the emergency services. The method further includes enabling the at least one UE to switch behavior of a timer from a periodic registration timer with a Strictly Periodic Registration Timer Indication • to a normal periodic registration timer/pre-release 16 behavior for performing the emergency services. FIG. 2c

No. of Pages : 80 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941024013 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : DISTRIBUTION OF QUANTITIES OF AN INCREASED WORKLOAD PORTION INTO BUCKETS REPRESENTING OPERATIONS

(51) International classification	:G06F0009500000, G06F0011340000, G06F0003060000, G06N0005040000, B25F0005000000	(71) Name of Applicant : 1)HEWLETT PACKARD ENTERPRISE DEVELOPMENT LP Address of Applicant :11445 Compaq Center Drive West Houston, Texas 77070, United States of America U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DUTTA, Mayukh
(33) Name of priority country	:NA	2)SRIVATSAV, Manoj
(86) International Application No	:NA	3)AGGARWAL, Jharna
Filing Date	:NA	4)SHARMA, Manu
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

DISTRIBUTION OF QUANTITIES OF AN INCREASED WORKLOAD PORTION INTO BUCKETS REPRESENTING OPERATIONS In some examples, a computing system receives an indication of an increased workload portion to be added to a workload of a storage system, the workload comprising buckets of operations of different characteristics. The computing system computes, based on quantities of operations of the different characteristics in the workload, factor values that indicate distribution of operations of the increased workload portion to the buckets of operations of the different characteristics, and distributes, according to the factor values, the operations of the increased workload portion into the buckets of operations of the different characteristics.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941024014 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : OPERATIONAL METRIC COMPUTATION FOR WORKLOAD TYPE

(51) International classification	:G06F0009500000, G06F0003060000, G06F0011340000, G06F0016210000, G06Q0010060000	(71) Name of Applicant : 1)HEWLETT PACKARD ENTERPRISE DEVELOPMENT LP Address of Applicant :11445 Compaq Center Drive West Houston, Texas 77070, United States of America U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DUTTA, Mayukh
(33) Name of priority country	:NA	2)SRIVATSAV, Manoj
(86) International Application No	:NA	3)DAS, Soumen Shekhar
Filing Date	:NA	4)HEGDE, Gautham Parameshwar
(87) International Publication No	: NA	5)THIRUGNANAPANDI, Sivasakthi
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

ABSTRACT OPERATIONAL METRIC COMPUTATION FOR WORKLOAD TYPE In some examples, a system aggregates operational metric data of a plurality of storage volumes into aggregated operational metric data groups that correspond to different workload types of workloads for accessing data of a storage system. The system computes an operational metric for a first workload type of the different workload types, the operational metric relating to a resource of the storage system, where the computing of the operational metric for the first workload type comprises inputting aggregated operational metric data of a first aggregated operational metric data group of the aggregated operational metric data groups into a model trained at a system level of the storage system.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941024015 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : STORAGE VOLUME CLUSTERING BASED ON WORKLOAD FINGERPRINTS

(51) International classification	:G06F0003060000, G06F0011100000, F02M0055020000, G06K0009340000, F23R0003000000	(71) Name of Applicant : 1)HEWLETT PACKARD ENTERPRISE DEVELOPMENT LP Address of Applicant :11445 Compaq Center Drive West Houston, Texas 77070, United States of America U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DUTTA, Mayukh
(33) Name of priority country	:NA	2)SRIVATSAV, Manoj
(86) International Application No	:NA	3)HEGDE, Gautham Parameshwar
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In some examples, a system assigns workload fingerprints to each respective storage volume of a plurality of storage volumes, the workload fingerprints assigned to the respective storage volume across a plurality of points. Based on the workload fingerprints assigned to respective storage volumes of the plurality of storage volumes, the system groups the storage volumes into clusters of storage volumes. The system manages an individual cluster of the clusters of storage volumes according to an attribute associated with the individual cluster.

No. of Pages : 28 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941024016 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : SHARED RESOURCE OPERATIONAL METRIC

(51) International classification	:G06F0009520000, G06F0011340000, G06Q0020100000, H04W0040020000, G05B0011010000	(71) Name of Applicant : 1)HEWLETT PACKARD ENTERPRISE DEVELOPMENT LP Address of Applicant :11445 Compaq Center Drive West Houston, Texas 77070, United States of America U.S.A.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DUTTA, Mayukh
(33) Name of priority country	:NA	2)SRIVATSAV, Manoj
(86) International Application No	:NA	3)ROY, Aesha Dhar
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In some examples, using a model generated from an aggregation of parameter values for a plurality of host systems, a system predicts an operational metric representing usage or performance of a shared resource due to a requester in a first host system of the plurality of host systems, the shared resource being outside of the plurality of host systems.

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201941024035 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR IMPROVING EFFICIENCY OF OPTICAL CAMERA COMMUNICATION

(51) International classification	:H04L0025020000, H04L0001000000, H04W0028020000, H04N0007180000, H04L0001180000	(71) Name of Applicant : 1)WIPRO LIMITED Address of Applicant :Doddakannelli, Sarjapur Road, Bangalore 560035, Karnataka, India. Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)SUBHAS CHANDRA MONDAL
(33) Name of priority country	:NA	2)SHAILESH PRABHU
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A method and a system for improving efficiency of a bi-directional optical camera communication between a first OCC device and a second OCC device are disclosed. In an embodiment, the method may include estimating, by a first OCC device comprising a first display device and a first camera device, a first transmission parameter with respect to the first display device and a first reception parameter with respect to the first camera device. The first reception parameter is based on a second transmission parameter of a second OCC device or a channel condition parameter, and the second transmission parameter is derived from an analysis of information captured by the second OCC device from the first OCC device. The method may further include dynamically modifying, by the first OCC device, the first transmission parameter based on the first reception parameter in order to maximize throughput of OCC. Fig. 2



No. of Pages : 55 No. of Claims : 12

(54) Title of the invention : SYSTEM AND METHOD FOR 3D IMAGING OF BIOLOGICAL CELLS

(51) International classification	:G01N0033500000, C12M0001340000, B01L0003000000, G02B0021360000, B01F0013000000	(71) Name of Applicant : 1)Indian Institute of Science Address of Applicant :C V Raman Road, Bangalore Karnataka India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)KOTESA, Rahul Singh
(33) Name of priority country	:NA	2)SEN, Prosenjit
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:	
Filed on	:01/01/1900	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The disclosed system for 3D imaging of biological cells includes a first micro-channel for a fluidic media containing cells to flow therethrough, and a second micro-channel that orthogonally intersects the first micro-channel forming an intersection region. Upper side 118 and lower side 120 of first micro-channel are made of different materials such that air-liquid interface of fluidic media has different contact angles with bottom and top surfaces. Opposite ends of the second micro-channel receive pressurized air that flows towards intersection region to create two opposite air-liquid interfaces 116, which act to create a virtual channel width for the cells moving along first channel. Difference in contact angles of air-liquid interface at two opposing surfaces results in variation $W1/W2$ in virtual channel width, and causes variation in flow velocity across first micro-channel height causing cells 114 to rotate, which enables capturing images of cells from different angles.



No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201947023187 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD FOR REGULATING ACCESS TO DATA CONNECTION BY AN ELECTRONIC DEVICE

(51) International classification	:G06F 21/62, H04W 12/08	(71) Name of Applicant : 1)PINI, Gianluca Address of Applicant :17, Corso Emaldi, Fusignano RA Italy
(31) Priority Document No	:NA	2)GIORGETTI, Giancarlo
(32) Priority Date	:NA	(72) Name of Inventor :
(33) Name of priority country	:NA	1)PINI, Gianluca
(86) International Application No	:PCT/IB2017/058056	2)GIORGETTI, Giancarlo
Filing Date	:12/06/2019	
(87) International Publication No	:WO/2018/116124	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
Not Submitted..

No. of Pages : 19 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202042022690 A

(19) INDIA

(22) Date of filing of Application :29/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND SYSTEM FOR HANDLING OF CLOSED ACCESS GROUP RELATED PROCEDURE

(51) International classification :H04W0076270000,
H04W0048020000,
H04W0036220000,
H04W0036040000,
H04W0084040000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :201941023638
Filed on :14/06/2019

(71)**Name of Applicant :**
1)Samsung Electronics Co., Ltd.
Address of Applicant :129,Samsung-ro, Yeongtong-gu,
Suwon-si, Gyeonggi-do Republic of Korea Republic of Korea

(72)**Name of Inventor :**
1)Kundan Tiwari
2)Narendranath Durga Tangudu
3)Rajavelsamy Rajadurai
4)Lalith Kumar

(57) Abstract :

ABSTRACT Method and system for handling of closed access group related procedure • Embodiment herein disclose a method for handling a CAG related procedure in a wireless communication system. The method includes receiving, by a base station (200), a RRC resume request message, when the UE (100) initiates the RRC resume procedure for a RRC inactive state to a RRC connected state transition in a CAG cell. Further, the method includes determining, by the base station (200), whether the at least one CAG identifier broadcasted in the CAG cell is in an allowed CAG list of the UE. Further, the method includes performing, by the base station (200), one of: proceeding with a RRC resume procedure in response to determining that the at least one CAG ID is in the allowed CAG list, and releasing a RRC connection by sending a RRC message and sending an information element indicating to the UE (100) that the at least one CAG identifier is not subscribed in a RRC message based on the released RRC connection in response to determining that the at least one CAG ID is not in the allowed CAG list. FIG. 7



No. of Pages : 92 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202042024173 A

(19) INDIA

(22) Date of filing of Application :09/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHODS AND SYSTEMS FOR HANDLING EMERGENCY SERVICES IN A WIRELESS NETWORK

(51) International classification	:H04W0004900000, H04W0076500000, H04W0060000000, H04L0029060000, H04W0012080000	(71) Name of Applicant : 1)SAMSUNG ELECTRONICS CO., LTD Address of Applicant :129, Samsung-ro, Yeongtong-gu, Suwon-si, Gyeonggi-do 443-742, Republic of Korea Republic of Korea
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)Kundan Tiwari
(33) Name of priority country	:NA	2)Lalith Kumar
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:201941024005	
Filed on	:17/06/2019	

(57) Abstract :

ABSTRACT Methods and systems for handling emergency services in a wireless network. A method disclosed herein includes enabling at least one User Equipment (UE) supporting only Closed Access Group (CAG) cell/non-public network (NPN) to camp onto at least one non-CAG cell/public network cell to access the emergency services. The method further includes enabling the at least one UE to switch behavior of a timer from a periodic registration timer with a Strictly Periodic Registration Timer Indication • to a normal periodic registration timer/pre-release 16 behavior for performing the emergency services. FIG. 11

No. of Pages : 73 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044018703 A

(19) INDIA

(22) Date of filing of Application :01/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : INTEGRATED PROTECTION COMPONENT FOR A SEALING RING, IN PARTICULAR AN OIL SEAL RING FOR VEHICLE TRANSMISSION COMPONENTS AND ASSOCIATED SEALING SYSTEM

(51) International classification	:B65D0041340000, F16L0055100000, B65D0085804000, F16C0035063000, B23P0011020000	(71) Name of Applicant : 1)Aktiebolaget SKF Address of Applicant :41550 G--TEBORG, SWEDEN Sweden
(31) Priority Document No	:102019000009177	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)MARCHISIO, Fabio
(33) Name of priority country	:Italy	2)PIRAS, Alessandro
(86) International Application No	:NA	3)AROBIO, Gianluca
Filing Date	:NA	4)BRESSO, Marco
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Integrated protection component (1) for a sealing ring (2) and associated sealing system (35) for a vehicle transmission component (3), including a plug (4) which can be inserted inside the sealing ring and an annular element (5) for protecting the sealing ring during insertion of a rotating shaft (6); wherein the annular element (5) includes a flange-shaped end (7) and a tubular side wall (8) which directly comes into engaging contact with the sealing ring (2) and receives inside it the rotating shaft; the first end (7) being provided with a handle (11), the plug (4) engaging in a removable manner with the annular element (5) and the tubular side wall being provided with a first weakened zone (15) formed longitudinally alongside a second, radially formed, weakened zone (16) of the first end so as to break following a pulling force exerted manually on the handle. Main figure: Figures 1 and 2

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044021866 A

(19) INDIA

(22) Date of filing of Application :25/05/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : YARN PROCESSING METHOD AND YARN PROCESSING DEVICE

(51) International classification	:D02G0001160000, B65H0054880000, H01L0021683000, D03D0047340000, B65H0054860000	(71) Name of Applicant : 1)MURATA MACHINERY, LTD. Address of Applicant :3 Minami Ochiai-cho, Kisshoin, Minami-ku, Kyoto-shi, Kyoto 601-8326, Japan Japan
(31) Priority Document No	:2019-103735	(72) Name of Inventor :
(32) Priority Date	:12/06/2019	1)SHIMO, Hironobu
(33) Name of priority country	:Japan	2)KAWAMOTO, Kenji
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

YARN PROCESSING METHOD AND YARN PROCESSING DEVICE Proposed is a method of processing yarn performed on a yarn processing device (70) that includes a first sucking device (73), a shutter with cutter (75), an upper holding lever (79A), and a second sucking device (87). The method includes switching the shutter with cutter (75) thereby allowing start of suction of a yarn (Y) from a yarn feeding bobbin (11A) by the first sucking device (73), and when a predetermined time has elapsed after the first sucking device (73) has started sucking the yarn (Y), causing the upper holding lever (79A) to move toward the yarn feeding bobbin (11A) and contact the yarn feeding bobbin (11A). Most Illustrative Drawing: FIG. 8

No. of Pages : 50 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044023995 A

(19) INDIA

(22) Date of filing of Application :08/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : WEFT-YARN DETECTION APPARATUS OF LOOM

(51) International classification	:D03D0047300000, B32B0005020000, D03D0047340000, F21V0005040000, D03D0047230000	(71) Name of Applicant : 1)KABUSHIKI KAISHA TOYOTA JIDOSHOKKI Address of Applicant :2-1, Toyoda-cho, Kariya-shi, Aichi-ken Japan
(31) Priority Document No	:2019-109980	(72) Name of Inventor : 1)YAGI, Daisuke
(32) Priority Date	:13/06/2019	
(33) Name of priority country	:Japan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A weft-yarn detection apparatus (11) of a loom for detecting an arrival of a weft yarn inserted includes a lens (23) disposed to face the weft 5 yarn inserted along a weft-inserting direction (Y), a light-emitting element (21) emitting light to be projected on the weft yarn through the lens (23), and a light-receiving element (22) receiving the light emitted from the light-emitting element (21). The lens (23) is a cylindrical lens. A lens surface (25) of the lens (23) on a side facing the weft yarn is a convex 10 surface and has a curvature that is greater in the weft-inserting direction (Y) than in a short-length direction (Z) of a reed (12). [FIGURE 1]

No. of Pages : 15 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044023996 A

(19) INDIA

(22) Date of filing of Application :08/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : FEED UNIT FOR A PROCESSING PLANT, IN PARTICULAR FOR A CRUSHING OR SCREENING STATION

(51) International classification	:E04C0003020000, B21D0007080000, B02C0013286000, B01D0005000000, G02B0007020000	(71) Name of Applicant : 1)KLEEMANN GMBH Address of Applicant :Manfred-Wrner-Str. 160, 73037 Gppingen, Germany Germany
(31) Priority Document No	:10 2019 115 871.0	(72) Name of Inventor :
(32) Priority Date	:11/06/2019	1)K-PF, Reiner
(33) Name of priority country	:Germany	2)KNOBLICH, Christian
(86) International Application No	:NA	3)SCHMID, Wolfgang
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to a feed unit for a processing plant, in particular for a crushing or screening station, having a feed chute which has a chute beam (90), wherein the chute beam (90) has a bottom (92), wherein the bottom (92) extends in the conveying direction (V) of the feed chute, wherein at least one beam (130) extending in the conveying direction (V) is arranged in the area of the underside of the bottom (92) and supports the bottom (92), wherein furthermore a bracket (140) is provided, which supports at least one vibration exciter (150), and wherein the bracket (140) is connected to the beam (130). A particularly resilient and in continuous operation durable feed unit is created according to the invention by the beam forming a closed hollow section or at least a wall segment of the beam (130) in conjunction with a reinforcing section (120) connected thereto forming a closed hollow section, and the hollow section extending with an angular deviation in the range of +/-15° in the direction of the excitation direction. (Figure 1)

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044024157 A

(19) INDIA

(22) Date of filing of Application :09/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD FOR OPERATING A CARD AND FOR SETTING A CARDING GAP OF THE CARD, AND CARD

(51) International classification	:D01G0015240000, D01G0015280000, D01G0015880000, B24B0019180000, D01G0015800000	(71) Name of Applicant : 1)MASCHINENFABRIK RIETER AG Address of Applicant :Klosterstrasse 20, CH-8406 Winterthur, Switzerland Switzerland
(31) Priority Document No	:00793/19	(72) Name of Inventor :
(32) Priority Date	:12/06/2019	1)BIRKH,,USER, Christian
(33) Name of priority country	:Switzerland	2)KRAMER, Samuel
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

In a method for operating a card (1) and for setting a carding gap (6) of the card (1), and a corresponding card (1), the card (1) comprises a control means (7), a display and input device (8, 9) on the card (1) and a drum (2) having clothing and at least one clothing element arranged opposite the drum (2), a carding gap (6) that has a carding gap width (W) being formed between the clothing of the drum (2) and the clothing element. The following method steps are carried out: - inputting a raw material provided for carding in the input device (9), - inputting a provided production volume in the input device (9), - establishing a target carding gap width, - outputting the target carding gap width on the display device (8) - detecting a target drum speed and/or a target flat speed and outputting on the display device (8). (Figure 1)

No. of Pages : 16 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044024719 A

(19) INDIA

(22) Date of filing of Application :12/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : CONNECTOR ASSEMBLY

(51) International classification	:G02B0006380000, H01R0012790000, H01R0012770000, G02B0006255000, A61M0039120000	(71) Name of Applicant : 1)Tyco Electronics (Shanghai) Co., Ltd. Address of Applicant :F/G/H Section, 1/F, Building 15, 999 Yinglun Road, Pilot Free Trade Zone, Shanghai 201208 China
(31) Priority Document No	:201910522567.8	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)ZHANG, Haibo
(33) Name of priority country	:China	2)SONG, Zhigang
(86) International Application No	:NA	3)WAN, Qingquan
Filing Date	:NA	4)LIU, Songhua
(87) International Publication No	: NA	5)LUO, Ji
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Disclosed is a connector assembly, including: at least one connector each comprising a housing, a ferrule mounted in the housing, and a rear body inserted into a rear end of the housing; and a fixing device connected to the rear body of each connector, the fixing device comprises a single integrated fixture. The fixture includes: a connection part located at a front end of the fixture and configured to be connected to the rear body of each connector; and a flexible protection part, which is disposed adjacent to the connection part, configured to protect a cable passing therethrough. In embodiments of the present disclosure, since the connection part for connecting the rear body of the connector and the flexible protection part for protecting the cable are made into a single integrated fixture, there is no connection point between the connection part and the flexible protection part. Fig. 1

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044025072 A

(19) INDIA

(22) Date of filing of Application :15/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : CIRCULAR COMB FOR A COMBER

(51) International classification	:D01G0019100000, D01G0015880000, D01G0015920000, D01H0004320000, G02B0005000000	(71) Name of Applicant : 1)Graf + Cie AG Address of Applicant :Bildaustrasse 6, CH-8640, Rapperswil, Switzerland Switzerland
(31) Priority Document No	:00814/19	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)BURKHARD, Tobias
(33) Name of priority country	:Switzerland	2)DRATVA, Christian
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The invention relates to a circular comb (7) and to a combing head (1) for a comber, the circular comb (7) having a comb clothing (13) and a circular comb axis (6), comprising a clothing carrier (10) and at least one circular-comb carrier (9). The clothing carrier (10) is held on the circular-comb carrier (9) and the circular-comb carrier (9) is fastened on a circular-comb shaft (8) by means of connecting screws (24). A cover plate (25) is attached to each end of the circular-comb carrier (9) as seen in the direction of the circular-comb axis (6). An insert rail (31) is provided between the circular-comb carrier (9) and the circular-comb shaft (8). At least one adjusting device is provided between the circular-comb carrier (9) and the insert rail (31) in each end region (27) of the circular comb carrier (9), in order to adjust a distance (A) between the insert rail (31) and the circular-comb carrier (9). (Figure 2)

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202044025258 A

(19) INDIA

(22) Date of filing of Application :16/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : LUMINESCENT COMPONENT

(51) International classification	:C09K0011660000, C09K0011020000, C08F0002440000, H01L0051000000, B32B0005140000	(71) Name of Applicant : 1)AVANTAMA AG Address of Applicant :Laubisr¼tistrasse 50, 8712 Stfa, Switzerland Switzerland
(31) Priority Document No	:19 180 680.1	(72) Name of Inventor :
(32) Priority Date	:17/06/2019	1)Norman Albert L¼chinger
(33) Name of priority country	:EPO	2)Lin Fangjian
(86) International Application No	:NA	3)Tom Mitchell-Williams
Filing Date	:NA	4)Stefan Loher
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Described are luminescent components with excellent per-formance and stability. The luminescent components com-prise a first element 1 including first luminescent crys-tals 11 from the class of perovskite crystals, embedded a first polymer P1 and a second element 2 comprising a second solid polymer composition, said second polymer compo-sition optionally comprising second luminescent crystals 12 embedded in a second polymer P2. Polymers P1 and P2 differ and are further specified in the claims. Also de-scribed are methods for manufacturing such components and devices comprising such components. Figure 5

No. of Pages : 65 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047001572 A

(19) INDIA

(22) Date of filing of Application :14/01/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DEVICE FOR LUMINESCENT IMAGING

(51) International classification	:G01N 21/64, H01L 27/146, G01N 21/76	(71) Name of Applicant : 1)ILLUMINA, INC. Address of Applicant :5200 Illumina Way, San Diego, California 92122 U.S.A.
(31) Priority Document No	:62/684,907	
(32) Priority Date	:14/06/2018	
(33) Name of priority country	:U.S.A.	(72) Name of Inventor :
(86) International Application No	:PCT/US2019/036853	1)YUAN, Dajun
Filing Date	:12/06/2019	2)QIANG, Liangliang
(87) International Publication No	:WO 2019/241447	3)GUO, Minghao
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A device includes a plurality of imaging pixels in a spatial pattern with a formation of features disposed over the pixels. A first and a second feature of the formation of features are disposed over a first pixel. A first luminophore is disposed within or over the first feature. A second luminophore is disposed within or over the second feature. A structured illumination source is to direct at least a portion of first photons in an illumination pattern to the first feature at a first time, and to direct at least a portion of second photons in the illumination pattern to the second feature at a second time. The structured illumination source includes an illumination pattern generator having an illumination pattern generator actuator connected to the illumination pattern generator to cause the illumination pattern to translate or rotate relative to the formation of features.

No. of Pages : 37 No. of Claims : 25

(54) Title of the invention : VALVE FOR PREVENTING DISTORTION

(51) International classification	:F02M0059480000, F02M0063020000, F16K0027000000, F02M0039000000, F02M0059440000	(71) Name of Applicant : 1)LEE, Sang Seon Address of Applicant :(Musil E-Pyunhan Sesang APT., Musil-dong), 204-dong, 503-ho, Mandae-ro 89, Wonju-si Gangwon-do 26386 , Republic of Korea Republic of Korea
(31) Priority Document No	:10-2019-0010046	(72) Name of Inventor :
(32) Priority Date	:25/01/2019	1)LEE, Sang Seon
(33) Name of priority country	:Republic of Korea	
(86) International Application No	:PCT/KR2019/007059	
Filing Date	:12/06/2019	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Various valves capable of preventing distortion are disclosed. The valve comprises a metal member configured to have at least two sub metal members and a main body. Here, the sub metal members are included in the main body, and the main body is formed of plastic.



No. of Pages : 50 No. of Claims : 13

(54) Title of the invention : FITTING FOR PREVENTING DISTORTION

(51) International classification	:F02M0059480000, F02M0039000000, H01R0013640000, F02M0063020000, H01L0027320000
(31) Priority Document No	:10-2019-0010044
(32) Priority Date	:25/01/2019
(33) Name of priority country	:Republic of Korea
(86) International Application No	:PCT/KR2019/007057
Filing Date	:12/06/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LEE, Sang Seon

(57) Abstract :

A valve having a streamlined fluid flow space is disclosed. The valve includes a main body and an opening-closing member, a fluid flow space through which fluid flows is formed inside the main body, the opening-closing member opens or closes flow of the fluid. Here, the fluid flow space has a streamlined shape from an inlet in a direction from the inlet to the opening-closing member or from an outlet in a direction from the outlet to the opening-closing member. [FIGURE 1]

No. of Pages : 48 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047022926 A

(19) INDIA

(22) Date of filing of Application :01/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : EXTENSIBLE MAPPING FOR VEHICLE SYSTEM BUSES

(51) International classification :G06F 8/76, G06F
13/38
(31) Priority Document No :62/720,701
(32) Priority Date :21/08/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/037536
Filing Date :17/06/2019
(87) International Publication No :WO 2020/040848
(61) Patent of Addition to Application
Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)WASILCZYK, Tomasz Pawel
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3)PAIK, Steve
4)RANDOLPH, Scott

(57) Abstract :

In general, techniques are described for extensible mappings for vehicle system busses. A device configured to interact with a vehicle may perform the techniques. The device may comprise a memory that stores an extensible mapping between a local control message and a standard control message. The device may also include a processor configured to execute an operating system to control a system of the vehicle. The operating system may generate the standard control message, where the standard control message includes a first representation of a command set. The processor may translate, based on the extensible mapping, the standard control message to obtain the local control message, the local control message including a second representation of the command set. The processor may transmit, via a control bus coupled to the processor and the system, the local control message to initiate an operational state change of the system.

No. of Pages : 37 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047040950 A

(19) INDIA

(22) Date of filing of Application :22/09/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DATA TRANSMISSION METHOD, COMMUNICATION APPARATUS, STORAGE MEDIUM, AND PROGRAM PRODUCT

(51) International classification :H04W 72/04, H04W 4/70
(31) Priority Document No :
(32) Priority Date : -
(33) Name of priority country :Argentina
(86) International Application No :PCT/CN2018/082053
Filing Date :04/04/2018
(87) International Publication No :WO 2019/191998
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)NAN, Fang
2)YU, Zheng

(57) Abstract :

Embodiments of the present application provide a data transmission method, a communication apparatus, a storage medium, and a program product. A network device is no longer limited to just allocating RBs inside a narrowband to a BL/CE UE, but can also allocate RBs outside the narrowband to the BL/CE UE, so that resources allocated by the network device to the BL/CE UE are more flexible. In this case, when the network device allocates resources to the BL/CE UE in a sub-frame, the number of fragment resources, which cannot be used by a conventional UE, in remaining resources in a system bandwidth can be reduced, so that the remaining resources can be maximally used by other conventional UEs, thereby improving the system resource utilization.

No. of Pages : 59 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047041486 A

(19) INDIA

(22) Date of filing of Application :24/09/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND APPARATUS FOR DETERMINING STATE OF NETWORK DEVICE

(51) International classification :H04L 12/26
(31) Priority Document No :201810241478.1
(32) Priority Date :22/03/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/078832
Filing Date :20/03/2019
(87) International Publication No :WO 2019/179457
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)GAO, Yunpeng
2)XIE, Yuming
3)XIAO, Xin
4)ZHANG, Liang

(57) Abstract :

Disclosed are a method and apparatus for determining the state of a network device, the method and apparatus being used for solving the problem in the prior art of relatively low accuracy of determining the state of a network device. The method comprises: a pre-warning analysis device acquiring data of a plurality of target key performance indicators (KPIs) of a network device within a pre-set time duration; acquiring a plurality of pieces of feature information; processing the data of the plurality of target KPIs according to each piece of feature information to generate an element corresponding to each piece of feature information; and creating a feature vector by means of the generated elements corresponding to the plurality of pieces of feature information, and analyzing, according to a pre-set pre-warning analysis model, the feature vector to determine the state of the network device. Therefore, the state of a network device is determined by analyzing data of a plurality of target KPIs within a period of time instead of only determining the state of the network device by means of data at one moment, such that the accuracy of the determination of the network device can be relatively high, and thus, the omission of pre-warning can be reduced.

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047043223 A

(19) INDIA

(22) Date of filing of Application :05/10/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND APPARATUS FOR TRANSMITTING INFORMATION

(51) International classification	:H04W24/02	(71) Name of Applicant :
(31) Priority Document No	:201810254395.6	1)HUAWEI TECHNOLOGIES CO., LTD.
(32) Priority Date	:26/03/2018	Address of Applicant :Huawei Administration Building
(33) Name of priority country	:China	Bantian, Longgang District Shenzhen, Guangdong 518129 China
(86) International Application No	:PCT/CN2019/079591	(72) Name of Inventor :
Filing Date	:25/03/2019	1)ZHU, Yuanping
(87) International Publication No	:WO 2019/184890	2)DAI, Mingzeng
(61) Patent of Addition to Application Number	:NA	3)SHI, Xiaoli
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Provided are a method and apparatus for transmitting information. The method comprises: a relay node determining first information, the first information comprising at least one from among the following information: a cache state of the granularity of the relay node, a cache state of an RB granularity between the relay node and at least one first node, a cache state of the granularity of each node of the at least one first node, a cache state of an RB granularity between each node of the at least one first node and a child node, and the at least one first node being a child node of the relay node; and the relay node sending, to a second node, a first packet carrying the first information. In this way, flow control information feedback in a multi-hop/multi-connection IAB networking scenario is implemented, so that rational flow control adjustment is performed on the second node.

No. of Pages : 64 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047046640 A

(19) INDIA

(22) Date of filing of Application :26/10/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND APPARATUS FOR GENERATING PAYMENT TWO-DIMENSIONAL CODE

(51) International classification :G06Q20/32
(31) Priority Document No :201810872872.5
(32) Priority Date :02/08/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/091535
Filing Date :17/06/2019
(87) International Publication No :WO 2020/024710
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHENG, Mengxue
3)WU, Jun

(57) Abstract :

The embodiments of the present description provide a method and apparatus for generating a payment two-dimensional code; said method may comprise: receiving code information to be signed, said code information comprising an account identifier of a payment account bound to a two-dimensional code display device; if it is confirmed that a private key stored in a security chip is in an available state, then using the private key to sign the code information; the available state indicates that the private key has obtained a digital certificate; returning the signed code information to the two-dimensional code display device so that the two-dimensional code display device displays the code information as a two-dimensional code used for payment, the two-dimensional code comprising the account identifier, and the two-dimensional code changing dynamically.

No. of Pages : 19 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047047902 A

(19) INDIA

(22) Date of filing of Application :03/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : COMMUNICATION SYSTEM AND COMMUNICATION TERMINAL DEVICE

(51) International classification:H04W76/16,H04B7/06,H04B7/08

(31) Priority Document No :2018-116008

(32) Priority Date :19/06/2018

(33) Name of priority country :Japan

(86) International Application No :PCT/JP2019/023251

Filing Date :12/06/2019

(87) International Publication No :WO 2019/244735

(61) Patent of Addition to Application Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

(71)Name of Applicant :

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1)SHIMODA Tadahiro

2)MOCHIZUKI Mitsuru

3)HASEGAWA Fumihiro

4)FUKUI Noriyuki

5)UCHINO Daichi

(57) Abstract :

Provided is a communication system or the like that achieves low delay and high reliability. Even after shifting from RRC_CONNECTED to RRC_INACTIVE (ST801), this communication terminal device maintains secondary base station setting information regarding setting of a secondary base station (ST803). Even when at least one of a master base station and the secondary base station is changed during RRC_INACTIVE (ST802), the communication terminal device maintains the secondary base station setting information (ST803). By using the secondary base station setting information that was maintained, the communication terminal device shifts again to RRC_CONNECTED.

No. of Pages : 185 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047048357 A

(19) INDIA

(22) Date of filing of Application :05/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MECHANICAL PARKING DEVICE AND METHOD FOR CONTROLLING SAME

(51) International classification :E04H6/22
(31) Priority Document No :2018-133514
(32) Priority Date :13/07/2018
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2019/023201
Filing Date :12/06/2019
(87) International Publication No :WO 2020/012855
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)KURAHASHI Munetaka
3)MOTOJIMA Takayuki
4)SOGA Takayuki
5)HOSAKA Kenichi

(57) Abstract :

A plurality of traversing rollers 11 for traversing are provided on both ends of a pallet 10 (or a cage 3 and a storage shelf 12) in the longitudinal direction. Traverse direction distances La and Lb from the traversing rollers 11 to the boundary portion B differ at the front and rear of the vehicle, and the horizontal distance difference L between the distances is equal to or greater than a first threshold value K1. Furthermore, a lifting control device 18 implements re-leveling R at the front and rear of the vehicle to correct the pallet support height for the cage 3 by lifting or lowering the cage 3 during traversing. Thus, the pallet 10 can traverse smoothly with the four corners of the cage 3 suspended by a cord member without being affected by the weight difference between the front and rear of the vehicle.

No. of Pages : 43 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047048906 A

(19) INDIA

(22) Date of filing of Application :09/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : REGULAR EXPRESSION GENERATION USING LONGEST COMMON SUBSEQUENCE ALGORITHM ON REGULAR EXPRESSION CODES

(51) International classification :G06F17/22
(31) Priority Document No :62/684498
(32) Priority Date :13/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/036815
Filing Date :12/06/2019
(87) International Publication No :WO 2019/241416
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MALAK, Michael
2)RIVAS, Luis E.
3)KREIDER, Mark L.

(57) Abstract :

Disclosed herein are techniques related to automated generation of regular expressions. In some embodiments, a regular expression generator may receive input data comprising one or more character sequences. The regular expression generator may convert character sequences into a sets of regular expression codes and/or span data structures. The regular expression generator may identify a longest common subsequence shared by the sets of regular expression codes and/or spans, and may generate a regular expression based upon the longest common subsequence.

No. of Pages : 62 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047049231 A

(19) INDIA

(22) Date of filing of Application :11/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MOBILITY ROBUSTNESS AND SPATIAL RELIABILITY USING MULTI-CONNECTIVITY

(51) International classification :H04W36/00
(31) Priority Document No :62/685151
(32) Priority Date :14/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/037168
Filing Date :14/06/2019
(87) International Publication No :WO 2019/241621
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)PALADUGU, Karthika
2)YU, Yu-Ting
3)HORN, Gavin Bernard
4)KUBOTA, Keiichi

(57) Abstract :

A wireless communications system may support multi-connectivity for a user equipment (UE) with multiple distributed units (DUs) under one central unit (CU), the DUs and the CU belonging to a base station. The UE may establish radio resource control (RRC) connections with multiple cell groups corresponding to multiple DUs under the CU. The UE may transmit measurement reports that provide measurement information for cells in proximity to the UE. The UE may maintain a set of active cell groups and a set of inactive cell groups. In some cases, one or more cell groups may be identified as controlling cell groups used to transmit control information. In some examples, the UE may replicate an uplink packets and transmit the uplink packet and replicates on multiple cell groups. In some cases, the UE may aggregate an uplink transmission among multiple cell groups.

No. of Pages : 81 No. of Claims : 51

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047049463 A

(19) INDIA

(22) Date of filing of Application :12/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : BEAM TRACKING AND RECOVERY IN CONNECTED-MODE DISCONTINUOUS RECEPTION MODE

(51) International classification :H04W76/28
(31) Priority Document No :62/685882
(32) Priority Date :15/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/036780
Filing Date :12/06/2019
(87) International Publication No :WO 2019/241397
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ISLAM, Muhammad Nazmul
3)LUO, Tao
4)LI, Junyi
5)CEZANNE, Juergen

(57) Abstract :

Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment may transmit (or a base station may receive) a beam failure recovery (BFR) request based at least in part on detecting a beam failure while the user equipment is in a discontinuous reception (DRX) mode; and the user equipment may receive (or the base station may transmit) a response to the BFR request, wherein the response uses a particular structure based at least in part on the beam failure occurring during the DRX mode. Numerous other aspects are provided.

No. of Pages : 22 No. of Claims : 42

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047050598 A

(19) INDIA

(22) Date of filing of Application :20/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : THIN CANNULAS TROCAR AND METHOD

(51) International classification :A61B17/34

(31) Priority Document No :62/690822

(32) Priority Date :27/06/2018

(33) Name of priority country :U.S.A.

(86) International Application No :PCT/IB2019/000785

Filing Date :13/06/2019

(87) International Publication No :WO 2020/002992

(61) Patent of Addition to Application

Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

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(72)Name of Inventor :

1)PEDREIRA DE CERQUEIRA FILHO, Luiz, Lanat

(57) Abstract :

An invention for providing a plurality of access passageways through tissue into a surgical site is provided. The invention including: a sleeve including a base; and a plurality of cannulas connected to said base, is provided. The invention, including: a sleeve having a base; said sleeve having a plurality of cannulas connected to said base; a mandrel having a handle; and said mandrel having a plurality of piercing tips connected to said handle; wherein said mandrel detachably engage said sleeve forming a single punch assembly, is provided. Invention adapted to prevent scar is provided. Method for providing plurality of access passageways through tissue to surgical site, including: punching the invention including a plurality of cannulas in said tissue until said cannulas reach said surgical site, using at least one of said cannulas as an access passageway for said surgical site, and removing said trocar from said tissue, is provided.

No. of Pages : 19 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047050829 A

(19) INDIA

(22) Date of filing of Application :23/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : UPLINK AND DOWNLINK METHODS FOR EFFICIENT OPERATION OF LIVE UPLINK STREAMING SERVICES

(51) International classification :H04N21/2187,H04N21/239,H04N21/24
(31) Priority Document No :62/689904
(32) Priority Date :26/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/037450
Filing Date :17/06/2019
(87) International Publication No :WO 2020/005610
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)GHOLMIEH, Ralph, Akram
5)WANG, Min

(57) Abstract :

Systems, methods, and devices of the various aspects enable uplink delivery and downlink distribution of media content to users in live uplink streaming services. In various embodiments, media in a live uplink streaming service may be distributed by unicast and/or broadcast delivery methods. Various embodiments may include receiving, in a processor of a live uplink streaming sink computing device, assistance data for a live streaming session, selecting, by the processor, one or more delivery methods for processed media of the live streaming session based at least in part on the assistance data, and transmitting, by the processor, the processed media using the selected delivery methods.

No. of Pages : 83 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047051693 A

(19) INDIA

(22) Date of filing of Application :27/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : REACTOR FOR CLEANING FLUE GAS BY A DRY OR QUASI-DRY SORPTION PROCESS

(51) International classification :B01D53/50,B01D53/83
(31) Priority Document No :18177727.7
(32) Priority Date :14/06/2018
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2019/065634
Filing Date :14/06/2019
(87) International Publication No :WO 2019/238902
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)NARIN, Oguzhan

(57) Abstract :

The invention relates to a reactor for cleaning flue gases by a dry or quasi-dry sorption process, comprising a flue gas inlet (1) at the bottom of the reactor, an outlet (2) at the top of the reactor, a dry sorbent injection system (3) with at least one dry sorbent outlet (4) for injecting dry sorbent into the reactor, the at least one dry sorbent outlet (4) being arranged between the flue gas inlet (1) and the outlet (2).

No. of Pages : 10 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052058 A

(19) INDIA

(22) Date of filing of Application :30/11/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : COMMUNICATION METHOD AND APPARATUS

(51) International classification	:H04W76/12
(31) Priority Document No	:201810597786.8
(32) Priority Date	:11/06/2018
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2019/090760
Filing Date	:11/06/2019
(87) International Publication No	:WO 2019/238050
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LU, Wei

(57) Abstract :

A communication method and apparatus. The method comprises: a policy control network element receives a policy request message from a first session management network element; the policy control network element sends policy information to the first session management network element, the policy information comprising a data network access identifier (DNAI), the DNAI being used for determining to establish a first user plane network element of a first protocol data unit (PDU) session for a terminal device.

No. of Pages : 30 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052403 A

(19) INDIA

(22) Date of filing of Application :01/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MAGNETIC JOSEPHSON JUNCTION DRIVEN FLUX-BIASED SUPERCONDUCTOR MEMORY CELL AND METHODS

(51) International classification :G11C11/44
(31) Priority Document No :16/013549
(32) Priority Date :20/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/036438
Filing Date :11/06/2019
(87) International Publication No :WO 2019/245790
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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Washington 98052-6399 U.S.A.
(72)**Name of Inventor :**
1)MURDUCK, James M.
2)AMBROSE, Thomas F.

(57) Abstract :

Magnetic Josephson junction driven flux-biased superconductor memory cell and methods are provided. A memory cell may include a magnetic Josephson junction (MJJ) superconducting quantum interference device (SQUID) comprising a first MJJ device and a second MJJ device, arranged in parallel to each other, where the MJJ SQUID is configured to generate a first flux-bias or a second flux-bias, where the first flux-bias corresponds to a first direction of current flow in the MJJ SQUID and the second flux-bias corresponds to a second direction of current flow in the MJJ SQUID. The memory cell may further include a superconducting metal-based superconducting quantum interference device (SQUID) including a first Josephson junction (JJ) and a second JJ, arranged in parallel to each other, where each of the first JJ and the second JJ has a critical current responsive to any flux-bias generated by the MJJ SQUID.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052809 A

(19) INDIA

(22) Date of filing of Application :03/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : MEMORY-EFFICIENT UPGRADE STAGING

(51) International classification	:G06F8/65,G06F8/658	(71) Name of Applicant :
(31) Priority Document No	:16/014248	1)MICROSOFT TECHNOLOGY LICENSING, LLC
(32) Priority Date	:21/06/2018	Address of Applicant :One Microsoft Way Redmond,
(33) Name of priority country	:U.S.A.	Washington 98052-6399 U.S.A.
(86) International Application No	:PCT/US2019/037129	(72) Name of Inventor :
Filing Date	:14/06/2019	1)NIGHTINGALE, Edmund B.
(87) International Publication No	:WO 2019/245884	2)DE CARVALHO, Thales Paulo
(61) Patent of Addition to Application	:NA	3)ZUNIGA GROSSERHODE, Daryl Roy
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The disclosed technology is generally directed to embedded device updates. In one example of the technology, staging is performed for at least two priority groups, completing staging of each higher priority group before staging a lower priority group, including, for each priority group, the following actions. A list of install targets is generated for the priority group based on a list of software for installation in a memory and software present in the memory. A list of purge targets is generated for the priority group based on the list of software for installation in the memory and the software present in the memory. The install targets are downloaded to a backup partition of the memory. Updating of the software in the memory is caused based on the install targets. The purge targets are deleted from the memory. The install targets are deleted from the back-up partition.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052833 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : IMPEDANCE ASSEMBLY

(51) International classification	:G01R15/06,G01R15/16	(71) Name of Applicant :
(31) Priority Document No	:18176682.5	1)3M INNOVATIVE PROPERTIES COMPANY
(32) Priority Date	:08/06/2018	Address of Applicant :3M Center Post Office Box 33427 Saint Paul, Minnesota 55133-3427 U.S.A.
(33) Name of priority country	:EPO	(72) Name of Inventor :
(86) International Application No	:PCT/IB2019/054726	1)STALDER, Michael H.
Filing Date	:06/06/2019	2)VAN MEIJL, Hermanus Franciscus Maria
(87) International Publication No	:WO 2019/234682	3)HAHN, Joerg
(61) Patent of Addition to Application Number	:NA	4)SCHRIX, Lars
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Impedance assembly (120) for use in a voltage divider for sensing an AC elevated voltage of at least 1 kV of a power-carrying conductor (10) distributing electrical energy in a national grid. The impedance assembly comprises a) a PCB (170); b) a high-voltage contact (80) for connection to the power-carrying conductor; c) a first plurality of impedance elements (70) on the PCB, connected to the high-voltage contact and in series with each other such as to be operable in a first voltage divider (20) for sensing the voltage of the power-carrying conductor; and d) a second plurality of impedance elements (71) on the PCB, connected to the high-voltage contact and in series with each other such as to be operable in a second voltage divider (21) for harvesting electrical energy from the power-carrying conductor.

No. of Pages : 27 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052872 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : CONJUGATES COMPRISING A TEMPERATURE-RESPONSIVE POLYMER AND A LIGAND CAPABLE OF BINDING ERGOSTEROL

(51) International classification :A61K47/58,A61K47/69,A61P31/10
(31) Priority Document No :201841018524
(32) Priority Date :17/05/2018
(33) Name of priority country :India
(86) International Application No :PCT/GB2019/051369
Filing Date :17/05/2019
(87) International Publication No :WO 2019/220137
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)UNIVERSITY OF SHEFFIELD
(72)Name of Inventor :
1)GARG, Prashant
2)RIMMER, Stephen
3)DOUGLAS, Charles William Ian

(57) Abstract :

The present invention relates to polymer conjugates. More specifically, the present invention relates to polymer conjugates capable of binding to fungi, to compositions comprising these conjugates and to the use of these conjugates for detecting the presence of fungi in a sample such as, for example, a biological sample. The present invention also provides for the use of said polymer conjugates in the treatment of a fungal infection.

No. of Pages : 36 No. of Claims : 44

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052875 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : USER INTERFACE FOR REGULAR EXPRESSION GENERATION

(51) International classification :G06F17/22,G06F16/332,G06F16/33
(31) Priority Document No :62/684498
(32) Priority Date :13/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/036834
Filing Date :12/06/2019
(87) International Publication No :WO 2019/241428
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MALAK, Michael
2)RIVAS, Luis E.
3)KREIDER, Mark L.

(57) Abstract :

Disclosed herein are techniques related to automated generation of regular expressions. In some embodiments, a regular expression generator may receive input data comprising one or more character sequences. The regular expression generator may convert character sequences into a sets of regular expression codes and/or span data structures. The regular expression generator may identify a longest common subsequence shared by the sets of regular expression codes and/or spans, and may generate a regular expression based upon the longest common subsequence.

No. of Pages : 64 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052885 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : HEAT CONDUCTING COMPOSITE PRINTED BY FDM AND STRATEGIES FOR EFFECTIVE HEAT SINKING

(51) International classification :B29C70/58,B33Y80/00,B33Y10/00
(31) Priority Document No :18174237.0
(32) Priority Date :25/05/2018
(33) Name of priority country:EPO
(86) International Application No :PCT/EP2019/062481
Filing Date :15/05/2019
(87) International Publication No :WO 2019/224071
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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Eindhoven Netherlands
(72)Name of Inventor :
1)HIKMET, Rifat, Ata, Mustafa
2)ZUIDEMA, Patrick
3)VAN HAL, Paulus, Albertus

(57) Abstract :

The invention provides a method for 3D printing a heat sink (100) by means of fused deposition modelling, the method comprising layer-wise depositing a 3D printable material to provide a plurality of layers (322) of a 3D printed material (202) whereby a heat receiving face (101) of the heat sink (100) is created, the plurality of layers (322) of 3D printed material (202) being configured parallel to planes (325) perpendicular to the heat receiving face (101), wherein the 3D printable material comprises particles embedded in the 3D printable material, wherein the particles have an anisotropic thermal conductivity, wherein the particles are available in the 3D printable material in an amount selected from the range of 5-40 vol.% relative to the total volume of the 3D printable material, and wherein the layers (322) of 3D printed material (202) have layer heights (H) selected from the range of at maximum 800 µm.

No. of Pages : 32 No. of Claims : 14

(54) Title of the invention : KIT OF PARTS OF TRACK AND PLUG

(51) International classification :H01R13/642,H01R25/14,H01R25/16
 (31) Priority Document No :18172568.0
 (32) Priority Date :16/05/2018
 (33) Name of priority country :EPO
 (86) International Application No :PCT/EP2019/062446
 Filing Date :15/05/2019
 (87) International Publication No :WO 2019/219735
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

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 (72)**Name of Inventor :**
1)VAN DOMMELEN, Mark,Josephus,Lucien,Marie
2)VAN KEMPEN, Frank,Walterus,Franciscus,Marie

(57) Abstract :

The invention relates to a kit of parts comprising DC, low voltage system of an elongated track and a plug. The elongated track has a first and a second end and comprises an elongated slot formed by a central groove with at least one shielded lateral groove, both grooves lying in a plane P. Typically two electric conductors are accommodated in said at least one lateral groove. A connector portion of the plug having a connector cross section which matches with a cross section of the slot. Both said slot cross section and connector cross section are asymmetrical with respect to a plane Q extending over the length axis perpendicular to plane P, and at least one of the slot cross section and connector cross section is mirror symmetrical with respect to said plane P. The symmetric and asymmetric requirements posed on both the cross section of the elongated track and the connector portion of the plug ensure that the connector portion only being insertable into the first end in the axial direction and, after a rotation of 180° over its connector axis, only being insertable in the axial direction into the second end of said track, with maintenance of the correct polarity The invention further relates to a plug suitable for use in the kit of parts according to the invention.

No. of Pages : 12 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052887 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : DISCHARGE CIRCUITRY DESIGN FOR PEAK CURRENT ELIMINATION OF EXCHANGEABLE MODULES

(51) International classification :H05B33/08
(31) Priority Document No :18173081.3
(32) Priority Date :18/05/2018
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2019/062139
Filing Date :13/05/2019
(87) International Publication No :WO 2019/219566
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)Name of Inventor :
1)DEURENBERG, Peter, Hubertus, Franciscus
2)GIELEN, Herman, Johannes, Gertrudis
3)LEERMAKERS, Remco, Christianus, Wilhelmus

(57) Abstract :

The invention describes a replaceable LED circuit for coupling to an LED driver. The replaceable LED circuit comprises a pair of input pins for receiving a power supplied by LED driver, an LED string coupled between the pair of input pins for receiving the power, and a surge protection circuit coupled in parallel to the LED string. The surge protection circuit comprises a capacitor arranged to charge when the power is supplied to the LED string, and a current regulator coupled in series with the capacitor and arranged such that it allows the capacitor to charge and prevents the capacitor to discharge into the LED string.

No. of Pages : 7 No. of Claims : 10

(54) Title of the invention : HYDROGEL COMPOSITIONS

(51) International classification :A61K47/58,A61K47/69,A61P31/10
 (31) Priority Document No :201841018524
 (32) Priority Date :17/05/2018
 (33) Name of priority country :India
 (86) International Application No :PCT/GB2019/051367
 Filing Date :17/05/2019
 (87) International Publication No :WO 2019/220136
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

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 (72)Name of Inventor :
1)GARG, Prashant
2)RIMMER, Stephen
3)DOUGLAS, Charles William Ian

(57) Abstract :

The present invention relates to hydrogel compositions comprising polymer conjugates capable of selectively binding to fungi, Gram positive bacteria and/or Gram negative bacteria. The hydrogel compositions can be used for detecting the presence of fungi, Gram positive bacteria and/or Gram negative bacteria in a sample.

No. of Pages : 53 No. of Claims : 44

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052910 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : COMPOUNDS AND METHODS FOR REDUCING FXI EXPRESSION

(51) International classification :C12N15/113,A61K31/70	(71) Name of Applicant : 1)IONIS PHARMACEUTICALS, INC. Address of Applicant :2855 Gazelle Court Carlsbad, CA 92010 U.S.A.
(31) Priority Document No :62/669280	
(32) Priority Date :09/05/2018	
(33) Name of priority country :U.S.A.	
(86) International Application No :PCT/US2019/031277	(72) Name of Inventor :
Filing Date :08/05/2019	1)BUI, Huynh-Hoa
(87) International Publication No :WO 2019/217527	
(61) Patent of Addition to Application Number :NA	
Filing Date :NA	
(62) Divisional to Application Number :NA	
Filing Date :NA	

(57) Abstract :

Provided are compounds, methods, and pharmaceutical compositions for reducing the amount or activity of FXI RNA in a cell or subject, and in certain instances reducing the amount of FXI protein in a cell or subject. Such compounds, methods, and pharmaceutical compositions are useful to prevent, treat, or ameliorate at least one symptom of a thromboembolic condition without a significant increase in a bleeding risk. Such thromboembolic conditions include deep vein thrombosis, venous or arterial thrombosis, pulmonary embolism, myocardial infarction, stroke, thrombosis associated with chronic kidney disease or end-stage renal disease (ESRD), including thrombosis associated with dialysis, or other procoagulant condition. Such symptoms include decreased blood flow through an affected vessel, death of tissue, and death.

No. of Pages : 95 No. of Claims : 27

(54) Title of the invention : HIGH VOLTAGE DISCONNECTOR

(51) International classification :H01H33/64,H01H1/42,H01H33/12
 (31) Priority Document No :18176731.0
 (32) Priority Date :08/06/2018
 (33) Name of priority country :EPO
 (86) International Application No :PCT/EP2019/064679
 Filing Date :05/06/2019
 (87) International Publication No :WO 2019/234110
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

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 Switzerland
 (72)Name of Inventor :
1)ERRICO, Ennio
2)CALAMARI, Matteo
3)FABBI, Roberto

(57) Abstract :

A high voltage disconnection unit comprising a fixed contact assembly having at least a first fixed main contact and a first fixed auxiliary contact, a movable contact assembly having at least a first movable main contact and a first movable auxiliary contact that rotate with respect to said first fixed main contact and first fixed auxiliary contact from a contacts closed position to a contacts open position, characterized in that during an opening operation of said disconnection unit the separation of said first movable main contact from said first fixed main contact takes place before the separation of said first movable auxiliary contact from said first fixed auxiliary contact, and further characterized in that the relative opening speed V between said first movable auxiliary contact and said first fixed auxiliary contact is greater than the relative opening speed V2 between said first movable main contact and said first fixed main contact.

No. of Pages : 14 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052912 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : POLYNUCLEOTIDES FOR THE AMPLIFICATION AND DETECTION OF CHLAMYDIA TRACHOMATIS

(51) International classification :C12Q1/689,C12Q1/6818,C12Q1/6876
(31) Priority Document No.:62/669236
(32) Priority Date :09/05/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/031439
Filing Date :09/05/2019
(87) International Publication No :WO 2019/217627
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CAPULE, Daniel
2)DEDENT, Andrea, C.
3)LEE, Matthew, B.
4)MA, Shuyuan
5)MAAMAR, Hdia
6)VANATTA, Dana Kelly

(57) Abstract :

The invention provides methods and compositions for the detection of Chlamydia trachomatis in a test sample. Its presence or absence in the sample is determined by nucleic acid based testing methods using primers and/or probes and or molecular beacons that bind to the 23S ribosomal genes or gene transcripts.

No. of Pages : 28 No. of Claims : 104

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052913 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : NANOPARTICLE COMPRISING A BIO-RESORBABLE POLYESTER, A HYDROPHILIC POLYMER AND AN ACYLATED HUMAN LACTOFERRIN-DERIVED PEPTIDE

(51) International classification :A61K9/14,A61K9/51,A61K9/50
(31) Priority Document No :18171195.3
(32) Priority Date :08/05/2018
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2019/060410
Filing Date :24/04/2019
(87) International Publication No :WO 2019/214939
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)GRIMM, Silko
4)BENEDIKT, Anne
5)ENGEL, Andrea
6)BARON VAN ASBECK, Alexander Henrik
7)DIEKER, J¹/rgen

(57) Abstract :

The invention is concerned with a nanoparticle comprising a core, comprising a bio-resorbable polyester and a hydrophilic polymer, wherein the hydrophilic polymer is a portion of the bio-resorbable polyester or a separate polymer, and, onto the core, an acylated human lactoferrin- derived peptide, wherein the acylated human lactoferrin-derived peptide is a peptide with the amino acid sequence SEQ ID No.1: KCFQWQRNMRKVRGPPVSCIKR or an amino acid sequence, which does not differ by more than 8 amino acid positions from the sequence SEQ.ID.No.1 and wherein the N-terminus of the human lactoferrin-derived peptide is acylated with a C16-monoacyl group.

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052916 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : RADIO DESIGN, CONTROL, AND ARCHITECTURE

(51) International classification :H03B21/02,H03K5/01,H03K5/06

(31) Priority Document No :NA

(32) Priority Date :NA

(33) Name of priority country :NA

(86) International Application No :PCT/US2018/067874

Filing Date :28/12/2018

(87) International Publication No :WO 2020/139371

(61) Patent of Addition to Application Number :NA

Filing Date :NA

(62) Divisional to Application Number :NA

Filing Date :NA

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6)TANZI, Nebil

7)DAVIS, Brandon

8)KUSHNIR, Igal

9)JENSEN, Jonathan

10)DALMIA, Sidharth

11)PAWLIUK, Peter

(57) Abstract :

Techniques are described related to digital radio control, partitioning, and operation. The various techniques described herein enable high-frequency local oscillator signal generation and frequency multiplication using radio-frequency (RF) digital to analog converters (RFDACs). The use of these components and others described throughout this disclosure allow for the realization of various improvements. For example, digital, analog, and hybrid beamforming control are implemented and the newly-enabled digital radio architecture partitioning enables radio components to be pushed to the radio head, allowing for the omission of high frequency cables and/or connectors.

No. of Pages : 197 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047052918 A

(19) INDIA

(22) Date of filing of Application :04/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : HETEROARYL COMPOUNDS AND USES THEREOF

(51) International classification :C07D498/04,A61K51/04,C09K19/34
(31) Priority Document No :PCT/CN2018/086144
(32) Priority Date :09/05/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/086201
Filing Date :09/05/2019
(87) International Publication No :WO 2019/214681
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)JANG, Ming-Kuei
2)TEMPEST, Paul

(57) Abstract :

Described herein are compounds of formula (I), and pharmaceutically acceptable salts, solvates, hydrates, isotopically labeled derivatives and radiolabeled derivative thereof, and pharmaceutical compositions thereof. Also provided are methods and kits involving the inventive compounds or compositions for detecting and imaging Tau aggregates in the brain for detection of Alzheimers disease (AD) in a subject.

No. of Pages : 111 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053012 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : APPARATUS TO PREVENT REMOVAL OF AN ARTICLE OF CLOTHING BY A YOUNG CHILD

(51) International classification :A41F11/02,A41F18/00
(31) Priority Document No :
(32) Priority Date :01/01/1990
(33) Name of priority country :Argentina
(86) International Application No :PCT/US2018/036229
Filing Date :06/06/2018
(87) International Publication No :WO 2019/236076
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :

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2)CASSELL, Haryce

(72)Name of Inventor :

1)CASSELL, Dana

2)CASSELL, Haryce

(57) Abstract :

A loss prevention mechanism may be attached to an article of clothing to prevent the removal of the article and/or at least one covering worn by the child. The covering(s) may be any number of type of covering including socks, shoes, gloves, mittens, hats, and the like. The coupling mechanism is easy to operate yet requires a combination of skills not often exhibited by young children. Further, the components are all interconnected thereby preventing separation of and choking on any of the components.

No. of Pages : 21 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053014 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : INFORMATION TRANSMISSION METHOD AND APPARATUS

(51) International classification	:H04W36/32,G05D1/10	(71) Name of Applicant :
(31) Priority Document No	:	1)BEIJING XIAOMI MOBILE SOFTWARE CO., LTD.
(32) Priority Date	:01/01/1990	Address of Applicant :No.018, Floor 8, Building 6, Yard 33,
(33) Name of priority country	:Argentina	Middle Xierqi Road, Haidian District Beijing 100085 China
(86) International Application No	:PCT/CN2018/086283	(72) Name of Inventor :
Filing Date	:10/05/2018	1)HONG, Wei
(87) International Publication No	:WO 2019/213887	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Provided in the present disclosure are an information transmission method and apparatus, the method being used in an unmanned aerial vehicle, and the method comprising: when determining that an unmanned aerial vehicle has flight path information, generating specified event information, the specified event information being used for representing that the unmanned aerial vehicle has flight path information; adding the specified event information to a first message; and sending the first message to a base station, such that, on the basis of the specified event information contained in the first message, the base station determines that the unmanned aerial vehicle has flight path information. The present disclosure can increase the success rate of the base station acquiring flight path information and can also enhance the mobile performance of the unmanned aerial vehicle on the basis of the flight path information.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053026 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : NUT AND FIXING STRUCTURE OF NUT

(51) International classification	:F16B37/06,F16B4/00	(71) Name of Applicant :
(31) Priority Document No	:2018-140812	1)AOYAMA SEISAKUSHO CO., LTD.
(32) Priority Date	:27/07/2018	Address of Applicant :1-8, Takahashi, Oguchi-cho, Niwa-gun,
(33) Name of priority country	:Japan	Aichi 4800198 Japan
(86) International Application No	:PCT/JP2019/023439	(72) Name of Inventor :
Filing Date	:13/06/2019	1)MATSUNAMI Shigeki
(87) International Publication No	:WO 2020/021900	2)KOGA Kazuhiro
(61) Patent of Addition to Application	:NA	3)KOJIMA Tsuyoshi
Number	:NA	4)HOSHINO Naoki
Filing Date	:NA	5)YOSHIDA Takuya
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

To reduce the load required to press-fit a nut into a plate material, the nut includes a base part 2 provided with a female screw 18, a cylindrical protrusion part 3 protruding from one surface of the base part and a plurality of foot parts 4 protruding from an outer peripheral surface side of the protrusion part. An end of the respective foot parts closer to the protrusion part is formed so that a width gradually expands from a tip end side toward a protrusion part side, and that both outer sides of the end are arc-shaped in plan view.

No. of Pages : 11 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053053 A

(19) INDIA

(22) Date of filing of Application :05/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD FOR TRANSMITTING REFERENCE SIGNAL, AND COMMUNICATION DEVICE

(51) International classification :H04W72/04
(31) Priority Document No :201810450412.3
(32) Priority Date :11/05/2018
(33) Name of priority country :China
(86) International Application No :PCT/CN2019/084722
Filing Date :28/04/2019
(87) International Publication No :WO 2019/214469
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)LIU, Yong
2)ZHANG, Xi

(57) Abstract :

Disclosed are a method for transmitting a reference signal, and a communication device. The method comprises: a first communication device determining a first frequency band according to a first initial resource index, a second initial resource index, a first configuration bandwidth and a second configuration bandwidth, wherein the first initial resource index is larger than or equal to the second initial resource index, and the first initial resource index is smaller than or equal to the sum of the second initial resource index and the second configuration bandwidth; and the first communication device receiving, on the first frequency band, a reference signal. Through the implementation of the present application, the actual transmission bandwidth of a reference signal can be determined accurately.

No. of Pages : 33 No. of Claims : 39

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053149 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : GATE VALVE

(51) International classification	:F16K3/314	(71)Name of Applicant :
(31) Priority Document No	:2018-091346	1)SMC CORPORATION
(32) Priority Date	:10/05/2018	Address of Applicant :14-1, Sotokanda 4-chome, Chiyoda-ku,
(33) Name of priority country	:Japan	Tokyo 1010021 Japan
(86) International Application No	:PCT/JP2019/018664	(72)Name of Inventor :
Filing Date	:10/05/2019	1)MURAI Takayuki
(87) International Publication No	:WO 2019/216398	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Provided is a gate valve (10) that comprises: a valve box (14); a linear channel (12) that is formed inside the valve box (14); a valve disc (16) that is displaceable in an axis direction perpendicular to the channel (12) and that can obstruct the channel (12) by the external surface thereof abutting the inner wall (12a) of the channel (12); a valve rod (20) that extends from the base end (16a) of the valve disc (16); and a valve chamber (18) that accommodates the valve disc (16); wherein the external surface of the portion of the valve disc (16) protruding into the channel (12) while in an open position is configured to be a streamline curved face.

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053150 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : NAVIGATION DIRECTIONS WITH A FAMILIAR LOCATION AS AN INTERMEDIATE DESTINATION

(51) International classification	:G01C21/34,G01C21/36	(71) Name of Applicant :
(31) Priority Document No	:NA	1)GOOGLE LLC
(32) Priority Date	:NA	Address of Applicant :1600 Amphitheatre Parkway Mountain
(33) Name of priority country	:NA	View, CA 94043 U.S.A.
(86) International Application No	:PCT/US2018/049661	(72) Name of Inventor :
Filing Date	:06/09/2018	1)BAIG, Haroon
(87) International Publication No	:WO 2020/050841	2)GUPTA, Ankit
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

To provide personalized data for display on a map, a server device obtains location data for a user and identifies locations that are familiar to the user based on the frequency and recency in which the user visits the locations. The server device then provides the familiar locations in search results/suggestions and annotates the familiar locations with a description of a relationship between the familiar location and the user. The server device also includes the familiar locations as landmarks for performing maneuvers in a set of navigation instructions. Furthermore, the server device provides a familiar location as a frame of reference on a map display when a user selects another location nearby the familiar location. Moreover, the server device includes a familiar location as an intermediate destination when the user request navigation directions to a final destination.



No. of Pages : 38 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053151 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND DEVICE FOR MEASUREMENT RESTRICTION

(51) International classification :H04W74/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2018/086399
Filing Date :10/05/2018
(87) International Publication No :WO 2019/213923
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHANG, Li
2)LI, Haitao

(57) Abstract :

Embodiments of the present disclosure provide methods, devices and a computer readable medium for a restriction on a measurement for a neighbor cell. According to a method implemented by a network device in a communication system, the network device determines a neighbor cell on a frequency layer capable of cell reference signal (CRS) muting. A cell reference signal in the neighbor cell is transmitted on a predetermined physical resource if the neighbor cell enables CRS muting. In response to the determination, the network device transmits measurement restriction information to a terminal device in a cell of the network device. The measurement restriction information indicates that a radio resource management (RRM) measurement for any neighbor cell on the frequency layer is restricted to be performed on the predetermined physical resource. The embodiments of the present disclosure improve a measurement for a neighbor cell.

No. of Pages : 18 No. of Claims : 21

(54) Title of the invention : SIGNALING OVERHEAD REDUCTION IN NOMA

(51) International classification :H04L5/00,H04B7/26,H04L27/26
 (31) Priority Document No :62/689048
 (32) Priority Date :22/06/2018
 (33) Name of priority country :U.S.A.
 (86) International Application No :PCT/US2019/036789
 Filing Date :12/06/2019
 (87) International Publication No :WO 2019/245825
 (61) Patent of Addition to Application Number :NA
 Filing Date :NA
 (62) Divisional to Application Number :NA
 Filing Date :NA

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 (72)**Name of Inventor :**
1)LEI, Jing
2)SORIAGA, Joseph Binamira
3)PARK, Seyong
4)SUNDARARAJAN, Jay Kumar
5)SARKIS, Gabi
6)BHUSHAN, Naga
7)JI, Tingfang

(57) Abstract :

The present disclosure relates to methods and devices for communicating based on improved signaling. A base station can transmit an indication of resources in time and frequency to a UE allocated for NOMA communication with the UE. The indication of resources can comprise a set of NA-RUs. The UE can then transmit uplink NOMA communication to the base station based on the indication of resources received from the base station. Also, the base station can transmit a compact UL resource grant via DCI, or signal the semi-static transport format configuration via RRC, to the UEs allocated for NOMA communication. The DCI or the payload of RRC signaling can be scrambled with a NOMA group RNTI, as well as comprise NOMA transmission parameters indicated by a MCS table. The UE can then transmit uplink NOMA communication to the base station based on the DCI or the RRC signaling.

No. of Pages : 41 No. of Claims : 118

(54) Title of the invention : SELF CLEANING DISC FILTER APPARATUS

<p>(51) International classification :B01D29/46,B01D29/66,F16K31/36</p> <p>(31) Priority Document No :259218</p> <p>(32) Priority Date :08/05/2018</p> <p>(33) Name of priority country:Israel</p> <p>(86) International Application No :PCT/IL2019/050529</p> <p style="padding-left: 20px;">Filing Date :08/05/2019</p> <p>(87) International Publication No :WO 2019/215743</p> <p>(61) Patent of Addition to Application Number :NA</p> <p style="padding-left: 20px;">Filing Date :NA</p> <p>(62) Divisional to Application Number :NA</p> <p style="padding-left: 20px;">Filing Date :NA</p>	<p>(71)Name of Applicant : 1)TAVLIT PLASTIC LTD. Address of Applicant :13 Nahal Snir 8122450 Yavne Israel</p> <p>(72)Name of Inventor : 1)ALKALAY, Uri 2)NAHMIAS, Gilad</p>
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(57) Abstract :

A filtering apparatus (100) having a filtering mode and a self-cleaning mode, the apparatus provided for filtering an upstream flowing fluid with filtering elements (20) in the form of a plurality of stackable discs during filtering mode utilizing a first flow direction, apparatus (100) also configured to self-clean the filtering elements (20) the apparatus (100) including an internal fluid diverter (110,210, 310) that is internal to the filter housing. The position of the internal fluid diverter determines the direction of fluid flow through the filter housing and the filter phase. The position of the internal fluid diverter is controlled with a controller disposed external to the filter housing that may be manipulated either manually or by automated means.

No. of Pages : 42 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053183 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : A RADIO NETWORK NODE, A WIRELESS DEVICE AND METHODS THEREIN FOR SCHEDULING POSITIONING SYSTEM INFORMATION BLOCK (SIB)

(51) International classification :H04W48/12,H04W64/00,H04W48/10
(31) Priority Document No :62/668885
(32) Priority Date :09/05/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/SE2019/050407
Filing Date :08/05/2019
(87) International Publication No :WO 2019/216813
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)MODARRES RAZAVI, Sara
3)SHREEVASTAV, Ritesh
4)PALM, Hkan

(57) Abstract :

A wireless device 10,120 and a method performed therein for receiving scheduled positioning system information from a radio network node 20, 110. The wireless device and the radio network node operate in a wireless communications network 100. The wireless device receives, from the radio network node, positioning system information scheduling information (pSI) and at least one out of a scheduling offset and a number of system information messages with positioning system information blocks (pSIMs) per system information (SI) window. Further, the wireless device determines in which subframes one or more pSIMs are scheduled by the radio network node based on the pSI and based on at least one out of the scheduling offset and the number of pSIMs per SI window. Furthermore, the wireless device uses the determined scheduling of the one or more pSIMs for receiving the one or more pSIMs.

No. of Pages : 49 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053184 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHODS AND APPARATUSES FOR HYBRID AUTOMATIC REPEAT REQUEST (HARQ)

(51) International classification	:H04L1/16,H04L1/18	(71) Name of Applicant :
(31) Priority Document No	:62/669641	1)TELEFONAKTIEBOLAGET L M ERICSSON (PUBL)
(32) Priority Date	:10/05/2018	Address of Applicant :Torshamnsgatan 23 SE-164 83
(33) Name of priority country	:U.S.A.	Stockholm Sweden
(86) International Application No	:PCT/SE2019/050413	(72) Name of Inventor :
Filing Date	:09/05/2019	1)KARAKI, Reem
(87) International Publication No	:WO 2019/216816	2)CHEN LARSSON, Daniel
(61) Patent of Addition to Application	:NA	3)GRANT, Stephen
Number	:NA	4)LI, Gen
Filing Date	:NA	5)CHENG, Jung-Fu
(62) Divisional to Application Number	:NA	6)KOORAPATY, Havish
Filing Date	:NA	

(57) Abstract :

Methods and apparatuses are disclosed for Hybrid Automatic Repeat reQuest Acknowledgement, HARQ-ACK, feedback. In one embodiment, a method implemented in a wireless device, WD, comprises receiving, from a network node, a first Downlink Control Information, DCI, scheduling a physical downlink shared channel, PDSCH; and receiving, from the network node, a second DCI, the second DCI comprising a HARQ-ACK feedback request trigger triggering a HARQ-ACK feedback for the PDSCH scheduled by the first DCI. In another embodiment, a method implemented in a network node comprises transmitting a first Downlink Control Information, DCI, scheduling the PDSCH; and transmitting a second DCI, the second DCI comprising a HARQ-ACK feedback request trigger triggering a HARQ-ACK feedback for the PDSCH scheduled by the first DCI.

No. of Pages : 61 No. of Claims : 68

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053185 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : HANDLING RE-ESTABLISHMENT REJECTION

(51) International classification :H04W76/19
(31) Priority Document No :62/669891
(32) Priority Date :10/05/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2019/053779
Filing Date :08/05/2019
(87) International Publication No :WO 2019/215634
(61) Patent of Addition to Application
Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)TEYEB, Oumer
2)DA SILVA, Icaro L. J.
3)MILDH, Gunnar
4)TERZANI, Alessio

(57) Abstract :

A method by a network node is provided for handling a re-establishment request. The method includes receiving, from a wireless device, a first request for re-establishment of a connection with the network node in a first cell. The network node determines that a load on the network node exceeds a threshold amount. In response to determining that the load on the network node exceeds the threshold amount, the network node ignores the first request for re-establishment.

No. of Pages : 54 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053188 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TELESCOPING FILL STATION SHROUD FOR A BLOW/FILL/SEAL PACKAGING MACHINE

(51) International classification :B29C49/06,B29C49/02,B29C49/42
(31) Priority Document No :16/002388
(32) Priority Date :07/06/2018
(33) Name of priority country:U.S.A.
(86) International Application No :PCT/US2019/035308
Filing Date :04/06/2019
(87) International Publication No :WO 2019/236526
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)NOVOROLSKY, Paul
3)STEVENSON, Mark
4)IMMORDINO, Joseph

(57) Abstract :

In a blow/fill/seal packaging machine, aseptic environment is provided by a telescoping fill station shroud through which a sterile curtain gas flows. The telescoping fill station shroud includes an open-ended lower sleeve, an open-ended upper sleeve slidably coating with the open-ended lower sleeve, and a manifold plate mounted over a proximal end portion of the upper sleeve.

No. of Pages : 6 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053208 A

(19) INDIA

(22) Date of filing of Application :07/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : REGULAR EXPRESSION GENERATION BASED ON POSITIVE AND NEGATIVE PATTERN MATCHING EXAMPLES

(51) International classification :G06F17/22,G06F16/332,G06F16/33
(31) Priority Document No :62/684498
(32) Priority Date :13/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/036829
Filing Date :12/06/2019
(87) International Publication No :WO 2019/241425
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MALAK, Michael
2)RIVAS, Luis E.
3)KREIDER, Mark L.

(57) Abstract :

Disclosed herein are techniques related to automated generation of regular expressions. In some embodiments, a regular expression generator may receive input data comprising one or more character sequences. The regular expression generator may convert character sequences into a sets of regular expression codes and/or span data structures. The regular expression generator may identify a longest common subsequence shared by the sets of regular expression codes and/or spans, and may generate a regular expression based upon the longest common subsequence.

No. of Pages : 63 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053332 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : REGULAR EXPRESSION GENERATION USING LONGEST COMMON SUBSEQUENCE ALGORITHM ON COMBINATIONS OF REGULAR EXPRESSION CODES

(51) International classification :G06F17/22
(31) Priority Document No :62/684498
(32) Priority Date :13/06/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/036824
Filing Date :12/06/2019
(87) International Publication No :WO 2019/241422
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MALAK, Michael
2)RIVAS, Luis E.
3)KREIDER, Mark L.

(57) Abstract :

Disclosed herein are techniques related to automated generation of regular expressions. In some embodiments, a regular expression generator may receive input data comprising one or more character sequences. The regular expression generator may convert character sequences into a sets of regular expression codes and/or span data structures. The regular expression generator may identify a longest common subsequence shared by the sets of regular expression codes and/or spans, and may generate a regular expression based upon the longest common subsequence.

No. of Pages : 63 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053357 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : TOWPREG, METHOD FOR MANUFACTURING SAME, AND METHOD FOR MANUFACTURING PRESSURE CONTAINER

(51) International classification	:C08J5/24,F17C1/00	(71) Name of Applicant :
(31) Priority Document No	:2018-096793	1)TORAY INDUSTRIES, INC.
(32) Priority Date	:21/05/2018	Address of Applicant :1-1, Nihonbashi-Muromachi 2-chome,
(33) Name of priority country	:Japan	Chuo-ku, Tokyo 1038666 Japan
(86) International Application No	:PCT/JP2019/019337	(72) Name of Inventor :
Filing Date	:15/05/2019	1)TSUZUKI, Masahiro
(87) International Publication No	:WO 2019/225442	2)SANO, Kentaro
(61) Patent of Addition to Application	:NA	3)KAMAE, Toshiya
Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention addresses the problem of providing: a towpreg that has superior bobbin unspoolability and process pass-through properties, and is capable of yielding a fiber-reinforced composite having extremely high 0° tensile strength utilization; and a pressure container using such a towpreg. The means for solving this problem is a towpreg obtained by impregnating a reinforcing fiber tow with an epoxy resin composition containing [A]-[D], wherein: the epoxy resin composition contains 10-90 parts by mass of [A] and 10-50 parts by mass of [B] per 100 parts by mass of the epoxy resin component; the epoxy resin composition has a 25°C viscosity (25) of 1-40 Pa·s and a 40°C viscosity (40) of 0.2-5 Pa·s; and the cured epoxy resin composition has a glass transition temperature (T_g) of 95°C or higher. [A] A bisphenol epoxy resin [B] Unsubstituted or substituted N,N-diglycidyl aniline [C] Dicyandiamide [D] A cure accelerator

No. of Pages : 38 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053375 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : LIGHTWEIGHT POROUS BASE-LAYER BLOCK AND GROUND PAVEMENT STRUCTURE COMPRISING SAME

(51) International classification :E01C11/22,E01C5/00,E01C3/00
(31) Priority Document No :10-2018-0054548
(32) Priority Date :11/05/2018
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2019/005664
Filing Date :10/05/2019
(87) International Publication No :WO 2019/216711
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)PARK, Tae Jung

(57) Abstract :

The present invention relates to a lightweight porous base-layer block and a ground pavement structure comprising same. A porous base-layer block according to the present invention comprises: a synthetic resin structure having a mesh structure comprising multiple pores; and a porous concrete composition contained in the multiple pores of the synthetic resin structure, the porous concrete composition being formed by mixing bottom ash, recycled aggregate, cement, fly ash, and water and then agitating same. The porous base-layer block comprises a lightweight porous concrete composition inside the base-layer block and thus has improved rainwater permeability and temporary water-retaining capacity compared with the prior art. By using same, it is possible to store rainwater in the lower space of a ground pavement structure and to maintain underground water. Accordingly, it is possible to solve problems such as an urban heat island caused by an increasing non-water-permeable area inside an urban development space, degradation of urban water management environments resulting therefrom, and degradation of water quality.

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053382 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : PIPE JOINT

(51) International classification :F16L37/12
(31) Priority Document No :2018-093217
(32) Priority Date :14/05/2018
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2019/016729
Filing Date :19/04/2019
(87) International Publication No :WO 2019/220857
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SMC CORPORATION
Address of Applicant :14-1, Sotokanda 4-chome, Chiyoda-ku,
Tokyo 1010021 Japan
(72)**Name of Inventor :**
1)MORODOMI Yoichi

(57) Abstract :

The present invention enables simpler and more reliable attachment of a joint guide (37) to a tube connection hole (31a, 31b) of a joint body (30) by means of press fitting the joint guide. On the inner periphery of the tube connection hole (31a, 31b) formed in the joint body (30), a plurality of abutting walls (42) are formed at equal angle intervals around a center axis (L) of the tube connection hole (31a, 31b) so as to extend along the center axis (L). The joint guide (37) is cylindrical, and has an inverted hook (37e) on its outer periphery. When the joint guide (37) is press-fitted into the tube connection hole (31a, 31b), the outer peripheral surface of the joint guide (37) abuts inner wall surfaces (42a) of the abutting walls (42), and the inverted hook (37e) is locked to the abutting walls (42).

No. of Pages : 22 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053383 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : APPARATUSES AND METHODS FOR PRIORITIZATION BETWEEN PHYSICAL DOWNLINK SHARED CHANNEL AND SYNCHRONIZATION SIGNAL BLOCK RECEPTION

(51) International classification :H04L5/00,H04W72/04
(31) Priority Document No :62/670087
(32) Priority Date :11/05/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2019/062044
Filing Date :10/05/2019
(87) International Publication No :WO 2019/215328
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)KOSKELA, Timo
2)KARJALAINEN, Juha Pekka
3)KAIKKONEN, Jorma Johannes
4)ENESCU, Mihai
5)HAKOLA, Sami-Jukka

(57) Abstract :

Systems, methods, apparatuses, and computer program products for selecting or prioritizing between a physical downlink shared channel (PDSCH) and synchronization signal block (SSB) reception are provided. One method may include, when outside a SMTC window and when PDSCH resource allocation overlaps with an occupied SSB location, selecting between the PDSCH and SSB reception according to defined rules.

No. of Pages : 22 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053424 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : SEALING SYSTEMS AND METHODS FOR A FILTRATION SYSTEM

(51) International classification :B01D29/96,B01D35/153,B01D35/30
(31) Priority Document No :201841022594
(32) Priority Date :16/06/2018
(33) Name of priority country :India
(86) International Application No :PCT/US2019/036726
Filing Date :12/06/2019
(87) International Publication No :WO 2019/241354
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)Name of Applicant :
1)CUMMINS FILTRATION IP, INC.
Address of Applicant :500 Jackson Street Columbus, Indiana
47201 U.S.A.
(72)Name of Inventor :
1)YESANE, Swati Sakharam
2)BHALERAO, Hariprasad Mohan
3)ABDALLA, Wassem
4)MALGORN, Gerard
5)JAMIL, Mehvish
6)MASUTAGE, Sunny Nabhiraj
7)SHOPE, Gregory D.
8)GOODLUND, Travis E.
9)THOMAS, Prethi
10)MARTIN, Philip Wayne
11)YOUNG, Joshua Luther
12)SHAH, Nilay
13)OLIER, Alain
14)HOCHART, Gauthier

(57) Abstract :

A filter assembly includes a filter housing, a filter housing lid, a filter cartridge, an endplate, and a seal member. The filter housing defines a first cavity and comprises a return passage in fluid communication with the first cavity. The filter housing lid is selectively coupled to the filter housing and defines a second cavity coextensive with the first cavity. The filter cartridge is positioned within the first cavity. The endplate is coupled to a first end of the filter cartridge. The endplate is configured to interface with the filter housing. The seal member is coupled to the endplate and is configured to be received in the return passage. The endplate is configured to partially separate the filter housing from the filter cartridge.

No. of Pages : 39 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202047053439 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : ABNORMALITY SENSING APPARATUS, ABNORMALITY SENSING METHOD, AND ABNORMALITY SENSING PROGRAM

(51) International classification	:G01M99/00,G05B23/02	(71) Name of Applicant :
(31) Priority Document No	:NA	1)MITSUBISHI ELECTRIC CORPORATION
(32) Priority Date	:NA	Address of Applicant :7-3, Marunouchi 2-chome, Chiyoda-ku,
(33) Name of priority country	:NA	Tokyo 1008310 Japan
(86) International Application No	:PCT/JP2018/022709	(72) Name of Inventor :
Filing Date	:14/06/2018	1)TAKEUCHI, Tomoharu
(87) International Publication No	:WO 2019/239542	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A deviation trend calculation unit (22) specifies data which deviate from other data from among object data, calculates a deviation score using evaluation data obtained from an object device as input through use of each of a plurality of deviation value sensing methods for calculating a deviation score indicating the degree of deviation of specified data, and calculates deviation trend information from the calculated deviation score. An abnormality sensing unit (23) calculates the degree of similarity between deviation sensitivity information indicating sensitivity to each of a plurality of abnormality patterns for each of the plurality of deviation value sensing methods and the calculated deviation trend information, for each abnormality pattern, and senses an abnormality in an object device.

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202048053286 A

(19) INDIA

(22) Date of filing of Application :08/12/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : PEPTIDES AND COMBINATION OF PEPTIDES FOR USE IN IMMUNOTHERAPY AGAINST PROSTATE CANCER AND OTHER CANCERS •

(51) International classification :C07K 14/47
(31) Priority Document No :62/201,289
(32) Priority Date :05/08/2015
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2016/068727
Filing Date :05/08/2016
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :201847007012
Filed on :23/02/2018

(71)Name of Applicant :

1)IMMATICS BIOTECHNOLOGIES GMBH

Address of Applicant :Paul-Ehrlich-Strae 15 72076 Tübingen,
GERMANY Germany

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1)MAHR, Andrea

2)WEINSCHENK, Toni

3)MLLER, Phillip

4)SCHOOR, Oliver

5)FRITSCHKE, Jens

6)SINGH, Harpreet

7)LEIBOLD, Julia

8)GOLDFINGER, Valentina

(57) Abstract :

ABSTRACT The present invention relates to peptides, proteins, nucleic acids and cells for use in immunotherapeutic methods. In particular, the present invention relates to the immunotherapy of cancer. The present invention furthermore relates to tumor associated T-cell peptide epitopes, alone or in combination with other tumor-associated peptides that can for example serve as active pharmaceutical ingredients of vaccine compositions that stimulate anti-tumor immune responses, or to stimulate T cells ex vivo and transfer into patients. Peptides bound to molecules of the major histocompatibility complex (MHC), or peptides as such, can also be targets of antibodies, soluble T-cell receptors, and other binding molecules.

No. of Pages : 164 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201931023343 A

(19) INDIA

(22) Date of filing of Application :12/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SYSTEM AND METHOD FOR MULTI SHELL WALL MICROCAPSULES

(51) International classification	:G06F0001200000, H05K0007200000, H01L0023373000, F28F0013000000, F28D0020020000	(71) Name of Applicant : 1)NATIONAL INSTITUTE OF TECHNOLOGY SILCHAR Address of Applicant :Cachar, Silchar-788010, Assam, India.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)SUDIPTA HALDER
(33) Name of priority country	:NA	2)KH. GOPAL KRISHNA SINGH
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to the multi shell wall microcapsules and its method of preparation. These microcapsules will play a vital role in utilization of solar energy as a passive heat transfer component for TES devices. The present invention provides passive thermal management of electronic devices as well as thermo-regulating fiber. The multiwall PCM microcapsules is coated with silver to enhance thermal conductivity and mechanical strength.

No. of Pages : 28 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201931023385 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : MARKETPLACE FOR USER INTERACTIONS IN AVAILING AFFORDABLE FOOD, TRAVEL & STAY OPTIONS FOR ANY LOCATION

(51) International classification	:G06Q0030060000, G06Q0030020000, G06Q0010020000, G06Q0050140000, G06Q0050160000	(71) Name of Applicant : 1)YADUVANSHI TECHNOLOGY PRIVATE LIMITED Address of Applicant :Shop No.19, Lochan Enclave, Housing Board Colony, Kankar Bagh Patna Bihar India
(31) Priority Document No	:NA	(72) Name of Inventor : 1)Sunil Yadav
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention is a marketplace system for making affordable food, travel and stay arrangements for a user in any geographic location, comprising: an application server having a memory; a database server of service providers and service buyers; a service buyer digital device with a user interface or user dashboard, wherein the service buyer registers himself with the marketplace system server which queries the service buyer of his type of travel service requirements through the user interface; a service provider digital device with a user interface or user dashboard, wherein, the service provider registers himself with the marketplace system server and is able to collaborate with the service buyer; and a software module that transmits service buyer's information to the service provider who provides travel services corresponding to the travel requirements of the service buyer; and a computer processor that is programmed to (i) conduct a search of said database directed to food, travel or stay services that coincide with the food, travel or stay schedule of said user, (ii) weigh available food, travel or stay service options selected from star rating, user review, price and distance, and (iii) store the disclosed location of the user in the memory as well as update the current address in the database of the server.

No. of Pages : 33 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201931023394 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : FREE ENERGY INVERTER

(51) International classification :H02J0007340000,
F03B0017040000,
G09F0013220000,
H02S0099000000,
F21S0009030000

(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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Address of Applicant :VILL-NIMTI JHORA T.E.,P.O.NIMTI
DOMOHANI, ALIPURDUAR, WEST BENGAL, PIN-735217
,INDIA
(72)**Name of Inventor :**
1)AMIT CHIK BARAIK

(57) Abstract :

This is a free energy inverter which can be installed in any power supply 240V AC holder and LED 240V AC 17 is installed in front side of inverter 1 which is when turned ON, LED 240V AC 17 starts generating light. The special fact about this free energy inverter 1 is that when LED 240V AC 17 glows then its light falls on the solar panel 3 fitted in front side of inverter 1 and the solar panel starts generating energy. This energy then flows from the wires to the two supercapacitors 7,7 it means these two supercapacitors 7,7 are charged by this electric energy. These two supercapacitors 7,7 are installed in inverter 1. The two supercapacitors 7,7 are charged by light energy falling on the solar panel 3 installed in inverter 1 which means that no other electric energy is required to charge supercapacitors 7,7. So this inverter 1 is completely based on free energy technique. The benefit of this inverter is that in absence of light it lightens the room for some hours by turning ON switch 12 installed in inverter 1 when LED's 5V DC 10, starts glowing. This makes the room lighten also avoiding the electricity bill because separate electricity is not required for charging the supercapacitors 7,7 but it can be charged by the light of the room generated by LED bulb 240V AC 17 installed in inverter 1 which also falls on solar panel 3. This light charges the supercapacitors 7,7 installed in inverter 1.

No. of Pages : 17 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201931023454 A

(19) INDIA

(22) Date of filing of Application :13/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : DIAGNOSTIC PROBE, ITS PREPARATION PROCESS, METHOD AND KIT FOR QUANTIFICATION OF SERUM ALBUMIN IN BIO-FLUIDS

(51) International classification	:C07K0014765000, G01N0033520000, G01N0033566000, G01N0033680000, C12Q0001040000	(71) Name of Applicant : 1)Indian Association for the Cultivation of Science Address of Applicant :Indian Association for the Cultivation of Science, 2A & 2B, Raja S.C. Mullick Road, Jadavpur, Kolkata - 700032, West Bengal India
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)I. Dr. Santanu Bhattacharya
(33) Name of priority country	:NA	2)Dr. Parikshit Moitra
(86) International Application No	:NA	3)Mr. Pranay Sahu
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

Disclosed herein is a diagnostic probe, a di-thio modified fluorescent dye Rhodamine-B (RHO-SS) which can be used for rapid, cost effective and accurate detection-cum-quantification of human serum albumin (HSA) in biological fluids, such as, urine, blood plasma, pleural fluid etc. The invention includes a single step synthetic process for the preparation of the said probe from the dye Rhodamine-B by reacting with 2,2'-dithiodiethanol. The invention also encompasses a method for the said detection-cum-quantification of HSA in biological fluids. The invention also includes an easy-to-use readymade diagnostic kit for the said detection and quantification of HSA in biological fluids.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201931023672 A

(19) INDIA

(22) Date of filing of Application :14/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : MANUALLY OPERATED MAKHANA (EURYALE FERROX SALISB.) HARVESTER WITH OPTICAL DEVICE

(51) International classification	:G06K0009030000, A01D0046300000, A01D0046253000, G06Q0010040000, F03D0017000000	(71) Name of Applicant : 1)DEAN,COLLEGE OF AGRICULTURE,CENTRAL AGRICULTURAL UNIVERSITY,IMPHAL Address of Applicant :COLLEGE OF AGRICULTURE CENTRAL AGRICULTURAL UNIVERSITY LAMPHELPAT,IMPHAL-795004,MANIPUR,INDIA.
(31) Priority Document No	:NA	(72) Name of Inventor :
(32) Priority Date	:NA	1)DR.NGANKHAM JOYKUMAR SINGH
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention is capable of harvesting the Makhana fruits below the surface of water with the help of a high resolution camera fixed near to the cutting blade and telescopic aluminum pipe which length can be varied. The image of the makhana under the water surface is formed in the android mobile display screen and the operator can easily locate and cut the fruits and then lift out of water. In this way the operator does not suffer from the thorny leaves and spiky skin fruits, thereby reduces the drudgery to the operator. The gadget is capable of harvesting 150-200 makhana fruits in one hour which is almost 50-60% higher capacity as compared to the conventional method of harvesting. The gadget also eliminates drawback such as drudgery, energy and time wastage of the operator. Operator will not suffer from the thorny leaves and spiky skin fruits. The technology will serve as a strong platform for translating scientific information to industries, academia and progressing farmers for progressing research on makhana processing.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201931023992 A

(19) INDIA

(22) Date of filing of Application :17/06/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : A SLAG BASED GEOPOLYMER WITH GOOD COMPRESSIVE STRENGTH AND METHOD OF PREPARATION THEREOF

(51) International classification	:C04B0028000000, C04B0028080000, C04B0018140000, A61K0051080000, C04B0007153000	(71) Name of Applicant : 1)SINGHI, Binod Address of Applicant :Department of Civil Engineering, National Institute of Technology Silchar, Silchar - 788010, Assam, India.
(31) Priority Document No	:NA	2)ROY, Biswajit
(32) Priority Date	:NA	3)LASKAR, Aminul Islam
(33) Name of priority country	:NA	(72) Name of Inventor :
(86) International Application No	:NA	1)SINGHI, Binod
Filing Date	:NA	2)ROY, Biswajit
(87) International Publication No	: NA	3)LASKAR, Aminul Islam
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a method for preparing a ground granulated blast furnace slag ('slag') based geopolymer mortar cured in hydrochloric acid (HCl) solution of mild concentration. The present invention further relates to a slag based geopolymer mortar with good compressive strength.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201934032597 A

(19) INDIA

(22) Date of filing of Application :12/08/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : OPTICAL PHOTOGRAPHING LENS ASSEMBLY, IMAGE CAPTURING UNIT AND ELECTRONIC DEVICE

(51) International classification	:G02B0013000000, G02B0009640000, G02B0013180000, G02B0009620000, G02B0003040000	(71) Name of Applicant : 1)LARGAN Precision Co., Ltd. Address of Applicant :No.11 Jingke Rd. Nantun Dist., Taichung City, Taiwan
(31) Priority Document No	:108120724	(72) Name of Inventor :
(32) Priority Date	:14/06/2019	1)KUO, Tzu-Chieh
(33) Name of priority country/region	:Taiwan	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An optical photographing lens assembly includes nine lens elements which are, in order from an object side to an image side: a first lens element, a second lens element, a third lens element, a fourth lens element, a fifth lens element, a sixth lens element, a seventh lens element, an eighth lens element and a ninth lens element. Each of the nine lens elements has an object-side surface facing toward the object side and an image-side surface facing toward the image side. At least one lens element of the optical photographing lens assembly has at least one aspheric lens surface having at least one inflection point.

No. of Pages : 179 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201934042890 A

(19) INDIA

(22) Date of filing of Application :22/10/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : OPTICAL LENS SYSTEM, IMAGE CAPTURING UNIT AND ELECTRONIC DEVICE

(51) International classification	:G02B0009640000, G02B0013000000, G02B0027000000, H04N0005225000, G02B0013180000	(71) Name of Applicant : 1)LARGAN Precision Co., Ltd. Address of Applicant :No.11 Jingke Rd. Nantun Dist., Taichung City, Taiwan.
(31) Priority Document No	:108120723	(72) Name of Inventor :
(32) Priority Date	:14/06/2019	1)CHEN, Wei-Yu
(33) Name of priority country/region	:Taiwan	
(86) International Application No	:PCT//	
Filing Date	:01/01/1900	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

An optical lens system includes nine lens elements which are, in order from an object side to an image side: a first lens element, a second lens element, a third lens element, a fourth lens element, a fifth lens element, a sixth lens element, a seventh lens element, an eighth lens element and a ninth lens element. At least one lens surface of the seventh lens element, the eighth lens element and the ninth lens element has at least one critical point in an off-axis region thereof, and each of the seventh lens element, the eighth lens element and the ninth lens element has at least one lens surface being aspheric.

No. of Pages : 178 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION

(21) Application No.201934042989 A

(19) INDIA

(22) Date of filing of Application :23/10/2019

(43) Publication Date : 18/12/2020

(54) Title of the invention : PHOTOGRAPHING LENS ASSEMBLY, IMAGE CAPTURING UNIT AND ELECTRONIC DEVICE

(51) International classification	:G02B0013000000, G02B0009620000, G02B0009640000, G02B0027000000, H04N0005225000	(71) Name of Applicant : 1)LARGAN Precision Co., Ltd. Address of Applicant :No.11 Jingke Rd. Nantun Dist., Taichung City, Taiwan
(31) Priority Document No	:108120290	(72) Name of Inventor :
(32) Priority Date	:12/06/2019	1)LIN, Cheng-Chen
(33) Name of priority country/region	:Taiwan	2)TSENG, Yu-Tai
(86) International Application No	:NA	3)CHEN, Wei-Yu
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

A photographing lens assembly includes eight lens elements which are, in order from an object side to an image side: a first lens element, a second lens element, a third lens element, a fourth lens element, a fifth lens element, a sixth lens element, a seventh lens element and an eighth lens element. The first lens element with positive refractive power has an object-side surface being convex in a paraxial region thereof. The sixth lens element has an image-side surface being concave in a paraxial region thereof. The seventh lens element has an image-side surface being concave in a paraxial region thereof. The eighth lens element with negative refractive power has an image-side surface being concave in a paraxial region thereof, and the image-side surface of the eighth lens element has at least one critical point in an off-axis region thereof.

No. of Pages : 143 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202034003614 A

(19) INDIA

(22) Date of filing of Application :27/01/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : THIN-FILM TREATMENT APPARATUS

(51) International classification	:B01D0001220000, C08B0001000000, D01F0002000000, A61K0009160000, C08J0003090000	(71) Name of Applicant : 1)AUROTEC GMBH Address of Applicant :Seestraße 11, Regau, Austria-4844. Austria
(31) Priority Document No	:19179678.8	(72) Name of Inventor :
(32) Priority Date	:12/06/2019	1)LONGIN, Michael
(33) Name of priority country	:EPO	2)KITZLER, Hannes
(86) International Application No	:NA	3)NAEF, Rainer
Filing Date	:NA	4)ZIKELI, Stefan
(87) International Publication No	: NA	5)ZAUNER, Philipp
(61) Patent of Addition to Application Number	:NA	6)AIGNER, Paul
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :

The present invention relates to a method for producing a solution of cellulose with a solvent from a suspension of cellulose in the solvent and a volatile non-solvent, comprising the introduction of the suspension into an inlet of a thin-film treatment apparatus, application and distribution of the suspension in a film-like form on a housing casing, temperature-controlled using a heat exchanger, by sweeper elements rotating about a common axis in a process housing of the thin-film treatment apparatus, evaporation of volatile non-solvent so that the cellulose is dissolved, and output of the solution of cellulose from the thin-film treatment apparatus through an outlet.

No. of Pages : 73 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202034023012 A

(19) INDIA

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(54) Title of the invention : DISPLAY DEVICE

(51) International classification	:G06F0001160000, G01R0001040000, G09F0009300000, H05K0005020000, G11B0017051000	(71) Name of Applicant : 1)LG ELECTRONICS INC. Address of Applicant :128, YEOUNI-DAERO, YEONGDEUNGPO-GU, SEOUL, 07336 REPUBLIC OF KOREA.
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(86) International Application No	:NA	3)Haesuk CHOI
Filing Date	:NA	4)Dongkyoon HAN
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number:	:NA	
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(57) Abstract :

The present disclosure provides a display device according to one embodiment including: a housing, a roller disposed in the housing, a flexible display configured to be rolled around the roller, an upper assembly coupled to an upper region of the flexible display, a lift assembly comprising a plurality of arms coupled to the upper assembly and configured to extend the flexible display from the housing, at least one arm comprising a portion pivotably connecting to a slider through a rod, a motor configured to drive a driving rod to move the slider along the driving rod in a first horizontal direction to lift the lift assembly to extend the flexible display in a vertical direction, a plurality of springs positioned along the driving rod, wherein the plurality of springs are aligned end-to-end to provide a pushing force to the slider in the first horizontal direction and one or more spacers positioned between each of the plurality of springs.

No. of Pages : 177 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

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(54) Title of the invention : DISPLAY DEVICE

(51) International classification	:G06F0001160000, H05K0005020000, E21B0019240000, H05K0005000000, A45B0019100000	(71) Name of Applicant : 1)MATSUI, Yutaka Address of Applicant :128, YEOUNI-DAERO, YEONGDEUNGPO-GU SEOUL 07336 REPUBLIC OF KOREA.
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(57) Abstract :

A display device is provided. The display device includes a housing; a roller disposed inside the housing; a display unit configured to be rolled around the roller; a first arm and a second arm, wherein one end of the first arm is rotatably coupled to the display unit and another end of the first arm is rotatably coupled to the second arm; a lead screw disposed inside the housing; a slider configured to move along the lead screw according to a rotation of the lead screw; and a rod comprising one end rotatably coupled to the slider and another end rotatably coupled to the second arm such that the second arm is raised and lowered based on movement of the slider along the lead screw; wherein the rod and the second arm are rotatably coupled via at least a first connection member and a first intermediate member, wherein the first connection member is configured to pass through the second arm and the rod and the first intermediate member is configured to surround a portion of the first connection member which passes through the second arm.

No. of Pages : 159 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(21) Application No.202034024419 A

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(22) Date of filing of Application :10/06/2020

(43) Publication Date : 18/12/2020

(54) Title of the invention : METHOD AND DEVICE FOR PRODUCING A STRIP OF MATERIAL WITH AN INTEGRATED ELECTRONIC COMPONENT

(51) International classification	:H05K0003340000, H01G0004300000, B32B0037060000, G06K0019020000, F01D0005000000	(71) Name of Applicant : 1)Texmag GmbH Vertriebsgesellschaft Address of Applicant :Zehntenstrasse 17, 8800 Thalwil, Switzerland.
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(33) Name of priority country	:Germany	
(86) International Application No	:NA	
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(62) Divisional to Application Number	:NA	
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(57) Abstract :

The method for producing a strip of material with an integrated electronic component comprises the following steps according to the present invention: feeding a material web, cutting a first piece of material from the material web, lifting the first piece of material, applying an electronic component to the material web, once again feeding the material web with the electronic component located on it, cutting a piece of material from the material web in order to obtain a second piece of material on which the electronic component is located, and applying the first piece of material to the second piece of material so that the electronic component is accommodated between the first piece of material and the second piece of material, wherein the first piece of material and the second piece of material contain unvulcanized rubber or consist of unvulcanized rubber.

No. of Pages : 18 No. of Claims : 14

(54) Title of the invention : PRODUCT VENDING DEVICE AND PRODUCT VENDING METHOD

(51) International classification	:G07F 9/00, G06Q 20/36, G06Q 30/06	(71) Name of Applicant : 1)V-SYNC CO.,LTD.
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(32) Priority Date	:14/06/2018	Tsukiji,Chuo-ku, Tokyo 1040045 Japan
(33) Name of priority country	:Japan	(72) Name of Inventor :
(86) International Application No	:PCT/JP2019/023320	1)IBE Takaya
Filing Date	:12/06/2019	
(87) International Publication No	:WO 2019/240184	
(61) Patent of Addition to Application Number	:NA	
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(57) Abstract :

Provided are a product vending device and a product vending method that make efficient use possible even when vending of a product is not being performed. The present invention comprises: a mining process unit that performs a mining process for establishing transactions of cryptocurrency substituted for legal currency between any devices; and a vending unit that vends products by payment having been performed via legal currency and/or cryptocurrency, wherein this mining process unit performs a mining process when in a state where the vending of products by the vending unit is not being performed, a mining reward obtained by the mining process is stored in the storage unit, and the vending unit enables the vending of products on the basis of vending information relating to vending of products determined in accordance with the mining reward stored in the storage unit.

No. of Pages : 60 No. of Claims : 4

WEEKLY ISSUED FER (DELHI)

SNO	LOCATION	APPLICATION NUMBER	FER DATE	ADDRESS FOR SERVICE	EMAIL
1	DELHI	201914048586	07/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,India.	patents@remfry.com,remfry-sagar@remfry.com
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77	DELHI	201817008670	07/12/2020 00:00:00	India IP Partner WZ 113A Top Floor Near Subhash Nagar Metro New Delhi 110018 INDIA	info@indiaippartner.com,vb@indiaippartner.com
78	DELHI	201817012096	07/12/2020 00:00:00	LEXORBIS 709/710 Tolstoy House 15 17 Tolstoy Marg New Delhi 110 001 India	mail@lexorbis.com
79	DELHI	793/DEL/2015	07/12/2020 00:00:00	DR. INDRA DWIVEDY HEAD, IPU DIVISION, CSIR, NISCAIR BUILDING, 14, SATSANG VIHAR MARG, NEW DELHI-110 067, INDIA	csirfer.ipu@niscair.res.in,head.ipu@niscair.res.in
80	DELHI	201611030310	07/12/2020 00:00:00	Vikas Asawat Registered Patent & Trade Mark Attorney 3/183, Ganesh Talab, Basant Vihar Kota, Rajasthan Pin 324009 India	vsasawat@gmail.com,vsasawat@yahoo.co.in,ashish.iprindia@hotmail.com
81	DELHI	201917027019	07/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
82	DELHI	201817008958	07/12/2020 00:00:00	REMFREY And SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India.	remfry-sagar@remfry.com,patents@remfry.com
83	DELHI	201917027937	07/12/2020 00:00:00	D.P AHUJA & Co. DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	patents@dpahuja.com
84	DELHI	201717018310	07/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10, Safdarjung Enclave New Delhi 110029, India	iprdel@lakshmisri.com
85	DELHI	201817004971	07/12/2020 00:00:00	REMFREY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India. Telephone No. 91 124 280 6100 Telefax No. 91 124 280 6101 E mail: remfry.sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com
86	DELHI	201917012719	07/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001	rahul@lexorbis.com,mail@lexorbis.com
87	DELHI	201917015662	07/12/2020 00:00:00	D.P AHUJA & Co. DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,patents@dpahuja.com,PATENTS@DPAHAUJA.IN
88	DELHI	201917020674	07/12/2020 00:00:00	GROSER & GROSER, Patent and Trade Mark Attorneys, of D - 1/5 DLF Qutab Enclave, Phase I, Gurgaon, INDIA.	kevin@groserandgroser.com
89	DELHI	201917022965	07/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
90	DELHI	201917037110	07/12/2020 00:00:00	Remfry & Sagar, Attorneys at-Law, Remfry House at the Millennium Plaza, Sector 27, Gurugram - 122 009, New Delhi National Capital Region, India	remfry-sagar@remfry.com

91	DELHI	201817046693	07/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon-122002, National Capital Region, India	IPO@KNSPARTNERS.COM, ipo@knspartners.com
92	DELHI	201817015710	07/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House at Millennium Plaza, Sector 27 Gurgaon 122 009, India.	remfry-sagar@remfry.com
93	DELHI	201914017404	07/12/2020 00:00:00	Anand & Anand Advocates B-41, Nizamuddin East New Delhi 110013, India	archana@anandandanand.com, email@anandandanand.com
94	DELHI	201917023064	07/12/2020 00:00:00	SHARAD VADEHRA, A-11, Shubham Enclave, Paschim Vihar, New Delhi-110063, INDIA	knk@kankrishme.com
95	DELHI	201917013575	07/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India	sna@sna-ip.com, docket.sna@gmail.com
96	DELHI	201914006397	07/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
97	DELHI	201717037643	07/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
98	DELHI	201714045929	08/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com, tarun@khuranaandkhurana.com, docket@khuranaandkhurana.com
99	DELHI	201717036176	08/12/2020 00:00:00	KHURANA & KHURANA Advocates and IP Attorneys E 13 UPSIDC Site IV Behind Grand Venice Kasna Road Greater Noida 201310 UP National Capital Region India.	info@khuranaandkhurana.com, docket@khuranaandkhurana.com
100	DELHI	201917011492	08/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law, A-11, Shubham Enclave, Paschim Vihar, New Delhi-110063, India	knk@kankrishme.com
101	DELHI	201817044250	08/12/2020 00:00:00	Name - D.P AHUJA & Co. Postal Address - DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA Mobile No. - +919831360050	PATENTS@DPAHAUJA.COM, patents@dpahuja.com, PATENTS@DPAHUJA.IN
102	DELHI	201817046836	08/12/2020 00:00:00	Anand & Anand Advocates B-41, Nizamuddin East New Delhi 110013, India	archana@anandandanand.com, email@anandandanand.com
103	DELHI	201717028506	08/12/2020 00:00:00	KHURANA & KHURANA Advocates and IP Attorneys E 13 UPSIDC Site IV Behind Grand Venice Kasna Road Greater Noida 201310 UP National Capital Region India.	info@khuranaandkhurana.com, docket@khuranaandkhurana.com

104	DELHI	201914020857	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road Sector 47, Gurgaon - 122002	ipo@knspartners.com
105	DELHI	201811034601	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com,mail@lexorbis.com
106	DELHI	201817019959	08/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	patents@dpahuja.com,PATENTS@DPAHUJA.IN
107	DELHI	201818042223	08/12/2020 00:00:00	De Penning & De Penning 2B, Ground Floor, Solitaire Plaza, MG Road , Gurgaon 122002	patent@depenning.com
108	DELHI	201717022667	08/12/2020 00:00:00	Anand & Anand Advocates B 41 Nizamuddin East New Delhi 110013 India	email@anandandanand.com
109	DELHI	201617043121	08/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave	IPRDEL@LAKSHMISRI.COM
110	DELHI	201717020354	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
111	DELHI	201717032612	08/12/2020 00:00:00	REMFREY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India.	remfry-sagar@remfry.com
112	DELHI	201717036920	08/12/2020 00:00:00	Anand & Anand Advocates B 41 Nizamuddin East New Delhi 110013 India	email@anandandanand.com
113	DELHI	201917014734	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
114	DELHI	201817043697	08/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
115	DELHI	201717032092	08/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law A 11 Shubham Enclave Paschim Vihar New Delhi 110063 India	knk@kankrishme.com
116	DELHI	201917016531	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@knspartners.com
117	DELHI	201917043988	08/12/2020 00:00:00	OBHAN & ASSOCIATES N -94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI - 110017, INDIA	essenese@obhans.com,email@obhans.com
118	DELHI	201817049431	08/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
119	DELHI	202017016865	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon-122002, National Capital Region, India. Telephone No. +911244708700 Mobile No. +918130055293 Fax No. +911244708760 E-mail ID ipo@knspartners.com	ipo@knspartners.com

120	DELHI	201814044905	08/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	patents@remfry.com,remfry-sagar@remfry.com
121	DELHI	201917044355	08/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India Tel: +91-124-4849700 Fax: +91-124-4849798 / 4849799 Mobile Nos.: +91 7042499356; 9205965311	sna@sna-ip.com
122	DELHI	202017022359	08/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India. - Telephone No. 91-124-280-6100 Telefax No. 91-124-280 6101 E-mail: remfry-sagar@remfry.com patents@remfry.com	mahua.ray@remfry.com
123	DELHI	201911015761	08/12/2020 00:00:00	S. MAJUMDAR & CO., G-48, LGF, Lajpat Nagar III, New Delhi 110 024, India	del@patentindia.com,cal@patentindia.com
124	DELHI	201917013725	08/12/2020 00:00:00	D.P AHUJA & Co. DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,patents@dpahuja.com,PATENTS@DPAHUJA.IN
125	DELHI	201817026136	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
126	DELHI	201717015947	08/12/2020 00:00:00	REMFY & SAGAR Remfry House, Millennium Plaza, Sector 27, Gurgaon 122009, India	remfry-sagar@remfry.com
127	DELHI	201914013212	08/12/2020 00:00:00	Wadhwa Law Offices 5th Floor, Tower 4B, DLF Corporate Park, DLF City Phase-3, MG Road, Gurugram, Haryana 122 002, India	patent@walaw.in
128	DELHI	201717017384	08/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10, Safdarjung Enclave New Delhi 110029, India	iprdel@lakshmisri.com
129	DELHI	201614042650	08/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216, Okhla Industrial Estate, Phase-III, New Delhi-110020, India Tel: (91) (11) 41590700 / 40606060, 41000541 Fax: (91) (11) 26924900 Mobile: 91 98100 10435 Email: dev.robinson@amsshardul.com	dev.robinson@AMSShardul.com
130	DELHI	201817023683	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
131	DELHI	201917005613	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@kns partners.com
132	DELHI	201717017807	08/12/2020 00:00:00	LEX ORBIS CONSULTING 709/710 Tolstoy House 15 17 Tolstoy Marg New Delhi 110001,India	mail@lexorbis.com

133	DELHI	201717036435	08/12/2020 00:00:00	REMFY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India.	patents@remfry.com
134	DELHI	201717016290	08/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Central Square, Suite -328 Plaza III 20 Manoharlal Khurana Marg Hindu Rao (off Rani Jhansi Road), Delhi-10006, India	sna@sna-ip.com, docket.sna@gmail.com
135	DELHI	201917045201	08/12/2020 00:00:00	Bhatnagar & Associates, Patent, Design and Trade Mark Attorneys, 161, Vigyan Vihar, Delhi-110092, India	bhatnagarmp@yahoo.com
136	DELHI	201717018476	08/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10, Safdarjung Enclave New Delhi 110029, India	iprdel@lakshmisri.com
137	DELHI	201717018059	08/12/2020 00:00:00	GROSER & GROSER, D-1/5 DLF QUTAB ENCLAVE, PHASE I, GURGAON-122002, INDIA.	kevin@groserandgroser.com
138	DELHI	201717027332	08/12/2020 00:00:00	Sushant Singh (Advocate) Sushant M. Singh & Associates 5/25 West Patel Nagar New Delhi 110008 (India)	email@smsalawchambers.com, drchandandan.ipr@gmail.com
139	DELHI	201617034679	08/12/2020 00:00:00	REMFY & SAGAR ATTORNEYS-AT-LAW REMFRY HOUSE MILLENNIUM PLAZA SECTOR 27, GURGAON 122 009, INDIA.	remfry-sagar@remfry.com
140	DELHI	201617042000	08/12/2020 00:00:00	DR. VISHAL TRIPATHI VALUOO-LEGAL A-1, 701, OLIVE COUNTY SECTOR-5, VASUNDHARA GHAZIABAD-201012 NATIONAL CAPITAL REGION	vishal@valuoo-legal.com, info@indiaip.com
141	DELHI	201917030901	08/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com, remfry-sagar@remfry.com, patents@remfry.com
142	DELHI	202011003449	08/12/2020 00:00:00	Ketana Laljibhai Babaria B 137, Harisiddha Park Nr. Nav Sarjan School Ranip, Ahmedabad 382480 Gujarat, India	b_ketana@babariaip.com, babariaket@gmail.com
143	DELHI	202014042843	08/12/2020 00:00:00	71/209, first floor, Mansarovar, Jaipur, Rajasthan, India 302020	ipconstellation@gmail.com, ipr.pkumar@gmail.com
144	DELHI	201817044960	08/12/2020 00:00:00	INTTL ADVOCARE F-252 Lane W/5, Western Avenue, Sainik Farms, New Delhi 110 062, INDIA	vishal@inttladvocare.com
145	DELHI	201817014214	08/12/2020 00:00:00	REMFY And SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009	remfrysagar@remfry.com
146	DELHI	201914011300	08/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com, tarun@khuranaandkhurana.com
147	DELHI	201717015138	08/12/2020 00:00:00	REMFY & SAGAR Attorneys- at-Law, Remfry House, Millennium Plaza, Sector 27, Gurgaon-122009	remfry-sagar@remfry.com
148	DELHI	201917019288	08/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	Info@khuranaandkhurana.com, tarun@khuranaandkhurana.com

149	DELHI	10767/DELNP/2015	08/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave	IPRDEL@LAKSHMISRI.COM
150	DELHI	202017025389	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India Telephone No. +911244708700 Mobile No. +91 8130055293 Fax No. + 912249149701 E-mail ID ipo@knspartners.com	ipo@knspartners.com
151	DELHI	201814044384	08/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida- 201301, Uttar Pradesh, India	patent@saikrishnaassociates.com,ga rima@saikrishnaassociates.com
152	DELHI	202018020435	08/12/2020 00:00:00	LEX IP CARE LLP 212, B Block, Unitech Business Zone, Nirvana Country, Sector-50, Gurgaon - 122018, Haryana, INDIA	maria@lexipcare.com,chitra@lexipc are.com,calab@lexipcare.com
153	DELHI	3957/DEL/2014	08/12/2020 00:00:00	SANJAY RAIZADA G 262 SARITA VIHAR NEW DELHI	shaleen.raizada@sanshadow.com
154	DELHI	201917010343	08/12/2020 00:00:00	Hans Registration Co. E 617; Street No. 11 And 12; West Vinod Nagar; New Delhi 110092; India	info@hansregistration.com
155	DELHI	201911006130	08/12/2020 00:00:00	Bhagvati coloney,civil court,jaunpur	yogeshpathak231@gmail.com
156	DELHI	201917019553	08/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India	sna@sna- ip.com,docket.sna@gmail.com
157	DELHI	201917021550	08/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
158	DELHI	201917028415	08/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001 India	joginder@lexorbis.com,mail@lexor bis.com
159	DELHI	201817002636	08/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES Attorneys at law 7th Floor M3M Cosmopolitan Sector 66 Golf Course Extension Road Gurugram 122001 National Capital Region (India)	sna@sna- ip.com,docket.sna@gmail.com
160	DELHI	201817044624	08/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India	sna@sna- ip.com,docket.sna@gmail.com
161	DELHI	201612040093	08/12/2020 00:00:00	M/s. IP NATION, D-101, SHYAM PARK EXTENSION, SAHIBABAD- 201005 (GHAZIABAD) UTTAR PRADESH INDIA	ashish.iprindia@hotmail.com
162	DELHI	201717024475	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
163	DELHI	201914032213	08/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com

164	DELHI	201917006343	08/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
165	DELHI	201917021551	08/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
166	DELHI	201817009403	08/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law A 11 Shubham Enclave Paschim Vihar New Delhi 110063 India	knk@kankrishme.com,kankrishmefer@gmail.com
167	DELHI	201917000024	08/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law, B-483, KNK House, Meera Bagh, Paschim Vihar, New Delhi-110063, India	knk@kankrishme.com
168	DELHI	201917018889	08/12/2020 00:00:00	D.P AHUJA & Co. DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,patents@dpahuja.com,PATENTS@DPAHUJA.IN
169	DELHI	201917023636	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@knspartners.com
170	DELHI	201717041916	08/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address DLF STAR TOWER OFFICE NO. 510 SECTOR 30 GURGAON 122 001 NCR INDIA Telephone No. 91(33)40177100 Mobile No. +919831360050 Fax No. 91(33)40088262 E mail ID patents@dpahuja.com; dpapatents@dpahuja.sg	patents@dpahuja.com,PATENTS@DPAHUJA.IN
171	DELHI	201714044836	08/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law, A-11, Shubham Enclave, Paschim Vihar, New Delhi-110063, India	knk@kankrishme.com
172	DELHI	201711013834	08/12/2020 00:00:00	RRG & Associates Law Offices, C-14 Lower Ground Floor, Chirag Enclave, Greater Kailash Part I, New Delhi 110048.	ashish.iprindia@hotmail.com,ashish.biochem@gmail.com
173	DELHI	201917004448	08/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	r.mahesh@remfry.com,remfry-sagar@remfry.com
174	DELHI	201717013048	08/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave New Delhi-110029	iprdel@lakshmisri.com
175	DELHI	201717020745	08/12/2020 00:00:00	Anand & Anand Advocates B 41 Nizamuddin East New Delhi 110013 India	email@anandandanand.com
176	DELHI	3960/DEL/2015	08/12/2020 00:00:00	RAJENDER KUMAR NANGIA C-43, JUNG PURA B, NEW DELHI-110014 NEAR RAJDOOT HOTEL	rknangia@yahoo.com
177	DELHI	202017015711	08/12/2020 00:00:00	KAN AND KRISHME Attorneys at law, A-11, KNK House, Shubham Enclave, Paschim Vihar, New Delhi-110063, India.	kankrishmefer@gmail.com
178	DELHI	201811023334	08/12/2020 00:00:00	Adastra IP B2-1050-Spaze iTech Park Sohna Road, 122002 Gurgaon, Delhi-NCR India.	patent@adastraip.com
179	DELHI	201917013618	08/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry-sagar@remfry.com

180	DELHI	201917023041	08/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
181	DELHI	201817024762	09/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,India.	remfry-sagar@remfry.com
182	DELHI	201817047912	09/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001	rahul@lexorbis.com,mail@lexorbis.com
183	DELHI	201917007075	09/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
184	DELHI	201917017285	09/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon-122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@knspartners.com
185	DELHI	201817007798	09/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515 B Platinum Tower 5th Floor Sohna Road Sector 47 Gurgaon 122002 National Capital Region India	ipo@knspartners.com
186	DELHI	201717017867	09/12/2020 00:00:00	REMFY & SAGAR, Attorney-at-Law, Remfry House at the Millennium Plaza, Sector-27, Gurgaon-122002,National Capital Region, India	remfry-sagar@remfry.com
187	DELHI	201817049172	09/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
188	DELHI	201917010389	09/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India	sna@sna-ip.com,docket.sna@gmail.com
189	DELHI	201811044278	09/12/2020 00:00:00	ENNOBLE IP, B-17, FIRST FLOOR, SECTOR 6, NOIDA-201301 (UP)	ipecc@ennobleip.com
190	DELHI	201717041308	09/12/2020 00:00:00	India IP Partner WZ 113A Top Floor Near Subhash Nagar Metro New Delhi 110018 INDIA	info@indiaippartner.com,iip@indiaippartner.com,vb@indiaippartner.com
191	DELHI	202017001842	09/12/2020 00:00:00	Bhatnagar & Associates, Patents , Design & Trade mark Attorneys, 161, Vigyan Vihar, Delhi 110 092.	bhatnagarmp@yahoo.com
192	DELHI	201817018819	09/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law, A-11, Shubham Enclave, Paschim Vihar, New Delhi-110063, India	knk@kankrishme.com
193	DELHI	202017018652	09/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India Tel: +91-124-4849700 Fax: +91-124-4849798 / 4849799 Mobile Nos.: +91 7042499356; 9205965311	sna@sna-ip.com,docket.sna@gmail.com

194	DELHI	201917003182	09/12/2020 00:00:00	LEX IP CARE 212, B Block, Unitech Business Zone, Nirvana Country, Sector-50, Gurgaon -122018, Haryana, INDIA	calab@lexipcare.com,chitra@lexipcare.com,maria@lexipcare.com
195	DELHI	201917004381	09/12/2020 00:00:00	ZeusIP Advocates LLP J-29, 3rd Floor, Jangpura Extension New Delhi-110014	nvarma@zeusip.com,info@zeusip.com
196	DELHI	201817049805	09/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110001	rahul@lexorbis.com,mail@lexorbis.com
197	DELHI	201617035177	09/12/2020 00:00:00	PATENT & TRADEMARK ATTORNEYS E-556, GREATER KAILASH II NEW DELHI 110 048	sna@sna-ip.com,docket.sna@gmail.com
198	DELHI	201817008771	09/12/2020 00:00:00	De Penning & De Penning 2B, Ground Floor, Solitaire Plaza MG Road Gurgaon 122002 India	patent@depenning.com
199	DELHI	201817042952	09/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India Mobile Nos.: +91 7042499356; 9205965311	sna@sna-ip.com,docket.sna@gmail.com
200	DELHI	201811019576	09/12/2020 00:00:00	DR. SAJAD A. LOAN DEPARTMENT OF ELECTRONICS ENGINEERING, JAMIA MILLIA ISLAMIA, NEW DELHI-110025.INDIA	sloan@jmi.ac.in,sLoan@jmi.ac.in
201	DELHI	201817044943	09/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,patents@dpahuja.com,PATENTS@DPAHUJA.IN
202	DELHI	201817008741	09/12/2020 00:00:00	SUBRAMANIAM And ASSOCIATES Attorneys at law 7th Floor M3M Cosmopolitan Sector 66 Golf Course Extension Road Gurugram 122001 National Capital Region India	sna@sna-ip.com,docket.sna@gmail.com
203	DELHI	201914014192	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
204	DELHI	201917026276	09/12/2020 00:00:00	REMFRY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
205	DELHI	201717043064	09/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address DLF STAR TOWER OFFICE NO. 510 SECTOR 30 GURGAON 122 001 NCR INDIA Telephone No. 91(33)40177100 Mobile No. +919831360050 Fax No. 91(33)40088262 E mail ID patents@dpahuja.com; dpapatents@dpahuja.sg	patents@dpahuja.com,PATENTS@DPAHUJA.IN
206	DELHI	201817047218	09/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
207	DELHI	201917023362	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com

208	DELHI	1262/DEL/2015	09/12/2020 00:00:00	Anand & Anand Advocates B-41, Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,anan dandanand@vsnl.com
209	DELHI	201917004927	09/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
210	DELHI	201917015891	09/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at- Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry- sagar@remfry.com
211	DELHI	201914004328	09/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
212	DELHI	201817036375	09/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	Info@khuranaandkhurana.com,taru n@khuranaandkhurana.com
213	DELHI	202017001636	09/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at- Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry- sagar@remfry.com
214	DELHI	201717037971	09/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law A 11 Shubham Enclave Paschim Vihar New Delhi 110063 India	knk@kankrishme.com
215	DELHI	201717046558	09/12/2020 00:00:00	GROSER & GROSER Patent and Trade Mark Attorneys of D 1/5 DLF Qutab Enclave Phase I Gurgaon INDIA	andrew@groserandgroser.com,kevi n@groserandgroser.com
216	DELHI	201817004053	09/12/2020 00:00:00	Litmus Legal 405 Mercantile House 15 kasturba Gandhi Marg New Delhi 110001	mahabir_n@yahoo.com,patent@lit muslegal.com
217	DELHI	201917020765	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
218	DELHI	201617041645	09/12/2020 00:00:00	SHARAD VADEHRA A 11 Shubham Enclave Paschim Vihar New Delhi 110063 INDIA	knk@kankrishme.com
219	DELHI	201917008095	09/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at- Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry- sagar@remfry.com
220	DELHI	201817004085	09/12/2020 00:00:00	LEXORBIS 709/710 Tolstoy House 15 17 Tolstoy Marg New Delhi 110 001	mail@lexorbis.com
221	DELHI	201917012149	09/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys, 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon 122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@kns partners.com
222	DELHI	201817036921	09/12/2020 00:00:00	S. S. Rana & Co. Advocates, Patent & Trademark Attorneys 317, Lawyers™ Chambers, High Court of Delhi, New Delhi 110003, India	patents@ssrana.com
223	DELHI	202018033026	09/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India Mobile Nos.: +91 7042499356	sna@sna-ip.com,docket.sna@gmail.com

224	DELHI	201717033530	09/12/2020 00:00:00	Lall & Sethi D 17 South Extension II New Delhi 110 049 India	info@indiaip.com,akhanna@indiaip.com
225	DELHI	201617030622	09/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave New Delhi-110029 INDIA	iprdel@lakshmisri.com
226	DELHI	202014014865	09/12/2020 00:00:00	OBHAN & ASSOCIATES N -94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI-110017, INDIA	email@obhans.com
227	DELHI	201617044786	09/12/2020 00:00:00	E 556 GREATER KAILASH II	sna@sna- ip.com,docket.sna@gmail.com
228	DELHI	201717040973	09/12/2020 00:00:00	REMFY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India. Telephone No. 91 124 280 6100 Telefax No. 91 124 280 6101 E mail: remfry.sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com
229	DELHI	201617037701	09/12/2020 00:00:00	Lall Lahiri & Salhotra LLS House Plot No. B 28 Sector 32 Institutional Area	gpo@lls.in,patents@rahulchaudhry.com
230	DELHI	201817006262	09/12/2020 00:00:00	INTTL ADVOCARE F-252, LANE W/5, WESTERN AVENUE, SAINIK FARMS, NEW DELHI-110062 INDIA	vishal@inttladvocare.com,ipcare@i nttladvocare.com
231	DELHI	201914021554	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
232	DELHI	201717032811	09/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law A 11 Shubham Enclave Paschim Vihar New Delhi 110063 India	knk@kankrishme.com
233	DELHI	201717038388	09/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216 Okhla Industrial Estate Phase III New Delhi 110020 India	dev.robinson@amsshardul.com
234	DELHI	201817003752	09/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515 B Platinum Tower 5th Floor Sohna Road Sector 47 Gurgaon 122002 National Capital Region India. Telephone No. +911244708700 Mobile No. +91 8130055293 Fax No. +911244708760 E mail ID ipo@knspartners.com	ipo@knspartners.com
235	DELHI	201817014941	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN And SRIDHARAN B6/10 Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
236	DELHI	201717018951	09/12/2020 00:00:00	REMFY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India.	remfry-sagar@remfry.com
237	DELHI	201917008712	09/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
238	DELHI	202017023553	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
239	DELHI	201917005361	09/12/2020 00:00:00	OBHAN & ASSOCIATES N-94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI-110017, INDIA	email@obhans.com

240	DELHI	201814020296	09/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida-210301, NCR, India Tel: +91- 120 4633900 (100 Lines)	patent@saiKrishnaassociates.com,ga rima@saiKrishnaassociates.com
241	DELHI	201714031257	09/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001 India	mail@lexorbis.com
242	DELHI	4234/DEL/2015	09/12/2020 00:00:00	anovIP 45/1, Floor No. 3, Corner Market, Malviya Nagar, New Delhi - 110017, INDIA	info@anovip.com
243	DELHI	201817048365	09/12/2020 00:00:00	P.S.DAVAR & CO., N-220 GREATER KAILASH-1 NEW DELHI 110048	psdavar@psdavar.com
244	DELHI	201917013483	09/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
245	DELHI	201717023776	09/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216 Okhla Industrial Estate Phase III New Delhi 110020 India Tel: (91) (11) 41590700 / 40606060 41000541 Fax: (91) (11) 26924900 Mobile: 91 98100 10435 Email: dev.robinson@amsshardul.com	contact@AMSSardul.com
246	DELHI	201717014126	10/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave New Delhi-110029	iprdel@lakshmisri.com
247	DELHI	201817049486	10/12/2020 00:00:00	ANUATION 4th & 5th Floor, WZ 113/4, Meenakshi Garden, Tilak Nagar, New Delhi - 110018, INDIA	pujagr@gmail.com,info@anuation.c om
248	DELHI	201717010821	10/12/2020 00:00:00	D 1/5 DLF Qutab Enclave Phase I	kevin@groserandgroser.com
249	DELHI	201917018312	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector-47, Gurgaon - 122002	IPO@KNSPARTNERS.COM,ipo@ knspartners.com
250	DELHI	201611008561	10/12/2020 00:00:00	VILLAGE BELWA PALAK DHARI SINGH POST DHURIA P.S. KOSIA, DISTT. KUSHINAGAR, U.P.	nainesh.kr1435@gmail.com
251	DELHI	201917050297	10/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	IPRDEL@LAKSHMISRI.COM,ipr del@lakshmisri.com
252	DELHI	201917013042	10/12/2020 00:00:00	DE PENNING & DE PENNING 2B, GROUND FLOOR, SOLITAIRE PLAZA MG ROAD GURGAON 122002,INDIA.	patent@depenning.com
253	DELHI	201917019382	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at- Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry- sagar@remfry.com
254	DELHI	201717020280	10/12/2020 00:00:00	REMFY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India.	remfry- sagar@remfry.com,patents@remfry. com
255	DELHI	201717008166	10/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave	iprdel@lakshmisri.com

256	DELHI	201917009722	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
257	DELHI	201817031483	10/12/2020 00:00:00	Masilamani Law Partners B-25, Sector 92, NOIDA, Uttar Pradesh 201304, India	nitin.masilamani@mlpchambers.com
258	DELHI	202017001426	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
259	DELHI	201717012484	10/12/2020 00:00:00	GROSER & GROSER, PATENT AND TRADE MARK ATTORNEYS, OF D - 1/5 DLF QUTAB ENCLAVE, PHASE I, GURGAON, INDIA.	kevin@groserandgroser.com
260	DELHI	201717016154	10/12/2020 00:00:00	PERFEXIO LEGAL Attorneys At Law 9655 Sector C Pocket 9 Vasant Kunj New Delhi 110 070 India	mail@perfexiolegal.com
261	DELHI	201717012108	10/12/2020 00:00:00	PERFEXIO LEGAL Attorneys At Law 9655 Sector C Pocket 9 Vasant Kunj New Delhi 110 070 India	mail@perfexiolegal.com
262	DELHI	201717023510	10/12/2020 00:00:00	Anand & Anand Advocates B 41 Nizamuddin East New Delhi 110013 India Phone No: 0091 11 24355076 91 120 4059300 Fax No: 0091 11 24354243 91 120 4243056 58 E mail: email@anandandanand.com archana@anandandanand.com; Mobile No: +91 9717990240	email@anandandanand.com
263	DELHI	201714026722	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,	patents@remfry.com,remfry-sagar@remfry.com
264	DELHI	201917000498	10/12/2020 00:00:00	OBHAN & ASSOCIATES, N -94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI-110017, INDIA	essenese@obhans.com,email@obhans.com
265	DELHI	201917003524	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,India.	r.mahesh@remfry.com,remfry-sagar@remfry.com
266	DELHI	201814045326	10/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
267	DELHI	201917015158	10/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
268	DELHI	201717008561	10/12/2020 00:00:00	S/19 22 IFAIA Center Greater Noida Shopping Plaza Site IV Kasna Road Plot 7/2	info@khuranaandkhurana.com,docket@khuranaandkhurana.com
269	DELHI	201717008739	10/12/2020 00:00:00	PERFEXIO LEGAL Attorneys At Law 9655 Sector C Pocket 9 Vasant Kunj New Delhi 110 070 India	mail@perfexiolegal.com,mail@perfexiolegal.com
270	DELHI	201814030101	10/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida-210301, NCR, India	patent@saikrishnaassociates.com,garima@saikrishnaassociates.com
271	DELHI	201817029610	10/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	patents@dpahuja.com,PATENTS@DPAHUJA.IN

272	DELHI	201817030421	10/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
273	DELHI	201817047708	10/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
274	DELHI	201817043500	10/12/2020 00:00:00	RAHUL CHAUDHRY & PARTNERS RCY House, C-235, Defence Colony, New Delhi- 110024, India Mobile: +91 9971726980	mail@rahulchaudhry.com,patents@ rahulchaudhry.com
275	DELHI	201618040590	10/12/2020 00:00:00	MIRANDAH ASIA (INDIA) LEVEL 5, CADDIE COMMERCIAL TOWER, HOSPITALITY DISTRICT, AEROCITY, IGI AIRPORT, NEW DELHI 110 037, INDIA	india@mirandah.co.in,manisha@lex orbis.com
276	DELHI	202011046207	10/12/2020 00:00:00	702, Chocolate Palm C, Omax Palm Greens, MU Greater Noida, Uttar Pradesh, India. [201308]	maduripraveenkumar1985@gmail.c om,kushagrasingh2707@gmail.com
277	DELHI	201817048078	10/12/2020 00:00:00	KAnalysis Consultant (P.) Ltd KH- 368/369, First and Second Floor, Sultanpur, M.G. Road, New Delhi- 110030	neha.garg@kanalysisindia.com,dock et@kanalysis.com
278	DELHI	201817046122	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@ knspartners.com
279	DELHI	201617031463	10/12/2020 00:00:00	SHRIMANT SINGH REMFRY & SAGAR ATTORNEYS-AT-LAW REMFRY HOUSE MILLENNIUM PLAZA SECTOR 27, GURGAON 122 009, INDIA.	remfry-sagar@remfry.com
280	DELHI	317/DEL/2015	10/12/2020 00:00:00	DR. SHIKHA RASTOGI CSIR, NISCAIR BUILDING, 14, SATSANG VIHAR MARG, NEW DELHI-110 067, INDIA	csirfer.ipu@niscair.res.in,head.ipu@ niscair.res.in
281	DELHI	201711028899	10/12/2020 00:00:00	A 54/3, Arvind Nagar Golf Link Road Jodhpur	pk_bhatia@yahoo.com,bhatiapk@ai imsjodhpur.edu.in
282	DELHI	201614012816	10/12/2020 00:00:00	OBHAN & ASSOCIATES N - 94, SECOND FLOOR PANCHSHILA PARK NEW DELHI 110017, INDIA PHONE: +91 11 40200200	email@obhans.com,emoil@obhons. com
283	DELHI	201814033612	10/12/2020 00:00:00	Masilamani Law Partners B-25, Sector 92, NOIDA, Uttar Pradesh 201304, India	nitin.masilamani@mlpchambers.co m
284	DELHI	201917005712	10/12/2020 00:00:00	RAHUL CHAUDHRY & PARTNERS RCY House, C-235, Defence Colony, New Delhi- 110024, India and Plot No. B-28, Sector-32, Institutional Area, Gurgaon-122 001 (Haryana) India	mail@rahulchaudhry.com,patents@ rahulchaudhry.com
285	DELHI	201917009011	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@ knspartners.com

286	DELHI	201718043073	10/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001	mail@lexorbis.com
287	DELHI	201617031037	10/12/2020 00:00:00	REMFY & SAGAR ATTORNEYS- AT-LAW REMFRY HOUSE MILLENNIUM PLAZA SECTOR 27, GURGAON 122 009, INDIA.	remfry-sagar@remfry.com
288	DELHI	201714010862	10/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com,malathi.l@l akshmisri.com
289	DELHI	201717009992	10/12/2020 00:00:00	PERFEXIO LEGAL Attorneys At Law 9655 Sector C Pocket 9 Vasant Kunj New Delhi 110 070 India	mail@perfexiolegal.com,mail@perf exiolegal.com
290	DELHI	201917013786	10/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law, A-11, Shubham Enclave, Paschim Vihar, New Delhi-110063, India	knk@kankrishme.com
291	DELHI	201818023558	10/12/2020 00:00:00	D.P AHUJA & Co. 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India	dpapatents@dpuhuja.sg.patents@dp ahuja.com
292	DELHI	201917005077	10/12/2020 00:00:00	Masilamani Law Partners B-25, Sector 92, NOIDA, Uttar Pradesh 201304, India	nitin.masilamani@mlpchambers.co m
293	DELHI	201718029212	10/12/2020 00:00:00	KAN AND KRISHME, ADVOCATES PATENT AND TRADEMARK ATTORNEYS, KNK House, B-483, Meera Bagh, Paschim Vihar, New Delhi-110063, India.	knk@kankrishme.com,kankrishmef er@gmail.com
294	DELHI	201817030254	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at- Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,	remfrysagar@remfry.com
295	DELHI	201917016158	10/12/2020 00:00:00	D.P AHUJA & Co. DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,pat ents@dpuhuja.com,PATENTS@DP AHUJA.IN
296	DELHI	201611019323	10/12/2020 00:00:00	M/s. IP NATION D-101, SHYAM PARK EXTENSION SAHIBABAD- 201005 (GHAZIABAD) UTTAR PRADESH INDIA	ashish.iprindia@hotmail.com,ashish .biochem@gmail.com
297	DELHI	201617033111	10/12/2020 00:00:00	REMFY & SAGAR ATTORNEYS- AT-LAW REMFRY HOUSE MILLENNIUM PLAZA SECTOR 27, GURGAON 122 009, INDIA.	remfry-sagar@remfry.com
298	DELHI	201917015933	10/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
299	DELHI	201917018071	10/12/2020 00:00:00	Anand & Anand Advocates B- 41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email @anandandanand.com
300	DELHI	201814044836	10/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida- 201301, Uttar Pradesh, India	patent@saikrishnaassociates.com,ga rima@saikrishnaassociates.com
301	DELHI	201817013574	10/12/2020 00:00:00	C/O LAKSHMI KUMARAN And SRIDHARAN B6/10 Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com

302	DELHI	201911007207	10/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
303	DELHI	201611036708	10/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110001	mail@lexorbis.com,manisha@lexorbis.com
304	DELHI	201917021125	10/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110001	joginder@lexorbis.com,mail@lexorbis.com
305	DELHI	201917032344	10/12/2020 00:00:00	ZeusIP Advocates LLP C-4, Jangpura Extension, New Delhi-110014	nvarma@zeusip.com,info@zeusip.com
306	DELHI	201814044895	10/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
307	DELHI	201711044468	10/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
308	DELHI	202013038806	10/12/2020 00:00:00	PSP-IP & ASSOCIATES 10, Gr. Floor, Bank of Baroda, Commercial Complex, Sector 28, Nigadi, PUNE, Maharashtra, INDIA	director@psp-ipassociates.com
309	DELHI	201817030235	10/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
310	DELHI	201817017473	10/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law, KNK House, A-11, Shubham Enclave, Paschim Vihar, New Delhi-110063, India	knk@kankrishme.com
311	DELHI	201718029213	10/12/2020 00:00:00	KAN AND KRISHME, ADVOCATES PATENT AND TRADEMARK ATTORNEYS, KNK House, B-483, Meera Bagh, Paschim Vihar, New Delhi-110063, India.	knk@kankrishme.com
312	DELHI	201917005357	10/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
313	DELHI	201817049677	10/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
314	DELHI	201717028995	10/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216 Okhla Industrial Estate Phase III New Delhi 110020 India	dev.robinson@amsshardul.com
315	DELHI	201618029659	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India	remfry-sagar@remfry.com,patents@remfry.com
316	DELHI	201811032727	10/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India Phone No: 0091-11-24355076, 91-120-4059300 Fax No: 0091-11-24354243, 91-120-4243056-58 E-mail: email@anandandanand.com, archana@anandandanand.com; Mobile No: +91 9717990240	archana@anandandanand.com,email@anandandanand.com
317	DELHI	201917012140	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India	IPO@KNSPARTNERS.COM,ipo@knspartners.com

318	DELHI	201817015481	10/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law A 11 Shubham Enclave Paschim Vihar New Delhi 110063 India	knk@kankrishme.com
319	DELHI	201717010314	10/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave	iprdel@lakshmisri.com
320	DELHI	201817029766	10/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216, Okhla Industrial Estate, Phase-III, New Delhi-110020, India Tel: (91) (11) 41590700 / 40606060, 41000541 Fax: (91) (11) 26924900 Mobile: 91 98100 10435	dev.robinson@amsshardul.com
321	DELHI	201911016590	10/12/2020 00:00:00	OBHAN & ASSOCIATES N -94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI - 110017, INDIA	email@obhans.com
322	DELHI	201917001431	10/12/2020 00:00:00	DE PENNING & DE PENNING 2B, GROUND FLOOR, SOLITAIRE PLAZA MG ROAD GURGAON 122002, INDIA	patent@depenning.com
323	DELHI	201917028758	11/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida- 201301, Uttar Pradesh, India	garima@saikrishnaassociates.com, patent@saikrishnaassociates.com
324	DELHI	202017016237	11/12/2020 00:00:00	CIP LEGIT Intellectual Property Counsels 8-306, Dharampura, Bahadurgarh 124 507, Haryana, India	services@ciplegit.com
325	DELHI	202018037701	11/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001	mail@lexorbis.com, manisha@lexorbis.com
326	DELHI	202017000303	11/12/2020 00:00:00	PATENTWIRE A-199, Ground Floor, Defence Colony, New Delhi-110024, India	lalit.ambastha@patentwire.co.in, desk@patentwire.co.in
327	DELHI	201611009123	11/12/2020 00:00:00	103 ASHOKA ESTATE BARAKHAMBA ROAD NEW DELHI-110001	delhi@luthra.com
328	DELHI	201611012436	11/12/2020 00:00:00	KNOWLEDGENTIA CONSULTANTS E-71. L.G.F., GREATER KAILASH-I, NEW DELHI-110048	info@knowledgentia.com
329	DELHI	202017011536	11/12/2020 00:00:00	Abhilasha IP RZB-51, BINDAPUR EXT., UTTAM NAGAR, NEW DELHI - 110059 Tel.: +919266644999	patentm.india@gmail.com, info@abhilashaip.com, abhilasha.ip.india@gmail.com
330	DELHI	201714026892	11/12/2020 00:00:00	C/o Lall & Sethi, D-17, South Extension II, New Delhi 110 049, India, Mobile No.: (+91) 9971681696,	info@indiaip.com
331	DELHI	201711045611	11/12/2020 00:00:00	Anand & Anand Advocates B-41, Nizamuddin East New Delhi 110013, India Mobile No: +91 9717990240	archana@anandandanand.com, email@anandandanand.com
332	DELHI	201714045683	11/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com
333	DELHI	201817026339	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
334	DELHI	201917019162	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com, remfry-sagar@remfry.com

335	DELHI	201917048859	11/12/2020 00:00:00	P.S. Davar & Co., N-220 Greater Kailash-1, New Delhi 110048 India	psdavar@psdavar.com
336	DELHI	201817008192	11/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515 B Platinum Tower 5th Floor Sohna Road Sector 47 Gurgaon 122002 National Capital Region India	ipo@knspartners.com
337	DELHI	201814031458	11/12/2020 00:00:00	OBHAN & ASSOCIATES N -94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI-110017, INDIA	email@obhans.com
338	DELHI	10401/DELNP/2015	11/12/2020 00:00:00	anovIP 45/1 Floor 3 Corner Market Malviya Nagar New Delhi 110017 INDIA	info@anovip.com
339	DELHI	201614013812	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
340	DELHI	201714011460	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India. Telephone No. 91-124-280-6100 Telefax No. 91-124-280 6101 E-mail: remfry-sagar@remfry.com patents@remfry.com	patents@remfry.com,remfry-sagar@remfry.com
341	DELHI	201817049077	11/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India	archana@anandandanand.com,email@anandandanand.com
342	DELHI	201817048862	11/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India	sna@sna-ip.com,docket.sna@gmail.com
343	DELHI	201917010159	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
344	DELHI	201917021529	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009,India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
345	DELHI	201717029887	11/12/2020 00:00:00	Anand & Anand Advocates B 41 Nizamuddin East New Delhi 110013 India	email@anandandanand.com
346	DELHI	202017023227	11/12/2020 00:00:00	KAN AND KRISHME Attorneys at law, A-11, KNK House, Shubham Enclave, Paschim Vihar, New Delhi-110063, India.	kankrishmefer@gmail.com
347	DELHI	202017030207	11/12/2020 00:00:00	Anand & Anand Advocates B-41,Nizamuddin East New Delhi 110013, India Phone No: 0091-11-24355076, 91-120-4059300 Fax No: 0091-11-24354243, 91-120-4243056-58 E-mail: email@anandandanand.com, archana@anandandanand.com; Mobile No: +91 9717990240	archana@anandandanand.com
348	DELHI	201917001260	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House at Millennium Plaza, Sector 27 Gurgaon 122 009, India.	remfry-sagar@remfry.com,patent@depenning.com
349	DELHI	201917005037	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	r.mahesh@remfry.com,remfry-sagar@remfry.com

350	DELHI	201817000311	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India.	remfry-sagar@remfry.com
351	DELHI	201817043787	11/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India Mobile No. +91 8130055293	ipo@knspartners.com
352	DELHI	201817045679	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
353	DELHI	201917052655	11/12/2020 00:00:00	Anand & Anand Advocates B-41, Nizamuddin East New Delhi 110013, India	archana@anandandanand.com, email@anandandanand.com
354	DELHI	201917050138	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India	remfry-sagar@remfry.com
355	DELHI	201817030019	11/12/2020 00:00:00	Name - D.P AHUJA & Co. Postal Address - DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	patents@dpahuja.com, PATENTS@DPAHUJA.IN
356	DELHI	201817016017	11/12/2020 00:00:00	REMFREY And SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009	remfrysagar@remfry.com, patents@remfry.com
357	DELHI	201814017333	11/12/2020 00:00:00	c/o Lall & Sethi, D-17, South Extension II, New Delhi 110 049 India	info@indiaip.com, akhanna@indiaip.com
358	DELHI	201717009999	11/12/2020 00:00:00	PERFEXIO LEGAL Attorneys At Law 9655 Sector C Pocket 9 Vasant Kunj New Delhi 110 070 India	mail@perfexiolegal.com, mail@perfexiolegal.com
359	DELHI	201614015505	11/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216, Okhla Industrial Estate, Phase-III, New Delhi-110020, India Tel: (91) (11) 41590700 / 40606060, 41000541 Fax: (91) (11) 26924900 Mobile: 91 98100 10435 Email: dev.robinson@amsshardul.com	dev.robinson@AMSShardul.com, dev.robinson@amsshardul.com
360	DELHI	201817036923	11/12/2020 00:00:00	S. S. Rana & Co. Advocates, Patent & Trademark Attorneys 317, Lawyers TM Chambers, High Court of Delhi, New Delhi 110003, India	patents@ssrana.com
361	DELHI	202017001945	11/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida-201301, NCR, India	garima@saikrishnaassociates.com, patent@saikrishnaassociates.com
362	DELHI	201911054346	11/12/2020 00:00:00	Sudarshan Kumar Bansal M/s United Overseas Patent Firm (Registered Patent Agents) 52, Sukhdev Vihar, Mathura Road, New Delhi-110025	unitedpatent@unitedipr.com, patent@unitedipr.com
363	DELHI	201611000897	11/12/2020 00:00:00	CHETAN KUMAR HEAD, IPM DIVISION, CSIR, NISCAIR BUILDING, 14, SATSANG VIHAR MARG, NEW DELHI-110 067, INDIA	csirfer.ipu@niscair.res.in, ipmd@vsnl.net

364	DELHI	201817010780	11/12/2020 00:00:00	REMFY And SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India.	remfry-sagar@remfry.com
365	DELHI	201817041367	11/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida- 201301, Uttar Pradesh, India	garima@saikrishnaassociates.com,patent@saikrishnaassociates.com,patent@saikrishnaassociates.com
366	DELHI	201817019891	11/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector-47, Gurgaon - 122002 India	ipo@knspartners.com
367	DELHI	201717007626	11/12/2020 00:00:00	De Penning & De Penning 2B, Ground Floor, Solitaire Plaza MG Road, Gurgaon 122002	patent@depenning.com
368	DELHI	201917006189	11/12/2020 00:00:00	L. S. DAVAR & CO., Patent and Trademarks Attorney, 5/1, (First Floor), Kalkaji Extension New Delhi-110 019.	MAILSDELHI@LSDAVAR.IN,delhi@lsdavar.in
369	DELHI	201817030090	11/12/2020 00:00:00	Mirandah Asia (India) Level 5, Caddie Commercial Tower, Hospitality District, Aerocity, IGI Airport, New Delhi 110 037	india@mirandah.co.in
370	DELHI	201917025424	11/12/2020 00:00:00	S. S. Rana & Co. Advocates, Patent & Trademark Attorneys 317, Lawyers TM Chambers, High Court of Delhi, New Delhi 110003, India	patents@ssrana.com
371	DELHI	201917010406	11/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law A 11 Shubham Enclave Paschim Vihar New Delhi 110063 India	knk@kankrishme.com
372	DELHI	202017017408	11/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India Tel: +91-124-4849700 Fax: +91-124-4849798 / 4849799 Mobile Nos.: +91 7042499356; 9205965311	sna@sna-ip.com
373	DELHI	201817048939	11/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	ranjna.dutt@remfry.com,remfry-sagar@remfry.com
374	DELHI	201817049787	11/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida-201301, NCR, India	garima@saikrishnaassociates.com,patent@saikrishnaassociates.com
375	DELHI	201917001511	11/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon - 122002, National Capital Region, India.	IPO@KNSPARTNERS.COM,ipo@knspartners.com
376	DELHI	201914023176	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
377	DELHI	201817044706	11/12/2020 00:00:00	GROSER & GROSER, Patent and Trade Mark Attorneys, of D - 1/5 DLF Qutab Enclave, Phase I, Gurgaon, INDIA.	groser@vsnl.com,kevin@groserandgroser.com
378	DELHI	201817049813	11/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001	rahul@lexorbis.com,mail@lexorbis.com

379	DELHI	201817012710	11/12/2020 00:00:00	LALL LAHIRI And SALHOTRA Plot No. B 28 Sector 32 Institutional Area Gurgaon 122 001 (Haryana) India Telephone No.: (0124) 2382202; (0124) 2382203 Fax No.: (0124) 2384898 Mobile: +91 9971726980 E mail: gpo@lls.in ; patents@lls.in ;	gpo@lls.in,patents@rahulchaudhry.com
380	DELHI	202017028415	11/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001 Telephone No. 91 11 23716565 Mobile No. 9811161518 Fax No. 91 11 23716556	mail@lexorbis.com
381	DELHI	201917051574	11/12/2020 00:00:00	OBHAN & ASSOCIATES N -94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI-110017, INDIA	essenese@obhans.com,email@obhans.com
382	DELHI	201917033203	11/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	IPRDEL@LAKSHMISRI.COM,ipr del@lakshmisri.com
383	DELHI	201614016535	11/12/2020 00:00:00	Mr. Ashutosh Choudhary KAnalysis Consultant (P.) Ltd, KH-368/369, First and Second Floor, Sultanpur, M.G. Road, New Delhi-110030.	docket@kanalysisindia.com,docket @kanalysis.com
384	DELHI	201817027821	11/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com
385	DELHI	201917012547	11/12/2020 00:00:00	Kshitij Malhotra B-703, Crown Apartments, Plot 18B, Sector 7, Dwarka, New Delhi 110075, India	kmalhotra1901@gmail.com
386	DELHI	201917015355	11/12/2020 00:00:00	D.P AHUJA & Co. DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,patents@dpahuja.com,PATENTS@DPAHUJA.IN
387	DELHI	201917017867	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
388	DELHI	201814041425	11/12/2020 00:00:00	OBHAN & ASSOCIATES, N -94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI - 110017, INDIA	email@obhans.com
389	DELHI	201914000840	11/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road Sector 47, Gurgaon - 122002 India	ipo@knspartners.com
390	DELHI	201717024223	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys at Law Remfry House Millennium Plaza Sector 27 Gurgaon 122 009 India. Telephone No. 91 124 280 6100 Telefax No. 91 124 280 6101 E mail: remfry.sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com
391	DELHI	202014013772	11/12/2020 00:00:00	Wadhwa Law Offices 5th Floor, Tower 4B, DLF Corporate Park, DLF City Phase-3, MG Road, Gurugram, Haryana 122 002, India	patent@walaw.in

392	DELHI	202017019116	11/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 515-B, Platinum Tower, 5th Floor, Sohna Road, Sector 47, Gurgaon 122002, National Capital Region, India Telephone No. 911244708700 Mobile No. 918130055293 Fax No. 911244708760 E-mail ID ipo@knspartners.com	ipo@knspartners.com
393	DELHI	201914014165	11/12/2020 00:00:00	anovIP 45/1, Floor No. 3, Corner Market, Malviya Nagar, New Delhi - 110017, INDIA	info@anovip.com
394	DELHI	201917016955	11/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	mahua.ray@remfry.com,remfry-sagar@remfry.com
395	DELHI	201617039251	11/12/2020 00:00:00	Remfry House Millenium Plaza Sec 27	remfry-sagar@remfry.com
396	DELHI	201817041211	11/12/2020 00:00:00	KAN AND KRISHME Attorneys at Law, A-11, Shubham Enclave, Paschim Vihar, New Delhi-110063, India	knk@kankrishme.com
397	DELHI	3628/DEL/2015	11/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India.	patents@remfry.com,remfry-sagar@remfry.com
398	DELHI	201817022632	11/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216, Okhla Industrial Estate, Phase-III, New Delhi-110020, India	dev.robinson@amsshardul.com
399	DELHI	201817034803	11/12/2020 00:00:00	L&L Partners Law Offices 1st & 9th Floor, Ashoka Estate, Barakhamba Road, New Delhi 110 001	patents@luthra.com
400	DELHI	201817010073	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN And SRIDHARAN B6/10 Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
401	DELHI	201917015716	11/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001 India	rahul@lexorbis.com,mail@lexorbis.com
402	DELHI	201711024811	11/12/2020 00:00:00	Sagacious Research Pvt. Ltd. 502, Enkay Town Plaza, Block-I, Palam Vihar, Gurgaon, Haryana -122017, India	vivek.dahiya@sagaciousresearch.com,vivek.singh@sagaciousresearch.com,iprdocketing@sagaciousresearch.com
403	DELHI	201917040837	11/12/2020 00:00:00	Sagacious Research Pvt. Ltd. Plot No: B7/B8, Sector 32, Gurgaon- 122021, Haryana,India	vivek.singh@sagaciousresearch.com,iprdocketing@sagaciousresearch.com
404	DELHI	201717016484	11/12/2020 00:00:00	B6/10, Safdarjung Enclave New Delhi 110029, India	iprdel@lakshmisri.com
405	DELHI	201717037096	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN B6/10 Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
406	DELHI	201614027998	11/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India. - Telephone No. 91-124-280-6100 Telefax No. 91-124-280 6101 E-mail: remfry-sagar@remfry.com patents@remfry.com	patents@remfry.com,remfry-sagar@remfry.com

407	DELHI	201917011120	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, B6/10, Safdarjung Enclave New Delhi 110029 India	iprdel@lakshmisri.com
408	DELHI	201817014976	11/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Advocates & Solicitors Amarchand Towers Address - 216, Okhla Industrial Estate Phase III New Delhi 110020 India	dev.robinson@amsshardul.com
409	DELHI	201817049210	11/12/2020 00:00:00	D.P AHUJA & Co. Postal Address DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,pat ents@dpahuja.com,PATENTS@DP AHUJA.IN
410	DELHI	202017016155	11/12/2020 00:00:00	MARIA GABRIEL LEX IP CARE LLP 212, B Block, Unitech Business Zone, Nirvana Country, Sector-50, Gurgaon -122018, Haryana, INDIA O: 0124-4252014 M: +91- 9650501331	maria@lexipcare.com,chitra@lexipc are.com,calab@lexipcare.com
411	DELHI	201711016379	11/12/2020 00:00:00	Khaitan & Co One Indiabulls Centre, 13th Floor 841, Senapati Bapat Marg Elphinstone Road Mumbai 400013, Maharashtra, India	adheesh.nargolkar@khaitanco.com, mumpat@khaitanco.com,kcopatents @khaitanco.com
412	DELHI	202017021819	11/12/2020 00:00:00	REMFY & SAGAR Attorneys-at- Law Remfry House Millennium Plaza Sector 27, Gurgaon 122 009, India. - Telephone No. 91-124-280-6100 Telefax No. 91-124-280 6101 E-mail: remfry-sagar@remfry.com patents@remfry.com	mahua.ray@remfry.com
413	DELHI	201817004681	11/12/2020 00:00:00	Anand & Anand Advocates B 41 Nizamuddin East New Delhi 110013 India	email@anandandanand.com,archana @anandandanand.com
414	DELHI	201917024832	11/12/2020 00:00:00	D.P AHUJA & Co. DLF STAR TOWER, OFFICE NO. 510, SECTOR-30, GURGAON 122 001 NCR, INDIA	PATENTS@DPAHAUJA.COM,pat ents@dpahuja.com,PATENTS@DP AHUJA.IN
415	DELHI	201814028684	11/12/2020 00:00:00	OBHAN & ASSOCIATES N-94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI-110017, INDIA	email@obhans.com

WEEKLY ISSUED FER (MUMBAI)

SNO	LOCATION	APPLICATION NUMBER	FER DATE	ADDRESS FOR SERVICE	EMAIL
1	MUMBAI	201821027761	07/12/2020 00:00:00	Mr. VINEED NAIR A-1601, AHUJA TOWERS, EKSAR ROAD, BORIVALI (WEST), MUMBAI - 400091 MAHARASHTRA INDIA	vineed_nr@yahoo.co.in,rakeshpatentemails@gmail.com
2	MUMBAI	1447/MUMNP/2015	07/12/2020 00:00:00	LAW OFFICE OF H K ACHARYA & COMPANY ADVOCATES PATENT & TRADEMARKS ATTORNEYS HK AVENUE 19 SWASTICK SOCIETY NAVRANGPURA AHMEDABAD 380 009 GUJARAT INDIA.	hkpatent@hkindia.com
3	MUMBAI	202027016732	07/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA & COMPANY Advocates, Patent & Trademark Agents HK Avenue, 19, Swastik Society Navrangpura, Ahmedabad 380009 INDIA	hkpatent@hkindia.com
4	MUMBAI	201921011553	07/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
5	MUMBAI	201927012051	07/12/2020 00:00:00	Anjan Sen & Associates, Patent & Trade Mark Attorneys,17, Chakraberia Road South,Kolkata - 700 025, India.	info@ipinidiaasa.com
6	MUMBAI	201621038929	07/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com
7	MUMBAI	201927025223	07/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
8	MUMBAI	201927010231	07/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
9	MUMBAI	201927004774	07/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
10	MUMBAI	201821031051	07/12/2020 00:00:00	DR. MONI THOMAS, PRINCIPAL SCIENTIST & PRINCIPAL INVESTIGATOR, NETWORK PROJECT ON HARVESTING PROCESSING AND VALUE ADDITION OF NATURAL RESINS AND GUMS, DIRECTORATE OF RESEARCH SERVICES, JAWAHARLAL NEHRU KRISHI VISHWA VIDYALAYA, JABALPUR, MADHYA PRADESH-482004, INDIA	moni_thomas@rediffmail.com
11	MUMBAI	201821044720	07/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in,photon.ip@photonlegal.com

12	MUMBAI	201921028449	07/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com,tarun @khuranaandkhurana.com
13	MUMBAI	201921013367	07/12/2020 00:00:00	LEXORBIS 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001	mail@lexorbis.com
14	MUMBAI	201921029297	07/12/2020 00:00:00	29-A, Single Storey, Ground Floor, Ramesh Nagar, New Delhi - 110015	vineeshkedaram@gmail.com,vinees hk1000@gmail.com
15	MUMBAI	201927024597	07/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018 Maharashtra, India	info@krishnaandsaurastri.com
16	MUMBAI	2138/MUM/2015	07/12/2020 00:00:00	L.S DAVAR & COMPANY 32, RADHA MADHAV DUTTA GARDEN LANE KOLKATA 700010, WEST BENGAL PHONE: 91-33-23633251 FAX: 91-33-2363- 3248 E- MAIL:lsdavar@ca12.vsnl.net.in	lsdavar@ca12.vsnl.net.in,davar@cal 2.vsnl.net.in,kolkatapatent@Lsdavar .in
17	MUMBAI	1353/MUM/2013	07/12/2020 00:00:00	DE PENNING & DE PENNING ALAKNANDA BUILDING 16 NEPEAN SEA ROAD MUMBAI - 400036	patent@depenning.com
18	MUMBAI	201821024997	07/12/2020 00:00:00	Ideas2IPR, B-115 Chander Nagar, Janak Puri, New Delhi-110058	mail@ideas2ipr.com,INFO@MON ARCHSHAH.NET
19	MUMBAI	3453/MUMNP/2015	07/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India	ipo@knspartners.com
20	MUMBAI	202021021026	07/12/2020 00:00:00	IPEXCEL, INDIQUBE LAKESIDE, GREEN GLEN LAYOUT, BELLANDUR, OUTER RING ROAD, NEXT TO SALARPURIA SOFTZONE, BANGALORE - 560103, KARNATAKA	filings@ipexcel.com
21	MUMBAI	201921014891	07/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
22	MUMBAI	2748/MUMNP/2015	07/12/2020 00:00:00	R.K. DEWAN & COMPANY TRADE MARK & PATENT ATTORNEYS 38 PODAR CHAMBERS S.A.BRELVI ROAD FORT MUMBAI 400001 MAHARASHTRA	dewan@rkdewanmail.com
23	MUMBAI	201927001415	07/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus, Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
24	MUMBAI	201927008391	07/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI- 400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com

25	MUMBAI	2650/MUM/2015	07/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1- 601, 6th Floor, Marathon NextGen Innova, Opposite Peninsula Corporate Park, Off G. K. Marg, Lower Parel Mumbai- 400013, India	ipo@knspartners.com
26	MUMBAI	201927024651	07/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI-400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
27	MUMBAI	3423/MUM/2015	07/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind-Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	docket@khuranaandkhurana.com
28	MUMBAI	201827035874	07/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus, Worli Sea Face Mumbai 400 018 MAHARASHTRA INDIA.	info@krishnaandsaurastri.com
29	MUMBAI	201921006644	07/12/2020 00:00:00	A2-801, Kumar Papillon Apartments, off Bangalore-Pune Highway, near Sutarwadi bus depo, Pashan, Pune-411021	bhushan.dhurandhar@gmail.com
30	MUMBAI	201827000182	07/12/2020 00:00:00	KRISHNA And SAURASTRI ASSOCIATES LLP 74/F Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
31	MUMBAI	201921003285	07/12/2020 00:00:00	ENNOBLE IP, B-17, FIRST FLOOR, SECTOR 6, NOIDA-201301 (UP)	ipecc@ennobleip.com
32	MUMBAI	201927005911	07/12/2020 00:00:00	Khaitan & Co One Indiabulls Centre, 13th Floor 841, Senapati Bapat Marg, Elphinstone Road Mumbai 400013, Maharashtra, India	kcpatents@khaitanco.com
33	MUMBAI	201927018429	08/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
34	MUMBAI	202027030973	08/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com
35	MUMBAI	202027033918	08/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA & COMPANY Advocates, Patent & Trademark Agents HK Avenue, 19, Swastik Society Navrangpura, Ahmedabad 380009 INDIA	hkpatent@hkindia.com
36	MUMBAI	201724000509	08/12/2020 00:00:00	GLOBAL INTELLECTUAL PROPERTY SERVICES JOHN DEERE INDIA PVT. LTD., TOWER 14, CYBERCITY, MAGARPATTA CITY, HADAPSAR, PUNE-411013, MAHARASHTRA, INDIA.	globalipservicesindia@johndeere.com
37	MUMBAI	201921001268	08/12/2020 00:00:00	Rashmi Ganesh Hingmire, 142, Shaniwar Peth, Pune-411030	sudhahingmire@gmail.com
38	MUMBAI	201727041424	08/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com

39	MUMBAI	201727040929	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India	ipo@knspartners.com
40	MUMBAI	201621006495	08/12/2020 00:00:00	MHATRE SWAPNEEL CHANDRAKANT B-301, SAHYADRI HEIGHTS, S.NO.37/2B/1, VADGAON BUDRUK, PUNE-411041, MAHARASHTRA, INDIA.	swapneel_mhatre@yahoo.co.in
41	MUMBAI	201624041123	08/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	info@iprattorneys.com,patents@iprattorneys.com
42	MUMBAI	202021030151	08/12/2020 00:00:00	OBHAN & ASSOCIATES, N - 94, SECOND FLOOR, PANCHSHILA PARK, NEW DELHI-110017, INDIA	email@obhans.com
43	MUMBAI	201827017603	08/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1-601,6th Floor,Marathon NextGen Innova, Opposite Peninsula Corporate Park, Off. G.K. Marg, Lower Parel Mumbai-400 013India Telephone No. 02249149700/727/777 Mobile No. +91 8130055293 Fax No. + 91 22 49149701 E-mail ID ipo@knspartners.com	ipo@knspartners.com
44	MUMBAI	201821010961	08/12/2020 00:00:00	K-II/302, SANGMA VIHAR, NEW DELHI-110080	upadhyay.piyush@outlook.com
45	MUMBAI	201821040593	08/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K Acharya & Company Advocates, Patent & Trademark Agents HK Avenue, 19, Swastik Society, Navrangpura, Ahmedabad 380 009, India	hkpatent@hkindia.com
46	MUMBAI	201827017814	08/12/2020 00:00:00	CHANDRAKANT M. JOSHI PATENT And TRADE MARK ATTORNEYS 5th And 6th Floor VISHWANANAK CHAKALA ROAD ANDHERI (EAST) MUMBAI 400 099. TEL. NO. +91 22 28380848 FAX. NO. +91 22 28380737 EMAIL. patents@cmjoshi.com	patents@cmjoshi.com
47	MUMBAI	3061/MUM/2015	08/12/2020 00:00:00	NANAVATI ASSOCIATES Advocates, Patent and Trademark Attorneys F/13-15, Siddharth Patel Square, Bhakti Nagar, Old Padra Road, Vadodara-390015. Gujarat, India.	vadodara@nanavatiassociates.com
48	MUMBAI	201921041379	08/12/2020 00:00:00	R.K.DEWAN & CO. PODAR CHAMBERS, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com,helpdesk@rkdewanmail.com
49	MUMBAI	201921005017	08/12/2020 00:00:00	MRS. NEETU KOSHAL, D-10, MACHANA COLONY, SHIVAJI NAGAR, BHOPAL, MADHYA PRADESH - 462016.	vimalbrush@gmail.com

50	MUMBAI	201627001636	08/12/2020 00:00:00	LAW OFFICE OF H K ACHARYA & COMPANY ADVOCATES PATENT & TRADEMARKS ATTORNEYS HK AVENUE 19 SWASTICK SOCIETY NAVRANGPURA AHMEDABAD 380 009 GUJARAT INDIA.	hkpatent@hkindia.com
51	MUMBAI	201821033151	08/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
52	MUMBAI	201821049027	08/12/2020 00:00:00	E401, Green Lands, Opp. SNBP International School, Near Kokane Chowk, Rahatani, Pune 411017	sanjay.waghmare@gmail.com
53	MUMBAI	201927052975	08/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA & COMPANY Advocates, Patent & Trademark Agents HK Avenue, 19, Swastik Society Navrangpura, Ahmedabad 380009 INDIA	hkpatent@hkindia.com
54	MUMBAI	201621028983	08/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com, ipservice.s.ind@gmail.com
55	MUMBAI	3121/MUM/2014	08/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S. A. Brelvi Road, Fort, Mumbai - 400001	dewan@rkdewanmail.com
56	MUMBAI	201821033946	08/12/2020 00:00:00	MR. RAMAKANT KASHINATH GUNDU, B-203, GUT NO. 710, NARAYANPUSHP SOCIETY, CHIKHALTHANA, NEAR SHAKTI TILES, AURANGABAD-431007, MAHARASHTRA, INDIA	rkghundu@gmail.com
57	MUMBAI	201921011089	08/12/2020 00:00:00	AZB & Partners Advocates & Solicitors AZB House, Peninsula Corporate Park Ganpatrao Kadam Marg, Lower Parel (West), Mumbai 400 013, Maharashtra, India	nandan.pendsey@azbpartners.com
58	MUMBAI	201627042146	08/12/2020 00:00:00	R.K. DEWAN & COMPANY TRADE MARK & PATENT ATTORNEYS 38 PODAR CHAMBERS S.A.BRELV ROAD FORT MUMBAI 400001 MAHARASHTRA	mailroom@rkdewanmail.com, dewan@rkdewanmail.com
59	MUMBAI	201727043264	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN And SRIDHARAN 2nd floor BAndC Wing Energy IT Park Appa Saheb Marathe Marg Prabhadevi Mumbai Maharashtra 400025 India	iprdel@lakshmisri.com
60	MUMBAI	201728020947	08/12/2020 00:00:00	K&S Partners Intellectual Property Attorneys B1- 601, 6th Floor, Marathon NextGen Innova, Opposite Peninsula Corporate Park, Off G. K. Marg, Lower Parel, Mumbai- 400013, India Telephone No. + 91 (22) 49149700/ 727/ 777 Mobile No. +91 8130055293 Fax No. + 91 (22) 49149701 E-mail ID ipo@knspartners.com	IPO@KNSPARTNERS.COM, ipo@knspartners.com

61	MUMBAI	201921031452	08/12/2020 00:00:00	Akash D. Prajapati 13-Jalaram Park-2, Visnagar Road, Unjha-384170, Ta: Unjha, Dist: Mehsana, Gujarat, India Mob:+91-7990172877 Email: patelharshad25@gmail.com	patelharshad25@gmail.com,patelkinjal.in@gmail.com
62	MUMBAI	201921004789	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, 2nd floor, B&C Wing, Cnergy IT Park Appa Saheb Marathe Marg Prabhadevi, Mumbai Maharashtra 400025 India	iprdel@lakshmisri.com
63	MUMBAI	201921010913	08/12/2020 00:00:00	Endurance Technologies Ltd. E-92, MIDC Industrial Area, Waluj, Aurangabad Maharashtra- 431 136, INDIA	srpund@endurance.co.in
64	MUMBAI	201927021573	08/12/2020 00:00:00	R.K.DEWAN & CO. 5TH FLOOR, PODAR CHAMBERS, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com
65	MUMBAI	201928011335	08/12/2020 00:00:00	R.K.Dewan & Co. 5th Floor Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com,mailroom@rkdewanmail.com
66	MUMBAI	201927022293	08/12/2020 00:00:00	Trinity Nagpal Sandvik Asia Pvt Ltd Old Mumbai Pune Road Dapodi, Pune-411012 +912027104213, +918408883110	trinity.nagpal@sandvik.com
67	MUMBAI	202021027171	08/12/2020 00:00:00	Kavita Shah Patent Agent (IN/PA- 1660) F/2, Sarvamangal Complex, Opp. Pumping Station, New Sharda Mandir Road, Paldi, Ahmedabad - 380007	msshah1660@yahoo.in,kavita_gupta24@yahoo.com
68	MUMBAI	201921034248	08/12/2020 00:00:00	SAIKRISHNA & ASSOCIATES ADVOCATES B-140, Sector 51, Noida-201301, NCR, India Tel: +91- 120 4633900 (100 Lines) Mobile No.:9821378432 Fax: +91-120 4633999	patent@saiKrishnaassociates.com,garima@saiKrishnaassociates.com
69	MUMBAI	201927017577	08/12/2020 00:00:00	R.K.DEWAN & CO. PODAR CHAMBERS, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com
70	MUMBAI	201927008390	08/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI- 400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
71	MUMBAI	201821038963	08/12/2020 00:00:00	Dev Diwalji Wadkar chawl room no :1 Behind Green vatika Blg Kandivali (E) Mumbai :- 400101	avinashtiware.bloggng@gmail.com
72	MUMBAI	201927014515	08/12/2020 00:00:00	Krishna & Saurastri Associates LLP 74/F, Venus, Worli Sea Face Mumbai 400 018 India 91 (22) 2200 6322 9820169046, 7045996755, 7045996754 91 (22) 2200 6326 info@krishnaandsaurastri.com	Patentgroupnl@unilever.com,info@krishnaandsaurastri.com,patent@krishnaandsaurastri.com
73	MUMBAI	201727041352	08/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers S A. Brelvi Road Fort Mumbai 400001	dewan@rkdewanmail.com
74	MUMBAI	2783/MUM/2013	08/12/2020 00:00:00	ROHIT DESHPANDE c/O SKJ Legal Kundan Chambers, Thube Park, Shivaji Nagar, Pune 411005, Maharashtra	rohitndeshpande@gmail.com,rdeshpande@skjlegal.com

75	MUMBAI	201821017735	08/12/2020 00:00:00	VIVEK KULBHUSHAN DHARMARAO 439, KASAR GALLI, KASABAPETH, BARSHI, DISTRICT-SOLAPUR-413 411, MAHARASHTRA, INDIA.	vivekkd124@gmail.com
76	MUMBAI	201924000951	08/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
77	MUMBAI	201821036772	08/12/2020 00:00:00	StratJuris Partners, #302 The Capital B • Wing, Adjacent Regent Plaza, Baner- Pashan Link Road, Pune 411045, Maharashtra, India, Phone no. 7888041660/70	ip@stratjuris.com,priyank.gupta@stratj uris.com
78	MUMBAI	201621017516	08/12/2020 00:00:00	Suneet B Sabale Brainiac IP Solutions, 2nd Floor, B-1, Bhagvadgeeta Apartments, Opp. Manikbaug Petrol Pump, Sinhgad Road, Manikbaug, Pune - 411051	patent@brainiac.co.in,suneet@brainiac. co.in
79	MUMBAI	201621035733	08/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, Central Square, Suite- 328, Plaza III, 20 Manoharlal Khurana Marg, Bara Hindu Rao (off Rani Jhansi Road), Delhi-110006 (India) Mobile Nos.: +91 7042499356; 9205965311	sna@sna-ip.com
80	MUMBAI	201621026893	08/12/2020 00:00:00	Adv Swapnil Gwande, R-9, Harshnil, Eknathpuram, Near Yogakshem Colony, Amravati (M.S) - 444607	sjgawande@gmail.com
81	MUMBAI	201921012068	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys C-915, Kailas Business Park, Hiranandani Link Road, Parksite, Vikhroli (West), Mumbai 400 079, India.	bangalore@knspartners.com
82	MUMBAI	201921012076	08/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
83	MUMBAI	201927021176	08/12/2020 00:00:00	Krishna & Saurastri Associates LLP 74/F, Venus, Worli Sea Face Mumbai 400 018	Patentgroupnl@unilever.com,info@kris hnaandsaurastri.com,patent@krishnaand saurastri.com
84	MUMBAI	201927018036	08/12/2020 00:00:00	IPRAM Intellectual Property Services, 716, Swastik Disa Corporate Park, L.B.S Marg, Ghatkopar (W), Mumbai 400086 India.	pallavi@ipram.net,patents@ipram.in
85	MUMBAI	201921009419	08/12/2020 00:00:00	Gopakumar Nair Associates ~Shivmangal™, 3rd Floor, Near Big Bazaar, Akurli Road, Kandivali (East), Mumbai-400 101, Maharashtra, India.	gopanair@gnaipr.net
86	MUMBAI	201921011692	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys C-915, Kailas Business Park, Hiranandani Link Road, Parksite, Vikhroli (West), Mumbai 400 079, India.	bangalore@knspartners.com
87	MUMBAI	201921000464	08/12/2020 00:00:00	M/s. ipMetrix Consulting Group No. 84, 1st Floor, 4th Cross, Panduranga Nagar, Bannerghatta Road, Bangalore - 560 0076	patent@ipmetrix.com
88	MUMBAI	201727023413	08/12/2020 00:00:00	Legasis Partners (Pune) B 105 ICC Trade Towers Senapati Bapat Road Pune 411016 India	legal@fiduslawchambers.com,ip@l egasis.in
89	MUMBAI	201821025092	08/12/2020 00:00:00	M/S BHATE & PONKSHE 12, Venumadhav Apts, 104/7, Off Lane No.14, Prabhat Road, Pune-411 004, Maharashtra, India	ipr@bhateponkshe.com

90	MUMBAI	201821049456	08/12/2020 00:00:00	Khaitan & Co One Indiabulls Centre, 13th Floor 841, Senapati Bapat Marg, Elphinstone Road Mumbai 400013, Maharashtra, India	kcopatents@khaitanco.com,adheesh .nargolkar@khaitanco.com
91	MUMBAI	201724013596	08/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com,paten t@krishnaandsaurastri.com
92	MUMBAI	201727043431	08/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
93	MUMBAI	201624022367	08/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES 74/F, Venus, Worli Sea Face Mumbai 400018	info@krishnaandsaurastri.com,paten t@krishnaandsaurastri.com
94	MUMBAI	201921001224	08/12/2020 00:00:00	Indian Institute of Technology Bombay, Powai, Mumbai 400076, Maharashtra India	patent@ipmetrix.com
95	MUMBAI	201921034161	08/12/2020 00:00:00	IN10GIBLE INNOVATIONS LLP. 7/5/6 Hill crest society, Bhavani nagar, Near Vijay Nagar, Marol Maroshi Road, Andheri East, Mumbai 400 059, Maharashtra, India.	tanujathakare.n@gmail.com
96	MUMBAI	201927053402	08/12/2020 00:00:00	Trinity Nagpal Sandvik Asia Pvt Ltd. Old Mumbai Pune Road Dapodi Pune 411012 Ph: +918408883110,	trinity.nagpal@sandvik.com
97	MUMBAI	201827016811	08/12/2020 00:00:00	INFINVENT IP (Bhavik B. Patel) A/9 Amruta Society Nizampura Vadodara 390 002. Gujarat India. 02652780486 08238043022 patent@infinventip.com infinventip@gmail.com info@infinventip.com	patent@infinventip.com
98	MUMBAI	201627000010	08/12/2020 00:00:00	KAN AND KRISHME, ADVOCATES PATENT AND TRADEMARK ATTORNEYS, A-11, KNK HOUSE, SHUBHAM ENCLAVE, PASCHIM VIHAR, NEW DELHI-110063, INDIA	knk@kankrishme.com
99	MUMBAI	1575/MUM/2014	08/12/2020 00:00:00	Gate no. 357/77,79,81, Chakan- Talegaon Road, Kharabwadi, Tal: Khed, Chakan, Pune 410501	pulkesh.gunaicha@parksonspackagi ng.com
100	MUMBAI	201721021462	08/12/2020 00:00:00	612 B - Wing, Cascade III, Kulupwadi, Borivali East, Mumbai 400066	deepak.vice@gmail.com
101	MUMBAI	201721031762	08/12/2020 00:00:00	Accures Legal, RZ 44-A, 1st Floor, Palam Vihar, Sector-6, Dwarka, New Delhi 110 075, Delhi, India	anuj.patankar@accureslegal.com,ma il@accureslegal.com
102	MUMBAI	201927015228	08/12/2020 00:00:00	PARKER & PARKER CO. LLP Attorney at Law Patent & Trademark Attorney India A-3, Trade Center, Nr. Stadium Circle, C. G. Road, Ahmedabad-380 009. INDIA Phone: +91- 079- 2640 4153, Fax:+91- 079- 2640 4154 Email info@parkerip.com Web. www.parkerip.com	info@parkerip.com
103	MUMBAI	201821020763	08/12/2020 00:00:00	Vishal Renukadas Sardeshpande Q2/13, Krishna Kamal, Pashan-Sus Road, Pune, Maharashtra, (India)- 411021	vishalsir@gmail.com,ipassociate@i pface.org

104	MUMBAI	201927013856	08/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus, Worli Sea Face Mumbai 400 018, Maharashtra, India	info@krishnaandsaurastri.com
105	MUMBAI	201727005393	08/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	patents@iprattorneys.com,info@iprattorneys.com
106	MUMBAI	201827037013	09/12/2020 00:00:00	CHADHA And CHADHA IP Regus Platina Level 9 G Block Plot C 59 Bandra Kurla Complex Bandra (E) Mumbai 400 051 India.	info@candcip.in
107	MUMBAI	201921006736	09/12/2020 00:00:00	R.K.DEWAN & CO. PODAR CHAMBERS, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com
108	MUMBAI	201921018837	09/12/2020 00:00:00	Ms Poonam Dhake, IN10GIBLE INNOVATIONS LLP, 7/5/6 Hill crest society, Bhavani nagar, Near Vijay Nagar, Marol Maroshi Road, Andheri East, Mumbai 400 059, Maharashtra, India.	poonamdhake@gmail.com
109	MUMBAI	201821031917	09/12/2020 00:00:00	SHAH GURAV VIJAY, MNR LEGAL, 35, SURAJ BUILDING, ELPHISTONE ROAD, MUMBAI - 400013	monica@mrlegal.com
110	MUMBAI	201927027591	09/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com
111	MUMBAI	201921012171	09/12/2020 00:00:00	Endurance Technologies Ltd., E-92, MIDC Industrial Area, Waluj, Aurangabad Maharashtra- 431 136, INDIA	spatra@endurance.co.in,srpund@endurance.co.in
112	MUMBAI	201927038349	09/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
113	MUMBAI	201721020827	09/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com
114	MUMBAI	201727031421	09/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
115	MUMBAI	201827001173	09/12/2020 00:00:00	Legasis Partners B 105 ICC Trade Towers Senapati Bapat Road Pune 411016 Maharashtra India	ip@legasis.in
116	MUMBAI	201827021247	09/12/2020 00:00:00	R.K.Dewan & Co. 5th Floor Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com
117	MUMBAI	201827004450	09/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA And COMPANY Advocates Patent And Trademark Agents HK Avenue 19 Swastik Society Navrangpura Ahmedabad 380009 INDIA	info@hkindia.com,hkpatent@hkindia.com

118	MUMBAI	201827015468	09/12/2020 00:00:00	M/s. Jehangir Gulabbhai And Bilimoria And Daruwalla Advocates And Solicitors Patent And Trade Mark Agents Rajabahadur Mansion 20 Ambalal Doshi Marg (Hamam Street) Fort Mumbai 400 023. Telephone No.: 0091 22 22633132 Mobile No.: +919820309778 Fax No.: 0091 22 22634175	igbdadvo@gmail.com
119	MUMBAI	201927003843	09/12/2020 00:00:00	R.K.DEWAN & CO. PODAR CHAMBERS, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com
120	MUMBAI	201821022808	09/12/2020 00:00:00	ROHAN R. MAHAJAN 012A-RAMRAO ADIK INSTITUTE OF TECHNOLOGY, DR.D.Y. PATIL VIDYANAGAR, SECTOR-7, PHASE-I, NERUL, NAVI MUMBAI, MAHARASHTRA, INDIA	rohanmahajan.mailbox@gmail.com
121	MUMBAI	201824043868	09/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
122	MUMBAI	201927013489	09/12/2020 00:00:00	M/S BHATE & PONKSHE 12, Venumadhav Apts, 104/7, Off Lane No.14, Prabhat Road, Pune-411 004, Maharashtra, India	prafullawange@gmail.com,ipr@bhatPONKSHE.com
123	MUMBAI	201927019505	09/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI-400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
124	MUMBAI	201827032386	09/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law Remfry House at Millennium Plaza, Sector 27 Gurgaon 122 009, India.	remfry-sagar@remfry.com,Remfry-Sagar@remfry.com
125	MUMBAI	201821027709	09/12/2020 00:00:00	PATEL HARUN MIYALAL PLOT NO. 44-A, GANESH COLONY, SHIRPUR DISTRICT DHULE-425405, MAHARASHTRA, INDIA	hpatel_38@yahoo.com,patent.tradmark@gmail.com
126	MUMBAI	201827013494	09/12/2020 00:00:00	KRISHNA And SAURASTRI ASSOCIATES LLP 74/F Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
127	MUMBAI	201621037184	09/12/2020 00:00:00	Dr. Gopakumar G. Nair Agent for the Applicant Gopakumar Nair Associates Shivmangal™, 3rd Floor, Near Big Bazaar, Akurli Road, Kandivali (East), Mumbai-400 101, Maharashtra, India.	gopanair@gnair.net
128	MUMBAI	201827042417	09/12/2020 00:00:00	Anjan Sen & Associates, Patent & Trade Mark Attorneys,17, Chakraberia Road South,Kolkata - 700 025, India.	anjanonline@vsnl.net,Patentgroupnl@unilever.com,info@ipindiaaas.com,anjanonline@bsnl.in
129	MUMBAI	201921019947	09/12/2020 00:00:00	R.K.DEWAN & CO. PODAR CHAMBERS, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com,mailroom@rkdewanmail.com
130	MUMBAI	201827008949	09/12/2020 00:00:00	CHADHA And CHADHA IP Regus Platina Level 9 G Block Plot C 59 Bandra Kurla Complex Bandra (E) Mumbai 400 051 India.	info@candcip.in,patents@iprattorneys.com,info@iprattorneys.com

131	MUMBAI	201727039064	09/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India	ipo@knspartners.com
132	MUMBAI	202021042533	09/12/2020 00:00:00	H G Banker; PATENT AGENT (IN/PA:-2131) 'SATGURU HOUSE' Opp. VIKAS GRUH MAIN GATE, Nr. SHANDILYA COMPLEX, PALDI, AHMEDABAD, GUJARAT, INDIA. PIN:380007 M:-9427049858; INFO@SATGURUIP.COM	info@satguruip.com,levapor.india@gmail.com
133	MUMBAI	201727031971	09/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India Tel: +912249149700/ 727/ 777 Mobile No.+91 8130055293 Fax: +912249149701 Email: ipo@knspartners.com	ipo@knspartners.com
134	MUMBAI	201627041464	09/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India	ipo@knspartners.com
135	MUMBAI	201927003511	09/12/2020 00:00:00	K&S Partners Intellectual Property Attorneys C-915, Kailas Business Park, Hiranandani Link Road, Parksite, Vikhroli (West), Mumbai-400079, India Telephone No. + 91 (22) 49149700/ 727/ 777 Mobile No. +91 8130055293 Fax No. + 91 (22) 49149701 E-mail ID ipo@knspartners.com	ipo@knspartners.com
136	MUMBAI	201927022271	09/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA & COMPAN Advocates, Patent & Trademark Agents HK Avenue, 19, Swastik Society Navrangpura Ahmedabad 380009 INDIA	hkpatent@hkindia.com,info@hkindia.com
137	MUMBAI	201927014713	09/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
138	MUMBAI	201927026042	09/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018 Maharashtra, India	info@krishnaandsaurastri.com
139	MUMBAI	201927012104	10/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI-400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
140	MUMBAI	201727020697	10/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off. G.K. Marg Lower Parel Mumbai 400 013India	ipo@knspartners.com,lnchinta.ipo@nic.in

141	MUMBAI	201821038902	10/12/2020 00:00:00	Adv. (Mr.) Parag Manohar More Postal Address: INTELLECTUAL PLATFORM • Gr. Floor Mayuresh • Bungalow No. 4, P. R. More Rd., Near S. P. More College, Podi No. 1, Sec. 15, New Panvel, Navi Mumbai, Maharashtra 410206	paragm.more@gmail.com
142	MUMBAI	201827042853	10/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA & COMPANY Advocates, Patent & Trademark Agents HK Avenue, 19, Swastik Society Navrangpura, Ahmedabad 380009 INDIA	hkpatent@hkindia.com,info@hkindia.com
143	MUMBAI	201921015086	10/12/2020 00:00:00	Adastra IP B2-1050-Spaze iTech Park Sohna Road, 122002 Gurgaon, Delhi-NCR, India.	patent@adastraip.com
144	MUMBAI	201927020444	10/12/2020 00:00:00	Legasis Partners B-105, ICC Trade Towers, Senapati Bapat Road, Pune 411016, India	ip@legasis.in
145	MUMBAI	201927028781	10/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA & COMPANY Advocates, Patent & Trademark Agents HK Avenue, 19, Swastik Society Navrangpura, Ahmedabad 380009 INDIA	hkpatent@hkindia.com,info@hkindia.com
146	MUMBAI	201927016193	10/12/2020 00:00:00	Anjan Sen & Associates, Patent & Trade Mark Attorneys, 17, Chakraberia Road South, Kolkata - 700 025, India.	anjanonline@bsnl.net,Patentgroupnl@unilever.com,info@ipindiaasa.com,anjanonline@bsnl.in
147	MUMBAI	201921012587	10/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com,del@patentindia.com
148	MUMBAI	201921019285	10/12/2020 00:00:00	Name INFINVENT IP (Bhavik B. Patel) Postal Address A/9, Amruta Society, Nizampura, Vadodara-390 002. Gujarat, India. Telephone 02652780486 Mobile No 08238043022 Fax No. E-mail ID patent@infinventip.com infinventip@gmail.com	patent@infinventip.com,infinventip@gmail.com
149	MUMBAI	201824018256	10/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus, Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
150	MUMBAI	201724024887	10/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	info@iprattorneys.com
151	MUMBAI	201827046711	10/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
152	MUMBAI	201721009364	10/12/2020 00:00:00	NAVEEN KUMAR GAIROLA FLAT NO.6, NEELKAMAL BLDG., ROAD NO.12, SECTOR-11, NEW PANVEL-410206, MAHARASHTRA, INDIA.	support@advantus.co.in
153	MUMBAI	201727043303	10/12/2020 00:00:00	R.K.Dewan & Co. 5th Floor Podar Chambers S A. Brelvi Road Fort Mumbai 400001	dewan@rkdewanmail.com

154	MUMBAI	202021014659	10/12/2020 00:00:00	IPEXCEL INDIQUBE LAKESIDE GREEN GLEN LAYOUT, BELLANDUR, OUTER RING ROAD, NEXT TO SALARPURIA SOFTZONE BANGALORE - 560103, KARNATAKA	filings@ipexcel.com,filings@ipflair.com
155	MUMBAI	201921012917	10/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com
156	MUMBAI	201827040631	10/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI- 400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
157	MUMBAI	994/MUM/2015	10/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	info@iprattorneys.com,patents@iprattorneys.com
158	MUMBAI	201727034253	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGenInnova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India Telephone No. + 91 (22) 49149700/ 727/ 777 Mobile No. +91 8130055293 Fax No. + 91 (22) 49149701 E mail ID ipo@knspartners.com	ipo@knspartners.com
159	MUMBAI	201927007366	10/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
160	MUMBAI	201727012447	10/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India	sna@sna- ip.com,docket.sna@gmail.com,info @hkindia.com
161	MUMBAI	202021024895	10/12/2020 00:00:00	Prafulla Wange J4/70, Mourya Vihar, New D.P. Road, Near Sahajanand, Kothrud, Pune-411038 Maharashtra State, India	prafullawange@gmail.com
162	MUMBAI	201927021174	10/12/2020 00:00:00	Anjan Sen & Associates, Patent & Trade Mark Attorneys,17, Chakraberia Road South, Kolkata - 700 025, India.	anjanonline@bsnl.in,Patentgroupnl @unilever.com,info@ipindiaaas.com
163	MUMBAI	201921040615	10/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, 2nd floor, B&C Wing, Cnergy IT Park Appa Saheb Marathe Marg Prabhadevi, Mumbai Maharashtra 400025 India	iprdel@lakshmisri.com,malathi.l@lakshmisri.com
164	MUMBAI	201927001792	10/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
165	MUMBAI	201721032961	10/12/2020 00:00:00	DR.DEEPALI KASAT Block B/1203, Shagun Villa, Vip Road, opp Metro Wholesale, Near Shyam Mandir, Althan, Surat, Gujrat- 395017.	kasatdipali@gmail.com

166	MUMBAI	202027027781	10/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com
167	MUMBAI	201927004176	10/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI- 400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
168	MUMBAI	201827021627	10/12/2020 00:00:00	StratJuris Partners, #302 The Capital B • Wing, Adjacent Regent Plaza, Baner- Pashan Link Road, Pune 411045, Maharashtra, India, Phone no. 7888041660/70	ip@stratjuris.com
169	MUMBAI	201927026492	10/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com
170	MUMBAI	201627023478	10/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES 74F Venus Worli Seaface Mumbai 400 018, Maharashtra India	info@krishnaandsaurastri.com
171	MUMBAI	201827003044	10/12/2020 00:00:00	KRISHNA And SAURASTRI ASSOCIATES LLP 74/F Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com
172	MUMBAI	201927022552	10/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI- 400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
173	MUMBAI	201927023237	10/12/2020 00:00:00	StratJuris Law Partners, Office 203 & 204, Supreme Headquarters, Mumbai- Pune Highway, Mohan Nagar, Baner, Pune - 411045, Maharashtra, India 020 29708391 9545220444	ip@stratjuris.com
174	MUMBAI	201827033741	10/12/2020 00:00:00	K&S Partners Intellectual Property Attorneys C-915, Kailas Business Park, Hiranandani Link Road, Parksite, Vikhroli (West), Mumbai - 400079, India Telephone No. + 91 (22) 49149700/ 727/ 777 Mobile No. + 91 8130055293 Fax No. + 91 (22) 49149701 E-mail ID ipo@knspartners.com	ipo@knspartners.com
175	MUMBAI	201927022355	10/12/2020 00:00:00	StratJuris Law Partners, Office 203 & 204, Supreme Headquarters, Mumbai- Pune Highway, Mohan Nagar, Baner, Pune - 411045, Maharashtra, India.	ip@stratjuris.com
176	MUMBAI	202027021311	10/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
177	MUMBAI	201921015260	10/12/2020 00:00:00	M/s. ipMetrix Consulting Group No. 84, 1st Floor, 4th Cross, Panduranga Nagar, Bannerghatta Road, Bangalore - 560 0076	patent@ipmetrix.com
178	MUMBAI	201921035517	10/12/2020 00:00:00	Swapnil Gawande, BLI Consultancy Pvt. Ltd. R9, Harshnil, Eknath Puram, Near Yogakshem Colony, Amravati, 444607, (M.S.), India.	sjgawande@gmail.com,infobli100@ gmail.com
179	MUMBAI	201927023574	10/12/2020 00:00:00	Krishna & Saurastri Associates LLP 74/F, Venus, Worli Sea Face Mumbai 400 018	Patentgroupnl@unilever.com,info@ krishnaandsaurastri.com,patent@kri shnaandsaurastri.com

180	MUMBAI	1460/MUM/2013	10/12/2020 00:00:00	CLOSER2PATENTS, A-403, ATHENE BUILDING, LODHA PARADISE, NEAR MAJIWADA, THANE(WEST), MAHARASHTRA, INDIA.	abhishekp@closer2patents.com,doc ket@khuranaandkhurana.com,info @khuranaandkhurana.com
181	MUMBAI	201627011731	10/12/2020 00:00:00	LAW OFFICE OF H K ACHARYA & COMPANY ADVOCATES PATENT & TRADEMARKS ATTORNEYS HK AVENUE 19 SWASTICK SOCIETY NAVRANGPURA AHMEDABAD 380 009 GUJARAT INDIA.	hkpatent@hkindia.com
182	MUMBAI	201921015600	10/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, India Mobile No.: 7030395511	ip@legasis.in
183	MUMBAI	201927022961	10/12/2020 00:00:00	R.K.DEWAN & CO. PODAR CHAMBERS, 5TH FLOOR, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com
184	MUMBAI	201927044803	10/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys C-915, Kailas Business Park, Hiranandani Link Road, Parksite, Vikhroli (West), Mumbai-400079, India Telephone No. + 912249149700/ 727/ 777 Mobile No. +91 8130055293 Fax No. + 912249149701 E-mail ID ipo@knspartners.com	ipo@knspartners.com
185	MUMBAI	201727029478	10/12/2020 00:00:00	Dr. Rajeshkumar H. Acharya Law Office of H K ACHARYA & COMPANY Advocates Patent & Trademark Agents HK Avenue 19 Swastik Society Navrangpura Ahmedabad 380009 INDIA	hkpatent@hkindia.com
186	MUMBAI	332/MUMNP/2015	10/12/2020 00:00:00	LAW OFFICE OF H K ACHARYA & COMPANY ADVOCATES PATENT & TRADEMARKS ATTORNEYS HK AVENUE 19 SWASTICK SOCIETY NAVRANGPURA AHMEDABAD 380 009 GUJARAT INDIA.	info@hkindia.com,hkpatent@hkindia.com
187	MUMBAI	201821034737	10/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
188	MUMBAI	202027004762	10/12/2020 00:00:00	Trinity Nagpal Sandvik Asia Private Limited Old Mumbai Pune Road, Pune, Dapodi India Ph: +918408883110 +912027104213	trinity.nagpal@sandvik.com
189	MUMBAI	201821039922	10/12/2020 00:00:00	RIZVI COLLEGE OF ENGINEERING, NEW RIZVI EDUCATIONAL COMPLEX, OFF CARTER ROAD, RIZVI COMPLEX, BANDRA (WEST), MUMBAI-400050, MAHARASHTRA, INDIA	principal@eng.rizvi.edu.in
190	MUMBAI	201827032322	10/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	info@iprattonneys.com,patents@ipra ttonneys.com
191	MUMBAI	201621007790	10/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001	dewan@rkdewanmail.com,vedant.p ujari@accureslegal.com

192	MUMBAI	201821000930	11/12/2020 00:00:00	Mr. Vishal Renukadas Sardeshpande Q2/13, Krishna Kamal, Pashan-Sus Road, Pune-411021, Maharashtra, (India)	vishalsir@gmail.com,ipassociate@i pface.org
193	MUMBAI	3219/MUM/2014	11/12/2020 00:00:00	CROMPTON GREAVES CONSUMER ELECTRICALS LIMITED EQUINOX BUSINESS PARK, TOWER 3, 1ST FLOOR, EAST WING, LBS MARG, KURLA (WEST), MUMBAI-400 070,	shilpa@legasolv.com
194	MUMBAI	201727025569	11/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India	ipo@knspartners.com
195	MUMBAI	201927045947	11/12/2020 00:00:00	R.K.DEWAN & CO. PODAR CHAMBERS, S A. BRELVI ROAD, FORT, MUMBAI 400001 MAHARASHTRA INDIA	dewan@rkdewanmail.com
196	MUMBAI	201827034431	11/12/2020 00:00:00	R.K.Dewan & Co. 5th Floor Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001 MAHARASHTRA INDIA.	dewan@rkdewanmail.com
197	MUMBAI	201921005514	11/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560038, India	bangalore@knspartners.com
198	MUMBAI	201927007974	11/12/2020 00:00:00	CHANDRAKANT M. JOSHI PATENT & TRADE MARK ATTORNEYS, 5th & 6th Floor 501 VISHWANANAK, CHAKALA ROAD, ANDHERI (EAST), MUMBAI - 400 099. TEL. NO. +91- 22-28380848 FAX. NO. +91-22- 28380737 EMAIL. patents@cmjoshi.com	patents@cmjoshi.com
199	MUMBAI	202021035700	11/12/2020 00:00:00	IPEXCEL, INDIQUBE ORION, 24TH MAIN RD, GARDEN LAYOUT, SECTOR 2, HSR LAYOUT, BANGALORE-560102, KARNATAKA	filings@ipflair.com
200	MUMBAI	3516/MUM/2015	11/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES 74/F, Venus, Worli Sea Face Mumbai 400018	info@krishnaandsaurastri.com
201	MUMBAI	3927/MUM/2015	11/12/2020 00:00:00	M/S BHATE & PONKSHE ~12, Venumadhav Apts., 104/7, Off Lane No. 14, Prabhat Road, Pune- 411 004. INDIA	pwange@bhateponkshe.com,ipr@b hateponkshe.com
202	MUMBAI	202021007187	11/12/2020 00:00:00	Flat No. 604, Devrai Phase - II, Bapdev Chowk, Kiwale, Tal.- Haveli, Dist.- Pune 412101, Maharashtra, India	yuvrajstar@rediffmail.com,jyotijadh av48@gmail.com
203	MUMBAI	201821029816	11/12/2020 00:00:00	NAVINCHANDRA VADALIA, 801, PRABHAT COMPLEX 1, GOVERNMENT PRESS ROAD, RAJKOT-360001, GUJARAT, INDIA	navinvadalia@gmail.com

204	MUMBAI	201827034410	11/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	info@iprattorneys.com,patents@iprattorneys.com
205	MUMBAI	201627043223	11/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India	ipo@knspartners.com
206	MUMBAI	201927003393	11/12/2020 00:00:00	PLOT No. 12, THANE BELAPUR ROAD, TURBHE, NAVI MUMBAI- 400705, MAHARASHTRA, INDIA Mobile no.: +91 7506335637	indian.filing@basf.com
207	MUMBAI	201921001464	11/12/2020 00:00:00	Mr. VINEED NAIR A-1601, AHUJA TOWERS, EKSAR ROAD, BORIVALI (WEST), MUMBAI 400091 MAHARASHTRA INDIA	vineed_nr@yahoo.co.in
208	MUMBAI	201623043925	11/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com,patent@krishnaandsaurastri.com
209	MUMBAI	201827011500	11/12/2020 00:00:00	KAndS PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGenInnova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India Telephone No. + 91 (22) 49149700/ 727/ 777 Mobile No. +91 8130055293 Fax No. + 91 (22) 49149701	ipo@knspartners.com
210	MUMBAI	201727044180	11/12/2020 00:00:00	CHADHA & CHADHA Advocates Regus Business Center Level 2 Connaught Place Bund Garden Road Pune 411001 Maharashtra India.	info@iprattorneys.com,patents@iprattorneys.com
211	MUMBAI	201921014786	11/12/2020 00:00:00	HEMLATA MALVIYA, EM 58, INDUS TOWN, SECTOR 1, PITHAMPUR, DHAR-454775, MADHYA PRADESH, INDIA.	pravinmalviya200@gmail.com
212	MUMBAI	201927018431	11/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
213	MUMBAI	201621034737	11/12/2020 00:00:00	CHIRAG TANNA, INK IDEE, B-72, 62, 73 PEREIRA NAGAR NO. 7, KHOPAT, THANE (W) 400 601, MAHARASHTRA, INDIA	chirag@inkidee.com
214	MUMBAI	201927014300	11/12/2020 00:00:00	R.K.Dewan & Co. 5th Floor Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001, Maharashtra India.	dewan@rkdewanmail.com
215	MUMBAI	201927018094	11/12/2020 00:00:00	Khaitan & Co One Indiabulls Centre, 13 Floor 841, SenapatiBapatMarg Elphinstone Road Mumbai 400013, Maharashtra	kcpatents@khaitanco.com,adheesh.nargolkar@khaitanco.com
216	MUMBAI	201621005755	11/12/2020 00:00:00	Adv. Swapnil J. Gawande, R9, Harshnil, Eknathpuram, Near Yogakshem colony, Amravati, 444607, (M.S.), India.	sjgawande@gmail.com

217	MUMBAI	201927013892	11/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus, Worli Sea Face Mumbai 400 018, Maharashtra, India	info@krishnaandsaurastri.com
218	MUMBAI	201927016579	11/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
219	MUMBAI	201824002915	11/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018	info@krishnaandsaurastri.com,patent@krishnaandsaurastri.com
220	MUMBAI	201727024516	11/12/2020 00:00:00	K&S Partners Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India	ipo@knspartners.com
221	MUMBAI	201821004610	11/12/2020 00:00:00	MR. SUJIT DHANRAJ CHANDODE 001, SHREE GANESH ROYALE, MURLIDHAR WAZARE NAGAR, GOVIND NAGAR, NASHIK-422009, MAHARASHTRA, INDIA.	sevatek@gmail.com,info@anovip.com
222	MUMBAI	202022008635	11/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, 7th Floor, M3M Cosmopolitan, Sector 66, Golf Course Extension Road, Gurugram 122001, National Capital Region, India Mobile Nos.: +91 7042499356	sna@sna-ip.com,docket.sna@gmail.com
223	MUMBAI	201927007880	11/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
224	MUMBAI	201927016192	11/12/2020 00:00:00	Anjan Sen & Associates, Patent & Trade Mark Attorneys,17, Chakraberia Road South,Kolkata - 700 025, India.	patentgroup.india@unilever.com,info@ipindiaaasa.com
225	MUMBAI	201621030489	11/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, Central Square, Suite-328, Plaza III, 20 Manoharlal Khurana Marg, Bara Hindu Rao (off Rani Jhansi Road), Delhi-110006 (India) Mobile Nos.: +91 7042499356; 9205965311	sna@sna-ip.com,docket.sna@gmail.com
226	MUMBAI	201921018708	11/12/2020 00:00:00	Adastra IP 219, 2nd Floor, Tower A, DLF Towers - Jasola, Jasola District center, New Delhi, India. Pin Code 110025.	patent@adastraip.com,rahulb@adastraip.com
227	MUMBAI	201921024853	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, 2nd floor, B&C Wing, Cnergy IT Park Appa Saheb Marathe Marg Prabhadevi, Mumbai Maharashtra 400025 India	iprdel@lakshmisri.com,malathi.l@lakshmisri.com
228	MUMBAI	201821035355	11/12/2020 00:00:00	Legasis Partners, B-105, ICC Trade Tower, Senapati Bapat Road, Pune - 411016, Maharashtra, India	ip@legasis.in
229	MUMBAI	201827004473	11/12/2020 00:00:00	CHADHA And CHADHA Advocates Regus Business Center Level 2 Connaught Place Bund Garden Road Pune 411001 Maharashtra India.	info@iprattorneys.com,patents@iprattorneys.com

230	MUMBAI	201921020427	11/12/2020 00:00:00	GARGI PHADATARE FLAT NO.303,B WING , SAI DATTA NIWAS, NEAR TELCO COLONY, JAMBHULWADI LAKE ROAD, AMBEGOAN (KHURD),PUNE- 411046	phadataregargi@gmail.com,info@gmail.com,info@patentone.com
231	MUMBAI	201924016118	11/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus Worli Sea Face Mumbai 400 018 Maharashtra, India	info@krishnaandsaurastri.com
232	MUMBAI	201927016806	11/12/2020 00:00:00	CHADHA & CHADHA, Advocates, Regus Business Center, Level 2, Connaught Place, Bund Garden Road, Pune 411001, Maharashtra, India.	chetan@iprattorneys.com,info@iprattorneys.com
233	MUMBAI	201821015753	11/12/2020 00:00:00	Mr. TASE, Vijay Sharatchandra C/O Tata Power Company Limited, Strategic Engineering Division , 42, Off Saki Vihar Road, Andheri (East), Mumbai 400072, Maharashtra, India email id - vijayt@peertechnical.net	vijayt@peertechnical.net
234	MUMBAI	201824024478	11/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 74/F, Venus, Worli Sea Face Mumbai 400 018, Maharashtra, India	info@krishnaandsaurastri.com,patent@krishnaandsaurastri.com
235	MUMBAI	201727036675	11/12/2020 00:00:00	Nishith Desai Associates 93 B Mittal Court Nariman Point Mumbai 400021 INDIA	patents@nishithdesai.com
236	MUMBAI	201827017411	11/12/2020 00:00:00	Legasis Partners B-105, ICC Trade Towers, Senapati Bapat Road, Pune 411016, India	ip@legasis.in
237	MUMBAI	201727039930	11/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys B1 601 6th Floor Marathon NextGen Innova Opposite Peninsula Corporate Park Off G. K. Marg Lower Parel Mumbai 400013 India Telephone No. + 91 (22) 49149700 Mobile No. +91 8130055293 Fax No. + 91 (22) 49149701 E mail ID ipo@knspartners.com	ipo@knspartners.com
238	MUMBAI	3088/MUM/2014	11/12/2020 00:00:00	M. S. KHADILKAR & A. A. KIRPEKAR K2 I.P.R. (PATENT & TRADEMARK ATTORNEYS) 701-702, CRYSTAL TOWER, MARUTI LANE, BEHIND HOTEL RESIDENCY, FORT, MUMBAI - 400 001, MAHARASHTRA, INDIA	info@k2ipr.in
239	MUMBAI	201827044622	11/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House at Millennium Plaza, Sector 27 Gurgaon 122 009, India.	remfry-sagar@remfry.com,dewan@rkdewainmail.com,Remfry-Sagar@remfry.com

WEEKLY ISSUED FER (CHENNAI)

SNO	LOCATION	APPLICATION NUMBER	FER DATE	ADDRESS FOR SERVICE	EMAIL
1	CHENNAI	201747013969	07/12/2020 00:00:00	B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI 110 029.	iprdel@lakshmisri.com
2	CHENNAI	3152/CHE/2015	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road Guindy Chennai 600 032	patent@depenning.com
3	CHENNAI	201647024689	07/12/2020 00:00:00	De Penning & De Penning, No. 120, Velachery Main Road, Guindy, Chennai 600032, India.	patent@depenning.com
4	CHENNAI	201847010398	07/12/2020 00:00:00	REMFY HOUSE AT THE MILLENNIUM PLAZA, SECTOR 27, GURGAON - 122 002. NEW DELHI NATIONAL CAPITAL REGION	remfry- sagar@remfry.com, seetha@remfry. com
5	CHENNAI	201947005415	07/12/2020 00:00:00	K&S Partners Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Ext.), Bangalore 560038, India; Tel No: +91 8040427900; Fax No: +91 8040427901; Mob No : +91 7349778249	shiva@knspartners.com, bangalore@ knspartners.com
6	CHENNAI	202041037981	07/12/2020 00:00:00	A. Naveen Kumar 16-8-746, New Malakpet, Hyderabad, Telangana - 500024.	ADVNAVEEN79@GMAIL.COM, NAVEEN@OSCARGLOBALRES EARCH.COM
7	CHENNAI	916/CHE/2015	07/12/2020 00:00:00	Dr.B.DEEPA Old o.9 ew o 29. Ekambaram Street, Old washermen pet, Chennai 600 021 Email:- intellpat@gmail.com Mobile: - 9962729896	intellpat@gmail.com
8	CHENNAI	201741044068	07/12/2020 00:00:00	Omprakash S.N (IN/PA 1095) Oms Patent Services Pvt. Ltd. #2788, 16 Cross, 8B Main, Near Saraswathi Hospital, Banashankari II stage, Bengaluru 560 070, Karnataka, India. omprakash@omspatentservices.com	omprakash@omspatentservices.com .contact@omspatentservices.com
9	CHENNAI	201941048531	07/12/2020 00:00:00	Dr. D. SIVAKUMAR, PROFESSOR, DEPARTMENT OF INFORMATION TECHNOLOGY, EASWARI ENGINEERING COLLEGE, BHARATHI SALAI, RAMAPURAM, CHENNAI-600 089, TAMILNADU, INDIA. dgsivakumar@gmail.com	dgsivakumar@gmail.com
10	CHENNAI	202047046616	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
11	CHENNAI	201847042045	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
12	CHENNAI	201941011460	07/12/2020 00:00:00	SAINTGITS COLLEGE OF ENGINEERING, KOTTUKULAM HILLS, PATHAMUTTOM, KOTTAYAM-686532, KERALA. ppmtech3002@gmail.com	ppmtech3002@gmail.com

13	CHENNAI	201741042949	07/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700 091, India Phone: - +91(0)33 2357 1010/12/15 Tele Fax: - +91(0)(33) 23571018/19 E-mail:- lsdavar@vsnl.com davar@cal2.vsnl.net.in docketing@lsdavar.in mailinfo@lsdavar.in	docketing@lsdavar.in,mailinfo@lsdavar .in,kolkatapatent@Lsdavar.in
14	CHENNAI	201841041997	07/12/2020 00:00:00	Prometheus Patent Services Pvt Ltd, Plot No. 34B, Sai Dwaraka Sinman, 1st Floor, HUDA Heights, Near Lotus Pond, MLA Colony, Road No. 12, Banjarahills, Hyderabad-500034, Telangana, India.	naresh@prometheusip.com
15	CHENNAI	201947006823	07/12/2020 00:00:00	R R Nair, De Penning & De Penning, 120 Velachery Main Road, Guindy, Chennai, Tamil Nadu, India, Pin Code-600 032.	patent@depenning.com
16	CHENNAI	201741037232	07/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com,dock et@khuranaandkhurana.com
17	CHENNAI	201747020067	07/12/2020 00:00:00	De Penning & De Penning 120, Velachery Main Road, Guindy, Chennai 600 032.	patent@depenning.com
18	CHENNAI	201747020894	07/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore -560 038, Karnataka, India	bangalore@knspartners.com
19	CHENNAI	201847001767	07/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law 376 B (Old No. 202), Avvai Shanmugam Salai,Gopalapuram Chennai - 600 086 Tel/Fax: +91-44-42637392 Email: remfry- sagar@remfry.com patents@remfry.com	remfry- sagar@remfry.com,seetha@remfry.com
20	CHENNAI	201947044780	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
21	CHENNAI	4352/CHE/2015	07/12/2020 00:00:00	Dr.B.DEEPA Old No.9 New No 29. Ekambaram Street, Old washermen pet, Chennai 600 021 Email:- intellpat@gmail.com Mobile:- 9962729896	intellpat@gmail.com
22	CHENNAI	201847042189	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
23	CHENNAI	201944038524	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402 patent@depenning.com	patent@depenning.com
24	CHENNAI	201747020631	07/12/2020 00:00:00	Law Firm of Naren Thappeta # 7, Sigma Soft Tech Park, 5th Floor, Beta Block, Whitefield Main Road, Varthur Kodi Bangalore, Karnataka- 560 066, INDIA.	ipo@iphorizons.com

25	CHENNAI	201847042049	07/12/2020 00:00:00	De Penning & De Penning No. 120 Velachery Main Road, Guindy, Chennai 600 032, India	patent@depenning.com
26	CHENNAI	201941011462	07/12/2020 00:00:00	SAINTGITS COLLEGE OF ENGINEERING, KOTTUKULAM HILLS, PATHAMUTTOM, KOTTAYAM-686532, KERALA. ppmtech3002@gmail.com	ppmtech3002@gmail.com
27	CHENNAI	1676/CHE/2014	07/12/2020 00:00:00	DEPUTY GENERAL MANAGER, IT DEPARTMENT, FEDERAL BANK LTD, FEDERAL TOWERS, ALUVA, KERALA - 683 101, KERALA.	johnson@federalbank.co.in
28	CHENNAI	201747009691	07/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar, Chennai- 60020 (India) Phone No: 91-44-43443777, 120-4059300 Fax No: 120-4243056, 91- 44-43504232 E-mail: email@anandandanand.com / chennaianandandanand@yahoo.co.in/ archana@anandandanand.com	email@anandandanand.com
29	CHENNAI	201747013548	07/12/2020 00:00:00	REMFY & SAGAR, REMFRY HOUSE AT THE MILLENNIUM PLAZA, SECTOR 27, GURGAON - 122 002. NEW DELHI NATIONAL CAPITAL REGION. remfry-sagar@remfry.com	remfry- sagar@remfry.com,seetha@remfry.com
30	CHENNAI	201641030686	07/12/2020 00:00:00	TATA ELXSI LIMITED ITPB Road, Whitefield, Bangalore 560048, India	shery.nair@tataelxsi.co.in
31	CHENNAI	201841035161	07/12/2020 00:00:00	KUMAR NIKHIL BHASKAR F-702, ACE ASPIRE, PLOT NO. GH-02A, SECTOR TECHZONE 4, GREATER NOIDA (WEST), UTTAR PRADESH, INDIA 201306	bhaskarnikhil@gmail.com
32	CHENNAI	201847000857	07/12/2020 00:00:00	De Penning & De Penning, No. 120, Velachery Main Road, Guindy, Chennai-600032	patent@depenning.com
33	CHENNAI	201847042838	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
34	CHENNAI	201741038655	07/12/2020 00:00:00	PRANAV SREENIVASA RAO, C- 502, MANTRI SYNERGY, PADUR TAMILNADU, INDIA 603103. spranav1997@yahoo.in	spranav1997@yahoo.in
35	CHENNAI	201847002566	07/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN 2, Wallace garden, 2nd Street, Chennai - 600 006 India	iprdel@lakshmisri.com
36	CHENNAI	6143/CHE/2015	07/12/2020 00:00:00	KAnalysis Consultant (P.) Ltd KH- 368/369, First and Second Floor, Sultanpur M.G. Road, New Delhi- 110030 Tel: 91-11-26808990 Mobile: 9811336990 docket@kanalysis.com	docket@kanalysis.com
37	CHENNAI	201841042655	07/12/2020 00:00:00	BananaIP Counsels No.40,2nd Floor, 3rd Main Road, JC Industrial Estate, Kanakapura Road Bangalore-62. Landmark Near Metro	patent@bananaip.com,nitin@banan aip.com

38	CHENNAI	201841045703	07/12/2020 00:00:00	Dr. V. Dhanakoti, Associate Professor, Department of Computer Science & Engineering, Valliammai Engineering College, SRM Nagar, Kattangulathur, Chennai-603203. koti555@gmail.com	koti555@gmail.com
39	CHENNAI	4555/CHE/2015	07/12/2020 00:00:00	Global IP Services Pvt. Ltd., 198F, 27th Cross, 3rd Block, Jayanagar, Bangalore - 560011, Karnataka, INDIA	docketing@globalipservices.com
40	CHENNAI	201844005685	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032.	patent@depenning.com
41	CHENNAI	201941042646	07/12/2020 00:00:00	Podar Chambers, S. A. Brelvi Road, Fort, Mumbai-400001, Maharashtra, India.	dewan@rkdewanmail.com
42	CHENNAI	201741010280	07/12/2020 00:00:00	Patentwire Consultants Pvt. Ltd. B-10, Ground Floor, Vishwakarma Colony M.B. Road, New Delhi-110044, India Mobile: +91 9560262612 Telephone: +91 11 26360036 Fax: +91 11 26360037 www.patentwire.co.in	desk@patentwire.co.in, patentwire@patentwire.co.in
43	CHENNAI	201847040319	07/12/2020 00:00:00	2801 Hemavathy, Nandi Enclave, Banashankari III Stage, Bangalore 560085, India	info@krishnaandsaurastri.com
44	CHENNAI	201748019036	07/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, 2, Wallace garden, 2nd Street, Chennai - 600 006 India	iprdel@lakshmisri.com
45	CHENNAI	201841034452	07/12/2020 00:00:00	Kshitij Malhotra c/o Global IP India, B-703, Crown Apartments, Plot 18B, Sector 7, Dwarka, New Delhi 110075, India.	gipindia.ipr@gmail.com, mail@gip-india.in
46	CHENNAI	201941018623	07/12/2020 00:00:00	D. MOSES JEYAKARAN Advocate, Trademark & Patent Attorney IN/PA 369 #245/105 METTU STREET, AYANAVARAM, CHENNAI - 600 023	arun.may8@gmail.com, mjeyakaran@yahoo.com
47	CHENNAI	202041025424	07/12/2020 00:00:00	VELAN NAGAR, P V VAITHIYALINGAM ROAD, PALLAVARAM, CHENNAI, TAMILNADU-600117, INDIA. patent.vels@eattributes.com	patent.vels@eattributes.com
48	CHENNAI	201747012860	07/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law 376 B (Old No. 202), Avvai Shanmugam Salai, Gopalapuram Chennai - 600 086 Tel/Fax: +91-44-42637392 Email: remfry-sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com, seetha@remfry.com
49	CHENNAI	201747038096	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai-600 032.	patent@depenning.com
50	CHENNAI	201947036008	07/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar, Chennai-60020 (India) Phone No: 91-44-43443777, 120-4059300 Fax No: 120-4243056, 91-44-43504232 E-mail: email@anandandanand.com / chennaianandanand@yahoo.co.in/ archana@anandandanand.com Mobile No: +91 9717990240	archana@anandandanand.com, email@anandandanand.com

51	CHENNAI	201644026783	07/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law 376 B (Old No. 202), Avvai Shanmugam Salai, Gopalapuram Chennai - 600 086 Tel/Fax: +91-44-42637392 Email: remfry-sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com
52	CHENNAI	201741037903	07/12/2020 00:00:00	SANJAY KESHARWANI, B-303, EMGEE GREENS C. H. S. LTD., INDIA STEEL COMPOUND, M.T.V. ROAD, WADALA (EAST), MUMBAI - 400037, MAHARASHTRA - INDIA.	kesharwni.sanjay@gmail.com, patentkraft@gmail.com, sanjay@patentkraft.com
53	CHENNAI	201947018371	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
54	CHENNAI	201947020120	07/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India cal@patentindia.com	cal@patentindia.com
55	CHENNAI	201741026420	07/12/2020 00:00:00	R.K.Dewan & Co, Podar Chambers, S. A. Brelvi Road, Fort, Mumbai-400001	dewan@rkdewanmail.com
56	CHENNAI	201947035616	07/12/2020 00:00:00	InvnTree IP Services, 399, 15th Cross, 5th main, Sector-6, HSR Layout, Bengaluru: 560102 ph: 9845173455 ipo@invntree.com	ipo@invntree.com
57	CHENNAI	201847048857	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
58	CHENNAI	202047029867	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
59	CHENNAI	202047030062	07/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
60	CHENNAI	201941038441	08/12/2020 00:00:00	Mr. ASHOKKUMAR P, VELLORE INSTITUTE OF TECHNOLOGY, GORBACHEV ROAD, VELLORE, TAMILNADU, INDIA-632014. patent.ip@eattributes.com	patent.ip@eattributes.com
61	CHENNAI	201741020986	08/12/2020 00:00:00	LEXORBIS, 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001, Telephone No. 91 11 23716565 Mobile No. 9811161518 Fax No. 91 11 23716556 E-mail ID mail@lexorbis.com	mail@lexorbis.com
62	CHENNAI	201947042477	08/12/2020 00:00:00	HASAN AND SINGH, No. 4, Sree Nilayam Apartment, Plot No. 12, Camelot Layout (Near Chirec Public School), Kondapur, Hyderabad-500084, Telangana, India.	afzal@hasanandsingh.com
63	CHENNAI	201647041451	08/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com

64	CHENNAI	201947006989	08/12/2020 00:00:00	Philips Lighting India Limited 5th Floor, Green Heart- MMTP Phase IV, Manyata Tech Park, Nagavara, Bangalore- 560045, India. Telephone No. 080-41892409 Mobile No. +91-9980836239	prasad.narasimha@lighting.com,ip.india @lighting.com,ip.india@signify.com
65	CHENNAI	201944010548	08/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
66	CHENNAI	201941020064	08/12/2020 00:00:00	K & S Partners Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560 038, Karnataka, INDIA.	bangalore@knspartners.com
67	CHENNAI	201847008566	08/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar,Chennai- 60020 (India) Phone No: 91-44-43443777, 120-4059300 Fax No: 120-4243056, 91- 44-43504232 E-mail: email@anandandanand.com / chennaianandandanand@yahoo.co.in/ archana@anandandanand.com Mobile No: +91 9717990240	archana@anandandanand.com,email@a nandandanand.com,lnchinta.ipo@nic.in
68	CHENNAI	201747021776	08/12/2020 00:00:00	Anand & Anand Advocates, Flat GA, AR Villa, New No. 31 (Old No. 13), 3rd Main Road, Gandhi Nagar, Adyar, Chennai- 60020, India. Phone No: 91 44 43443777 120 4059300 Fax No: 120 4243056 91 44 43504232 E mail: email@anandandanand.com / chennaianandandanand@yahoo.co.in/ archana@anandandanand.com	email@anandandanand.com,Ritika@ana ndandanand.com,archana@anandandana nd.com,chennaianandandanand@yahoo. co.in
69	CHENNAI	202041023133	08/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com
70	CHENNAI	201847044560	08/12/2020 00:00:00	Anandan S, De Penning & De Penning, 120 Velachery Main Road, Guindy, Chennai, Tamil Nadu, India, Pin Code-600 032.	patent@depenning.com
71	CHENNAI	201747012785	08/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar,Chennai-60020 (India) Phone No: 91-44-43443777, 120-4059300 Fax No: 120-4243056, 91-44- 43504232 E-mail: email@anandandanand.com / chennaianandandanand@yahoo.co.in/ archana@anandandanand.com chennaianandandanand@yahoo.co.in/ archana@anandandanand.com	chennai@anandandanand.com,Ritik a@anandandanand.com,archana@a nandandanand.com,email@anandan danand.com,chennaianandandanand @yahoo.co.in
72	CHENNAI	201847043137	08/12/2020 00:00:00	MS. ANURADHA VAIDYANATHAN & MRS. A.V. NATHAN, PATNMARKS 451, 2ND CROSS, 3RD BLOCK, 3RD STAGE, BASAVESHWARANAGAR, BANGALORE 560 079, KARNATAKA STATE, INDIA.	office@patnmarks.com
73	CHENNAI	201641030828	08/12/2020	Flat No. 10, Door No: 45-57-17/5/10, City	sekkhar54@gmail.com,srinivas@eevate

			00:00:00	Towers, Narasimhanagar, Vishakapatnam-530024, India.	ch.com
74	CHENNAI	201944042037	08/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032	patent@depenning.com
75	CHENNAI	201741009371	08/12/2020 00:00:00	Arun Kishore Narasani , Patent Agent M/s. ipMetrix Consulting Group No. 84, 1st Floor, 4th Cross, Panduranga Nagar, Bannerghatta Road, Bangalore - 560 076	patent@ipmetrix.com
76	CHENNAI	201847018797	08/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, 2, Wallace garden, 2nd Street, Chennai - 600 006 India	iprdel@lakshmisri.com
77	CHENNAI	201641031066	08/12/2020 00:00:00	M/S. TVS MOTOR COMPANY, JAYALAKSHMI ESTATES, No.29, (OLD NO.8) HADDOWS ROAD, CHENNAI - 600 006 TAMIL NADU, INDIA	iprtvs@tvsmotor.com
78	CHENNAI	3663/CHE/2015	08/12/2020 00:00:00	IPexcel Services Pvt. Ltd. Indiqube Orion, 24th Main Rd, Garden Layout, Sector 2, HSR Layout, Bangalore-560102, Karnataka	filings@ipexcel.com
79	CHENNAI	201947046900	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560 038, Karnataka, India Telephone No. +91 8040427900 Mobile No. +91 7349778249 Fax No. +91 8040427901 E-mail ID. bangalore@knspartners.com	nikhil@knspartners.com,bangalore@knspartners.com
80	CHENNAI	201741040260	08/12/2020 00:00:00	P. ILANANGAI, No.5/3, 2-B, Kantha Ramaniyam, RK Nagar, First Cross Street, Mandaveli, Chennai-600028.	ilanangai_ilan@yahoo.co.in,ilanangai_ilan@yahoo.com
81	CHENNAI	201841044984	08/12/2020 00:00:00	Dr. A.SHANMUGA SUNDARAM, M.V.Sc., ASSISTANT PROFESSOR, LIVESTOCK FARM COMPLEX, TANUVAS, MADHAVARAM MILK COLONY, CHENNAI - 600 051. shanmu.vet@gmail.com	shanmu.vet@gmail.com
82	CHENNAI	201947008567	08/12/2020 00:00:00	Signify Innovation India Ltd. 5th Floor, Green Heart- MMTP Phase IV, Manyata Tech Park, Nagavara, Bangalore- 560045, India.	prasad.narasimha@lighting.com,ip.india@signify.com
83	CHENNAI	5564/CHE/2015	08/12/2020 00:00:00	Chaitanya Wingkar, (Reg. No. IN/PA-1532), Azurra, (Reg. No. IN/PA-1472) Sandeep Rao, (Reg. No. IN/PA-2098) , C/o GE India Technology Centre Pvt Ltd. John F. Welch Technology Center, 122, EPIP Phase 2, Hoodi Village, Whitefield Road, Bangalore 560066 INDIA	bpo.mail@ge.com,docket@kanalysis.com
84	CHENNAI	201848022554	08/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys New Door No. 15 (Old No. 3) Postal Colony 4th Street, West Mambalam, Chennai 600033, Tamil Nadu, India.	IPO@KNSPARTNERS.COM,ipo@knspartners.com
85	CHENNAI	201844015966	08/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032	patent@depenning.com
86	CHENNAI	201847042750	08/12/2020 00:00:00	S&H Partners Office No. 0A126, 43, Galaxy, Residency Road, Bangalore 560025, India Email: patent@sandhpartners.com, samuel@sandhpartners.com Ph: +91 78999 09460, +91 80731 08490	patent@sandhpartners.com,samuel@sandhpartners.com

87	CHENNAI	201947044456	08/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
88	CHENNAI	201747027134	08/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar, Chennai-60020 (India)	email@anandandanand.com,Ritika @anandandanand.com,archana@an andanandanand.com,chennaianandan anand@yahoo.co.in
89	CHENNAI	201747012409	08/12/2020 00:00:00	REMFY & SAGAR, REMFRY HOUSE AT THE MILLENNIUM PLAZA, SECTOR 27, GURGAON - 122 002. NEW DELHI. NATIONAL CAPITAL REGION	remfry-sagar@remfry.com
90	CHENNAI	201947013591	08/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India cal@patentindia.com	cal@patentindia.com
91	CHENNAI	201847044685	08/12/2020 00:00:00	HASAN AND SINGH, Flat No. 04, Sree Nilayam Apartment, Plot No. 12, Camelot Layout (Near Chirec Public School), Kondapur, Hyderabad- 500084, India Phone: +91- 8121388786 / +91-40-23019786 / Cell: +91-9492033581 Fax: +91-40- 23013786 E-mail: afzal@hasanandsingh.com / hasan@hasanandsingh.com	afzal@hasanandsingh.com
92	CHENNAI	201847048856	08/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
93	CHENNAI	201844046736	08/12/2020 00:00:00	RNA, IP ATTORNEYS, 401-402, 4th Floor, Suncity Success Tower, Sector - 65, Golf Course Extension Road, Gurgaon - 122 005 National Capital Region (Haryana), India. Tel: +91- 124-4296999, Fax: +91-124-2841144 Email: patents@rnaip.com	patents@rnaip.com,shanthameena.c @sap.com
94	CHENNAI	201948001446	08/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address G-135F, SPENCER PLAZA, PHASE 3, 769 ANNA SALAI, CHENNAI 600002, INDIA Telephone No. 91(33)40177100 Mobile No. +919831360050 Fax No. 91(33)40088262 E-mail ID patents@dpahuja.com	patents@dpahuja.com,patent@depe nning.com
95	CHENNAI	201847043101	08/12/2020 00:00:00	Prasad Narasimha Philips Lighting India Limited 5th Floor, Green Heart- MMTP Phase IV, ManyataTech Park, Nagavara, Bangalore- 560045, India Mobile: +91-9980836239	prasad.narasimha@lighting.com,ip.i ndia@lighting.com,ip.india@signify .com
96	CHENNAI	201947025318	08/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com

97	CHENNAI	201841015666	08/12/2020 00:00:00	Bala Arjun Karthik Metayage IP Strategy Consulting LLP No. 501A , 4th Floor, E Block, PSG STEP, PSG College of Technology, Peelamedu, Coimbatore 641004, Tamilnadu, India.	ipo@myipstrategy.com
98	CHENNAI	201647029779	08/12/2020 00:00:00	Anand and Anand Advocates., B-41, NIZAMUDDIN EAST, NEW DELHI - 110 013.	email@anandandanand.com
99	CHENNAI	201744031324	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 8939824355	patent@depenning.com
100	CHENNAI	201847047157	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402 patent@depenning.com	patent@depenning.com
101	CHENNAI	201947005649	09/12/2020 00:00:00	Anand & Anand Advocates, Flat GA, AR Villa, New No. 31 (Old No. 13), 3rd main Road, Gandhi Nagar, Adyar, Chennai, Tamil Nadu, India, Pin Code-60020.	neeti@anandandanand.com,email@anandandanand.com
102	CHENNAI	201847012546	09/12/2020 00:00:00	S&H PARTNERS, Office No. 0A126, 43, Galaxy, Residency Road, Bangalore - 560025, Karnataka, India. Email: patent@sandhpartners.com, samuel@sandhpartners.com Ph: +91 78999 09460, +91 80731 08490	patent@sandhpartners.com,patent@depenning.com
103	CHENNAI	201641010057	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN 2, Wallace garden, 2nd Street, Chennai - 600 006 India	lsmds@lakshmisri.com,IPRDEL@LAKSHMISRI.COM
104	CHENNAI	201641029306	09/12/2020 00:00:00	M/s. MOHAN ASSOCIATES, Advocates, Patent & Trade Mark Attorneys, Ceebros Building, D-4, Illrd Floor, New no. 32(Old No.11), Cenotaph Road, Teynampet, Chennai- 600 018, India. brinda@iprightsindia.com	brinda@iprightsindia.com,sureshreddy@symedlabs.com
105	CHENNAI	202041035317	09/12/2020 00:00:00	HIG 139, Bharat Nagar, Moosapet, Hyderabad, Telangana- 500018	srinivas@eevatech.com.patents@eevatech.com
106	CHENNAI	201947006262	09/12/2020 00:00:00	S&H PARTNERS, Office No. 0A126, 43, Galaxy, Residency Road, Bangalore - 560025, Karnataka, India. Email: patent@sandhpartners.com, samuel@sandhpartners.com Ph: +91 78999 09460, +91 80731 08490	patent@sandhpartners.com,patent@depenning.com
107	CHENNAI	201647025551	09/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar,Chennai-60020 (India) Phone No: 91-44-43443777, 120-4059300 Fax No: 120-4243056, 91-44-43504232 E-mail: email@anandandanand.com / chennaianandandanand@yahoo.co.in/ archana@anandandanand.com	email@anandandanand.com
108	CHENNAI	201947033616	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
109	CHENNAI	3083/CHE/2015	09/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com

110	CHENNAI	202047033835	09/12/2020 00:00:00	GEORGEKUTTY P.M, PMG ASSOCIATES, EF7-10 VASANTH NAGAR, PALARIVATTOM, COCHIN 682025	INFO@PMGIP.COM,info@pmgip.com
111	CHENNAI	201844046089	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
112	CHENNAI	201641021888	09/12/2020 00:00:00	M/s. MOHAN ASSOCIATES, Advocates, Patent & Trade Mark Attorneys, Ceebros Building, D-4, IIIrd Floor, New No.32(Old No.11), Cenotaph Road, Teynampet, Chennai - 600 018, India.	aamohan@iprightsindia.com
113	CHENNAI	201847020757	09/12/2020 00:00:00	InvnTree IP Services, 399, 15th Cross, 5th Main, Sector:6, HSR Layout, Bangalore: 560102, Karnataka, INDIA	ipo@invntree.com
114	CHENNAI	201747033614	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032.	patent@depenning.com
115	CHENNAI	201947011401	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 – 42213402	patent@depenning.com
116	CHENNAI	201641006676	09/12/2020 00:00:00	MR.S.SENTHIL MURUGAN, ASSOCIATE PROFESSOR, DEPARTMENT OF MECHANICAL ENGINEERING, MEPCO SCHLENK ENGINEERING COLLEGE, MEPCO ENGINEERING COLLEGE POST, VIRUDHUNAGAR (VIA) - 626 005, gctsegan@gmail.com	gctsegan@gmail.com
117	CHENNAI	201747021939	09/12/2020 00:00:00	REMFY & SAGAR Attorneys at Law, 376 B (Old No. 202), Avvai Shanmugam Salai Gopalapuram, Chennai 600 086 Tel/Fax: +91 44 42637392 Email: remfry sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com,remfrysagar@remfry.com
118	CHENNAI	201847035795	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
119	CHENNAI	201747005165	09/12/2020 00:00:00	Philips Intellectual Property & Standards Philips India Limited Philips Innovation Campus, MFAR, Manyata Tech Park, Manyata Nagar, Nagavara, Bangalore - 560045.	ravi.tumkur@philips.com,ip.administration.india@philips.com
120	CHENNAI	201647018265	09/12/2020 00:00:00	DR. T.V. RAVI PHILIPS INTELLECTUAL PROPERTY & STANDARDS PHILIPS ELECTRONICS INDIA LIMITED, MANYATA TECH PARK, NAGAVARA, BANGALORE-560045 Telephone No: 08041892407 Fax No : 08041892415 E - mail : ravi.tumkur@philips.com	ravi.tumkur@philips.com

121	CHENNAI	201847019630	09/12/2020 00:00:00	M/s. Law Firm of Naren Thappeta, #7, Sigma Soft Tech Park, 5th Floor, Beta Block, Whitefield Main Road, Varthur Kodi, Bangalore, Karnataka, PIN: 560 066, India. Mobile No: +91-9686207117 Telephone No: 080-28541041/42 /41529196/97 Fax No: 080-66886198 E-mail: ipo@iphorizons.com	ipo@iphorizons.com
122	CHENNAI	201747035070	09/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN 2 Wallace garden, 2nd Street, Chennai-600 006, India.	iprdel@lakshmisri.com,Inchinta.ipo@nic.in
123	CHENNAI	201647018657	09/12/2020 00:00:00	REMFRY & SAGAR, 376-B, (OLD NO.202), AVVAI SHANMUGAM SALAI, GOPALAPURAM, CHENNAI - 600 086.	remfry-sagar@remfry.com
124	CHENNAI	201647032330	09/12/2020 00:00:00	DR. T.V. RAVI PHILIPS INTELLECTUAL PROPERTY & STANDARDS PHILIPS ELECTRONICS INDIA LIMITED, MANYATA TECH PARK, NAGAVARA, BANGALORE-560045 Telephone No: 08041892407 Fax No : 08041892415 E - mail : ravi.tumkur@philips.com	ravi.tumkur@philips.com
125	CHENNAI	201841022190	09/12/2020 00:00:00	LEXORBIS, 709/710, Tolstoy House 15-17, Tolstoy Marg, New Delhi 110 001, India. Telephone No. 91 11 23716565 Mobile No. 9811161518 Fax No. 91 11 23716556 E-mail ID mail@lexorbis.com	mail@lexorbis.com
126	CHENNAI	202044011141	09/12/2020 00:00:00	De Penning & De Penning, 120 Velachery Main Road, Guindy , Chennai 600 032.	patent@depenning.com
127	CHENNAI	201844006135	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
128	CHENNAI	201941017863	09/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN, 2, Wallace garden, 2nd Street, Chennai - 600 006 India	iprdel@lakshmisri.com
129	CHENNAI	201641030062	09/12/2020 00:00:00	SUBRAMANIAM & ASSOCIATES, Attorneys - at law, Central Square, Suite-328, Plaza III, 20 Manoharlal Khurana Marg, Bara Hindu Rao (off Rani Jhansi Road), Delhi-110006 (India) Mobile Nos.: +91 7042499356; 9205965311	sna@sna-ip.com,docket.sna@gmail.com
130	CHENNAI	201847008458	09/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 4121/B, 6 th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560 038, Karnataka, INDIA	bangalore@knspartners.com
131	CHENNAI	201947011733	09/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys Door No. 15 (Old No. 3) Postal Colony 4th Street, West Mambalam, Chennai 600033, Tamil Nadu, India TEL: + 91 (44) 49317777 FAX:+ 91 (44) 49317788	CHENNAI@KNSPARTNERS.COM,chenai@knspartners.com
132	CHENNAI	201747030679	09/12/2020 00:00:00	DR. T.V. RAVI PHILIPS INTELLECTUAL PROPERTY & STANDARDS PHILIPS ELECTRONICS INDIA LIMITED MANYATA TECH PARK NAGAVARA BANGALORE 560045 Telephone No: 08041892407 Fax No : 08041892415 E mail : ravi.tumkur@philips.com	ravi.tumkur@philips.com

133	CHENNAI	201941028054	09/12/2020 00:00:00	Prometheus Patent Services Pvt Ltd, Plot No. 34B, Sai Dwaraka Sinman, 1st Floor, HUDA Heights, Near Lotus Pond, MLA Colony, Road No. 12, Banjarahills, Hyderabad-500034, Telangana, India.	patentagent@prometheusip.com
134	CHENNAI	201741039806	09/12/2020 00:00:00	HASAN AND SINGH, Flat No. 04, Sree Nilayam Apartment, Plot No. 12, Camelot Layout (Near Chirec Public School), Kondapur, Hyderabad- 500084, India.	afzal@hasanandsingh.com,hasan@h asanandsingh.com
135	CHENNAI	201947032478	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
136	CHENNAI	201947036864	09/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402 patent@depenning.com	patent@depenning.com
137	CHENNAI	201947008738	09/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560 038, Karnataka, INDIA. Telephone no.: +91-80- 40427900 Mobile no.: +91- 7349778249 Fax no.: +91-80- 40427901	cnaveen@knspartners.com, knk@ka nkrishme.com
138	CHENNAI	201941004256	09/12/2020 00:00:00	SHRI. MURALI B, DEPARTMENT OF MECHANICAL ENGINEERING VEL TECH, NO. 60, VELTECH ROAD, AVADI, CHENNAI - 600 062.	bmprojectss@gmail.com
139	CHENNAI	201947036860	10/12/2020 00:00:00	S&H Partners, No.43, WeWork Galaxy, Office no. 0A 126, Residency Road, Bangalore - 560 025, Karnataka, India. Email: patent@sandhpartners.com, samuel@sandhpartners.com Ph: +91 78999 09460, +91 80731 08490	patent@sandhpartners.com,samuel @sandhpartners.com
140	CHENNAI	201847020804	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
141	CHENNAI	201747006086	10/12/2020 00:00:00	De Penning & De Penning No. 120 Velachery Main Road, Guindy, Chennai 600032.	patent@depenning.com
142	CHENNAI	201647032682	10/12/2020 00:00:00	De Penning & De Penning, No. 120 Velachery Main Road, Guindy, Chennai 600032, India.	patent@depenning.com
143	CHENNAI	4220/CHE/2015	10/12/2020 00:00:00	RAJESHWARI H. RAJESHWARI & ASSOCIATES AMSOFT BUSINESS CENTRE UNITECH TRADE CENTRE Sector 43, Gurgaon - 122 002 Haryana, India. Tel: + 91-11-41038911 Fax: +91- 11-43851067 Mobile No. 9910206718 Email: rajeshwari@ralelegal.co.in; patent@ralelegal.co.in	rajeshwari@ralelegal.co.in

144	CHENNAI	201847014009	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
145	CHENNAI	201847031787	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
146	CHENNAI	201647034376	10/12/2020 00:00:00	De Penning & De Penning, No.120, Velachery Main Road, Guindy, Chennai-600032.	patent@depenning.com
147	CHENNAI	1200/CHE/2015	10/12/2020 00:00:00	SKS Law Associates C1/611, Mayfair Tower, Charmwood Village, Surajkund, Faridabad-121009 Haryana, India	sunita@skslaw.org
148	CHENNAI	3500/CHE/2015	10/12/2020 00:00:00	KAnalysis Consultant (P.) Ltd KH- 368/369, First and Second Floor, Sultanpur M.G. Road, New Delhi- 110030 Tel: 91-11-26808990 Mobile: 9811336990 E-mail: docket@kanalysis.com	docket@kanalysis.com,bpo.mail@g e.com,DOCKET@KANALYSIS.C OM
149	CHENNAI	201647043492	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
150	CHENNAI	201947054300	10/12/2020 00:00:00	PATENTS AND LICENSING DEPARTMENT Novozymes South Asia Pvt. Ltd. Plot No. 32, 47-50 EPIP Area, Whitefield Bangalore 560066 KARNATAKA, INDIA	patentsin@novozymes.com
151	CHENNAI	201841010485	10/12/2020 00:00:00	TATA ELXSI LIMITED, ITPB Road, Whitefield, Bangalore 560048, India	shery.nair@tataelxsi.co.in
152	CHENNAI	201847009280	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
153	CHENNAI	201947017305	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
154	CHENNAI	201647037305	10/12/2020 00:00:00	De Penning & De Penning, No. 120, Velachery Main Road, Guindy, Chennai- 600032.	patent@depenning.com
155	CHENNAI	201744017616	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai -600032.	patent@depenning.com
156	CHENNAI	202047024556	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
157	CHENNAI	201847025639	10/12/2020 00:00:00	DR. T.V. RAVI PHILIPS INTELLECTUAL PROPERTY & STANDARDS PHILIPS INDIA LIMITED, MANYATA TECH PARK, NAGAVARA, BANGALORE-560045 Telephone No: 08041892407 Fax No : 08041892415 E - mail : ip.administration.india@philips.com	ip.administration.india@philips.com

158	CHENNAI	201641010262	10/12/2020 00:00:00	Kalyan Chakravarthy/Somashekar Ramakrishna #40,2nd Floor, JC Industrial Estate, Kanakapura Road Bangalore 62 Landmark: Near Metro	patent@bananaip.com,rsshekar@ba nanaip.com
159	CHENNAI	201641044048	10/12/2020 00:00:00	Dommaraju.Krishna Mohan Raju 6/840, SARASWATHIPURAM, RAJAMPET-516115, KADAPA(DT), ANDHRA PRADESH STATE, INDIA	krishnamohan.inventions@gmail.co m
160	CHENNAI	201744005200	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032. 8939824355	patent@depenning.com
161	CHENNAI	201747007769	10/12/2020 00:00:00	REMFY & SAGAR, REMFRY HOUSE AT THE MILLENNIUM PLAZA, SECTOR 27, GURGAON - 122 002, NEW DELHI, NATIONAL CAPITAL REGION.	remfry-sagar@remfry.com
162	CHENNAI	201847048268	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
163	CHENNAI	201741039295	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560 038, Karnataka, India	bangalore@knspartners.com
164	CHENNAI	202041023684	10/12/2020 00:00:00	Eeva IP & IT Services Pvt Ltd, 1st Floor, HIG 139, Bharat Nagar Colony, Moosapet, Hyderabad- 500018, Telangana, India.	srinivas@eevatech.com
165	CHENNAI	201647028647	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
166	CHENNAI	201941036738	10/12/2020 00:00:00	P. ABDUL AZEEM, ASSOCIATE PROFESSOR, NIT, WARANGAL, TELANGANA, INDIA-506004. drazeem2002@gmail.com	drazeem2002@gmail.com
167	CHENNAI	202044015597	10/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys A-001, Nitesh Central Park, Near Bagalur Crossing, Off Bellary Road, Bengaluru - 560064, India.	info@khuranaandkhurana.com
168	CHENNAI	201647044440	10/12/2020 00:00:00	REMFY HOUSE AT THE MILLENNIUM PLAZA, SECTOR 27, GURGAON - 122 002. NEW DELHI NATIONAL CAPITAL REGION	remfry-sagar@remfry.com
169	CHENNAI	201747030841	10/12/2020 00:00:00	Dr. T.V. Ravi Philips Intellectual Property & Standards Philips India Limited Philips Innovation Campus, MFAR, Manyata Tech Park, Manyata Nagar, Nagavara, Bangalore - 560 045.	ravi.tumkur@philips.com
170	CHENNAI	201747019626	10/12/2020 00:00:00	REMFY & SAGAR, Attorneys at Law, 376 B (Old No. 202), Avvai Shanmugam Salai, Gopalapuram, Chennai- 600 086. Tel/Fax: +91 44 42637392 Email: remfry sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com

171	CHENNAI	201647033368	10/12/2020 00:00:00	LAKSHMIKUMARAN & SRIDHARAN 2, Wallace garden, 2nd Street, Chennai - 600 006 India Telephone No.: (+91) 044 2833 4700 Fax No: (+91) 044 2833 4702 Email: iprdel@lakshmisri.com	iprdel@lakshmisri.com,IPRDEL@L AKSHMISRI.COM
172	CHENNAI	201841006901	10/12/2020 00:00:00	DR.K.RAMESH PROFESSOR / ECE NANDHA ENGINEERING COLLEGE, ERODE - 638052, INDIA. rameshk.me@gmail.com	rameshk.me@gmail.com
173	CHENNAI	201647029868	10/12/2020 00:00:00	LAKSHMIKUMARAN & SRIDHARAN 2, Wallace garden, 2nd Street, Chennai - 600 006 India Telephone No.: (+91) 044 2833 4700 Fax No: (+91) 044 2833 4702 Email: iprdel@lakshmisri.com	iprdel@lakshmisri.com
174	CHENNAI	201947043405	10/12/2020 00:00:00	PATENTS AND LICENSING DEPARTMENT Novozymes South Asia Pvt. Ltd. Plot No. 32, 47-50 EPIP Area, Whitefield Bangalore 560066 KARNATAKA, INDIA	patentsin@novozymes.com
175	CHENNAI	201848022549	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys New Door No. 15 (Old No. 3) Postal Colony 4th Street, West Mambalam, Chennai 600033, Tamil Nadu, India.	ipo@knspartners.com
176	CHENNAI	202041024165	10/12/2020 00:00:00	R.K.Dewan & Co. Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001, Maharashtra, India	dewan@rkdewanmail.com,helpdesk @rkdewanmail.com
177	CHENNAI	201641038088	10/12/2020 00:00:00	VELTECH Dr.RR & Dr. SR TECHNICAL UNIVERSITY, NO.42, AVADI - VELTECH ROAD, AVADI,CHENNAI - 62. leagal@veltechuniv.edu.in	leagal@veltechuniv.edu.in,info@rsa ip.com
178	CHENNAI	201944029136	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032	patent@depenning.com
179	CHENNAI	201847007664	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
180	CHENNAI	201747011473	10/12/2020 00:00:00	REMFY & SAGAR, REMFRY HOUSE AT THE MILLENNIUM PLAZA, SECTOR 27, GURGAON - 122 002. NEW DELHI NATIONAL CAPITAL REGION.	remfry-sagar@remfry.com
181	CHENNAI	266/CHE/2015	10/12/2020 00:00:00	Inolyst Consulting Pvt Ltd Level 8, Tower 1, Umiya Business Bay Cessna Business Park, Kadubeesanahalli, Marathahalli - Sarjapur Outer Ring Road, Bangalore - 560 103, Karnataka India	sourabh@inolyst.com
182	CHENNAI	6014/CHE/2015	10/12/2020 00:00:00	M/S.TVS MOTOR COMPANY LIMITED, JAYALAKSHMI ESTATES, NO.29 (OLD NO.8) HADDOWS ROAD, CHENNAI - 600 006, iprtvs@tvs motor.com	iprtvs@tvs motor.com

183	CHENNAI	5124/CHENP/2015	10/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road Guindy Chennai 600 032 Phone:9144 - 42213444 Fax:9144 - 42213402	patent@depenning.com
184	CHENNAI	201941033793	10/12/2020 00:00:00	Mr. Somya Ranjan Gochhayal, VIT VELLORE GORBACHEV ROAD, VELLORE, TAMILNADU, INDIA, PINCODE: 632014. patent.ip@eattributes.com	ip@eattributes.com,patent.ip@eatri butes.com
185	CHENNAI	201741037677	10/12/2020 00:00:00	KALASLINGAM UNIVERSITY S. SHASI ANAND, VICE PRESIDENT, ANAND NAGAR, KRISHNANKOIL SRIVILLIPUTTUR (VIA VIRUDUNAGAR DT) TAMIL NADU, INDIA 625126.	jaijat07@gmail.com
186	CHENNAI	201641025513	10/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Amarchand Towers 216, Okhla Industrial Estate, Phase-III, New Delhi-110020, India. Tel: (91) (11) 41590700 / 40606060, 41000541 Fax: (91) (11) 26924900 Mobile: 91 98100 10435 Email: dev.robinson@amsshardul.com	dev.robinson@amarchand.com,dev. robinson@amsshardul.com
187	CHENNAI	201647016514	10/12/2020 00:00:00	De Penning & De Penning, No. 120, Velachery Main Road, Guindy. Chennai- 600032.	patent@depenning.com
188	CHENNAI	201741023119	10/12/2020 00:00:00	Arun Kishore Narasani , Patent Agent M/s. ipMetrix Consulting Group No. 84, 1st Floor, 4th Cross, Panduranga Nagar, Bannerghatta Road, Bangalore - 560 076	patent@ipmetrix.com
189	CHENNAI	201841041384	10/12/2020 00:00:00	REMFY & SAGAR Attorneys-at- Law 376 B (Old No. 202), Avvai Shanmugam Salai, Gopalapuram Chennai - 600 086 Tel/Fax: +91-44- 42637392 Email: remfry- sagar@remfry.com patents@remfry.com	patents@remfry.com,remfry- sagar@remfry.com
190	CHENNAI	201841013500	11/12/2020 00:00:00	AMIT JAIN, 5/1, (First Floor), Kalkaji Extension New Delhi- 110 019.	lsdavar@ndf.vsnl.net.in,gsdavar06@gm ail.com,delhi@lsdavar.in
191	CHENNAI	201947005851	11/12/2020 00:00:00	R R Nair, De Penning & De Penning, 120 Velachery Main Road, Guindy, Chennai, Tamil Nadu, India, Pin Code-600 032.	patent@depenning.com
192	CHENNAI	202047039095	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
193	CHENNAI	201747015176	11/12/2020 00:00:00	KAN AND KRISHME, ADVOCATES, PATENT AND TRADEMARK ATTORNEYS, KNK House, A-11, Shubham Enclave, Paschim Vihar, New Delhi-11 0063, India Telephone #: 91-11-43776666 (100 Lines) Facsimile # : 91-11- 43776676, 43776677 E-mail: knk@kankrishme.com;kankrishmef er@gmail.com	knk@kankrishme.com,kankrishmef er@gmail.com

194	CHENNAI	201847010321	11/12/2020 00:00:00	De Penning & De Penning No. 120 Velachery Main Road, Guindy, Chennai 600 032, India	patent@depenning.com
195	CHENNAI	201647028540	11/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN B-6/10, SAFDARJUNG ENCLAVE, NEW DELHI 110 029.	iprdel@lakshmisri.com
196	CHENNAI	201641014130	11/12/2020 00:00:00	Bindu Sharma IN/PA 1055 Origiin IP Solutions A-213, Sobha Aquamarine Sarjapur Outer Ring Road Bellandur Bangalore 560 076	bindu@origiin.com,info@origiin.com,anita@origiin.com
197	CHENNAI	6161/CHE/2014	11/12/2020 00:00:00	L.S DAVAR & COMPANY 32, RADHA MADHAV DUTTA GARDEN LANE KOLKATA 700010, WEST BENGAL PHONE: 91-33-23633251 FAX: 91-33-2363-3248 E-MAIL:lsdavar@ca12.vsnl.net.in	davar@cal2.vsnl.net.in,kolkatapatent@Lsdavar.in
198	CHENNAI	202041001360	11/12/2020 00:00:00	Mission Legal Advocates, No. 12. Canal Bank Road, Gandhi Nagar, Adyar, Chennai - 600020, Tamil Nadu, India. Mobile No. +91-9941014565 E-mail ID info@missionlegal.com	info@missionlegal.com,gopirs@gmail.com
199	CHENNAI	202047006201	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402 patent@depenning.com	patent@depenning.com
200	CHENNAI	201947017092	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402 patent@depenning.com	patent@depenning.com
201	CHENNAI	201847008008	11/12/2020 00:00:00	Dr. T.V. Ravi Philips Intellectual Property & Standards Philips India Limited Philips Innovation Campus, MFAR, Manyata Tech Park, Manyata Nagar, Nagavara, Bangalore - 560045	ravi.tumkur@philips.com
202	CHENNAI	201847042088	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402 patent@depenning.com	patent@depenning.com
203	CHENNAI	201841013788	11/12/2020 00:00:00	Dr. KANAPATHY GOPALAKRISHNAN, DEAN (R&D), R&D CELL, NEW HORIZON COLLEGE OF ENGINEERING, RING ROAD, BELLANDUR POST, NEAR MARATHALLI, BANGALORE - 560 103, KARNATAKA, INDIA. profgoki@yahoo.com	profgoki@yahoo.com
204	CHENNAI	201847022039	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
205	CHENNAI	201947042941	11/12/2020 00:00:00	PATENTS AND LICENSING DEPARTMENT Novozymes South Asia Pvt. Ltd. Plot No. 32, 47-50 EPIP Area, Whitefield Bangalore 560066 KARNATAKA, INDIA	patentsin@novozymes.com

206	CHENNAI	201841043535	11/12/2020 00:00:00	REMFY & SAGAR Attorneys-at-Law First Floor, Block-B, Chaitanya Imperial Building, 610, Anna Salai, Teyanampetai, Chennai-600 018, India.	patents@remfry.com,remfry-sagar@remfry.com
207	CHENNAI	202047007021	11/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560038, India	durgesh@knspartners.com,bangalore@knspartners.com
208	CHENNAI	201847012595	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
209	CHENNAI	201847038098	11/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar,Chennai-60020 (India)	archana@anandandanand.com,email@anandandanand.com
210	CHENNAI	201747036874	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032	patent@depenning.com
211	CHENNAI	201847038223	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
212	CHENNAI	201747013563	11/12/2020 00:00:00	#7, SIGMA SOFT TECH PARK, 5TH FLOOR, BETA BLOCK, WHITEFIELD MAIN ROAD, VARTHUR KODI, RAMAGONDANAHALLI, BANGALORE - 560 066.	ipo@iphorizons.com
213	CHENNAI	201747022459	11/12/2020 00:00:00	Anand & Anand Advocates Flat GA, AR Villa, New No. 31 (Old No. 13) 3rd main Road, Gandhi Nagar, Adyar, Chennai-60020(India)	email@anandandanand.com,archana@anandandanand.com
214	CHENNAI	201747026401	11/12/2020 00:00:00	REMFY & SAGAR Attorneys at Law 376 B (Old No. 202) Avvai Shanmugam Salai Gopalapuram Chennai 600 086 Tel/Fax: +91 44 42637392 Email: remfry_sagar@remfry.com patents@remfry.com	remfry-sagar@remfry.com,patents@remfry.com
215	CHENNAI	201641040231	11/12/2020 00:00:00	S Afsar IN/PA No.- 1073 Krishna and Saurastri Associates LLP, 2801 Hemavathy, Nandi Enclave, Banashankari III Stage, Bangalore 560085, Karnataka, India Telephone No.- 08022356165 Fax No.- 08022356164 E-mail ID- afsar@krishnaandsaurastri.com; blr@krishnaandsaurastri.com	afsar@krishnaandsaurastri.com,blr@krishnaandsaurastri.com,info@krishnaandsaurastri.com
216	CHENNAI	201747035685	11/12/2020 00:00:00	De Penning & De Penning 120, Velachery Main Road, Guindy Chennai-600 032. 9144 42213444 8939824355 9144 42213402	patent@depenning.com
217	CHENNAI	201941017669	11/12/2020 00:00:00	Dr. SHANMUGAM RAMASWAMY, 269, ELK HILL ROAD, NEAR H.M.T, OOTY, TAMILNADU, INDIA-643 001. shanmugam_55555@yahoo.co.in	shanmugam_55555@yahoo.co.in

218	CHENNAI	201641002567	11/12/2020 00:00:00	InvnTree IP Services, 399, 15th Cross, 5th Main, Sector-6, HSR Layout, Bangalore - 560102.	ipo@invntree.com
219	CHENNAI	201647026745	11/12/2020 00:00:00	DR. T.V. RAVI PHILIPS INTELLECTUAL PROPERTY & STANDARDS PHILIPS ELECTRONICS INDIA LIMITED, MANYATA TECH PARK, NAGAVARA, BANGALORE- 560045 Telephone No: 08041892407 Fax No : 08041892415 E - mail : ravi.tumkur@philips.com	ravi.tumkur@philips.com
220	CHENNAI	201847038914	11/12/2020 00:00:00	Puthran & Associates, B-3, Kesavan Orchid, 5/7, North Mada Street, Sri Nagar Colony, Saidapet, Chennai, Tamil Nadu, India, Pin Code-600 015.	ipr@puthrans.com
221	CHENNAI	201947006649	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032.	patent@depenning.com
222	CHENNAI	201847010697	11/12/2020 00:00:00	LAKSHMI KUMARAN & SRIDHARAN 2, Wallace garden, 2nd Street, Chennai - 600 006 India	iprdel@lakshmisri.com
223	CHENNAI	201947004876	11/12/2020 00:00:00	K & S PARTNERS Intellectual Property Attorneys New Door No. 15 (Old No. 3) Postal Colony 4th Street, West Mambalam, Chennai 600033, Tamil Nadu, India Tel : + 91 (44) 49317777 Fax : + 91 (44) 49317788 (M) +918130055293 Email: ipo@knspartners.com	ipo@knspartners.com,bpo.mail@ge.com
224	CHENNAI	201844044023	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
225	CHENNAI	201644024970	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
226	CHENNAI	201947031318	11/12/2020 00:00:00	Global IP Services Pvt. Ltd., 198F, 27th Cross, 3rd Block, Jayanagar, Bangalore - 560011, Karnataka, India. Telephone No: +91 80-4121 1729 Mobile No.: +91 9742787753 Fax No: Email ID: docketing@globalipservices.com	docketing@globalipservices.com
227	CHENNAI	201847011554	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
228	CHENNAI	201841035115	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032	patent@depenning.com
229	CHENNAI	201847047872	11/12/2020 00:00:00	M/s. Remfry & Sagar, Attorneys-at-Law, First Floor, Block-B, Chaitanya Imperial Building, 610, Anna Salai, Teynampetai, Chennai-600 018, India. Tel & Fax: 91-44-48514474 Email: remfry-sagar@remfry.com patents@remfry.com	ranjna.dutt@remfry.com,remfry-sagar@remfry.com
230	CHENNAI	6147/CHE/2015	11/12/2020 00:00:00	CHADHA & CHADHA, Advocates, F-46, Himalaya House, 23 Kasturba Gandhi Marg, New Delhi 110001, India.	info@iprattorneys.com,info@iprattorney.com,patents@iprattorneys.com

231	CHENNAI	201847041796	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
232	CHENNAI	201847047684	11/12/2020 00:00:00	KAnalysis Consultant (P.) Ltd KH-368/369, First and Second Floor, Sultanpur M.G. Road, New Delhi-110030 Tel: 91-11-26808990 Mobile: 9811336990 E-mail: docket@kanalysis.com	docket@kanalysis.com,bpo.mail@ge.com,DOCKET@KANALYSIS.COM
233	CHENNAI	201647039575	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
234	CHENNAI	202041044259	11/12/2020 00:00:00	THE PRINCIPAL, HINDUSTHAN COLLEGE OF ENGINEERING AND TECHNOLOGY, VALLEY CAMPUS, POLLACHI HIGHWAY, COIMBATORE-641 032, TAMIL NADU, INDIA.	msvasan.chem@hindusthan.net
235	CHENNAI	201941020302	11/12/2020 00:00:00	R.K.Dewan & Co. 5th Floor Podar Chambers, S A. Brelvi Road, Fort, Mumbai 400001 dewan@rkdewanmail.com	dewan@rkdewanmail.com,mailroom@rkdewanmail.com
236	CHENNAI	201641027492	11/12/2020 00:00:00	V. SWAPNA REGISTERED PATENT AGENT FLAT NO-106, EDEN ENCLAVE APPARTMENTS, ADIKMET, HYDERABAD-500044,	swapnavanamala@gmail.com
237	CHENNAI	4606/CHE/2015	11/12/2020 00:00:00	K&S Partners Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560 038, Karnataka, INDIA	ipo@knspartners.com
238	CHENNAI	6672/CHE/2015	11/12/2020 00:00:00	J SURESH (IN-PA/477) No. 46, FIRST CROSS, MARAPPA GARDEN, BENSON TOWN POST, BANGALORE - 560 046, KARNATAKA INDIA	jsuresh@petesuresh.com
239	CHENNAI	202047031679	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
240	CHENNAI	201741005838	11/12/2020 00:00:00	S. SRINATH AND S. BALACHANDRAN PATENT ATTORNEYS L.R.SWAMI CO. 3, PLAYGROUND VIEW STREET, NANDANAM EXTENSION, CHENNAI - 600035.trademark@Lrswami.com	PATENT@LRSWAMI.COM
241	CHENNAI	201841002745	11/12/2020 00:00:00	KOCHHAR & CO Suite 305, Delta Wing, 3rd Floor, Raheja Towers™, #177, Anna Salai, Chennai-600002, Tamil Nadu (India)	trademarks@chennai.kochhar.com
42	CHENNAI	3386/CHE/2011	11/12/2020 00:00:00	K&S Partners 4121/B 6th Cross 19A Main HAL II Stage (Extension) Bangalore - 560 038 Karnataka INDIA	ipo@knspartners.com
3	CHENNAI	201947009666	11/12/2020 00:00:00	M/s. De Penning & De Penning, 120 Velachery Main Road, Guindy , Chennai 600 032. 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com

244	CHENNAI	201844007099	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai-600 032	patent@depenning.com
245	CHENNAI	201947044140	11/12/2020 00:00:00	Signify Innovations India Ltd. Prasad Narasimha 5th Floor, Green Heart- MMTP Phase IV, Manyata Tech Park, Nagavara, Bangalore- 560045, India. Mobile No.+91-9980836239	prasad.narasimha@signify.com,ip.in dia@signify.com
246	CHENNAI	201747030083	11/12/2020 00:00:00	K&S Partners 101 Ivy Terrace, Plot. No. 119, Road no. 44, Kavuri Hills, Madhapur, Hyderabad - 500 033, India.	hyderabad@knspartners.com
247	CHENNAI	201847013773	11/12/2020 00:00:00	M/s. De Penning & De Penning, No. 120, Velachery Main Road, Guindy, Chennai 600032, Tamil Nadu, India.	patent@depenning.com
248	CHENNAI	201848013010	11/12/2020 00:00:00	LAKSHMIKUMARAN & SRIDHARAN 2, Wallace garden, 2nd Street, Chennai - 600 006 India Telephone No.: (+91) 044 2833 4700 Fax No: (+91) 044 2833 4702 Email: iprdel@lakshmisri.com	iprdel@lakshmisri.com
249	CHENNAI	201844010709	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032	patent@depenning.com
250	CHENNAI	201641023598	11/12/2020 00:00:00	MOHAN ASSOCIATES, Advocates, Patent & Trade Mark Attorneys, Ceebros Building, D-4, IIIrd Floor, New No.32(Old No.11), Cenotaph Road, Teynampet, Chennai - 600 018, India.	aamohan@iprightsindia.com
251	CHENNAI	201841022347	11/12/2020 00:00:00	K & S Partners Intellectual Property Attorneys 4121/B, 6th Cross, 19A Main, HAL II Stage (Extension), Bangalore 560 038, INDIA.	bangalore@knspartners.com
252	CHENNAI	201841042013	11/12/2020 00:00:00	1.IN/PN/ 1049 2.IN/PN/2633 1. Arun Kishore Narasani 2. Syed Murtuza M/s. ipMetrix Consulting Group No. 84, 1st Floor, 4th Cross, Panduranga Nagar, Bannerghatta Road, Bangalore - 560 076	patent@ipmetrix.com
253	CHENNAI	201947000018	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
254	CHENNAI	202047042216	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy, Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
255	CHENNAI	201947005815	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
256	CHENNAI	201841047956	11/12/2020 00:00:00	HASAN AND SINGH, Flat No. 04, Sree Nilayam Apartment, Plot No. 12, Camelot Layout (Near Chirec Public School), Kondapur, Hyderabad- 500084, India.	afzal@hasanandsingh.com,hasan@h asanandsingh.com

257	CHENNAI	201644034282	11/12/2020 00:00:00	PATENTS AND LICENSING DEPARTMENT Novozymes South Asia Pvt. Ltd. Plot No. 32, 47-50 EPIP Area, Whitefield Bangalore 560066 KARNATAKA, INDIA	patentsin@novozymes.com
258	CHENNAI	201747032689	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402	patent@depenning.com
259	CHENNAI	201847011495	11/12/2020 00:00:00	InvnTree IP Services, 399, 15th Cross, 5th Main, Sector:6, HSR Layout, Bangalore: 560102, Karnataka, INDIA	ipo@invntree.com
260	CHENNAI	201847046953	11/12/2020 00:00:00	De Penning & De Penning 120 Velachery Main Road, Guindy , Chennai 600 032 9144 - 42213444 8939824355 9144 - 42213402 patent@depenning.com	patent@depenning.com
261	CHENNAI	201941013178	11/12/2020 00:00:00	TEMPUS LAW ASSOCIATES 8TH FLOOR, WESTERN PEARL BUILDING, HITECH CITY ROAD, KONDAPUR, HYDERABAD, TELANGANA 500084, INDIA.	raviprasad@tempuslaw.co.in,suhash @iith.ac.in,santharam.konduru@gm ail.com
262	CHENNAI	201847013817	11/12/2020 00:00:00	PHILIPS INTELLECTUAL PROPERTY & STANDARDS PHILIPS ELECTRONICS INDIA LIMITED, MANYATA TECH PARK, NAGAVARA, BANGALORE - 560 045.	ravi.tumkur@philips.com
263	CHENNAI	201847032232	11/12/2020 00:00:00	C/O LAKSHMI KUMARAN & SRIDHARAN, 2, Wallace garden, 2nd Street, Chennai - 600 006 India	iprdel@lakshmisri.com
264	CHENNAI	201847037533	11/12/2020 00:00:00	De Penning & De Penning, 120 Velachery Main Road, Guindy, Chennai, Tamil Nadu, India, Pin Code-600 032.	patent@depenning.com

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WEEKLY ISSUED FER (KOLKATA)

SNO	LOCATION	APPLICATION NUMBER	FER DATE	ADDRESS FOR SERVICE	EMAIL
1	KOLKATA	201831040959	07/12/2020 00:00:00	L.S.DAVAR & CO., GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 & 12, SALT LAKE SECTOR V, KOLKATA 700 091, WEST BENGAL, INDIA	delhi@lisdavar.in,mailsdelhi@lisdavar.in
2	KOLKATA	201937009143	07/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
3	KOLKATA	201831041191	07/12/2020 00:00:00	L.S. DAVAR & CO., GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 & 12, SALT LAKE SECTOR V, KOLKATA 700 091, WEST BENGAL, INDIA	delhi@lisdavar.in,mailsdelhi@lisdavar.in
4	KOLKATA	802/KOL/2015	07/12/2020 00:00:00	S. CHAKRABORTY C/O D.P. AHUJA & CO., 14/2 PALM AVENUE, CALCUTTA 700 019, WEST BENGAL, INDIA.	patents@dpahuja.com,PATENTS@DP AHUJA.IN
5	KOLKATA	201637014222	07/12/2020 00:00:00	32 Radha Madhav Dutta Garden lane	kolkatapatent@Lsdavar.in
6	KOLKATA	201731041781	07/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700 091, India	docketing@lisdavar.in,kolkatapatent@Lsdavar.in
7	KOLKATA	202034018526	07/12/2020 00:00:00	D. P. AHUJA & CO., 14/2 Palm Avenue, Calcutta 700019, West Bengal, India.	patents@dpahuja.com,PATENTS@ DPAHUJA.IN
8	KOLKATA	201737031315	07/12/2020 00:00:00	D.P AHUJA & CO. 14/2 Palm Avenue Calcutta 700 019 West Bengal India	patents@dpahuja.com,PATENTS@ DPAHUJA.IN
9	KOLKATA	202037040468	07/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
10	KOLKATA	201837007251	07/12/2020 00:00:00	C/O D.P AHUJA & Co. 14/2 Palm Avenue Calcutta 700019 West Bengal,India.	patents@dpahuja.com,PATENTS@DP AHUJA.IN
11	KOLKATA	201831033038	07/12/2020 00:00:00	seenergi IPR, 7K, TANGRA 2ND LANE KOLKATA - 700 046, INDIA	mail@seenergi.com
12	KOLKATA	201937009393	07/12/2020 00:00:00	ANJAN SEN & ASSOCIATES 17, CHAKRABERIA ROAD SOUTH, KOLKATA 700 025, WEST BENGAL, INDIA	anjanonline@vsnl.net,info@ipindiaasa.com,info@ipindiaasa.com
13	KOLKATA	201931018897	07/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700091, India	kolkatapatent@Lsdavar.in,docketing@Lsdavar.in
14	KOLKATA	201737036948	07/12/2020 00:00:00	R. K. Dewan & Co. Podar Chambers, S. A. Brelvi Road, Fort, Mumbai-400001, Maharashtra India Mobile No. 09823057535	dewan@rkdewanmail.com
15	KOLKATA	201837044780	08/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700 091, India.	lisdavar@vsnl.com,kolkatapatent@Lsdavar.in

16	KOLKATA	201838005412	08/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake Sector V, Kolkata 700 091, India MOBILE NO. - 9830642650	lsdavar@vsnl.com, docketing@lsdavar.in, kolkatapatent@Lsdavar.in
17	KOLKATA	201734031820	08/12/2020 00:00:00	D.P AHUJA & CO. 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India Mobile No. +919831360050	patents@dpahuja.com, PATENTS@DP AHUJA.IN
18	KOLKATA	202037042385	08/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
19	KOLKATA	201837024133	08/12/2020 00:00:00	H.V.WILLIAMS AND CO. GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal. in	kolkatapatent@Lsdavar.in
20	KOLKATA	201931004163	08/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake Sector V, Kolkata 700 091, India	kolkatapatent@Lsdavar.in, docketing@Lsdavar.in
21	KOLKATA	201831042453	08/12/2020 00:00:00	MNR Legal, 35, Suraj Building, Elphinstone Road, Mumbai 400013	paragm.more@gmail.com
22	KOLKATA	201831003156	08/12/2020 00:00:00	ANJAN SEN & ASSOCIATES 17, CHAKRABERIA ROAD SOUTH, KOLKATA 700 025, WEST BENGAL, INDIA.	anjanonline@vsnl.net, info@ipindiaa sa.com
23	KOLKATA	201831024096	08/12/2020 00:00:00	IPEXCEL SERVICES PVT. LTD. 2nd & 3rd FLOOR, THE AMBIENCE, #2606, 16 CROSS, 27 MAIN, HSR LAYOUT, BANGALORE 560102	dinkar@ipexcel.com, filings@ipflair .com
24	KOLKATA	201937006954	08/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake Sector V, Kolkata 700 091, India	kolkatapatent@Lsdavar.in
25	KOLKATA	202037007542	08/12/2020 00:00:00	D.P AHUJA & Co. 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India	PATENTS@DPAHAUJA.COM, patents @dpahuja.com, PATENTS@DPAHUJA .IN
26	KOLKATA	201937000187	08/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
27	KOLKATA	201937028120	08/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
28	KOLKATA	201837026511	08/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, First Floor, Kolkata 700 025, West Bengal, India MOBILE – 9331827882	cal@patentindia.com
29	KOLKATA	201731037222	08/12/2020 00:00:00	ANJAN SEN & ASSOCIATES 17, CHAKRABERIA ROAD SOUTH, KOLKATA 700 025, WEST BENGAL, INDIA.	anjanonline@vsnl.net, info@ipindiaa sa.com
30	KOLKATA	201831009700	08/12/2020 00:00:00	THE DEPARTMENT OF INFORMATION TECHNOLOGY, 157/F, NILGUNJ ROAD, PANIHATI, KOLKATA-700114, WEST BENGAL, INDIA	principal_gnit@jisgroup.org

31	KOLKATA	201831042153	08/12/2020 00:00:00	L. S. DAVAR & CO., Patent and Trademarks Attorney, Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Saltlake, Sector V, Kolkata 700 091	delhi@lsdavar.in,mailsdelhi@lsdavar.in
32	KOLKATA	201937047348	08/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	kolkatapatent@lsdavar.in
33	KOLKATA	201631016562	08/12/2020 00:00:00	L.S DAVAR & COMPANY 32, RADHA MADHAV DUTTA GARDEN LANE KOLKATA 700010, WEST BENGAL PHONE: 91-33-23633251 FAX: 91-33-2363-3248 E-MAIL:lsvdavar@ca12.vsnl.net.in	lsvdavar@ca12.vsnl.net.in,lsvdavar@vsnl.com,kolkatapatent@Lsdavar.in
34	KOLKATA	201937040902	08/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700091, West Bengal, India	docketing@lsvdavar.in,kolkatapatent@Lsdavar.in
35	KOLKATA	201831024409	08/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys E-13, UPSIDC, Site-IV, Behind Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com,docket@khuranaandkhurana.com
36	KOLKATA	201637041337	08/12/2020 00:00:00	5 HARISH MUKHERJEE ROAD	cal@patentindia.com
37	KOLKATA	201737023169	08/12/2020 00:00:00	S. MAJUMDAR & CO. 5 Harish Mukherjee Road Kolkata 700 025 West Bengal India	cal@patentindia.com
38	KOLKATA	201931049842	08/12/2020 00:00:00	Village-Maharaj Colony, PO-Debinagar, PS-Raiganj, Dist - Uttar Dinajpur,	LEGACTUAL@GMAIL.COM,legactual@gmail.com
39	KOLKATA	201734027364	08/12/2020 00:00:00	KHURANA & KHURANA, Advocates and IP Attorneys, E-13, UPSIDC, Site-IV, Behind-Grand Venice, Kasna Road, Greater Noida 201310, UP, National Capital Region, India.	info@khuranaandkhurana.com
40	KOLKATA	566/KOL/2015	09/12/2020 00:00:00	Department of Computer Applications, Sikkim University, 6th Mile, PO Tadong, Gangtok, East Sikkim, 737102	ppray@cus.ac.in
41	KOLKATA	201731002703	09/12/2020 00:00:00	PADHI PAYODHAR 1362A, FISHERY LANE-6, CHINTAMANISWARA, BHUBANESWAR, ODISHA, INDIA, PIN:751006	payodharpadhi@gmail.com
42	KOLKATA	201931017354	09/12/2020 00:00:00	seenergi IPR, 7K, TANGRA 2ND LANE KOLKATA - 700 046, INDIA Mobile No.: 9830212444	mail@seenergi.com
43	KOLKATA	201737043518	09/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals Tower 1 2nd Floor Block EP Plot No. 11 & 12 Salt Lake Sector V Kolkata 700091 West Bengal.	kolkatapatent@Lsdavar.in

44	KOLKATA	201931016728	09/12/2020 00:00:00	L.S. DAVAR & CO., GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 & 12, SALT LAKE SECTOR V, KOLKATA 700 091, WEST BENGAL, INDIA	mailsdelhi@lsdavar.in,delhi@lsdavar.in
45	KOLKATA	201737038052	09/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address 14/2 Palm Avenue Calcutta 700 019 West Bengal India	patents@dpahuja.com,PATENTS@DPAHUJA.IN
46	KOLKATA	202037024228	09/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
47	KOLKATA	201634021544	09/12/2020 00:00:00	D.P AHUJA & Co. 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India Telephone No. : 91(33)40177100 Mobile No.: +919831360050 Fax No. : patents@dpahuja.com	patents@dpahuja.com,PATENTS@DPAHUJA.IN
48	KOLKATA	201931005993	09/12/2020 00:00:00	C/O PIJUSH KANTI DUTTA RANIR CHARA,P.O. NABADWIP,DIST. NADIA, WEST BENGAL, INDIA PIN: 741302	asadvocate22@gmail.com
49	KOLKATA	201937027681	09/12/2020 00:00:00	DASWANI & DASWANI Patent & Trade Mark (Intellectual Property) Attorneys ~Daswani House™, Green Acres 23B, Ahipukur 1st Lane Kolkata 700 019	bharat.daswani@daswanianddaswani.com
50	KOLKATA	202037018876	09/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700091, West Bengal, India	docketing@lsdavar.in,kolkatapatent@Lsdavar.in
51	KOLKATA	201737035258	09/12/2020 00:00:00	L.S DAVAR & COMPANY GlobSyn Crystals Tower 1 2nd Floor Block EP Plot No. 11 & 12 Salt Lake Sector V Kolkata 700091 West Bengal. PHONE: 91 33 23571010/ 23571215 FAX: 91 33 23571018/ 23571019 E MAIL:lsdavar@cal2.vsnl.net.in	davar@cal2.vsnl.net.in,kolkatapatent@Lsdavar.in
52	KOLKATA	201831003617	09/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700 091, India	lsdavar@vsnl.com,docketing@lsdavar.in,kolkatapatent@Lsdavar.in
53	KOLKATA	201937006752	09/12/2020 00:00:00	seenergi IPR, 7 K, TANGRA 2ND LANE, KOLKATA - 700 046, INDIA Mobile No.: 9830144807	mail@seenergi.com
54	KOLKATA	201831005348	09/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700 091, India Phone: - +91(0)33 2357 1010/12/15 Tele Fax: - +91(0)(33) 23571018/19 E-mail:- lsdavar@vsnl.com docketing@lsdavar.in mailinfo@lsdavar.in	lsdavar@vsnl.com,docketing@lsdavar.in,kolkatapatent@Lsdavar.in

55	KOLKATA	201737036027	09/12/2020 00:00:00	D.P. AHUJA & CO, 14/2 PALM AVENUE, CALCUTTA-700019, WEST BENGAL, INDIA	patents@dpahuja.com,PATENTS@DPAHUJA.IN
56	KOLKATA	201937010099	09/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	kolkatapatent@Lsdavar.in,mailinfo@Lsdavar.in
57	KOLKATA	201937030978	09/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
58	KOLKATA	201837008467	09/12/2020 00:00:00	D.P. AHUJA And CO. 14/2 Palm Avenue Calcutta 700 019 West Bengal India	patents@dpahuja.com,PATENTS@DPAHUJA.IN
59	KOLKATA	201937001639	09/12/2020 00:00:00	S&H Partners Office No. 0A126, 43, Galaxy, Residency Road, Bangalore 560025, India Email: patent@sandhpartners.com, samuel@sandhpartners.com Ph: +91 78999 09460, +91 80731 08490	patent@sandhpartners.com,samuel@sandhpartners.com
60	KOLKATA	201937030984	09/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
61	KOLKATA	201831005297	09/12/2020 00:00:00	KRISHNA & SAURASTRI ASSOCIATES LLP 407, Global Foyer, 4th Floor, Golf Course Road, Sector - 43, Gurgaon - 122002, New Delhi National Capital Region	info@krishnaandsaurastri.com,patent@krishnaandsaurastri.com
62	KOLKATA	201837021713	09/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700 091, West Bengal, India	kolkatapatent@Lsdavar.in
63	KOLKATA	201637028226	09/12/2020 00:00:00	32 Radha Madhav Dutta Garden lane	kolkatapatent@Lsdavar.in
64	KOLKATA	201937013599	09/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	kolkatapatent@Lsdavar.in
65	KOLKATA	201735042276	09/12/2020 00:00:00	LALL & SETHI D-17, SOUTH EXTENSION II NEW DELHI 110 049 INDIA Mobile No.: +91-8527101854	info@indiaip.com,akhanna@indiaip.com
66	KOLKATA	1067/KOL/2012	09/12/2020 00:00:00	S. MAJUMDAR & CO. 5 Harish Mukherjee Road Kolkata - 700 025 West Bengal India	cal@patentindia.com
67	KOLKATA	201937006372	10/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
68	KOLKATA	201637025429	10/12/2020 00:00:00	14/2 PALM AVENUE	patents@dpahuja.com,PATENTS@DPAHUJA.IN
69	KOLKATA	201734026627	10/12/2020 00:00:00	D.P AHUJA & CO. 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India Telephone No. 91(33)40177100 Mobile No. +919831360050 Fax No. 91(33)40088262 E-mail ID patents@dpahuja.com	patents@dpahuja.com,PATENTS@DPAHUJA.IN

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71	KOLKATA	201637014653	10/12/2020 00:00:00	5 HARISH MUKHERJEE ROAD	cal@patentindia.com
72	KOLKATA	202034014998	10/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
73	KOLKATA	201837042473	10/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
74	KOLKATA	201837012400	10/12/2020 00:00:00	L.S.DAVAR And CO. GlobSyn Crystals Tower 1 2nd Floor Block EP Plot No. 11 And 12 Salt Lake Sector V Kolkata 700 091 India	lsdavar@vsnl.com,kolkatapatent@Lsdavar.in
75	KOLKATA	202037001767	10/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake Sector V, Kolkata 700091, West Bengal, India	docketing@lsdavar.in,kolkatapatent@Lsdavar.in
76	KOLKATA	201634029177	10/12/2020 00:00:00	D.P AHUJA & Co. 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India Telephone No. 91(33)40177100 Mobile No. +919831360050 Fax No. 91(33)40088262 E-mail ID patents@dpahuja.com	patents@dpahuja.com
77	KOLKATA	201737014544	10/12/2020 00:00:00	GlobSyn Crystals Tower 1 2nd Floor Block EP Plot No. 11 & 12	davar@cal2.vsnl.net.in,kolkatapatent@Lsdavar.in
78	KOLKATA	201934054010	10/12/2020 00:00:00	DASWANI & DASWANI Patent & Trade Mark (Intellectual Property) Attorneys ~Daswani House™, Green Acres 23B, Ahiripukur 1st Lane Kolkata 700 019	kolkata@daswaniindia.net
79	KOLKATA	201638014819	10/12/2020 00:00:00	Shardul Amarchand Mangaldas & Co. Advocates & Solicitors Anand Lok 227, A.J.C. Bose Road Lower Circular Road Kolkata 700020, India Telephone No.: (91) (33) 28650268, 22836748 Fax No.: (91) (33) 22902349 Mobile No.: (91) 98100 10435 E-mail: dev.robinson@AMSShardul.com	dev.robinson@AMSShardul.com
80	KOLKATA	201837032912	10/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
81	KOLKATA	201837048012	10/12/2020 00:00:00	L.S DAVAR & COMPANY GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	kolkatapatent@lsdavar.in
82	KOLKATA	202037007747	10/12/2020 00:00:00	ANJAN SEN & ASSOCIATES 17, CHAKRABERIA ROAD SOUTH, KOLKATA 700 025, WEST BENGAL, INDIA Mobile No. 9830050839	info@ipindiaasa.com,anjanonline@bsnl.in
83	KOLKATA	201937031016	10/12/2020 00:00:00	S MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025	cal@patentindia.com
84	KOLKATA	201837010333	10/12/2020 00:00:00	L. S. DAVAR & CO. PATENT AND TRADEMARK ATTORNEYS GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 & 12, SALT LAKE SECTOR V, KOLKATA-700 091, INDIA	mailinfo@lsdavar.in,docketing@lsdavar.in,kolkatapatent@Lsdavar.in

85	KOLKATA	201837040570	10/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	lsdavar@vsnl.com,kolkatapatent@Lsdavar.in
86	KOLKATA	201737021642	10/12/2020 00:00:00	REMFREY & SAGAR Attorneys-at-Law Remfry House at Millennium Plaza, Sector 27 Gurgaon 122 009, India.	remfry-sagar@remfry.com,Remfry-Sagar@remfry.com
87	KOLKATA	201637004591	10/12/2020 00:00:00	B. DAS C/O D.P. AHUJA & CO., 14/2 PALM AVENUE, CALCUTTA 700 019, WEST BENGAL, INDIA.	patents@dpahuja.com,PATENTS@DPAHUJA.IN
88	KOLKATA	985/KOL/2015	10/12/2020 00:00:00	BIMALENDU DAS C/O D. P. AHUJA & CO., 14/2 PALM AVENUE, CALCUTTA 700 019, WEST BENGAL, INDIA	patents@dpahuja.com,PATENTS@DPAHUJA.IN
89	KOLKATA	201931030343	10/12/2020 00:00:00	NICHE, INTELLECTUAL PROPERTY OFFICES, 38A, NARSINGHA AVENUE, NAGER BAZAR, KOLKATA - 700074	niloygupta@rediffmail.com,niloygupta@yahoo.co.in
90	KOLKATA	201838014914	10/12/2020 00:00:00	S MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025	cal@patentindia.com
91	KOLKATA	201937005009	10/12/2020 00:00:00	seenergi IPR, 7 K, TANGRA 2ND LANE, KOLKATA - 700 046, INDIA Mobile No.: 9830144807	mail@seenergi.com
92	KOLKATA	201934040445	10/12/2020 00:00:00	Name D.P AHUJA & Co. Postal Address 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India	patents@dpahuja.com,PATENTS@DPAHUJA.IN
93	KOLKATA	201937003578	10/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
94	KOLKATA	202038035050	10/12/2020 00:00:00	K&S PARTNERS Intellectual Property Attorneys 109, Sector 44, Gurgaon 122003, National Capital Region, India Mobile No. +91 8130055293	ipo@knspartners.com
95	KOLKATA	201837001268	10/12/2020 00:00:00	DATTA And ASSOCIATES COMMERCE HOUSE FIRST FLOOR 2A GANESH CHANDRA AVENUE KOLKATA 700013 (91 33) 2213 2328	ipindia@datta.associates,mail@dattaassociatesipr.com
96	KOLKATA	201737000267	10/12/2020 00:00:00	5 HARISH MUKHERJEE ROAD	cal@patentindia.com
97	KOLKATA	201637041167	10/12/2020 00:00:00	D.P. AHUJA & CO 14/2 PALM AVENUE CALCUTTA 700019 WEST BENGAL INDIA	patents@dpahuja.com,PATENTS@DPAHUJA.IN
98	KOLKATA	201837014413	10/12/2020 00:00:00	L. S. DAVAR & CO. PATENT AND TRADEMARK ATTORNEYS GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 & 12, SALT LAKE SECTOR V, KOLKATA-700 091, INDIA	kolkatapatent@Lsdavar.in
99	KOLKATA	201837034283	10/12/2020 00:00:00	L.S. DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal. MOBILE NO.: 9831727064	kolkatapatent@Lsdavar.in

100	KOLKATA	202037010277	11/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	kolkatapatent@Lsdavar.in
101	KOLKATA	201937002039	11/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake Sector V, Kolkata 700 091, India	lsdavar@vsnl.com, kolkatapatent@lsdavar.in
102	KOLKATA	201737031017	11/12/2020 00:00:00	DATTA & ASSOCIATES COMMERCE HOUSE FIRST FLOOR 2A GANESH CHANDRA AVENUE KOLKATA 700013 (91 33) 2213 2328	ipindia@vsnl.com, ipindia@datta.associates, mail@dattaassociatesipr.com
103	KOLKATA	202037016543	11/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
104	KOLKATA	201937002129	11/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
105	KOLKATA	201937029405	11/12/2020 00:00:00	S MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025	cal@patentindia.com
106	KOLKATA	202038035070	11/12/2020 00:00:00	L. S. DAVAR & CO., Patent and Trademarks Attorney Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata 700 091	delhi@lsdavar.in, mailsdelhi@lsdavar.in
107	KOLKATA	201837041079	11/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	kolkatapatent@Lsdavar.in, docketing@lsdavar.in, mailinfo@lsdavar.in, kolkatapatent@lsdavar.in
108	KOLKATA	3737/KOLNP/2015	11/12/2020 00:00:00	B. DAS C/O D.P. AHUJA & CO., 14/2 PALM AVENUE, CALCUTTA 700 019, WEST BENGAL, INDIA.	patents@dpahuja.com, PATENTS@DPAHUJA.IN
109	KOLKATA	202038000653	11/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake Sector V, Kolkata 700091, West Bengal, India	kolkatapatent@Lsdavar.in, docketing@Lsdavar.in
110	KOLKATA	201837042730	11/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	lsdavar@vsnl.com, kolkatapatent@Lsdavar.in
111	KOLKATA	201734028328	11/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
112	KOLKATA	201734022201	11/12/2020 00:00:00	L.S.DAVAR & CO. Globsyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake Sector V, Kolkata 700 091, India	lsdavar@vsnl.com, davar@cal2.vsnl.net.in, kolkatapatent@Lsdavar.in
113	KOLKATA	201837035737	11/12/2020 00:00:00	L. S. DAVAR & CO. GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 & 12, SALT LAKE SECTOR V, KOLKATA-700 091, INDIA	docketing@lsdavar.in, mailinfo@lsdavar.in
114	KOLKATA	201737010362	11/12/2020 00:00:00	Globsyn Crystals Tower 1 2nd Floor Block EP Plot No. 11 & 12	docketing@lsdavar.in, mailinfo@lsdavar.in, kolkatapatent@Lsdavar.in

115	KOLKATA	201931001315	11/12/2020 00:00:00	L.S.DAVAR & CO., GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 &12, SALT LAKE SECTOR V, KOLKATA 700 091, WEST BENGAL, INDIA	mailsdelhi@lzdavar.in,delhi@lzdavar.in
116	KOLKATA	201931016206	11/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700091, India	kolkatapatent@Lzdavar.in,docteting@Lzdavar.in
117	KOLKATA	201937031210	11/12/2020 00:00:00	S MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025	cal@patentindia.com
118	KOLKATA	201937009820	11/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
119	KOLKATA	201634030351	11/12/2020 00:00:00	L.S DAVAR & COMPANY 32, RADHA MADHAV DUTTA GARDEN LANE KOLKATA 700010, WEST BENGAL PHONE: 91-33-23633251 FAX: 91-33-2363-3248 E-MAIL:lzdavar@ca12.vsnl.net.in	kolkatapatent@Lzdavar.in
120	KOLKATA	201837048831	11/12/2020 00:00:00	L.S.DAVAR & CO. GlobSyn Crystals,Tower 1,2nd Floor, Block EP,Plot No. 11 & 12,Salt Lake Sector V, Kolkata 700 091, India	lzdavar@vsnl.com,kolkatapatent@lzdavar.in
121	KOLKATA	201837009627	11/12/2020 00:00:00	L.S DAVAR And COMPANY GlobSyn Crystals Tower 1 2nd Floor Block EP Plot No. 11 And 12 Salt Lake Sector V Kolkata 700091 West Bengal.	mailinfo@lzdavar.in,docteting@lzdavar.in,kolkatapatent@Lzdavar.in
122	KOLKATA	201637019160	11/12/2020 00:00:00	D.P. AHUJA & CO, 14/2 PALM AVENUE, CALCUTTA-700019, WEST BENGAL, INDIA	patents@dpahuja.com,PATENTS@DPAHUJA.IN
123	KOLKATA	201931002768	11/12/2020 00:00:00	L. S. DAVAR & CO., Patent and Trademarks Attorney,GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Saltlake, Sector V, Kolkata 700 091	delhi@lzdavar.in,mailsdelhi@lzdavar.in
124	KOLKATA	201837042196	11/12/2020 00:00:00	DATTA & ASSOCIATES COMMERCE HOUSE, FIRST FLOOR 2A, GANESH CHANDRA AVENUE, KOLKATA - 700013	ipindia@datta.associates,mail@dattaassociatesipr.com
125	KOLKATA	201937011063	11/12/2020 00:00:00	L.S DAVAR & COMPANY GlobSyn Crystals, Tower 1, 2nd Floor, Block EP, Plot No. 11 & 12, Salt Lake, Sector V, Kolkata- 700091, West Bengal.	kolkatapatent@Lzdavar.in,mailinfo@Lzdavar.in
126	KOLKATA	201934042696	11/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
127	KOLKATA	201737006463	11/12/2020 00:00:00	7K Tangra 2nd Lane, Kolkata 700 046, India	mail@seenergi.com
128	KOLKATA	202034012307	11/12/2020 00:00:00	ANJAN SEN & ASSOCIATES 17, CHAKRABERIA ROAD SOUTH, KOLKATA 700 025, WEST BENGAL, INDIA	info@ipindiaasa.com

129	KOLKATA	201737031347	11/12/2020 00:00:00	DATTA & ASSOCIATES COMMERCE HOUSE FIRST FLOOR 2A GANESH CHANDRA AVENUE KOLKATA 700013	ipindia@vsnl.com,ipindia@datta.associates,mail@dattaassociatesipr.com
130	KOLKATA	201937002466	11/12/2020 00:00:00	S. MAJUMDAR & CO., 5 Harish Mukherjee Road, Kolkata 700 025, West Bengal, India	cal@patentindia.com
131	KOLKATA	201931019071	11/12/2020 00:00:00	L.S. DAVAR & CO., GLOBSYN CRYSTALS, TOWER 1, 2ND FLOOR, BLOCK EP, PLOT NO. 11 &12, SALT LAKE SECTOR V, KOLKATA 700 091, WEST BENGAL, INDIA	delhi@lsdavar.in,mailsdelhi@lsdavar.in
132	KOLKATA	202037017743	11/12/2020 00:00:00	ANJAN SEN & ASSOCIATES 17, CHAKRABERIA ROAD SOUTH, KOLKATA 700 025, WEST BENGAL, INDIA.	info@ipindiaasa.com
133	KOLKATA	201737020563	11/12/2020 00:00:00	L.S DAVAR & COMPANY Globsyn Crystals Tower 1 2nd Floor Block EP Plot No. 11 & 12 Salt Lake Sector V Kolkata 700091 West Bengal.	docketing@lsdavar.in,mailinfo@lsdavar.in,kolkatapatent@Lsdavar.in
134	KOLKATA	202038032313	11/12/2020 00:00:00	D.P AHUJA & Co. Postal Address 14/2 Palm Avenue, Calcutta 700 019, West Bengal, India	patents@dpahuja.com,dpapatents@dpahuja.sg

FORM-13

APPLICATION FOR POST GRANT AMENDMENTS

[Publication u/s 57(3) Rule 81(3)(a)]

Jurisdiction- Patent Office Delhi

In the following detailed granted patent, application for amendments is made in Form-13 and the natures of the proposed amendments are found to be substantive to patent.

Any person interested in opposing the application for amendments shall give a notice of opposition in Form-14 at any time within three months from the date of this publication to the Controller of Patents, at Patent Office Delhi.

The procedure specified in rules 57 to 63 relating to the filing of written statement, reply statement, leaving evidence, hearing and costs shall, so far as may be, apply to the hearing of the opposition under section 57 as they apply to the hearing of an opposition proceeding

Form-13, marked copy of amended claims and clear copy of amended claims are available in corresponding file records for inspection as per the set procedures and may also be referred in official website of this office (<http://ipindiaservices.gov.in/publicsearch>) .

SN	Attribute	Description
1	Patent No./ Erstwhile Application for Patent No.	318800 (201617000814)
	Patentee	OLAM INTERNATIONAL LIMITED Of 9 Temasek Boulevard #11 02 Suntec Tower Two Singapore 038989
	Title	"PROCESS FOR PRODUCING DARK BROWN NATURAL COCOA"
	Date of patent	23-08-2019
	Form-13 filed on	22-10-2020
	Amendment Requested	The voluntary amendments to claims as in marked copy including deleting of claims. (Take reference to file records)

**PUBLICATION U/R 84(3) IN RESPECT OF APPLICATION
FOR RESTORATION OF PATENT(CHENNAI)**

Notice is hereby given that any person interested in opposing the following applications for Restoration of Patent under Section 60 of the Patent Act, 1970, may at any time within 2 months from the date of Publication of this notice, give notice to the Controller of Patents at the appropriate office on the prescribed Form 14 under Rule 85 of the Patents (Amendment) Rules, 2006.

PATENT NUMBER	APPLICANT	TITLE	DATE OF CESSATION	APPROPRIATE OFFICE
292218	THE UNITED STATES OF AMERICA, AS REPRESENTED BY THE SECRETARY, DEPARTMENT OF HEALTH AND HUMAN SERVICES	PHARMACEUTICAL COMPOSITIONS COMPRISING TRICYCLIC CARBOXAMIDES	15/07/2019	CHENNAI
293574	COROMANDEL INTERNATIONAL LIMITED	PROCESS FOR MANUFACTURE OF DI-AMMONIUM PHOSPHATE FERTILIZER FORTIFIED WITH SULPHUR	27/01/2020	CHENNAI
327013	Vidya Shimoga Muddappa Pradeepa Vaman Chandrayan Rao	SUPER-SENSITIVE AND STABLE GOLD NANOPARTICLES	09-03-2020	CHENNAI

Publication Under Section 43(2) in Respect of the Grant

Following Patents have been granted and any person interested in opposing these patents under Section 25(2) may at any time within one year from the date of this issue, give notice to the Controller of Patents at the appropriate office, on the prescribed form-7 along with written statement and evidence, if any.

Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	353378	2932/DELNP/2012	01/10/2010	14/10/2009	APPARATUS INCLUDING AT LEAST ONE REMOTE-CONTROLLED AIR GUN	SOCIETE FINANCIERE DE GESTION	22/11/2013	DELHI
2	353379	8348/DELNP/2013	13/04/2012	15/04/2011	UNDERWATER VEHICLE COMPRISING AN ELECTROLYTICALLY ACTIVATED ELECTROCHEMICAL BATTERY	DCNS	19/12/2014	DELHI
3	353381	6796/DELNP/2010	27/03/2009	07/04/2008	BLOWING CONTROLLING DEVICE FOR RECTILINEAR COMBS OF A COMBING MACHINE	MARZOLI, S.P.A.	10/02/2012	DELHI
4	353383	9926/DELNP/2015	28/05/2014	30/05/2013	LOW- EMISSIVITY AND ANTI SOLAR GLAZING	AGC GLASS EUROPE	25/03/2016	DELHI
5	353387	201817009196	29/09/2016	02/10/2015	MICROBIOCIDAL OXADIAZOLE DERIVATIVES	SYNGENTA PARTICIPATIONS AG	15/06/2018	DELHI
6	353389	201911035899	06/09/2019 12:52:21		A METHOD FOR BIOMARKER COMPOUNDS SEPARATION, IDENTIFICATION AND ENRICHMENT	Oil and Natural Gas Corporation Limited	20/09/2019	DELHI
7	353390	201717035738	25/04/2016	28/04/2015	METHOD FOR CONTINUOUS VIRUS INACTIVATION IN A MICROREACTOR	BAYER AKTIENGESELLSCHAFT	01/12/2017	DELHI
8	353394	201617038882	07/05/2015	07/05/2014	INDIVIDUALISED INORGANIC PARTICLES	PYLOTE	24/02/2017	DELHI
9	353403	7433/DELNP/2014	30/10/2012	29/03/2012	TRANSFORM ENCODING/DECODING OF HARMONIC AUDIO SIGNALS	TELEFONAKTIEBOLAGET L M ERICSSON (PUBL)	24/04/2015	DELHI
10	353405	2129/DEL/2013	16/07/2013 15:13:58	26/10/2012	SOLAR ENERGY SHED FRAME PROTECTION DEVICE FOR CULTURE POND	SENTEC E & E CO., LTD.	29/04/2016	DELHI

11	353408	201617025305	08/12/2014	26/12/2013	DRUG COATED BALLOON CATHETER	LIFETECH SCIENTIFIC (SHENZHEN) CO. LTD	31/08/2016	DELHI
12	353409	9562/DELNP/2011	06/05/2009	06/05/2009	METHOD FOR PRODUCING A COOLING ELEMENT FOR PYROMETALLURGICAL REACTOR AND THE COOLING ELEMENT	MMC COPPER PRODUCTS OY	21/12/2012	DELHI
13	353411	201717041715	14/09/2017	21/09/2016	ACESULFAME POTASSIUM COMPOSITIONS AND PROCESSES FOR PRODUCING SAME	CELANESE INTERNATIONAL CORPORATION	13/04/2018	DELHI
14	353412	2017/DELNP/2015	27/09/2012	27/09/2012	CONTENT DELIVERY IN A COMMUNICATIONS NETWORK	TELEFONAKTIEBOL AGET L M ERICSSON (PUBL)	14/08/2015	DELHI
15	353421	630/DELNP/2015	28/06/2013	28/06/2012	METHOD AND SYSTEM FOR AD INSERTION IN OVER THE TOP LIVE MEDIA DELIVERY	Ericsson AB	26/06/2015	DELHI
16	353425	7578/DELNP/2013	13/03/2012	15/03/2011	SURGICAL INSTRUMENTS WITH LOCKABLE ARTICULATING END EFFECTOR	ETHICON ENDO SURGERY INC.	02/01/2015	DELHI
17	353428	9808/DELNP/2015	30/04/2013	30/04/2013	TRANSCIVER ARRANGEMENT ,COMMUNICATION DEVICE , METHOD AND COMPUTER PROGRAM	TELEFONAKTIEBOL AGET L M ERICSSON (PUBL)	19/02/2016	DELHI
18	353431	6694/DELNP/2014	08/03/2013	09/03/2012	PHARMACEUTICAL COMPOSITION FOR THE PREVENTION OR TREATMENT OF NON ALCOHOLIC FATTY LIVER DISEASE	HANMI SCIENCE CO. LTD.	22/05/2015	DELHI
19	353433	3088/DELNP/2014	14/09/2012	23/09/2011	Process for Starting Up Deep Tank Anaerobic Fermentation Reactors	COSKATA INC.	15/05/2015	DELHI
20	353435	201817005819	20/04/2016	27/07/2015	A SOLVENT COMPOSITION	AGC Inc.	15/06/2018	DELHI
21	353437	6706/DELNP/2011	19/02/2010	27/02/2009	BUILDING UNIT STRUCTURAL MEMBER AND FLOOR STRUCTURE UTILIZING SAID UNIT STRUCTURAL MEMBER	CDS NU STEEL HOLDINGS LIMITED	07/12/2012	DELHI

22	353441	2894/DELNP/2010	25/09/2008	25/09/2007	OBTAINING MEASUREMENTS OF MUSCLE REFLEXES FOR DIAGNOSIS OF PATIENT SYMPTOMS	UROVAL, INC.	01/10/2010	DELHI
23	353445	3478/DEL/2011	02/12/2011 14:57:14	15/12/2010	HITCH ASSEMBLY FOR A MACHINE AND THE MACHINE USING THE SAME	CATERPILLAR INC.	18/01/2013	DELHI
24	353448	1003/DEL/2012	30/03/2012 15:44:08		TRANSMISSION REVERSE GEAR BLOCKAGE	MARUTI SUZUKI INDIA LIMITED	13/06/2014	DELHI
25	353450	201811001386	12/01/2018 12:55:42		BOTTLE NECK CAP ASSEMBLY	Lovely Professional University	06/07/2018	DELHI
26	353454	201817035049	24/01/2017	30/03/2016	DEOXIDIZER COMPOSITION	mitsubishi gas chemical company, inc.	04/01/2019	DELHI
27	353455	8020/DELNP/2011	29/10/2010	25/12/2009	COMPOSITE ELECTROMAGNETIC-WAVE-ABSORBING FILM	SEIJI KAGAWA	14/12/2012	DELHI
28	353456	9311/DELNP/2015	25/03/2014	26/03/2013	ELECTRIC MOTOR	MITSUBA CORPORATION	12/02/2016	DELHI
29	353458	201817022010	06/12/2016	18/12/2015	METHOD OF FORMING AN ALUMINOSILICATE-ZEOLITE LAYER ON AN ALUMINIUM-CONTAINING METALLIC SUBSTRATE AND USE OF THE SUBSTRATE OBTAINED THEREBY	FAHRENHEIT GMBH	19/10/2018	DELHI
30	353459	201617021070	22/12/2014	23/12/2013	ULTRA PURE RUBBER	ARLANXEO SINGAPORE PTE. LTD.	31/08/2016	DELHI
31	353460	201817019883	06/12/2016	08/12/2015	MULTILAYER STRUCTURE COMPRISING A LAYER CONTAINING A FLUOROPOLYMER AND ACRYLIC COPOLYMER - ASSOCIATED PRODUCTION METHOD AND TUBE	ARKEMA FRANCE	28/09/2018	DELHI
32	353465	201918024503	08/05/2013	15/10/2015	AROMATICS ALKYLATION PROCESS	BADGER LICENSING LLC	23/08/2019	DELHI
33	353470	5163/DELNP/2010	10/02/2009	27/02/2008	A SYSTEM AND METHOD OF DEMULTIPLEXING PROVIDER BACKBONE BRIDGING TRAFFIC ENGINEERING INSTANCES	TELEFONAKTIEBOLAG ET LM ERICSSON (PUBL)	04/03/2011	DELHI

34	353471	3326/DELNP/2012	06/10/2010	09/10/2009	METHOD AND APPARATUS FOR EQUALIZATION OF RECEIVED SIGNALS	TELEFONAKTIEBOLAG ET LM ERICSSON (PUBL)	23/10/2015	DELHI
35	353474	954/DEL/2012	29/03/2012 17:28:58		A METHOD AND SYSTEM FOR SECURED DATA TRANSMISSION DURING NEAR FIELD COMMUNICATION (NFC) ATTACK	Samsung Electronics Co. Ltd •	11/09/2015	DELHI
36	353477	3247/DELNP/2014	02/11/2012	04/11/2011	DERMAL DELIVERY COMPOSITIONS AND METHODS	AGILE THERAPEUTICS INC.	22/05/2015	DELHI
37	353478	1717/DEL/2012	05/06/2012 15:26:27	09/06/2011	BIOFILTER ASSEMBLIES FOR BIOMASS GASIFICATION SYSTEMS	AIR PRODUCTS AND CHEMICALS, INC.	25/09/2015	DELHI
38	353480	1064/DEL/2015	16/04/2015 16:10:28	05/05/2014	PARTICULATE ZINC OXIDE WITH MANGANESE ION DOPANT •	JOHNSON & JOHNSON CONSUMER COMPANIES, INC.	10/06/2016	DELHI
39	353483	4341/DEL/2015	31/12/2015 12:42:32		BRICK MAKING MACHINE (BMM 300) AND THE PROCESS OF MAKING THE BRICK THERE OF.	VILAS CHHIKARA, Satish Kumar ,Jagpravesh	07/07/2017	DELHI
40	353484	9835/DELNP/2011	25/06/2010	26/06/2009	INJECTION MOULDING CATHETER	COLOPLAST A/S	25/01/2013	DELHI
41	353485	129/DEL/2012	13/01/2012 18:15:00	25/01/2011	EXHAUST GAS SYSTEM FOR A BUILDING MACHINE	Joseph Vgele AG	22/05/2015	DELHI
42	353486	76/DEL/2009	15/01/2009 16:10:47	31/01/2008	ROOT CAUSE PROBLEM DETECTION IN NETWORK TRAFFIC INFORMATION	TELEFONAKTIEBOLAG ET LM ERICSSON (PUBL)	20/08/2010	DELHI
43	353490	7322/DELNP/2015	07/03/2014	14/03/2013	COMPOUNDS AND PHARMACEUTICAL COMPOSITIONS THEREOF FOR THE TREATMENT OF INFLAMMATORY DISORDERS	GALAPAGOS NV	08/01/2016	DELHI
44	353493	201717028439	25/02/2016	27/02/2015	SYNTHESIS OF DIIODOPERFLUORO-C3 TO C7-ALKANES	THE CHEMOURS COMPANY FC LLC	27/10/2017	DELHI
45	353496	201817008051	25/08/2016	10/09/2015	MOLECULES HAVING PESTICIDAL UTILITY	DOW AGROSCIENCES LLC	25/05/2018	DELHI
46	353497	9050/DELNP/2010	29/05/2009	30/05/2008	REDUCED-PRESSURE, COMPRESSION SYSTEMS AND APPARATUSES FOR USE ON A CURVED BODY PART	KCI LICENSING, INC.	09/03/2012	DELHI

47	353499	1012/DEL/2013	04/04/2013		PROCESS FOR PRODUCING POSITIONALLY CONTROLLED MODIFIED NANOSTRUCTURES	DIRECTOR GENERAL, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	01/04/2016	DELHI
48	353500	201717012043	04/09/2015	04/09/2014	A METHOD FOR PREPARING HIGH ACTIVITY OLEFIN POLYMERIZATION CATALYST	PTT GLOBAL CHEMICAL PUBLIC COMPANY LIMITED	07/07/2017	DELHI
49	353501	201617043280	09/06/2015	09/06/2014	HERBICIDAL WEED CONTROL FROM COMBINATIONS OF FLUROXYPYR AND ALS INHIBITORS	DOW AGROSCIENCES LLC	31/03/2017	DELHI
50	353505	201817013696	29/11/2016	01/12/2015	MOLDED BODY AND PRODUCTION METHOD THEREFOR	TOYOTA BOSHOKU KABUSHIKI KAISHA	17/08/2018	DELHI
51	353507	2810/DEL/2015	08/09/2015 12:12:25		A PROCESS FOR PREPARING A STABLE BLEND FROM A MIXTURE OF AN INSOLUBLE PHOSPHATE AND SULPHUR	Grasim Industries Limited	10/03/2017	DELHI
52	353508	3325/DELNP/2014	04/10/2012	05/10/2011	ADJUVANT COMPOUND	ISA PHARMACEUTICALS B.V.	26/06/2015	DELHI
53	353513	201711006155	21/02/2017 18:08:35		A process for the production of functional biomolecules from by-products of sugar and dairy industries	Center of Innovative and Applied Bioprocessing	24/08/2018	DELHI
54	353518	201911052368	17/12/2019 17:27:13		DISTILLATION BASED WATER PURIFICATION SYSTEM	NewGen IEDC, GLA University, Mathura	03/01/2020	DELHI
55	353519	201817000709	30/05/2016	10/06/2015	MULTIMODAL POLYETHYLENE COPOLYMER	BOREALIS AG	23/03/2018	DELHI
56	353523	5673/DELNP/2013	06/01/2012	06/01/2011	HYDRAULIC INJECTION SYSTEM FOR BONE CEMENT	SYNTHESE GMBH	05/12/2014	DELHI
57	353532	3433/DELNP/2015	28/06/2013	12/11/2012	METHOD FOR CONSTRUCTING CYLINDRICAL TANK	IHI Plant Services Corporation	20/11/2015	DELHI
58	353533	201911018305	08/05/2019 09:08:11		COMMUNITY BASED INTEGRATED WATER FILTER SYSTEM FOR CLEAN DRINKING WATER	Indian Institute of Technology Kanpur	24/05/2019	DELHI
59	353539	201817005019	08/07/2016	13/07/2015	ARYLOXYPYRIMIDINYL ETHERS AS HERBICIDES	E I DU PONT DE NEMOURS AND COMPANY	18/05/2018	DELHI

60	353545	2108/DEL/2015	13/07/2015 15:48:32		IMPROVED CATALYTIC HYDROGENATION PROCESS FOR P-AMINOPHENOL WITH CONTINUOUS ORGANIC PHASE	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	20/01/2017	DELHI
61	353546	10534/DELNP/2012	11/07/2011	15/07/2010	DETECTION OF BLOCKAGES AND INTERRUPTIONS WITH AN ASPIRATING SMOKE DETECTOR (ASD)	SIEMENS SCHWEIZ AG	15/01/2016	DELHI
62	353555	9841/DELNP/2015	13/05/2014	13/05/2013	A FORMULATION FOR PREPARING A FOAMED THERMOPLASTIC POLYMER	COLORANT CHROMATICS AG	18/03/2016	DELHI
63	353556	201617036736	11/05/2015	09/05/2014	CONSUMABLE CARTRIDGE FOR A PLASMA ARC CUTTING SYSTEM	HYPERTHERM INC.	24/03/2017	DELHI
64	353560	3252/DEL/2012	19/10/2012 15:44:22	21/05/2012	COIL BIOABSORBABLE STENTS	MANLI INTERNATIONAL LTD	27/06/2014	DELHI
65	353566	871/DEL/2000	26/09/2000		A SUSTAINED RELEASE AND LONG RESIDING OPHTHALMIC FORMULATION.	REGISTRAR	11/03/2005	DELHI
66	353570	6692/DELNP/2014	08/02/2013	09/02/2012	SORTING FLOW CYTOMETER	BECKMAN COULTER INC.	22/05/2015	DELHI
67	353572	3220/DELNP/2015	02/10/2013	02/10/2012	PROCESS FOR PREPARING AN INHIBITED STARCH	TATE & LYLE INGREDIENTS AMERICAS LLC	02/10/2015	DELHI
68	353573	9285/DELNP/2010	11/06/2009	27/06/2008	METHOD AND PRODUCTION OF A ROTOR BLADE FOR WIND ENERGY PLANT	SENVION SE	09/03/2012	DELHI
69	353578	201817009609	24/08/2016	24/08/2015	SKEW MIRRORS, METHODS OF USE, AND METHODS OF MANUFACTURE	AKONIA HOLOGRAPHICS LLC	22/06/2018	DELHI
70	353582	1114/DELNP/2014	10/07/2012	14/07/2011	SYSTEM FOR DECOMPOSITION OF ORGANIC COMPOUNDS AND METHOD OF OPERATION THEREOF	LO Kwok Ki	09/01/2015	DELHI
71	353583	7289/DELNP/2013	29/11/2011	19/01/2011	METHOD AND DEVICE FOR NOTIFICATION OF SCRAMBLING CODE IDENTIFIER SIGNALING SET	ZTE CORPORATION	24/06/2016	DELHI

72	353587	5267/DELNP/2014	20/12/2012	20/12/2011	LED MODULE	CITIZEN WATCH CO., LTD.,CITIZEN ELECTRONICS CO. LTD.	27/03/2015	DELHI
73	353591	11350/DELNP/2015	13/06/2014	14/06/2013	SYNTHESIS AND HYDROGEN STORAGE PROPERTIES OF MANGANESE HYDRIDES	UNIVERSITY OF SOUTH WALES COMMERCIAL SERVICES LTD.	03/06/2016	DELHI
74	353592	6312/DELNP/2011	01/02/2010	30/01/2009	DIGITAL VIDEO BROADCASTING-CABLE SYSTEM AND METHOD FOR PROCESSING RESERVED TONE	SAMSUNG ELECTRONICS CO. LTD.	11/10/2013	DELHI
75	353595	201717007836	28/09/2015	29/09/2014	DISPOSABLE UNDERWEAR TYPE DIAPER	DAIO PAPER CORPORATION	14/07/2017	DELHI
76	353597	9124/DELNP/2015	12/03/2014	15/03/2013	SAFENED HERBICIDAL COMPOSITIONS INCLUDING PYRIDINE -2-CARBOXYLIC ACID DERIVATIVES FOR USE IN CORN (MAIZE)	DOW AGROSCIENCES LLC	05/02/2016	DELHI
77	353603	9237/DELNP/2015	21/03/2014	25/03/2013	ANTI- REFLECTIVE FILM FOR PHOTOVOLTAIC ARRAYS	ROHM AND HAAS COMPANY	05/02/2016	DELHI
78	353607	4202/DELNP/2012	08/12/2010	10/12/2009	MOLTEN METAL CONTAINMENT STRUCTURE HAVING FLOW THROUGH VENTILATION	NOVELIS INC.	06/11/2015	DELHI
79	353608	1091/DELNP/2015	12/08/2013	17/09/2012	HAIR CARE POLYMER	DSM IP ASSETS B.V.	26/06/2015	DELHI
80	353612	201617013022	02/10/2014	03/10/2013	MICROBICIDAL COMPOSITION COMPRISING PHENOXYETHANOL	DOW GLOBAL TECHNOLOGIES LLC,ROHM AND HAAS COMPANY	31/08/2016	DELHI
81	353614	10620/DELNP/2012	12/05/2011	13/05/2010	PHOTOVOTAIC DEVICE CONDUCTING LAYER	FIRST SOLAR INC	15/01/2016	DELHI
82	353616	201617040817	04/05/2015	05/05/2014	PORPHYRIN MOLECULAR CATALYSTS FOR SELECTIVE ELECTROCHEMICAL REDUCTION OF CO2 INTO CO	CENTRE NATIONAL DE LA RECHERCHE SCIENTIFIQUE (CNRS),UNIVERSITE PARIS DIDEROT PARIS 7	31/03/2017	DELHI
83	353622	1684/DEL/2010	20/07/2010 12:24:03	05/08/2009	GLASS CONTAINER STRESS MEASUREMENT USING FLUORESCENCE	EMHART GLASS S.A.	27/09/2013	DELHI

84	353624	2039/DEL/2013	08/07/2013		SYSTEM AND METHODS FOR NON-PARAMETRIC TECHNIQUE BASED GEOLOCATION AND COGNITIVE SENSOR ACTIVATION	ROCKWELL COLLINS INC.	02/06/2017	DELHI
85	353628	201614037001	28/10/2016 11:03:35	24/11/2015	ELECTRIC VEHICLE CONTROL DEVICE •	SUZUKI MOTOR CORPORATION	26/05/2017	DELHI
86	353631	7100/DELNP/2011	15/03/2010	17/03/2009	TRANSMISSION SYSTEM	MERITOR TECHNOLOGY,INC.	21/12/2012	DELHI
87	353632	201917014177	21/11/2017	26/12/2016	RESISTANCE SPOT WELDING METHOD	JFE STEEL CORPORATION	05/07/2019	DELHI
88	353635	201614035085	14/10/2016 12:12:40	16/10/2015	ROTATING ELECTRIC MACHINE •	SUZUKI MOTOR CORPORATION	21/04/2017	DELHI
89	353640	1824/DEL/2012	12/06/2012 16:01:38	15/06/2011	ROAD PAVER WITH LAYER THICKNESS MEASURING DEVICE	Joseph Vgele AG	14/02/2014	DELHI
90	353645	3530/DELNP/2013	28/09/2011	01/10/2010	FILTER ELEMENT	CATERPILLAR INC.,ADVANCED FILTRATION SYSTEMS, INC.,DONALDSON COMPANY, INC.	14/11/2014	DELHI
91	353649	3939/DELNP/2015	29/11/2013	30/11/2012	ZINC HALIDE MEDIATED CYCLIZATION PROCESS LEADING TO TRICYCLIC INDOLES	GE HEALTHCARE LIMITED	02/10/2015	DELHI
92	353650	2230/DELNP/2015	22/08/2013	23/08/2012	PHENOXY ALKYL DIETHANOLAMINE AND DIISOPROPANOLAMINE COMPOUNDS FOR DELIVERING ACTIVE AGENTS	EMISPHERE TECHNOLOGIES INC.	15/04/2016	DELHI
93	353651	3106/DEL/2014	30/10/2014 15:35:27	08/11/2013	METHOD OF MANUFACTURING GEAR AND FORGING APPARATUS FOR MANUFACTURING GEAR	HONDA MOTOR CO., LTD.	10/07/2015	DELHI
94	353652	8209/DELNP/2010	18/05/2009	20/05/2008	1.5 MICRON IMAGING SOURCE AND IMAGING DEVICE INCORPORATING THE SOURCE	THALES	02/03/2012	DELHI
95	353655	201811002786	24/01/2018 07:33:56		SYSTEM AND PROCESS FOR REAL TIME DETECTION OF POSITION OF BODY PARTS BASED ON FACIAL IMAGE	STYLEDOTME FASHION AND LIFESTYLE PRIVATE LIMITED	16/08/2019	DELHI

96	353657	11271/DELNP/2013	26/06/2012	29/06/2011	METHOD AND DEVICE FOR SERIAL DATA TRANSMISSION HAVING A FLEXIBLE MESSAGE SIZE AND A VARIABLE BIT LENGTH	ROBERT BOSCH GMBH	02/01/2015	DELHI
97	353658	691/DELNP/2014	02/07/2012	15/07/2011	M2M SERVICES ENABLEMENT ARCHITECTURE FOR CELLULAR ACCESS NETWORKS	TELEFONAKTIEBOL AGET L M ERICSSON (PUBL)	13/05/2016	DELHI
98	353659	8337/DELNP/2015	12/03/2014	15/03/2013	HEAVY METAL FREE HALOGENATED POLYMER COMPOUNDS	LUBRIZOL ADVANCED MATERIALS INC.	01/07/2016	DELHI
99	353660	10532/DELNP/2012	08/09/2010	08/09/2010	APPARATUS METHOD AND COMPUTER SOFTWARE FOR DETECTION OF TOPOLOGY CHANGES IN ELECTRICAL NETWORKS	SIEMENS AKTIENGESELLSCH AFT	15/01/2016	DELHI
100	353668	201617039678	13/05/2015	15/05/2014	PLADIENOLIDE PYRIDINE COMPOUNDS AND METHODS OF USE	EISAI R&D MANAGEMENT CO. LTD.	10/03/2017	DELHI
101	353669	201811009349	14/03/2018 16:11:31		A PROCESS TO REMOVE HEAVY METALS FROM INDUSTRIAL EFFLUENT USING BIOCHAR	Lovely Professional University, Indian Agricultural research Institute, Amrita Vishwa Vidyapeetham	20/09/2019	DELHI
102	353677	201711045713	19/12/2017 20:02:15		APPARATUS FOR AUTOMATICALLY STERILIZING CURRENCY IN CASH DISPENSERS AND METHOD THEREOF	Dipti Kanta Mishra, Puneet Bhardwaj	26/07/2019	DELHI
103	353679	201811029961	09/08/2018 16:35:38		A SELF-COMPACTING CONCRETE MIX	SHARDA UNIVERSITY	10/05/2019	DELHI
104	353680	201717006566	30/06/2015	06/08/2014	STARTING MATERIAL FOR COSMETICS	SHISEIDO COMPANY LTD.	23/06/2017	DELHI
105	353681	3107/DELNP/2009	19/10/2007	20/10/2006	AN EXPANDABLE STENT	BIOSENSORS INTERNATIONAL GROUP	17/07/2009	DELHI
106	353682	201817029698	08/03/2017	09/03/2016	PHOTOPOLYMERIZATION INITIATOR AND PHOTOCURABLE COMPOSITION	TOKUYAMA DENTAL CORPORATION	09/11/2018	DELHI

107	353684	201617030785	11/03/2015	11/03/2014	POLYESTER AND METHOD FOR PREPARING SUCH A POLYESTER	FURANIX TECHNOLOGIES B.V.	30/12/2016	DELHI
108	353686	2650/DEL/2010	04/11/2010 12:46:14	11/11/2009	USER INTERFACE SYSTEM AND METHODS BETWEEN A PORTABLE DEVICE AND COMPUTER	SONY CORPORATION	01/11/2013	DELHI
109	353688	3248/DELNP/2012	23/02/2011	23/02/2011	METHOD OF PRODUCTION OF WELDED JOINT	NIPPON STEEL CORPORATION	23/10/2015	DELHI
110	353691	201717041752	30/05/2016	01/06/2015	PROCESS FOR PRODUCING HIGHLY UNSATURATED FATTY ACID OF HIGH PURITY IN HIGH YIELD	BIZEN CHEMICAL CO. LTD.	02/02/2018	DELHI
111	353692	201717011371	01/10/2015	03/10/2014	COMPOSITION CONTAINING COLISTIMETHATE SODIUM	XELLIA PHARMACEUTICALS APS	15/09/2017	DELHI
112	353695	6610/DELNP/2010	27/03/2009	14/04/2008	SYSTEM AND MEHTOD OF RECEIVING AND PROCESSING MULTICOMMUNICAT ION SIGNALS	TELEFONAKTIEBOL AGET LM ERICSSON (PUBL)	09/09/2011	DELHI
113	353697	201817046870	23/05/2017	21/06/2016	METHOD FOR PRODUCING METHACRYLIC ACID PRODUCTION CATALYST, METHOD FOR PRODUCING METHACRYLIC ACID, AND METHOD FOR PRODUCING METHACRYLIC ACID ESTER	MITSUBISHI CHEMICAL CORPORATION	15/02/2019	DELHI
114	353698	10109/DELNP/2013	29/05/2012	31/05/2011	INLET VALVE FOR A FLUID PUMP AND ASSEMBLY METHOD FOR AN INLET VALVE FOR A FLUID PUMP	CONTINENTAL AUTOMOTIVE GMBH	30/01/2015	DELHI
115	353701	6982/DELNP/2010	14/04/2009	15/04/2008	BLOOD TREATMENT APPARATUS	GAMBRO LUNDIA AB	25/11/2011	DELHI
116	353703	201711023120	30/06/2017 17:46:09		AN ADJUNCT TO NON-SURGICAL PERIODONTAL THERAPY AND PREPARATION METHOD THEREOF	Lovely Professional University	04/01/2019	DELHI
117	353704	5691/DELNP/2012	03/02/2011	04/02/2010	PROSTHESIS	FINSBURY (DEVELOPMENT) LIMITED	07/03/2014	DELHI

118	353705	201817012297	08/09/2016	10/09/2015	COMPOUND FOR TREATING OR PREVENTING HYPERURICEMIA OR GOUT	JIANGSU ATOM BIOSCIENCE AND PHARMACEUTICAL CO. LTD.	10/08/2018	DELHI
119	353706	201717001985	04/06/2015	29/08/2014	Method for determining maternal lineage of maize seeds	PIONEER HI BRED INTERNATIONAL INC	26/05/2017	DELHI
120	353708	201817036070	24/04/2017	29/04/2016	NOVEL SUBSTITUTED IMIDAZOPYRIDINE COMPOUNDS AS INHIBITORS OF INDOLEAMINE 2,3-DIOXYGENASE AND/OR TRYPTOPHAN-2,3-DIOXYGENASE	IOMET PHARMA LTD.,MERCK SHARP & DOHME CORP.,NA,NA,NA,NA, NA,NA,NA,NA,NA	18/01/2019	DELHI
121	353714	201717046173	29/07/2016	30/07/2015	A METHOD FOR THE MANUFACTURE OF A PHOSPHATABLE PART STARTING FROM A STEEL SHEET COATED WITH A METALLIC COATING BASED ON ALUMINIUM	ARCELORMITTAL	16/03/2018	DELHI
122	353715	4312/DELNP/2013	16/11/2011	16/11/2010	INORGANIC FIBER	UNIFRAX I LLC.	10/06/2016	DELHI
123	353718	201617028844	27/02/2015	28/02/2014	PYRAZOLE AMIDE DERIVATIVE	TEIJIN PHARMA LIMITED	13/01/2017	DELHI
124	353720	5747/DELNP/2013	27/12/2011	06/01/2011	A DOWNHOLE OILFIELD TOOL ASSEMBLY AND METHOD OF SETTING A LINER THROUGH SAID TOOL ASSEMBLY	HALLIBURTON ENERGY SERVICES INC.	05/12/2014	DELHI
125	353724	3676/DELNP/2011	17/11/2009	18/11/2008	COMBINED ELECTRIC DEVICE FOR POWERING AND CHARGING	VALEO SYSTEMES DE CONTROLE MOTEUR	27/09/2013	DELHI
126	353729	201717014487	23/10/2015	24/10/2014	USE OF PROLINE TOLERANT TRIPEPTIDYL PEPTIDASES IN FEED ADDITIVE COMPOSITIONS	DUPONT NUTRITION BIOSCIENCES APS	08/09/2017	DELHI
127	353733	8551/DELNP/2012	04/08/2011	04/08/2010	METHOD AND TERMINAL FOR MAKING RECOMMENDATION ON CONTACT INFORMATION TO INSTANT MESSENGER USER	TENCENT TECHNOLOGY (SHENZHEN) COMPANY LIMITED	28/03/2014	DELHI
128	353737	8156/DELNP/2007	10/03/2006	28/03/2005	METHOD FOR INSTALLING PREMISE EQUIPMENT	CISCO TECHNOLOGY, INC.	11/01/2008	DELHI

129	353740	201617035554	18/03/2015	18/03/2014	STORAGE PRODUCT AND METHOD	COOLSAN HYGIENE SOLUTIONS PTY LTD	03/03/2017	DELHI
130	353743	1236/DEL/2014	07/05/2014 20:17:40		A BONSAI FORM OF ARCHEAL L-ASPARAGINASE AND USES THEREOF	INDIAN INSTITUTE OF TECHNOLOGY, DELHI	31/08/2016	DELHI
131	353744	10456/DELNP/2012	25/08/2010	31/05/2010	METHOD FOR PRODUCING COMPACT MODULES FOR CONSTRUCTION	MEDR • N LPEZ Francisco	05/09/2014	DELHI
132	353745	201811021215	06/06/2018 19:22:16		MICROWAVE ABSORBING COATING COMPOSITION COMPRISING IRON METAL FLAKES AND PROCESS OF MAKING IRON METAL FLAKES	CHAIRMAN, DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	13/12/2019	DELHI
133	353749	8425/DELNP/2013	29/03/2012	31/03/2011	ABSORBENT CICATRIZATION DRESSING AND USES THEREOF FOR CHRONIC WOUNDS	LABORATOIRES URGO,SOCIETE DE DEVELOPPEMENT ET DE RECHERCHE INDUSTRIELLE	19/12/2014	DELHI
134	353750	3048/DEL/2015	24/09/2015 19:30:28	01/10/2014	METHOD FOR THE MANUFACTURE OF SYNTHETIC QUARTZ GLASS	HERAEUS QUARZGLAS GMBH & CO. KG	08/07/2016	DELHI
135	353751	201617028417	19/02/2014	19/02/2014	ELEVATOR TENSION MEMBER STIFFNESS ESTIMATION AND MONITORING	OTIS ELEVATOR COMPANY	13/01/2017	DELHI
136	353752	201817034272	03/02/2017	16/03/2016	METHOD FOR PROCESSING A LITHOGRAPHIC PRINTING PLATE	AGFA NV	21/12/2018	DELHI
137	353753	201617025450	26/01/2015	27/01/2014	LUBRICATING COMPOSITIONS COMPRISING THERMOASSOCIATIVE AND EXCHANGEABLE COPOLYMERS	TOTAL MARKETING SERVICES,ECOLE SUPERIEURE DE PHYSIQUE ET DE CHIMIE INDUSTRIELLES DE LA VILLE DE PARIS (ESPCI),CENTRE NATIONAL DE LA RECHERCHE SCIENTIFIQUE (CNRS)	31/08/2016	DELHI
138	353754	10058/DELNP/2012	16/05/2011	02/06/2010	SCROLL REFRIGERATION COMPRESSOR	DANFOSS COMMERCIAL COMPRESSORS	07/11/2014	DELHI
139	353755	6107/DELNP/2012	06/01/2011	20/01/2010	DEVICE FOR DISPENSING A PLURALITY OF UNITARY DOSES OF DRY POWDER AND INHALER COMPRISING SUCH DEVICE	PFIZER LIMITED	29/11/2013	DELHI

140	353757	2902/DEL/2015	16/09/2015 10:47:25		A PROCESS FOR PRODUCTION OF LOW SULFUR FUEL OIL	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH, Chennai Petroleum Corporation, Centre for High Technology	17/03/2017	DELHI
141	353760	1868/DEL/2009	10/09/2009 12:21:48	23/09/2008	DEVICE FOR MICROBIOLOGICAL ANALYSIS	EMD MILLIPORE CORPORATION	04/06/2010	DELHI
142	353761	201817019914	18/10/2016	04/11/2015	A PROCESS FOR PRODUCING A MULTILAYER LAMINATE	BOREALIS AG	28/09/2018	DELHI
143	353762	201617030712	19/02/2015	19/02/2014	MULTILAYER FILM METHODS OF MANUFACTURE THEREOF AND ARTICLES COMPRISING THE SAME	DOW GLOBAL TECHNOLOGIES LLC	30/12/2016	DELHI
144	353763	7023/DELNP/2011	19/02/2010	26/02/2009	METHOD FOR WITHDRAWAL AND INSERTION OF A DRILL PIPE STRING IN A BOREHOLE AND ALSO A DEVICE FOR USE WHEN PRACTISING THE METHOD	WEST DRILLING PRODUCTS AS	08/02/2013	DELHI
145	353765	1251/DELNP/2011	08/08/2009	14/08/2008	DEVICE FOR IMPLANTING AN INTRAOCULAR LENS INTO AN EYE	CARL ZEISS MEDITEC AG	09/12/2011	DELHI
146	353766	656/DELNP/2015	16/07/2013	17/07/2012	USE OF A LIGNIN FOR THE MECHANICAL REINFORCEMENT OF AN ELASTOMER AND ELASTOMER THUS REINFORCED	COMPAGNIE INDUSTRIELLE DE LA MATIERE VEGETALE	26/06/2015	DELHI
147	353772	1243/DELNP/2014	10/09/2012	13/09/2011	ASSEMBLY FOR PRODUCING A THREADED JOINT FOR THE DRILLING AND OPERATION OF HYDROCARBON WELLS AND RESULTING THREADED JOINT	VALLOUREC OIL AND GAS FRANCE	09/01/2015	DELHI
148	353776	201617001969	14/07/2014	15/07/2013	PIPERIDINYL INDOLE DERIVATIVES AND THEIR USE AS COMPLEMENT FACTOR B INHIBITORS	NOVARTIS AG	12/08/2016	DELHI
149	353778	8404/DELNP/2011	31/12/2009	16/06/2009	MULTI-MODE HANDHELD WIRELESS DEVICE	INTEL CORPORATION	15/02/2013	DELHI

150	353779	201717021115	10/12/2015	11/12/2014	ADSORPTION OF FLUORINATED ANESTHETICS WITHIN THE PORES OF MOLECULAR CRYSTALS	UNIVERSITY OF HOUSTON SYSTEM	01/12/2017	DELHI
151	353783	2470/DEL/2015	11/08/2015 15:22:17		A POLYACRYLONITRILE ULTRAFILTRATION MEMBRANE FOR REMOVAL OF ARSENIC AND CHROMIUM	Indian Institute of Technology, Delhi, COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	17/02/2017	DELHI
152	353784	201711031476	05/09/2017 20:01:19		A PROCESS FOR SIMULTANEOUS TREATMENT AND MANAGEMENT OF WASTE FROM PETHA SWEET INDUSTRY (BENINCASA HISPIDA)	SHARDA UNIVERSITY	06/10/2017	DELHI
153	353790	201817013042	20/09/2016	30/09/2015	POLYOLEFIN BASED LAMINATED STRUCTURES WITH ELASTIC PROPERTIES	DOW GLOBAL TECHNOLOGIES LLC	20/07/2018	DELHI
154	353795	3252/DELNP/2012	18/11/2010	18/12/2009	TOUCH PANEL REGION OF INTEREST REPORTING SCHEME	INTEL CORPORATION	26/08/2016	DELHI
155	353799	188/DELNP/2013	28/06/2011	28/06/2010	OPTIMIZED PATTERNS OF DEMODULATION REFERENCE SIGNALS	TELEFONAKTIEBOL AGET L M ERICSSON (PUBL)	12/09/2014	DELHI
156	353801	201617036679	28/04/2015	30/04/2014	COPOLYMER HAVING HIGH MULTIOLEFIN CONTENT	ARLANXEO SINGAPORE PTE. LTD.	24/03/2017	DELHI
157	353802	201617028984	25/02/2015	25/02/2014	FLUID REGULATOR WITH BALANCING SYSTEM	EMERSON PROCESS MANAGEMENT REGULATOR TECHNOLOGIES, INC.	20/01/2017	DELHI
158	353804	8754/DELNP/2015	14/03/2014	15/03/2013	MULTIPLE FUNCTION DISPERSANT VISCOSITY INDEX IMPROVER	CASTROL LIMITED	15/07/2016	DELHI
159	353805	692/DELNP/2013	22/06/2011	25/06/2010	ONBOARD OIL CONTAINMENT SYSTEM	MILLER Michael T. D.	24/10/2014	DELHI
160	353808	2156/DEL/2012	19/09/2011		PHARMACEUTICAL COMPOSITIONS OF ARTEMISININ DERIVATIVE AND PROCESS OF PREPARATION THEREOF	SUN PHARMACEUTICAL INDUSTRIES LIMITED	25/12/2015	DELHI

161	353812	201718032469	11/09/2008	11/09/2007	SOLID FORMS OF SELECTIVE ANDROGEN RECEPTOR MODULATORS	GTx, INC.	22/12/2017	DELHI
162	353813	5807/DELNP/2013	19/12/2011	30/12/2010	FACILITIES FOR OFFSHORE LIQUEFIED NATURAL GAS FLOATING STORAGE WITH JETTY REGASIFICATION UNIT	SAMSUNG C&T CORPORATION	05/12/2014	DELHI
163	353814	9502/DELNP/2013	08/05/2012	13/05/2011	FLAME RETARDANT SEMI AROMATIC POLYAMIDE COMPOSITION AND MOULDED PRODUCTS MADE THEREFROM	DSM IP ASSETS B.V.	19/12/2014	DELHI
164	353815	2376/DEL/2013	08/08/2013 15:53:59	21/09/2012	TURBINE CONTROL SYSTEM, TURBINE CONTROL METHOD AND PROGRAM	HITACHI, LTD.	29/04/2016	DELHI
165	353823	9437/DELNP/2011	14/06/2010	16/06/2009	RESERVOIR FOR RECEIVING A FLUID	REHAU AG+CO	22/02/2013	DELHI
166	353825	3425/DELNP/2010	25/11/2008	26/11/2007	DATA PROCESSING APPARATUS AND DATA PROCESSING METHOD AS WELL AS ENCODING APPARATUS AND ENCODING METHOD	SONY CORPORATION	03/02/2012	DELHI
167	353828	2641/DEL/2005	03/10/2005	19/11/2004	METHOD AND SYSTEM FOR DISTRIBUTING SECURITY POLICIES	MICROSOFT TECHNOLOGY LICENSING, LLC	02/10/2009	DELHI
168	353830	3272/DEL/2013	06/11/2013	29/11/2012	CYLINDER HOUSING	DR. ING. H.C.F. PORSCHE AKTIENGESELLSCH AFT	05/06/2015	DELHI
169	353831	3593/DELNP/2014	18/10/2012	20/10/2011	MIXING ELEMENT FOR CONTAINER ASSEMBLIES	BECTON DICKINSON AND COMPANY	13/02/2015	DELHI
170	353833	7477/DELNP/2013	13/05/2011	13/05/2011	CONTROL DEVICE FOR INTERNAL COMBUSTION ENGINE	TOYOTA JIDOSHA KABUSHIKI KAISHA	24/06/2016	DELHI
171	353834	893/DELNP/2013	01/09/2010	01/09/2010	RESISTANCE-BASED MONITORING SYSTEM AND METHOD	OTIS ELEVATOR COMPANY	24/10/2014	DELHI
172	353838	201717003169	29/07/2015	29/07/2014	POLYMER EMULSIONS FOR USE IN CRUDE OIL RECOVERY	ECOLAB USA INC.	23/06/2017	DELHI

173	353842	11859/DELNP/2015	02/07/2014	02/07/2013	METHOD OF FREEZE-DRYING ENCAPSULATED CELLS, AND COMPOSITION FOR FREEZING OF ENCAPSULATED CELLS •	AUSTRIANOVA SINGAPORE PTE LTD	20/05/2016	DELHI
174	353848	201711039636	07/11/2017 16:50:43		A SYSTEM AND METHOD FOR MAINTAINING A CONSTANT CHARGING CURRENT IN A CHARGING SYSTEM	Luminous Power Technologies Pvt. Ltd.	10/05/2019	DELHI
175	353849	201617024929	11/02/2014	31/12/2013	HIGH PRESSURE CONDENSATE GENERATION IN THE MANUFACTURE OF PURIFIED AROMATIC CARBOXYLIC ACIDS	BP CORPORATION NORTH AMERICA INC.	31/08/2016	DELHI
176	353850	11055/DELNP/2012	16/06/2011	18/06/2010	ENTRY SHEET FOR DRILLING	Mitsubishi Gas Chemical Company Inc.	29/01/2016	DELHI
177	353851	1624/DEL/2013	30/05/2013 12:37:43	06/06/2012	VEHICULAR FUEL CELL SYSTEM	SUZUKI MOTOR CORPORATION	13/02/2015	DELHI
178	353857	202017000223	09/07/2018	10/07/2017	A REINFORCED SEPARATOR FOR ALKALINE HYDROLYSIS	AGFA-GEVAERT NV	24/01/2020	DELHI
179	353859	201917052512	30/05/2018	23/06/2017	PROCESS AND APPARATUS FOR REMOVING POLYMER MATERIAL FROM A GAS-SOLIDS OLEFIN POLYMERIZATION REACTOR	BOREALIS AG	14/02/2020	DELHI
180	353861	8946/DELNP/2010	18/05/2009	16/05/2008	GREEN SYNTHESIS OF NANOMETALS USING PLANT EXTRACTS AND USE THEREOF	The United States of America as represented by the Administrator of the U.S. Environmental Protection Agency (Washington D.C.), Ethical Solutions, LLC	02/03/2012	DELHI
181	353862	201917011707	10/02/2017	04/10/2016	DISPROPORTIONATION AND TRANSALKYLATION OF HEAVY AROMATIC HYDROCARBONS	EXXONMOBIL CHEMICAL PATENTS INC.	05/07/2019	DELHI

Publication Under Section 43(2) in Respect of the Grant

Following Patents have been granted and any person interested in opposing these patents under Section 25(2) may at any time within one year from the date of this issue, give notice to the Controller of Patents at the appropriate office, on the prescribed form-7 along with written statement and evidence, if any.

Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	353391	2157/MUM/2012	27/07/2012	03/08/2011	Clutch Device for a drive train of a motor vehicle	SCHAEFFLER TECHNOLOGIES AG & CO. KG	07/02/2014	MUMBAI
2	353395	201627035110	24/04/2015	14/05/2014	AN AQUEOUS ALKALINE HAND DISHWASH LIQUID DETERGENT FORMULATION	UNILEVER PLC	28/10/2016	MUMBAI
3	353402	1496/MUMNP/2013	19/01/2012	15/02/2011	LOCK FOR A FLAP OR DOOR	KIEKERT AKTIENGESELLSCHAFT	15/08/2014	MUMBAI
4	353406	2087/MUMNP/2015	05/03/2014	12/03/2013	METHOD AND APPARATUS FOR SHARING DECODING TIME ACROSS TRANSPORT BLOCKS	QUALCOMM INCORPORATED	27/05/2016	MUMBAI
5	353414	201721009051	16/03/2017 14:19:20		ELECTROMAGNETIC TRIPPING MECHANISM	LARSEN & TOUBRO LIMITED	25/10/2019	MUMBAI
6	353415	2564/MUMNP/2015	10/03/2014	13/03/2013	PROLONGED DELIVERY OF CERTAIN FRAGRANCE COMPONENTS FROM PERSONAL CARE COMPOSITIONS	UNILEVER PLC	03/06/2016	MUMBAI
7	353423	3447/MUM/2011	08/12/2011		AN IMPROVED CLUTCH RELEASE BEARING FOR AUTOMOBILES	DELUX BEARINGS PRIVATE LIMITED	28/06/2013	MUMBAI
8	353424	201727020574	12/11/2015	17/11/2014	METHOD OF PROCESSING AND/OR RECOVERING AND/OR REUTILIZING RESIDUES ESPECIALLY FROM REFINERY PROCESSES	LIST TECHNOLOGY AG	11/08/2017	MUMBAI
9	353430	544/MUMNP/2013	06/10/2011	07/10/2010	METHOD AND APPARATUS OF USING CDD LIKE SCHEMES WITH UE RS BASED OPEN LOOP BEAMFORMING	QUALCOMM INCORPORATED	09/05/2014	MUMBAI

10	353434	584/MUM/2012	05/03/2012		A LIGHT EMITTING DEVICE	Ashish R. Sadiya	06/09/2013	MUMBAI
11	353436	2353/MUM/2009	09/10/2009 16:05:44		METHOD AND SYSTEM FOR MONITORING A USAGE OF A VEHICLE WITH A TIPPER AND VEHICLE COMPRISING SUCH A MONITORING SYSTEM	VOLVO LASTVAGNAR AB	03/02/2012	MUMBAI
12	353438	3082/MUM/2010	09/11/2010 15:30:30		MACHINE AND METHOD FOR DRYING CAPSULES	SCI-TECH CENTRE	21/02/2014	MUMBAI
13	353440	2898/MUMNP/2012	04/08/2011	06/08/2010	GRAIN ORIENTED ELECTRICAL STEEL SHEET	JFE STEEL CORPORATION	23/05/2014	MUMBAI
14	353442	201827003761	01/07/2016	07/07/2015	NOTCH PATHWAY SIGNALING INHIBITOR COMPOUNDS	ELI LILLY AND COMPANY,AUDION THERAPEUTICS	07/12/2018	MUMBAI
15	353443	201827036123	25/07/2017	19/09/2016	METHOD FOR PREPARING AROMATIC HYDROCARBON WITH CARBON DIOXIDE HYDROGENATION	DALIAN INSTITUTE OF CHEMICAL PHYSICS, CHINESE ACADEMY OF SCIENCES	22/02/2019	MUMBAI
16	353446	201627024419	23/12/2014	25/02/2014	A PROCESS FOR THE PREPARATION OF A FEEDSTOCK FOR A HYDROPROCESSING UNIT	SAUDI BASIC INDUSTRIES CORPORATION, SABI C GLOBAL TECHNOLOGIES B.V.	26/08/2016	MUMBAI
17	353462	801/MUMNP/2010	13/12/2007	13/12/2007	TRANSPORT FORMAT SELECTION IN ENHANCED UL	TELEFONAKTIEBOL AGET LM ERICSSON (PUBL)	27/08/2010	MUMBAI
18	353473	201721013710	18/04/2017 15:04:29		POLYMER BASED FORMULATION FOR RELEASE OF DRUGS AND BIOACTIVES AT SPECIFIC GIT SITES	ACTORIUS INNOVATIONS AND RESEARCH PVT. LTD.	26/10/2018	MUMBAI
19	353475	201827024999	06/12/2016	08/12/2015	DEMISTER	JIANGSU LANSHAN ENVIRONMENT TECHNOLOGY CO., LTD.	14/09/2018	MUMBAI
20	353482	201721008772	14/03/2017		IMPROVED METHOD FOR CASTOR OIL COATING ON UREA TO INCREASE NITROGEN USE EFFICIENCY.	SARDARKRUSHINAGAR DANTIWADA AGRICULTURAL UNIVERSITY	09/02/2018	MUMBAI
21	353504	201627042064	08/05/2015	09/05/2014	CYANATED PERYLENE COMPOUNDS	BASF SE	06/01/2017	MUMBAI
22	353506	281/MUMNP/2013	05/08/2011	11/08/2010	TOOTHBRUSHING MONITORING DEVICE	BRUSHGATE OY	02/05/2014	MUMBAI

23	353516	201627022729	12/12/2014	13/12/2013	SILICO ALUMINATE CONTAINING AGGREGATES FOR PRODUCTION OF MONOLITHIC REFRACTORY COMPOSITIONS THEIR METHOD OF PRODUCTION AND THEIR USE	CALDERYS FRANCE	26/08/2016	MUMBAI
24	353529	1606/MUM/2014	09/05/2014 19:34:47		A MODIFIED COATING COMPOSITION	TATA CHEMICALS LIMITED	27/11/2015	MUMBAI
25	353530	1156/MUM/2011	06/04/2011 13:18:32	26/07/2010	SLIP-RESISTANT LID FOR FOOD CONTAINER AND FOOD CONTAINER	CHASE ON DEVELOPMENT LIMITED	21/12/2012	MUMBAI
26	353531	201827012801	04/10/2016	29/10/2015	PERSONAL CLEANSING COMPOSITIONS	UNILEVER PLC	01/06/2018	MUMBAI
27	353534	201927021598	15/05/2017	22/03/2017	METHOD FOR RECYCLING MOTHER LIQUOR IN PTA REFINED UNIT	TIANHUA INSTITUTE OF CHEMICAL MACHINERY AND AUTOMATION CO., LTD	31/01/2020	MUMBAI
28	353540	159/MUMNP/2013	05/08/2011	06/08/2010	DIRECTIONAL MAGNETIC STEEL PLATE AND PRODUCTION METHOD THEREFOR	JFE STEEL CORPORATION	18/04/2014	MUMBAI
29	353541	201727022496	16/12/2015	21/12/2014	ACID RECOVERY FROM ACID RICH SOLUTIONS	MELODEA LTD.	10/11/2017	MUMBAI
30	353552	958/MUMNP/2015	24/10/2012	24/10/2012	SHEET SORTING DEVICE AND SHEET MANAGEMENT SYSTEM	HITACHI-OMRON TERMINAL SOLUTIONS, CORPORATION	27/05/2016	MUMBAI
31	353558	201828047981	14/03/2012	24/03/2011	VACUUM-ASSISTED RESIN TRANSFER MOLDING PROCESS AND APPARATUS WITH REUSABLE RESIN DISTRIBUTION LINE	LOCKHEED MARTIN CORPORATION	31/05/2019	MUMBAI
32	353564	201727023860	07/07/2015	05/01/2015	BROADCAST SIGNAL TRANSMISSION APPARATUS BROADCAST SIGNAL RECEPTION APPARATUS BROADCAST SIGNAL TRANSMISSION METHOD AND BROADCAST SIGNAL RECEPTION METHOD	LG ELECTRONICS INC.	10/11/2017	MUMBAI
33	353580	2505/MUM/2012	29/08/2012 10:13:04		BIO-INOCULANT AND USE THEREOF FOR TREATMENT OF EFFLUENTS	Indian Oil Corporation Limited	06/06/2014	MUMBAI

34	353585	739/MUMNP/2012	06/03/2008	11/04/2007	AN APPARATUS FOR PREDICTIVE-DECODING A MULTI-VIEW IMAGE •	SAMSUNG ELECTRONICS CO. LTD	01/02/2013	MUMBAI
35	353596	1025/MUM/2015	26/03/2015 16:50:38		FUNGICIDAL COMPOSITIONS OF THIOPHANATE METHYL	GSP CROP SCIENCE PVT. LTD.	31/03/2017	MUMBAI
36	353626	201627001424	24/06/2014	26/06/2013	N-(4-HYDROXY-4-METHYL-CYCLOHEXYL)-4-PHENYL-BENZENESULFONAMIDE S AND N-(4-HYDROXY-4-METHYL-CYCLOHEXYL)-4-(2-PYRIDYL) BENZENESULFONAMIDE S AND THEIR THERAPEUTIC USE	PIMCO 2664 LIMITED	22/07/2016	MUMBAI
37	353638	201621009634	19/03/2016 14:25:13		METHOD AND SYSTEM FOR DESIGNING A POLYMERIC HYDROGEL FOR CONTROLLED RELEASE OF ACTIVE MOLECULES	Tata Consultancy Services Limited	17/11/2017	MUMBAI
38	353643	75/MUMNP/2014	31/07/2012	11/08/2011	A HEAT EXCHANGER	Outotec Oyj	21/11/2014	MUMBAI
39	353647	58/MUM/2013	08/01/2013 15:04:48		SOLAR POWER GENERATION SYSTEM	THERMAX LIMITED	05/12/2014	MUMBAI
40	353648	170/MUMNP/2013	04/08/2011	06/08/2010	GRAIN ORIENTED MAGNETIC STEEL SHEET AND PROCESS FOR PRODUCING SAME	JFE STEEL CORPORATION	04/04/2014	MUMBAI
41	353653	3064/MUM/2010	04/11/2010 16:06:40		AN IMPROVED MECHANICAL INTERLOCK, DUAL TOGGLING AND THREE POSITION MECHANISM, OF AN ELECTRICAL LOAD BREAK SWITCH	LARSEN & TOUBRO LIMITED, TAMCO SWITCHGEAR (MALAYSIA) SDN BHD	21/06/2013	MUMBAI
42	353654	873/MUMNP/2015	18/10/2013	19/10/2012	BICYCLIC HETEROCYCLE COMPOUNDS AND THEIR USES IN THERAPY	ASTEX THERAPEUTICS LIMITED	27/05/2016	MUMBAI
43	353662	867/MUM/2012	28/03/2012 11:46:46		ARC-CHUTE ASSEMBLY FOR CIRCUIT BREAKER	LARSEN & TOUBRO LIMITED	29/11/2013	MUMBAI
44	353671	1305/MUMNP/2011	19/12/2008	19/12/2008	A METHOD AND DEVICE FOR CONTROLLING DISENGAGEMENT OF AN AUTOMATED VEHICLE MASTER CLUTCH	VOLVO LASTVAGNAR AB	17/08/2012	MUMBAI

45	353676	3182/MUM/2012	01/11/2012 17:27:02	12/11/2011	SWITCHING CABINET FOR A TEXTILE MACHINE	SAURER GERMANY GMBH & CO. KG	18/04/2014	MUMBAI
46	353690	450/MUM/2010	18/02/2010 14:39:52	18/02/2009	SYSTEM AND METHOD FOR GENERATING QUERIES	AVAYA INC, USA	11/11/2011	MUMBAI
47	353694	201627012029	21/01/2016	23/01/2015	COOLING CYCLE APPARATUS FOR REFRIGERATOR.	LG ELECTRONICS INC	31/08/2016	MUMBAI
48	353700	201621030525	07/09/2016 15:40:41		A HARD HYPROMELLOSE CAPSULE AND PROCESS OF MANUFACTURING THE SAME	SCITECH CENTRE	09/03/2018	MUMBAI
49	353709	201721007862	07/03/2017 10:51:58		SYNTHESIS OF CENOSPHERE SUPPORTED CATALYST BY DIFFERENT PRECURSORS FOR ESTERIFICATION REACTIONS	Shriram S. Sonawane	24/03/2017	MUMBAI
50	353710	508/MUMNP/2010	28/08/2008	31/08/2007	INSTRUMENT FOR ACQUIRING AND BROADCASTING EARTH OBSERVATION IMAGES WITH HIGH SPACE AND TIME RESOLUTION	CENTRE NATIONAL DETUDES SPATIALES (C.N.E.S.)	30/07/2010	MUMBAI
51	353712	824/MUM/2013	19/03/2013 11:18:31		PORTABLE APPARATUS FOR TREATMENT OF WATER AND METHOD THEREOF	TATA CONSULTANCY SERVICES LIMITED	30/01/2015	MUMBAI
52	353723	2552/MUM/2011	12/09/2011 10:46:52		SYSTEM AND METHOD TO MAP HEAT FLUX FOR SOLAR CONCENTRATORS.	INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY	15/03/2013	MUMBAI
53	353726	699/MUMNP/2014	17/10/2012	21/10/2011	A PRESSURE LIMITING VALVE AND A METHOD FOR MANUFACTURING A PRESSURE LIMITING VALVE •	S.T. S.R.L.	16/01/2015	MUMBAI
54	353728	201727013263	12/08/2015	17/09/2014	MIXTURE OF ALKYLGLUCOSIDES AND ALKYLXYLOSIDES THEIR MANUFACTURE AND USE	BASF SE	16/06/2017	MUMBAI
55	353730	2216/MUMNP/2012	06/04/2011	09/04/2010	VIBRATING MACHINE FOR PRODUCING MOLDED BODIES BY MEANS OF COMPACTING	OUTOTEC OYJ	24/01/2014	MUMBAI

56	353731	201821003182	29/01/2018 11:07:33		PPEA/MAA ACTIVE LAYER CONTAINING FORWARD OSMOSIS MEMBRANE AND A METHOD OF PREPARING THEREOF •	Dr. Alka Arvind Kumar Mungray, Mr. Pankaj M. Pardeshi	02/02/2018	MUMBAI
57	353732	201627039739	11/06/2015	30/06/2014	FLASH COLLISION DETECTION COMPENSATION AND PREVENTION	QUALCOMM INCORPORATED	13/01/2017	MUMBAI
58	353734	3213/MUM/2012	05/11/2012 17:16:07		SWITCH FOR USE IN A VEHICLE •	MINDA INDUSTRIES LIMITED	11/07/2014	MUMBAI
59	353739	2809/MUMNP/2012	28/06/2011	28/06/2010	NON-VOLATILE MEMORY WITH SPLIT WRITE AND READ BITLINES •	QUALCOMM INCORPORATED	28/03/2014	MUMBAI
60	353741	201821007235	26/02/2018 18:32:11		MULTIFUNCTIONAL SUPERABSORBENT COTTON AND PROCESS FOR PREPARATION THEREOF	SECRETARY, DEPARTMENT OF ATOMIC ENERGY	13/04/2018	MUMBAI
61	353758	1920/MUMNP/2012	08/02/2011	08/02/2010	TIRE MARKING APPARATUS	MICRO POISE MEASUREMENT SYSTEMS LLC	29/11/2013	MUMBAI
62	353759	201627002314	27/09/2013	27/09/2013	HARQ FEEDBACK USING CARRIER AGGREGATION	HUAWEI TECHNOLOGIES CO. LTD.	15/07/2016	MUMBAI
63	353769	201827026971	06/06/2016	02/02/2016	EXTINGUISHANT COMPOSITION	YAMATO PROTEC CORPORATION	02/11/2018	MUMBAI
64	353771	201727005631	16/09/2015	18/09/2014	USING PUSH NOTIFICATIONS TO TRIGGER AN ANNOUNCING UE TO UPDATE LOCATION INFO IN LTE DIRECT	QUALCOMM INCORPORATED	24/03/2017	MUMBAI
65	353773	2434/MUM/2011	01/09/2011 09:40:01		DATA MASKING SETUP	TATA CONSULTANCY SERVICES LIMITED	15/03/2013	MUMBAI
66	353781	837/MUM/2012	26/03/2012 21:01:36		MODULAR DIGITAL MEDIA CONTROLLER	TATA CONSULTANCY SERVICES LIMITED	22/11/2013	MUMBAI
67	353785	201721040024	09/11/2017 18:33:58		INDUSTRIAL SAFE PROCESS OF MANUFACTURING OF METHYL TESTOSTERONE	AVIK PHARMACEUTICAL LIMITED	11/05/2018	MUMBAI
68	353794	3523/MUMNP/2015	21/05/2014	21/05/2013	CATALYST COMPONENT FOR USE IN OLEFIN POLYMERIZATION REACTION CATALYST AND APPLICATION	CHINA PETROLEUM & CHEMICAL CORPORATION, BEIJING RESEARCH INSTITUTE OF CHEMICAL INDUSTRY CHINA PETROLEUM & CHEMICAL CORPORATION	15/07/2016	MUMBAI

69	353818	1933/MUM/2010	02/07/2010 16:09:54		RULE GENERATION	TATA CONSULTANCY SERVICES LIMITED	10/08/2012	MUMBAI
70	353829	2983/MUMNP/2015	17/06/2014	20/06/2013	NUCLEATING COMPOSITION AND THERMOPLASTIC POLYMER COMPOSITION COMPRISING SUCH NUCLEATING COMPOSITION	SAUDI BASIC INDUSTRIES CORPORATION,SABIC GLOBAL TECHNOLOGIES B.V.	03/06/2016	MUMBAI
71	353837	201827043706	02/06/2017	06/06/2016	MULTISTAGE OSMOTICALLY ASSISTED REVERSE OSMOSIS SYSTEM AND METHOD	BATTELLE MEMORIAL INSTITUTE	05/07/2019	MUMBAI
72	353841	201621018195	26/05/2016 18:40:55		NOVEL SYNERGISTIC HERBICIDE COMPOSITION OF PENDIMETHALIN AND PYRAZOSULFURON	GSP CROP SCIENCE PVT. LTD.	01/12/2017	MUMBAI
73	353845	1889/MUMNP/2010	19/03/2009	20/03/2008	MULTI-STAGE TESSELLATION FOR GRAPHICS RENDERING •	QUALCOMM INCORPORATED	10/12/2010	MUMBAI
74	353846	2773/MUM/2012	25/09/2012 16:48:47		A SYSTEM AND METHOD FOR MANAGING ROLE BASED ACCESS CONTROLS OF USERS	TATA CONSULTANCY SERVICES LIMITED	06/06/2014	MUMBAI
75	353856	1590/MUMNP/2011	14/01/2010	30/01/2009	METHOD AND ARRANGEMENT FOR GATHERING DATA FROM A COMMUNICATION NETWORK	ALEKSTRA OY	20/01/2012	MUMBAI
76	353868	201627033942	02/04/2015	07/04/2014	PROCESS FOR MAKING TILES	LAMBERTI SPA	28/10/2016	MUMBAI
77	353875	4777/MUM/2015	21/12/2015 14:34:03		DESIGN OF ELECTRONIC SENSOR FOR IN-SITU MONITORING OF SOIL	MRS.SHEETAL V. MAPARE	05/02/2016	MUMBAI

Publication Under Section 43(2) in Respect of the Grant

Following Patents have been granted and any person interested in opposing these patents under Section 25(2) may at any time within one year from the date of this issue, give notice to the Controller of Patents at the appropriate office, on the prescribed form-7 along with written statement and evidence, if any.

Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	353393	9390/CHENP/2014	02/07/2013	02/07/2012	OPTIMIZATION OF ANTIBODIES THAT BIND LYMPHOCYTE ACTIVATION GENE 3 (LAG 3) AND USES THEREOF	BRISTOL MYERS SQUIBB COMPANY	01/07/2016	CHENNAI
2	353399	88/CHENP/2012	06/07/2010	08/07/2009	NON-FOIL PACKAGING LAMINATE, METHOD FOR MANUFACTURING OF THE PACKAGING LAMINATE AND PACKAGING CONTAINER PRODUCED THEREOF	TETRA LAVAL HOLDINGS & FINANCE S.A.	22/03/2013	CHENNAI
3	353400	7965/CHENP/2012	11/03/2011	18/03/2010	MULTIAXIAL NON-CRIMP FABRICS HAVING POLYMER NON-WOVENS	Toho Tenax Europe GmbH	15/04/2016	CHENNAI
4	353404	4287/CHE/2013	23/09/2013 14:32:20	28/09/2012	BRAKE CALIPER AND SADDLE-RIDE TYPE VEHICLE WITH THE SAME	HONDA MOTOR CO., LTD.	20/02/2015	CHENNAI
5	353410	5880/CHENP/2012	04/01/2011	12/01/2010	METHOD AND DEVICE FOR CHECKING SOFTWARE INSTALLATION	TENCENT TECHNOLOGY (SHENZHEN) COMPANY LIMITED	04/12/2015	CHENNAI
6	353416	5278/CHE/2014	22/10/2014 18:30:04		AN ORAL HEALTH MONITORING APPARATUS	SAMSUNG R&D INSTITUTE INDIA BANGALORE PRIVATE LIMITED	01/07/2016	CHENNAI
7	353417	201747035416	26/02/2016	11/03/2015	PROCESS FOR REMOVING CO ₂ FROM CRUDE NATURAL GAS	JOHNSON MATTHEY DAVY TECHNOLOGIES LIMITED	13/10/2017	CHENNAI
8	353418	2103/CHENP/2011	14/08/2009	02/09/2008	FLUID FLOW CONTROL MEMBERS FOR USE WITH VALVES	EMERSON PROCESS MANAGEMENT REGULATOR TECHNOLOGIES, INC.	15/03/2013	CHENNAI
9	353419	347/CHE/2011	07/02/2011 15:41:53	11/02/2010	PROCESS FOR SIMULATED MOVING BED SEPARATION COMPRISING BYPASS LINES WITH CONTROLLED FLUSHING FLOW RATES	IFP Energies nouvelles	06/01/2012	CHENNAI

10	353420	201747013499	21/10/2015	23/10/2014	COMPOSITIONS FOR TREATING INSOMNIA	Eisai R&D Management Co., Ltd.	28/04/2017	CHENNAI
11	353422	201847025134	28/10/2016	07/12/2015	ELECTRONIC DEVICE AND OPERATING METHOD THEREOF	SAMSUNG ELECTRONICS CO., LTD.	13/07/2018	CHENNAI
12	353426	8701/CHENP/2014	03/06/2013	05/06/2012	POLYESTER AND POLYURETHANE PRODUCTION METHOD	GENOMATICA, INC.	01/07/2016	CHENNAI
13	353427	7433/CHENP/2014	30/01/2013	24/04/2012	POWER SUPPLY CONTROL DEVICE FOR VEHICLE AND VEHICLE	SUZUKI MOTOR CORPORATION	01/07/2016	CHENNAI
14	353432	2433/CHENP/2013	31/08/2011	03/09/2010	TERMINAL DEVICE BASE STATION DEVICE COMMUNICATION SYSTEM AND COMMUNICATION METHOD	SHARP KABUSHIKI KAISHA	05/12/2014	CHENNAI
15	353439	4561/CHE/2012	01/11/2012 16:54:37		MEDICAL IMAGING SYSTEM AND PORTABLE DETECTOR CONTROL DEVICE FOR IMAGE AQUISITION	GENERAL ELECTRIC COMPANY	02/05/2014	CHENNAI
16	353447	105/CHENP/2014	06/07/2012	02/08/2011	INSERT FOR THE DRAINAGE OPENING OF A URINAL	URIMAT HOLDING AG	16/01/2015	CHENNAI
17	353452	6092/CHE/2015	12/11/2015 10:47:56	23/12/2014	INTERFERENCE CANCELATION	Intel Corporation	01/07/2016	CHENNAI
18	353457	201847030788	25/02/2017	26/02/2016	APPARATUS FOR CAPTURING A THERMAL IMAGE WITH AN IMPROVED THERMAL SIGNATURE	NIRAMAI HEALTH ANALYTIX PVT. LTD	24/08/2018	CHENNAI
19	353461	6071/CHENP/2013	31/01/2011	31/01/2011	HYBRID VEHICLE	SUZUKI MOTOR CORPORATION	26/09/2014	CHENNAI
20	353463	6070/CHENP/2013	31/01/2011	31/01/2011	HYBRID VEHICLE	SUZUKI MOTOR CORPORATION	13/02/2015	CHENNAI
21	353466	2610/CHENP/2012	27/09/2010	28/09/2009	DISC BRAKE	Hitachi Automotive Systems Ltd.	10/05/2013	CHENNAI
22	353467	1174/CHE/2013	19/03/2013 14:00:54	21/03/2012	DRIVE SYSTEM LUBRICATION CONSTRUCTION	HONDA MOTOR CO., LTD.	21/08/2015	CHENNAI
23	353468	885/CHE/2012	09/03/2012		A NOVEL METHOD TO DIAGNOSE SMALL RUMINANTS WITH POTENTIAL RESISTANCE TO BLUETONGUE	Tamil Nadu Veterinary and Animal Sciences University	13/09/2013	CHENNAI
24	353469	7338/CHENP/2013	09/03/2012	24/03/2011	HYBRID VEHICLE CLUTCH CONTROL DEVICE	AISIN SEIKI KABUSHIKI KAISHA	07/11/2014	CHENNAI

25	353472	2778/CHE/2012	09/07/2012 16:23:42		A METHOD AND SYSTEM FOR SAFELY HANDLING A LOAD IN A HOIST-CRANE IN CASE OF BRAKE FAILURE	SCHNEIDER ELECTRIC INDUSTRIES SAS	10/01/2014	CHENNAI
26	353479	7500/CHENP/2012	01/03/2010	01/03/2010	REFRIGERATION CYCLE DEVICE	PANASONIC CORPORATION	10/01/2014	CHENNAI
27	353487	6718/CHE/2015	15/12/2015 16:41:08	17/12/2014	ROTATING ELECTRICAL MACHINE	TOSHIBA MITSUBISHI-ELECTRIC INDUSTRIAL SYSTEMS CORPORATION	26/08/2016	CHENNAI
28	353488	201948027723	03/09/2009	03/09/2008	PHOSPHORESCENT MATERIALS	UNIVERSAL DISPLAY CORPORATION	18/10/2019	CHENNAI
29	353489	169/CHENP/2007	14/07/2005	16/07/2004	CONJUGATES OF A GM-CSF MOIETY AND A POLYMER	NEKTAR THERAPEUTICS	24/08/2007	CHENNAI
30	353491	201647013891	24/09/2014	24/09/2013	A PROCESS FOR PRODUCING DIAZABICYCLOBUTANE DERIVATIVE AND INTERMEDIATES THEREOF	MEIJI SEIKA PHARMA CO., LTD.	05/08/2016	CHENNAI
31	353492	5451/CHENP/2014	10/12/2012	21/12/2011	STEAM STERILISER	ABSOLUTE UP S.R.L.	04/03/2016	CHENNAI
32	353495	201647028230	23/01/2015	23/01/2014	DIESEL OXIDATION CATALYST AND EXHAUST SYSTEM	JOHNSON MATTHEY PUBLIC LIMITED COMPANY	30/09/2016	CHENNAI
33	353498	353/CHE/2010	11/02/2010 18:19:33	13/02/2009	SYSTEM AND METHOD FOR EFFICIENTLY POPULATING AN ACCESS POINT DATABASE	Sony Corporation,Sony Electronics Inc.	29/10/2010	CHENNAI
34	353502	1559/CHE/2010	04/06/2010 18:51:21	09/06/2009	SYSTEM AND METHOD FOR EFFECTIVELY IMPLEMENTING AN ENHANCED ROUTER DEVICE	Sony Corporation,Sony Electronics Inc.	30/09/2011	CHENNAI
35	353503	201648000320	06/07/2007	06/07/2006	A PROCESS FOR MAKING AN ALKYL LACTYLLACTATE	STEPAN COMPANY	31/08/2016	CHENNAI
36	353509	3546/CHENP/2013	31/10/2011	03/11/2010	DRIVER DEVICE AND DRIVING METHOD FOR DRIVING A LOAD IN PARTICULAR AN LED UNIT	SIGNIFY HOLDING B.V.	05/09/2014	CHENNAI
37	353510	1367/CHENP/2012	30/01/2007	21/08/2009	IMPLANTABLE VASCULAR ACCESS	CENDRES + METAUX SA	26/10/2012	CHENNAI

38	353511	144/CHENP/2013	30/03/2011	30/03/2011	INFORMATION PROVISION DEVICE INFORMATION PROVISION METHOD INFORMATION PROVISION PROGRAM INFORMATION DISPLAY DEVICE INFORMATION DISPLAY METHOD INFORMATION DISPLAY PROGRAM INFORMATION RETRIEVAL SYSTEM AND RECORDING MEDIUM	Rakuten Inc.	13/05/2016	CHENNAI
39	353512	4903/CHENP/2011	04/12/2009	15/01/2009	INDEXING AND SEARCHING DYNAMICALLY CHANGING SEARCH CORPORA	MICROSOFT TECHNOLOGY LICENSING, LLC	21/09/2012	CHENNAI
40	353514	6556/CHENP/2013	09/09/2011	11/02/2011	CLAMP FOR TEMPORARY OR DEFINITIVE EXTERNAL ORTHOPAEDIC FIXATION AND EXTERNAL FIXATION SYSTEM COMPRISING SAID CLAMP	ORTHOFIX S.R.L.	01/08/2014	CHENNAI
41	353521	1802/CHENP/2014	28/09/2012	30/09/2011	METHODS AND APPARATUS FOR IMPROVING NFC DATA EXCHANGE CONFIGURATION PARAMETER UPDATE MECHANISMS	QUALCOMM INCORPORATED	01/07/2016	CHENNAI
42	353526	1306/CHE/2009	03/12/2009		GASKET WITH SELF SEALING PRESSURE	DOMMARAJU KRISHNA MOHAN RAJU	20/04/2012	CHENNAI
43	353527	1288/CHE/2009	03/12/2009		STEERING MECHANISM TO ACHIEVE PERFECT STEERING USING CAMS	DOMMARAJU KRISHNA MOHAN RAJU	20/04/2012	CHENNAI
44	353528	2110/CHE/2012	28/05/2012		CRANKING MECHNAISM FOR TWO-WHEELED VEHICLE	TVS MOTOR COMPANY LIMITED	29/11/2013	CHENNAI
45	353536	4648/CHE/2014	24/09/2014 10:25:48		DEVELOPMENT OF GREEN SUSTAINABLE INFILLED CONCRETE WALL PANELS	VEL TECH MULTI TECH Dr.RANGARAJAN Dr.SAKUNTHALA ENGINEERING COLLEGE	01/07/2016	CHENNAI
46	353538	5337/CHENP/2011	31/01/2010	31/01/2009	VERTICAL MICROWAVE SMELTING FURNACE	TOKYO UNIVERSITY OF ARTS	16/11/2012	CHENNAI

47	353543	201647010005	27/05/2014	29/08/2013	AUTOMATIC TWO WHEELED VEHICLE	HONDA MOTOR CO. LTD.	31/08/2016	CHENNAI
48	353544	3423/CHE/2012	21/08/2012		ENGINE INITIATION SYSTEM FOR A SADDLE TYPE VEHICLE	TVS MOTOR COMPANY LIMITED	07/03/2014	CHENNAI
49	353547	10858/CHENP/2012	28/07/2011	14/10/2010	BILL DEPOSITING/WITHDRAWING MACHINE	Oki Electric Industry Co. Ltd.	25/12/2015	CHENNAI
50	353549	201747030622	28/01/2016	03/02/2015	DRIVER CIRCUIT ABLE TO MONITOR USAGE OF A SURGE PROTECTION ARRANGEMENT •	Signify Holding B.V.,	08/09/2017	CHENNAI
51	353550	3383/CHENP/2013	30/06/2011	08/10/2010	ARTIFICIAL HIP JOINT CONSISTING OF MULTI LAYER SHELL CORE COMPOSITE STRUCTURAL COMPONENTS	LI Yadong,LI Yajun	25/07/2014	CHENNAI
52	353553	202041022525	29/05/2020 13:06:44		A SYSTEM AND METHOD FOR OPTIMIZING POWER CONSUMPTION IN VIDEO COMMUNICATION IN MOBILE DEVICES	TriSpace Technologies (OPC) Pvt. Ltd.	12/06/2020	CHENNAI
53	353554	824/CHENP/2014	06/07/2012	06/07/2011	SHUTTLECOCK	SHEFFIELD HALLAM UNIVERSITY,BADMINTON ASSOCIATION OF ENGLAND LIMITED	10/10/2014	CHENNAI
54	353557	6537/CHENP/2013	17/01/2012	27/01/2011	CONFIGURING AND CUSTOMIZING A SPECIFIC PURPOSE CLIENT HAVING A WINDOW BASED EMBEDDED IMAGE USING EXTENSIBLE MARKUP LANGUAGE (XML) CONFIGURATION	WYSE TECHNOLOGY INC.	10/10/2014	CHENNAI
55	353561	4217/CHE/2011	05/12/2011 15:41:41	08/12/2010	ELECTRICAL WIRING STRUCTURE	DENSO CORPORATION	14/06/2013	CHENNAI
56	353562	201747004624	29/09/2014	29/09/2014	COALESCING AGENT FOR THREE-DIMENSIONAL (3D) PRINTING	HEWLETT-PACKARD DEVELOPMENT COMPANY, L.P.	26/05/2017	CHENNAI
57	353563	439/CHENP/2014	25/07/2012	25/07/2011	LIQUID CONTAINER FOR A MOTOR VEHICLE, IN PARTICULAR A FUEL CONTAINER	KAUTEX TEXTRON GmbH & Co. KG	26/09/2014	CHENNAI
58	353565	201847022287	11/11/2016	11/11/2015	COMPOSITION CONTAINING N-(N-BUTYL) THIOPHOSPHORIC TRIAMIDE ADDUCTS AND REACTION PRODUCTS	KOCH AGRONOMIC SERVICES, LLC	22/06/2018	CHENNAI

59	353568	201647000755	27/06/2014	27/06/2013	DUAL POLARITY SPARK ION SOURCE	IMPLANT SCIENCES CORPORATION	22/07/2016	CHENNAI
60	353569	201647034924	15/04/2014	15/04/2014	CURABLE SILICONE COMPOSITION	3M INNOVATIVE PROPERTIES COMPANY	25/11/2016	CHENNAI
61	353571	201741021349	19/06/2017 15:13:38		LIQUID CRYSTAL WRITING FILM, AND METHOD AND DEVICE FOR PREPARATION OF LIQUID CRYSTAL WRITING FILM	SHENZHEN WICUE OPTOELECTRONICS. CO. LTD	21/12/2018	CHENNAI
62	353574	3498/CHE/2014	16/07/2014 16:31:40	18/07/2013	PROCESS TO PREPARE POLYESTER PHASE INVERSION LATEXES	XEROX CORPORATION	04/03/2016	CHENNAI
63	353575	945/CHENP/2014	05/07/2012	12/07/2011	PROCESS FOR STEEL TREATMENT AND STEEL TREATMENT PLANT	SMS GROUP GMBH.	01/07/2016	CHENNAI
64	353577	201848019484	07/11/2011	08/11/2010	GASIFICATION FURNACE, GASIFICATION SYSTEM, REFORMING DEVICE, AND REFORMING SYSTEM	ZE Energy Inc.,MATSUSHITA, Yasuharu,MATSUSITA, Kohei	12/04/2019	CHENNAI
65	353579	6228/CHENP/2012	10/01/2011	12/01/2010	MANAGING PRIVATE USE OF PROGRAM EXECUTION CAPACITY	AMAZON TECHNOLOGIES INC.	21/03/2014	CHENNAI
66	353581	6466/CHENP/2012	27/12/2010	25/12/2009	IMAGE GENERATION DEVICE IMAGE GENERATION METHOD IMAGE GENERATION PROGRAM AND RECORDING MEDIUM	Rakuten Inc.	10/01/2014	CHENNAI
67	353584	130/CHENP/2014	10/05/2013	27/04/2013	METHOD AND APPARATUS FOR ADJUSTING A GRAPHICAL OBJECT ACCORDING TO OPERATOR PREFERENCE	SPREADTRUM COMMUNICATIONS (SHANGHAI) CO. LTD.	01/08/2014	CHENNAI
68	353588	2737/CHE/2014	04/06/2014 16:05:31	01/07/2013	VEHICLE DOOR STRUCTURE	SUZUKI MOTOR CORPORATION	22/01/2016	CHENNAI
69	353589	1929/CHENP/2012	29/07/2010	06/08/2009	SANITARY WASHING APPARATUS	TOTO LTD.	19/04/2013	CHENNAI
70	353590	1537/CHE/2010	03/06/2010	09/06/2009	COMPOSITE MICROMECHANICAL COMPONENT AND METHOD OF FABRICATING THE SAME	Nivarox-FAR S.A.	25/03/2016	CHENNAI
71	353594	3163/CHENP/2013	20/10/2011	21/10/2010	DISPLAYING CHARACTERS AND IMAGES BASED ON SUPPORT	BlackBerry Limited	25/07/2014	CHENNAI

72	353599	5314/CHE/2013	19/11/2013 10:23:14	28/11/2012	METHOD AND APPARATUS FOR REMOTELY LOCATING WIRELESS NETWORK FAULT	HUAWEI TECHNOLOGIES CO., LTD.	16/01/2015	CHENNAI
73	353602	2601/CHENP/2013	20/07/2011	09/09/2010	STEERING WHEEL STRUCTURE WITH AIRBAG MODULE	HONDA MOTOR CO.,LTD.,AUTOLIV DEVELOPMENT AB	03/06/2016	CHENNAI
74	353604	3753/CHENP/2013	14/12/2010	14/12/2010	ROTATING ELECTRICAL MACHINE FOR VEHICLE AND METHOD FOR MANUFACTURING STATOR FOR USE IN ROTATING ELECTRICAL MACHINE	mitsubishi electric corporation	02/01/2015	CHENNAI
75	353606	201947023870	21/12/2017	22/12/2016	PROCESS FOR START-UP OF A MULTIZONE CIRCULATING REACTOR	BASELL POLYOLEFINE GMBH	12/07/2019	CHENNAI
76	353609	8578/CHENP/2014	06/05/2013	15/05/2012	LIGHT SOURCE CIRCUITRY	SIGNIFY HOLDING B.V.	01/07/2016	CHENNAI
77	353610	7935/CHENP/2011	27/04/2009	27/04/2009	POSITIONING REFERENCE SIGNALS	Huawei Technologies Co. Ltd.	03/05/2013	CHENNAI
78	353611	201747022160	11/12/2015	15/12/2014	SYSTEM AND METHOD FOR MACHINE TYPE COMMUNICATION	HUAWEI TECHNOLOGIES CO. LTD.	07/07/2017	CHENNAI
79	353615	1935/CHE/2012	15/05/2012 16:08:07	18/05/2011	SAMPLER FOR TAKING SAMPLES FROM MELTS HAVING A MELTING POINT HIGHER THAN 600 DEGREE C, AND METHOD FOR TAKING SAMPLES	HERAEUS ELECTRO-NITE INTERNATIONAL N.V.	28/06/2013	CHENNAI
80	353619	7536/CHENP/2012	28/01/2011	08/02/2010	CIRCULATING FLUIDIZED BED BOILER	Dongfang Boiler Group Co., Ltd.	27/12/2013	CHENNAI
81	353621	5944/CHE/2014	27/11/2014 13:13:22		RACK AND PINION BASED LINKAGE MECHANISM FOR POSITION SENSOR ACTUATION	Mahindra & Mahindra Limited	26/08/2016	CHENNAI
82	353625	5999/CHENP/2013	31/01/2012	03/02/2011	MEDICAMENT DELIVERY DEVICE	SHL Medical AG	13/02/2015	CHENNAI
83	353627	2847/CHE/2012	13/07/2012 14:49:17		AN APPARATUS AND METHOD FOR PREPARATION OF METAL NANOPARTICLES	INDIAN INSTITUTE OF SCIENCE	08/04/2016	CHENNAI
84	353629	3472/CHE/2013	01/08/2013 15:50:33	24/08/2012	HYDRAULIC PRESSURE SUPPLY DEVICE	HONDA MOTOR CO., LTD.	31/10/2014	CHENNAI

85	353633	2130/CHE/2008	01/09/2008 14:56:00		INTERFERENCE AVOIDING MIMO	Empire Technology Development LLC	05/03/2010	CHENNAI
86	353637	201647021017	24/12/2013	24/12/2013	POLYESTER RESIN, METHOD FOR PRODUCING SAME AND TONER	MITSUBISHI CHEMICAL CORPORATION	31/08/2016	CHENNAI
87	353639	2224/CHE/2013	21/05/2013 16:05:46	23/05/2012	ROTARY VANE COMPRESSOR	KABUSHIKI KAISHA TOYOTA JIDOSHOKKI	11/07/2014	CHENNAI
88	353641	10422/CHENP/2012	17/06/2011	19/06/2010	POSITIONING PROTOCOL CONVEYANCE •	QUALCOMM INCORPORATED	19/12/2014	CHENNAI
89	353642	1337/CHE/2012	03/04/2012		MOUNTING BRACKET FOR A TWO WHEELED VEHICLE	TVS MOTOR COMPANY LIMITED	04/10/2013	CHENNAI
90	353646	1542/CHENP/2012	16/07/2010	10/09/2009	SYSTEM FOR CONTROLLING POURING MACHINES, EQUIPMENT FOR POURING MOLTEN METAL AND METHOD OF POURING	SINTOKOGIO, LTD.,FUJIWA DENKI CO., LTD.	26/10/2012	CHENNAI
91	353656	9532/CHENP/2012	08/06/2011	25/06/2010	PLANAR CAVITY MEMS AND RELATED STRUCTURES METHODS OF MANUFACTURE AND DESIGN STRUCTURES	INTERNATIONAL BUSINESS MACHINES CORPORATION	02/05/2014	CHENNAI
92	353665	8217/CHENP/2013	27/04/2012	29/04/2011	NON PORTED GENERIC DEVICE (SOFTWARE MANAGED GENERIC DEVICE)	QUALCOMM INCORPORATED	07/11/2014	CHENNAI
93	353666	201641014441	26/04/2016		AUTOMATIC FLIPPING TYPE ELECTROMAGNETIC ENERGY HARVESTER	INDIAN INSTITUTE OF TECHNOLOGY MADRAS (IIT Madras)	27/10/2017	CHENNAI
94	353667	8125/CHENP/2014	11/04/2013	11/04/2012	HERMETIC OPTICAL FIBER ALIGNMENT ASSEMBLY HAVING INTEGRATED OPTICAL ELEMENT	Nanoprecision Products, Inc.	01/07/2016	CHENNAI
95	353670	2670/CHENP/2014	06/11/2012	09/11/2011	ULTRATHIN ELECTROMAGNETIC STEEL SHEET	JFE STEEL CORPORATION	03/07/2015	CHENNAI
96	353672	201747025943	28/01/2015	28/01/2015	CELL SEARCH IN A COMMUNICATIONS NETWORK	TELEFONAKTIEBOL AGET LM ERICSSON (PUBL)	28/07/2017	CHENNAI
97	353673	5297/CHENP/2015	08/03/2013	08/03/2013	POWER CONVERTER FOR VEHICLE	KABUSHIKI KAISHA TOSHIBA	01/07/2016	CHENNAI
98	353674	7664/CHENP/2013	02/03/2011	02/03/2011	METHOD FOR THE CONTINUOUS PRODUCTION OF COMPOSITE FORMWORK PANEL ELEMENTS	VST BUILDING TECHNOLOGIES AG	01/08/2014	CHENNAI

99	353675	5756/CHENP/2014	22/01/2013	31/01/2012	KNEADING ROTOR AND HERMETICALLY SEALED KNEADER	KABUSHIKI KAISHA KOBE SEIKO SHO (KOBE STEEL, LTD.)	01/07/2016	CHENNAI
100	353678	7853/CHENP/2014	29/03/2013	30/03/2012	STROKE SIMULATOR AND BUSH FOR STROKE SIMULATOR	HONDA MOTOR CO., LTD.,AUTOLIV NISSIN BRAKE SYSTEMS JAPAN CO., LTD.	01/07/2016	CHENNAI
101	353683	3229/CHENP/2012	01/10/2010	02/10/2009	SYSTEM AND METHOD FOR DETERMINING ESTABLISHMENT CAUSES FOR EMERGENCY SESSIONS	BlackBerry Limited	26/07/2013	CHENNAI
102	353685	1471/CHENP/2013	30/06/2011	28/07/2010	CONVEYOR APPARATUS AND SYSTEM FOR MOVING MATERIAL	FLSMIDTH A/S	28/11/2014	CHENNAI
103	353687	201847019435	21/11/2016	23/11/2015	CONVERSION OF BIOMASS INTO A LIQUID HYDROCARBON MATERIAL	SHELL INTERNATIONALE RESEARCH MAATSCHAPPIJ B.V.	01/06/2018	CHENNAI
104	353689	3338/CHENP/2011	09/10/2009	17/10/2008	INLET AIRFLOW ASSEMBLY IN A MEDICAL VENTILATOR	Koninklijke Philips N.V.	23/03/2012	CHENNAI
105	353693	4508/CHENP/2011	09/11/2009	26/12/2008	COMMUNICATION SYSTEM AND MOBILE STATION APPARATUS	SHARP KABUSHIKI KAISHA	14/09/2012	CHENNAI
106	353699	1341/CHE/2013	26/03/2013 16:20:16		DRIVER SEAT POSITIONED ON LOW FLOOR FOR REAR ENGINE BUSES WITH WIDE DOOR AHEAD OF FRONT AXLE	ASHOK LEYLAND LIMITED	21/08/2015	CHENNAI
107	353702	201647008142	14/04/2014	12/09/2013	ETHANOL FERMENTATION METHOD WITH SURFACTANT IMPROVEMENT	DALIAN INSTITUTE OF CHEMICAL PHYSICS, CHINESE ACADEMY OF SCIENCES	08/07/2016	CHENNAI
108	353707	201747014795	09/12/2015	09/12/2014	WIRELESS LOCAL AREA NETWORK THROUGHPUT ESTIMATION	QUALCOMM INCORPORATED	05/05/2017	CHENNAI
109	353711	5203/CHE/2012	13/12/2012 15:55:31	13/12/2011	SEALING MEANS FOR THE SEALING OF AN INTRODUCTION FACILITY FOR A MEDICAL INSTRUMENT	KARL STORZ SE & CO. KG	13/02/2015	CHENNAI
110	353713	3402/CHE/2011	30/09/2011 19:04:15		A METHOD FOR MONITORING SANITIZATION OF A MEDICAL DEVICE AND SYSTEM THEREFOR	GENERAL ELECTRIC COMPANY	21/06/2013	CHENNAI

111	353716	3263/CHE/2008	24/12/2008		DEPOSIT ACCEPTING BUNCH PRESENTER	M/S VORTEX ENGINEERING PVT LTD	11/11/2011	CHENNAI
112	353717	1851/CHENP/2011	15/09/2009	16/09/2008	METHOD AND APPARATUS FOR MODERNIZING AN ELEVATOR INSTALLATION	INVENTIO AG	02/12/2011	CHENNAI
113	353719	201747039169	07/04/2016	07/04/2015	GLYCOSAMINOGLYC AN ESTERS PROCESSES FOR THEIR PREPARATION AND THEIR USE IN FORMULATIONS FOR OPHTHALMIC USE	HYALBLUE S.R.L.	20/04/2018	CHENNAI
114	353721	4150/CHENP/2011	01/12/2009	01/12/2008	CORRECTION OF QUADRATURE ERRORS	APPLE INC.	07/09/2012	CHENNAI
115	353722	201647028806	17/02/2015	24/02/2014	FRICTION STIR WELDED PIPES	Lockheed Martin Corporation	07/10/2016	CHENNAI
116	353727	4656/CHENP/2012	08/12/2010	23/12/2009	EFFICIENT SERVICE ADVERTISEMENT AND DISCOVERY IN PEER-TO-PEER NETWORKING ENVIRONMENT	APPLE INC.	28/02/2014	CHENNAI
117	353735	201747031193	15/01/2016	10/02/2015	A communication apparatus and a method of controlling a communication apparatus	CANON KABUSHIKI KAISHA	15/09/2017	CHENNAI
118	353736	6160/CHENP/2014	25/02/2013	24/02/2012	METHOD AND APPARATUS FOR LOAD SWITCH CONTROLLER	QUALCOMM INCORPORATED	01/07/2016	CHENNAI
119	353738	5134/CHE/2013	12/11/2013 21:13:20		A PROCESS OF PRODUCTION AND EXTRA-CELLULAR SECRETION OF LIPIDS	MAKAM, Roshan Viswanath	29/05/2015	CHENNAI
120	353742	5993/CHENP/2009	21/04/2008	02/05/2007	DISTRIBUTED SEARCH IN A CASUAL NETWORK OF SERVERS	MICROSOFT TECHNOLOGY LICENSING, LLC	08/01/2010	CHENNAI
121	353747	1033/CHENP/2013	01/09/2011	01/09/2010	POWER CONTROL ON A DEACTIVATED COMPONENT CARRIER •	QUALCOMM INCORPORATED	31/08/2016	CHENNAI
122	353748	201647032476	11/03/2015	31/03/2014	POLYCARBONATE RESIN MOLDING MATERIAL FOR ARTICLES TO BE COATED MOLDED ARTICLE AND COATED MOLDED ARTICLE	IDEMITSU KOSAN CO.LTD.	11/11/2016	CHENNAI

123	353756	9539/CHENP/2012	26/03/2012	28/10/2011	TWO-STROKE AIR-POWERED ENGINE ASSEMBLY	Beijing XiangTian Huachuang Aerodynamic Force Technology Research Institute Company Limited	02/05/2014	CHENNAI
124	353764	4225/CHENP/2013	07/11/2011	08/11/2010	CU-BASED OIL-CONTAINING SINTERED BEARING	Diamet Corporation	29/08/2014	CHENNAI
125	353767	6126/CHE/2014	05/12/2014 18:04:37	12/12/2013	COMBING CYLINDER FOR COMBER	KABUSHIKI KAISHA TOYOTA JIDOSHOKKI	01/07/2016	CHENNAI
126	353770	201647003511	08/07/2014	08/07/2013	SEPARATING AGENT	NATIONAL UNIVERSITY CORPORATION KYOTO INSTITUTE OF TECHNOLOGY,DAICEL CORPORATION	01/07/2016	CHENNAI
127	353774	6376/CHENP/2013	20/02/2012	25/02/2011	IN-CYLINDER PRESSURE DETECTING DEVICE OF DIRECT INJECTION TYPE INTERNAL COMBUSTION ENGINE	HONDA MOTOR CO., LTD.,KEIHIN CORPORATION	25/07/2014	CHENNAI
128	353777	4766/CHE/2015	09/09/2015 11:07:31		AN IMPROVED PROCESS FOR CONTROLLED DEGRADATION OF GRAIN REFINED MAGNESIUM ALLOY IN TEMPORARY ORTHOPEDIC IMPLANTS	INDIAN INSTITUTE OF TECHNOLOGY MADRAS	10/03/2017	CHENNAI
129	353782	6570/CHENP/2012	15/12/2010	04/02/2010	ELECTROSURGICAL ASSEMBLY AND ELECTROSURGICAL INSTRUMENT	ERBE ELEKTROMEDIZIN GMBH	29/11/2013	CHENNAI
130	353786	201741046743	27/12/2017 09:59:18		THIOLATED SCAFFOLD BASED 5-FLUOROURACIL LOADED NANOPARTICLES	M. S. Ramaiah University of Applied Sciences	05/07/2019	CHENNAI
131	353787	201747024314	10/12/2015	15/12/2014	POLYMER	SUMITOMO CHEMICAL COMPANY, LIMITED	14/07/2017	CHENNAI
132	353788	201747047027	01/07/2016	02/07/2015	MICROCAPSULES	GIVAUDAN SA	19/01/2018	CHENNAI
133	353789	201747017575	20/11/2015	20/11/2014	STABILIZER COMPOSITIONS AND METHODS FOR USING SAME FOR PROTECTING ORGANIC MATERIALS FROM UV LIGHT AND THERMAL DEGRADATION	Cytec Industries Inc.	10/11/2017	CHENNAI

134	353791	201847020926	12/11/2015	12/11/2015	ADHESIVE SHEET	NAKASHIMA RUBBER INDUSTRY CO., LTD.	15/06/2018	CHENNAI
135	353792	201847017571	14/10/2016	14/10/2015	OXIDATION CATALYST FOR A DIESEL ENGINE EXHAUST	JOHNSON MATTHEY PUBLIC LIMITED COMPANY	18/05/2018	CHENNAI
136	353793	8904/CHENP/2011	02/04/2010	11/06/2009	METHOD AND SYSTEM FOR ACTIVELY PUBLISHING MESSAGE IN IM	TENCENT TECHNOLOGY (SHENZHEN) COMPANY LIMITED	15/03/2013	CHENNAI
137	353796	3345/CHE/2011	27/09/2011 15:24:50		AN AUTOMATED DIAGNOSTIC SYSTEM FOR DIAGNOSIS OF HEMATOLOGICAL AND PATHOLOGICAL CONDITIONS OF A BIOLOGICAL SAMPLE	NEUROSYNAPTIC COMMUNICATIONS PVT. LTD.	21/06/2013	CHENNAI
138	353797	6458/CHENP/2013	16/02/2012	16/02/2011	EXTERIOR COMPONENT EQUIPPED ELECTRIC WIRE AND WIRE HARNESS HAVING SAID EXTERIOR COMPONENT EQUIPPED ELECTRIC WIRE	YAZAKI CORPORATION	17/06/2016	CHENNAI
139	353803	868/CHE/2010	30/03/2010		AN EXHAUST SYSTEM FOR A FOUR STROKE SPARK IGNITION ENGINE	TVS MOTOR COMPANY LIMITED	06/07/2012	CHENNAI
140	353807	2311/CHENP/2013	23/08/2011	23/08/2010	METERING DISPENSER	BRUGGER, Anton	10/10/2014	CHENNAI
141	353809	201747032003	26/08/2015	26/08/2015	UPLINK SIGNALING FOR DUAL CONNECTIVITY	TELEFONAKTIEBOL AGET LM ERICSSON (PUBL)	15/09/2017	CHENNAI
142	353810	5528/CHENP/2014	17/01/2013	18/01/2012	MAGNETIC NANOPARTICLE SAMIRNA COMPLEX AND METHOD FOR PREPARING SAME	BIONEER CORPORATION	04/03/2016	CHENNAI
143	353811	298/CHENP/2015	13/06/2013	22/06/2012	COLOUR FILTER AND DISPLAY DEVICE	TORAY INDUSTRIES INC.	01/07/2016	CHENNAI
144	353816	2266/CHENP/2015	25/09/2013	25/09/2012	PERFLUOROALKYL FUNCTIONALIZED POLYACRYLAMIDE FOR ALCOHOL RESISTANT AQUEOUS FILM FORMING FOAM (AR AFFF) FORMULATION	TYCO FIRE & SECURITY GMBH	01/07/2016	CHENNAI

145	353820	3595/CHE/2012	30/08/2012		METHOD AND SYSTEM FOR SECURING AN APPARATUS BY TRACKING THE APPARATUS USING CLOUD INFRASTRUCTURE	Samsung R & D Institute India- Bangalore Private Limited	15/04/2016	CHENNAI
146	353821	9190/CHENP/2012	26/05/2011	26/05/2010	AN APPARATUS FOR CLUSTERING CELLS USING NEIGHBOR RELATIONS	QUALCOMM Incorporated	21/02/2014	CHENNAI
147	353824	2886/CHENP/2014	17/10/2012	24/10/2011	WIRING PROTECTIVE COVER STRUCTURE FOR ELECTRIC VEHICLE	HONDA MOTOR CO., LTD.	03/07/2015	CHENNAI
148	353827	3278/CHE/2008	24/12/2008 18:16:10		METHOD AND SYSTEM FOR PROVIDING FAULT TOLERANCE IN A WIRELESS SENSOR NETWORK	Samsung R & D Institute India- Bangalore Private Limited	25/03/2016	CHENNAI
149	353832	6187/CHENP/2013	02/02/2012	08/02/2011	METHOD AND APPARATUS FOR VEHICLE SECURITY	DELPHI TECHNOLOGIES IP LIMITED	26/09/2014	CHENNAI
150	353835	4534/CHE/2011	23/12/2011		FUEL CONSUMPTION MEASUREMENT MECHANISM FOR MOTORIZED VEHICLE	TVS MOTOR COMPANY LIMITED	25/10/2013	CHENNAI
151	353836	201647036604	30/03/2015	31/03/2014	CURABLE COMPOSITION, LAMINATE, AND AUTOMOBILE HEADLAMP LENS	MITSUBISHI CHEMICAL CORPORATION	25/11/2016	CHENNAI
152	353839	10652/CHENP/2012	20/05/2011	27/05/2010	MOBILE STATION APPARATUS BASE STATION APPARATUS WIRELESS COMMUNICATION SYSTEM WIRELESS COMMUNICATION METHOD AND INTEGRATED CIRCUIT	Sharp Kabushiki Kaisha	23/05/2014	CHENNAI
153	353840	201647031580	11/03/2015	11/03/2014	ONDANSETRON EXTENDED RELEASE SOLID DOSAGE FORMS FOR TREATING EITHER NAUSEA VOMITING OR DIARRHEA SYMPTOMS	REDHILL BIOPHARMA LTD.	04/11/2016	CHENNAI
154	353843	9466/CHENP/2013	14/06/2012	17/06/2011	ANTI-ANGPTL3 ANTIBODIES	REGENERON PHARMACEUTICALS INC	24/06/2016	CHENNAI
155	353844	7380/CHENP/2011	15/03/2010	18/03/2009	NEIL3 PEPTIDES	ONCOTHERAPY SCIENCE, INC.	21/12/2012	CHENNAI
156	353847	4533/CHE/2012	31/10/2012 14:18:54		SYSTEM AND METHOD FOR VIRTUAL MACHINE OFFLINE PATCHING WITHOUT MOUNT THE VIRTUAL DISK	HCL Technologies Limited	23/11/2012	CHENNAI

157	353852	2451/CHE/2015	15/05/2015 13:08:13		BUMP FOIL SQUEEZE FILM DAMPERS WITH FLOATING SHIMS IN A CONSTRAINED SPACE	BMS College of Engineering	18/11/2016	CHENNAI
158	353854	6693/CHENP/2015	27/02/2014	01/04/2013	A METHOD OF APPLYING A BINDER COMPOSITION TO A LIGNOCELLULOSIC SUBSTRATE	HUNTSMAN INTERNATIONAL LLC	01/07/2016	CHENNAI
159	353855	201747037882	01/04/2016	03/04/2015	METHOD FOR PRODUCING POROUS CELLULOSE MEDIUM	Daicel Corporation	17/11/2017	CHENNAI
160	353858	2661/CHE/2013	19/06/2013 14:29:09		PROCESS FOR THE PREPARATION OF (1S, 2R)-2-(AMINOMETHYL)-N,N-DIETHYL-1-PHENYLCYCLOPROPANECARBOXAMIDE HYDROCHLORIDE	MSN LABORATORIES PRIVATE LIMITED	10/06/2016	CHENNAI
161	353860	2792/CHE/2012	10/07/2012		PIVOT STEERING SHAFT	TVS MOTOR COMPANY LIMITED	13/02/2015	CHENNAI
162	353863	6804/CHENP/2009	28/05/2008	31/05/2007	A METHOD OF SYNCHRONIZING A MULTICARRIER SIGNAL AND CORRESPONDING TRANSMISSION METHOD AND A DEVICE	FRANCE TELECOM	05/03/2010	CHENNAI
163	353865	10369/CHENP/2012	01/07/2011	01/07/2010	WIND TURBINE BLADE FOR A ROTOR OF A WIND TURBINE	LM GLASFIBER A/S	25/12/2015	CHENNAI
164	353869	3027/CHE/2008	01/12/2008 11:36:08		METHOD FOR IDENTIFYING ELECTRONIC SERVICE GUIDE (ESG) STANDARD ASSOCIATED WITH TRANSPORT STREAM	Samsung R & D Institute India- Bangalore Private Limited	04/06/2010	CHENNAI
165	353871	3647/CHE/2011	24/10/2011 16:37:11		A METHOD FOR IMPLEMENTING VCAT RECEIVER OVER SDH NETWORK •	TEJAS NETWORKS LIMITED	21/06/2013	CHENNAI
166	353872	2676/CHENP/2014	28/12/2011	26/09/2011	DATA PROCESSING APPARATUS, DATA PROCESSING SYSTEM AND DATA PROCESSING METHOD	OMRON CORPORATION	03/07/2015	CHENNAI
167	353878	4454/CHENP/2012	09/11/2010	16/11/2009	METHOD AND SYSTEM FOR EXTENDING A RAILWAY TRACK	SOCIETE DES ANCIENS ETABLISSEMENTS L. GEISMAR	21/02/2014	CHENNAI

Publication Under Section 43(2) in Respect of the Grant

Following Patents have been granted and any person interested in opposing these patents under Section 25(2) may at any time within one year from the date of this issue, give notice to the Controller of Patents at the appropriate office, on the prescribed form-7 along with written statement and evidence, if any.

Serial Number	Patent Number	Application Number	Date of Application	Date of Priority	Title of Invention	Name of Patentee	Date of Publication of Abstract u/s 11(A)	Appropriate Office
1	353380	201837028617	10/05/2016	13/01/2016	FUEL ADDITIVE	ECOMANDA AG	21/09/2018	KOLKATA
2	353396	4747/KOLNP/2011	13/05/2010	14/05/2009	WRAPPED ABSORBENT ARTICLE	UNICHARM CORPORATION	10/08/2012	KOLKATA
3	353397	199/KOL/2010	02/03/2010	23/03/2009	CIRCULAR SURGICAL STAPLING INSTRUMENT WITH ANVIL LOCKING SYSTEM	ETHICON ENDO-SURGERY, INC.	02/09/2016	KOLKATA
4	353398	1168/KOL/2012	10/10/2012 08:55:17		AN AUTOMATISED CLEANING SYSTEM ADAPTED FOR CLEANING CLOGGED PERFORATED MEMBER/MESHES USED FOR SIFTING OUT MATERIALS	CHALIHA, RANJIT	11/04/2014	KOLKATA
5	353401	990/KOL/2010	03/09/2010 19:14:06	07/09/2009	FASTENING DEVICE FOR CURTAIN WALL UNITS	GUANGDONG KIN LONG HARDWARE PRODUCTS CO. LTD.	02/09/2016	KOLKATA
6	353407	461/KOL/2012	25/04/2012 16:36:42		A METHOD FOR MANUFACTURING BRUSH SEALS FOR TURBO MACHINERY OPERABLE AT LOWER RADIAL ROTOR-STATOR CLEARANCES WITH IMPROVED LEAKAGE PERFORMANCE	BHARAT HEAVY ELECTRICALS LIMITED	01/11/2013	KOLKATA
7	353413	1241/KOL/2013	31/10/2013 15:50:49		ARC DEFLECTING AND VENTILATION ASSEMBLY FOR ELECTRICAL ENCLOSURES AND SYSTEMS FOR ARC DEFLECTING AND VENTILATION	SCHNEIDER ELECTRIC INDUSTRIES SAS	08/05/2015	KOLKATA
8	353429	201638036692	23/04/2009	29/04/2008	METHANOL CARBONYLATION SYSTEM HAVING ABSORBER WITH MULTIPLE SOLVENT OPTIONS	CELANESE INTERNATIONAL CORPORATION	23/12/2016	KOLKATA

9	353444	60/KOL/2014	15/01/2014		A PROCESS FOR SIMULTANEOUS REMOVAL OF TOTAL SUSPENDED SOLID (TSS) AND TOTAL DISSOLVED SOLID (TDS) FROM GAS CLEANING PLANT(GCP) WATER OF STEEL MAKING PROCESS.	TATA STEEL LIMITED	17/07/2015	KOLKATA
10	353449	3556/KOLNP/2011	23/10/2009	13/03/2009	FILTER WITH HIGH FILTRATION CAPACITY	LOSMA S.P.A.	13/04/2012	KOLKATA
11	353451	2687/KOLNP/2013	05/03/2012	22/03/2011	SWITCH FOR A TRANSMISSION PATH FOR HIGH VOLTAGE DIRECT CURRENT	SIEMENS AKTIENGESELLSCH AFT	04/04/2014	KOLKATA
12	353453	201737035784	31/03/2015	31/03/2015	COMMUNICATION METHOD USER EQUIPMENT AND BASE STATION	HUAWEI TECHNOLOGIES CO. LTD.	10/11/2017	KOLKATA
13	353464	2183/KOLNP/2012	22/02/2011	23/02/2010	ARRANGEMENT, SYSTEM, AND METHOD FOR PROCESSING MULTILAYER BODIES	BENGBU DESIGN & RESEARCH INSTITUTE FOR GLASS INDUSTRY CO. LTD.	05/04/2013	KOLKATA
14	353476	201637029994	03/02/2015	04/02/2014	2 7 DISUBSTITUTED CEPHALOSPORIN DERIVATIVES AS BETA LACTAMASE SUBSTRATES AND METHODS FOR THEIR USE FOR THE DIAGNOSIS OF TUBERCULOSIS	THE TEXAS A&M UNIVERSITY SYSTEM, THE BOARD OF TRUSTEES OF THE LELAND STANFORD JUNIOR UNIVERSITY	09/12/2016	KOLKATA
15	353481	982/KOL/2014	24/09/2014 16:27:58	09/10/2013	VEHICLE BODY FRAME, AND A SADDLE RIDING TYPE VEHICLE HAVING SAME.	YAMAHA HATSUDOKI KABUSHIKI KAISHA	17/07/2015	KOLKATA
16	353494	1667/KOLNP/2013	30/05/2012	30/05/2011	VIBRATION CONTROL DEVICE FOR RAILROAD VEHICLE	KYB CORPORATION	11/10/2013	KOLKATA
17	353515	201837004506	10/08/2015	10/08/2015	METHOD FOR EFFECTIVELY UTILIZING ENERGY IN WASTE INCINERATION FACILITY WITH ETHANOL PRODUCTION EQUIPMENT	HITACHI ZOSEN CORPORATION	30/03/2018	KOLKATA
18	353517	1710/KOLNP/2014	30/05/2012	24/01/2012	METHODS AND DEVICES FOR MME RESTORATION	TELEFONAKTIEBOL AGET L M ERICSSON (PUBL)	23/10/2015	KOLKATA

19	353520	201637042683	20/05/2014	20/05/2014	TRAFFIC LIGHT RECOGNITION DEVICE AND TRAFFIC LIGHT RECOGNITION METHOD	NISSAN MOTOR CO. LTD.	05/05/2017	KOLKATA
20	353522	3233/KOLNP/2010	20/03/2009	21/03/2008	ANTI-REFLECTION ETCHING OF SILICON SURFACES CATALYZED WITH IONIC METAL SOLUTIONS	ALLIANCE FOR SUSTAINABLE ENERGY, LLC	25/11/2011	KOLKATA
21	353524	201838002407	31/08/2011	01/09/2010	METHOD FOR PRODUCING METALLURGICAL COKE	JFE STEEL CORPORATION	23/02/2018	KOLKATA
22	353525	201737006551	21/08/2015	22/08/2014	CARBON CAPTURE SOLVENTS HAVING ALCOHOLS AND AMINES AND METHODS FOR USING SUCH SOLVENTS	CARBON CLEAN SOLUTIONS LIMITED	19/05/2017	KOLKATA
23	353535	183/KOLNP/2013	01/08/2011	02/08/2010	VORTEX RESONANCE WIND TURBINE	DEUTECNO, S.L.	05/07/2013	KOLKATA
24	353537	1580/KOLNP/2014	25/10/2012	04/01/2012	ADAPTIVE ACCESS CHANNEL OVERLOAD CONTROL	TELEFONAKTIEBOL AGET L M ERICSSON (PUBL)	23/10/2015	KOLKATA
25	353542	2935/KOLNP/2014	26/07/2012	26/07/2012	2 - (AZAINDOL- 2 - YL) BENZ IMIDAZOLES AS PAD4 INHIBITORS	GLAXO GROUP LIMITED	08/05/2015	KOLKATA
26	353548	486/KOL/2015	30/04/2015 15:38:11	14/05/2014	A MOBILE TERMINAL TOUCH-SENSITIVE ON FRONT AND SIDE SURFACES	LG ELECTRONICS INC.	01/01/2016	KOLKATA
27	353551	201737036135	31/03/2016	01/04/2015	SYSTEM AND METHOD FOR TRACKING CHANNEL	HUAWEI TECHNOLOGIES CO. LTD.	10/11/2017	KOLKATA
28	353559	1551/KOLNP/2015	23/10/2013	29/10/2012	WAKE UP FOR MEASUREMENTS DURING DRX CYCLES	TELEFONAKTIEBOL AGET L M ERICSSON (PUBL)	01/01/2016	KOLKATA
29	353567	2679/KOLNP/2014	03/05/2013	13/06/2012	FEEDTHROUGH DEVICE FOR AN EXPLOSION PROOF HOUSING	R. STAHL SCHALTGER.,TE GMBH	27/11/2015	KOLKATA
30	353576	201637027710	04/03/2015	04/03/2014	THERMOCHEMICAL PROCESS FOR RECOVERING FIBERGLASS REINFORCED PLASTICS WASTE MATTER	KOREC S.R.L.	11/11/2016	KOLKATA

31	353586	201737003548	14/07/2015	15/07/2014	COMPOSITIONS AND METHODS FOR CONTROLLING PARAFFIN AND ASPHALTENE PROBLEMS IN WELLS	SASOL PERFORMANCE CHEMICALS GMBH	12/05/2017	KOLKATA
32	353593	623/KOLNP/2010	06/09/2007	01/08/2007	FLUID PUMP WITH DISPOSABLE COMPONENT	CAREFUSION 303, INC.	21/05/2010	KOLKATA
33	353598	723/KOLNP/2014	27/09/2012	30/09/2011	IN VIVO SYNTHESIS OF ELASTIC FIBER	ALLERGAN PHARMACEUTICALS INTERNATIONAL LIMITED	16/05/2014	KOLKATA
34	353600	1383/KOL/2010	07/12/2010 16:34:56	17/12/2009	CYLINDRICAL HOLDER FOR PHARMACEUTICAL PRODUCT CONTAINER INTENDED TO BE SET IN ROTATION	DENTALHITEC	16/12/2011	KOLKATA
35	353601	201737036137	13/04/2016	13/04/2015	METHOD OF AND SYSTEM FOR PRODUCING SOLID CARBON MATERIALS	CURTIN UNIVERSITY	17/11/2017	KOLKATA
36	353605	1166/KOLNP/2012	16/11/2010	20/11/2009	APPARATUS FOR PROVIDING AN UPMIX SIGNAL REPRESENTATION ON THE BASIS OF THE DOWNMIX SIGNAL REPRESENTATION, APPARATUS FOR PROVIDING A BITSTREAM REPRESENTING A MULTI-CHANNEL AUDIO SIGNAL, METHODS, COMPUTER PROGRAMS AND BITSTREAM REPRESENTING A MULTI-CHANNEL AUDIO SIGNAL USING A LINEAR COMBINATION PARAMETER	FRAUNHOFER-GESELLSCHAFT ZUR FÖRDERUNG DER ANGEWANDTEN FORSCHUNG E.V., DOLBY INTERNATIONAL AB	25/01/2013	KOLKATA
37	353613	662/KOL/2009	24/04/2009 16:47:17		AN IMPROVED ARRANGEMENT FOR RETAINING RING ASSEMBLY IN TURBO-GENERATORS IN THE EVENT OF REPLACING THE EXISTING RINGS	BHARAT HEAVY ELECTRICALS LIMITED	02/09/2016	KOLKATA
38	353617	1531/KOLNP/2013	23/04/2012	28/04/2011	ABSORBENT ARTICLE	UNICHARM CORPORATION	14/06/2013	KOLKATA

39	353618	386/KOLNP/2011	14/01/2009	04/07/2008	UNIQUE LABEL TO BE STORED BY OPTICAL DEVICES, METHOD OF PRODUCTION OF THE SAME AND USE THEREOF IN THE ANTICOUNTERFEITING AND IN THE IDENTIFICATION OF PRODUCTS	SELVA, CLAUDIO	25/11/2011	KOLKATA
40	353620	201731000362	04/01/2017		Thermal Cooling Jacket	GHOSH INVENTIVES LLP	19/10/2018	KOLKATA
41	353623	201731036767	17/10/2017 08:49:30		REDUCTION OF VISCOSITY OF CRUDE OIL-WATER EMULSION USING A NATURAL DISPERSANT	Dr. Pramila K. Misra, Dr. Debadutta Das, Dr. Bijnyan Ranjan Das, Ms. Swetashree Pattnaik	26/04/2019	KOLKATA
42	353630	201737024943	16/12/2015	19/12/2014	FLUORINE COMPOUNDS	MERCK PATENT GMBH	01/12/2017	KOLKATA
43	353634	1187/KOL/2015	20/11/2015 16:11:55	27/11/2014	POROUS CELLULOSE PARTICLES HAVING AMINO GROUP-CONTAINING ION-EXCHANGE GROUP AND BUTYL GROUP-CONTAINING HYDROPHOBIC GROUP, AND CHROMATOGRAPHY MEDIA CONTAINING THE SAME, AND METHOD FOR PURIFYING VIRUS-LIKE PARTICLES OF HEPATITIS B VIRUS	JNC CORPORATION	03/06/2016	KOLKATA
44	353636	201737013794	16/09/2015	19/09/2014	COMPOSITION BASED ON MULTILAYER SPHERICAL COMPOSITE PARTICLES AND ON A UV SCREENING AGENT	LOREAL	25/08/2017	KOLKATA
45	353644	1908/KOLNP/2015	27/11/2012	27/11/2012	METHOD FOR MANUFACTURING SINTER CAKE SUPPORT STAND, AND BUILDUP WELDING METHOD IN SINTER CAKE SUPPORT STAND	TOKUDEN CO., LTD., NIPPON STEEL CORPORATION	29/01/2016	KOLKATA
46	353661	3827/KOLNP/2010	04/06/2009	11/06/2008	WORKPIECE CARRIER	OERLIKON SURFACE SOLUTIONS AG, TRUBBACH	24/12/2010	KOLKATA

47	353663	4060/KOLNP/2011	02/04/2010	08/04/2009	PATH COMPUTATION METHOD; PATH COMPUTATION ELEMENT; NODE DEVICE; AND NETWORK SYSTEM	HUAWEI TECHNOLOGIES CO. LTD.	26/08/2016	KOLKATA
48	353664	3442/KOLNP/2015	22/10/2014	29/10/2013	ACID DYES PROCESS FOR THE PRODUCTION THEREOF AND THEIR USE	DYSTAR COLOURS DISTRIBUTION GMBH	24/06/2016	KOLKATA
49	353696	201637035981	01/04/2015	01/04/2014	SIGMA-2 RECEPTOR LIGAND DRUG CONJUGATES AS ANTITUMOR COMPOUNDS, METHODS OF SYNTHESIS AND USES THEREOF	WASHINGTON UNIVERSITY	10/03/2017	KOLKATA
50	353725	623/KOL/2011	05/05/2011 16:43:00	16/02/2011	FLUSHING CISTERN ARRANGEMENT	GEBERIT INTERNATIONAL AG	19/10/2012	KOLKATA
51	353746	2329/KOLNP/2011	28/04/2009	11/11/2008	SYNCHRONIZATION SCHEDULING METHOD	ZTE CORPORATION	26/08/2016	KOLKATA
52	353768	201637032768	26/03/2015	26/03/2014	SURFACE-COATED CUTTING TOOL AND PRODUCTION METHOD THEREFOR	MITSUBISHI MATERIALS CORPORATION	10/03/2017	KOLKATA
53	353775	201631022079	28/06/2016 15:29:38		FORMULATION OF HEAT STABLE STEREOCOMPLEX POLY (LACTIC ACID) COMPOSITES	INDIAN INSTITUTE OF TECHNOLOGY GUWAHATI	29/12/2017	KOLKATA
54	353780	3041/KOLNP/2015	18/04/2014	18/04/2013	METHOD AND APPARATUS FOR TRANSMITTING/RECEIVING SIGNAL BY USING MULTIPLE MODULATION AND CODING SCHEMES IN WIRELESS COMMUNICATION SYSTEM	SAMSUNG ELECTRONICS CO. LTD.	24/06/2016	KOLKATA
55	353798	2128/KOLNP/2013	28/11/2011	03/12/2010	HOOD INNER PANEL	NISSAN MOTOR CO., LTD	22/11/2013	KOLKATA
56	353800	3831/KOLNP/2013	12/07/2012	14/07/2011	RAILWAY VEHICLE TRUCK	KAWASAKI JUKOGYO KABUSHIKI KAISHA	28/02/2014	KOLKATA
57	353806	2603/KOLNP/2011	28/10/2009	25/11/2008	MULTIFUNCTIONAL IMAGE ACQUISITION DEVICE	SOPRO	13/01/2012	KOLKATA
58	353817	1257/KOLNP/2012	16/11/2010	18/11/2009	MAIN BRAKE DEVICE OF A VEHICLE HAVING TEST RUN FOR VALVES	KNORR-BREMSE SYSTEME FR NUTZFAHRZEUGE GMBH.	25/01/2013	KOLKATA

59	353819	1198/KOL/2012	17/10/2012		'AN IMPROVED CONTROL APPARATUS TO PREVENT DAMAGES OF SOOT BLOWERS'	BHARAT HEAVY ELECTRICALS LIMITED	25/04/2014	KOLKATA
60	353822	201737010615	02/10/2014	02/10/2014	CHANNEL SELECTION ALGORITHM WITH CONSECUTIVE SEARCH LOOPS	TELEFONAKTIEBOL AGET LM ERICSSON (PUBL)	25/08/2017	KOLKATA
61	353826	2360/KOLNP/2013	20/10/2011	28/12/2010	PUMPING DEVICE USING VAPOR PRESSURE FOR SUPPLYING WATER FOR POWER PLANT	YIM, Joo Hyuk	04/04/2014	KOLKATA
62	353853	460/KOLNP/2015	24/07/2013	25/07/2012	NEW SYNTHETIC ROUTE FOR THE PREPARATION OF 3-AMINO-PIPERIDINE COMPOUNDS	LEK PHARMACEUTICAL S D.D.	18/12/2015	KOLKATA
63	353867	129/KOL/2012	08/02/2012	24/02/2011	VEHICLE AIR CONDITIONING CONTROL SYSTEM	SUZUKI MOTOR CORPORATION	30/11/2012	KOLKATA

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